CONTINUED FROM PART- 1

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(12) PATENT APPLICATION PUBLICATION

(21) Application No.202411052381 A

(19) INDIA

(22) Date of filing of Application :09/07/2024

(43) Publication Date : 30/01/2026

(54) Title of the invention : Green synthesized acacia stabilized colloidal gold nanoparticles of Doxorubicin for breast cancer

(51) International classification	:B01J23/52, A61K33/242, A61P35/00, B82Y30/00, A61K9/14, A61K31/7056, A61K31/704, A61K31/4025
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(87) International Publication No	: NA
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(62) Divisional to Application Number Filing Date	:NA :NA

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2)Prof. Poonam Kushwaha
3)Prof Tarique Mahmood Ansari
4)Dr Amit Rao
5)Dr Ashish Kumar

(57) Abstract :
The targeted delivery of drugs is vital in breast cancer treatment due to its ability to produce long-lasting therapeutic effects with minimal side effects. This study reports the successful development of doxorubicin hydrochloride (DOX)-loaded colloidal gold nanoparticles stabilized with acacia gum (AG) (AGNP-DOX). The gold nanoparticles were optimized using AG concentrations between 0.25% and 3% w/v with 10 mM gold (III) chloride tri-hydrate (HAuCl4.3H2O) over 30 minutes at an optimal temperature of 80 ± 1 °C. Characterization techniques included high-resolution transmission electron microscopy (HR-TEM), powder X-ray diffraction (PXRD), differential scanning calorimetry (DSC), ultraviolet-visible spectroscopy, Fourier-transform infrared spectroscopy (FT-IR), field emission scanning electron microscopy (FE-SEM), and selected area electron diffraction (SAED). The blank AGNP (1% w/v) exhibited a hydrodynamic diameter of 79.91 nm ± 2.14 nm and a zeta potential of 20.6 ± 1.21 mV. Cytotoxicity tests showed that AGNP-DOX had higher cytotoxicity against human breast adenocarcinoma (MDA-MB-231) cells compared to free DOX. This research demonstrates the fabrication of AGNP-DOX using a licensed polymer, providing a versatile platform for breast cancer drug delivery

No. of Pages : 27 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052505 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SELF-CLEANING CAR COVER FOR EXTERNAL CLEANLINESS OF FOUR-WHEELER VEHICLES

(51) International classification	:G06Q0030020000, B08B0001040000, G06Q0010100000, B08B0001000000, B60J0011040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Nandita Tripathi
6)Amitabh Bhargava
7)Gulshan Kumar
8)Gurmeet Kaur
9)Diksha Panwar
10)Melita Stephen Natal
11)Shivendra Chaudhary

(57) Abstract :
The present invention discloses a self-cleaning car cover [1] for four-wheeler vehicles [2] provides an automated solution to maintain vehicle cleanliness effortlessly. The cover [1] integrates motorized cleaning brushes [3] powered by a rechargeable battery [5], which activate upon a simple switch. These brushes [3], embedded within the fabric, rotate to remove dust, dirt, and debris from the vehicle's [2] surface. The cover [1] ensures comprehensive coverage and efficient cleaning, preserving the vehicle [2] exterior appearance and protecting its paint. Designed to fit various vehicle models [2], the cover [1] offers a cost-effective alternative to regular manual or professional car washes, saving time and reducing recurring expenses. This innovation enhances the convenience of car maintenance while promoting environmental sustainability by minimizing the use of water and chemicals. Accompanied Drawings [Figure 1-4]

No. of Pages : 16 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2024
(21) Application No.202411052506 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MEDICINE REMINDER DEVICE INTEGRATING IOT FOR ADHERENCE TO PRESCRIBED MEDICATION SCHEDULES

(51) International classification	:A61J0007040000, G16H0020100000, G06Q0010080000, A61J0001030000, H04W0004140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Sujata Pandey

(57) Abstract :
The present invention discloses a medicine reminder device for adherence to prescribed medication schedules, comprising a housing with a plurality of discrete medicine compartments (3), each associated with an LED indicator (2). A display unit (1) shows real-time clock information and alerts, while at least one input button (4) enables user interaction. An embedded electronic assembly (5) includes a microcontroller, real-time clock module, memory subsystem, buzzer, and environmental sensors. The microcontroller monitors scheduled medication events, activates corresponding LED indicators (2) and buzzer, updates the display unit (1), and monitors environmental parameters. A wireless communication module enables connectivity in both access point and client modes, facilitating interaction with an external mobile user interface (6) for scheduling and monitoring. The memory subsystem retains data with timestamps, even during power interruptions. The device may also include a voice prompt mechanism for announcing scheduled doses and compartment identifiers (3), thereby enhancing medication compliance and user guidance. Accompanied Drawings [Figure 1-3]

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411053759 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AI-BASED AGROTRACKER

(51) International classification	:G06Q0050020000, G06Q0010060000, G01S0013860000, H04L0067020000, G05B0019418000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Brij Bhushan Sharma
3)Pankaj Vaidya

(57) Abstract :
The present invention introduces a crop monitoring system that enhances agricultural productivity through advanced sensor integration and an Arduino microcontroller. The system employs NPK, DHT22, pH, Light, Soil Moisture, and PIR sensors to gather real-time data on soil and environmental conditions. Furthermore, this data is processed and displayed via a user-friendly interface, accessible through web or mobile apps, providing farmers with critical insights for decision-making. In overall, this system offers a robust solution to modern farming challenges, representing a significant advancement in agricultural technology.

No. of Pages : 21 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411053849 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REGULATING ACCESS TO RESOURCE BUNDLES OF FUNCTIONAL ENTITIES ON DIGITAL DEVICES

(51) International classification	:H04L0009320000, G06F0021620000, H04L0041220000, G06F0009380000, H04M0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Vaibhav
3)SHARMA Vinod Kumar
4)Yogish

(57) Abstract :
A system (100) to regulate access of resource bundles associated with functional entities (102) on one or more digital devices (104) associated with a user. The system (100) includes an event detector (106) to detect one or more events of the functional entities (102) on the one or more digital devices (104) and to request a blockchain network (112), to provide one or more unique identifiers associated with one or more historical events of the functional entities (102) based on the detection of the one or more events of the functional entities (102). The system (100) further includes an access regulator (110) to allow access of data bundles associated with the historical events of the functional entities (102), via the one or more unique identifiers retrieved from the blockchain network (112), to the functional entities (102) during the detected one or more events. Figure 1

No. of Pages : 38 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202411053903 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AN EFFICIENT AND ACCURATE IMAGE RECOGNITION SYSTEM USING SIAMESE NEURAL NETWORKS WITH THE OMNIGLOT DATASET AND WORKING METHOD THEREOF

(51) International classification	:G06N0003040000, G06N0003080000, G06K0009620000, F02F0001100000, G06F0021320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Sofia Singh
3)Ayush Gaur
4)Vishwas Yadav
5)Yuvraj Gupta

(57) Abstract :
The present invention discloses an efficient and accurate image recognition system and working method using Siamese Neural Networks (SNNs) trained on the Omniglot dataset, specifically designed for single-shot classification scenarios with limited training data. The system comprises a data preprocessing module, a twin convolutional neural network architecture for similarity learning, and a high-performance hardware setup integrating GPU, CPU, RAM, and storage components. The method includes data normalization, augmentation, image pair generation, network training using contrastive or triplet loss, and validation through N-way classification testing. The invention enables high-precision classification in real-time authentication environments such as facial recognition, surveillance, and secure access systems. The architecture is scalable and adaptable for deployment in resource-constrained devices and is extensible to various domains including medical imaging and multilingual character recognition. This invention overcomes traditional data scarcity limitations and establishes an accurate, resource-efficient solution for image similarity-based recognition tasks. Accompanied Drawings [Fig. 1-10]

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411053929 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MANUAL ACUPRESSURE DEVICE FOR FLATTER LIMB AREAS OF HUMAN BODY

(51) International classification	:A61H0039040000, B65D0021020000, A63B0021000000, A63B0060000000, H04L0067630000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The acupressure device described in the present disclosure is designed to provide targeted pressure therapy for flatter limb areas of the human body, such as the palm or sole. The acupressure device 10 comprises an upper body 100, a lower body 200 and an adjustment assembly 300. The upper body 100 is consist of a first body 110 and a first connecting loop 120. Further the lower body features 200 a second flat front face 211 and a second flat rear face 212 that are positioned opposite to each other, with the second flat front face 211 facing towards the flat front face 111. The adjustment assembly 300 includes a screw 310 and a non-rotating top 320. User can use the adjustment assembly 300 to customize the screw height to achieve pressure application to the targeted area.

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/07/2024
(21) Application No.202411053575 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART HEALTHCARE MONITORING SYSTEM WITH AUTOMATED RESPONSE

(51) International classification	:H04N0007180000, G06Q0050260000, G06Q0010060000, H04L0009400000, G06T0007110000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Hargovind Prasad Bansal

(57) Abstract :
The present invention provides a smart healthcare monitoring system (100), comprising a plurality of smart monitoring units (102) deployed in target areas. Each smart monitoring unit includes at least one sensor module (104), a camera (106), an unmanned aerial vehicle (108), a location technology module (110), a microcontroller (112), and a wireless communication module (114). The system further comprises a central server (116) configured to receive processed data from the smart monitoring units, analyze and distribute the received data, and store information regarding infectious disease locations and patient location information. A display (118) unit provides the analyzed health data to public and officials. The smart monitoring units (102) capture environmental data and images, process the data using artificial intelligence algorithms to detect poor health conditions based on predefined thresholds, and transmit processed data to the central server when poor health conditions or other emergency conditions are detected. Figure 2

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/07/2024
(21) Application No.202411053601 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NANO-FORMULATION FOR FERTILIZER DELIVERY AND PROCESS THEREOF

(51) International classification	:A01N25/26, A01N43/54, A01N43/653, C05B17/00, C05G3/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A nano-formulation for fertilizer delivery and a process thereof is provided. The nano-formulation enables controlled and sustained release of nutrients to crops by encapsulating fertilizers within a gel composite including a biodegradable saccharide-based polymer matrix cross-linked with boron, zinc, or cation with multidentate property. The nano-formulation minimizes nutrient loss through leaching, volatilization, and runoff, reducing environmental pollution and conserving valuable nutrients for plant growth. The nano-formulation is cost-effective, providing long-lasting effects and a positive impact on soil health that underscore the formulation's potential to revolutionize nutrient management practices, fostering environmental sustainability and supporting the transition towards more efficient and eco-friendly farming methods.

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411053669 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NATURAL TEXTILE FIBRE FROM STEM OF COMBRETUM INDICUM AND EXTRACTION PROCESS THEREOF

(51) International classification	:A61K0036185000, D01C0001040000, D01C0001020000, A61P0043000000, A01H0005020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
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(62) Divisional to Application Number Filing Date	:NA :NA

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3)DR. RAUL FANGUEIRO

(57) Abstract :
The present invention discloses a natural textile fibre extracted from easily available plant Combretum indicum and preparation process thereof. The fibers in present invention are extracted by simple tank water retting process and does not involve use of toxic, costly and harsh chemicals. The process involves extraction of stems from the plant manually, immersing the stems in tank full of water for softening and defibration, regularly checking the immersed stems after duration of 2, 4 and 6 weeks. After retting, the stems are removed from water tank, and the fibers are separated from the inner and outer stem parts manually. The extracted fibers are hollow with flex like appearance of shiny white to light green in colour with average length of about 40 mm-90 mm, diameter 45 to 87 µm and also this fibre hollow cross-section view with flex like appearance.

No. of Pages : 23 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411053690 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SONOBOUY DEPLOYMENT AND HANDLING FIXTURE ASSEMBLY FOR AIRBORNE RELATED APPLICATIONS

(51) International classification	:B63B0022000000, B41J0002435000, H01Q0001120000, B23K0026361000, H04W0072040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NATARAJAN, Sadhish Kumar
3)VELAYUDHAN, Vibin Manalimukkil
4)GARSHAN, Baiju Thomas Joice

(57) Abstract :
The present invention provides a sonobuoy (11) deployment and handling fixture assembly (100) for airborne related applications comprising an alignment cap (2) connected at a top and a base support (8) at a bottom of a main frame structure , a set of spring loaded clamps (3,7) hinged at the top and bottom of the main frame structure, wherein spring clamps placed in parallel below alignment cap (2) and base support respectively, an activation lever (4) configured on set of slots at the main frame structure, wherein set of slots is based on four bar sliding mechanism, a locking clamp (6) connected to a activation lever (4), wherein locking clamp allows spring clamps to open for release of the sonobuoy by pressing the activation lever (4) and a metallic wire (10) for connecting the activation lever (4) to all four clamps in a back end of the main frame structure. Figure 1

No. of Pages : 29 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :15/07/2024

(21) Application No.202411054005 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD AND A SYSTEM FOR CONTROLLING OPERATION OF AN IMPLEMENT OF A VEHICLE

(51) International classification	:E02F0009200000, F24F0120100000, F24F0120120000, G05G0009047000, H05B0047115000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The disclosure relates to a method (200) and a system (100) for controlling operation of an implement of a vehicle. The method (200) includes sensing condition of a door of operator cabin, position of an implement control device, and occupancy state of an operator seat, and allowing operation of the implement if the door is in a closed position, the implement control device is in an actuation position, and the operator seat is occupied, while preventing operation of the implement when the door is in open condition, or the implement control device is in idle position, or the operator seat is vacant. The system and method ensure safe operation of the implement, reduce accidental operation of the implement, thereby preventing hazardous events and reducing risks associated with the accidental operation of the implement. Fig. 3

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411054007 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MIRROR MOUNTING ASSEMBLY FOR A VEHICLE AND A METHOD OF MOUNTING THEREOF

(51) International classification	:B60R0001060000, G02B0026120000, F16F0001373000, B60R0001074000, F21Y0115100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)udam Lal singla
3)Paramdeep Singh

(57) Abstract :
The disclosure herein relates to a mirror mounting assembly (100) for a vehicle and a method (300) of mounting a mirror (20) onto a vehicle body (10) of the vehicle. The mirror mounting assembly (100) includes a mounting portion (102), a spacing member (104), and a mounting bracket (106). The mounting bracket (106) is mounted on the mounting portion (102) and facilitates mounting of the mirror (20) on the vehicle body (10). The spacing member (104) positioned between the mounting portion (102) and the mounting bracket (106). The spacing member (104) provides a gap (108) between the mounting bracket (106) and the mounting portion (102) when the mounting bracket (106) is mounted on the mounting portion (102). The mirror mounting assembly (100) dampens the vibration propagating from the vehicle body (10) to the mirror (20) and has improved stiffness and improves overall safety. Fig. 1

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411054009 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR CONTROLLING VEHICLE FOR ACHIEVING DRIVING SAFETY

(51) International classification	:F02D0011100000, F24F0120100000, F02D0009100000, F24F0120120000, H05B0047115000
(31) Priority Document No	:NA
(32) Priority Date	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Amandeep Singh Bhatia

(57) Abstract :
The disclosure herein generally relate to a safety system in a vehicle and more particularly to a system (100) and a method (200) for controlling a vehicle (10) for achieving driving safety by maintaining a speed of the vehicle (10) based on a position or status of at least one door (14), seat(s) (16) and an accelerator (12) of the vehicle. The system (100) enhances safety of occupant(s) of the vehicle (10) as well as to ensure safe operation of the vehicle (10). The system (100) reduces the possibility of accidents of the vehicle (10) and injury to occupant(s) of the vehicle (10) or pedestrians. Fig. 2

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2024
(21) Application No.202411054010 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AGRICULTURAL VEHICLE FOR PROVIDING ACCESSIBILITY TO DIFFERENTLY ABLED OPERATORS

(51) International classification	:A61P0035000000, B62K0023060000, B60T0007100000, A01B0069040000, D06F0037400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Hardeep Singh Pathania
2)Raja Parashar

(57) Abstract :
The disclosure herein generally relates to agricultural vehicles and more particularly, to the agricultural vehicle (100) that is configured to provide accessibility to differently abled operators to operate the agricultural vehicle with ease. The agricultural vehicle (100) includes an operator seat (102), a steering member (104), a hand-operated clutch lever (106), a hand-operated brake lever (108), and a hand-operated range shifter lever (110), a hand-operated speed shifter lever (112), and a hand-operated throttle control member (114). The hand-operated controls (104, 106, 108, 110, 112, 114) are positioned in proximity to the operator seat (102) thereby facilitating accessibility for the differently abled operator to control the vehicle (100) with ease and safety while being seated on the operator seat (102). Fig. 2

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2024

(21) Application No.202411054149 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A sealing unit for a wheel bearing

(51) International classification	:F16C0019180000, B60B0027000000, F16C0033580000, F16C0019380000, F16C0033780000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Gurkirat Singh
2)Raj Kumar Singhal
3)Umesh Dave
4)Pushpendra Singh Chouhan

(57) Abstract :
[0041] The present invention discloses wheel bearing 100 includes an outer ring 102. The outer ring 102 includes a radially-inner surface. The radially-inner surface includes a first outer raceway and a second outer raceway. A first inner ring 106 having a first inner raceway and a second inner ring 108 having a second inner raceway. The wheel bearing 100 also includes a first set of rolling elements 110 associated with the first raceway of the outer ring 102 and the first inner raceway; and a second set of rolling elements 112 associated with the second raceway of the outer ring 102. The wheel bearing 100 further includes a sealing element 114 coupled between a first abutting surface of the first inner ring 106 and a second abutting surface of the second inner ring 108; and a cap 116 to enclose the sealing element.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054200 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "A FOLDABLE LUGGAGE BOARD SYSTEM FOR AN AUTOMOBILE"

(51) International classification	:B64F0001360000, A63B0021055000, G10L0015220000, A45C0007000000, B60N0002856000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)KIA CORPORATION
(72)**Name of Inventor :**
1)ADAPA, Rudra Kumar
2)SANTHANAM GURUNATH, Vignesh Balaji
3)MOHAMMAD, Muzeebur Rahman
4)SRIKAKULAM, Kiran Kumar

(57) Abstract :
The present invention provides a foldable luggage board system for an automobile comprising: a first luggage board (101) and second luggage board (102) hingedly connected along a common edge through foldable hinge supports (201); a bell crank mechanism (600) comprising a first arm (601) pivotally connected to a fixed point on the first luggage board (101); a second arm (602) a telescopic or slotted section pivotally connected to the said first arm (601) and extending towards the second luggage board (102) and connected to a fixed point on the second luggage board (102) for folding and lifting of the luggage boards (101 and 102). The invention also provides a foldable luggage board operable using speech and a mechanism for advanced folding motion of the luggage board using a speech-controlled motor.

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054259 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MOVABLE AND MULTIFUNCTIONAL AUTOMOBILE REFLECTOR FOR EFFICIENT HOMOGENEITY

(51) International classification	:G02B0005080000, C07K0016280000, F21V0007220000, C07K0014710000, F21W0102000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KRATOCHVIL, Jan
2)GHOSH, Biplab Ranjan

(57) Abstract :
The present invention relates to a movable and multifunctional reflector with improved LIT homogeneity for an automobile. The movable and multifunctional automobile reflector includes a bi-functional reflector (309) which is configured with optically designed pillows to provide bifunctional/multifunctional light beam and a mechanical rotatable bracket (310) configured to hold/ store/ place the bi-functional reflector (309) using mechanical means to provide pre-defined rotation to the bi-functional reflector (309). The mechanical rotatable bracket (310) is utilized and arranged to provide swivel action to the optical elements of reflectors (403, 405, 407). The swivel action is a way to determine the pre-defined rotation to the optical elements of reflectors (403, 405, 407) in accordance with the function of multifunctional reflector for which they are used, and in accordance with the version of the car the lamp will be used. Fig. 3(a)

No. of Pages : 33 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054279 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COMPOSITION FOR THERAPEUTIC USE

(51) International classification	:A61P0017020000, A61K0035280000, A61P0031000000, A61P0037040000, A61K0038190000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Santosh Chauhan
2)Kautilya Kumar Jena
3)Kollori Dhar
4)Ishwariya Venkatesh

(57) Abstract :
The present invention relates to a nanoformulation comprising L-leucyl-L-leucine methyl ester (LLOMe) and a polymer for wound healing, which promotes multiple molecular signaling pathways essential for faster wound healing. The nanoformulation offers faster and improved wound and tissue healing, axon regeneration, antiviral immunity, stem cell proliferation, embryonic development, and anti-aging effects.

No. of Pages : 43 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054306 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A NANO-EMULSION BASED INSECTICIAL PAINT AND METHOD OF PREPARATION THEREOF

(51) International classification	:A61K0009107000, A61K0008060000, A61K0008490000, A01N0043800000, C02F0001040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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5)GUPTA, Sanjeev
6)KUMAR, Gaurav
7)AGRAWAL, Veena
8)ANVIKAR, Anup
9)SINGH, Himmat

(57) Abstract :
The present invention discloses an insecticidal formulation for vector-borne disease control, the formulation comprising 35% to 45% of an organic phase, and 55 % to 65 % of an aqueous phase. The present invention also relates to an insecticidal paint formulation for vector-borne disease control, the formulation comprising 1 to 2% of an active ingredient and a paint, and a process for preparing the insecticidal formulation for vector borne disease control.

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054374 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING SENSOR BLOCKAGE

(51) International classification	:G06T0007000000, H04L0005000000, G06N0003080000, G06F0009440100, G06N0020000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Stuttgart Germany
(72)**Name of Inventor :**
1)Pankaj Singh
2)Barani Gomattam
3)Shubham Mawa
4)Vasudev Singh
5)Anamika Jha
6)Shuaib Ahmed

(57) Abstract :
The present disclosure provides a system 202 and a method 500 for detecting sensor blockage. The method 500 includes determining 502 a set of parameters associated with one or more image frames of an environment using one or more sensors and predicting 504 whether a value of one or more factors corresponding to each of the set of parameters is below a respective predefined threshold. Further, the method 500 includes detecting 506 that a region of interest of the one or more sensors in the environment is blocked based on the prediction. Therefore, the system 202 and the method 500 enhance accuracy by predicting sensor blockage based on multiple parameters, ensuring prompt detection, and reliable operation in diverse environmental conditions.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054376 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM TO CONTROL SPRAYING OF A SPRAY FOAM, AND METHOD THEREOF

(51) International classification	:C08G0018480000, C08J0009000000, C08J0009140000, B05B0007040000, B05B0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Ratheesh Subramanya
2)Shrikant Kumar
3)Varun Narasimhamurthy
4)Pradeep Kumar Rajappa

(57) Abstract :
A system and a method for controlling spraying of a spray foam are disclosed. The system (100) comprises plungers (102-1, 102-2) to dispense first and second fluids (202, 204), a sprayer unit (104) for mixing the first and second fluids (202, 204) to generate a spray foam (206), and a sensing unit (106) for detecting a weight of the first fluid (202), the second fluid (204) and the spray foam (206). A spray control unit (108) determines whether the generated spray foam (206) contains a pre-determined proportion of the first and second fluids (202, 204), based on comparison of the weight of the spray foam (206) with a sum of the weight of the first and second fluids (202, 204). The spray control unit (108) controls the plungers (102-1, 102-2) to adjust amount of the first and second fluids (202, 204) to be supplied to the sprayer unit (104).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A TRANSGENIC THERMOTOLERANT PLANT OVER-EXPRESSING TANACa18 GENE, AND METHODS THEREOF

(51) International classification	:C12N0015820000, A61K0031708800, C12N0015810000, C12N0009240000, A61K0038170000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHAKRABORTY, Niranjan
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3)MISHRA, Divya
4)SHEKHAR, Shubhendu

(57) Abstract :
The present disclosure provides a recombinant construct comprising a nucleic acid fragment operably linked to a heterologous promoter, wherein 5 the nucleic acid fragment encodes a polypeptide sequence having an amino acid sequence with at least 95% identity to the sequence set forth in SEQ ID NO 2. The present disclosure further provides a recombinant vector comprising the recombinant construct, and a host cell comprising the recombinant vector or the recombinant construct. The present disclosure 10 also provides a method for obtaining a transgenic plant cell, and a method for obtaining a transgenic plant. The transgenic plant overexpressing the gene TaNACα18 encoding the polypeptide sequence having an amino acid sequence set forth in SEQ ID NO 2 exhibits high temperature stress tolerance. 15 20 30

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054475 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A PHARMACEUTICAL COMPOSITION OF AMITRIPTYLINE & ITS PROCESS OF PREPARATION THEREOF

(51) International classification	:A61K31/13, A61K31/04, A61K31/33, C07C291/02, C07C291/04, A61K31/573, A61P35/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MUTHULINGAM, Chithambaram
2)JAIN, Vivek
3)JAYANTHY, Kishan Narasimha Vijaya Venkata
4)KUMAR, Anil

(57) Abstract :
The present invention relates to the field of drugs and particularly relates to a pharmaceutical composition comprising amitriptyline and its pharmaceutically acceptable salts with reduced levels of Nitrosamine. Moreover, the present invention also relates to the process of its preparation of the pharmaceutical composition and application thereof. Dated this, 16th Day of July 2024 For Mankind Pharma Ltd. Dr. Anil Kumar Chief Scientific Officer

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202411054494 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : INSULATED ARCTIC TENT

(51) International classification	:E04H0015480000, E04H0015320000, E04H0015000000, E04H0015340000, E04H0015180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ARITRA BASU
4)VED PRAKASH
5)MANOJ GUPTA
6)RAJEEV VARSHNEY

(57) Abstract :
The present invention relates to an arctic insulated tent(100).The tent (100) comprises of a central pole(2) as an integral support system located central with respect to the longitudinal axis of the arctic insulated tent(100), a canopy (10) comprises of a tent roof cover (9) providing comprehensive shielding for the tent roof and a tent body cover(8) enclosing and protecting the tent body encircling the tent structure circumferentially, a plurality of ventilation (1) provided on the tent roof cover (9) facilitating air circulation within the tent (100), a plurality of tent roof holding rope(4) , a plurality of anchor means(5) configured for securing and tensioning the tent roof holding ropes(4), a plurality of steel hook pins (6), connected at the end of the anchor means(5) for additional stability and structural support, a door zip (7), provided on tent body cover(8) to regulate access to the tent interior and a ground sheet(11). [TO BE PUBLISHED WITH FIG 1]

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054508 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A fabric Plaiter for textile digital inkjet printing machine

(51) International classification	:B41J0003407000, D06P0005300000, B41J0002210000, B65H0045100000, B41J0011000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Avnish Kumar Tyagi

(57) Abstract :
A fabric Plaiter for textile digital inkjet printing machine" The present disclosure relates to a fabric Plaiter for textile digital inkjet printing machine comprises with a base structure includes main Pillars mounted on the feet plates; vertical arms mounted on the main pillars; a control unit arranged on the right or left side of the main pillars; a batching assembly comprises with an air shaft attachment mounted on the bottom of main pillars as well as two guide rollers arranged near the air shaft; characterised in that a plaiting assembly comprises with two LM Guiders mounted at internal sides (left and right) of the vertical arms; two plaiting rollers arranged between the LM Guiders, two guide rollers arranged near the plaiting rollers to guide the fabric to the pulling assembly; and a pulling assembly comprises with two top pillars mounted on the vertical arms; a pinching roller along with a pulling roller arranged on the top pillars; two Pneumatic cylinders mounted above the top pillars to control the position of pinching rollers.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054509 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A BLOW-BY GAS ROUTING ARRANGEMENT FOR AN ENGINE OF A TRACTOR

(51) International classification	:F02F0007000000, F01M0013040000, F02M0025060000, F01M0013020000, F01M0013000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Daljit Singh Dogra
2)Shashi Kumar Manhotra
3)Amarinder Singh

(57) Abstract :
The disclosure herein generally relate to engines in vehicles and more particularly to a multi-cylinder engine (100) with separate cylinder head (106A, 106B, 106C) mounted individually onto respective each cylinder (102A, 102B, 102C) of a cylinder bock (102) and a positive crankcase ventilation (PCV) integrated across the separate cylinder heads (106A, 106B, 106C) of the engine (100). The multi-cylinder engine (100) is provided with multi-stage positive crankcase ventilation. The multi-cylinder engine (100) with the PCV system facilitates efficient removal of blowby gases from the crankcase and routes the blowby gases to an intake manifold thereby reducing emissions and improving engine efficiency. The multi-cylinder engine (100) with the PCV system uniformly maintains pressure balancing across separate cylinder heads and the single crankcase. Fig. 2

No. of Pages : 29 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054511 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR CONTROLLING INDICATION OPERATION OF A VEHICLE

(51) International classification	:B60Q1/12, B60Q 1/34
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Malvinder Singh Tiwana
2)Raja Parashar
3)Hardeep Singh Pathania

(57) Abstract :
The disclosure relates to a system (200) and method (300) for controlling indication operation of the vehicle. The system (200) includes a direction indicator module (202) configured to signal steering direction of the vehicle, and a sensor unit (204) provided in communication with the direction indicator module and a hydraulic steering mechanism (100) of the vehicle. The sensor unit is configured to monitor a fluid pressure of a fluid supplied to a hydraulic actuator unit (106) and actuate the direction indicator module to signal the steering direction of the vehicle based on the fluid pressure. The system and method provide complete automation of the vehicle's indication operation, ensuring more precise and reliable signaling compared to conventional user-operated indication systems. Fig. 2

No. of Pages : 25 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054512 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MONITORING OPERATING MODES OF POWER TAKE-OFF (PTO) IN A VEHICLE

(51) International classification	:B60W0010080000, B60L0058400000, H04B0007060000, F02D0041000000, F16H0059020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Gurkirat Singh
2)Hitanshu Ranjan Mahapatra

(57) Abstract :
The disclosure herein generally relate to a power take-off (PTO) in a vehicle and more particularly to a system (100) and a method (200) for monitoring (sensing and notifying) operating modes of the PTO (12) of the vehicle (10). The system (100) includes a multi-position switch (102) and an indicating module (104). The PTO monitoring system (100) accurately detects and indicates the operating mode of the PTO (12). The PTO monitoring system (100) is reliable, easy to install and is inexpensive. The PTO monitoring system (100) accurately detects and notifies operating modes of the PTO (12) to prevent damage to the attached implements, thereby ensuring safe operation of various types of implements. The PTO monitoring system (100) ensures efficient operation and lifetime of the attached implement. Fig. 8

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054582 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMPROVED PROCESS FOR THE PREPARATION OF SAXAGLIPTIN INTERMEDIATE

(51) International classification	:A61K31/403, C07D209/52, C07D239/06, A61K9/06, C07C51/41, A61P3/10, C07C53/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)TANWAR MADAN PAL
2)VERMA KRISHAN SINGH
3)SURI SANJAY

(57) Abstract :
The present invention relates to an improved process for the preparation of saxagliptin intermediate i.e., trifluoroacetic acid salt of (1S,3S,5S)-2-azabicyclo[3.1.0]hexane-3-carboxamide. In particular, the present invention relates to an operationally simple, easy to reproduce and suitable for industrialized production of key intermediate of saxagliptin.

No. of Pages : 16 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054584 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR EXTRACTING AND MICRO-ENCAPSULATING MANGIFERIN FROM MANGO LEAF THEREOF

(51) International classification	:A61K0009500000, A61P0025000000, A23L0033105000, A61K0036220000, C07D0407040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RASTOGI, Dheerendra
3)SINGH, Akath
4)THUKKARAM, Damodaran

(57) Abstract :
The present invention discloses to a microencapsulated mangiferin comprising a core active compound mangiferin and a coating ethylcellulose matrix encapsulating the core active compound. The present invention also discloses a process for preparing micro-encapsulated mangiferin, the process comprising extracting mangiferin from mango leaves involving pre-processing of mango leaves to obtain a powdered raw material, subjecting the powdered raw material to alcohol reflux extraction to obtain an extract, cooling, filtering, and concentrating, followed by precipitating, filtering, washing, followed by drying and grinding the dried precipitants to obtain powdered mangiferin. The microencapsulating the mangiferin involving dissolving ethylcellulose in boiling cyclohexane to obtain a first solution, adding powdered mangiferin to the first solution to obtain a second solution, cooling the second solution, filtering the cooled second solution to obtain a filtrate and retentate, and grinding the retentate using mortar and pestle to obtain a microcapsule containing mangiferin in powdered form.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054627 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CONDITION MONITORING OF MACHINES

(51) International classification	:G06N0020000000, G06Q0010080000, G06N0003080000, G06N0003040000, G06N0020200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Hemanth Mithun Praveen

(57) Abstract :
The present invention relates to system and method for condition monitoring of machines. The present invention accomplishes condition monitoring of machines implementing machine learning techniques. Techniques needs to be trained on specific machines and can then be loaded on the system. Once loaded, the system can be used to analyze the health of the machine on which the technique has been trained. The present invention aims to create a single platform which can be used by a small-scale company to both train and test machine learning models. This can also allow companies to build trained models of the products manufactured. This can help companies purchasing the product to keep track of the health of the product.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054632 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DETERMINING HEALTH CONDITIONS ASSOCIATED WITH USERS

(51) International classification	:A61B0005000000, G16H0050300000, G16H0040670000, G16H0050200000, G16H0010400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SINGH, Deepak

(57) Abstract :
The present disclosure relates to a method 400 and a computing device 102 for determining health conditions associated with users. In one example, a first set of user health attributes 212 and a second set of user health attributes 214 may be obtained. Based on the first and the second set of user health attributes, the health condition 220 associated with the user may be determined. Thereafter, the determined health condition 220 may be correlated with a set of pre-configured data 216 associated with the user. Based on the correlation, one or more variations in the determined health condition 220 with respect to the pre-configured data 216 may be detected. [To be published with FIG. 3]

No. of Pages : 48 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202411054634 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A SEMI-AUTOMATIC CLUTCH ASSEMBLY

(51) International classification	:F16D0025063800, F16D0048020000, F16D0013700000, F16D0021060000, H04M0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DURAI, Ramesh

(57) Abstract :
A semi-automatic clutch assembly (100) is disclosed. The semi-automatic clutch assembly (100) includes a clutch housing (102), a plurality of plates (104) adapted to be pushed together towards a pressure plate (106) to receive torque from a primary driving gear (118), a first centrifugal mass (110) and a second centrifugal adapted to be radially moved to push the plurality of plates (104) towards the pressure plate (106). Further, a second spring (112) is adapted to exert a second predetermined spring force on the second centrifugal mass (108), and a first spring (114) positioned vertically below the second spring (112). The first spring (114) and the second spring (112) collectively exert a second predetermined spring force on the first centrifugal mass (110). The first predetermined spring force exerted on the first centrifugal mass (110) is less than the second predetermined spring (112) force exerted on the second centrifugal mass (108).

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411054900 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : BIOSURFACTANT FORMULATION FOR DEGRADATION OF HYDROCARBONS IN SOIL AND METHOD OF PREPARATION THEREOF

(51) International classification	:B09C0001100000, E02D0003120000, E21D0011180000, E21D0011100000, C12N0001200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ASHWINI YADAV
3)NEERA SINGH

(57) Abstract :
The invention relates to biosurfactant formulation for degradation of polyaromatic hydrocarbons in soil and method of preparation thereof. The application of biosurfactant formulation helps for degrading carcinogenic pollutants like naphthalene, fluorene, phenanthrene and pyrene and biosurfactant applied treatment showed better degradation as compared to half dose of biosurfactant and native population of microbes. Biosurfactant used for dispersion of oil, reduction of viscosity, breaking of oil into small droplets. Use of biosurfactant reduces surface tension and help for desorption of hydrophobic compounds from soil matrix. Biosurfactant is stable over wide range of pH, temperature and salt concentration. Beads, water dispersible granule (composite), soluble liquid and various kind of formulation developed for degradation of PAHs in soil.

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054918 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:A01N25/12, A01N57/12, A01N43/36, C07D207/50, C07D401/04, A01N43/56
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 62 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054922 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D0401/04, A01N25/12, A01N65/00, A01N57/12, C07D239/48
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 62 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054931 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D401/04, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N57/12, A01N43/56
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and fungal diseases.

No. of Pages : 75 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411054934 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS, APPARATUSES, METHODS, AND COMPUTER PROGRAM PRODUCTS FOR ADVANCED MOTION STABILIZATION

(51) International classification	:G06F0003010000, G01C0023000000, G06F0003160000, H01L0029490000, G06T0019200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Khan, Kalimulla
4)Leiphon, Kenneth M
5)Moore, Eric M
6)Aleksa, Brian D
7)Caufield, Sean J
8)Heck, Julie L

(57) Abstract :
Embodiments of the present disclosure provide techniques for advanced motion stabilization in display devices. A first image for rendering on a display device associated with a vehicle may be received. The first image may include at least one object. Device motion data for the display device may be identified. The device motion data may include one or more of device acceleration motion or device angular motion. Vehicle motion data for the vehicle may be identified. Predicted gaze position deviation data may be generated based on the device motion data and vehicle motion data. The position of the at least one object on a screen of the display device may be adjusted based at least in part on the predicted gaze position deviation data.

No. of Pages : 52 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411054939 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS, APPARATUSES, METHODS, AND COMPUTER PROGRAM PRODUCTS FOR A STABILIZED AVIATION OPERATIONS INTERFACE COMPONENT

(51) International classification	:H04B0007060000, H04W0004400000, B64F0005400000, B01J0029400000, H03M0007300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)J, Kirupakar
3)Leiphon, Kenneth M
4)Kamath, Mythili Belle
5)Rajendran, Ramkumar

(57) Abstract :
Systems, apparatuses, methods, and computer program products are provided herein. For example, a method may include receiving aviation operations display data associated with an aircraft. In some embodiments, the method includes capturing aviation operations impact data using one or more aircraft components of the aircraft. In some embodiments, the aviation operations impact data is indicative of an aviation instability event. In some embodiments, the method includes generating aviation stability adjustment data by applying the aviation operations impact data to an aviation stability adjustment model. In some embodiments, the method includes generating a stabilized aviation operations interface component based on the aviation stability adjustment data and the aviation operations display data. In some embodiments, the method includes causing the stabilized aviation operations interface component to be rendered to an aviation operations interface of a device.

No. of Pages : 47 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054636 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CHEWABLE COMPOSITION COMPRISING A SUPPLEMENT AND METHOD OF FORMING THE SAME

(51) International classification	:A61K0009000000, A23G0003420000, A23L0027300000, A23G0003340000, C12P0007100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Kruthika Selvam
3)Jagan Veerappan
4)Anantha Narayanan

(57) Abstract :
A substantially sugar-free composition for forming a chewable supplement is provided. The composition comprises a crystalline sweetener, a carrier, a doctoring agent, and a supplement. The composition has no greater than 0.5 parts by weight of sugar (e.g., other than the crystalline sweetener) per 100 parts by weight of the composition. A chewable supplement formed from the composition, and a method of forming the same, are also provided. The method includes dissolving the crystalline sweetener to give a sweetener solution. The doctoring agent and the sweetener solution are combined to give a doctored sweetener solution and water is evaporated from the doctored sweetener solution to give a super saturated solution, which is combined with a thickener solution to give a precursor solution. Water is evaporated from the precursor solution, and the precursor solution is cooled and dried to give the chewable supplement.

No. of Pages : 19 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054686 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTEGRATED NFC ANTENNA AND EMI FILTER FOR A WIRELESS CHARGER

(51) International classification	:H02J50/10, H02J50/70, H01F38/14, H01F27/36
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Brijesh Kumar Kushwaha
3)SatheeshKumar Muthiah
4)Sadeesh Ramachandran
5)Kishor Pandurang Jadhao

(57) Abstract :
The present disclosure discloses a system and method for suppressing Electromagnetic Interference (EMI) in Near Field Communication (NFC) wireless chargers. The present disclosure recites integrating an EMI filter with NFC components of a wireless charger. Further, the present disclosure discloses about incorporating at least two antenna loops, implementing NFC communication, at an outer side of an NFC board and at least one elongated NFC antenna loop at a center of the NFC board. Further, an arrangement of EMI filter elements is made in between the outer and central antenna loops to block the maximum electric filed generated by a transmitter coil of the wireless charger. Moreover, the method seeks to minimize the EMI while maintaining the overall charging efficiency of the wireless charger.

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054745 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CONTROLLING TORQUE OF A VEHICLE

(51) International classification	:F16H0061662000, B60W0010060000, F16H0061020000, F16H0061660000, F16H0059360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)KUMAR, Alok

(57) Abstract :
Embodiments provide method (400, 500) of controlling torque of a vehicle (100) for compensating degradation in a variable transmission (302) of the vehicle (100), the method (400, 500) involves accessing (402, 508), an engine rotation speed (Ers), and a vehicle speed (Vs) from one or more sensors (220, 212) of the vehicle (100), and a radius (Rr), a secondary gear ratio (Sgr) and a designed maximum gear ratio (Tr) of the variable transmission (302) from a memory (203). Determining (406, 512), by the controller (202), an actual maximum gear ratio (Tra) of the variable transmission (302) based at least on the Ers,Vs ,Rr , and Sgr. The method further involves controlling (410, 516) the torque of the vehicle (100) if the determined actual maximum gear ratio (Tra) being less than or higher than the designed maximum gear ratio (Tr).

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054746 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STAND DEVICE OF A VEHICLE

(51) International classification :B62H0001040000, F16M0013020000, F16M0011100000, F16M0011200000, A61B0034300000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)PRASOON, Jeevesh
2)CHOUDHARI, Nitin Kisan

(57) Abstract :
The present invention discloses a stand device (100) of a vehicle (10). The stand device (100) being pivotally coupled to a predetermined portion of the vehicle (10). The stand device (100) includes a first leg (104), a second leg (106), a pivotal member (102), an operating arm (101) and a base member (103). The stand device (100) pivotally move between an extended state (48) and a retracted state (50). The first leg (104), the second leg (106) and the operating arm (101) are formed by stamping in a single piece.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054759 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTONOMOUS AI-ENHANCED ROBOTIC SPREADER WITH REAL-TIME CROP ANALYSIS AND ADAPTIVE DISPENSING

(51) International classification	:A01C0017000000, G05D0001020000, A01B0079000000, A01C0023000000, A01C0015000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dr. Sachin Mohal
3)Dr. Rachin Goyal
4)Rohit Singh
5)Shivam Pandey

(57) Abstract :
Disclosed herein is an autonomous AI-enhanced robotic fertilizer spreader designed for real-time crop analysis and adaptive dispensing. Integrated with a hopper for fertilizer storage and motorized wheels for versatile field maneuverability, the spreader features an AI-based image capturing device to analyze crop conditions promptly. A processing unit interprets real-time sensor data to govern operations, while hydraulic telescopic suspensions maintain optimal spreading height on varied terrain. With a user interface for monitoring and control, and powered by a dedicated battery, the spreader employs a DC motor-driven impeller disc for precise fertilizer dispensing. Integrated sensors support autonomous navigation and obstacle detection, ensuring efficient and precise agricultural operations.

No. of Pages : 25 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055131 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR ACCURATELY OVERLAYING ROAD SEGMENTS DERIVED FROM DYNAMIC DATA

(51) International classification	:G01C21/30, G01C21/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Yinglai Yang
5)Florian Ries
6)Raghavendra Reddy Kallutla
7)Vijay Jayaramegowda
8)Abhilasha Srivastava

(57) Abstract :
The present disclosure provides system (201) and method (400) for overlaying road segments (107). The system (201) receives first map data and second map data from a map data server (104) and a backend server (106), respectively. The second map data includes dynamic data incorporated within road segments (107). The system (201) aligns the road segments (107) in the second map data with respect to a global road segment (302) in the first map data, and determines an offset corrected position on the aligned second map data and a horizon corrected position of a vehicle (102) on a horizon map. The system (201) overlays the road segments (107) on the horizon map using the horizon corrected and the offset corrected positions, which improves accuracy of the overlay. The system (201) determines a mismatch error in the overlay, and controls the vehicle (102) based on the mismatch error.

No. of Pages : 28 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202411055174 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A Dung Plate Maker

(51) International classification	:A61K0035240000, A01K0001010000, C08L0067020000, C09D0183040000, A01K0023000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A dung plate maker comprising a dung container (1) mounted on a frame (2) such that to hold the dung therein. A mixing shaft (3), disposed within the container (1) is provided to mix the dung. A handle (4), adapted to be secured with the mixing shaft (3) is provided to facilitate mixing of the dung thoroughly. An auger (5), adapted to be rotated by rotating means is provided near bottom of the container (1) such that to push the mixture from the container (1) towards an outlet (6). A rotating wheel (8) having multiple cavities (7) is provided to shape the mixture into dung plates. Wheels (9) rotatably secured with the frame (2) is provided to transport the dung maker from one location to another. A seat (10), secured with the frame (2) is provided to sit comfortably while rotating the handle (4). [Figure. 1a]

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055281 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONVERSATIONAL AND ACTIONABLE ARTIFICAL INTELLIGENCE (AI)SYSTEM AND METHOD THEREOF

(51) International classification	:G10L0015220000, G06N0003080000, G06F0003160000, G06F0040300000, G10L0015260000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Ambesh Shekhar
4)Kush Khurana
5)Deepak Singh
6)Ankur Narang
7)Kavin Bharti Mittal

(57) Abstract :
The present disclosure describes a system (200) and method (400) for automated resolution of service requests. The system (200) comprises at least one memory (200b) communicatively coupled to at least one processor (200a). The at least one processor (200a) is configured to receive, by a primary agent (204a), a first input in first format, having one or more service requests of user. The at least one processor (200a) is configured to analyze, by the primary agent (204a), the first input to identify and allocate a first set of tasks simultaneously to a first set of secondary agents of one or more secondary agents (204b). The at least one processor (200a) is configured to receive, by the primary agent (204a), a first response to first set of tasks and perform, by the primary agent (204a), one or more actions associated with the service requests based on the first response.

No. of Pages : 37 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055342 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BIS-(INDOLYL)TETRAZINE COMPOUND OF FORMULA (I) AS ANTICANCER AGENT AND A PROCESS OF SYNTHESIS THEREOF

(51) International classification	:A61P0035000000, A61P0043000000, C07D0257080000, A61P0025160000, C07C0217800000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Kaur, Kamalpreet
3)Verma, Harkomal
4)Dhiman, Monisha

(57) Abstract :
The present invention relates to bis(indolyl)tetrazine compound of Formula (I) and a process of synthesis thereof. The compounds of Formula (I) show anti-proliferative and anti-cancer activity serving as anti-cancer agents against breast cancer.

No. of Pages : 102 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055357 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR PREVENTING INJURIES TO FINGERS OF A DRIVER OF A VEHICLE

(51) International classification	:B62D0001060000, B62D0006000000, B62D0015020000, B62D0001040000, B60R0025022000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Vivek Bharadwaj
6)Chaitanya Peshin
7)Dhiraj Borse
8)Satyajit Choudhury

(57) Abstract :
A system (100) for preventing injuries to fingers of a driver of a vehicle (200) includes a steering wheel cover (102) configured around a rim (204) of a steering wheel (202) of the vehicle (200). The steering wheel cover (102) includes a set of locks (104) keeping the steering wheel cover (102) in position around the rim (204). The steering wheel cover (102) gets detached from the rim (204) of the steering wheel (202) when the locks (104) are actuated. An electronic control unit (206) is operatively coupled to the set of locks (104) and actuates the set of locks (104) to detach the steering wheel cover (102) from the steering wheel (202), upon detection of a crash situation. The steering wheel cover (102) remains with the driver's hands, preventing any injury to the driver, when the steering wheel (202) retracts away from the driver.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054942 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTELLIGENT SOFTWARE DEVELOPMENT KIT FRAMEWORK FOR ADVANCED MOTION STABILIZATION

(51) International classification	:G06F0008300000, H04N0021443000, G06F0008200000, G06F0009455000, G06N0003063000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Khan, Kalimulla
3)Rajendran, Ramkumar
4)Leiphon, Kenneth M
5)Kamath, Mythili Belle

(57) Abstract :
Embodiments of the present disclosure provide motion stabilization software development kit and framework. An example motion stabilization software development kit may include a hardware layer that includes a first set of one or more sensors configured for generating device motion data for a display device within a vehicle and a second set of one or more sensors configured for generating vehicle motion data for the vehicle. The example motion stabilization software development kit may include an API layer that includes one or more APIs and an application layer that includes one or more applications communicatively coupled to the first and second set of one or more sensors. The example motion stabilization software development kit may include a software development kit abstraction layer that includes a motion stabilization model configured to adjust a position of an object on a screen of the display device.

No. of Pages : 55 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054947 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SURGICAL VISUALIZATION AND SIMULATION SYSTEM FOR ACCURATE IMPLANT PLACEMENT IN JAW BONES

(51) International classification	:A61B0090000000, A61B0034100000, A61B0034200000, G06T0019000000, A61B0017000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present invention provides a surgical visualization, simulation and superimposition system (100) comprising of a visualization stage including a data loading module (102), and an image segmentation module (103), a pre-planning stage including a data processing module (104) and a pre-operative planning module (105), a 3D assistance stage including a calibration module (106), a registration module (107), and superimposition module; and an execution stage including, a triangulation module and 3D augmented reality device which drives the surgical process. The present invention synergistically combines these modules to provide a comprehensive solution for medical professionals, which allows for the integration of advanced imaging data into 3D augmented reality-based scenarios, facilitating meticulous pre-operative planning and enhancing the overall precision and efficacy of surgical procedures. Figure 1 on sheet no. 1 of the drawings may accompany the abstract when published.

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411054951 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A PROCESS FOR TREATING OFF-GASES CONTAINING TOXIC GASES AT HIGH TEMPERATURE AND LOW PRESSURE

(51) International classification	:B01D0053500000, B01D0053520000, H04L0067109700, C02F0101160000, C10L0003100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Vidya Bhushan
3)Subimal Jana
4)Varun Vijay Kumar Sharma

(57) Abstract :
The present invention provides a scheme based on “Multi-Stage Packed Bed Caustic Scrubber Column” for treatment of high temperature off-gas from Bitumen Blowing Unit to achieve removal for SOx (98% efficiency minimum) and H2S (98.5% efficiency minimum). Oxygen rich off-gas stream from a Bitumen Blowing Unit of Refinery typically comprises mostly of Nitrogen & water vapor (together around 96 to 98 wt%) with some quantity of lighter hydrocarbons, CO2, CO, H2S, SO2, R-SH etc. Due to the presence of the above components, primarily H2S & SOx, this off-gas needs to be treated before routing to an incinerator or fired-heater or flare for destruction. For the same a scheme comprising of a multi-stage packed bed column and a KOD is envisaged.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054972 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS, APPARATUSES, METHODS, AND COMPUTER PROGRAM PRODUCTS FOR ADAPTIVE TUNING OF MOTION STABILIZATION MODEL USING ARTIFICIAL INTELLIGENCE

(51) International classification	:H01L0021311000, H04N0019513000, G06N0003040000, G06N0003080000, G06F0012140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Rajendran, Ramkumar
4)Leiphon, Kenneth M
5)Moore, Eric M

(57) Abstract :
Embodiments of the present disclosure provide techniques for adaptive tuning of motion stabilization models using artificial intelligence. A motion stabilization model for use with a device may be identified. Context data associated with a device may be identified. Metadata comprising one or more model parameters for the motion stabilization model may be identified. Model adjustment data may be generated based on the context data and the metadata by applying the context data and the metadata to a machine learning tuning model. The model adjustment data may be applied to the motion stabilization model to tune the motion stabilization model. The motion stabilization model may be configured to facilitate motion stabilization to account for screen motion of the display of the device and eye motion of a user relative to each other in a vehicle.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054760 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A FERTILIZER SPREADER

(51) International classification	:A01C0017000000, A01C0015000000, H02J0007350000, A01C0023020000, A01C0003060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Rohit Singh
5)Shivam Pandey

(57) Abstract :
The present disclosure relates to an improved fertilizer spreader designed for efficient distribution over fallow land. The spreader comprises a robust frame structure with a hopper for storing fertilizer, an impeller disc with multiple vanes rotatably mounted below the hopper for uniform dispersal, and a motor connected to the impeller disc. The motor is powered by a battery, which is charged by an integrated solar charging module, promoting sustainable energy use. A motor controller allows precise speed control of the motor. For mobility, the spreader includes multiple tires mounted on the frame. Additionally, the spreader features a gear system for effective power transmission between the motor and the impeller disc and a frame designed to support a predetermined weight of fertilizer. These features collectively enhance the accuracy, efficiency, and environmental sustainability of fertilizer application, addressing the limitations of conventional spreaders and meeting the demands of modern agriculture. FIG. 1

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054761 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MARIGOLD BIOMASS-DERIVED FRAGRANCED WIPE

(51) International classification	:A61K0036530000, C07C0403240000, A61K0008020000, B65D0081220000, A01H0005020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention discloses a method for producing fragranced wet wipes derived from marigold biomass, specifically utilizing recycled marigold flowers (Targetes sp.). By repurposing these flowers as a sustainable source of fibers for wet wipes, the invention aims to reduce reliance on traditional wood pulp, thereby mitigating deforestation and habitat loss. The process involves soaking the marigold flowers in water, mechanically pulping the softened flowers, and treating the pulp with sodium hydroxide and acetic acid to enhance fiber quality. These sheets are then infused with a solution containing Ocimum sanctum oil, sodium benzoate, and glycerin to impart fragrance, preservation, and skincare benefits. The moistened wipes are packaged to maintain freshness and efficacy. This innovative approach integrates sustainable practices with cultural and environmental conservation, offering a biodegradable, eco-friendly alternative to conventional wipe production methods.

No. of Pages : 19 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202411054762 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTONOMOUS ROBOTIC FERTILIZER SPRAYER WITH AI-BASED CROP HEALTH ANALYSIS AND ADAPTIVE HEIGHT CONTROL

(51) International classification	:A61B0005000000, G05D0001020000, G16H0050200000, G01C0021340000, H04N0005232000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)Bhupinder Singh
4)Shrestha Pratap Singh

(57) Abstract :
A robotic fertilizer sprayer is designed for efficient and autonomous agricultural use. It features a main body with a detachable fertilizer container, motorized wheels with hydraulic suspensions for multi-directional maneuverability, and a pressure pump connected to a mist nozzle for precise fertilizer application. The sprayer integrates an AI-based image capturing device for real-time crop health analysis and fertilizer assessment, supported by a processing unit that governs operations using sensor data. It includes various sensors for navigation and obstacle detection, such as LiDAR, GPS, and ultrasonic sensors. A user device facilitates remote monitoring and control via a mobile app. The operational method involves attaching the fertilizer container, using the AI device for crop health assessment, and utilizing the processing unit's algorithms for optimal pathfinding and fertilizer application, ensuring efficient and accurate field coverage.

No. of Pages : 22 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054790 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SEALING ARRANGEMENT FOR A BALL JOINT

(51) International classification :F16C0011060000, A61M0016080000, B60G0007000000, F16D0003223000, B60J0010300000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A sealing arrangement (100) for a ball joint (200) includes a bellows (110) having a substantially cylindrical structure with a first end (112) and a second end (114). Further, a sealing ring (130) is coupled to the bellows (110) towards the second end (114) such that the sealing ring (130) at least partially encloses the bellows (110) at the second end (114). The sealing arrangement (100) is characterized in that the bellows (110) defines one or more intermediate portions (122) proximal to the second end (114), and the sealing ring (130) defines one or more passageway (140). The bellows (110) is coupled to the sealing ring (130) such that at least one of the one or more intermediate portions (122) extends through at least one of the one or more passageways (140). Further, a cross-section of the one or more intermediate portions (122) towards a distal end of the intermediate portions (122) is larger than the passageway (140).

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2024
(21) Application No.202411055537 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A DEVICE TO CONTROL BIOFOULING ON MARINE STRUCTURES AND A METHOD THEREOF

(51) International classification	:B23K0026082000, B63B0059040000, G01H0011080000, A61N0001040000, B08B0003120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mr. Gavade Atul Arjun

(57) Abstract :
The present disclosure elaborates upon a device (100) to control biofouling on marine structures. The device (100) includes a power source/power amplifier (102) to provide electrical energy in form of electrical signals. The device (100) includes two or more piezoelectric transducers (104) connected to the power source (102). The two or more piezoelectric transducers (104) are configured to generate ultrasonic waves to surfaces covered with biofouling, by converting the electrical energy into mechanical vibrations. Further, the device (100) includes a control unit (106) coupled to the two or more piezoelectric transducers (104). The control unit (106) is configured to control and adjust one or more wave parameters associated with the electrical signals. Figure 1.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/07/2024

(21) Application No.202411055558 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR CONTROLLED SYNTHESIS OF Mn3O4 NANOMATERIALS AND THEIR NITROGEN-RICH g-C3N4 COMPOSITES FOR CO2 ADSORPTION

(51) International classification	:B01J0027240000, B01J0035000000, B22F0009240000, B82Y0030000000, H01C0007112000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Afaq Ahmad Khan

(57) Abstract :

The present invention relates to a procedure for the design and controlled synthesis of Mn3O4 nanomaterials using precipitation and solvothermal methods. More particularly, this invention encompasses the synthesis of 2D Mn3O4 nanomaterials and 3D Mn3O4 by the self-assembly of 2D Mn3O4 by controlling the reaction time. The deep-eutectic-solvent is used as a reaction solvent as well as a nanomaterial structure-controlling agent. The nitrogen-rich g-C3N4 is synthesized using ammonium chloride as a nitrogen source and used to prepare nitrogen-rich g-C3N4/ Mn3O4 composites. The synthesized nanomaterials are characterized using various analytic methods. The morphology of Mn3O4 was found as 2D flakes using the precipitation method. The Mn3O4 nanomaterials synthesized using the solvothermal method were obtained as more 2D flakes at 3 hours of synthesis reaction time and formed 3D peanut-shaped particles (2D-flakes self-assembly) at 12 hours of synthesis reaction time. The synthesized nanomaterials and composites are used for CO2 adsorption and conversion to value-added chemicals. The obtained results indicate that synthesized materials' morphology significantly impacted CO2 adsorption and its conversion.

No. of Pages : 9 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055559 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Brine Sludge Derived Flexible and Moldable Compositions for Radiation Shielding Applications and A Process for The Preparation Thereof

(51) International classification	:C08L7/00, C08K3/01, C08K3/014, C08K3/04, C08K3/06, C08K3/22, C08K5/095, C08K5/47
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
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(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Avanish Kumar Srivastava

(57) Abstract :
Brine Sludge DerivedFlexible and Moldable Compositions for Radiation Shielding Applications and A Process for The Preparation Thereof The present invention provides brine sludge derived flexible and moldable composition for radiation shielding applications and a process for thepreparation thereof.The developed processencompassesmixing of tungsten oxide, brine sludge, which naturally has several alkalies and alkaline earth metals compounds, like magnesium hydroxide, barium sulfate, calcium carbonate, silica, sodium chloride, aluminum-containing compounds, etc. with sodium hexametaphosphate for making unique homogeneous nanoscopic, and phased radiation shielding material. This material was further mixed withnatural rubber to develop flexible and moldable brine sludge based materials useful as X-ray shielding materiasl of variable magnitudes i.e. shape and size. The present invention finds immense application in various areas, especially in radiation shielding applications, such as in diagnostic radiation installations like diagnostic X-rays and CT scanner rooms, in the form of either generic use,shielding full coat aprons, half apron, thyroid shield, head covers, shielding neck bands, etc.

No. of Pages : 25 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055359 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AIR DUCT SYSTEM FOR A HEAT EXCHANGER IN A VEHICLE

(51) International classification	:H05K0007200000, B60K0011080000, B60H0001000000, F25D0017060000, F28F0027020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Raja Rajat Walia
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7)Ashwaq Shaik
8)Sai Abhilash Palvadi
9)Akkamahadevi Nagaralu Devaraju

(57) Abstract :
An air duct system (100) for a heat exchanger (200) in a vehicle comprises an intake air duct (102) configured to direct a flow of cooling air to the heat exchanger (200), and a bypass duct (104) to allow the cooling air to flow therethrough bypassing the heat exchanger. A flap (106) is configured between the intake air duct (102) and the bypass duct (104) such that selective opening of the flap (106) allows the cooling air to flow to the bypass duct. When the cooling air flows to the bypass duct (104), the cooling air carries accumulated debris in a heat exchanger area in front of the heat exchanger (200) to the bypass duct, thereby cleaning a front portion of the heat exchanger (200).

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024

(21) Application No.202411055360 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM TO DETECT DAMAGE TO A DUST BOOT IN A VEHICLE AND A METHOD THEREOF

(51) International classification	:B60C23/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)Mercedes-Benz Group AG**
(32) Priority Date	:NA	Address of Applicant :Mercedesstraße 120, Stuttgart, 70372, Germany.
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(86) International Application No	:NA	(72)**Name of Inventor :**
Filing Date	:NA	**1)Brijesh Kailashsingh Rajput**
(87) International Publication No	: NA	**2)Kamran Shahid**
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
A system (100) to detect damage to a dust boot (102) in a vehicle, comprises a pressure sensor (104) operatively coupled with an inner space of the dust boot (102), which is configured to detect pressure fluctuation within the dust boot due to movement of one or more vehicle parts located therewithin. An Electronic Control Unit (ECU) (106) is configured to receive, from the pressure sensor (104), a signal corresponding to the pressure fluctuation within the dust boot (102) and determine if the received signal is indicative of absence of the pressure fluctuation within the dust boot (102). When the ECU (106) determines that the received signal is indicative of absence of pressure fluctuation within the dust boot (102), the ECU (106) provides a warning indicative of damage to the dust boot (102).

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055365 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR ENABLING OPTIMIZED USE OF GRIPPERS FOR INSTALLATION OF ROOF ON BODY-IN-WHITE

(51) International classification	:B62D0025060000, H02S0020230000, G06N0020000000, E04D0003350000, E04D0003360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Seshadri Reddy Chava

(57) Abstract :
Described herein is a system (100) for determining optimized position and number of grippers for assembling a roof panel onto a BIW. The system (100) comprises a computing device (102) that is configured to receive data pertaining to geometry and attributes of a roof panel to be assembled, and a standard number and standard positions of grippers on the roof panel for gripping the roof panel. The computing device (102) evaluates stress and displacement created by the grippers at different regions on the roof panel and further detects if the evaluated stress and displacement at the regions are within threshold ranges. Accordingly, upon a negative detection, the computing device (102) updates the standard positions and the number of the grippers used on the roof panel for one or more iterations till the evaluated magnitude of stress and displacement at one or more regions are within the threshold ranges.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/07/2024
(21) Application No.202411055476 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BULK DETERGENT RESERVOIR HAVING INTEGRAL PUMP AND FLUID LEVEL INDICATOR

(51) International classification	:D06F0039020000, B65D0075580000, G06F0003041000, F24C0015100000, D06F0039120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Vikrant Popatrao Patil
7)Divyam Upadhyay
8)Anjali Vyavahare

(57) Abstract :
A laundry appliance includes an outer cabinet, tub, detergent reservoir, and detergent pump. The outer cabinet has a top panel that defines primary access and detergent access apertures. The tub is within the outer cabinet. A processing space is within at least a portion of the tub and the primary access aperture provides access to the processing space. The reservoir is attached to an underside of the top panel and has an inlet and outlet. The inlet is proximate the detergent access aperture. The reservoir includes a fluid level indicator visible through a portion of the top panel proximate the primary access aperture. The pump is attached to the outlet of the reservoir. An actuator of the pump is within a cutout of the top panel proximate the primary access aperture. The actuator delivers a fluid treating material from an interior of the reservoir to the processing space.

No. of Pages : 32 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054980 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AUTOMATED LAB REFRIGERATOR MONITORING SYSTEM

(51) International classification	:F25D0029000000, H04L0067500000, F25D0011000000, H04W0004800000, G07C0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Anuradha Yadav
3)Mala Trivedi
4)Rajesh K. Tiwari

(57) Abstract :
The present invention discloses an automated lab refrigerator monitoring system (ALARMS) designed to ensure real-time environmental monitoring and security of laboratory refrigeration units. The system comprises high-precision temperature sensors (1) and door activity sensors (2) to detect internal temperature fluctuations and physical access events. A microcontroller-based unit (3) aggregates sensor data, processes alerts, and communicates wirelessly via Bluetooth or Wi-Fi. An internal high-definition camera (4) captures images of stored contents upon door activity or on schedule. A mobile application interface (5) receives and displays data, images, and alerts, while also enabling user-configured thresholds. The system further supports cloud synchronization for backup and remote access. ALARMS provides a unified, intelligent, and modular framework to maintain the integrity of sensitive materials, improving traceability, compliance, and operational efficiency in laboratory environments. Accompanied Drawing [Figure 1]

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054981 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SMARTPHONE-BASED REWARD SYSTEM FOR EFFICIENT HOME WASTE DISPOSAL AND RECYCLING

(51) International classification	:B65F0001140000, G06Q0030020000, B65F0001000000, G10H0003180000, B65F0003000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murari Lal Azad
3)Vernika Mishra
4)Anshika Nautiyal
5)Ajay Rana

(57) Abstract :
The present invention discloses a smartphone-based reward system for efficient home waste disposal and recycling. The system comprises a mobile application that enables users to select recyclable materials, schedule pickups with nearby waste vendors, and receive real-time updates on collection status. To promote user participation, the application offers rewards such as cash, shopping vouchers, or gift cards based on the quantity and type of waste recycled. The present invention further integrates smart hardware components, including intelligent recycling bins with sensors, interactive display panels for vendors, and wireless beacon technology for seamless communication between users and service providers. QR codes or RFID tags streamline data capture and collection validation. By bridging the gap between consumers and local vendors, the invention promotes sustainability, encourages environmentally responsible behavior, and improves overall efficiency in household waste management.

No. of Pages : 19 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054991 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:C07D401/04, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N57/12, A01N43/56, A01N43/707
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 122 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054995 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION FOR EFFECTIVE INSECT-PEST PEST CONTROL AND ENHANCED CROP HEALTH

(51) International classification	:A61K0045060000, A61P0033140000, A01N0051000000, A01N0063300000, C08F0212080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic insecticidal composition provides effective control of diverse insect pests, including entire sucking insect-pests complex. The present invention also relates to a process for preparation thereof.

No. of Pages : 59 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054997 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:A01N51/00, A01N57/12, C07C281/14, A01N33/26, A01N25/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 63 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411055029 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC PESTICIDAL COMPOSITION

(51) International classification	:C07D401/04, C07D249/12, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MONIKA MADAAN

(57) Abstract :
The present invention relates to stable synergistic pesticidal composition for the protection of various crops and plants against pests including insects-pests and fungal diseases.

No. of Pages : 65 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411055031 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE SYNERGISTIC INSECTICIDAL COMPOSITION

(51) International classification	:C07D213/82, A61K31/44, A01N47/40, A01P7/04, C07D213/26, A01N43/653, A01N43/56, A01N57/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present invention relates to stable synergistic insecticidal composition for synergistic and effective control of various insect pests including entire sucking pest complex.

No. of Pages : 56 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411055111 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART FERTILIZER SPREADER WITH INTEGRATED FLOW CONTROL

(51) International classification	:A01C0017000000, A01C0015000000, A61H0003040000, B62J0043160000, B62M0007120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Narinder Kumar
3)Rajveer Singh
4)Harsh Raj

(57) Abstract :
This invention discloses a fertilizer spreader for efficient distribution over farmland. It comprises a front frame with a hopper, a flow sensor, and a feed motor for controlled fertilizer release. An impeller disc receives fertilizer and disperses it evenly. A gearbox and transmission shaft connect the disc to the axle with wheels for mobility. A handle allows steering, and a motor speed controller adjusts the hub motor on the rear wheel for maneuverability. The rear frame includes a wheel fork, battery compartment with charger, control unit, battery, and a user seat. The impeller disc can include vanes for fertilizer flow direction. The control unit monitors the flow sensor to regulate fertilizer dispensing for consistency. This design combines fertilizer flow control with user comfort features for efficient and convenient application. FIG. 1

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411055112 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : ADVANCED SOLAR-POWERED FERTILIZER SPREADER WITH PRECISION IMPELLER AND MOTOR CONTROL SYSTEM

(51) International classification	:A01C0017000000, A01M0007000000, B60K0001040000, B62K0015000000, B60K0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Bhupinder Singh
4)Shrestha Pratap Singh

(57) Abstract :
This invention discloses a self-propelled fertilizer spreader for efficient fertilizer distribution over land. The spreader comprises a front frame with a hopper for fertilizer storage, an impeller disc for controlled dispersion, a gearbox and transmission shaft for disc operation, an axle with wheels for mobility, a handle for steering, and a motor speed controller. A rear frame connected to the front frame includes a wheel fork with a hub motor driven rear wheel, a slanting column housing a battery compartment, seat, support frame with a roof for user comfort, and a solar panel for battery self-charging. The impeller disc can include vanes for optimized fertilizer flow. The gearbox utilizes a bevel pinion and gear for efficient power transmission. The frame is designed to support a predetermined fertilizer weight. This fertilizer spreader offers several advantages: improved distribution efficiency, user control over application rate, and a self-charging system for extended operation. FIG. 1

No. of Pages : 20 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411055113 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SOLAR WHEELBARROW

(51) International classification	:B62B0005000000, H02J0007350000, B60K0007000000, B65F0001140000, B60K0001040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A solar wheelbarrow assembly is designed to facilitate load transportation with enhanced efficiency and ease. The front end features a skeleton frame with an integrated circular axle for wheel attachment, a load-carrying bucket with an openable lid, and a hydraulic jack for lifting. It houses a battery to supply electrical energy. A vertical member with a handle holds a throttle and a control panel for hydraulic lift operation. The rear end includes a wheel fork with a rear wheel driven by a hub motor, a motor controller, and a charging module placed in a box beneath a seat. A support frame with a roof and a solar panel on top charges the battery. Additionally, a brake lever and disc brake connected by a hydraulic pipe ensure safety. This assembly offers several advantages, including reduced manual effort due to the hydraulic lift and motorized wheels, sustainability through solar energy utilization, and increased convenience with integrated controls and safety features. FIG. 1

No. of Pages : 17 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055129 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM FOR INTEGRATING MULTIPLE SENSORS IN FOUR WHEELERS AND METHOD THEREOF

(51) International classification	:G06K9/62, G06K9/00, H04Q9/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GUPTA, Piyush Prakash

(57) Abstract :
The present disclosure pertains a CAN enabled modular block (102) offers a solution for integrating a plurality of sensors (108) into 4-wheel vehicles. The modular block (102) facilitates easy attachment and detachment of the sensors (108), particularly beneficial in longer vehicles like multi-axle trucks and low-floor buses, enabling customization to meet specific vehicle requirements. Equipped with a Controller Area Network (CAN) interface (110), the modular block (102) establishes a standardized communication protocol for seamless data exchange among connected sensors (108), ensuring real-time collaboration and synchronization. Its universal compatibility supports a wide array of sensor types and brands, promoting a standardized approach to sensor integration across the automotive industry. Additionally, the block's scalability allows the sensors (108) to be added or removed without extensive modifications to the vehicle's architecture, facilitating adaptation to evolving sensor technologies.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202411054792 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR INSTANT QUALITY CHECK OF INDIVIDUAL BRICKS

(51) International classification	:G06F0003010000, G01D0021020000, G06T0015080000, G01N0021840000, B65B0057000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SUBAHANI, Mahaboob R.
3)GOWLLA Jyothsna
4)RAMAIAH Prakash

(57) Abstract :
instant quality check of individual brickS The present invention discloses an apparatus (100) for quality testing of a brick, comprising a chamber (102) with a lower end featuring a conveyor belt (103). The chamber (102) includes a loading end (102a), at least one sensor (104), at least one camera (105), at least one display screen (106), and an unloading end (102b) equipped with a multidirectional wheel setup (107). Additionally, the present invention also discloses a method for quality testing of a brick, involving the steps of placing the brick on the loading end (102a) of the chamber (102), measuring the brick's dimensions using the sensor (104), displaying these dimensions on the display screen (106), capturing at least one image of the brick using the camera (105), displaying the image on the display screen (106), and sorting the brick as Accepted or Rejected at the unloading end (102b) based on the dimensions and image displayed on the display screen (106). FIG. 3

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :18/07/2024

(21) Application No.202411054809 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : VEHICLE

(51) International classification	:F28D0021000000, G03G0015000000, B62M0011140000, B60K0001040000, F16H0061000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JADHAV, Ghanasham Krishnat
2)BANSAL, Dipanshu

(57) Abstract :
A vehicle (10) comprising a vehicle frame (12), a flange member (50) that is disposed around an axle (17) of a rear wheel (16) and that defines a plurality of first apertures (52), and a transmission unit (30) that comprises a driven sprocket (40) adapted to be coupled to the flange member (50) and that defines a plurality of second apertures (42). The flange member (50) comprises a plurality of fastening inserts (60), in which a fastening insert (60) of the plurality of fastening inserts (60) is disposed within a respective first aperture (52), and a fastening member (70) is configured to be inserted into the respective first aperture (52) and a corresponding second aperture (42) of the driven sprocket (40) and be engaged with the fastening insert (60) for coupling the driven sprocket (40) to the flange member (50). FIG. 4

No. of Pages : 24 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2024

(21) Application No.202413054100 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR TREATMENT OF WASTEWATER USING AN INTEGRATED PHOTOCATALYTIC MEMBRANE

(51) International classification	:C02F0103360000, C02F0001000000, C02F0101300000, C02F0001320000, C02F0001200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LANJEWAR, Shubham Namdeorao
2)ROY, Anirban
3)GHOSH, Narendra Nath
4)AIYER, Hemantkumar Narsinham

(57) Abstract :
The present invention discloses an apparatus (100) and method for the treatment of wastewater. The apparatus (100) comprises a chamber (102) with a top end (104), front end (106), back end (108), and bottom end (110). The top end (104) features one or more inlets (116) for wastewater entry. The inner side of the front end (106) is equipped with at least one baffle (112), while the inner side of the back end (108) houses at least one photocatalytic hollow fiber membrane (114) reinforced with nanoparticles (200). The bottom end (110) includes one or more outlets (118) for treated water discharge. The method involves introducing wastewater through the inlets (116), guiding it through equidistant baffles (112), exposing it to the nanoparticle-reinforced (200) photocatalytic hollow fiber membrane (114) in the presence of light (308), and finally discharging the treated water through the outlets (118). This innovative design enhances the efficiency of wastewater treatment by optimizing flow dynamics and maximizing contact with the photocatalytic surface, offering a more effective and sustainable solution for water purification. FIG. 1

No. of Pages : 21 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202413055115 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Bio-Composites Comprising Apple Tree Prune Waste and Wheat Bran and A Process for The Preparation Thereof

(51) International classification	:A01H0006740000, A01H0005080000, A21D0013020000, H04L0045160000, A01D0046300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Manikyaparambil Harikrishnan
3)Thulasiraman Venkatesh
4)Uday Singh Kanwar Bhanu

(57) Abstract :
Bio-Composites Comprising Apple Tree Prune Waste and Wheat Bran and A Process for The Preparation Thereof The present invention provides biodegradable products, prepared using underutilized fruit harvesting wastesuchasapple tree prune wastes as raw material, along with a natural binder namely, wheat bran. The developedprocess uses extrusion roasting at optimum speed and temperature, thereby reducing the cost and power consumption.The process does not involve any pre-treatment steps and the use of plasticizers or synthetic binding agents like plant resin. This is the first technology of its kind across the globe to effectively use apple tree prune wastes for large scale commercial manufacture of biodegradable products such as plates, spoons, forks, etc.

No. of Pages : 22 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054523 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHOD FOR RETENTION OF LUBRICANT IN DRIVETRAIN OF VEHICLE

(51) International classification	:F16H0057040000, F16H0061000000, H04L0047724000, A61K0008920000, F01M0011060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Sumeet Kumar
2)Udam Lal Singla

(57) Abstract :
The disclosure herein generally relate to a drivetrain in a vehicle and more particularly to systems and methods for retention of lubricant (transmission oil) in a gearbox housing and a differential housing for reducing lubricant starvation in a power transmission unit and a differential unit when the vehicle is moving on sloped terrain. The lubricant retention systems (100, 200) maintains an adequate or reduced level of lubricant (transmission oil) in the gearbox housing and the differential housing of the drivetrain without requiring the need to maintain higher oil level during uphill drive conditions. The lubricant retention systems (100, 200) reduces the loss of power output due to oil churning in the power transmission unit of the vehicle. The lubricant retention systems (100, 200) improves the lifespan of the transmission components of the vehicle by providing adequate lubrication. Fig. 2

No. of Pages : 38 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :17/07/2024

(21) Application No.202411054524 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR VISUALIZING PREFORMED FRAGMENTS IN DETONATION GAS CLOUD

(51) International classification	:G03H1/04, G01N21/47
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)DESHMUKH, Devendra
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3)DHOTE, Kusumkant Devendra
4)VERMA, Paras Nath
5)MAHTO, Viwek

(57) Abstract :
The present invention relates to an apparatus and method and apparatus for visualizing preformed fragments in a detonation gas cloud. By integrating Digital Holography (DH) and Shadowgraphy techniques with a high-frequency infrared laser (1) and a high-speed imaging sensor, the present invention overcomes limitations of existing measurement techniques. The apparatus and method allow for the precise calculation of fragment displacement, velocity, and acceleration at the initial stage of detonation, contributing to advancements in warhead design and optimization. Experimental results demonstrate the effectiveness of the proposed technique in overcoming technical limitations of existing methods, providing valuable insights for enhancing warhead efficiency and effectiveness. Figure 1

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2024
(21) Application No.202411054532 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYNERGISTIC MORUS NIGRA INCORPORATED ANTIBIOTIC COMPOSITION

(51) International classification	:A61K0036605000, A61P0031040000, C12Q0001180000, A61K0031650000, A61K0008340000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Riya Singh
4)Dr. Nitika Thakur

(57) Abstract :
The present invention discloses a synergistic antibiotic composition combining Morus nigra extract and tetracycline. The formulation, consisting of 50 mg/ml of Morus nigra leaves aqueous extract and 1 mg/ml of tetracycline, exhibits significant antimicrobial activity with a low minimum inhibitory concentration (MIC) range of 0.01 to 0.015 mg/ml. Furthermore, this combination is notably effective against Pseudomonas aeruginosa and Klebsiella pneumoniae, showing enhanced antibacterial activity compared to the individual components. In overall, this pioneering potential of Morus nigra leaves in combination therapies offers a promising avenue for developing plant-based synergistic antibiotics, contributing to more effective and sustainable treatments for bacterial infections.

No. of Pages : 22 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202411056954 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HERBAL COMPOSITION

(51) International classification	:A61K0036484000, A61K0036185000, A61K0036232000, A61K0036810000, A61P0009100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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6)DR. AMRIK SINGH

(57) Abstract :
The present disclosure provide a herbal composition comprising a Curcuma tonga present in a range of26-31% w/w, one or more cooking fats in a range of22-27% w/w, one or more spices l?resent in a range of 32-37% w/w and one or more sweetener present in a range of2-5% w/w.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/11/2024
(21) Application No.202414084750 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHOE COMPONENT CO-MOLDED WITH PHYSICALLY FOAMED MIDSOLE AND METHOD OF MANUFACTURING THE SAME

(51) International classification	:A43B 13/12
(31) Priority Document No	:113127130
(32) Priority Date	:19/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)YU-TA CHANG

(57) Abstract :
A shoe component (100, 200, 300) co-molded with a physically foamed midsole includes a composite outsole (10, 40, 50) and a physically foamed midsole (20). The composite outsole (10, 40, 50) includes a base layer (11, 41, 51) and a mesh layer (12, 42, 52) having has a first surface (121, 421, 5231) and a second surface (122, 422, 5211) that face oppositely. The first surface (121, 421, 5231) has a first surface structure (123, 423, 5232) and is engaged with the base layer (11, 41, 51). The second surface (122, 422, 5211) has a second surface structure (124, 424, 5212) different from the first surface structure (123, 423, 5232). A bottom surface of the physically foamed midsole (20) partially enters the second surface structure (124, 424, 5212) to generate an anchor effect with the mesh layer (12, 42, 52). A method of manufacturing a shoe component (100, 200, 300) is provided. FIG. 1

No. of Pages : 43 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055560 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A plug-in Modular Bio-electrocatalytic Functional Device for the Treatment of Wastewaters

(51) International classification	:C02F0003340000, C02F0009000000, C02F0101300000, C02F0001280000, C02F0001520000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Vishnuvardhan Mamidi
3)Vaibhav Nailwal
4)Jagiri Shanthi Sravan Kumar

(57) Abstract :
The invention pertains to a Plug-in modular functional device embedded with an electrode assembly for the treatment of pharmaceutical/industrial wastewaters. The invention provides electrochemical treatment along with biological treatment to address the challenges posed by complex industrial/chemical wastewater. The developed device presents an efficient and scalable solution for the treatment of complex organic and inorganic pollutants through bio-electrocatalytic process. It is able to achieve color removal (89.75%), COD removal (90.4%), TOC removal (90.4%), TN removal (53.74%), Amine removal (67.67%), Azo reductase activity (37.9 U). The invented device can be embedded/integrated to biological unit operation of the existing effluent treatment plants (without modification) or with a new ETP design to intensify the removal of organics and inorganics from chemical wastewater. The device improves performance of treatment in terms of carbon (COD/TOC) removal, Nutrients removal, colour removal and TDS removal by 15-35% augmented efficiency based on the nature of wastewater being treated. Figure 7

No. of Pages : 34 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202411055561 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A Device and Method for Household Grey Water Treatment and Reuse

(51) International classification	:C02F0103000000, C02F0003320000, E03B0001040000, C02F0001440000, C02F0001280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Bhaskaran Krishnakumar

(57) Abstract :
The present invention discloses a modular treatment system and its operational method that enables recovering reuse-quality water from grey water discharged from individual houses and apartments. The present invention serves as a replacement for the existing soak pits where the grey water is disposed of without any treatment, leading to contamination of water environment. The invention integrates anaerobic and aerobic biofilms on natural fibre and various macrophytes to treat greywater effectively. It is particularly suitable for household and community-level applications, offering a sustainable solution to reduce freshwater consumption and mitigate water pollution.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/12/2024
(21) Application No.202417098894 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEART VALVE DELIVERY ASSEMBLY AND UNLOCKING TUBE

(51) International classification :A61F0002240000, A61F0002950000, A61L0027500000, F02M0059060000, F02M0063000000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :2024109497973
Filing Date :16/07/2024
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)RENCAO CHANG

(57) Abstract :
The present disclosure relates to a heart valve delivery assembly and an unlocking tube. An outer tube apparatus is included, and includes an outer tube and a plurality of unlocking structures. Each unlocking structure includes an unlocking tube and a traction strip which are interconnected, where the unlocking tube includes a spring tube and a limiting structure, the limiting structure includes a first tube, a second tube, and a connecting strip, the first tube and the second tube are coaxially arranged, the first tube and the second tube are spaced and are connected through the connecting strip, the spring tube is located in an interval space, and one end of the spring tube is connected to the first tube; and an adjustment space is formed between the other end of the spring tube and the second tube, the traction strip is connected to the other end of the spring tube, and the unlocking structure is connected to a distal end of the outer tube through he traction strip. When a valve stent is released, it can be ensured that the unlocking tube moves towards a proximal side as a whole, thereby exposing a connection position of a hanging ear and a hanging head, and ensuring successful release of the valve stent.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/03/2025
(21) Application No.202514018741 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SINGLE-STAGE AC-TO-DC RESONANT CONVERTER

(51) International classification	:H02M7/219, H02M1/42, H02M1/00
(31) Priority Document No	:202411055361
(32) Priority Date	:19/07/2024
(33) Name of priority country	:India
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)V, Sreehari Venugopal
3)CHEN, Ying-Fan

(57) Abstract :
A single-stage AC-to-DC resonant converter (100) is used to convert a three-phase AC power source (Pac) into a DC power source (Pdc). The single-stage AC-to-DC resonant converter (100) includes a primary-side circuit (A), a resonant circuit (B), and a secondary-side circuit (C). The primary-side circuit (A) includes three primary-side switch circuits (1), and each primary-side switch circuit (1) is coupled to one phase (R, Y, B) of the three-phase AC power source (Pac). The resonant circuit (B) includes three transformers (T), and primary-side windings (Wp) of the transformers (T) are respectively coupled to the primary-side switch circuits (1), and secondary-side windings (Ws) of the transformers (T) are coupled to the secondary-side circuit (C).

No. of Pages : 52 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2024
(21) Application No.202413055116 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A Compact and Complete Toilet System for Separation of Urine, Faeces and Soiled water and Mechanism Thereof

(51) International classification	:A47K0011020000, A47K0017000000, G06F0009451000, E03D0009080000, A61M0003020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Amit Kumar
4)Abhishek Bisarya

(57) Abstract :
A Compact and Complete Toilet System (CCTS) for Separation of Urine, Faeces and Soiled water and Mechanism Thereof The present invention provides a compact, detachable, and retrofittable toilet for existing dry toilet systems with a mechanism for the separation of urine, faeces and soiled water at the user interface. The system is designed in such a way to make it compatible with existing dry toilet setups. Additionally, it includes a provision for anal cleansing, enhancing hygiene and user comfort. The invention is a great initiative to return the nutrients of human waste to the soil, also recover the nutrient resources, and provide complete sanitation for dry toilet system including treatment. It's important to consider cultural, health, and individual preferences when addressing cleansing and hygienic challenges in the context of dry toilet sanitation.

No. of Pages : 17 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/07/2024
(21) Application No.202413055306 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A FRICTION ELEMENT FOR A CLUTCH PLATE ASSEMBLY

(51) International classification	:F16D0013640000, H01L0029100000, F16D0069000000, F16F0015123000, H01M0008026700
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ABDUL AZIZ, Ithayathullah

(57) Abstract :
The present disclosure relates to a friction element (508) for a clutch plate assembly (500). The friction element (508) includes a first surface (510) disposed opposite to a second surface (512). The second surface (512) is in contact with a puck (504) of the clutch plate assembly (500). Further, the friction element (508) includes a plurality of airflow channels (530) extending on the first surface (510) of the friction element (508). The plurality of airflow channels (530) is spaced along a width of the friction element (508).

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/08/2024
(21) Application No.202414060925 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ISOMERIZATION CATALYST FOR PARAFFINS PREPARED FROM POLYALUMINUM CHLORIDE

(51) International classification	:C02F0001520000, C10G0045640000, C07C0005250000, C07C0005270000, C02F0001560000
(31) Priority Document No	:202410954528.6
(32) Priority Date	:16/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIU, Bing
3)ZHUO, Runsheng
4)LIU, Xinsheng

(57) Abstract :
The present invention provides an isomerization catalyst for light n-alkanes, which uses polyaluminum chloride. It can improve the isomerization performance of catalysts, and especially suitable for the isomerization reactions of C4, C5, and C6 n-alkanes.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202514054942 A
(19) INDIA
(22) Date of filing of Application :06/06/2025
(43) Publication Date : 30/01/2026

(54) Title of the invention : LIGHT-EMITTING MODULE AND VEHICLE LAMP INCLUDING THE SAME

(51) International classification	:H01L0033500000, F21V0008000000, F21Y0115300000, F21S0041320000, F21S0043140000
(31) Priority Document No	:10-2024-0095673
(32) Priority Date	:19/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YOUN, Sung Wook
2)YOO, Sangwook
3)HWANG, Jihyeon

(57) Abstract :
A light-emitting module and a vehicle lamp including the same are provided. The light-emitting module includes: a substrate formed of a transparent material; at 5 least one light source installed on a rear surface of the substrate to emit light in a first direction; a deflection part disposed at a rear of the substrate to cause the light emitted in the first direction to be deflected in a second direction; a holder disposed at the rear of the substrate to support the substrate; and a transmissive material disposed between the substrate and the holder.

No. of Pages : 80 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/06/2025
(21) Application No.202514055511 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OBJECT IDENTIFICATION APPARATUS

(51) International classification :G01S0017890000, G06V0040130000, H01L0025075000, H01S0003067000, H01L0033620000
(31) Priority Document No :2024-113347
(32) Priority Date :16/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KONDO Shinji
2)KOSUGI Yukio
3)SEKI Haruyuki

(57) Abstract :
[Problem to be Solved] To provide an object identification apparatus which is advantageous for improvement in identification performance, size reduction, and lowering of cost. [Solution] The object identification apparatus includes a plurality of light emitting elements that emit, in a predetermined direction, light having different central wavelengths from one another, at least one light receiving element that generates a signal in accordance with an intensity of received light in the predetermined direction, and a control unit that controls light emission periods of the plurality of light emitting elements and extracts a signal component at a wavelength corresponding to each of the plurality of light emitting elements from the signal, the object identification apparatus being configured to identify an object present in the predetermined direction based on reflectance found from the signal component. The control unit includes a pulse modulation part that executes turn-on/off of each of the plurality of light emitting elements simultaneously in parallel in a predetermined modulation pattern in synchronization at a predetermined frequency, and the modulation pattern is defined by an orthogonal matrix in which an array of the plurality of light emitting elements serves as rows and their turn-on/off periods serve as columns. [Selected Drawing] Figure 1

No. of Pages : 23 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/03/2025
(21) Application No.202514023604 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RESONANT CONVERTER AND METHOD FOR PARAMETER CALCULATION THEREOF

(51) International classification	:H02M0003335000, H02M0001000000, H02M0003000000, F01N0003100000, G10L0019060000
(31) Priority Document No	:202411055361
(32) Priority Date	:19/07/2024
(33) Name of priority country	:India
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ROY, Shamibrota Kishore
2)NALAMASA, Ravali
3)CHEN, Ying-Fan

(57) Abstract :
A method for parameter calculation of a resonant converter (100) includes steps of: (A) setting a predetermined operating condition of the resonant converter (100), and the predetermined operating condition includes a specific frequency range of an operating frequency (Fs) of the resonant converter (100), (B) calculating a plurality of first resonance parameters in the specific frequency range, (C) acquiring a first resonance parameter in which a current ripple (Q) of a resonant inductor (Lr1, Lr2) of the resonant converter (100) is a minimum value in the plurality of first resonance parameters, (D) calculating a plurality of second resonance parameters according to the turns ratio (n, N) of the first resonance parameter and the predetermined operating condition, and selecting one of the second resonance parameters as the resonance parameter.

No. of Pages : 59 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/03/2025
(21) Application No.202514025317 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPACT STEEL PLATE CONTINUOUS QUENCHING MACHINE

(51) International classification	:C21D0009000000, C10G0001040000, D06F0039020000, H01R0013110000, G06N0003044000
(31) Priority Document No	:202410803194.2
(32) Priority Date	:20/06/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZHAODONG WANG
2)ZHIHUA ZHAO

(57) Abstract :
The present invention provides a compact steel plate continuous quenching machine, which includes a load-bearing steel frame, a support transmission assembly, a water supply mechanism, a first water supply pipeline assembly, a first nozzle assembly, a support steel frame, a lifting mechanism, a movable steel frame, a compression transmission assembly, a second water supply pipeline assembly, a water jacket, a third water supply pipeline assembly, and a second nozzle assembly. By enabling the third water supply pipeline assembly to move within the water jacket to adapt to the height of the movable steel frame, compared to using a metal hose to connect the second nozzle assembly with the second water supply pipeline assembly, the space occupied by the bending of the metal hose can be saved, thereby making the product more compact, reducing the space occupied by the product, and further enhancing the user experience of the product.

No. of Pages : 33 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/05/2025
(21) Application No.202514049407 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FIXTURE AND MACHINE TOOL WITH SAME

(51) International classification :H01L0021670000, B24B0041060000, B23Q0003060000, B23B0031260000, B23Q0007040000
(31) Priority Document No :202421673570.2
(32) Priority Date :15/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEI WANG
2)YONG DING
3)YULING LI
4)JUNFENG ZHU
5)WEIBIN LI

(57) Abstract :
A fixture (100) and machine tool (200) with the fixture (100) are provided, the fixture (100) includes clamping component (10), lifting component (20), and pressing claw (30). The clamping component (10) includes two clamping claws (11) and clamping-drive (12), the clamping-drive (12) drives the two clamping claws (11) to grab workpiece. The pressing claw (30) presses the workpiece between the two clamping claws (11) after descending. After the two clamping claws (11) grabs the workpiece, the fixture (100) can be moved to the assembly position, the pressing claw (30) presses the workpiece, thereby pressing the workpiece tightly onto the product, ensuring the workpiece is properly placed, thus improving the processing yield of the workpiece. In addition, since the two clamping claws (11) and pressing claw (30) move up and down together, this can simplify the structure of the fixture (100). FIG. 1

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066436 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY

(51) International classification	:H01M0050553000, H01M0050550000, H01M0050147000, H01M0050150000, H01M0050176000
(31) Priority Document No	:202421683544.8
(32) Priority Date	:16/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ZHU, Jianfeng
2)LUO, Junrui
3)LI, Qiankun

(57) Abstract :
A secondary battery (100) including an electrode assembly (110) and a top cover assembly (150) is provided. The electrode assembly (110) has a first tab (112). The top cover assembly (150) includes a top cover plate (151) and a terminal post (152). The terminal post (152) includes a bottom plate (152A) disposed on a side of the top cover plate (151) facing the electrode assembly (110), wherein the first tab (112) is directly connected to the bottom plate (152A).

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/11/2024
(21) Application No.202414093703 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NETWORK SYSTEM AND NETWORK SYSTEM CONTROL METHOD

(51) International classification	:H04L0009400000, H04W0072300000, H04L0012400000, H04W0076160000, F24F0011640000
(31) Priority Document No	:113126626
(32) Priority Date	:16/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Kuo-Chang CHEN
2)Wei-Cheng SHAO
3)Chih-Wei WANG
4)You-Cheng LIAN

(57) Abstract :
A network system (100) includes an outdoor unit (110) and a network distribution unit (120). The outdoor unit (110) is configured to receive a network signal. The network distribution unit (120) is coupled between the outdoor unit (110) and a plurality of dwelling units DU1-DU7, and is configured to provide the network signal to the dwelling units DU1-DU7. The network distribution unit (120) is powered by the dwelling units DU1-DU7 in turn to obtain a driving power, and the driving power is configured to drive the outdoor unit (110) and the network distribution unit (120).

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/05/2025
(21) Application No.202514046485 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Display Device and Driving Method thereof

(51) International classification	:G09G0003323300, G09G0003200000, G09G0003360000, G09G0003327500, H10K0059131000
(31) Priority Document No	:10-2024-0092840
(32) Priority Date	:15/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KO, Intae
2)SONG, Sangmoo
3)LEE, Jinuk

(57) Abstract :
Disclosed is a display device, including: a display panel on which a plurality of pixels being disposed; a data driver configured to provide a data voltage to the plurality of pixels through a plurality of data lines; and a multiplexer connected between the data driver and the plurality of data lines and configured with a plurality of switching elements controlled by a plurality of mux control signals, and each of the plurality of pixels may include: a first sub-pixel configured to display a first image; and a second sub-pixel configured to display a same color as the first sub-pixel and to display a second image different from the first image, and a method for driving the same.

No. of Pages : 97 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064729 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BREATHABLE PLUG FIXTURE

(51) International classification	:F16K24/04, F16K24/06, F16B37/14, F16K24/00
(31) Priority Document No	:24189834.5
(32) Priority Date	:19/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YON, Fulvio Pacifico

(57) Abstract :
ABSTRACT BREATHABLE PLUG FIXTURE The disclosure relates to a breathable plug fixture (102) that is suitable to simultaneously prevent the passage of liquid and permit the passage of gas. The breathable plug fixture comprises a fixation portion (104) having an 5 aperture (106) arranged to receive a plug portion (108) and one or more external resilient clips (110) having a surface complementary to a substrate surface. A plug portion (108) is associated with the aperture. The plug portion comprises a resilient external thread (112) having a dimension sufficient to form an interference push fit with the aperture.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/07/2025
(21) Application No.202514065036 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Masking method and axle counting device with masking function

(51) International classification	:H04N0019610000, H04N0007180000, G01N0033680000, A63H0018020000, B61L0021060000
(31) Priority Document No	:24189805.5
(32) Priority Date	:19/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Stefan Lorenz
2)Frank Totzke
3)Thomas Kömpel

(57) Abstract :
The invention relates inter alia to a method for masking a malfunction of a counting point (ZP2) disposed between a first track section (GA1) and an adjoining second track section (GA2), wherein said masking method involves taking into account a virtual track section (VGA) spanning the first and second track sections (GA1, GA2). It is inventively provided in this regard that the masking method requires prior activation, wherein activation of the masking method requires that, after the first and second real track sections (GA1, GA2) have been normalized, a complete train passage through the two track sections (GA1, GA2) is detected and the virtual track section (VGA) is confirmed to be clear by the train passage, wherein, in the event of prior activation of the masking method, the malfunction of the counting point (ZP2) is masked if the monitoring of the virtual track section (VGA) confirms that the virtual track section (VGA) is clear but the counting point (ZP2) is deemed to be faulty because it outputs contradictory information or no information at all, and the masking of the malfunction is terminated if the malfunction of the counting point (ZP2) persists for longer than a predefined maximum fault duration (Tmax).

No. of Pages : 36 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/07/2025
(21) Application No.202514065639 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BREAKOUT ADAPTER

(51) International classification	:A61B0090000000, H02G0003080000, G03F0007000000, A61B0017000000, F04B0039120000
(31) Priority Document No	:63/671,337
(32) Priority Date	:15/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KATO, Eric

(57) Abstract :
An adapter to attach a fastener assembly to a component that has a breakout opening. The adapter includes an annular body with a central opening, both of which can have a discorectangular shape 5 (a rectangular shape with rounded ends). Attached to the underside of the annular body are several flexible retention arms. Each arm has a stepped outer surface with at least three levels that help it grip the side of the breakout opening. Among these arms, one can have a straight surface, and another can have a curved surface. The arms are designed to fit at least partly 10 through the breakout opening to hold the adapter securely to the component.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066439 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY, BATTERY PACK AND ELECTRONIC DEVICE

(51) International classification	:H01M0010058700, H01M0050550000, H01M0050553000, H01M0050176000, H01M0010052500
(31) Priority Document No	:202421701707.0
(32) Priority Date	:17/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SUN, Wei
2)ZHANG, Xiaobing
3)XU, Yonggang

(57) Abstract :
A secondary battery (100), a battery pack (1002), and an electronic device (1000) is provided. The secondary battery (100) includes a top cover (172), a terminal post (50) disposed on the top cover (172), an electrode assembly (120), and a rivet (10). The electrode assembly (120) includes a cell body (124) and a tab (122) protruding from the cell body (124). A riveting hole (1220) is provided on the tab (122). The rivet (10) is connected to the terminal post (50) and penetrates through the riveting hole (1220) to rivet the terminal post (50) and the tab (122).

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514066831 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DRIVING CHIP, DISPLAY DEVICE INCLUDING THE SAME, AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification :G02F0001134500, G09G0003200000, F21V0008000000, H01L0025075000, H01L0027150000
(31) Priority Document No :10-2024-0094867
(32) Priority Date :18/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)HEEWON KO

(57) Abstract :
A display device (DD) includes a substrate (SUB) including a display area (DA) and a non-display area (NDA) including a pad area (PDA); pixels (PX) arranged in the display area (DA); a driver circuit arranged in the non-display area (NDA); a driving chip (DIC) overlapping the pad area (PDA) and configured to generate data voltages for the pixels (PX) and control signals for the driver circuit; data output pads (DOP) arranged in the pad area (PDA) and each being configured to receive one of the data voltages; and control output pads (OP) arranged in the pad area (PDA) and each being configured to receive one of the control signals. The number of the control output pads (OP) configured to receive a first control signal (CS1) among the control signals is different from the number of the control output pads (OP) configured to receive a second control signal (CS2) among the control signals.

No. of Pages : 65 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514066949 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADAPTER SHEET, SECONDARY BATTERY, BATTERY ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification	:G06F0001160000, H01M0050533000, H01M0050536000, H01M0050540000, H01M0050591000
(31) Priority Document No	:202421687997.8
(32) Priority Date	:16/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)QU, Shasha
3)WANG, Jin
4)XU, Yonggang

(57) Abstract :
Disclosed is an adapter sheet (150), configured to electrically connect the electrode assembly (120) and the top cover (172), and including: a main body (10), including a body tab welding part (12) and a body top cover welding part (14) connected to each other; a support part (20) and a flexible part (30), wherein the support part (20) is connected to the main body (10) through the flexible part (30), and the flexible part (30) is configured to fold the support part (20) relative to the main body (10), and a tab (122) of the electrode assembly (120) is clamped between the main body (10) and the support part (20). The purpose of the present disclosure lies in providing an adapter sheet (150), a secondary battery (100), a battery assembly (1002) and an electronic device (1000) to at least improve the safety performance of the secondary battery (100).

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514066996 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VEHICLE-USE INCOMING-CALL NOTIFICATION DEVICE, INCOMING-CALL NOTIFICATION METHOD, AND INCOMING-CALL NOTIFICATION SYSTEM

(51) International classification	:H04M0019040000, H04M0001570000, H04M0001600000, H04W0068000000, H04M0003420000
(31) Priority Document No	:2024-113990
(32) Priority Date	:17/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MINAGAWA, Tomoya

(57) Abstract :
A vehicle-use incoming-call notification device 10, which notifies an occupant who has boarded a vehicle 1 of an incoming call when a communication device 20 receives the incoming call, the incoming-call notification device including an illuminator 12 that makes, when the incoming call is received, an optical image generated by light emission visually recognized by the occupant and performs incoming call notification to the occupant; a display 13 that displays, when the incoming call is received, incoming call information and performs incoming call notification to the occupant; and a controller 11 that executes, in an individual manner, light emission control by the illuminator and display control of the incoming call information by the display and performs the incoming call notification, based on an incoming call signal acquired from the communication device and running condition information acquired from the vehicle.

No. of Pages : 54 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054354 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ARTIFICIAL INTELLIGENCE BASED SYSTEM FOR PURIFICATION OF AIR AND METHOD THERE OF

(51) International classification	:F24F0013280000, B01D0046000000, F24F0008100000, B01D0053320000, B01D0053560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)AGRAWAL, Saket

(57) Abstract :
The present invention relates to an artificial intelligence based system for purification of air and method of operation of the system (100). The system (100) comprises of an air purifying device (102) configured to measure concentration of pollutants in air through a plurality of air pollutant sensors (106). The air purifying device (102) indicate the measured value of pollutants in different colour through RGB LEDs (110). The air purifying device (102) removes the pollutants from air through passing the suctioned air through a plurality of filters (112). Further, the air purifying device (102) notifies users about replacing the filters (112), upon detecting the filter in clogged condition. The present invention provides three layer filtration of air pollutants. The first layer filtration by root purification, second layer filtration by air purifying plants, and third layer filtration by an air purifying device (102), thereby removing a wide range of pollutant from air. Figure. 1

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2024
(21) Application No.202411054355 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ARTIFICIAL INTELLIGENCE BASED QUALITY SENSING SYSTEM

(51) International classification	:G01N0015000000, G01N0015060000, G01N0033000000, H04Q0009000000, G01N0001220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)AGRAWAL, Saket

(57) Abstract :
The present invention provides an Artificial Intelligence (AI) based quality sensing system (100) to measure various environmental parameters such as PM1, PM2.5, PM4, PM10, temperature, pressure, altitude, humidity, CO2, CO and gas resistance in real-time. The artificial intelligence based quality sensing system comprises a board (101) on which a processing unit (102) is installed, a pair of sensors, a display unit (106) and an indicating unit (107). Figure 2

No. of Pages : 15 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/12/2024
(21) Application No.202414098919 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TEST JIG

(51) International classification :G01R1/04
(31) Priority Document No :202410972983.9
(32) Priority Date :19/07/2024
(33) Name of priority country :China
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)WEI-MING LEE
2)CHI-WEN CHEN

(57) Abstract :
A test jig includes a first port, a second port, a measurement conductor, a current transformer, and a current output port. A first end of the first port is electrically connected to a first device. A first end of the second port is electrically connected to a second device. Two ends of the measurement conductor are connected with a second end of the first port and a second end of the second port respectively. The current transformer is electrically connected with the measurement conductor in parallel. The current output port is electrically connected to an output end of the current transformer and is configured to output a to-be-tested current. A test efficiency of the test jig is improved. Fig. 2

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202514064136 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SPRING WITH TAPERED ARMS FOR SHOCK ABSORBER

(51) International classification	:F16F9/00, F16F9/348
(31) Priority Document No	:18/775,489
(32) Priority Date	:17/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)Advanced Suspension Technology LLC
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(72)**Name of Inventor :**
1)PLAS, Jelle Van De

(57) Abstract :
A shock absorber for a vehicle includes a pressure tube defining a fluid chamber. A piston is slidably positioned within the fluid chamber and defines a first working chamber and a second working chamber. The piston includes a passage extending therethrough. The shock absorber further includes a valve assembly adapted to selectively open and close the passage. The valve assembly includes a spring and a disc. The spring includes a ring defining a center aperture and a plurality of arms extending around the ring. Each of the plurality of arms includes a radially extending leg, a base end positioned proximate to the leg, and a distal end. A first dimension of the base end is greater than a second dimension of the distal end. The disc is at least partially positioned between the piston and the spring.

No. of Pages : 49 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/07/2025
(21) Application No.202514064529 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "METHOD AND SYSTEM FOR GENERATING A MODEL FOR USE IN INTRAORAL NAVIGATION IN A PATIENT"

(51) International classification	:A61C0009000000, A61B0090000000, A61B0006000000, A61C0013000000, A61B0034100000
(31) Priority Document No	:10 2024 121 325.6
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SCHNAPPAUF, Albrecht

(57) Abstract :
A computer implemented method (100) for generating, by one or more computer processors, a 3-dimensional model (10D) for use in assisted navigation of the oral cavity of a patient, the method based on at least a first scan of an anatomical region of the patient's oral cavity, the method com-prising: receiving a first dataset including surface boundary information from the first scan and gen-erating a 3-dimensional digital patient model from at least a portion of the first dataset, performing a 3-dimensional surface scan of a part of the intraoral cavity using a 3-dimensional surface scanner and thereby acquiring a 3-dimensional surface scan, the 3-dimensional surface scan including a region of interest, matching the acquired 3-dimensional surface scan to at least a portion of the 3-dimensional digital patient model, determining, employing the acquired 3-dimensional surface scan and the digital patient model, a spatial transformation configured to align or bring into a predetermined degree of registration the acquired 3-dimensional surface scan and the 3-dimensional digital patient model, determining a position and orientation information of the 3-dimensional surface scanner relative to the 3-dimensional digital patient model using at least the transformation, and generating a second dataset including the position and orientation information of the 3-dimensional surface scanner relative to the 3-dimensional digital patient model.

No. of Pages : 87 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514067024 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY APPARATUS HAVING A PIXEL LENS ON A LIGHT-EMITTING DEVICE

(51) International classification :H10K0059121000, H10K0050844000, H01L0023532000, H01L0023528000, G02F0001133500
(31) Priority Document No :10-2024-0095908
(32) Priority Date :19/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)JIN, You Yong
2)HYUN, Joo Bong
3)LEE, Keong Jin

(57) Abstract :
A display apparatus can include a light-emitting device (300) on an emission area (EA) of a device substrate (100), a lower barrier pattern (510) on the light-emitting device (300), the lower barrier pattern (510) including a lower opening (510h) overlapping with the emission area (EA), an upper barrier pattern (520) on the lower barrier pattern (510), the upper barrier pattern (520) including an upper opening (520h) overlapping with the lower opening (510h), a pixel lens (810) on the upper barrier pattern (520), the pixel lens (810) overlapping with the emission area (EA), and an optical insulating layer (700) disposed between the lower barrier pattern (510) and the upper barrier pattern (520), the optical insulating layer (700) including a lens groove (700g) filled by the pixel lens (810). Also, the lens groove (700g) can overlap with an end of the upper barrier pattern (520). Further, an inner periphery of the upper opening (520h) in the upper barrier pattern (520) can circumferentially encompass and retain the lens (810). Fig. 1

No. of Pages : 114 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514067062 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR DATA ANNOTATION AND METHOD FOR CREATING MODEL DATA

(51) International classification	:G08G0001160000, G06V0020560000, G01S0015931000, B60R0001000000, G01S0015870000
(31) Priority Document No	:102024206740.7
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SCHEEL, Alexander
2)MUELLER, Dominik
3)PREMEC, Jasmina
4)MATHES, Juergen
5)RUEEGG, Ulf

(57) Abstract :
The present subject matter relates to a method for data annotation (10) of sensor measurement data (M) from environmental sensors (S) of a vehicle (12), 5 comprising the steps of providing at least first sensor measurement data (M1) from a first environmental sensor (S1) and second sensor measurement data (M2) from a second environmental sensor (S2) for a common environmental scene (14) of a vehicle environment (20) of the vehicle (12), creating (26) a first annotation basis (A1), annotating (42) the first sensor measurement data (M1) of the first time period 10 (28) to identify environmental objects (16), projecting (46) the annotation (42) of the first sensor measurement data (M1) into the second sensor measurement data (M2) of the first time period (28), checking (62) the annotation (42) of the first sensor measurement data (M1), and outputting (60) the checked annotated first sensor measurement data (M1).

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/07/2025
(21) Application No.202514067063 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEAD FOR DOGHOUSE

(51) International classification	:F16B21/00, F16B21/09, F16B21/06
(31) Priority Document No	:63/671,365
(32) Priority Date	:15/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEPPER, Mark O.

(57) Abstract :
A doghouse fastener assembly is provided for connecting two components together with adjustable spacing. The assembly includes a doghouse feature on the first component, formed by sidewalls and a bottom wall 5 to create a pocket. A fastener has a retention portion that attaches to the second component and a doghouse head that fits into the doghouse pocket. The doghouse head includes two plates connected by a neck, creating a gap between them. Depending on how the fastener is inserted into the pocket—either in a first or second orientation—the spacing between the 10 two components can be adjusted, allowing for two different installed heights using the same fastener.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202514067414 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MANUFACTURING DEVICE AND MANUFACTURING METHOD FOR DISPLAY PANEL

(51) International classification :G03F0007000000, H10K0071000000, H01L0021670000, B33Y0030000000, H01L0029660000
(31) Priority Document No :10-2024-0093677
(32) Priority Date :16/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Jeong Won HAN

(57) Abstract :
A manufacturing device of a display panel includes: a support portion (200) on which a display substrate (20) is mounted, a mask member (310) disposed on a front surface of the support member (380) and defining first openings corresponding to a transmission area of a laser light, a support member (380) disposed on the display substrate (20) and defining a plurality of second openings formed in an area corresponding to donor substrates (TSUB) disposed on the display substrate (20), respectively, a pressing portion (300) including a pressing member (350) for pressing the support member (380) and the donor substrates (TSUB) disposed on the display substrate (20), and a laser irradiation portion (500) disposed on an upper portion of the mask member (310) for irradiating the laser light to light emitting elements (LE) of the donor substrates (TSUB). The support member (380) has a height (20-h) equal to a sum of a thickness (T-h) of each of the donor substrates (TSUB) and a height (L-h) of each of the light emitting elements (LE).

No. of Pages : 74 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202514067441 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY AND AN ELECTRONIC DEVICE

(51) International classification	:H01M0010058700, H01M0010040000, H01M0050342000, H01M0050550000, H01M0010420000
(31) Priority Document No	:202421701141.1
(32) Priority Date	:17/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LI, Qiankun

(57) Abstract :
A battery (100) and an electronic device are provided. The battery (100) includes a housing assembly (5), a bare cell (1), and an electrode adapting piece (2). The bare cell (1) is disposed within the housing assembly (5) and includes a positive electrode piece (111), a negative electrode piece (112), and a separator (113), which are stacked sequentially and wound around a winding axis. An end of the bare cell (1) along the winding axis is provided with a tab (114). The electrode adapting piece (2) is welded with the tab (114), and forms at least one continuous welding mark (3). At least part of the welding mark (3) extends from an outer periphery of the bare cell (1) to an inner periphery. The welding mark (3) includes an arc segment (32), and a curvature radius of the welding mark (3) is greater than or equal to 0.5mm.

No. of Pages : 41 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202514067444 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY, BATTERY ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification	:H01M0010040000, H01M0010058700, H01M0050538000, H01M0010052500, H01M0050103000
(31) Priority Document No	:202421709624.6
(32) Priority Date	:18/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ZHANG, Wenjing
2)SHAN, Xueyan

(57) Abstract :
Disclosed is a secondary battery (100), a battery assembly (10) and an electronic device (1). The secondary battery includes a housing (110), an electrode assembly (120), and a current collector member (130). The electrode assembly includes a wound structure formed by stacking and winding a positive electrode sheet (121), a negative electrode sheet (123) and a separator (122). The positive electrode sheet includes a positive electrode coated area (1212), a positive electrode uncoated area (1213), which bents toward the winding axis (127) to form a stacked positive electrode uncoated area (125), and an insulation layer (128). The current collector member is welded to the stacked positive electrode uncoated area. A first insulation layer (1281) facing the winding axis and a second insulation layer (1282) facing away from the winding axis included in the insulation layer extend toward the stacked positive electrode uncoated area.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202514067520 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PACKAGING FOR FOOD PRODUCTS

(51) International classification :B32B0027320000, B65D0001340000, B65B0025060000, H04W0004020000, B32B0023080000
(31) Priority Document No :102024000016507
(32) Priority Date :17/07/2024
(33) Name of priority country :Italy
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Carola STINCHELLI
2)Roberto SANNAZZARO
3)Paola AVOGADRO

(57) Abstract :
Packaging for products, such as food products, comprising a first (2) and a second (3) halfshell shaped like a cap with a respective flange surrounding the mouth profile and connected to each other at the respective flanges, at least one of said half-shells being closed by a respective sealing foil (6, 7); said first (2) and second (3) half-shell and said respective sealing foil (6, 7) being optionally provided with respective appendicular formations (20, 30) for opening the package located at said flanges, characterized in that: - said first (2) and second (3) half-shells are both formed by a shaped sheet of paper material, - the aforementioned at least one sealing foil (6, 7) consists of a laminate comprising at least one paper main layer (66; 66°; 76), a heat-sealable surface coating (68; 78; 79) applied on the face of the foil facing the respective half-shell, preferably polyethylene or high density polyethylene) and a heat-sealable or ultrasonic weldable surface coating (62; 71), applied on the face of the foil facing the other half-shell.

No. of Pages : 28 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/07/2025
(21) Application No.202514067599 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MIXED DIGITAL AND SUBARRAY-BASED BEAMFORMER

(51) International classification	:H04B0007060000, H04L0027260000, H04B0007080000, H04L0025020000, H04W0074000000
(31) Priority Document No	:20245905
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)KOTESHWAR SRINATH, Pavan
3)DU, Jinfeng

(57) Abstract :
According to an aspect, an apparatus may receive at least one uplink pilot associated with a receiver comprising at least one digital beamforming, DBF, -panel and at least one subarray-based beamforming, SABBF, -panel, the at least one DBF-panel having an associated DBF-channel and the at least one SABBF-panel having an associated SABBF-channel. Furthermore, based on channel distributions of the DBF-channel and the SABFF-channel and further based on the at least one uplink pilot, 10 the apparatus may determine at least one estimated strongest direction of a common covariance matrix associated with the at least one DBF-panel and the at least one SABBF-panel. Finally, the apparatus may determine a beamforming vector for at least one transmission phase or at least one reception phase based 15 on the at least one estimated strongest direction of the common covariance matrix. 38

No. of Pages : 43 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202514067734 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY PACK

(51) International classification	:H01M0010040000, H01M0050342000, H01M0050367000, H01M0050213000, H01M0050249000
(31) Priority Document No	:202421709543.6
(32) Priority Date	:18/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)YANG, XINWEI
2)WU, CHANGJUN
3)CUI, XIN

(57) Abstract :
Disclosed is a battery pack, including: a casing (100), the casing (100) having an exhaust channel (400); multiple cells (210), the multiple cells (210) being all disposed in the casing (100), and the gas discharged from the cell being adaptable to be discharged out of the casing (100) through the exhaust channel (400); an intercepting structure (300), disposed in the exhaust channel (400), the intercepting structure (300) having an intercepting surface (310), the intercepting surface (310) being configured to intercept particles mixed in the gas discharged from the cell. FIG. 3

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202514067888 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY, BATTERY ASSEMBLY AND ELECTRONIC DEVICE

(51) International classification	:H01M0010040000, H01M0050150000, H01M0050147000, H01M0050184000, H01M0050550000
(31) Priority Document No	:202421709628.4
(32) Priority Date	:18/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHAN, Xueyan

(57) Abstract :
Disclosed are a secondary battery (100), a battery assembly (10), and an electronic device (1). The secondary battery includes a housing (110), an electrode assembly (120), a terminal (140), an insulation sealing member (150), and a lower plastic component (160). The housing includes an end wall (111), and the end wall is provided with a terminal hole (1111). The terminal includes a columnar part (142), an outer flange (143), and an inner flange (141). The columnar part (142) passes through the terminal hole. The outer flange is located outside the housing, and extends from the columnar part toward the outer periphery of the end wall. The inner flange is located inside the housing, and extends from the columnar part toward the outer periphery of the end wall. The external insulation part of the insulation sealing member is located between the outer flange and the end wall.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/07/2025

(21) Application No.202514067936 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : CHEMICALLY TIPPED CO-EXTRUDED POLYESTER FILAMENTS WITH THE FUNCTION OF PREVENTING TOOTHBRUSH BRISTLES FROM SHEDDING AND STANDING OUT

(51) International classification	:D01D0005340000, A46D0001000000, D01F0008140000, D01F0001100000, B29C0048210000
(31) Priority Document No	:202410973837.8
(32) Priority Date	:19/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)FU, Chengjie
2)LIU, Jialin

(57) Abstract :
Chemically tipped co-extruded polyester filaments with the function of preventing toothbrush bristles from shedding and standing out A tipped filament coated with silicone oil having a skin-core structure, wherein the core layer comprises polybutylene terephthalate (PBT) and optionally additives, the skin layer comprises polytrimethylene terephthalate (PTT) and optionally additives, at least one end of the filament is chemically treated to be tipped; characterized in that the tipped co-extruded filament having a skin-core structure has a skin layer thickness to monofilament diameter ratio of 3-20%, preferably 5-15%.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202514068069 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CIRCUIT BREAKER AND INSTALLATION FOR HANDLING PRESSURIZED FLUID COMPRISING SUCH A CIRCUIT BREAKER

(51) International classification :F16L37/36
(31) Priority Document No :2407896
(32) Priority Date :18/07/2024
(33) Name of priority country :France
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MARQUES BARROCA, Serafim
2)MAYER, Romain

(57) Abstract :
In the coupled configuration of the male (100) and the female (200) elements of the circuit breaker (10), the first and second radial passages (126, 226) are in fluid communication and the proximal (132) and the distal (134) seals are arranged on either side of the radial passages. A first valve (110) comprises a distal rod (110C) sliding in a 10 male body (102). In an intermediate coupling position, the proximal and the distal seals are arranged on either side of the radial passages. The proximal and the distal seals are respectively received in a proximal external peripheral groove (136) and in a distal external peripheral groove (138) of the male body (102). A first longitudinal distance (d138), measured between the distal external peripheral groove and a median radial plane (P126) 15 of the first radial passage, is strictly greater than a second longitudinal distance (d136), measured between the proximal external peripheral groove and the median radial plane. Figure for the abstract: 1 20

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202514068070 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC LOCKING DEVICE FOR A ROBOT ARM

(51) International classification :B25J19/00, B25J19/00
(31) Priority Document No :2407978
(32) Priority Date :19/07/2024
(33) Name of priority country :France
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BAY, Martin
2)DIAZ, Xavier
3)MARTIN, Stéphane

(57) Abstract :
The present invention relates to a locking device (27) comprising: 5 - a crown (29) provided with a bore (43), - a hub (31), mobile in rotation relative to the crown, - a plate (55), integral with the hub (31), - a rocker (33), mobile in rotation between a locking position and a release position, 10 - a groove (35), opening onto the bore (43) and formed in the rocker or the plate, - a guide ramp (37), formed at a periphery of the rocker or the plate, - a pin (39), mounted in the groove to be blocked between the bore and the guide ramp when the rocker is in the locking position, and - a return spring (41), acting between the plate and the rocker to bring the rocker 15 back to the release position. Figure for the abstract: Figure 5 20

No. of Pages : 35 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202514068170 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE, OPTICAL DEVICE, AND ELECTRONIC DEVICE

(51) International classification	:H01S0005420000, G02F0001133500, H01S0005183000, C09K0011020000, G01S0017894000
(31) Priority Document No	:10-2024-0094677
(32) Priority Date	:17/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)Dae Ho LEE
2)Young Min KIM

(57) Abstract :
The present disclosure relates to a display device (10), an optical device, and an electronic device (50) capable of sensing an external object. The display device (10) includes: a substrate (SUB); and a first pixel (PX1), a second pixel (PX2), and a light sensor module (PSM) disposed on the substrate (SUB), wherein the first pixel (PX1) includes a first light emitting element (ED1) and a first color filter (CF1) disposed on the 10 first light emitting element (ED1), and the second pixel (PX2) includes a second light emitting element (ED2), a second color filter (CF2) disposed on the second light emitting element (ED2), and an invisible light filter (IRF) disposed on the second color filter (CF2).

No. of Pages : 61 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202514068171 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE, OPTICAL DEVICE, ELECTRONIC DEVICE, AND METHOD FOR MANUFACTURING THE DISPLAY DEVICE

(51) International classification	:H10K0071000000, H10K0059120000, H01S0005420000, H10K0050852000, H10K0077100000
(31) Priority Document No	:10-2024-0094678
(32) Priority Date	:17/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Soon Kyeong KWON
3)Hyun Woo NOH
4)Hyun Suk PARK
5)Moon Jung BAEK
6)Dae Ho LEE
7)Su Ji HAN

(57) Abstract :
A display device (10) includes: a substrate (SUB); a first intermediate connection electrode (MCE1), a second intermediate connection electrode (MCE2), and a third intermediate connection electrode (MCE3) disposed on the substrate (SUB); a planarization layer (VA) disposed on the first intermediate connection electrode (MCE1), the second intermediate connection electrode (MCE2), and the third intermediate connection electrode (MCE3); a first reflective electrode (RE1), a second reflective electrode (RE2), and a third reflective electrode (RE3) disposed on the planarization layer (VA); a first step layer (PVX1) disposed on the first reflective electrode (RE1), the second reflective electrode (RE2), and the third reflective electrode (RE3); a first anode electrode (AE1) disposed on the first step layer (PVX1) overlapping the first reflective electrode (RE1); a bank (BK) disposed on the first anode electrode (AE1); a light-emitting stack (EL) disposed on the first anode electrode (AE1) and the bank (BK); and a cathode electrode (CE) disposed on the light-emitting stack (EL).

No. of Pages : 87 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202514068756 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE

(51) International classification :H10K0059131000, G09G0003326600, G02F0001136200, H01L0027120000, G09G0003200000
(31) Priority Document No :10-2024-0095895
(32) Priority Date :19/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)YOOMIN KO
3)JUCHAN PARK
4)CHUNG SOCK CHOI

(57) Abstract :
A display device includes a base layer including a display area in which a plurality of pixels is disposed and a non-display area disposed adjacent to the display area, a gate driver disposed in the non-display area and configured to output a write scan signal, a scan line, and a shield pattern. The scan line includes a vertical line extending from the gate driver in a first direction and configured to apply the write scan signal to the plurality of pixels, and a horizontal line extending in a second direction crossing the first direction and electrically connected to the vertical line. The shield pattern overlaps the vertical line.

No. of Pages : 126 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/07/2024
(21) Application No.202411047640 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTONOMOUS MULTI-CONFIGURATION BATTERY CHARGING SYSTEM FOR ELECTRIC VEHICLES

(51) International classification	:B60L50/60, B60L53/80, B60L58/40, B60L53/66, B60L53/62, B60L55/00, H02J7/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Rana Singh
(72)**Name of Inventor :**
1)Rana Singh

(57) Abstract :
An autonomous multi-configuration battery charging system for electric vehicles is disclosed. The system is enclosed within a container and comprises a swappable battery unit (301) configured for hot-swapping, a hydrogen fuel cell (104b), and a battery management unit (201) that includes a master-slave communication architecture. The system includes sensors (120) configured to monitor a first set of parameters, a connection interface (124) to connect external loads (122b) and sources (122a) and monitor a second set of parameters, and a user interface (126) for initiating charging. A control unit (112) authenticates user credentials, selects appropriate charging protocols, regulates power via a power distribution unit (140), and adjusts real-time charging parameters. An IoT module (106) facilitates remote access and secure transactions. The system intelligently terminates charging and notifies users upon completion. It integrates AI-based optimization and blockchain-based transaction verification for reliability, safety, and traceability. [Figure 1]

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/05/2025
(21) Application No.202514052519 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY APPARATUS

(51) International classification	:H10K0059131000, H10K0059121000, H10K0059124000, H10K0050844000, H10K0059122000
(31) Priority Document No	:10-2024-0092839
(32) Priority Date	:15/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)KO, Intae

(57) Abstract :
A display apparatus according to one embodiment of the present specification includes a substrate including a display area including a plurality of pixels and a transmissive area between adjacent plurality of pixels, and a non-display area surrounding the display area, a thin film transistor disposed on the substrate, a first protective layer on the thin film transistor, a connection electrode electrically connected to the thin film transistor on the first protective layer, a second protective layer on the connection electrode, a light-emitting part on the second protective layer, and a first microlens on the light-emitting part, wherein the first microlens is disposed in the transmissive area.

No. of Pages : 88 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/05/2025

(21) Application No.202517043914 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EMERGENCY SYSTEM TO DRIVE A VEHICLE

(51) International classification :B60S 9/215
(31) Priority Document No :123450596
(32) Priority Date :16/10/2023
(33) Name of priority country :Saudi Arabia
(86) International Application No :PCT/SA2024/050017
Filing Date :13/07/2024
(87) International Publication No :WO 2025/084963
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ALKHALDI, Khalid

(57) Abstract :
The invention relates to an emergency system to drive a vehicle in emergency situations when they are exposed to malfunctions that prevent them from moving. It contains spare wheels powered by an electric motor and hiddenly installed under the interior of the vehicle, including two rear wheels mounted at two ends of a real horizontal axis, and two front wheels mounted at two ends of a front horizontal axis, and hydraulic arms installed in a horizontal beam under the vehicle chassis and extends vertically down to connect the beam and the wheel axle. The hydraulic arms operate to lower and lift the spare wheels in emergency situations, as the driving force of the hydraulic arms lowers the spare wheels and lifts the vehicle and the main wheels of the vehicle from the level of the road, allowing the spare wheels to control moving and steering the vehicle. The lifting and lowering of the hydraulic arms and the spare wheels are controlled by a control panel installed inside the driving cabin, in addition to special spare pedals, one for acceleration and another for the brake. The vehicle is steered via the main steering wheel (steering wheel) with a spare steering column connected to it and to the connecting column between the front wheels. Commands to the parts of the system are organized and executed via a control panel with the emergency system, the entire system is powered by a control panel, controller, and spare wheel motor with its own spare battery.

No. of Pages : 6 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/06/2025
(21) Application No.202517058628 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EARLY ASSISTANCE INFORMATION REPORTING METHOD AND APPARATUS

(51) International classification :H04W 74/00
(31) Priority Document No :202311275815.6
(32) Priority Date :28/09/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/106509
Filing Date :19/07/2024
(87) International Publication No :WO 2025/066465
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HUANG, He
3)GAO, Yuan
4)VUTUKURI, Eswar Kalyan

(57) Abstract :
Embodiments of the present invention provide an early assistance information reporting method and apparatus. The method comprises: receiving, from a base station, configuration information related to early assistance information reporting; and on the basis of the configuration information, sending a media access control protocol data unit (MAC PDU) to the base station, wherein the MAC PDU comprises a specific MAC sub-header carrying an early assistance information field.

No. of Pages : 79 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/06/2025
(21) Application No.202514060929 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE

(51) International classification :H10K0059131000, H10K0059121000, H10K0050844000, G09G0003323300, H10K0050840000
(31) Priority Document No :10-2024-0092948
(32) Priority Date :15/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)PILSUK LEE
2)SUNGJIN HONG

(57) Abstract :
Provided is a display device including a base layer including a display area in which multiple pixels are disposed, and a non-display area disposed around the display area, a conductive layer overlapping a least a portion of multiple pixels in a plan view, a first power line electrically connected to multiple pixels, and a second power line electrically connected to multiple pixels. The conductive layer includes a first conductive layer overlapping a first pixel of multiple pixels in a plan view, and a second conductive layer overlapping a second pixel of multiple pixels in a plan view and disposed apart from the first conductive layer. The first power line includes a (1-1)-th power line electrically connected to the first pixel through the first conductive layer, and a (1-2)-th power line electrically connected to the second pixel through the second conductive layer.

No. of Pages : 114 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/06/2025
(21) Application No.202514061695 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Spraying apparatus for a cleaning machine for bottles or containers

(51) International classification	:B08B9/34, B05B15/06, B05B12/04
(31) Priority Document No	:102024120346.3
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Arne HAASE

(57) Abstract :
The present invention relates to a spraying apparatus for a cleaning machine for bottles or containers, comprising a supply pipe for conveying a fluid medium to a nozzle shaft which is rotatable about an axis, wherein the nozzle shaft is fastened to the supply pipe by at least one nozzle holder, which has a lower part, a bushing and a clamp, wherein the lower part is fastened to the supply pipe and the bushing arranged in a passage through the lower part forms a fluid channel through the lower part which is connected to an interior of the supply pipe, wherein the nozzle shaft bears against an end of the bushing facing away from the supply pipe and the clamp partially surrounds the nozzle shaft in a circumferential direction of the nozzle shaft and fastens it to the lower part, wherein at least one continuous nozzle channel of the nozzle shaft opens onto the fluid channel within an angular range of the rotational movement of the nozzle shaft about the axis, so that the fluid medium exits the supply pipe through the fluid channel and the nozzle channel and through an opening in the clamp. According to the invention, the clamp is detachably attached to the lower part by a snap-fitting apparatus in such a way that the snap-fitting apparatus can be opened in an opening direction and the clamp can be removed from the nozzle shaft and the lower part by opening the snap-fitting apparatus perpendicularly to the axis.

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/05/2025
(21) Application No.202517048008 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY DIAGNOSING DEVICE AND METHOD

(51) International classification	:H01M 10/42, G01B 21/08, H01M 4/38, H01M 4/48, H01M 4/36	(71)**Name of Applicant :** **1)LG ENERGY SOLUTION, LTD.** Address of Applicant :Tower1, 108, Yeoui-daero, Yeongdeungpo-Gu, Seoul 07335 Republic of Korea
(31) Priority Document No	:10-2023-0104441	(72)**Name of Inventor :**
(32) Priority Date	:09/08/2023	**1)LEE, Ji-Eun**
(33) Name of priority country	:Republic of Korea	
(86) International Application No Filing Date	:PCT/KR2024/010346 :18/07/2024	
(87) International Publication No	:WO 2025/033756	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
A secondary battery diagnosing device according to the present invention comprises: a thickness sensor for sensing a thickness change of a secondary battery according to a volume change of a negative electrode active material during charging or discharging of the secondary battery to which the negative electrode active material including silicon or silicon oxide is applied; and a processor for estimating a capacity ratio, which is a ratio of the capacity of the secondary battery provided by the negative electrode active material to the capacity provided by the silicon or the silicon oxide, by using the sensing result of the thickness sensor, and diagnosing the state of the secondary battery on the basis of the capacity ratio.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202517069823 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CABLE-TYPE CELL ASSEMBLY, CABLE-TYPE BATTERY MODULE AND CABLE-TYPE BATTERY PACK

(51) International classification	:H01M 10/058, H01M 50/509, H01M 50/521, H01M 50/526, H01M 10/6554
(31) Priority Document No	:10-2023-0095049
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010506 :19/07/2024
(87) International Publication No	:WO 2025/023658
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AHN, Byung Sun
2)KIM, Ji Hyun

(57) Abstract :
Morphological flexibility and mechanical durability are required for battery packs of various electronic devices according to the development of wearable devices having a morphological or mechanical deformation function. Therefore, in conventional pouch-type batteries, pouch-type batteries are connected in series or in parallel to form a battery pack in order to match capacity and voltage according to the specifications of a device to be driven, but have problems of performance degradation with respect to flexibility and mechanical stress as the thickness and the volume of a battery assembly increase, and thus, the present invention relates to a cable-type cell assembly, a cable-type battery module and a cable-type battery pack for fundamentally solving these problems, and thus can maintain mechanical durability while responding to capacity and voltage according to the specifications of an electronic device.

No. of Pages : 44 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066223 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTELLIGENT QUERY RESPONSE IN ERP SYSTEMS USING GENERATIVE AI

(51) International classification	:G06F0016332000, G10L0015183000, G06F0040400000, G06F0040221000, H04M0019040000
(31) Priority Document No	:18/774,702
(32) Priority Date	:16/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Rodrigo Guerra
2)Rudolf Wenzler

(57) Abstract :
A computer-implemented method for intelligent query response in an enterprise resource planning (ERP) system is disclosed. The method can receive, from a user interface of the ERP system, a natural language user query for processing data of a target object and invoke a function call through an application programming interface of the ERP system based on the user query. Invoking the function call includes extract denormalized data from one or more database tables, generating a prompt using a prompt template and the denormalized data, prompting a large language model using the prompt, and receiving a response generated by the large language model. The method can generate an output on the user interface based on the response generated by the large language model. Related systems and software for implementing the method are also disclosed.

No. of Pages : 57 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202514066284 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR CHANNEL SOUNDING

(51) International classification	:H04B0007060000, H04W0084120000, H04L0005000000, H04B0007045600, H04B0007041700
(31) Priority Document No	:10-2024-0094013
(32) Priority Date	:16/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Eunsung Jeon

(57) Abstract :
Provided is a method of operating a first device that communicates with a second device in a wireless local area network (WLAN) system including the first device and the second 5 device, the method including receiving a null data packet (NDP) from the second device, generating a plurality of channel information corresponding to a plurality of respective subcarriers by using the NDP, performing pre-processing on the plurality of channel information based on a pre-processing function designed to have a plurality of variable sections, performing encoding on the plurality of pre-processed channel information to result in a plurality of encoded channel 10 information, and transmitting a beamforming feedback including the plurality of encoded channel information to the second device.

No. of Pages : 53 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :11/07/2025

(21) Application No.202514066418 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A CYLINDRICAL CONTACT AND A HIGH DENSITY MULTI-CONTACT RF CONNECTOR COMPRISING MEANS FOR EASY AND QUICK INSTALLING/REMOVING WITH LOCKING EACH CONTACT IN ITS INSTALLED POSITION

(51) International classification	:H01R0013110000, F16H0055560000, H01R0107000000, A63B0060100000, H01R0013187000
(31) Priority Document No	:PCT/CN2024/106138
(32) Priority Date	:18/07/2024
(33) Name of priority country	:PCT
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHEN Gong
2)YUAN Kai Yang

(57) Abstract :
The present invention relates to a cylindrical contact (4) which design allows it to be locked both longitudinally by a retention plate (22) integral with or fixed onto a multi-contact connector housing (20) and in rotation by a comb (23) inserted and also fixed onto said housing. Figure 2 is the representative figure.

No. of Pages : 29 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/07/2025
(21) Application No.202517073044 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY MODULE AND DISPLAY DEVICE

(51) International classification :G09F 9/30
(31) Priority Document No :202410808821.1
(32) Priority Date :21/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/105475
Filing Date :15/07/2024
(87) International Publication No :WO 2025/260430
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HUANG, Wei

(57) Abstract :
The present application discloses a display module and a display device. The display module comprises a display panel and a flexible circuit board. The display panel comprises a display portion, a first binding portion, and a wiring portion; the flexible circuit board comprises a second binding portion, a first extension portion, and a second extension portion which are connected to each other; the second binding portion is bound and connected to the first binding portion; the first extension portion overlaps the wiring portion; and the width of the second extension portion is less than the width of the first extension portion and greater than two-thirds times the width of the first extension portion.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/08/2025
(21) Application No.202517073384 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY MODULE AND BATTERY PACK INCLUDING SAME

(51) International classification	:H01M 50/593, H01M 50/588, H01M 50/502, H01M 50/211, H01M 10/04
(31) Priority Document No	:10-2023-0104307
(32) Priority Date	:09/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010149 :16/07/2024
(87) International Publication No	:WO 2025/033746
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LEE, Wonjin

(57) Abstract :
A battery module according to the present invention is characterized by including: a battery cell stack in which a plurality of battery cells are stacked; a module case for accommodating the battery cell stack; a terminal bus bar disposed on one side of the battery cell stack; an insulating cover disposed on one side of the module frame and having one end portion of the terminal bus bar positioned thereon; and a rib disposed on the insulating cover and protruding upward from the outside of the one end portion of the terminal bus bar.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202514068841 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOCK ARRANGEMENT FOR A MOVABLE VEHICLE ELEMENT, IN PARTICULAR A HOOD, FRONT FLAP OR TAILGATE

(51) International classification	:E05B83/16, E05B81/20, E05B83/24
(31) Priority Document No	:10 2024 206 818.7
(32) Priority Date	:19/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Tomáš MÄRZ
3)Miroslav SVOBODA
4)Vladimír ŠTEKL

(57) Abstract :
The invention relates to a lock arrangement (1) for a movable vehicle element (100), comprising - at least one lock unit (200) with a rotary latch (210) that has a closed position (402) in which the movable vehicle element (100) is held and an open position (400) in which the movable vehicle element (100) is released, and a pawl (220) that cooperates with the rotary latch (210) and prevents the rotary latch (210) that is in the closed position (402) from moving into the open position (400), and - a closing unit (300) having at least one drivable closing element (310), wherein - the closing element (310) and the rotary latch (210) are designed and interact with one another to automatically move the rotary latch (210) from the open position (400) to the closed position (402), and wherein - the closing unit (300) is designed and configured not to move the rotary latch (210) from the open position (400) to the closed position (402) if an obstacle prevents the movable vehicle element (100) from moving.

No. of Pages : 34 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/04/2025
(21) Application No.202517040493 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE COORDINATION METHOD, ELECTRONIC DEVICE, AND STORAGE MEDIUM

(51) International classification :G06F 3/14
(31) Priority Document No :202311188153.9
(32) Priority Date :13/09/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/105569
Filing Date :15/07/2024
(87) International Publication No :WO 2025/055536
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Embodiments of the present disclosure provide a device coordination method, an electronic device, and a storage medium. The device coordination method is applied to a first device, and comprises: receiving a first operation of a user on a first desktop, the first desktop comprising desktop layout information of the first device; and in response to the first operation, displaying a second desktop, the second desktop comprising desktop layout information of a second device, and the second device being a device that establishes a coordinative relationship with the first device.

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/09/2025
(21) Application No.202517082909 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERACTIVE ADVERTISEMENT SYSTEM AND METHOD

(51) International classification	:G06Q 30/0203, G06Q 30/0204, G06Q 30/0242, G06Q 30/0251
(31) Priority Document No	:18/225444
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/070650 :20/07/2024
(87) International Publication No	:WO 2025/021726
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MITTAL, Ravi

(57) Abstract :
The present invention relates to methods, devices, and systems for interactive online advertising that maximize user engagement by incorporating interactive quizzes. The method dynamically generates quizzes based on the user's current content engagement, presenting questions relevant to the content to enhance user interest and engagement. Additionally, sponsored questions are strategically inserted into the quiz, seamlessly blending with the user experience to foster deeper interaction with the advertisement. This approach optimizes user engagement with the advertisement, promoting effective and targeted content delivery while creating an engaging and interactive advertising experience.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/09/2025
(21) Application No.202517087634 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NUMERICAL CONTROL DEVICE, MACHINE TOOL, CONTROL METHOD, PROGRAM, AND STORAGE MEDIUM

(51) International classification	:B23Q 3/155, B23Q 11/00
(31) Priority Document No	:2023-124885
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025921 :19/07/2024
(87) International Publication No	:WO 2025/028299
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FUJIWARA Yoshiro

(57) Abstract :
Provided are a numerical control device, a machine tool, a control method, a program, and a storage medium with which the ability to clean a tapered part of a tool holder is maintained, and the consumption of fluid for cleaning the tool holder can be reduced. When changing tools by means of a changing mechanism, a CPU moves a spindle head toward the next tool such that a tapered part of a tool holder fits into a fitting hole (S21). While the spindle head is moving, the CPU supplies fluid to a nozzle by means of a supply means, in order to eject the fluid from the nozzle toward the tool holder to which the next tool has been attached (S12). The CPU determines whether or not the spindle head has reached from a reference position at which the fluid no longer hits the tool holder to a contact position prior to completion of the tool change by the changing mechanism (S22). When it is determined that the spindle head has reached the contact position, the CPU stops the supply of fluid to the nozzle by the supply means (S23).

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/08/2024
(21) Application No.202414064102 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE AND DRIVING METHOD THEREOF

(51) International classification	:G09G0003360000, G09G0003200000, G02F0001134300, G09G0003340000, B62D0006000000
(31) Priority Document No	:202410955319.3
(32) Priority Date	:16/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)ZHAO, Nian
3)CHEN, Yuguang

(57) Abstract :
A display device and a driving method thereof are provided. A source driver in the display device is configured to transmit data signals to a plurality of sub-pixels, the data signals including a second data signal (for controlling the brightness of a display panel at the sub-pixels) located after a first time point, a voltage generator in the display device includes a common voltage pin for outputting the common voltage signal, and a switch controller connected between the common voltage pin and the common electrode is configured to turn on a circuit between the common voltage pin and the common electrode after the first time point, thereby improving an instantaneous flickering phenomenon at the time of powering on the display device.

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/06/2025
(21) Application No.202514058722 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification	:G06F0001160000, G02F0001133500, G06F0003041000, H10K0050110000, G02F0001133570
(31) Priority Document No	:10-2024-0095024
(32) Priority Date	:18/07/2024
(33) Name of priority country	:Republic of Korea
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Sun Jin JOO
3)Na Ri HEO
4)Sang Min HONG

(57) Abstract :
A display device (10) and an electronic device (1) including the display device are disclosed. The display device may include a display area (DA) including a first area (FPP) and a second area (SPP) around the first area, a non-display area (NDA) around the display area, a light emitting element layer (EML) on the display area, including a pixel defining layer (PDL) that partitions light emission areas, and a color filter layer (CFL) in the first area and the second area on the light emitting element layer, including color filters (CF1, CF2, CF3, CF4) and a light blocking pattern (BM), wherein at least one selected from among the color filters in the second area may include a first portion (CFP) protruded to overlap the light emission areas and a second portion (CSP) around the first portion, and a thickness of an area of the color filters in the first area may be substantially the same as a thickness of the first portion.

No. of Pages : 101 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2025
(21) Application No.202517071882 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR GENERATING ROLL MAP

(51) International classification :H01M 4/04, G01N 21/89, G01N 21/88
(31) Priority Document No :10-2023-0092817
(32) Priority Date :18/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010243
Filing Date :17/07/2024
(87) International Publication No :WO 2025/018775
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, June Hee
3)SIM, Min Kyu
4)KOH, Jee Yeon
5)KIM, Min Su
6)PARK, Jong Seok

(57) Abstract :
According to exemplary embodiments, a method for generating a roll map is provided. The method comprises the steps of: coating, with electrode slurry, a first electrode sheet unwound from a first electrode roll so as to form, thereon, a first coated part lane, a second coated part lane, a first uncoated part, and a second uncoated part; forming a first reference point on the first uncoated part and forming a second reference point on the second uncoated part; winding the first electrode sheet into a second electrode roll; detecting the first reference point of the second electrode sheet unwound from the second electrode roll so as to collect first reference point data that indicate coordinates of the first reference point in the second electrode sheet; and generating, on the basis of the first reference point data, second reference point data that indicate coordinates of the second reference point in the second electrode sheet.

No. of Pages : 51 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202517101672 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE FOR CONTROLLING POWER SUPPLY, MODULAR DISPLAY DEVICE, AND CONTROL METHOD THEREFOR

(51) International classification :G06F 1/3234, G06F 1/3218, G06F 3/14, H04N 5/63
(31) Priority Document No :10-2023-0097486
(32) Priority Date :26/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010213
Filing Date :16/07/2024
(87) International Publication No :WO 2025/023603
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)JIN, Suhwan
4)YI, Sanghun

(57) Abstract :
A display device is disclosed. The display device included in a modular display device comprises: at least one display module; a power supply unit for supplying DC power to the at least one display module; and one or more processors for transmitting a detection signal to a controller of the modular display device if the DC power outputted by the power supply unit is less than a threshold value, and if a control signal is received from the controller, turning off the supply of the DC power outputted by the power supply unit to the at least one display module, on the basis of the control signal.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/08/2025
(21) Application No.202517076461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMMERSION MOTOR AND IMMERSION PUMP

(51) International classification	:H02K 5/12, H02K 3/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2024/024943 :10/07/2024
(87) International Publication No	:WO 2026/013793
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)USHIWATA, Kodai
4)SAKURAI, Takayuki

(57) Abstract :
An immersion motor (12) according to an embodiment comprises a stator (33) and a rotor (32). The stator and the rotor are each coated with a polyethylene-based heat-fusible material. An immersion pump (10) comprises the immersion motor having a motor shaft (31) to which the rotor is fixed, and the immersion pump comprises a pump shaft (21) connected to the motor shaft, and a pump body (22) formed integrally with the pump shaft. Accordingly, the immersion pump can operate with high efficiency in a state in which the stator and the rotor are directly immersed in anhydrous ammonia.

No. of Pages : 17 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/08/2025
(21) Application No.202517080955 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY MODULE AND DISPLAY DEVICE

(51) International classification :G09F 9/30, H04W 4/80
(31) Priority Document No :202311119096.9
(32) Priority Date :31/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/105989
Filing Date :17/07/2024
(87) International Publication No :WO 2025/044574
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)HOU, Dianjie
4)TAO, Xuan
5)CHEN, Xiao
6)WU, Jianjun
7)FAN, Qiang
8)HUANG, Wen

(57) Abstract :
A display module and a display device. The display module comprises a display panel (5) and a near field communication structure (9); the display panel (5) comprises a display portion (13), a bent portion (14), and a binding portion (15) which are connected in sequence; the bent portion (14) is bent to a backlight side (23) of the display portion (13); the near field communication structure (9) is located on the backlight side (23) of the display portion (13); the display portion (13), the near field communication structure (9), and the binding portion (15) are sequentially arranged in a direction perpendicular to the display portion (13); and the orthographic projection (B) of the near field communication structure (9) on the display portion (13) at least partially overlaps the orthographic projection (A) of the binding portion (15) on the display portion (13). By increasing the area of the near field communication structure (9), the semaphore of the near field communication structure (9) is improved, and the near field communication performance of the display module is ensured.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/09/2025
(21) Application No.202517094234 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR DIAGNOSING BATTERY

(51) International classification :H01M 10/48, H01M 10/42, G01H 17/00
(31) Priority Document No :10-2023-0096083
(32) Priority Date :24/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010199
Filing Date :16/07/2024
(87) International Publication No :WO 2025/023597
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SONG, Chang-Yong

(57) Abstract :
The battery diagnosis apparatus according to an embodiment of the present invention includes: a measurement unit configured to measure a vibration value generated in a preset axial direction with regard to each of multiple batteries; and a control unit configured to diagnose the state of the multiple batteries from the vibration value of each of the multiple batteries on the basis of at least one of a reference deviation value preset with regard to the multiple batteries and a reference vibration value preset so as to correspond to the axial direction.

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025
(21) Application No.202517108739 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MANAGING BATTERY

(51) International classification :G01R 31/36, G01R 31/382, G01R 31/392, G01R 31/396, B60L 58/10
(31) Priority Document No :10-2023-0097791
(32) Priority Date :26/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010200
Filing Date :16/07/2024
(87) International Publication No :WO 2025/023598
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Young-Deok
3)CHOI, Soon-Ju
4)KIM, Dae-Soo
5)KIM, Tae-Hyeon

(57) Abstract :
An apparatus for managing a battery according to one embodiment of the present invention, comprises: a reference information storage unit configured to store reference capacity information about a reference battery; a capacity information generation unit configured to generate capacity information about each of a plurality of batteries; a characteristic information calculation unit configured to calculate a capacity change ratio, which is the ratio of the capacity information and the reference capacity information, for each of the plurality of batteries; a calculation unit configured to calculate the relative differences between the plurality of capacity change ratios; and a diagnosis unit configured to diagnose the states of the plurality of batteries by using calculation results from the calculation unit.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025
(21) Application No.202517108895 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HYDRAULIC COMPOSITION FOR ULTRA-HIGH PERFORMANCE CONCRETE AND ULTRA-HIGH PERFORMANCE GROUT

(51) International classification	:C04B 28/04, C04B 18/04, E01D 19/08
(31) Priority Document No	:23382744.3
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070320 :17/07/2024
(87) International Publication No	:WO 2025/017092
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CALAMA, Juan Antonio

(57) Abstract :
The present invention relates to hydraulic compositions useful as ultra-high performance concrete and ultra-high performance grouts and comprising a) 100 mass parts of Portland Cement, b) 20 – 60, preferably 45 – 55, mass parts of at least one pozzolane, c) 30 – 120 mass parts, preferably 50 – 85 mass parts of at least one aggregate, preferably sand, having an average particle size D50 of between 63 µm and 8 mm, preferably between 200 µm and 3 mm, d) 0.01 – 10 mass parts of a cement dispersant, and e) not more than 30 mass parts, preferably 15 - 25 mass parts of water.

No. of Pages : 19 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/09/2025
(21) Application No.202517094048 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE COMPRISING SAME

(51) International classification	:H01M 50/383, H01M 50/342, H01M 50/375, H01M 10/6556, H01M 10/613
(31) Priority Document No	:10-2023-0129707
(32) Priority Date	:26/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010512 :19/07/2024
(87) International Publication No	:WO 2025/070976
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, So-Jeong
3)SONG, Jong-Min
4)AHN, Jun-Young
5)OH, Kwang-Keun
6)LEE, Yong-Ho
7)YANG, Jin-Oh

(57) Abstract :
A battery pack according to an embodiment of the present invention is characterized by comprising: a plurality of battery cells each having a venting part; and a pack frame accommodating the plurality of battery cells, and having a venting guide parts at portions corresponding to the venting parts of the battery cells.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/10/2025
(21) Application No.202517099867 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ROLL MAP GENERATION SYSTEM AND ROLL MAP GENERATION METHOD

(51) International classification	:H01M 4/04, B65H 43/04, G01B 21/04, G06Q 50/04
(31) Priority Document No	:10-2023-0092804
(32) Priority Date	:18/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010122 :15/07/2024
(87) International Publication No	:WO 2025/018750
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)CHOI, Ee Beom

(57) Abstract :
According to exemplary embodiments, a roll map generation system is provided. The system comprises: a first server for storing electrode specification data, the electrode specification data including process information of an electrode sheet; a second server for generating an electrode specification file on the basis of the electrode specification data; and a first processor for processing measurement data of the electrode sheet, wherein the second server transmits the electrode specification file to the first processor.

No. of Pages : 39 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111455 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTROLYTE FOR LITHIUM METAL BATTERY AND LITHIUM METAL BATTERY COMPRISING SAME

(51) International classification	:H01M 10/42, H01M 4/134, H01M 4/131, H01M 4/525, H01M 4/505
(31) Priority Document No	:10-2023-0092582
(32) Priority Date	:17/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010082 :15/07/2024
(87) International Publication No	:WO 2025/018738
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIM, Hee-Tak
2)KWON, Hyeokjin

(57) Abstract :
The present invention relates to a negative electrode for a lithium metal secondary battery, the negative electrode comprising: a conductive metal layer including a first metal; an interface layer formed on the conductive metal layer and including a second metal oxide having a greater work function than the first metal; and a lithium metal layer formed on the interface layer and having a work function greater than 3.0 eV. Due to said configuration, lithium loss due to side reactions with an electrolyte can be reduced, and the lifespan characteristics of the lithium metal secondary battery can be improved.

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202517111522 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROPYLENE POLYMERS FOR THREE-DIMENSIONAL PRINTING

(51) International classification	:C08F 210/06, C08F 8/50, B33Y 10/00, B33Y 70/00, B29C 64/118
(31) Priority Document No	:23186527.0
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070386 :18/07/2024
(87) International Publication No	:WO 2025/017122
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)RAENTZSCH, Volker Andreas

(57) Abstract :
A propylene copolymer composition includes a propylene copolymer of propylene from 70 to 95 wt% and at least two a-olefin comonomers from 3.0 to 25 wt%. The a-olefin comonomer with a lower molar mass may be included from 0.3 to 10 wt%. The propylene copolymer composition may have a melt flow rate (MFR) in a range from 5.4 to 250 g/10 min, a polydispersity index (PI) in a range from 1.0 to 3.7, and an analytical temperature rising elution fractionation full width at half maximum (ATREF FWHM) in a range from 1.0 to 15.4 °C. The method includes reacting propylene and at least two a-olefin comonomers in one or more vertically-stirred gas phase reactors, extruding with additives, and optionally visbreaking to produce a propylene copolymer composition.

No. of Pages : 29 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202517116233 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICAL DEVICE WITH ACOUSTIC SENSOR(S) AND METHOD FOR LOCALIZING MEDICAL DEVICE AND ACOUSTIC SOURCE

(51) International classification	:A61B 8/12, A61B 8/08
(31) Priority Document No	:63/498297
(32) Priority Date	:26/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/026215
Filing Date	:25/04/2024
(87) International Publication No	:WO 2024/226758
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)HOPCROFT, Matthew
5)RUANO, Onofre, Jauregui
6)CHOW, Mina, Wai Bing

(57) Abstract :
A catheter includes a shaft; a tip disposed at a distal end of the shaft; at least one acoustic sensor disposed on or in the shaft, each acoustic sensor disposed at a respective distance from the distal end of the shaft; and at least one electrical conductor disposed on or in the shaft, each electrical conductor electrically connecting a respective acoustic sensor to one or more electrical connection points in a housing attached to a proximal end of the shaft. The catheter and an acoustic source are localized with respect to each other using acoustic signals transmitted between the acoustic source and the catheter.

No. of Pages : 34 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202517116374 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD OF BACKPRESSURE TESTING MANUFACTURED PARTS

(51) International classification :F01N 3/28, F01N 9/00
(31) Priority Document No :63/514813
(32) Priority Date :21/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/GB2024/051889
Filing Date :19/07/2024
(87) International Publication No :WO 2025/022095
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)REES, Ian
2)NISBET, Jordan

(57) Abstract :
According to various aspects of this disclosure, there is provided a method of backpressure testing manufactured parts, the method comprising: obtaining one or more reference parts and determining a reference backpressure measurement for each reference part indicative of the backpressure of that reference part when or if tested on a reference testing unit; calibrating one or more testing positions of a backpressure testing unit using the one or more reference parts; setting an upper backpressure limit and a lower backpressure limit for each of the one or more testing positions; and thereafter using the one or more testing positions to assess the backpressure of one or more manufactured parts.

No. of Pages : 37 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202517071434 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRODE TAB-FREE CABLE-TYPE CELL HAVING HIGH FLEXIBILITY AND LOW RESISTANCE

(51) International classification	:H01M 10/058, H01M 50/531
(31) Priority Document No	:10-2023-0095050
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010510 :19/07/2024
(87) International Publication No	:WO 2025/023660
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AHN, Byung Sun
2)WON, Sang Yeon
3)NOH, Suk In

(57) Abstract :
When a battery cell is manufactured to have electrode tabs formed at both ends, due to the linear structure characteristics of a cable-type cell, the distance of travel of electrons from an electrode to an electrode tab increases as the length of the battery increases, resulting in a decrease in the speed of movement of electrons upon an increase in battery resistance. To overcome such problems, the present invention relates to an electrode tab-free cable-type cell having high flexibility and low resistance, in which the outermost part of the cable-type cell is configured so that an external electrode is exposed from an internal member constituting the outermost part of the cable-type cell, and thus the function of electrode tabs can be provided without the need to form electrode tabs of external electrodes. By providing the shortest path through which electrons can pass from an active material layer of an electrode to an electrode tab, the high flexibility and low resistance characteristics may be confirmed.

No. of Pages : 43 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/07/2025
(21) Application No.202517071474 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW-RESISTANCE CABLE-TYPE CELL WITHOUT ELECTRODE TAB

(51) International classification	:H01M 10/0587, H01M 4/75, H01M 4/13, H01M 50/463, H01M 50/477
(31) Priority Document No	:10-2023-0095051
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010514 :19/07/2024
(87) International Publication No	:WO 2025/023661
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AHN, Byung Sun
2)KIM, Ji Hyun

(57) Abstract :
The present invention relates to a low-resistance cable-type cell without an electrode tab, wherein an internal member that forms the outermost layer of the cable-type cell can function as an electrode tab without the need to form an electrode tab for an external electrode, by configuring the internal member only with a conductive layer so as to solve a problem of slowing down the electron transfer speed due to a battery resistance increase caused by the increase of the length of a battery according to the characteristics of a linear structure of a cable-type cell when a battery cell is manufactured to have electrode tabs formed at both ends thereof. The cable-type cell provides a shortest path through which electrons can pass from an active material layer of an electrode to an electrode tab, thereby confirming low resistance characteristics.

No. of Pages : 48 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/09/2025
(21) Application No.202517089074 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SEPARATOR SUBSTRATE, METHOD FOR MANUFACTURING SAME, AND SEPARATOR COMPRISING SAME

(51) International classification	:H01M 50/489, H01M 50/446, H01M 50/449, H01M 50/431, H01M 50/443
(31) Priority Document No	:10-2023-0095298
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010209 :16/07/2024
(87) International Publication No	:WO 2025/023600
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BAE, Kyeong-Hui
3)BAE, Won-Sik
4)BAK, Byeong-Chan

(57) Abstract :
The present invention relates to a separator substrate, a separator, an electrode assembly, and an electrochemical device. According to one embodiment of the present invention, the separator substrate has a surface roughness value (Sa) within a predetermined range. Accordingly, the adhesive strength of a separator using the separator substrate is well maintained, and the resistance characteristics of the separator are improved by reducing the amount of slurry impregnated during the formation of a porous coating layer.

No. of Pages : 31 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/11/2025
(21) Application No.202517109298 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ROLL MAP GENERATION SYSTEM AND METHOD FOR GENERATING ROLL MAP

(51) International classification :H01M 4/04, G01N 21/89, G01N 21/88
(31) Priority Document No :10-2023-0092808
(32) Priority Date :18/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010240
Filing Date :17/07/2024
(87) International Publication No :WO 2025/018773
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KIM, Min Su
3)CHOI, Ee Beom

(57) Abstract :
According to exemplary embodiments, a method for generating a roll map is provided. The method comprises the steps of: cutting a cutting position of an electrode sheet that moves between an unwinder and a rewinder so as to provide a first lot; and identifying a correcting section of the electrode sheet, wherein the correcting section is between the cutting position of the electrode sheet and a portion of the electrode sheet sensed by a sensing unit at the time the electrode sheet is cut.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/11/2025
(21) Application No.202517117658 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SORBENT MATERIALS FOR CO2 CAPTURE, USES THEREOF AND METHODS FOR MAKING SAME

(51) International classification	:B01J 20/10, B01D 53/02, B01J 20/22, B01J 20/28, B01J 20/32
(31) Priority Document No	:23183505.9
(32) Priority Date	:05/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068540 :02/07/2024
(87) International Publication No	:WO 2025/008318
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)LIMONE, Claudio
5)YOSHIDA, Tomohide
6)SCHNEIDER, Patrick
7)LAGOMARSINO, Giacomo
8)NAHI, Ouassef

(57) Abstract :
A method for preparing a sorbent material (3) for separating gaseous carbon dioxide from a gas mixture, preferably from at least one of ambient atmospheric air (1), flue gas and biogas, containing said gaseous carbon dioxide as well as further gases different from gaseous carbon dioxide, by cyclic adsorption/desorption using a sorbent material (3) capable of reversibly binding carbon dioxide and adsorbing said gaseous carbon dioxide in a unit (8), wherein the sorbent material (3) comprises: primary amine moieties as well as at least one of secondary amine, and tertiary amine moieties immobilized on a solid support, and is made using an amination pathway avoiding cross-linking.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202517066414 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CYLINDRICAL LITHIUM SECONDARY BATTERY

(51) International classification :H01M 10/0525, H01M 10/0587, H01M 4/525, H01M 4/38, H01M 4/583
(31) Priority Document No :10-2023-0093983
(32) Priority Date :19/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010489
Filing Date :19/07/2024
(87) International Publication No :WO 2025/018845
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SHIN, Won Kyung
2)KO, Hyeon Min
3)PARK, Ji Young
4)KIM, Jung Jin
5)KIM, Dae Kyun
6)KIM, Byung Ju
7)CHOI, Yeon Jun

(57) Abstract :
The present invention provides a lithium secondary battery including: a battery case; an electrode assembly housed inside the battery case; and an electrolyte, wherein the electrode assembly includes a positive electrode including a positive electrode active material, a separator, and a negative electrode including a negative electrode active material, the electrolyte includes LiPF6 as a lithium salt and ethylene carbonate as an organic solvent, and the lithium secondary battery has a ratio of a diameter (R) to a height (H) (form factor ratio) of a battery case of 0.4 or more, and satisfies a condition of the following formula (1): [Formula (1)] (in formula (1), H is the height (mm) of the battery case, R is the diameter (mm) of the battery case, WLiPF6 is a percentage (%) of the content of LiPF6 with respect to the total weight of the electrolyte, WEC is a percentage (%) of the content of ethylene carbonate with respect to the total weight of the electrolyte, and WEL means the weight (g) of the total electrolyte included in the lithium secondary battery).

No. of Pages : 70 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/08/2025
(21) Application No.202517080523 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS FOR PRODUCING CONTAINER PRODUCTS

(51) International classification	:B29C 48/25, B29C 49/04, B29C 49/48
(31) Priority Document No	:10 2023 003 533.5
(32) Priority Date	:29/08/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/070114 :16/07/2024
(87) International Publication No	:WO 2025/045434
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SCHNELL, Michael
2)KAUPP, Florian
3)HAGEL, Simon

(57) Abstract :
An apparatus for producing container products, in particular using a form, fill and seal method, at least consisting of - at least one material-providing unit (10), such as an extruder device (12), which is stationary at a specifiable setup location, and - at least one further, material-processing unit (16), such as an extrusion device (18), which follows this one unit (10) in the production sequence, characterized in that the respective material-processing unit (16), designed as a mobile unit (20) and as part of a quick-change system (22), is fixed interchangeably on the respective stationary unit (10).

No. of Pages : 13 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/09/2025
(21) Application No.202517087970 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY PACK AND VEHICLE COMPRISING SAME

(51) International classification	:H01M 10/613, H01M 10/6552, H01M 10/625
(31) Priority Document No	:10-2023-0129749
(32) Priority Date	:26/09/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010515 :19/07/2024
(87) International Publication No	:WO 2025/070978
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)YANG, Jin-Oh

(57) Abstract :
A battery pack according to an embodiment of the present invention is characterized by comprising: a cell array structure comprising a plurality of battery cells and a plurality of cooling tubes provided between the plurality of battery cells; a pack case accommodating the cell array structure; and a cooling pipe unit provided, in the pack case, between the plurality of cooling tubes in the direction in which the plurality of cooling tubes are stacked, and connecting cooling tubes that face each other in the stacking direction such that the tubes can communicate.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/10/2025
(21) Application No.202517097007 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FRUCTOSYL-AMINO ACID OXIDASE, GENE, EXPRESSION VECTOR, GLYCATED PROTEIN SENSOR, GLYCATED PROTEIN MEASUREMENT METHOD, AND FRUCTOSYL-AMINO ACID OXIDASE PRODUCTION METHOD

(51) International classification	:C12N 15/53, C12N 9/06, C12N 11/02, C12N 15/63, C12Q 1/00
(31) Priority Document No	:2023-117847
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025602 :17/07/2024
(87) International Publication No	:WO 2025/018360
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MINOURA Itsushi
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5)KAYASHIMA Masatoshi

(57) Abstract :
[Problem] Technology for enhancing the measurement accuracy and the stability of glycated protein sensors containing an immobilized enzyme is essential. However, there was no known enzyme capable of enhancing the accuracy or stability of measurements using glycated protein sensors. [Solution] The present invention provides a fructosyl-amino acid oxidase comprising an amino acid sequence in which, when aligned with the amino acid sequence represented by SEQ ID NO: 1, any amino acid corresponding to a position selected from the group consisting of position 5, position 58, position 225, position 277, and position 440 in the amino acid sequence represented by SEQ ID NO: 1 has been substituted.

No. of Pages : 82 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/12/2025
(21) Application No.202517119734 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PURIFYING A SYNTHETIC CRUDE OIL STREAM

(51) International classification	:C10G 31/09, C10G 45/00, C10G 67/04, C10L 1/04, C10G 53/08
(31) Priority Document No	:23185900.0
(32) Priority Date	:17/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070278 :17/07/2024
(87) International Publication No	:WO 2025/017075
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MASTALIR, Matthias

(57) Abstract :
The present invention relates to a method for purifying a synthetic crude oil stream (1), said method comprising the following steps: - providing the synthetic crude oil stream (1), the synthetic crude oil stream (1) containing aromatic compounds; - contacting the synthetic crude oil stream (1) with a carbonyl stream (2) containing at least one carbonyl compound selected from an aldehyde and a ketone in order to form a mixture, thereby cross-linking at least some of the aromatic compounds into condensation products; and - separating the condensation products from the mixture in order to obtain a purified synthetic crude oil stream (3). The invention also relates to a method for producing a purified synthetic crude oil stream (3).

No. of Pages : 24 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202517121079 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADHESIVE WITH IMPROVED ADHESION ON EPOXY RESIN ADHESIVE REMNANTS

(51) International classification	:C09J 163/00, C08G 59/50, C08L 63/00, C09J 11/06, C09J 163/02
(31) Priority Document No	:23186903.3
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070461 :18/07/2024
(87) International Publication No	:WO 2025/021660
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ILLI, Tobias

(57) Abstract :
The invention relates to the use of an epoxy resin adhesive for adhesively bonding a substrate at least partially coated with a cured epoxy resin adhesive, characterised in that the adhesive comprises a resin component containing at least one epoxy resin and a curing agent component containing at least one amine with at least one aliphatic amino group, wherein the amine is selected from polyetheramines and linear or branched, but not cyclical, aliphatic polyamines, wherein the amine makes up at least 50% by weight of all the amine curing agents contained in the curing agent component with at least one amine hydrogen, based on all amine curing agents in the curing agent component. The use according to the invention enables substrates at least partially coated with a cured epoxy resin adhesive to be adhesively bonded such that a stable, weather-resistant adhesive bond is formed, and is particularly suitable for the repair of rotor blades in wind turbines.

No. of Pages : 34 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/12/2025
(21) Application No.202517121229 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ABSORBENT ARTICLE

(51) International classification	:A61F 13/56, A61F 13/49
(31) Priority Document No	:2023-123873
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/025684
Filing Date	:17/07/2024
(87) International Publication No	:WO 2025/028272
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SAITO, Kyota
2)MURAKAMI, Hiroko
3)NAKANO, Kana
4)DINH, Nhu, Chien

(57) Abstract :
Provided is an absorbent article (1) having a waist part and an absorbent body (10). An end on one side in the left-right direction of the waist part is joined by a side joining part (2b), and a fastening part (5) is provided. The waist part has a waist stretchable member (23), and the absorbent body (10) has a leg-surrounding stretchable member (17). An abdomen-side waist part (20) has, on one side thereof in the left-right direction, a portion where the waist stretchable member (23) and the leg-surrounding stretchable member (17) intersect. The value obtained by dividing the force required to extend a lower stretchable region (BE) by a predetermined length in the left-right direction by the width in the top-bottom direction of the lower stretchable region (BE) is greater than the value obtained by dividing the force required to extend a leg-surrounding stretchable region (LE) by a predetermined length in the top-bottom direction by the width in the left-right direction of the leg-surrounding stretchable region (LE).

No. of Pages : 52 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202517124897 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTEGRATED DUAL-TEMPERATURE DUAL-STRIPPING DEODORIZATION TOWER

(51) International classification :B01D 3/14, C11B 3/14
(31) Priority Document No :202311142498.0
(32) Priority Date :05/09/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/106084
Filing Date :18/07/2024
(87) International Publication No :WO 2025/050847
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HANG, Ming
2)ZHOU, Erxiao
3)KANG, Xi
4)ZHANG, Pengcheng
5)DUAN, Xiufeng

(57) Abstract :
An integrated dual-temperature dual-stripping deodorization tower, comprising a skirt (1c), on which a plate tower cylinder (1), a low-temperature stripping tower cylinder (17), and a high-temperature stripping tower cylinder (11) are stacked. The plate tower cylinder (1) is internally provided with: a partition bottom plate (1a); a pre-degassing chamber (2); a central gas extraction cylinder (3), extending upward from a central hole of the partition bottom plate (1a) to a middle-upper part of the plate tower cylinder (1); tower trays (6), located in an annular space between the central gas extraction cylinder (3) and the plate tower cylinder (1), and arranged in a plurality of layers from top to bottom, each tower tray being provided with a stripping pump (7); a falling-film heat exchanger (5), provided with a housing located in the central gas extraction cylinder (3), wherein a lower end of the housing passes through a plate tower lower sealing head, an oil buffer tank (5j) is connected below a lower pipe plate, and a deodorized oil outlet (5k) is provided at the bottom of the oil buffer tank (5j); a deodorized oil inlet pipe (4), connected to a side wall of the plate tower cylinder (1), and provided with an outlet end pointing to the center of an oil distribution tray (5b); and a plate tower oil outlet (1b), connected to the side wall of the plate tower cylinder (1) and located above the partition bottom plate (1a).

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/10/2025
(21) Application No.202517097684 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRODE TAB BONDING EQUIPMENT AND ELECTRODE TAB BONDING METHOD

(51) International classification	:H01M 50/528, H01M 10/42, B23K 37/04, B23K 20/10, B23K 101/38
(31) Priority Document No	:10-2023-0086548
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/IB2024/056908 :17/07/2024
(87) International Publication No	:WO 2025/008800
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SEON, Sang Ok
2)JUNG, Sang Eun

(57) Abstract :
Electrode tab bonding equipment according to one embodiment of the present invention comprises: a transfer member for transferring an electrode including an electrode current collector: a tab clamp jig for moving an electrode tab on one surface of the electrode current collector, or pulling the electrode tab; a tensile force measurement device provided in the tab clamp jig; a bonding member for bonding the electrode tab onto the electrode current collector; and at least one electrode clamp jig for fixing the electrode.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/12/2025
(21) Application No.202517119869 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSPORT DEVICE, DRAWING-IN MACHINE COMPRISING SUCH A TRANSPORT DEVICE AND METHOD FOR TRANSPORTING HARNESS COMPONENTS IN A DRAWING-IN MACHINE

(51) International classification :D03J 1/14
(31) Priority Document No :23177703.8
(32) Priority Date :06/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/IB2024/057023
Filing Date :19/07/2024
(87) International Publication No :WO 2024/252379
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ACKERMANN, Stefan
2)MARK, Rico
3)FREHNER, Erik Uli
4)BUERGE, Pascal

(57) Abstract :
This transport device (12) for a drawing-in machine is configured to move harness components (60), between at least one transport transfer position and several discharge positions, via at least one threading position, the harness components being exclusively heddles or exclusively dropwires. The transport device includes several transport conveyors (300A, 300B, 300C) including at least one carrying member (308) and at least a drive (312A, 312B, 312C, 314A, 314B, 314C). A controller (16) is connected to the drives of the transport conveyors. Several harness component-holding elements (322) are secured to each carrying member (308). Each harness component-holding element (322) is configured to hold a harness component (60). The harness component-holding elements (322) of the several transport conveyors are adjacent to each other and movable along a closed transport path that is common to all transport conveyors and that goes through each transport transfer position, through each threading position and through each discharge position.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/12/2025
(21) Application No.202517123374 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TUBULAR VIBRATION-DAMPING DEVICE FOR MOTOR MOUNT

(51) International classification	:F16F 1/387, B60K 5/12
(31) Priority Document No	:2023-120034
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/025841
Filing Date	:18/07/2024
(87) International Publication No	:WO 2025/023153
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MATSUI, Hirotaka

(57) Abstract :
The present invention provides a cylindrical vibration isolation device for a motor mount with a novel structure capable of securing durability and further offering greater freedom in characteristics tuning while reducing deterioration of vibration isolation performance due to surging of a rubber leg. In a cylindrical vibration isolation device 10 for a motor mount, an inner shaft member 12 and an outer cylinder member 14 are connected by two rubber legs 16, 16 extending between opposed surfaces of the inner shaft member 12 and outer cylinder member 14. The two rubber legs 16, 16 are both disposed on the lower side of the inner shaft member 12, which is the compression side when a main load is input, and extend in an up-down direction at positions separated from each other in a left-right direction. The two rubber legs 16, 16 have connection rubber parts 26, 26 for directly connecting the opposed surfaces of the inner shaft member 12 and outer cylinder member 14 continuously in the up-down direction. The two rubber legs 16, 16 are each provided with a rubber projection 28 projecting in an axial direction. The rubber projection 28 is disposed so as to be within the inside of the connection rubber part 26 in the left-right direction relative to left and right outer edges of the connection rubber part 26.

No. of Pages : 16 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517126105 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COSMETIC COMPOSITION COMPRISING AT LEAST ONE ALKANOLAMINE, AT LEAST ONE AMINO ACID, AND AT LEAST ONE ALKALI METAL OR ALKALINE EARTH METAL OR AMMONIUM HYDROXIDE

(51) International classification	:A61Q 5/04, A61K 8/44, A61K 8/41, A61Q 5/06, A61K 8/42
(31) Priority Document No	:FR2307806
(32) Priority Date	:20/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/070347 :18/07/2024
(87) International Publication No	:WO 2025/017108
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)COULOMBEL, Stéphanie
2)COLIN, Charlotte
3)LERDA, Patrice

(57) Abstract :
Cosmetic composition comprising at least one alkanolamine, at least one amino acid, and at least one alkali metal or alkaline earth metal or ammonium hydroxide The present invention relates to a cosmetic composition comprising at least one alkanolamine, at least one compound chosen from amino acids and their derivatives, and at least one alkali metal, alkaline earth metal or ammonium hydroxide. The invention also relates to a method for smoothing/straightening keratin fibres, in particular the hair, employing the composition of the invention. The invention further relates to the use of the composition for smoothing/straightening keratin fibres, in particular the hair.

No. of Pages : 26 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/11/2025
(21) Application No.202517116375 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TREATMENT OF PARTICULATE FILTERS

(51) International classification	:C04B 41/45, B05B 7/14, B01J 35/56, B05B 7/00, B05B 12/18
(31) Priority Document No	:63/517117
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/GB2024/051890
Filing Date	:19/07/2024
(87) International Publication No	:WO 2025/027273
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)NISBET, Jordan
2)THOMSON, Craig

(57) Abstract :
A method and apparatus (1) for applying a dry powder to a porous substrate (10): a) locating the porous substrate (10) in a holder (2) such that an inlet face (11) is in communication with an inlet chamber (15) and an outlet face (12) is in communication with a vacuum generator; b) establishing a gas flow through the porous substrate (10) from the inlet face (11) to the outlet face (12) by using the vacuum generator to apply a pressure reduction to the outlet face (12); c) spraying the dry powder to entrain it in the gas flow and pass it through the inlet face (11) to contact a porous structure (13) of the porous substrate (10); and d) activating a ring air blade (30) to blow off dry powder accumulated on the inlet face (11), wherein the vacuum generator remains active during activation of the ring air blade (30) such that the dry powder blown off the inlet face (11) is entrained in the gas flow and passes through the inlet face (11) of the porous substrate (10).

No. of Pages : 16 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202517120435 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING CAMERA DEVICE ARRANGED AROUND MAGNETIC BODY

(51) International classification	:G03B 5/06, G03B 3/10, G03B 13/36, G03B 17/12, G03B 30/00
(31) Priority Document No	:10-2023-0094710
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010450 :19/07/2024
(87) International Publication No	:WO 2025/018834
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KANG, Seunggoo
2)PARK, Junghyung
3)HONG, Hyunju

(57) Abstract :
This electronic device comprises: a first housing; a second housing connected to the first housing so as to be rotatable with respect to a folding axis; and a first camera device arranged in the first housing, and may comprise: a first magnet spaced apart from the first camera device in the first housing; and a second magnet, which is arranged in the second housing and at least partially faces the first magnet in a state in which the electronic device is folded. The first camera device can include: a lens assembly; an AF actuator which at least partially faces the first magnet and which moves the lens assembly in an optical axis direction; a first shielding member arranged between the first magnet and the AF actuator so as to cover at least a portion of the AF actuator; a first OIS actuator for moving the lens assembly in a first axis direction that is perpendicular to the optical axis; and a second OIS actuator for moving the lens assembly in a second axis direction that is perpendicular to the first axis.

No. of Pages : 73 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/12/2025
(21) Application No.202517124287 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONNECTION DEVICE

(51) International classification	:H05K 7/14, H01R 9/26
(31) Priority Document No	:10 2023 003 274.3
(32) Priority Date	:08/08/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/069614 :11/07/2024
(87) International Publication No	:WO 2025/031713
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The invention relates to a connection device, consisting at least of a function carrier (10) with a receiving housing (12) and with a plurality of module slots arranged one behind the other in a row for receiving individual function modules, characterised in that the receiving housing (12) is provided for receiving busbars (28) running parallel to one another which extend, starting from a central supply point (34), over a predefinable length within the receiving housing (12) such that all function modules intended herefor can be connected for their power supply.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517127193 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD OF PREPARING A CATALYST LAYER

(51) International classification	:H01M 4/88, C25B 9/23, H01M 8/1004, H01M 8/1023, H01M 8/1039
(31) Priority Document No	:2310961.4
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051857 :17/07/2024
(87) International Publication No	:WO 2025/017296
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)EDGAR, Jonathan Andrew
2)FONGALLAND, Dharshini Chryshantha

(57) Abstract :
According to the invention there is a method of preparing a catalyst layer for a fuel cell or an electrolyser. The method comprises the steps of: (i) providing a donor substrate having opposing first and second surfaces and providing a catalyst ink disposed as a layer on the second surface, wherein the catalyst ink comprises an electrocatalyst, an ion-conducting polymer, and a solvent; (ii) providing an acceptor substrate, wherein the second surface of the donor substrate faces towards the acceptor substrate; and (iii) irradiating the catalyst ink with laser radiation at a wavelength which is absorbed by the catalyst ink so as to transfer the catalyst ink from the donor substrate to the acceptor substrate.

No. of Pages : 17 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128099 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BLOOD UREA NITROGEN (BUN) SENSORS AND METHODS OF SENSING UREA NITROGEN IN BIOLOGICAL SAMPLES

(51) International classification	:C12Q 1/58, G01N 27/06, G01N 27/26, G01N 33/487
(31) Priority Document No	:63/514397
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038037 :15/07/2024
(87) International Publication No	:WO 2025/019421
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ZHANG, Wei

(57) Abstract :
One embodiment of a blood urea nitrogen (BUN) sensor measures urea nitrogen in a biological sample by measuring a differential voltage signal based on first and second voltage signals each representing a detected amount of carbon dioxide. The first signal represents a detected amount of carbon dioxide resulting from an enzymatic reaction of a biological sample contacting a sensor surface having a urease enzyme immobilized thereon. The second voltage signal represents a detected amount of background carbon dioxide in the biological sample. The differential voltage signal indicates an amount of urea nitrogen in the biological sample, which may be determined by appropriate correlation. Other embodiments of BUN sensors and methods of sensing BUN are also provided, as are other aspects.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128222 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD AND SYSTEM FOR SORTING A METAL-COMPRISING OBJECT IN A STREAM OF METAL-COMPRISING OBJECTS

(51) International classification	:B07C 5/342, G01J 3/44, G01N 21/65, G01N 21/71
(31) Priority Document No	:2350915-1
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/EP2024/069555 :10/07/2024
(87) International Publication No	:WO 2025/021523
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TOMRA SORTING GMBH
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(72)**Name of Inventor :**
1)BALTHASAR, Dirk

(57) Abstract :
The present disclosure relates to a method for sorting a metal- comprising object in a stream of metal-comprising objects, the method comprising measuring contamination levels over a surface of the metal-comprising object. The method further comprises locating at least one point on the surface where the contamination level is below a threshold level and directing a laser beam at the at least one point to locally form a plasma and measuring a spectrum of the plasma; or directing a laser beam at the at least one point to form an optical signal comprising a plurality of Raman wavelengths and measuring a spectrum of the Raman wavelengths. The method further comprises assigning a class to the metal-comprising object, based on the measured spectrum, and sorting the metal- comprising object into one of a first output fraction (A) or a second output fraction (B), based on the assigned class.

No. of Pages : 28 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025

(21) Application No.202517128224 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL OF EJECTION USING A GASEOUS MEDIA

(51) International classification :B07C 5/36
(31) Priority Document No :2350923-5
(32) Priority Date :25/07/2023
(33) Name of priority country :Sweden
(86) International Application No :PCT/EP2024/069863
Filing Date :12/07/2024
(87) International Publication No :WO 2025/021561
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)BALTHASAR, Dirk
2)SCHMITT, Frank

(57) Abstract :
The present disclosure relates to an arrangement (10) for sorting items (101, 102) using a gaseous media, the arrangement (10) comprising: a sorting arrangement (16) for sorting items (101, 102) using a gaseous media; a fluid supply device (15) for supplying a flow of gaseous media; a transport arrangement (11) for transporting a material flow comprising items (101, 102) to be sorted to a sorting zone via a detection zone; a receiving arrangement (14) for receiving sorted items (101, 102) in one or more receiving zones (141, 14N) based on item category; a sensor arrangement (12) configured to provide sensor data of an item (101, 102) to be sorted present in said detection zone, and configured to detect at least one feature of said item associating said item with an item category of at least one item category; wherein the arrangement (10) is configured to establish, based at least on said sensor data and item category, an ejection estimation indicative of at least a required ejection impulse to eject said item (101, 102) to be sorted into one of said one or more receiving zones (141, 14N), wherein the arrangement (10) is configured to, based at least on said ejection estimation, provide an ejection impulse by adjusting the flow of gaseous media from a plurality of flow outlets (162) so as to eject items (101, 102) to be sorted in the sorting zone to one of said one or more receiving zones (141, 14N) corresponding to said item category with which said at least one feature of said item is associated A method (1000) is also disclosed.

No. of Pages : 51 No. of Claims : 49

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128301 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUNDS AND COMPOSITIONS AS VHL LIGANDS AND STAT3 DEGRADERS USES THEREOF

(51) International classification	:A61P 35/00, A61K 47/68, C07D 413/14, C07D 401/14, C07D 401/12
(31) Priority Document No	:63/521994
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034664 :20/06/2024
(87) International Publication No	:WO 2024/263673
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)BAI, Longchuan
6)MCEACHERN, Donna
7)METWALLY, Hoda
8)WANG, Mi
9)KIRCHHOFF, Paul
10)TOSOVIC, Jelena

(57) Abstract :
Described herein are compounds or conjugates of Formula I or II and their pharmaceutically acceptable salts, solvates, or stereoisomers, as well as their uses (e.g., as VHL-binding agents or bifunctional degraders for degrading certain proteins (e.g., STAT3)).

No. of Pages : 313 No. of Claims : 98

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202517113892 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COATING FILM CUTTING APPARATUS

(51) International classification	:G01N 19/04, B26D 3/08, B26D 5/00, B26D 7/01, B26D 7/26
(31) Priority Document No	:2023-123030
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025745 :18/07/2024
(87) International Publication No	:WO 2025/028281
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)MORIKAWA Motoaki

(57) Abstract :
The present invention provides a coating film cutting apparatus capable of making uniform cuts in a coating film with high reproducibility and stability. Provided is an apparatus for performing a cutting process on a test piece TP on which a coating film is formed, the apparatus including: a test piece holder 2 for holding the test piece TP; and a cutter unit 3 for performing a cutting process on the test piece TP held by the test piece holder 2. The test piece holder 2 is provided on an apparatus base 20 so as to be movable in X-axis, Y-axis, and ?-axis directions. The cutter unit 3 is mounted on a second stage 73 suspended via a load cell 72 from a first stage 71 provided so as to be movable in a Z-axis direction. The process of making cuts in a coating film achieves desired depth, length, and orientation of the cuts by moving the cutter unit 3 in the Z-axis direction to make cuts while moving the test piece holder 2 holding the test piece TP in the X-axis, Y-axis, and ?-axis directions.

No. of Pages : 46 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/11/2025
(21) Application No.202517113932 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EMERGENCY COTS

(51) International classification	:A61G 1/04, A61G 1/02, A61G 3/08, H02J 7/00, H01R 13/00
(31) Priority Document No	:63/460690
(32) Priority Date	:20/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/025486 :19/04/2024
(87) International Publication No	:WO 2024/220859
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)CANAVAN, Donald J.
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3)COOPER, Cody A.
4)POTAK, Robert Louis
5)BURRELL, Michael J.
6)CARTNER, Jacob L.
7)ABERNATHY, Jonathan R.
8)BAUGHMAN, Randall T.
9)CHAMBLISS, Charles S.
10)TAKRURI, Qusai F.
11)BENEDICT, William H.

(57) Abstract :
A charging assembly for a patient support device includes an upper body having a mounting portion operable to be coupled to a fastener assembly of the patient support device, an actuator portion coupled to the upper body and operable to translate in a direction toward the upper body, and a pair of charging pins coupled to the actuator portion such that the pair of charging pins translate in a direction toward the mounting portion of the upper body when the actuator portion translates toward the upper body.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202517117937 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POLYMERIZABLE COMPOSITION OF CYCLIC OLEFINIC MONOMERS AND ASSOCIATED RING-OPENING METATHESIS POLYMERIZATION PROCESS

(51) International classification	:C08G 61/08, B01J 31/02, B32B 27/08, C08L 65/00, C09D 165/00
(31) Priority Document No	:23182113.3
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068103 :27/06/2024
(87) International Publication No	:WO 2025/003315
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)NISHIOKA, Naoki
4)GULYÁS, Henrik
5)TSCHAN, Mathieu, Jean-Luc, Joseph

(57) Abstract :
There is provided a polymerizable composition comprising: • monomers, said monomers comprising cyclic olefinic monomers having a ring strain of greater than 85 kJ/mol, preferably greater than 100 kJ/mol; • one or more 18-electron Schrock alkylidene adducts chosen from complexes of 14-electron Schrock alkylidene compounds and bidentate ligands, and • less than 10 wt.% of an inert solvent, based on the weight of the polymerizable composition, preferably less than 5 wt.%. Also provided is a ring-opening metathesis polymerization process and a polymerized article obtainable by said process.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202517118168 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TREATMENT OF PARTICULATE FILTERS

(51) International classification	:C04B 41/45, C04B 41/00, C04B 41/83, C04B 41/87, B28B 11/04
(31) Priority Document No	:63/517118
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/GB2024/051891 :19/07/2024
(87) International Publication No	:WO 2025/027274
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)HOTCHKISS, Thomas
2)NISBET, Jordan
3)THOMSON, Craig

(57) Abstract :
A method and apparatus for applying a dry powder to a porous substrate (10) comprising: a) locating the porous substrate (10) in a holder (2) such that an inlet face (11) is in communication with an inlet chamber (15) and an outlet face (12) is in communication with a vacuum generator; b) establishing a primary gas flow through the porous substrate (10) using the vacuum generator to apply a pressure reduction to the outlet face (12); c) spraying the dry powder into or within the inlet chamber (15) such that dry powder is entrained in the primary gas flow and passes through the inlet face (11) of the porous substrate (10) to contact a porous structure (13) of the porous substrate (10); d) during the spraying of the dry powder directing a secondary gas flow onto and/or across the inlet face of the porous substrate (10); and e) using a pressure and/or a flow rate of the secondary gas flow to control an axial distribution of the dry powder that is deposited in the porous structure (13) of the porous substrate (10).

No. of Pages : 20 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025

(21) Application No.202517128354 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR THE MANUFACTURE OF A CATALYTIC FILTER

(51) International classification	:B01J 21/04, B01J 23/40, B01J 35/56, B01J 37/02, B01J 37/03
(31) Priority Document No	:2311243.6
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051861 :17/07/2024
(87) International Publication No	:WO 2025/022090
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)CHAVDA, Ketan Ravi
2)CORRIGAN, Christopher
3)HARDSTONE, Katharine Ann
4)HOTCHKISS, Thomas
5)PRICE, Emily Rose

(57) Abstract :
A method for the manufacture of a catalytic filter for an exhaust gas treatment system comprises: i) providing a porous filter body; ii) providing a washcoat comprising: (a) one or more platinum group metals (PGM); (b) a support material; and (c) a surfactant; iii) coating the filter body with the washcoat to form a coated filter body; and iv) calcining the coated filter body to form the catalytic filter, and wherein the surfactant is a non-ionic, silicon-free, organic surfactant.

No. of Pages : 18 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/08/2025
(21) Application No.202517079604 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SEPARATOR SUBSTRATE, PREPARATION METHOD THEREOF, AND SEPARATOR INCLUDING SAME

(51) International classification	:H01M 50/489, H01M 50/446, H01M 50/449, H01M 50/403, H01M 50/107
(31) Priority Document No	:10-2023-0095292
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010211 :16/07/2024
(87) International Publication No	:WO 2025/023601
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)BAE, Kyeong-Hui
3)BAE, Won-Sik
4)BAK, Byeong-Chan

(57) Abstract :
The present invention relates to a separator substrate, a separator, an electrode assembly, and an electrochemical device. A separator substrate according to one embodiment of the present invention has a surface roughness value (Sa) in a predetermined range. Accordingly, a separator using the separator substrate maintains excellent adhesive strength, and the abrasion resistance of the separator is improved.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114389 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BALANCE ASSISTANCE AND FIREPROOFING DEVICE FOR SCOOTERS

(51) International classification	:B62H 1/12, B62J 43/16, B62K 11/00, B62M 6/90, A63C 17/12
(31) Priority Document No	:63/577402
(32) Priority Date	:21/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/025491 :19/04/2024
(87) International Publication No	:WO 2024/220862
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEWIS, Sasha

(57) Abstract :
Disclosed herein are exemplary devices that provide balance assistance and fireproofing to electric scooters. The devices described herein can be clipped onto existing scooters, providing balance improvements via one or more training wheels and providing fireproofing improvements via one or more units containing fire-suppressant materials. A device may be attached to the center of a scooter's standing platform to improve the stability of the scooter and to provide fireproofing to the batteries. The device can include two training wheels, each positioned to an opposite side of the standing platform, to provide the vehicle with stability. The training wheels may be connected to an axle that is mounted to a fireproofing unit. The fireproofing unit, which contains fire-suppressant materials, can clamp to the standing platform, which contains at least a portion of the batteries. Users can adjust, reposition, and/or remove portions of the balance assistance and fireproofing device.

No. of Pages : 23 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/11/2025
(21) Application No.202517118259 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONNECTION SYSTEM FOR MODULAR CONSTRUCTION OF MULTI-STOREY BUILDINGS

(51) International classification :E04B 1/348
(31) Priority Document No :118620
(32) Priority Date :28/04/2023
(33) Name of priority country :Portugal
(86) International Application No :PCT/IB2023/062698
Filing Date :14/12/2023
(87) International Publication No :WO 2024/224161
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)GOMES ANDRADE, David
3)SABARI SHUNMUGAM, Sree
4)CONDE CONDE, Jorge
5)LJUBINKOVIC, Filip
6)HENRIQUES PARENTE DOS SANTOS, Ana Francisca

(57) Abstract :
The present invention refers to a connection system for the modular construction of multi-story steel buildings, that provides a single connection system that allows for the coupling of pre-made 3D cuboid modules, enabling efficient and cost-effective construction. The connection system is designed to withstand vertical and horizontal loads, ensuring the structural integrity and stability of the building, allowing for remote inter-module connectivity, optimising the usable space within the building, eliminating the need for direct access during construction, which is suitable for connecting eight modules at two storey levels. The system is easily disassembled, allowing for reconfiguration or disassembly of the building It also provides levels of horizontal and vertical tolerance, accommodating imperfections that may arise during fabrication and assembly processes. This is achieved through end plate (1), guide plates (2) plates (3) and wedges (4), connected to the columns.

No. of Pages : 13 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/12/2025
(21) Application No.202517128985 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ORGANIC CYTOTOXIN OLIGOMERS AND USES THEREOF AS A PAYLOAD IN ANTIBODY-DRUG CONJUGATES

(51) International classification	:A61P 35/00, A61K 47/48, A61K 47/64, C07D 487/04, A61K 38/00
(31) Priority Document No	:23187008.0
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070651 :21/07/2024
(87) International Publication No	:WO 2025/021727
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SCHUSTER, Sabine
3)ENKE, Dan
4)ENKE, Heike

(57) Abstract :
A pharmaceutical cytotoxin oligomer is provided. The pharmaceutical cytotoxin oligomer comprises a first organic cytotoxin entity, at least a second organic cytotoxin entity, and a crosslinking entity forming a covalent linkage between the first organic cytotoxin entity and the second organic cytotoxin entity, wherein a monomer of the first organic cytotoxin entity and a monomer of the second organic cytotoxin entity each exerts a cytotoxic effect on a target cell by being actively transported into the target cell by a transporter protein of the target cell, and/or by inhibiting an intracellular enzyme of the target cell. The covalent linkage between the first organic cytotoxin entity and the second organic cytotoxin entity is substantially resistant to cleavage under physiological conditions.

No. of Pages : 104 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/12/2025
(21) Application No.202517120829 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODIFIED IMMUNOGLOBULIN VARIABLE HEAVY DOMAINS HAVING REDUCED IMMUNOGENICITY

(51) International classification	:C07K 16/28, C07K 16/18, A61K 47/68, A61K 39/395, A61K 39/00
(31) Priority Document No	:63/506797
(32) Priority Date	:07/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033155 :07/06/2024
(87) International Publication No	:WO 2024/254562
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ROKKAM, Deepti
3)TOTAGRANDE, Michael

(57) Abstract :
The present disclosure generally relates to single domain antibodies (sdAbs), such as VH, VHH, and scFv polypeptide fragments, comprising C-terminal modifications that have reduced or eliminated binding to endogenous pre-existing antibodies, isolated polypeptides comprising such modifications, nucleotides encoding such polypeptides, and methods of using such antibody polypeptides.

No. of Pages : 118 No. of Claims : 64

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/12/2025
(21) Application No.202517124453 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FIRE-RESISTANT AND RECYCLABLE COMPONENT

(51) International classification	:C08L 97/02, E04B 1/94, C09K 21/02, B27N 3/04, C09K 21/14
(31) Priority Document No	:10 2023 112 615.6
(32) Priority Date	:12/05/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/063074 :13/05/2024
(87) International Publication No	:WO 2024/235903
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LOSEHAND, Christian

(57) Abstract :
The invention relates to a method for producing a fire-resistant and recyclable component from renewable raw materials, a binder and water, as well as to a component produced according to the method. The object of the invention is therefore to eliminate the disadvantages of the prior art and to provide a method for producing a fire-resistant component from renewable raw materials and a component resulting therefrom, wherein the component is waterproof, vapour-permeable, flame-retardant and free from environmentally harmful additives. Said object is achieved by means of the features specified in the claims.

No. of Pages : 9 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128001 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRODE CURRENT COLLECTOR AND LITHIUM SECONDARY BATTERY INCLUDING SAME

(51) International classification	:H01M 4/66, B32B 15/08, C08K 3/22, H01M 10/0585, H01M 10/052
(31) Priority Document No	:10-2023-0098549
(32) Priority Date	:27/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010143 :16/07/2024
(87) International Publication No	:WO 2025/023592
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MOON, Jae Won
3)YU, Hyung Kyun

(57) Abstract :
An electrode current collector according to the present invention includes: a resin layer; a first metal layer disposed on one surface of the resin layer; and a second metal layer disposed on the other surface of the resin layer, wherein the first metal layer and the second metal layer each independently have a thickness of 3.0 ? or less, the resin layer includes a metal oxide, and a thickness ratio (R) of the resin layer to the first metal layer or the second metal layer is 1 to 24. Thus, the present invention has advantages of significantly contributing to the improvement of battery safety, reducing electrical resistivity despite of the structure of the resin layer that is disposed between the metal layers, and also improving weldability.

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130460 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Flexible Battery Expansion Sensor for Rechargeable Battery

(51) International classification :H01M 10/42, H01M 10/48
(31) Priority Document No :LU504307
(32) Priority Date :25/05/2023
(33) Name of priority country :Luxembourg
(86) International Application No :PCT/EP2024/064059
Filing Date :22/05/2024
(87) International Publication No :WO 2024/240807
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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9)DIEWALD, Andreas
10)CRETIN, Arthur

(57) Abstract :
A battery pack comprises a housing, at least a first battery cell, in particular a pouch cell, arranged within said housing and at least one expansion sensor, wherein an outer shell of said first battery cell comprises an electrically conductive material. The at least one expansion sensor is arranged between the electrically conductive material of said 5 outer shell of said first battery cell and an abutting surface adjacent to said first battery cell and comprises at least one flat inductor circuit arranged on a flexible substrate, said at least one flat inductor circuit being arranged in a contact zone between the first battery cell and said abutting surface adjacent to said first battery cell, at least a first compressible buffer layer arranged between the flexible substrate with the inductor 10 circuit and the electrically conductive material of said outer shell of said first battery cell and a detection circuit coupled to said at least one flat inductor circuit by means of respective connector lines arranged on said flexible substrate for detecting a change in inductance of said at least one flat inductor circuit.

No. of Pages : 19 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130599 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR AIRCRAFT FUNCTION PRIORITIZATION AND ALLOCATION

(51) International classification :G05D 1/82, G05D 1/85, B64D 31/06
(31) Priority Document No :63/512784
(32) Priority Date :10/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037417
Filing Date :10/07/2024
(87) International Publication No :WO 2025/015069
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)RICHARDS, Jenner Grey

(57) Abstract :
Aspects of the present disclosure generally relate to systems and methods for flight control of aircrafts driven by electric propulsion systems and in other types of vehicles. In some embodiments, a computer-implemented method for command prioritization in an aircraft is disclosed. The method comprises receiving a pilot command, analyzing the pilot command to determine characteristics associated with the pilot command, wherein the characteristics to airspeed and climb of an aircraft, assigning weights to characteristics associated with the pilot command based on constraint data, determining priority of execution between airspeed and climb based on the weights assigned to the characteristics associated with the pilot command, calculating a correction factor to be applied to the characteristics associated with the pilot command based on determined priority and generating at least one actuator command to control the aircraft based on determined priority of execution.

No. of Pages : 78 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-ORIENTED ELECTRICAL STEEL SHEET HAVING HIGH FREQUENCY, LOW IRON LOSS AND EXCELLENT FATIGUE PERFORMANCE, AND MANUFACTURING METHOD THEREFOR

(51) International classification	:C22C 38/02, C21D 8/12
(31) Priority Document No	:202310881254.8
(32) Priority Date	:18/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/106142 :18/07/2024
(87) International Publication No	:WO 2025/016427
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)WANG, Bo
4)HAO, Yunwei

(57) Abstract :
The present disclosure relates to a non-oriented electrical steel sheet having a high frequency, low iron loss and excellent fatigue performance. In addition to Fe and inevitable impurities, the non-oriented electrical steel sheet further comprises the following chemical elements in percentage by mass: 0C=0.0045%, Si: 2.65-3.75%, Mn: 0.10-1.04%, and Al: 0.10-1.85%. The number of Al2O3 inclusions larger than 2.0 μm in size in the non-oriented electrical steel sheet does not exceed 4 per mm2. In addition, the present disclosure also relates to a manufacturing method for the non-oriented electrical steel sheet. The non-oriented electrical steel sheet has the advantages of a high frequency and low iron loss, so that motor loss can be reduced and motor efficiency can be improved, and the non-oriented electrical steel sheet has excellent fatigue performance, so that high-speed and stable operation of motor cores and rotors within a temperature range from room temperature to 150°C can be satisfied, without deformation or breakage.

No. of Pages : 23 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131473 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CAMERA MODULE HAVING TILTING-TYPE OIS FUNCTION

(51) International classification :H04N23/68,H04N23/54,H04N23/55
(31) Priority Document No :10-2023-0083797
(32) Priority Date :28/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2023/012893
Filing Date :30/08/2023
(87) International Publication No :WO 2025/005340
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
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3)PARK, Kyusub
4)KIM, Seungjae

(57) Abstract :
The present invention relates to a camera module having a tilting-type OIS function. The camera module comprises: an OIS carrier tiltably accommodated inside the housing; an AF carrier elevatably accommodated in the OIS carrier and having a lens module in the center thereof; an image sensor fixed to the lower part of the OIS carrier and sensing light having passed through the lens module; a support substrate for supporting the image sensor; a lower elastic connection means provided between a base substrate and the support substrate to electrically connect the base substrate and the support substrate and tiltably supporting the support substrate; an OIS tilting driving unit for tilting the OIS carrier by operating when the sensor unit senses shaking; and an AF driving unit for moving the lens module in the optical axis direction by driving the AF carrier. According to the present invention configured as above, the camera module having a tilting-type OIS function employs an FPCB as a spring for combined use to reduce the number of components, thereby having a compact structure, enabling an accurate tilting motion, and reducing costs.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131503 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SPRING-TYPE FPCB FOR CAMERA MODULE AND CAMERA MODULE HAVING SPRING-TYPE FPCB EMBEDDED THEREIN

(51) International classification	:G03B 5/00, G03B 17/12, G03B 30/00, H04N 23/57, H04N 23/55
(31) Priority Document No	:10-2023-0083796
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2023/012905 :30/08/2023
(87) International Publication No	:WO 2025/005341
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JUNG, Jaehee
3)PARK, Kyusub
4)KIM, Seungjae

(57) Abstract :
The present invention relates to a spring-type FPCB for a camera module and a camera module having the spring-type FPCB embedded therein. The spring-type FPCB for a camera module, for elastically supporting a lens module carrier while being embedded in a housing and a camera module, which is installed in the housing to be adjustable in position and comprises the lens module carrier for accommodating a lens module, comprises: an elastic connecting band, which has a predetermined thickness, can be elastically deformed, and extends in a lengthwise direction to connect the housing and the lens module carrier; and a signal transmission member, which is accommodated in the elastic connecting band and induces electrical signals applied from the outside to the lens module carrier. The spring-type FPBC for a camera module, according to the present invention, has a polymer film coated thereon and thus, even after being used for a long time, prevents debris from being generated due to friction with nearby components and does not cause concern about an electrical short. The spring-type FPBC of the present invention also has a long fatigue life and thus is not cut even when used for a long time, offering good durability. In addition, since the camera module of the present invention has a spring-type FPCB adopted as the plate spring involved in the movement of the lens module, the circuit pattern of the FPCB can be designed in various ways, which enables more efficient control over an AF carrier or OIS carrier.

No. of Pages : 24 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/12/2025
(21) Application No.202517128352 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OXIDATION CATALYST ARTICLE WITH PHOSPHOROUS RESISTANCE

(51) International classification	:B01J 35/04, B01D 53/94, B01J 23/63, B01J 23/42, B01J 37/02
(31) Priority Document No	:23187081.7
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/GB2024/051881 :18/07/2024
(87) International Publication No	:WO 2025/022092
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)COLE, Kieran John
3)COOPER, Oliver James
4)MOREAU, Francois Pierre Henri
5)PINTO, Jose Jorge Baeta Fontinha
6)PLATT, George Makoto Henry

(57) Abstract :
An oxidation catalyst article comprises a flow-through honeycomb substrate having an inlet end and an outlet end and a longitudinal length extending therebetween and comprising an array of channels each defined by a channel wall, a first washcoat extending from the inlet end up to 40% of the longitudinal length of the substrate and comprising a first platinum group metal composition on a first alumina support, the first washcoat having a total combined loading of Pt and Pd of X g/L (gftsup-3/sup), a second washcoat extending from the inlet end up to 85% of the longitudinal length of the substrate and entirely overlapping the first washcoat, the second washcoat comprising a second platinum group metal composition on a second alumina support, the second washcoat having a total combined loading of Pt and Pd of Y g/L (gftsup-3/sup); and a third washcoat extending from the outlet end comprising a third platinum group metal composition wherein the third platinum group metal composition is platinum only or both platinum and palladium on a third alumina support, the third washcoat having a total platinum group metal loading of Z g/L (gftsup-3/sup); wherein 2ZX1.5Y, and wherein the third washcoat does not overlap the first washcoat.

No. of Pages : 41 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131390 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS FOR NETWORK CHANGE TRACKING AND ROLLBACK OF CHANGES BASED ON CHANGE TICKETS

(51) International classification	:H04L 41/0816, H04L 41/082, H04L 41/0895
(31) Priority Document No	:63/527905
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038490 :18/07/2024
(87) International Publication No	:WO 2025/019643
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)NOTARI, Jason David
2)RAO, Debashis Patnala
3)BAROT, Viral Rajeshbhai

(57) Abstract :
Techniques and architecture are described for initializing, reviewing/approving, and deploying changes within a network. Each change is associated with a particular change ticket. When a change needs to be rolled back, the original change ticket may be analyzed to determine what actions need to be performed to roll back the change. A plan of the needed actions may then be presented to a reviewer in a rollback ticket. The original change ticket may be cancelled and a new ticket, e.g., the rollback ticket, may be prepared that includes the plan for the rollback, e.g., the one or more actions needed to roll back the initial change. In configurations, a change ticket may include multiple changes and thus, for rollback, either all the changes associated with the change ticket may be rolled back or only the last change or action that was initially made may be rolled back.

No. of Pages : 20 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131392 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-ORIENTED ELECTRICAL STEEL SHEET WITH EXCELLENT FATIGUE PERFORMANCE AND MANUFACTURING METHOD THEREFOR

(51) International classification	:C22C 38/02, C22C 38/04, C22C 38/60, C21D 8/12
(31) Priority Document No	:202310881256.7
(32) Priority Date	:18/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/106144 :18/07/2024
(87) International Publication No	:WO 2025/016429
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)WANG, Bo
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(57) Abstract :
A non-oriented electrical steel sheet with excellent fatigue performance, comprising, in addition to Fe and unavoidable impurities, the following chemical elements in percentage by mass: 0C=0.0025%; Si: 3.10-3.80%; Mn: 0.14-0.95%; Al: 0.25-1.05%; and Ca: 0.0003-0.01%, wherein the number of MgO·Al2O3 spinel-type inclusions having a size of 1.5 μm or more in the non-oriented electrical steel sheet is not more than 7 pieces/mm2. The non-oriented electrical steel sheet has excellent fatigue performance, and can meet the requirements of repeated startup and stable operation of a new energy automobile driving motor under complex working conditions without deformation and breakage. Moreover, when the non-oriented electrical steel sheet is used as a stator material, the non-oriented electrical steel sheet has the characteristic of low iron loss at high frequencies after stress relief annealing.

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131449 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICAL DEVICE PACKAGING AND RELATED METHODS

(51) International classification :A61M 5/20, A61M 5/00
(31) Priority Document No :63/508812
(32) Priority Date :16/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034116
Filing Date :14/06/2024
(87) International Publication No :WO 2024/259313
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)WESPETAL, Anne
5)JOHANNES, Ashley
6)MAGANA, Tanya

(57) Abstract :
A packaging comprising a tray having a body surrounding an exposed cavity and a groove; a lip surrounding the opening, wherein the lip extends radially outward from the cavity and defines a periphery of the tray; a retainer for covering a portion of the opening of the tray, the retainer having an aperture, wherein the aperture corresponds to the groove of the tray; a removable cover; and an auto-injector contained within the cavity, wherein the auto-injector is pre-filed with a medicament or other fluid.

No. of Pages : 37 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/10/2025
(21) Application No.202517104436 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEATER WITH REMOTE COMBUSTION AIR ADDITION

(51) International classification	:F23C 5/08, C10G 9/20, F23C 6/04, F23L 9/02, F23L 15/04
(31) Priority Document No	:63/514248
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038310 :17/07/2024
(87) International Publication No	:WO 2025/019542
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MCKENZIE, Daniel

(57) Abstract :
A heater includes a radiant section with a bottom wall and a side wall. A burner is provided on the bottom wall and a primary fuel stream and a primary combustion air stream are provided through the burner to support a primary combustion reaction local to the burner. The primary combustion air stream may be less than the air needed to burn all of the primary fuel stream, resulting in the primary combustion reaction being sub-stochiometric and reducing NOx formation. A remote air pipe injects remote air into the radiant section distal to the burner, and in some cases, spaced from the burner by at least two meters. The remote air addition supports a lean secondary combustion reaction that further minimizes NOx emissions concentration. The heater is suitable for use with high H2 fuel or preheated air, or both, to lower CO2 emissions while meeting NOx emission targets.

No. of Pages : 18 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114565 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POUCH TYPE BATTERY CASE AND LITHIUM SECONDARY BATTERY COMPRISING SAME

(51) International classification	:H01M 50/242, H01M 50/124, H01M 50/121, H01M 50/119, H01M 50/126
(31) Priority Document No	:10-2023-0098546
(32) Priority Date	:27/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010141 :16/07/2024
(87) International Publication No	:WO 2025/023590
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JEONG, Yeon Beom
3)PAENG, Ki Hoon
4)MAENG, Han Sol

(57) Abstract :
A pouch-type battery case according to the present invention comprises a shrinkable pouch film laminate in which a base layer, a gas barrier layer and a sealant layer are sequentially layered and in which a shape memory resin film is disposed between the gas barrier layer and the sealant layer, and thus a pouch-type battery case having improved safety can be provided.

No. of Pages : 35 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/11/2025
(21) Application No.202517114567 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CALENDER METERING SYSTEM FOR PRODUCING ELECTRODE FOILS OR FUEL CELLS OR CAPACITOR FOILS AND THE LIKE

(51) International classification	:H01M 4/04, H01M 4/139
(31) Priority Document No	:10 2023 110 548.5
(32) Priority Date	:25/04/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/DE2024/100371 :25/04/2024
(87) International Publication No	:WO 2024/223006
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GARNI, Sascha
3)HOFMANN, Andreas
4)SCHNEIDER, Hans
5)OEHMICHEN, Ilona
6)MORCINEK, Matthias

(57) Abstract :
The invention relates to a metering system for the process of dry-coating battery electrodes with a pulverulent product (4) which is applied to the roller gap (13) between two calender rollers (14, 15) in a continuous product flow, wherein a receptacle (9) which receives the product (4) is arranged in front of the roller gap (13), said receptacle being supplied via a conveyor trough (5) and the walls (10, 10a, 11) thereof being designed to diverge conically starting from an inlet baffle (29) and an upper filling gap (22) in the direction of an outlet gap (23) which lies opposite the roller gap (13).

No. of Pages : 34 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025
(21) Application No.202517126000 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ARRANGEMENT AND METHOD FOR CREATING AN EDGE PROTECTION RING FOR SHEET COIL WRAPPING

(51) International classification	:B65B 13/18, B65B 27/06, B65B 41/12, B65B 55/00, B65B 57/04
(31) Priority Document No	:2350800-5
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/EP2024/068371 :28/06/2024
(87) International Publication No	:WO 2025/003476
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HALLDIN, Oskar
3)FORSSBLAD, Marcus

(57) Abstract :
A ring creating arrangement (200) and method for creating an edge protection ring (300) for mounting around the peripheral edge of a central hole (118) of a sheet coil (116) comprises: an edge protection material guide (360) arranged to guide edge protection material (350) from an edge protection material coil (250) to a ring creator (320); a ring creator (320) comprising a plurality of attachment means (325), arranged to attach, wherein the attachment means (325) are mounted around a rotation axis of the ring creator (320) and are adjustable in a radial direction from the rotation axis; a rotator (315), arranged to rotate the ring creator (320); a cutter (340), arranged to cut the edge protection material (350); and a ring joiner (330), arranged to join together first and second ends of the edge protection material (350), thereby creating an edge protection ring (300).

No. of Pages : 14 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/12/2025

(21) Application No.202517132310 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : KV1.3 POTASSIUM CHANNEL ANTAGONISTS

(51) International classification	:C07D 209/42, C07D 401/06, C07D 401/12, C07D 403/06, C07D 403/12
(31) Priority Document No	:23186193.1
(32) Priority Date	:18/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070337 :18/07/2024
(87) International Publication No	:WO 2025/017103
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ANDERSEN, Kim
3)WHITLOCK, Gavin
4)JOKINEN, Elmeri Matias

(57) Abstract :
The present invention relates to KV1.3 potassium channel antagonists and their use in the treatment and management of inflammatory diseases, including neuroinflammatory diseases.

No. of Pages : 365 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/12/2025

(21) Application No.202517126110 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR SMOOTHING KERATIN FIBRES

(51) International classification	:A61Q 5/06, A61K 8/19, A61K 8/41, A61K 8/46
(31) Priority Document No	:FR2307805
(32) Priority Date	:20/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/070345 :18/07/2024
(87) International Publication No	:WO 2025/017107
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)COULOMBEL, Stéphanie
2)COLIN, Charlotte

(57) Abstract :
The present invention relates to a method for smoothing/straightening keratin fibres, in particular the hair, comprising i) the application to the keratin fibres of a composition comprising at least one alkanolamine, at least one compound chosen from amino acids and their derivatives, and at least one alkali metal, alkaline earth metal or ammonium hydroxide, ii) a rinsing stage, iii) optionally a drying stage and iv) a smoothing/straightening stage.

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/12/2025
(21) Application No.202517126765 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A VIBRATORY SCREENING MACHINE AND AN EXCITER MODULE

(51) International classification	:B07B 1/42, B07B 1/28, B07B 1/34
(31) Priority Document No	:2023902802
(32) Priority Date	:31/08/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050756 :15/07/2024
(87) International Publication No	:WO 2025/043274
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)WALKER, Mathew Cameron
2)ONG, Eng Keong Gordon
3)ELLIOTT, Anthony James

(57) Abstract :
An exciter module (20) for a vibratory screening machine ((10) having at least two sidewalls (12, 14) and a screening region (15a-15d) therebetween, the exciter module (20) including: at least one rotatable shaft (24); a body (29) surrounding a portion of the shaft (24), a central flange (34) circumscribing a midportion of the body (29) and defining an inner portion (35) of the shaft (24) and an outer portion (37) of the shaft (24); a first eccentric weight (26a) positioned on the inner portion (35) of the shaft (24), and an equal second eccentric weight (26) positioned on the outer portion (37) of the shaft (24); and a clamping arrangement (30, 30a) for attaching the exciter module (20) to the vibratory screening machine (10), wherein the clamping arrangement (30) includes first and second clamping plates (30, 30a) positioned on either side of the central flange (34) and arranged to receive a sidewall (12, 14) in line with the central flange (34) so that in use centrifugal forces generated by the exciter module (20) act in a plane coplanar with the mid-plane of its associated sidewall (12, 14).

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025

(21) Application No.202517130106 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Flame retardant composition and its preparation

(51) International classification	:C09K 21/14, C07G 1/00, C08H 7/00, C08H 8/00, C08L 5/14
(31) Priority Document No	:23178198.0
(32) Priority Date	:08/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065768 :07/06/2024
(87) International Publication No	:WO 2024/251965
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LAWTHER, Mark

(57) Abstract :
The present invention provides a method of producing a flame retardant composition comprising hemicellulose and lignin components; and its use. 5

No. of Pages : 49 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130174 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS FOR TREATING NEUROLOGICAL DISORDERS

(51) International classification	:A61K 31/395, A61K 31/42, C07D 403/02, C07D 403/04, C07B 59/00
(31) Priority Document No	:63/504306
(32) Priority Date	:25/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031316 :28/05/2024
(87) International Publication No	:WO 2024/243600
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DOUGLAS, Mark
3)LILLIE, James
4)WOOD, Michael

(57) Abstract :
Combination compositions of Compound 1 and fesoterodine for treating a neurological disorder (such as schizophrenia, Alzheimer's disease psychosis, Parkinson's Disease Psychosis, cognition in Alzheimer's disease, psychosis in dementia with Lewy bodies, bipolar disorders and dyskinesias) are described.

No. of Pages : 85 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/12/2025
(21) Application No.202517130203 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMMUNICATION DEVICE, CONTROL METHOD, AND PROGRAM

(51) International classification	:H04W 48/16, H04W 76/15, H04W 84/12
(31) Priority Document No	:2023-125130
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025871 :19/07/2024
(87) International Publication No	:WO 2025/028289
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KAWAKAMI Daisuke

(57) Abstract :
This communication device receives, from an other communication device, a predetermined frame that includes a predetermined multi-link element. If the predetermined frame is received, the communication device selects a link to be established with the other communication device on the basis of the communication quality of the link that can be established with the other communication device. The communication device establishes the selected link with the other communication device. If a multi-link is established, the communication device performs multi-link communication via the multi-link.

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133071 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MANIPULATION DEVICE AND METHOD FOR MANIPULATING AN ELONGATE OBJECT

(51) International classification	:E01B 29/32, E01B 29/00, E01B 37/00
(31) Priority Document No	:23186294.7
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070407 :18/07/2024
(87) International Publication No	:WO 2025/017131
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)PARTL, Michael
2)WEILINGER, Walter

(57) Abstract :
Proposed is a manipulation device (1) for acting on an elongate object, in particular a railway rail (3), the manipulation device comprising: at least one manipulation unit (2) for acting on a surface (4) of the elongate object; and a coupling device for reversibly coupling the at least one manipulation unit (2) to the elongate object such that the at least one manipulation unit (2) can act on the surface (4), in particular the underside, of the elongate object, wherein the coupling device has a guide means for guided movement of the manipulation device (1) along a longitudinal direction of the elongate object. Also proposed are a combination and a system (16) having such a manipulation device (1), and a method for manipulating an elongate object.

No. of Pages : 26 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130809 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LAYER STRUCTURE CONTAINING THERMOCHROMIC OR PH-SENSITIVE SUBSTANCES

(51) International classification :A24D 1/02
(31) Priority Document No :A50579/2023
(32) Priority Date :19/07/2023
(33) Name of priority country :Austria
(86) International Application No :PCT/AT2024/060275
Filing Date :15/07/2024
(87) International Publication No :WO 2025/015359
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)LINDNER, Michael

(57) Abstract :
The invention relates to an aerosol-generating consumer product (1) at least comprising a filter (3), an aerosol-generating substrate and a mouthpiece-covering material (5), which surrounds at least a partial region of the filter (3) and has an upper face forming at least part of the surface of the aerosol-generating consumer product (1), wherein the aerosol-generating consumer product (1) has at least one thermochromic or pH-sensitive substance in the region of the mouthpiece-covering material (5).

No. of Pages : 14 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130816 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTO-INJECTOR AND RELATED METHODS OF USE

(51) International classification :A61M 5/142, A61M 5/44, A61M 5/168, A61M 5/315
(31) Priority Document No :63/508780
(32) Priority Date :16/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034114
Filing Date :14/06/2024
(87) International Publication No :WO 2024/259311
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LANGLEY, Trevor
3)MASTROPIETRO, Jessica
4)MIKLINSKI, Jessica
5)THOMPSON, Brendan
6)DROBNJAK, Igor
7)ELLIS, Sarah
8)DUMONT, Andrew
9)VANDERHORST, Maya
10)LAIACONA, Danielle

(57) Abstract :
An auto-injector, including a housing and a cartridge disposed within the housing, the cartridge enclosing a medicament. The auto-injector further includes a fluid conduit configured to deliver the medicament from the cartridge to a patient and movable from a retracted configuration to a deployed configuration associated with administering the medicament, and a temperature sensor configured to determine a temperature of the medicament. A controller the temperature sensor is configured to: send a first signal to an external device when the temperature sensor senses that a temperature of the medicament rises above a threshold temperature.

No. of Pages : 111 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025

(21) Application No.202517130848 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HYDRAULIC CONTROL APPARATUS FOR A VEHICLE

(51) International classification	:B60G 17/056, B60G 17/08
(31) Priority Document No	:2309828.8
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/068207
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/003376
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)LAUSECKER, Dennis
2)GRANTHAM, Oliver
3)BOUARU, Adrian

(57) Abstract :
Aspects and embodiments of the invention relate to a hydraulic control apparatus (17), to an actuator system (16), and to a vehicle (1). The apparatus (17) is for a piston actuator (502) of an active suspension system (104) of a vehicle (1). The apparatus (17) comprises unsprung and sprung arrangements (518, 520), arranged to be positioned on unsprung and sprung masses (101, 102) of the vehicle (1), respectively. The unsprung arrangement (518) comprises a first to third hydraulic galleries (G1, G2, G3), the third hydraulic gallery (G3) interfaced with the first and second hydraulic galleries (G1, G2) by variable valves (V2, V4). The sprung arrangement (520) comprises a pump (P) comprising first and second ports (PP1, PP2) hydraulically couplable to the first and second hydraulic galleries (G1, G2) by respective first and second couplings (H1, H2) enabling movement of each of the unsprung and sprung arrangements (518, 520) to be decoupled from movement of the other.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/12/2025
(21) Application No.202517130964 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING A LIGNIN PRODUCT

(51) International classification :C08L 97/00
(31) Priority Document No :20235772
(32) Priority Date :30/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/FI2024/050364
Filing Date :28/06/2024
(87) International Publication No :WO 2025/003577
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)ROUHIAINEN, Maija
3)ANTTILA, Juha Rainer
4)KUPIAINEN, Laura

(57) Abstract :
It is disclosed a method for producing a precipitated lignin product comprising the steps of: providing a soluble lignin-containing organic solution; providing an aqueous precipitant solution comprising about 5% to about 40% of acid(s); adding the aqueous precipitant solution to the soluble lignin-containing organic solution to provide a mixture having a temperature in the range of about 40°C to about 90°C; cooling the mixture containing a precipitated lignin product for about 2 sec to about 2 hours; separating and recovering the precipitated lignin product from the mixture.

No. of Pages : 11 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134596 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NETWORK FABRIC POWER MANAGEMENT

(51) International classification	:G06F 1/32, G06F 15/173, H04L 41/0896, H04L 41/147, H04L 49/109
(31) Priority Document No	:18/459250
(32) Priority Date	:31/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038829 :19/07/2024
(87) International Publication No	:WO 2025/048992
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ROHILLAH, Anwar Q.

(57) Abstract :
An apparatus includes a system-on-chip that includes a plurality of agents configured to generate data transactions, a communication network configured to transfer transactions between two or more of the agents, a plurality of network switches, and a bandwidth regulation circuit. The network switching circuits may be coupled to the agents and to the network. One of the network switches may be configured to estimate a bandwidth need for transactions to be sent via the network switch in an upcoming window. The bandwidth regulation circuit may be configured to moderate power consumption of the network by determining a bandwidth budget using a network power budget for the upcoming time window, and determining a global bandwidth forecast using estimated bandwidth needs received from the network switches. The bandwidth regulation circuit may also be configured to allocate, using the global bandwidth forecast, the bandwidth budget among the network switches.

No. of Pages : 35 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133456 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND COMPOSITIONS RELATED TO HIGH PERSISTENCE PHAGES

(51) International classification	:C12N 7/00, A61K 35/76, C12N 15/10, C07K 1/26
(31) Priority Document No	:63/521087
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033988 :14/06/2024
(87) International Publication No	:WO 2024/259221
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SERWER, Philip
3)GONZALES, Cara
4)CHAMBERS, James

(57) Abstract :
Embodiments are directed to methods for measuring phage persistence in a timely and cost-effective manner by determination of surface charge and hydrophobicity. Other embodiments are directed to methods of enhancing persistence of phage preparations.

No. of Pages : 33 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133683 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MATERIAL DELACQUERING AND MELTING EQUIPMENT

(51) International classification	:F27B 3/04, F27B 3/28, F27B 19/04, F27D 17/00, F27D 19/00
(31) Priority Document No	:P202330469
(32) Priority Date	:06/06/2023
(33) Name of priority country	:Spain
(86) International Application No Filing Date	:PCT/ES2024/070326 :29/05/2024
(87) International Publication No	:WO 2024/252043
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)TABERNERO CAMPOS, Iván
2)LAZCANO BUSTO, Ester

(57) Abstract :
The present invention relates to a material delacquering and melting equipment. The equipment comprises: a delacquering unit (1) into which material to be treated (3) enters and from which clean material (5) exits and into which clean gases (7) enter that circulate in the opposite direction to the direction of travel of the material to be treated (3), dragging coatings of said material and coming out as toxic gases (9); a furnace (10), into which the toxic gases (9) from the delacquering unit (1) and the clean material (5) arrive and in which these gases are burned to make them inert (clean gases (7)) and recirculate same to the delacquering unit (1) and the material is melted to obtain molten material (18); and a control system that acts on at least a second parameter of an element of the equipment based on a measurement of a first parameter of another element of the equipment.

No. of Pages : 18 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001149 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPTICAL MATERIAL DERIVED FROM A POLYMERIZABLE COMPOSITION CONTAINING A TERMINAL DIALKYNE COMPOUND

(51) International classification	:C08G 18/24, C08F 290/06, C08G 18/38, C08G 18/67, C08G 18/75
(31) Priority Document No	:23306250.4
(32) Priority Date	:20/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070624 :19/07/2024
(87) International Publication No	:WO 2025/017201
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PHOMPAN, Waranya

(57) Abstract :
The invention relates to a polymerizable composition for an optical material comprising at least one polythiol, at least one polyisocyanate or polyisothiocyanate, and at least one polymerizable compound of formula (I), in which R1, R2, R'1 and R'2 represent a hydrogen atom, a substituted or unsubstituted alkyl group, an (hetero)aryl group, or R1 and R2, taken together, form a divalent group of formula -R1-R2-, in which -R1-R2- represents a substituted or unsubstituted alkylene group, or R'1 and R'2, taken together, form a divalent group of formula -R'1-R'2-, in which -R'1-R'2- represents a substituted or unsubstituted alkylene group, Z represents a divalent group and n = 0 or 1.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001205 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING JOINED BODY

(51) International classification	:B29C 65/52, B29C 65/64, B32B 7/12, B32B 15/08
(31) Priority Document No	:2023-117848
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025475 :16/07/2024
(87) International Publication No	:WO 2025/018333
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)SAITOU Takao
3)HAMAMOTO Masaya
4)WATANABE Daiki
5)OHKITA Kouji

(57) Abstract :
In this method for manufacturing a joined body (1), a first member (10) comprising a metal and a second member (20) comprising a resin are joined via an adhesive layer (30) comprising an electrodeposition coating film, the adhesive layer (30) hermetically sealing a gap between the first member (10) and the second member (20). The airtightness between the first member (10) and the second member (20) due to the adhesive layer (30) is 1 × 10-10 Pa·m3/sec or less in He leak amount. The method comprises: an adhesive layer forming step of, after a deposition film is formed on the surface of the first member (10) by electrodeposition coating and washing with water is performed, heating to a temperature below the curing temperature of the adhesive layer (30) to volatilize the moisture to form an uncured adhesive layer (30); a joining step of joining the second member (20) to the first member (10) by mutually dissolving the uncured adhesive layer (30) and a part of the material forming the second member (20) rendered flowable by heating; and a reheating step of heating, after the joining step, to a temperature equal to or higher than the heating temperature in the adhesive layer forming step and less than the curing temperature of the adhesive layer.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001212 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VERTICAL III-V HALL SENSOR

(51) International classification :H10N 52/00
(31) Priority Document No :10 2023 002 342.6
(32) Priority Date :09/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/000010
Filing Date :19/02/2024
(87) International Publication No :WO 2024/251384
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)VECCHI, Maria-Cristina
3)EGGERS, Holger
4)BEHAMMER, Dag

(57) Abstract :
The invention relates to a vertical III-V Hall sensor comprising a substrate layer with an upper face and a lower face, a first insulating layer which is formed on the substrate layer, a III-V semiconductor layer which is formed on the insulating layer, and a second insulating layer which is formed on the III-V semiconductor layer, wherein the second insulating layer is structured and has at least three openings designed as contact regions, the III-V semiconductor layer has a length in the X direction and a width in the Y direction, the at least three contact regions are arranged along a straight line, the III-V semiconductor layer has an n doping, and the III-V semiconductor layer has a peripheral insulation.

No. of Pages : 12 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133839 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR ENERGY MAXIMIZATION IN A SECONDARY BATTERY SYSTEM

(51) International classification	:H01M 10/42, H01M 50/502, H01M 10/44, H01M 10/48
(31) Priority Document No	:63/527269
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056899 :16/07/2024
(87) International Publication No	:WO 2025/017480
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZAHAVI, Joseph

(57) Abstract :
A battery system includes a plurality of batteries including a plurality of chargeable battery cells, and a bus to which the plurality of batteries are selectively connected in parallel. A battery management system monitors operating limits of the chargeable battery cells of the plurality of batteries, generates a signal indicating that an operating limit of a chargeable battery cell of a battery among the plurality of batteries is being reached for a foldback operation of the battery, and initiates the foldback operation. A controller is configured to generate a signal to disconnect the battery associated with the signal of the battery management system from the bus.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133892 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ARTIFICIAL INTELLIGENCE TECHNIQUES FOR NEUROTOXICITY DETECTION

(51) International classification	:G16H 20/10, G16H 50/20, G16H 50/30, G16H 50/70, G16H 40/63
(31) Priority Document No	:63/527011
(32) Priority Date	:15/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038103 :15/07/2024
(87) International Publication No	:WO 2025/019456
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LOW, Philip

(57) Abstract :
Detecting neurotoxicity associated abnormalities due to certain medication therapies can be significant for identifying various neurological disorders. The present disclosure relates to detection of neurotoxicity related disorders by leveraging an interface including one or more sets of queries and a set of components to receive a set of responses corresponding to the sets of queries. The techniques, as disclosed herein, may use one or more attributes of the set of responses including consistency, complexity, grammar and spelling correctness, and time taken during the responses. The disclosed technique may preprocess the responses, extract features and generate one or more metrics corresponding to the one or more attributes of the one or more responses provided by the subject during a session with the interface. The generated metrics over a baseline session and subsequent sessions may be used to determine trends in the metrics which may be used to estimate the extent of neurotoxicity developed by a subject and may trigger an alert about a potential neurotoxicity or a preventative measure to reduce a likelihood of further neurotoxicity.

No. of Pages : 31 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517133996 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PYRROLIDINE COMPOUNDS Lp(a) LOWERING ACTIVITY

(51) International classification	:A61P 9/00, C07D 207/16, C07D 403/06, A61K 31/40
(31) Priority Document No	:23382762.5
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/038467 :18/07/2024
(87) International Publication No	:WO 2025/024216
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)DURHAM, Timothy Barrett
2)LAFUENTE BLANCO, Celia
3)MARTIN FUENTES, Jose Alfredo
4)PRIEGO SOLER, Julian
5)SANZ GIL, Gema Consuelo
6)TOLEDO ESCRIBANO, Miguel Angel
7)TOTH, James Lee

(57) Abstract :
The present disclosure provides compounds of the formula: and their pharmaceutically acceptable salts, as well as pharmaceutical compositions comprising these compounds and their use in the treatment of cardiovascular disease and elevated Lp(a) plasma levels.

No. of Pages : 21 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134176 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PYRROLIDINE COMPOUNDS WITH Lp(a) LOWERING ACTIVITY

(51) International classification	:C07D 207/08, C07D 209/46, C07D 403/06, C07D 413/06, A61P 9/00
(31) Priority Document No	:23382763.3
(32) Priority Date	:21/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/US2024/038475 :18/07/2024
(87) International Publication No	:WO 2025/024218
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)ELI LILLY AND COMPANY
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(72)**Name of Inventor :**
1)LAMAS PETEIRA, Carlos
2)PEREZ MARTINEZ, Carlos

(57) Abstract :
The present disclosure provides compounds of the formula: and their pharmaceutically acceptable salts, and compounds of the formula: and their pharmaceutically acceptable salts, as well as pharmaceutical compositions comprising these compounds and their use in the treatment of cardiovascular disease and elevated Lp(a) plasma levels.

No. of Pages : 41 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESSES FOR THE PRODUCTION OF HEXAFLUORO-2-BUTYNE AND COMPOSITIONS THEREOF

(51) International classification	:C07C 21/18, C07C 17/20, C07B 61/00, C07C 17/269, C07C 17/358
(31) Priority Document No	:63/527894
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038700 :19/07/2024
(87) International Publication No	:WO 2025/019754
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Sheng
2)HAGEDORN, John Joseph
3)ZIMMERMAN, William H.

(57) Abstract :
Methods of synthesis of intermediates, such as hexafluoro-2-butyne, which can be used in the production fluorinated olefins, such as Z-1,1,1,4,4,4-hexafluoro-2-butene, are provided.

No. of Pages : 78 No. of Claims : 59

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001463 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEAT MITIGATION IN CF3CCL3 (CFC-113A) COUPLING REACTION

(51) International classification	:C07C 17/269, C07C 17/20, C07C 255/50, C07C 17/263, C07C 211/63
(31) Priority Document No	:63/527877
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038697 :19/07/2024
(87) International Publication No	:WO 2025/019753
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LA MARCA, Concetta
2)PENG, Sheng
3)ZIMMERMAN, William H.
4)HAGEDORN, John Joseph

(57) Abstract :
The present invention relates to heat mitigation for processes coupling CFC compounds having a CCl3 end group in the presence of hydrogen.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/12/2025
(21) Application No.202517134597 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTHENTICATION AND DEVICE IDENTIFIER MANAGEMENT FOR PASSIVE WIRELESS TRANSMISSION DEVICES

(51) International classification	:H04W 4/80, H04L 9/32, H04W 12/06, H04L 9/06, H04L 9/40
(31) Priority Document No	:23186547.8
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070159 :16/07/2024
(87) International Publication No	:WO 2025/017027
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)TOUMI, Nassima
2)SHIFERAW, Yonatan Woldeleul
3)KEESMAAT, Nicolaas Wijnand

(57) Abstract :
The disclosure pertains to a system configured for communication with a plurality of passive wireless transmission devices. The system is configured to receive a first wireless transmission of a passive wireless transmission device, wherein the first wireless transmission comprises a first device identifier and a first authentication token. The system may, for example, authenticate this transmission based on the association of the first device identifier and the first authentication token. The system may also be configured to determine a second authentication token for the passive wireless transmission device. The system may further be configured to invalidate the first device identifier for the passive wireless transmission device, for example because the system has re-assigned the first device identifier to another passive wireless transmission device. The system may further be configured to determine a second device identifier for the passive wireless transmission device under consideration. The system may further be configured to store an association of the second authentication token with a second device identifier as a present association for the passive wireless transmission device and to store an association of the second authentication token with the first identifier as a past association for the passive wireless transmission device. The system may further be configured to receive a second wireless transmission of the passive wireless transmission device. The system may further be configured to authenticate the second wireless transmission if the second wireless transmission contains the second device identifier and the second authentication token in accordance with the present association and to also authenticate the second wireless transmission if the second wireless transmission contains the first device identifier and the second authentication token in accordance with the past association.

No. of Pages : 26 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001627 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MICROBIAL OILS HAVING HIGH EPA CONTENT AND METHODS OF MAKING THE SAME

(51) International classification	:C12P 7/6434, C12N 1/14, C12N 1/20, C12P 7/6432, A23K 20/158
(31) Priority Document No	:63/513763
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038047 :15/07/2024
(87) International Publication No	:WO 2025/019424
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)VAN WINDEN, Wouter Adrianus
2)GARCIA, Jose R.
3)BURJA, Adam
4)DONG, Daniel Xiao
5)JOHNSON, Michael Anthony

(57) Abstract :
The present disclosure describes microbial oil compositions that can include a biomass present in a culture medium. The biomass can include a microbial oil enriched in EPA. The present disclosure also describes methods of producing microbial oils enriched in EPA. The present disclosure also describes nutritional oil compositions including the microbial oils and nutritional oil concentrates prepared from the nutritional oil compositions or microbial oils.

No. of Pages : 69 No. of Claims : 92

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001714 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HINGE STRUCTURE AND FOLDABLE ELECTRONIC DEVICE COMPRISING SAME

(51) International classification :G06F 1/16
(31) Priority Document No :10-2023-0094861
(32) Priority Date :20/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008549
Filing Date :20/06/2024
(87) International Publication No :WO 2025/018613
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)CHO, Sunggun
2)KIM, Jongkeun
3)PARK, Heejun
4)LEE, Giyun
5)CHO, Chongkun

(57) Abstract :
The present document provides a hinge structure and an electronic device, the hinge structure comprising: a fixing bracket including a first rail and a second rail; a first rotary member including a first rail structure fastened to the first rail and a second rail structure extending from the first rail structure; a second rotary member including a third rail structure fastened to the second rail and a fourth rail structure extending from the third rail structure; a first arm member including a fifth rail structure; a second arm member including a sixth rail structure; a first support member for applying force in a first direction on a surface of the fifth rail structure; a second support member for applying force in a second direction on a surface of the second rail structure; a third support member for applying force in a third direction on a surface of the sixth rail structure; and a fourth support member for applying force in a fourth direction on a surface of the fourth rail structure.

No. of Pages : 84 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001465 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESS FOR PRODUCING Z-1,1,1,4,4,4-HEXAFLUORO-2-BUTENE

(51) International classification	:C07C 21/18, B01J 19/24, C07C 17/20, C07C 17/23, C07C 17/383
(31) Priority Document No	:63/528060
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038701 :19/07/2024
(87) International Publication No	:WO 2025/019755
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZIMMERMAN, William H.
2)PENG, Sheng

(57) Abstract :
Systems and processes for preparing (Z)-1,1,1,4,4,4-hexafluoro-2-butene are provided. Processes and systems described provide an integrated process starting from perchloroethylene.

No. of Pages : 56 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001467 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND PROCESSES FOR THE PRODUCTION OF Z-1,1,1,4,4,4-HEXAFLUORO-2-BUTENE

(51) International classification	:C07C 21/18, B01J 19/24, C07C 17/23, B01J 19/00, C07C 17/20
(31) Priority Document No	:63/527868
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038691 :19/07/2024
(87) International Publication No	:WO 2025/019751
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ZIMMERMAN, William H.
2)PENG, Sheng

(57) Abstract :
Systems and processes for preparing (Z)-1,1,1,4,4,4-hexafluoro-2-butene are provided. Compositions prepared according to one or more of the systems and processes described herein and methods of using the compositions are also provided.

No. of Pages : 97 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001469 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HCL RECOVERY IN FLUOROCHEMICAL PROCESSES TO PRODUCE HIGH QUALITY ANHYDROUS HCL OR AQUEOUS HCL OF SPECIFIC CONCENTRATION

(51) International classification	:C01B 7/07, C01B 7/01, C01B 7/03, C01B 7/09, C01B 7/19
(31) Priority Document No	:63/527892
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038694 :19/07/2024
(87) International Publication No	:WO 2025/019752
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Sheng
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3)ZIMMERMAN, William H.

(57) Abstract :
The invention relates to HCl recovery and purification from fluorochemical raw product streams.

No. of Pages : 17 No. of Claims : 37

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001470 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BLEND COMPOSITIONS CONTAINING DIFLUOROPROPENE

(51) International classification	:C09K 5/04, F25B 45/00, F25B 13/00, F25B 1/00, F25B 41/00
(31) Priority Document No	:63/527147
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037126 :09/07/2024
(87) International Publication No	:WO 2025/019189
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HUGHES, Joshua
2)KOBAN, Mary E.
3)SIMONI, Luke David
4)KONTOMARIS, Konstantinos

(57) Abstract :
The present disclosure relates to compositions comprising HFO-1252zc and at least one of HFC-32 or HFO-1234ze-E. The compositions are useful in methods of heating and cooling, air-conditioning and heat pump systems, and methods of replacing existing refrigerants.

No. of Pages : 60 No. of Claims : 59

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :06/01/2026
(21) Application No.202617001499 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING FLEXIBLE DISPLAY

(51) International classification	:B32B 5/14, B32B 7/12, B32B 7/022, B32B 7/04, B32B 17/10
(31) Priority Document No	:10-2023-0094648
(32) Priority Date	:20/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010359 :18/07/2024
(87) International Publication No	:WO 2025/018809
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LIM, Kiyul
2)KIM, Ingi
3)PARK, Jinhyun
4)CHO, Hyunmoon
5)LEE, Hojung

(57) Abstract :
The present disclosure relates to an adhesive layer having different rigidities in correspondence to a deformed area and a non-deformed area of a flexible display included in an electronic device. To this end, the electronic device may comprise a flexible display, which uses an adhesive layer so as to have a multilayer structure. The adhesive layer can include a low modulus area corresponding to a variable area of the flexible display and a high modulus area corresponding to a non-variable area of the flexible display. Other various embodiments are possible.

No. of Pages : 88 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001568 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE FOR DISPENSING A FLUID PRODUCT

(51) International classification	:B65D 83/54, B65D 83/14, G01F 11/02, B65D 83/56, G01F 11/26
(31) Priority Document No	:FR2307313
(32) Priority Date	:07/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050921 :06/07/2024
(87) International Publication No	:WO 2025/012558
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PEYRON, Isabelle
2)BROUET, Guillaume
3)DUHEM-DUVILLA, Clémence

(57) Abstract :
The invention relates to a device for dispensing a fluid product, the device comprising a metering valve mounted on a reservoir (1) containing at least one active ingredient suspended in a pressurised propellant gas, the liquid density at 21°C of which is less than or equal to 1.20 g/cm3, the valve comprising a valve body (10) containing a metering chamber (20) and a valve element (30) that slides axially in the valve body (10) between a rest position and a dispensing position in order to dispense the contents of the metering chamber (20), the metering chamber (20) being, when the valve element (30) is in the rest position, connected to the reservoir (1) to allow the metering chamber (20) to be filled under the effect of gravity when, when the valve element (30) is in the rest position, the valve is in an inverted position with the metering chamber (20) arranged below the reservoir, and to allow the metering chamber (20) to be emptied under the effect of gravity when, when the valve element (30) is in the rest position, the valve is in an upright position with the metering chamber (20) arranged above the reservoir, the valve body (10) comprising at least one fluid passage opening (11) that defines a passage area S1 connecting the reservoir (1) to the inside of the valve body (10), the passage area S1 being greater than or equal to 20 mm2 and less than or equal to 100 mm2.

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/12/2025
(21) Application No.202517131525 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICES WITH FLEXIBLE DISPLAYS

(51) International classification :G06F 1/16, H05K 1/14, G09F 9/30
(31) Priority Document No :63/514945
(32) Priority Date :21/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038217
Filing Date :16/07/2024
(87) International Publication No :WO 2025/024173
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)LV, Wei
4)CHEN, Hao
5)LIAO, Ken Hsuan
6)KAKUDA, Tyler R
7)WANG, Ying-Chih

(57) Abstract :
An electronic device may have a hinge that allows the device to be flexed about a bend axis. A display may span the bend axis. The device may have a stainless steel and/or carbon fiber reinforced polymer layer with slots. The slots may overlap the bend axis. The slots may have at least one property that varies in a non-linear manner as a function of position on the layer. The device may include an adhesive layer with a cutout that overlaps the slots. An interface that defines the cutout may have a plurality of recesses with varying depths. A flexible printed circuit may be attached to an edge of the display panel. The display cover layer may overlap a bonding region between the flexible printed circuit and the edge of the display panel. A UV-curable gap filler may be interposed between the flexible printed circuit and the display cover layer.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026

(21) Application No.202617001858 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TREATMENT OF WASTE WATER CONTAINING FLUORINE SPECIES

(51) International classification	:C02F 9/00, C02F 1/02, C02F 1/20, C02F 1/52, C02F 1/66
(31) Priority Document No	:63/527874
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038665 :19/07/2024
(87) International Publication No	:WO 2025/019737
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)PENG, Sheng
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3)SZETO, Peter C.

(57) Abstract :
The present invention describe a waste water treatment process to obtain clean water from waste water containing fluorine species from fluorochemical processes.

No. of Pages : 18 No. of Claims : 68

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001860 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS OF CHLOROFLUORINATED COMPOUNDS

(51) International classification	:C07C 21/18, C07C 19/12, C07C 17/354, C07C 17/269, C07C 17/23
(31) Priority Document No	:63/527983
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038667 :19/07/2024
(87) International Publication No	:WO 2025/019738
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Sheng

(57) Abstract :
The present disclosure relates to compositions of chlorofluorinated compounds that may be useful as intermediates in chemical processes, particularly for producing 1336mzzZ.

No. of Pages : 30 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001861 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESSES FOR THE PRODUCTION OF Z-1,1,1,4,4,4-HEXAFLUORO-2-BUTENE INTERMEDIATES AND COMPOSITIONS THEREOF

(51) International classification	:C07C 17/21, C07C 21/18, B01J 27/00, C09K 3/00
(31) Priority Document No	:63/527861
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038683 :19/07/2024
(87) International Publication No	:WO 2025/019747
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)THE CHEMOURS COMPANY FC, LLC
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(72)**Name of Inventor :**
1)PENG, Sheng

(57) Abstract :
Methods of synthesis of intermediates, such as 2-chloro-1,1,1,4,4,4-hexafluoro-2-butene and 2,3-dichloro-1,1,1,4,4,4-hexafluoro-2-butene, which can be used in the production fluorinated olefins, such as 1,1,1,4,4,4-hexafluoro-2-butene, from hexafluorobutadiene, are provided.

No. of Pages : 60 No. of Claims : 47

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001863 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MOVING PAYLOAD

(51) International classification	:B64U 10/13, B64D 1/10, B64D 5/00, B64U 101/69
(31) Priority Document No	:2023117909
(32) Priority Date	:06/07/2023
(33) Name of priority country	:Russia
(86) International Application No Filing Date	:PCT/IB2024/052576 :17/03/2024
(87) International Publication No	:WO 2025/008683
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ANDREEV, Pavel Ruslanovich

(57) Abstract :
System and method for moving a payload, which comprise an aircraft apparatus whose housing is provided with one or more air propulsion units, a correcting apparatus whose housing is provided with one or more air propulsion units configured to enable the correcting apparatus to move with respect to the aircraft apparatus, wherein the housings of the aircraft apparatus and the correcting apparatus are coupled to one another by means of an extendable flexible connecting rod, the correcting apparatus is provided with a docking module installed on at least one or more extendable rigid connecting rods and configured to detachably couple to the housing of the payload, and said system further comprises a control device configured to enable altering of the degree of extension of said flexible connecting rod and to enable altering of the degree of extension of said rigid connecting rod.

No. of Pages : 59 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001864 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEXAFLUORO-2-BUTENE COMPOSITIONS, STORAGE AND HANDLING

(51) International classification :C09K 5/04
(31) Priority Document No :63/527882
(32) Priority Date :20/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038689
Filing Date :19/07/2024
(87) International Publication No :WO 2025/019749
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Sheng
2)ZIMMERMAN, William H.
3)BRADLEY, Michael A.

(57) Abstract :
The invention relates to production, purification, storage, handling and packaging of high purity HFO-1336mzz isomers compositions with at least 99% Z-HFO-1336mzz or 99% E-HFO-1336mzz.

No. of Pages : 39 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002246 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RANDOM ACCESS METHOD AND APPARATUS AND STORAGE MEDIUM

(51) International classification :H04W 74/08
(31) Priority Document No :202310941837.5
(32) Priority Date :28/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/105641
Filing Date :16/07/2024
(87) International Publication No :WO 2025/026053
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHEN, Shuling
2)XING, Yanping
3)GAO, Xuejuan

(57) Abstract :
The present disclosure provides a random access method and apparatus and a storage medium. The random access method is applied to a terminal, and comprises: determining a target numerical value on the basis of a preset condition, or receiving a target numerical value sent by a network device, the target numerical value being used for determining the number of association pattern periods comprised in the time domain period length of one set of RO groups, and the one set of RO groups comprising one or more RO groups; and performing random access on the RO groups comprised in the time domain period length.

No. of Pages : 48 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/12/2025
(21) Application No.202517131785 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DETECTING NEURODEGENERATIVE ABNORMALITY

(51) International classification	:A61B 5/372, A61B 5/374, A61B 5/384, A61B 5/00
(31) Priority Document No	:63/527195
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038397 :17/07/2024
(87) International Publication No	:WO 2025/019596
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NEUROVIGIL, INC.
Address of Applicant :PO Box 111 Moffett Field, California 94035 U.S.A.
(72)**Name of Inventor :**
1)LOW, Philip

(57) Abstract :
The present disclosure relates to a method and system for acquiring and analyzing physiological signals to detect neurodegenerative abnormality in a brain of a subject. A wearable wireless device together with one or more cluster of electrodes can be used to record the physiological signals for each hemisphere of the brain of the subject. For each hemisphere and for each of the one or more cluster of electrodes may include at least one active electrode. The physiological signals for each hemisphere may be separately processed that may include denoising, artifacts removal, segmentation, normalization, transformation, and/or feature extraction. The physiological signals of a first hemisphere and the physiological signals of a second hemisphere of the brain of the subject can be compared to quantify asymmetry across hemispheres and to identify neurodegenerative abnormality.

No. of Pages : 32 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/12/2025

(21) Application No.202517132108 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-ORIENTED ELECTRICAL STEEL SHEET WITH EXCELLENT HIGH-TEMPERATURE FATIGUE PERFORMANCE AND MANUFACTURING METHOD THEREFOR

(51) International classification	:C22C 38/34, C22C 38/04, C22C 38/06, C21C 7/06, C21C 7/10
(31) Priority Document No	:202310881257.1
(32) Priority Date	:18/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/106143 :18/07/2024
(87) International Publication No	:WO 2025/016428
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)FANG, Xianshi
2)WANG, Bo
3)HAO, Yunwei
4)ZHOU, Lin

(57) Abstract :
The present disclosure relates to a non-oriented electrical steel sheet with excellent high-temperature fatigue performance. The non-oriented electrical steel sheet comprises, in addition to Fe and unavoidable impurities, the following chemical elements in percentage by mass: 0C=0.0028%, Si: 3.05-3.95%, Mn: 0.12-0.65%, Al: 0.14-1.15%, and Sn: 0.0035-0.25%. The number of Al2O3 inclusions having a size of 1.5 μm or more in the non-oriented electrical steel sheet does not exceed 4.5 pieces/mm2. In addition, the present disclosure further relates to a manufacturing method for the non-oriented electrical steel sheet. The manufacturing method comprises steps of: smelting, RH refining, casting, hot rolling, normalizing annealing, cold rolling, final annealing, and coating of an insulating coating. In the RH refining step: a circulating blown air amount V1 in a decarburization process and a circulating blown air amount V0 at the end of decarburization satisfy the following: V1/V0=1.12, and V0=135 Nm3/h. After the decarburization ends, the content of free oxygen in molten steel does not exceed 225 ppm.

No. of Pages : 17 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002366 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS COMPRISING 1,1,1,4,4,4-HEXAFLUORO-2-BUTYNE

(51) International classification	:C11D 7/50, C11D 11/00, C11D 7/32, C11D 7/28, C11D 7/26
(31) Priority Document No	:63/527988
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038673 :19/07/2024
(87) International Publication No	:WO 2025/019740
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PENG, Sheng

(57) Abstract :
The present disclosure relates to compositions comprising 1,1,1,4,4,4-hexafluoro-2-butyne that may be useful as reaction intermediates, cleaning agents, and etching gases.

No. of Pages : 30 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002562 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GREASE COMPOSITION

(51) International classification	:C10M 169/04, C10M 115/08, C10M 129/42, C10M 133/16, C10M 133/56
(31) Priority Document No	:2023-115173
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025447 :16/07/2024
(87) International Publication No	:WO 2025/013943
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SHIMIZU Hiroshi
2)KASAHARA Noriyuki
3)NODERA Masaki

(57) Abstract :
The grease composition contains a base oil, a diurea compound as a thickener, and at least one wax selected from the group consisting of rice wax, lanolin wax, carnauba wax, and castor wax.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002606 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CABAC INTER/INTRA SHARED MODELS

(51) International classification	:H04N 19/13, H04N 19/157, H04N 19/169, H04N 19/196
(31) Priority Document No	:23306338.7
(32) Priority Date	:04/08/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/070301 :17/07/2024
(87) International Publication No	:WO 2025/031748
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LO BIANCO, Federico
2)GALPIN, Franck
3)CHEN, Ya
4)LE PENDU, Mikael

(57) Abstract :
For video coding or decoding, embodiments use inter CABAC models in intra slices or intra CABAC models in inter slices. Furthermore, at least one embodiment extends the carry over mechanism to intra slices. In one embodiment, intra CABAC models are used to code residual coefficients of intra predicted or CIIP predicted or Coding Units in inter slices. In another embodiment, intra CABAC models are used to code syntax elements proper to intra predicted coding units in inter slices. In at least one further embodiment, inter CABAC models are used to code residual coefficients of Intra Block Copy or Intra Template Matching Prediction predicted coding units in intra slices. In at least one other embodiment, a CABAC state is carried over from I- slices to I-slices or, a CABAC state related to intra coded blocks are carried over to an Inter slice for elements related to intra coded blocks.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132796 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LINEAR DETECTION MEANS, IN PARTICULAR MEASURING STRIP, FOR DETECTING LOADS ALONG A SECTION, DEVICE AND SYSTEM

(51) International classification	:B61L 1/16, B61L 23/04
(31) Priority Document No	:23 186 284.8
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/070372
Filing Date	:18/07/2024
(87) International Publication No	:WO 2025/017115
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SCHUSTER, Gottfried
2)PARTL, Michael
3)WEILINGER, Walter
4)SCHUSTER, Wolfgang

(57) Abstract :
The invention relates to a linear detection means, in particular a measuring strip (1), for detecting loads along a section, in particular track section, comprising a number N of optical fibres (2), where N 1, wherein the detection means has at least one measuring portion (4) which extends over at least part of the detection means, wherein at least one of the optical fibres (2) is designed as a measuring fibre which has, in the measuring portion (4), a plurality of sensors arranged at certain points, wherein the maximum dimension of the detection means in a cross-sectional plane is at most 20 cm. The invention also relates to a device and a system having such a detection means.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517132998 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS AND METHODS FOR TREATMENT OF KIDNEY DISEASE

(51) International classification	:C12N 15/113, A61K 31/7125, A61K 47/64, A61P 13/12
(31) Priority Document No	:2023901907
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050616 :13/06/2024
(87) International Publication No	:WO 2024/254639
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)GRAINOK, Janya
2)STIRNWEISS, Anja

(57) Abstract :
Described herein are antisense oligonucleotides, vectors, and related compositions and methods for increasing expression of PKD1 mRNA and Polycystin 1 protein and uses thereof for the treatment of autosomal dominant polycystic kidney disease (ADPKD).

No. of Pages : 49 No. of Claims : 55

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026

(21) Application No.202617000303 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODIFIED UNC13A OLIGONUCLEOTIDES

(51) International classification	:C12N 15/113, A61K 31/7088, A61P 25/28, C12N 15/11, C07H 21/04
(31) Priority Document No	:63/470722
(32) Priority Date	:02/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031911 :31/05/2024
(87) International Publication No	:WO 2024/249791
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HINCKLEY, Sandra
2)BROWN, Duncan
3)ELBAUM, Daniel
4)KAMELGARN, Marisa Elizabeth

(57) Abstract :
Disclosed herein are UNC13A oligonucleotides with one or more spacers or without a spacer. In various embodiments, UNC13A oligonucleotides with spacer(s) reduce mis-spliced UNC13A transcripts and increase full length UNC13A transcripts, thereby imparting therapeutic efficacy against neurological diseases such as amyotrophic lateral sclerosis (ALS), frontotemporal dementia (FTD), or Alzheimer's disease (AD).

No. of Pages : 162 No. of Claims : 64

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/01/2026
(21) Application No.202617000321 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A RECYCLE OF BYPRODUCTS TO PROVIDE A GREEN HYDROGEN STREAM FOR A METHANOL TO JET FUEL PROCESS

(51) International classification	:C01B 3/34, C01B 3/38, C01B 3/56, C10G 50/00
(31) Priority Document No	:63/513847
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038008 :15/07/2024
(87) International Publication No	:WO 2025/019410
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)HORN, Ian J.
2)SENETAR, John J.
3)JERORO, Eseoghene

(57) Abstract :
In methanol to jet fuel complexes there is a need for hydrogen for several different processes including oligomerization. Hydrogen is produced by steam methane reforming and autothermal reforming. Greater efficiencies are provided by sending off-gas streams from columns including demethanizer, depropanizer, and a flash stripper to the reforming reactors to increase the amount of hydrogen available.

No. of Pages : 12 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003051 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMPROVEMENTS RELATING TO WIND TURBINE PITCH SYSTEMS

(51) International classification :F03D 7/02, F03D 1/06, F15B 15/14
(31) Priority Document No :PA202370321
(32) Priority Date :21/06/2023
(33) Name of priority country :Denmark
(86) International Application No :PCT/DK2024/050115
Filing Date :15/05/2024
(87) International Publication No :WO 2024/260522
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)VESTAS WIND SYSTEMS A/S
Address of Applicant :Hedeager 42 8200 Aarhus N Denmark
(72)**Name of Inventor :**
1)GARDE, Erik
2)DE FREITAS, Pedro Jose
3)NIELSEN, Anders Fanoe Kjaergaard

(57) Abstract :
A linear actuator for a pitch system of a wind turbine, comprising an actuator body and an actuator rod which is movable linearly with respect to the actuator body along an actuator axis. In one example, the linear actuator is in the form of a hydraulic actuator or 'ram' such that the actuator body is a hydraulic cylinder and the actuator rod is a cylinder rod. The actuator rod has a rod end and a rod end coupling attached to the rod end. The rod end coupling comprises a housing that receives the rod end, wherein at least one interference element is received in a recess in a circumferential part of the rod end. The at least one interference element is constrained in a radial direction within the recess by the housing, wherein the recess is shaped to prevent axial movement of the interference element in an outward axial direction away from the actuator body thereby to prevent axial movement of the housing in the outward axial direction and wherein the rod end coupling further comprises a connector bearing, wherein the housing bears against the connector bearing which prevents axial movement of the housing in an inner axial direction towards the actuator body relative to the actuator rod.

No. of Pages : 11 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025

(21) Application No.202517133155 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-PURPOSE KNEE BRACE KIT

(51) International classification :A61F 5/01
(31) Priority Document No :304541
(32) Priority Date :17/07/2023
(33) Name of priority country :Israel
(86) International Application No :PCT/IL2024/050697
Filing Date :16/07/2024
(87) International Publication No :WO 2025/017552
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LESHEM, Adoram

(57) Abstract :
Knee brace kits including a knee brace having a leg encircling arrangement for encircling the user's thigh and calf, a leg fastening arrangement for strapping the leg encircling arrangement on the user's thigh and calf, and a triple anchor arrangement pair mounted on the leg encircling arrangement wherein each triple anchor arrangement includes an opposite pair of a thigh anchor and a calf anchor, and a strut. Each strut includes a thigh strut member, a calf strut member, and a strut anchor therebetween for deployment at a knee's flexion/extension axis. Each strut anchor includes a bending resistance member holder. A bending resistance member is configured for longitudinal sliding insertion into an opposite pair of the thigh anchor and the calf anchor and mounting in the bending resistance member holder.

No. of Pages : 16 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202517133166 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE FOR A TEXTILE MACHINE COMPRISING A DRAWING UNIT, AND METHOD FOR OPERATING A TEXTILE MACHINE COMPRISING THE DRAWING UNIT

(51) International classification :D01H 5/70
(31) Priority Document No :10 2023 116 821.5
(32) Priority Date :27/06/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/067279
Filing Date :20/06/2024
(87) International Publication No :WO 2025/002984
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KRIEGLER, Albert
2)SCHMOLKE, Werner
3)GRABMAIR, Martin

(57) Abstract :
The invention relates to a device for a textile machine, to a method for operating a textile machine, and to a textile machine. The device has a drawing unit (1) for drawing at least one sliver (2), a nonwoven nozzle (3) which is arranged at the outlet of the drawing unit (1) for combining the drawn slivers (4), and a base frame (5), wherein the nonwoven nozzle (3) is held on the base frame (5) in a stationary manner. The drawing unit (1) has at least one inlet roller pair (14) and an outlet roller pair (18). The inlet roller pair (14) has a lower roller (16) and a pressure roller (17), and the outlet roller pair (18) has a lower roller (20), a pressure roller (21), and a deflecting roller (22). A clamping point (42) is formed between the deflecting roller (22) and the lower roller (20) of the outlet roller pair (18), and an adjustment function is provided for a path (41) between the clamping point (42) and the nonwoven nozzle (3).

No. of Pages : 19 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202517133337 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : KNIT PROSTHETIC LINER TEXTILE WITH DIFFERENTIATED KNIT FABRIC EXTERIOR INCORPORATING LOW EXTENSIBILITY STRIPS

(51) International classification	:A61F 2/78, A61F 2/50
(31) Priority Document No	:17/181110
(32) Priority Date	:11/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/033211
Filing Date	:10/06/2024
(87) International Publication No	:WO 2024/258772
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)LAGHI, Aldo
2)VINT, Nathaniel

(57) Abstract :
A prosthetic liner having a lower longitudinal stretch in the distal region than in either the proximal or optional intermediate region. The distal region may stretch anywhere from 0-30% vertically and 10-200% horizontally as compared to the proximal region's vertical stretch of 55-125% and 100-175% horizontally. The stretch of the liner at various pressure sensitive regions of a residual limb can also be lowered or heightened depending on the area. A variety of stitches may be used at the distal end to implement this lowered longitudinal stretch. Preferably, the liner is made of a stretchable material. The liner also has an interior layer of elastomer gel. The design of this prosthetic liner is primarily to prevent the "pistoning"of the amputee's residual limb within the liner and for comfort over pressure-sensitive areas of the residual limb.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003255 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FLEXIBLE CTU SCANNING

(51) International classification	:H04N 19/129, H04N 19/147, H04N 19/174, H04N 19/176, H04N 19/70
(31) Priority Document No	:23306192.8
(32) Priority Date	:12/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067737 :25/06/2024
(87) International Publication No	:WO 2025/011944
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)BORDES, Philippe
2)DUMAS, Thierry
3)GALPIN, Franck
4)LEFEBVRE, Frederic

(57) Abstract :
A method and an apparatus for encoding or decoding a video are provided wherein flexible scanning of the blocks is used. A scanning path is determined for scanning blocks of at least one part of a picture among at least a raster scan order and a z-scan order, and the at least one part of the picture is encoded or decoded following the scanning path.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003256 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSPORT SYSTEM

(51) International classification :B65G 54/02, B65G 21/22, F16C 29/00
(31) Priority Document No :102023000014628
(32) Priority Date :12/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IT2024/050101
Filing Date :22/05/2024
(87) International Publication No :WO 2025/013100
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)MINGHELLI, Corrado

(57) Abstract :
Transport system (10) for transporting objects, comprising a stationary sliding track (11) defining a continuous sliding path free of interruptions, a mobile unit (12) movable on the sliding track (11) in a direction of advance (A), and drive means to move the mobile unit (12) on the sliding track (11). The transport system (10) comprises an inner rolling guide (16) and an outer rolling guide (17), which are arranged on an inner side (30) and on an outer side (31), respectively, of said sliding track (11), and an inner rolling unit (18) and an outer rolling unit (19) which are configured to cooperate, according to a rolling relationship, with the inner and outer rolling guides (16, 17), respectively.

No. of Pages : 18 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003056 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CELL SELECTION METHOD AND APPARATUS

(51) International classification	:H04W 48/16, H04W 56/00, H04L 5/00, H04W 48/12, H04W 48/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/IB2023/000415 :19/06/2023
(87) International Publication No	:WO 2024/261510
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIN, Hao

(57) Abstract :
A cell selection method and an apparatus are disclosed. The cell selection method includes selecting, by a user equipment (UE), a cluster-based cell, wherein the cluster-based cell comprises a plurality of clusters, and selecting, by the UE, one or more initial clusters from the plurality of clusters within the cluster-based cell. The UE includes a selector configured to: select a cluster-based cell, wherein the cluster-based cell comprises a plurality of clusters, and select one or more initial clusters from the plurality of clusters within the cluster-based cell.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003079 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER SUPPLY SYSTEM AND CONTROL PROGRAM

(51) International classification	:H02M 3/28, H02J 7/02, H02J 7/10
(31) Priority Document No	:2023-108739
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/021429
Filing Date	:13/06/2024
(87) International Publication No	:WO 2025/004813
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ITO, Mitsutaka
2)KURACHI, Taisuke
3)YAMADA, Tetsuya

(57) Abstract :
A power supply system (10) comprises: storage batteries (31, 61); and conversion circuits (40, 70) that convert power input from the storage batteries to primary-side terminal pairs (41, 42, 71, 72) by driving switching elements and output the power from secondary-side terminal pairs (47, 48, 77, 78). The positive electrode and the negative electrode of the storage battery are respectively connected to the primary-side terminal pair of the conversion circuit, and the storage battery is connected in series to the secondary-side terminal pair of the conversion circuit. The power supply system includes connection maintaining circuits (49, 79) for maintaining the secondary-side terminal pairs in a connected state.

No. of Pages : 37 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003089 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : L-LYSINE SALT OF 4-CHLORO-5-[4-(2,6-DICHLOROPHENYL)SULFONYLPIPERAZIN-1-YL]-1-BENZOFURAN-2-CARBOXYLIC ACID AND VARIOUS FORMS THEREOF

(51) International classification	:C07D 307/85, A61K 31/343, A61P 3/00
(31) Priority Document No	:23306211.6
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068663 :03/07/2024
(87) International Publication No	:WO 2025/012038
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VONDERSCHER, Jacky
3)SAMPSON, Diane
4)PHILIPPON, Nicolas
5)VACUS, Joël
6)LEROUDIER, Julien
7)WERNER, Sandra
8)RICHARD-TIBERGHIEN, Françoise

(57) Abstract :
An L-lysine salt of 4-chloro-5-[4-(2,6-dichlorophenyl)sulfonylpiperazin-1-yl]-1-benzofuran-2- carboxylic acid and forms thereof are provided. Also provided are pharmaceutical or veterinary compositions comprising this L-lysine salt and their use for treating a number of diseases.

No. of Pages : 62 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003100 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SADDLE HINGE FOR A SADDLE RIDE VEHICLE

(51) International classification	:B62J 1/12, B62J 9/14, E05D 11/06, E05D 11/10, E05D 3/18
(31) Priority Document No	:102023000012921
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/IB2024/055784 :13/06/2024
(87) International Publication No	:WO 2024/261604
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GRACCI, Alberto
2)DI CANDIA, Antonio
3)ROSELLINI, Walter

(57) Abstract :
There is described a saddle hinge of a saddle ride vehicle which comprises an under-saddle body defining an object compartment. A saddle is rotatably mounted at the under-saddle body and is configured to switch selectively between an open configuration and a closed configuration. The saddle hinge includes a hinge mechanism comprising a first hinge portion fixed to the under-saddle body and a second hinge portion fixed to the saddle. The first hinge portion and the second hinge portion are rotatably connected to each other about a first hinge axis. The hinge mechanism further comprises a single-part hinge arm rotatably mounted on the first hinge portion about a second hinge axis; the single-part hinge arm comprises a connection opening. A connection element is mounted on the second hinge portion and is connected directly to the single-part hinge arm by means of said connection opening which allows a relative movement between the single-part hinge arm and the second hinge portion in the relative rotation of the second hinge portion with respect to the first hinge portion.

No. of Pages : 10 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003111 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PIPERIDINE INHIBITOR OF SLC6A19 FUNCTION

(51) International classification	:A61K 31/485, A61K 31/17, A61K 31/445, A61K 31/33
(31) Priority Document No	:63/472979
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033808 :13/06/2024
(87) International Publication No	:WO 2024/259100
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MUNCIPINTO, Giovanni
2)BROWN, Dean G.

(57) Abstract :
Disclosed are a compound and pharmaceutically acceptable salts thereof, a pharmaceutical composition, and related methods for treating or preventing a disease or disorder associated with abnormal levels of amino acids via modulation of the SLC6A19 transporter.

No. of Pages : 35 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003113 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD, USER EQUIPMENT AND ACCESS NETWORK NODE

(51) International classification	:H04W 52/02, H04B 7/00, H04W 76/28
(31) Priority Document No	:2310797.2
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/JP2024/024569
Filing Date	:08/07/2024
(87) International Publication No	:WO 2025/013815
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)LIANG Caroline Quanyi
2)CHEN Yuhua
3)DEOGUN Pravjyot
4)WANG Xuelong

(57) Abstract :
A communication system is disclosed in which an access network node that transmits, to a UE, information identifying, for each block of a plurality of blocks, a respective a cell discontinuous transmission (DTX) and/or discontinuous reception (DRX) configuration, wherein each block is associated with at least one cell of a plurality of cells operated by the access network node. The access network node may also transmit, to the UE, information identifying, for each cell of the plurality of cells, the respective block associated with that cell.

No. of Pages : 38 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003263 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR RECYCLING POLYESTER-CONTAINING SUBSTANCE

(51) International classification :C08J 11/24, C07C 69/82
(31) Priority Document No :2023-108237
(32) Priority Date :30/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022079
Filing Date :18/06/2024
(87) International Publication No :WO 2025/004907
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)YOSHIDA Naoki
8)NAKAMURA Toshio
9)TSUNEKAWA Yoshihide
10)TAKANOHASHI Yoshinori

(57) Abstract :
[Problem] To provide a method for recycling a polyester-containing substance by a new means. [Solution] The method for recycling a polyester-containing substance comprises a step in which the polyester-containing substance is subjected to alcoholysis in a solvent in the presence of a catalyst and an alcohol and a step in which an alcoholysis product obtained in the above-mentioned step is isolated. Specifically, the method is performed using a device including a tank for holding a polyester-containing substance therein and a tank and/or a path for isolating a product of alcoholysis of the polyester.

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003264 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND APPARATUS OF DETERMINING CONFIGURED MAXIMUM OUTPUT POWER FOR UL TRANSMISSION IN M-TRP MODE

(51) International classification :H04W 52/34
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/120822
Filing Date :22/09/2023
(87) International Publication No :WO 2024/125027
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)ZHANG, Yi

(57) Abstract :
Various aspects of the present disclosure relate to methods and apparatus of determining a configured maximum output power for uplink (UL) transmission in Multiple Transmission Reception Points (M-TRP) mode. The apparatus includes a user equipment (UE) for wireless communication, comprising: at least one memory; and at least one processor coupled with the at least one memory and configured to cause the UE to: obtain a first configured maximum output power for a first indicated Transmission Configuration Indication (TCI) state and a second configured maximum output power for a second indicated TCI state, wherein the two TCI states are indicated for a Bandwidth Part (BWP) of a serving cell and simultaneous multi-panel uplink (UL) transmission is enabled; generate a capability indicator indicating whether dynamic power sharing among the TCI states is supported; and transmit the capability indicator to a base station upon determining that the capability indicator indicates that dynamic power sharing among the TCI states is supported.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003270 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHASE SHIFTED TRANSMISSION OF SIGNALS WITH ONE OR MORE ANTENNAS

(51) International classification	:H04B 7/06, H04W 72/044, H04B 7/0413
(31) Priority Document No	:20235680
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050254 :22/05/2024
(87) International Publication No	:WO 2024/256746
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LEMPIÄINEN, Jukka

(57) Abstract :
Example embodiments relate transmission of phase shifted signals. An apparatus may comprise: a plurality of antennas; signal generation circuitry configured to feed the plurality of antennas with a respective plurality of signals, wherein the plurality of signals are configured to overlap in time and frequency and to carry different data, wherein the plurality of antennas are configured to direct the plurality of signals to substantially same transmit directions and to cause a predetermined phase shift between the plurality of signals, wherein the predetermined phase shift is different for at least two transmit directions of the plurality of signals.

No. of Pages : 43 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003271 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR HOLDING A CUTTING INSERT, AND A CUTTING INSERT FOR USE THEREWITH

(51) International classification	:B23B 27/10, B23B 27/16
(31) Priority Document No	:303781
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/IL2024/050435 :07/05/2024
(87) International Publication No	:WO 2024/257080
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)HARIF, Gershon

(57) Abstract :
A cutting tool holder (102, 104, 10B, 11B, 19B) system for mounting thereon a cutting insert (124, 500, 560, 800) comprising a tool holder (102, 104, 10B, 11B, 19B), a clamp (128) that is rotatable with respect to the tool holder between a clamping position, in which the clamp (128) clamps down on the cutting insert (124, 500, 560, 800) and an unclamping position, in which the clamp (128) allows the removal of the insert (124, 500, 560) from a seat (120), a compression unit (150) exerting a clamping force (154, 174, 590) in the clamping position, and a rotation unit (130) for enabling a user to rotate the clamp (128) by hand.

No. of Pages : 47 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003272 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESS OF MAKING HFO-1252ZC FROM PYROLYSIS OF CHLORODIFLUOROMETHANE

(51) International classification	:C07C 17/275, C07C 21/18
(31) Priority Document No	:63/527100
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037158 :09/07/2024
(87) International Publication No	:WO 2025/019202
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SUN, Xuehui
2)LOUSENBERG, Robert D.

(57) Abstract :
Processes for producing 1,1-difluoropropene (HFO-1252zc) comprising contacting chlorodifluoromethane (HCFC-22) and one of a hydrocarbon and a hydrocarbon derivative in a heated reaction zone to form HFO-1252zc, such as the pyrolysis of chlorodifluoromethane (HCFC-22) and one of ethylene or ethanol. Also provided herein are compositions including HFO-1252zc and uses thereof.

No. of Pages : 22 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003127 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE AND METHOD FOR DETECTING AN ARC IN A DIRECT-CURRENT SYSTEM

(51) International classification	:H02S 50/00
(31) Priority Document No	:23178979.3
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/066285
Filing Date	:12/06/2024
(87) International Publication No	:WO 2024/256495
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)HUBER, Daniel

(57) Abstract :
The invention relates to a method and a device for detecting an arc in a photovoltaic system (200). The method has the steps of: detecting (S100) the time curve of amplitude values of an electric variable of an electric current from the photovoltaic system, PV system (200); determining (S300) at least one value of a permutation entropy, PE, on the basis of the time curve of the amplitude values; determining (S400) at least one value of a Jensen-Shannon complexity, JSK, on the basis of the time curve of the amplitude values; and detecting (S500) whether an arc has actually occurred in the PV system (200) on the basis of the at least one determined value of the permutation entropy, PE, and on the basis of the at least one determined value of the Jensen-Shannon complexity, JSK.

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003135 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD OF ENHANCING OCULAR ABSORPTION OF INSULIN VIA TOPICAL ADMINISTRATION USING PROSTAGLANDIN ANALOGUES AS PENETRATION ENHANCERS AND COMPOSITIONS

(51) International classification	:A61P 27/02, A61P 3/10, A61K 38/28
(31) Priority Document No	:12023050274
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Phillipines
(86) International Application No Filing Date	:PCT/PH2024/050008 :13/06/2024
(87) International Publication No	:WO 2024/258300
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GOSIENGFIAO, David Harold

(57) Abstract :
The present invention specifically relates to a method of increasing the absorption of insulin applied topically to the eye, through the use of prostaglandin analogues as penetration enhancers, thereby improving its systemic hypoglycemic effect for the lowering of blood glucose level. In particular, the present invention specifically relates to a composition that is comprised of insulin, with a prostaglandin analogue as a penetration enhancer, and a set of excipients, in eye drop form that can be applied non-invasively without the need for an injection.

No. of Pages : 16 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003142 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VACCINE

(51) International classification	:A61K 47/64, A61K 39/112, A61P 31/04, C07K 16/12
(31) Priority Document No	:202311049311
(32) Priority Date	:21/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/EP2024/070606 :19/07/2024
(87) International Publication No	:WO 2025/021704
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PATEL, Dharmesh
3)PARADKAR, Vikram Madhusudan
4)GIANNELLI, Carlo
5)DI BENEDETTO, Roberta
6)ALFINI, Renzo
7)MICOLI, Francesca

(57) Abstract :
The present invention relates to conjugates comprising polysaccharides comprising 3- deoxy-D-manno-actulosonic acid (KDO) moieties, particularly conjugates produced using random conjugation methods, methods for preparing such conjugates, immunogenic compositions and vaccines comprising the conjugates, and methods of treatment or medical uses using the compositions and vaccines.

No. of Pages : 76 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003143 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MORPHOLINE AND 1,4-OXAZEPANE COMPOUNDS AND ITS USE IN THERAPY

(51) International classification	:A61K 31/553, A61P 7/00, A61P 25/16, A61P 25/28, A61P 25/32
(31) Priority Document No	:23382641.1
(32) Priority Date	:22/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067680 :24/06/2024
(87) International Publication No	:WO 2024/261340
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BELLVER SANCHIS, Aina
4)ESCOLANO MIRÓN, María Carmen
5)VÁZQUEZ CRUZ, Santiago
6)BARBARACI, Carla

(57) Abstract :
The present invention provides compounds of formula (I), or a salt, solvate or 5 stereoisomer thereof as G9a inhibitors, wherein: R1 is CRxR'xRy; A represents (CH2)m, wherein m is 0 or 1; Z represents (CH2)n, wherein n is 2 or 3; R2 is selected from the group consisting of: (a) an aromatic 5 or 6-membered ring system, wherein the members are selected from the group con sisting of: CRz1, S, N, NH, and O; and (b) an aromatic fused ring system consisting of two rings, wherein one or both rings are aromatic rings, and each one of the aromatic rings have 5 or 6 members selected from the group consisting of CRz2, S, N, NH, and O. The invention also provides uses of the compounds of formula (I) in the treatment of G9a-mediated diseases, as well as pharmaceutical compositions including these compounds. Advantageously, the compounds of the invention are highly potent and selective towards G9a target, among others.

No. of Pages : 66 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003144 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STEEL SHEET AND GALVANNEALED STEEL SHEET

(51) International classification	:C22C 38/00, C21D 9/46, C22C 18/00, C22C 18/04, C22C 38/58
(31) Priority Document No	:2023-131192
(32) Priority Date	:10/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/016968 :07/05/2024
(87) International Publication No	:WO 2025/032898
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KIREKAWA, Naoto
2)MITSUNOBU, Takuya
3)URANAKA, Masaaki
4)TAKEBAYASHI, Hiroshi

(57) Abstract :
The present invention addresses the problem of providing a steel sheet and galvannealed steel sheet both having good liquid metal embrittlement (LME) resistance. This steel sheet has a tensile strength of 780 MPa or more and has specified chemical components. A GDS measurement performed in the thickness direction of the steel sheet finds that the depth at which Bx/B150 = 5.0 is satisfied, where Bx is the light emission intensity at a depth x (μm) and B150 is the light emission intensity at a depth of 150 μm, is 0.5 μm or more from the surface of the steel sheet. The thickness of an oxide formed on the surface of the steel sheet is 0.5 μm or less. An internal oxide layer having a thickness of 1.0 μm or more exists in the thickness direction of the steel sheet from the surface of the steel sheet. Also, this galvannealed steel sheet comprises a galvannealed layer on at least a part of the surface of the steel sheet and the thickness of the oxide formed on the surface of the galvannealed layer is 0.5 μm or less.

No. of Pages : 34 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003489 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD OF OPERATING A CENTRIFUGAL SEPARATOR

(51) International classification	:B04B 15/02, B04B 1/08, B04B 1/10, B04B 15/06
(31) Priority Document No	:23180333.9
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064190 :23/05/2024
(87) International Publication No	:WO 2024/260674
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NOZADZE, Shota
2)SUNDIN, Magnus

(57) Abstract :
The present invention provides a method (100) of operating a centrifugal separator (1). The centrifugal separator (1) comprises a centrifuge bowl (10) arranged to rotate around an axis of rotation (X) and in which the separation of a liquid mixture takes place, a stationary hood (2) which defines at least part of a surrounding space (3) in which said centrifuge bowl (10) is arranged, a drive member (4) configured to rotate the centrifuge bowl (10) around the axis of rotation (X). The centrifuge bowl (10) further comprises an inlet (11) for receiving the liquid mixture to be separated and at least one liquid outlet (12) for discharging a separated liquid phase. The method (100) comprises the steps of a) separating (101) the liquid feed mixture into at least one separated liquid phase in the centrifuge bowl (10); b) supplying (102) water from a collection tank (21) to the centrifugal separator (1) for cooling said stationary hood (2); c) collecting (105) the supplied water from step b) in said collection tank (21) after cooling said stationary hood (2) and d) resupplying (106) water from the collection tank (21) to the centrifugal separator (1) for cooling said stationary hood (2) such that a circulation loop (60) of water is formed between the centrifugal separator (1) and said collection tank (21).

No. of Pages : 18 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003490 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CRYSTALLINE FORMS OF A HERBICIDE AND THEIR COMPOSITIONS

(51) International classification	:C07D 413/10, A01N 43/80
(31) Priority Document No	:23183757.6
(32) Priority Date	:06/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068897 :04/07/2024
(87) International Publication No	:WO 2025/008470
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KEATES, Adam
2)HALLAM-BARNES, Gemma

(57) Abstract :
The present invention relates to solid forms of the compound of formula (I): compositions comprising the solid forms, and methods for their use as herbicides.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003518 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CABLE CONNECTOR DEVICE THAT IS CONFIGURED TO MITIGATE ALIEN CROSSTALK

(51) International classification	:H01R 13/6461, H01R 13/6593, H01R 9/24
(31) Priority Document No	:63/524128
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000373 :01/07/2024
(87) International Publication No	:WO 2025/003766
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SIEV, Virak
2)BODZAY, Michael
3)DESROCHERS, Alain

(57) Abstract :
A connector is configured to connect cables so as to mitigate alien crosstalk. The connector includes a body portion and an alien crosstalk mitigation portion. The alien crosstalk mitigation portion has a first shield portion and a second shield portion. The second shield portion is structurally configured to be electrically connected to the first shield portion. The second shield portion comprises a first shield connection portion structurally configured to electrically connect to a first cable shield portion of the first cable and a second shield connection portion structurally configured to electrically connect to a second cable shield portion of the second cable. The first shield portion is structurally configured to electrically connect with the first and second cable shield portions. The alien crosstalk mitigation portion is structurally configured to electrically connect with the first and second cable shield portions to mitigate alien crosstalk by 3dB or more to the conductors of the cables from a cabling system.

No. of Pages : 13 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003559 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DYNAMIC PTX PLANT

(51) International classification	:H02J 3/01, C25B 1/04, C25B 15/08, H02J 3/14, H02J 3/12
(31) Priority Document No	:PA202330129
(32) Priority Date	:19/07/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/EP2024/069691 :11/07/2024
(87) International Publication No	:WO 2025/016872
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SØRENSEN, Per, Aggerholm
2)KNUDSEN, Lari, Bjerg

(57) Abstract :
The present invention is directed to a method and plant for controlling a dynamic operation in a Power-to-X plant via a DCS (distributed control system). Said plant comprises one or more electrolyzers for converting water into hydrogen and said plant can produce one or more of ammonia, methanol, ethanol, DME, methane or synthetic fuels such as gasoline or jet fuel.

No. of Pages : 25 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003562 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AVATAR MESH MASKING

(51) International classification	:H04N 21/234, H04N 21/81, H04N 21/84, H04N 21/854, H04N 21/8543
(31) Priority Document No	:23306091.2
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067914 :26/06/2024
(87) International Publication No	:WO 2025/003196
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)COVA REGATEIRO, João Pedro
2)GOSSELIN, Philippe Henri
3)LE CLERC, Francois
4)AVRIL, Quentin

(57) Abstract :
Some embodiments of a method may include: obtaining scene description data for a 3D scene, wherein the scene description data comprises: scene element information describing each of a plurality of scene elements in the scene, a node associated with a mesh object, wherein one of the scene elements is an avatar associated with the node, and wherein at least two portions of the avatar are associated with the mesh; a mesh mapping associated with the mesh object, wherein the mesh mapping indicates how to partition the mesh object for the at least two portions of the avatar; and partitioning the mesh object using the mesh mapping for the at least two portions of the avatar. For some embodiments, the method is compatible with an extension of Moving Pictures Expert Group-1 Scene Description (MPEG-1 SD) and/or Graphics Language Transmission Format (glTF) scene description format.

No. of Pages : 40 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003273 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW GWP COMPOSITIONS COMPRISING HFO-1252ZC AND USES THEREOF

(51) International classification :C09K 5/04
(31) Priority Document No :63/527209
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037127
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019190
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HUGHES, Joshua
2)SIMONI, Luke David
3)KOBAN, Mary E.
4)KONTOMARIS, Konstantinos

(57) Abstract :
The present disclosure relates to compositions comprising HFO-1252zc, HFC-32, and HFO-1234zeE. The compositions are useful in methods of cooling, refrigeration systems, including low temperature, medium temperature, and transport refrigeration, and methods of replacing existing refrigerants.

No. of Pages : 29 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003274 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NUTRITIONAL COMPOSITION FOR NEURODEGENERATION AND NEUROTRAUMA

(51) International classification	:A23L 33/12, A23L 33/15, A23L 33/155, A23L 33/21, A61K 31/202
(31) Priority Document No	:23182879.9
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068166 :27/06/2024
(87) International Publication No	:WO 2025/003349
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BROERSEN, Ladislaus Maria
2)ROOVERS, Lisanne Marijn

(57) Abstract :
The invention relates to a nutritional composition comprising a combination of (i) omega-3 fatty acid DHA with (ii) vitamin B2 and (iii) vitamin D3 and one or more from (iv) choline or a salt thereof and/or choline esters; and (v) dietary fibres and/or dietary butyrate for use in the treatment of neurodegenerative diseases and/or neurotrauma, brain injury and/or brain damage. The invention also relates to a composition comprising a combination of DHA, vitamin B2, vitamin D3 with one or more from (iv) choline or a salt thereof and/or choline esters; and (v) dietary fibres and/or dietary butyrate.

No. of Pages : 62 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003277 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A PROCESS FOR CREATING A CANNABINOID PICO-EMULSION WITH ANTIBIOTIC PROPERTIES AND THE RESULTING PICO-EMULSION

(51) International classification	:A61K 31/352, A61K 9/107, A23L 33/105
(31) Priority Document No	:63/521641
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034235 :15/06/2024
(87) International Publication No	:WO 2024/259399
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MYERS, Robert

(57) Abstract :
A novel process of creating a cannabinoid pico-emulsion resulting in a sterile and injectable cannabinoid emulsion with increased bioavailability and antibiotic characteristics, and the resulting novel cannabinoid pico-emulsion, for the purpose of treating a wide variety of medical condition in both human and animals.

No. of Pages : 18 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003278 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS COMPRISING DIFLUOROPROPENE AND USES THEREOF

(51) International classification :C09K 5/04
(31) Priority Document No :63/527145
(32) Priority Date :17/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037124
Filing Date :09/07/2024
(87) International Publication No :WO 2025/019187
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)KOBAN, Mary E.
4)KONTOMARIS, Konstantinos

(57) Abstract :
The present disclosure relates to compositions comprising HFO-1252zc, HFC-32, and HFO-1234zeE. The compositions are useful in methods of heating and cooling, air-conditioning and heat pump systems, and methods of replacing existing refrigerants.

No. of Pages : 30 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003282 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER ELECTRONICS SYSTEM

(51) International classification :H02B 1/56
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2024/025327
Filing Date :12/07/2024
(87) International Publication No :WO 2026/013895
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HIRAMAE, Masaki

(57) Abstract :
This power electronics system comprises: a housing that is installed outdoors; a power electronics device that is disposed inside the housing; and an exhaust duct that is attached to the housing and that is long in the vertical direction. The housing has a first intake port provided on one side surface, and a first exhaust port provided at a lower part of another side surface opposite the one side surface. The exhaust duct is attached to the other side surface so as to cover the first exhaust port, and has a second exhaust port provided to an upper part of at least one of the side surfaces that are opposite each other in the width direction, and a snow protection filter provided to the second exhaust port.

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003284 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : T CELL ENGAGER MASKING MOLECULES

(51) International classification :A61K 39/395, A61P 35/02, C07K 7/00, C07K 14/725, C07K 16/28
(31) Priority Document No :63/508265
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034204
Filing Date :14/06/2024
(87) International Publication No :WO 2024/259378
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CONNER, Kip
2)ACKER, Tim
3)ROCK, Dan
4)THINN, Aye, Myat
5)UMEDA, Aiko

(57) Abstract :
The present invention relates to T cell engager masking molecules, and methods related thereto, that reduce the severity of cytokine release syndrome, wherein said molecules have (i.) a binding peptide which binds to a T-cell engaging paratope of a bispecific T cell engager molecule (TCE), (ii.) a linker, and (iii.) a half- life extending polymer.

No. of Pages : 167 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003285 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DELIVERY UNIT FOR A FUEL CELL SYSTEM FOR DELIVERING AND/OR CONTROLLING A GASEOUS MEDIUM, FUEL CELL SYSTEM, METHOD FOR PRODUCING A NOZZLE FOR THE DELIVERY UNIT

(51) International classification	:F04F 5/16, F04F 5/46, F04F 5/48, F04F 5/54
(31) Priority Document No	:10 2023 206 596.7
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/066169 :12/06/2024
(87) International Publication No	:WO 2025/011853
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MAGEL, Hans-Christoph

(57) Abstract :
The invention relates to a delivery unit (1) for a fuel cell system (31) for delivering and/or controlling a gaseous medium, in particular hydrogen, having a jet pump (4) driven by a propulsive jet (20) of a pressurized gaseous medium, and a metering valve (6), wherein an outlet (16) of the delivery unit (1) is fluidically connected with an anode inlet (15) of a fuel cell (29), wherein the jet pump (4) has a main body (13) and in this main body (13) a nozzle (12) is arranged between the metering valve (6) and the jet pump (4), wherein the nozzle (12) has an internal duct (14) running along an axis of symmetry (32), wherein the jet pump (4) has an intake region (7), a mixing tube (9) and a diffuser region (20), wherein the diffuser region (20) is fluidically connected at least indirectly with the anode inlet (15) of the fuel cell (29) and wherein the jet pump (4) is flowed through by the gaseous medium at least in part in a first direction of flow (V) running parallel to the axis of symmetry (32). According to the invention, the nozzle (12) has a non-symmetrical outlet diffuser (33) in the region of its opening of the duct (14) facing the intake region (7) and/or the mixing tube (9). The invention further relates to a method for producing the nozzle (12) for the delivery unit (1) and/or a fuel cell system (31).

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003148 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSMITTER, RECEIVER, TRANSMISSION/RECEPTION SYSTEM, AND WHEEL POSITION DETERMINATION METHOD

(51) International classification	:B62J 45/423, B60C 23/04, B62J 45/414
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/JP2024/001628 :22/01/2024
(87) International Publication No	:WO 2025/158495
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SUGINO Takumi

(57) Abstract :
A receiver (40) receives transmission data that are transmitted from transmitters (21) which are respectively mounted to two wheels (11, 12) provided to a two-wheeled vehicle (10). The transmitters (21) each comprise an acceleration sensor (24) that is configured to detect acceleration in the Z-axis direction, which is the centrifugal direction of the wheels (11, 12). The receiver (40) comprises a reception control unit (41). The reception control unit (41) determines a stop of the two-wheeled vehicle (10), acquires the acceleration, which has been detected by the acceleration sensor (24), from the transmission data received by the receiver (40) after the stop of the two-wheeled vehicle (10), and uses the acceleration to determine whether the transmitters (21) are respectively mounted to the wheels (11, 12).

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003181 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESS FOR DEBOTTLENECKING FCC WET GAS COMPRESSOR AND GAS PLANT

(51) International classification	:C10G 11/18, C07C 4/06, C10G 11/02, C10G 55/06, B01J 8/26
(31) Priority Document No	:63/508456
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033575 :12/06/2024
(87) International Publication No	:WO 2024/258946
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KAPKOTI, Madhavendra
2)KRISHNAIAH, Gautham
3)PILLAI, Rahul, Radhakrishna
4)GRIFFITH, Matthew, James
5)RANJAN, Rajeev

(57) Abstract :
In a Fluid Catalytic Cracker (FCC) unit being operated in petrochemical mode that has an increased dry gas and LPG production that creates a bottleneck in product flow, a method for full or partial separation of light gas components from a wet gas compressor suction stream and routing it directly to an untreated fuel gas header using a parallel system to an existing wet gas compressor, which parallel system includes an auxiliary compressor and a membrane separation system.

No. of Pages : 9 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003182 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR DELIMITING A GAS PLANT

(51) International classification	:C10G 11/18, C10G 7/00, B01D 3/14, C10G 70/04, C10G 35/24
(31) Priority Document No	:18/336931
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033977 :14/06/2024
(87) International Publication No	:WO 2024/259212
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KAPKOTI, Madhavendra
2)YANG, Yi
3)RANJAN, Rajeev
4)GRIFFITHS, Matthew James
5)PILLAI, Rahul Radhakrishna

(57) Abstract :
Methods and systems are provided for delimiting a gas plant during fluid catalytic cracking unit (FCCU) revamp as part of the olefin production system. These methods and system include a chiller unit in the gas concentration unit downstream of the FCCU. Other measures also include installing a stripper unit downstream of the regenerator of the FCCU or installing a quench line in a reactor of a FCCU to reduce the contact time of the hydrocarbon feedstock with the catalyst. These methods and systems may also lead to an increase in the propylene yield of the olefin production system

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003183 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR ALKYLATE PRODUCTION INVOLVING A MULTI-ZONE ALKYLATION REACTOR

(51) International classification	:B01J 8/04, C07C 2/76
(31) Priority Document No	:18/336936
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/024120 :11/04/2024
(87) International Publication No	:WO 2024/258482
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :601 Jefferson Street Houston, TX 77002 U.S.A.
(72)**Name of Inventor :**
1)RANJAN, Rajeev
2)KAPIL, Anubhav

(57) Abstract :
Methods and systems for alkylate production involving a multi-zone alkylation reactor. The multi-zone alkylation reactor includes a plurality of alkylation zones spaced vertically in a series configuration and a partition splitting the plurality of alkylation zones into at least two mechanically separated catalytic volumes.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003205 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SSB COVERAGE ENHANCEMENTS

(51) International classification :H04W56/00,H04L5/00,H04J11/00
(31) Priority Document No :63/526617
(32) Priority Date :13/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/KR2024/010044
Filing Date :12/07/2024
(87) International Publication No :WO 2025/014330
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)OZKOC, Mustafa Furkan
2)MO, Jianhua
3)NAM, Younghan

(57) Abstract :
The present disclosure relates to a 5G communication system or a 6G communication system for supporting higher data rates beyond a 4G communication system such as long term evolution (LTE). Apparatuses and methods for enhancing SSB coverage. A method performed by a base station includes transmitting, in a synchronization signal block (SSB) burst, a first SSB signal and one or more repetitions of the first SSB signal. The first SSB signal and the one or more repetitions of the first SSB signal are distinguished based on an indicative signal.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003209 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ACQUIRING SYNCHRONIZATION AND SYSTEM INFORMATION IN ENERGY SAVING NETWORKS ASSOCIATED WITH A SLIM SYNCHRONIZATION SIGNAL

(51) International classification :H04W52/02,H04B7/00,H04W56/00
(31) Priority Document No :63/526323
(32) Priority Date :12/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/037735
Filing Date :12/07/2024
(87) International Publication No :WO 2025/015246
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)ALFARHAN, Faris
2)MARINIER, Paul
3)LEE, Moon-il
4)COMSA, Virgil
5)RAO, Jaya
6)SALIM, Umer

(57) Abstract :
Systems, methods, and instrumentalities are described herein for acquiring synchronization and system information in energy saving networks associated with slim sync leading to WUS and WUS leading to SSB measurements. A wireless transmit/receive unit (WTRU) sync acquisition may start by detecting a synchronization signal (SS). The WTRU may determine timing and/or resource information for pre-sync or DL-WUS style signal(s), for example, based on the slim sync indication. Pre-sync or WUS signaling may provide an indication for network energy savings (NES) configuration information and timing for system information.

No. of Pages : 63 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003564 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONNECTOR DEVICE CONFIGURED TO MITIGATE CROSSTALK

(51) International classification	:H01R 13/6461, H01R 9/24, H04B 3/32
(31) Priority Document No	:63/524128
(32) Priority Date	:29/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/000372 :01/07/2024
(87) International Publication No	:WO 2025/003765
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)SIEV, Virak
2)BODZAY, Michael

(57) Abstract :
A connector device includes a plurality of connectors each configured to connect a conductor of a first cable to a conductor of a second cable. The connectors each include a body portion having conductor receiving portions each structurally configured to receive a conductor of one of the cables, a crosstalk mitigation portion configured to mitigate crosstalk, the crosstalk mitigation portion including a connection portion structurally configured to connect a first one of the conductors to a second one of the conductors, and the crosstalk mitigation portion is configured with a crosstalk mitigating shape configured to reduce a level of crosstalk to the cables.

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003580 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INORGANIC PIGMENT TREATED WITH PHMS/PDMS COPOLYMER

(51) International classification	:C09C 1/36, C08K 9/02, C08K 9/06, C08K 9/04
(31) Priority Document No	:18/222233
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2023/027825 :14/07/2023
(87) International Publication No	:WO 2025/018977
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GOPARAJU, Venkata, Rama Rao
2)KAZEROONI, Vahid
3)STONE, Keven

(57) Abstract :
A process for producing a treated, inorganic pigment is provided. The process comprises providing a plurality of inorganic pigment particles, and depositing an organic treating agent on the surfaces of the pigment particles to form at least one coating of the organic treating agent thereon. The organic treating agent is selected from the group consisting of a copolymer of polyhydromethylsiloxane (PHMS) and polydimethylsiloxane (PDMS) (a "PHMS/PDMS copolymer"), and a combination of a PHMS/PDMS copolymer and a neat PHMS polymer. A treated, inorganic pigment is also provided.

No. of Pages : 27 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003593 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FLUORORUBBER COMPOSITION AND MOLDED ARTICLE

(51) International classification	:C08L 27/12, C08K 5/09, C08K 5/13
(31) Priority Document No	:2023-115508
(32) Priority Date	:13/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/025308
Filing Date	:12/07/2024
(87) International Publication No	:WO 2025/013936
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KAWASAKI, Kazuyoshi
3)KITAGAWA, Michiko

(57) Abstract :
Provided is a fluororubber composition comprising a fluororubber (a), a crosslinking agent (b), and an organic acid (c), wherein the organic acid (c) comprises at least one organic acid selected from the group consisting of C3-10 organic acids each having one acid group in the molecule and C2-10 organic acids each having two or more acid groups in the molecule.

No. of Pages : 73 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :13/01/2026

(21) Application No.202617003667 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS, ARCHITECTURES, APPARATUSES AND SYSTEMS FOR MANAGING EXTENDED REALITY TRAFFIC TRANSMISSIONS

(51) International classification :H04L 1/1822, H04L 1/1867
(31) Priority Document No :63/526691
(32) Priority Date :14/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038029
Filing Date :15/07/2024
(87) International Publication No :WO 2025/019417
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)MARINIER, Paul
4)NEGUSSE, Senay
5)TEYEB, Oumer
6)LUTCHOOMUN, Tejaswinee
7)MOSTAFA, Ahmed

(57) Abstract :
Procedures, methods, architectures, apparatuses, systems, devices, and computer program products for managing processing delays of protocol data unit (PDU) sets in the uplink and/or the downlink directions. For example, a wireless transmit/receive unit (WTRU) may send, using a first set of resources, information indicating one or more TBs of a PDU set associated with hybrid automatic repeat request (HARQ) information. The WTRU may receive HARQ feedback information associated with the HARQ information indicating retransmission of the one or more TBs of the PDU set. The WTRU may receive information indicating a second set of granted resources associated with the retransmission of the one or more TBs of the PDU set. The WTRU may send, using the second set of granted resources, one or more TBs of another PDU set associated with the first HARQ information based on an importance and/or priority information.

No. of Pages : 45 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003696 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SPLIT BEARER THRESHOLD DETERMINATION FOR MULTIPATH WITH MULTIPLE INDIRECT PATHS

(51) International classification	:H04W 76/15, H04W 28/02, H04W 40/20
(31) Priority Document No	:63/526850
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037871 :12/07/2024
(87) International Publication No	:WO 2025/019348
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TEYEB, Oumer
3)HOANG, Tuong, Duc
4)KINI, Ananth

(57) Abstract :
Systems, methods, devices, and instrumentalities are described herein related to split bearer threshold determination. A remote wireless transmit/receive unit (WTRU) may receive configuration information indicating a first split bearer threshold associated with a first number of available indirect paths and a second split bearer threshold associated with a second number of available indirect paths. The remote WTRU may determine a number of available indirect paths (e.g., the first number of available indirect paths or the second number of available indirect paths). On a condition that the number of available indirect paths is the first or second number of available indirect paths, the first or second split bearer threshold may be selected. A path may be determined based on whether an amount of data available for transmission exceeds the selected first or second split bearer threshold. Data may be sent using the determined path.

No. of Pages : 41 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003296 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, ARTICLE AND METHOD FOR PRODUCING ARTICLE

(51) International classification	:C08G 77/48, C08K 5/00, C08L 83/04, C09D 183/04, C09K 3/18
(31) Priority Document No	:2023-110542
(32) Priority Date	:05/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/024450 :05/07/2024
(87) International Publication No	:WO 2025/009614
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KAWAKAMI Shiori
3)KOBAYASHI Daisuke
4)TOKUNAGA Yoshihito

(57) Abstract :
Provided are a novel compound and a composition that are useful as a surface treatment agent capable of forming a surface treatment layer that exhibits excellent abrasion resistance on a substrate. The compound is represented by formula (1-1) or formula (1-2). Formula (1-1): T-O-(Si(R2)2-O)ma-Si(R2)2-L1-L2-A-(Si(R)nL3-n)q. Formula (1-2): (L3-n(R)nSi)q-A-L2-L1-(Si(R2)2-O)mb-Si(R2)2-L1-L2-A-(Si(R)nL3-n)q

No. of Pages : 109 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003297 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, METHOD FOR PRODUCING ARTICLE, AND ARTICLE

(51) International classification	:C08G 77/48, C08K 5/00, C08L 83/04, C09D 183/04, C09K 3/18
(31) Priority Document No	:2023-113041
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025028 :10/07/2024
(87) International Publication No	:WO 2025/013911
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KAWAKAMI Shiori
4)HIRATA Yasuhiro
5)ENTA Toyokazu
6)HARAGUCHI Masayuki

(57) Abstract :
Provided are: a novel compound and composition that are each useful as a surface treatment agent capable of forming a surface treatment layer having exceptional light resistance on a base material; a surface treatment agent capable of forming the surface treatment layer; a method for producing an article having the surface treatment layer; and the article. The compound is represented by formula (1-1) or formula (1-2). Formula (1-1): T-O-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q; Formula (1-2): ((R)nL3-nSi)q-A-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q

No. of Pages : 104 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003298 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, METHOD FOR PRODUCING ARTICLE, AND ARTICLE

(51) International classification	:C08G 77/48, C08K 5/00, C08L 83/04, C09D 183/04, C09K 3/18
(31) Priority Document No	:2023-112963
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025030 :10/07/2024
(87) International Publication No	:WO 2025/013913
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)KOBAYASHI Daisuke
6)TOKUNAGA Yoshihito

(57) Abstract :
Provided are: a novel compound and a composition which are useful as a surface treatment agent capable of forming a surface-treated layer, which exhibits excellent abrasion resistance, on a substrate; a surface treatment agent capable of forming the surface-treated layer; a method for producing an article which has the surface-treated layer; and said article. The compound is represented by formula (1-1) or formula (1-2). (1-1): T-O-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q, (1-2): ((R)nL3-nSi)q-A-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q

No. of Pages : 122 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003299 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, ARTICLE, AND METHOD FOR PRODUCING ARTICLE

(51) International classification	:C08G 77/48, C08K 5/00, C08L 83/04, C09D 183/04, C09K 3/18
(31) Priority Document No	:2023-113228
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025029 :10/07/2024
(87) International Publication No	:WO 2025/013912
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Provided are a new compound and a composition useful as a surface treatment agent capable of forming, on a base material, a surface treatment layer having excellent abrasion resistance. This compound is represented by formula (1-1) or formula (1-2). (1-1): T-O-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q (1-2): (L3-n(R)nSi)q-A-(Si(R2)2-O)m-Si(R2)2-A-(Si(R)nL3-n)q

No. of Pages : 120 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003300 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND, COMPOSITION, SURFACE TREATMENT AGENT, ARTICLE, AND METHOD FOR PRODUCING ARTICLE

(51) International classification	:C07F 7/18, C07B 61/00, C08G 77/54, C09K 3/18
(31) Priority Document No	:2023-116078
(32) Priority Date	:14/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/025370 :12/07/2024
(87) International Publication No	:WO 2025/018316
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)KAWAKAMI Shiori

(57) Abstract :
Provided is a novel compound or the like that is useful as a surface treatment agent capable of forming, on a base material, a surface treatment layer having exceptional water repellency and abrasion resistance. The compound contains: a group P; a partial structure in which 2-5 atoms selected from Si, Sn, and Ge are connected; and one or more selected from an alkylene group, a polyalkylene oxide group, and an organopolysiloxane group. Group P: -Si(R2)nL3-n In group P, each R1 independently is a hydrocarbon group, each L independently is a hydrolyzable group or a hydroxyl group, and n is an integer of 0-2.

No. of Pages : 122 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003302 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR CONTROLLING AN ELECTRIC MOTOR OF A CENTRIFUGAL SEPARATOR

(51) International classification	:B04B 9/10, B04B 9/04, B04B 5/00, B04B 9/06, B04B 5/12
(31) Priority Document No	:23180096.2
(32) Priority Date	:19/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064220 :23/05/2024
(87) International Publication No	:WO 2024/260675
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ANDERSSON AGINGER, Thomas

(57) Abstract :
The present invention provides a method (100) for controlling an electric motor (30) of a centrifugal separator (1) for cleaning gas containing contaminants The centrifugal separator (1) is comprising a stationary casing (2), enclosing a separation space (3) through which a gas flow is permitted, a rotatable member (7) comprising a plurality of separation members (9) arranged in said separation space (3) and being arranged to rotate around an axis (X) of rotation. The electric motor (30) comprises a stator (31) and a rotor (32) and is arranged for rotating said rotatable member (7). The method (100) comprises a step of controlling (101) the stator (31) to expose the rotor (32) to a first oscillating magnetic field that increases the temperature of the surroundings of the electric motor (31) without rotating the rotor (32).

No. of Pages : 20 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003211 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ENERGY STORAGE SYSTEMS

(51) International classification :F28D 20/00
(31) Priority Document No :18/348916
(32) Priority Date :07/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035745
Filing Date :27/06/2024
(87) International Publication No :WO 2025/014653
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)OLMSTED, Richard Dale

(57) Abstract :
Heat energy storage systems described herein can be used for long-term storage of large amounts of thermal energy. In some cases, such systems receive electrical energy from renewable energy sources such as solar or wind. Using novel techniques, the heat energy storage systems convert the electrical energy to thermal energy that is stored in hot materials such as molten silicon or any other material that can store large amounts of heat. The heat energy storage systems incorporate extremely good thermal insulation of the thermal energy storage tank that contains the hot materials. The systems are also configured to release thermal energy in an efficient manner to one or more electricity-producing steam turbines and/or to one or more industrial heating systems of manufacturing plants, using novel heat exchanger systems and techniques described herein. The energy storage systems described herein have higher overall real-world efficiencies than energy storage systems currently available.

No. of Pages : 42 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003212 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SUSTAINABLE DESALINATION PLANT AND SUSTAINABLE METHOD FOR THE DESALINATION OF WATER

(51) International classification	:C02F 1/26, C02F 1/44, C02F 5/02, C02F 5/06, C02F 1/52
(31) Priority Document No	:303949
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/US2024/034947 :21/06/2024
(87) International Publication No	:WO 2024/263867
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)EFRAT, Tomer

(57) Abstract :
A sea water desalination process and plant wherein intake sea water is delivered to at least one reverse osmosis pass comprising at least one reverse osmosis membrane to produce permeate product water and brine; wherein at least a portion of the brine is delivered to at least one reactor 2 for the removal of carbonates-based chemical in the brine by precipitating calcium carbonate. The calcium carbonate is converted in a regenerator 10 to produce calcium hydroxide and carbon dioxide. This provides for a series of benefits in the overall cost efficiency and sustainability of the process/plant.

No. of Pages : 50 No. of Claims : 50

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003230 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW-E COATED GLASS SUITABLE FOR TEMPERED AND NON-TEMPERED USE

(51) International classification	:C03C 17/00, C03C 17/36
(31) Priority Document No	:2023/011379
(32) Priority Date	:13/09/2023
(33) Name of priority country	:Turkey
(86) International Application No	:PCT/TR2024/050523
Filing Date	:22/05/2024
(87) International Publication No	:WO 2025/058585
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)ARPAT, Erdem
2)ERASLAN AVCIOGLU, Sinem
3)SEZGIN, Alperen

(57) Abstract :
The invention is a low-e (20) coated glass (10) comprising an infrared reflective layer (23) located between a lower dielectric structure (21) comprising at least one dielectric layer and an upper dielectric structure (25) comprising at least one dielectric layer and designed to ensure that the optical performance thereof is constant in the case of tempered (T) and non-tempered (NT) uses.

No. of Pages : 13 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003251 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CELL SELECTION BASED ON UE MOBILITY STATE

(51) International classification :H04W 48/20
(31) Priority Document No :63/472450
(32) Priority Date :12/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/SE2024/050566
Filing Date :11/06/2024
(87) International Publication No :WO 2024/258333
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)CHEN LARSSON, Maomao

(57) Abstract :
There is provided a method in a communication device for cell reselection. The method includes determining the mobility condition/state of the communication device. In response to the communication device being in a first mobility condition/state, the method includes performing cell selection of a first carrier frequency. In response to communication device being in second mobility condition/state, the method includes cell selection of a second carrier frequency. The first carrier frequency is higher than the second carrier frequency and the communication device in the first mobility condition/state moves slower than the communication device in the second mobility condition/state. Related communication devices, computer programs, computer program products and non-transitory computer-readable mediums are also disclosed.

No. of Pages : 47 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003252 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW-E COATED GLASS WITH IMPROVED SURFACE PROPERTIES

(51) International classification :C03C 17/36
(31) Priority Document No :2023/010787
(32) Priority Date :01/09/2023
(33) Name of priority country :Turkey
(86) International Application No :PCT/TR2024/050425
Filing Date :02/05/2024
(87) International Publication No :WO 2025/048739
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SEZGIN, Alperen
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(57) Abstract :
A single silver low-e coated (20) glass (10) comprising an infrared reflective layer (23) located between a lower dielectric structure (21) and an upper dielectric structure (25), characterized in that W comprises a second barrier layer (24) located between the upper dielectric structure (25) and the infrared reflective layer (23) in said low-e coated (20) glass (10), and the total optical thickness of said upper dielectric structure (25) is between 90 nm - 115 nm, and the last three layers of the low-e coating (20) are SiN/SiOxNy/TiOx, respectively.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003303 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NOVEL METHOD FOR PRODUCING 3-METHYL-1,2,4-THIADIAZOLE-5-CARBOHYDRAZIDE

(51) International classification :C07D 285/08
(31) Priority Document No :2023-109328
(32) Priority Date :03/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023469
Filing Date :28/06/2024
(87) International Publication No :WO 2025/009476
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)NAKAI, Katsuya
3)SUZUKI, Hideo

(57) Abstract :
The present invention addresses the problem of providing a method for producing 3-methyl-1,2,4-thiadiazole-5-carbohydrazide with good safety and good yield. The present invention relates to a method for producing 3-methyl-1,2,4-thiadiazole-5-carbohydrazide or a salt thereof via a compound represented by formula (2): (In the formula, R denotes an alkyl group having 1-4 carbon atoms) or a salt thereof, which is a novel compound. The present invention is capable of providing a method for producing, with good safety and good yield, 3-methyl-1,2,4-thiadiazole-5-carbohydrazide that is an important synthesis intermediate for fezolinetant which is useful as a drug for treating sex hormone-dependent diseases.

No. of Pages : 35 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003305 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NOVEL METHOD FOR PRODUCING 3-METHYL-1,2,4-THIADIAZOLE-5-CARBOHYDRAZIDE

(51) International classification :C07D 285/08
(31) Priority Document No :2023-109329
(32) Priority Date :03/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023470
Filing Date :28/06/2024
(87) International Publication No :WO 2025/009477
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present invention addresses the problem of providing a method for producing 3-methyl-1,2,4-thiadiazole-5-carbohydrazide safely at a good yield. The present invention relates to a method for producing 3-methyl-1,2,4-thiadiazole-5-carbohydrazide or a salt thereof via 3-methyl-1,2,4-thiadiazole-5-carboxamide or a salt thereof without using toxic carbon monoxide. The present invention makes it possible to provide a method for producing 3-methyl-1,2,4-thiadiazole-5-carbohydrazide, which is an important synthesis intermediate of fezolinetant which is useful as a drug for the treatment of sex hormone-dependent diseases, safely and at a good yield.

No. of Pages : 25 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003306 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NOVEL BISPECIFIC FUSION PROTEIN AND USE THEREOF

(51) International classification :C07K 14/605, A61P 3/00, A61K 38/00
(31) Priority Document No :PCT/KR2023/008718
(32) Priority Date :22/06/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/008655
Filing Date :21/06/2024
(87) International Publication No :WO 2024/263005
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)YANG, Sang In
3)ROH, Jaeil

(57) Abstract :
The present invention relates to a novel bispecific fusion protein and use thereof and, more specifically, to a novel bispecific fusion protein comprising a GLP-1 analog and a GLP-2 analog, which, by appropriately regulating the activity of GLP-1 and the activity of GLP-2, has an improved effect on metabolic diseases such as obesity, diabetes, and metabolic dysfunction-associated steatohepatitis.

No. of Pages : 48 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202617003324 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RETRACTABLE BED WITH VARIABLE LIFTING SYSTEM

(51) International classification	:A47C 17/84, A47C 19/22, A47B 23/00
(31) Priority Document No	:a 2023 00294
(32) Priority Date	:13/06/2023
(33) Name of priority country	:Romania
(86) International Application No Filing Date	:PCT/RO2024/000013 :12/06/2024
(87) International Publication No	:WO 2024/258305
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MAURER, Simon-Andreas

(57) Abstract :
The invention relates to a retractable bed with a mechanical system for variable height. The bed, according to the invention, consists of a system made up of two assembled, quasi-identical columns (A and A'), inside which, by means of an electric motor (5), a threaded rod (9) is driven by means of each of them, each rod (9) driving an assembled cardan sledge (B) which can run inside the assembled columns (A and A'), the assembled cardan sledges (B) being able to raise and lower both a bed frame (C) provided with two folding mechanisms (D) and a device (E) for positioning a work table.

No. of Pages : 9 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003329 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FLUOROSULFONYLIMIDE SALT AND PREPARATION METHOD THEREFOR

(51) International classification	:C01B 21/086, C01B 21/093, H01M 10/0568
(31) Priority Document No	:10-2023-0090232
(32) Priority Date	:12/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2023/017732 :07/11/2023
(87) International Publication No	:WO 2025/013999
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)LEE, Soon Ho
3)LEE, Hee Jin
4)HA, Jae Seong

(57) Abstract :
A fluorosulfonylimide salt is disclosed. This fluorosulfonylimide salt represented by chemical formula (Ib) of the present invention contains at least one of an impurity represented by chemical formula (IIb), [NS2O5F]2-, and an impurity represented by chemical formula (IIIb), [NS2O6]3-, wherein the content of [NS2O5F]2- is 10,000 ppm or less, and the content of [NS2O6]3- is 10,000 ppm or less (in chemical formula (Ib), M2 is one of Li, Na, K, Ca, Mg, Zn, Sb, Rb, and Cs; and A1 is a fluorine atom, or an alkyl group having 1 to 6 carbon atoms in which at least one hydrogen atom is substituted with a fluorine atom). … chemical formula (Ib) … chemical formula (IIb) … chemical formula (IIIb) The fluorosulfonylimide salt according to the present invention can reduce the corrosion of electrolytes, additives, and current collectors.

No. of Pages : 28 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003330 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SEPARATOR AND PREPARATION METHOD THEREFOR, BATTERY, AND ELECTRIC DEVICE

(51) International classification	:H01M 50/414, H01M 50/449, H01M 50/446, H01M 50/403, H01M 10/0525
(31) Priority Document No	:202311594479.1
(32) Priority Date	:24/11/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/097112 :03/06/2024
(87) International Publication No	:WO 2025/107570
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHENG, Yi
3)WANG, Shenghao
4)LAI, Runhao
5)SUN, Chengdong

(57) Abstract :
A separator and a preparation method therefor, a battery, and an electric device. The separator comprises polysilsesquioxane, the polysilsesquioxane having a Dv90 particle size of aμm, a Dv10 particle size of bμm, and a Dv50 particle size of cμm, where (a-b)/c=3. A secondary battery containing the separator has good cycling performance.

No. of Pages : 42 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003347 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CRYSTALLINE FORMS OF A MENIN INHIBITOR

(51) International classification	:A61K 31/395, C07D 209/02, C07D 209/04, C07D 209/30, C07D 495/02
(31) Priority Document No	:63/514089
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038216 :16/07/2024
(87) International Publication No	:WO 2025/019497
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BOWE, Craig Michael
3)SENGUPTA, Dipanjan
4)ANDRES, Patricia
5)DENG, Xiaohu

(57) Abstract :
Described herein are crystalline forms of (S)-4-methyl-5-((4-((2-(methylamino)-6-(2,2,2-trifluoroethyl)thieno[2,3-d]pyrimidin-4-yl)amino)piperidin-1-yl)methyl)-1-(2-(4-(methylsulfonyl)piperazin-1-yl)propyl)-1H-indole-2-carbonitrile or solvate thereof.

No. of Pages : 28 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003350 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL SYSTEM, CONTROL DEVICE, CONTROL UNIT, AND PROGRAM

(51) International classification	:H04W 88/12, H04W 24/02, H04W 28/18, H04W 92/12
(31) Priority Document No	:2023-098844
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021661 :14/06/2024
(87) International Publication No	:WO 2024/257853
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present invention provides a control system provided with: a control device that controls a plurality of base stations disposed in a RAN; and a control unit that is installed in one base station among the plurality of base stations and that controls the one base station. The control device has: a prediction unit that predicts the state of the RAN at a prediction timing after the lapse of a transmission time, which is a time until data arrives at the one base station from the control device, from a generation start timing at which the generation of a control message for controlling the one base station is started; a generation unit that generates the control message on the basis of the predicted state of the RAN; and a transmission unit that transmits the control message to the one base station. The control unit has: a reception unit that receives the control message from the control device; an acquisition unit that acquires the state of the RAN at a reception timing at which the reception unit has received the control message; and a processing unit that executes processing related to the control of the one base station on the basis of the control message and the state of the RAN acquired by the acquisition unit.

No. of Pages : 43 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003447 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUNDS FOR THE DELIVERY OF GRANULIN ACROSS THE BLOOD BRAIN BARRIER

(51) International classification :C07K 16/28, A61K 39/00
(31) Priority Document No :63/509352
(32) Priority Date :21/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034480
Filing Date :18/06/2024
(87) International Publication No :WO 2024/263567
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)DRIVER, David Albert
4)FELLOWS, Ross Edward
5)FRONING, Karen Jean
6)GIRARD, Daniel Scott
7)VERDINO, Petra
8)WANG, Yaming

(57) Abstract :
Compounds for the delivery of progranulin, a progranulin fragment, and/or at least one granulin protein subunit across the blood brain barrier. Compounds for the delivery of progranulin, a progranulin fragment, and/or at least one granulin protein subunit across the blood brain barrier, the compounds including a progranulin domain, a TfR1 binding domain, and optionally an albumin binding domain. Compounds for the delivery of wildtype or unmodified progranulin across the blood brain barrier.

No. of Pages : 56 No. of Claims : 33

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202617003450 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COOLING SYSTEM FOR AN AXIAL BEARING

(51) International classification :H02K 9/16, H02K 9/19, H02K 5/20
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/BR2023/050195
Filing Date :13/06/2023
(87) International Publication No :WO 2024/254657
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SCHAKOFSKI, Jean Carlos
2)STORTI, Gabriel Chagas
3)SOUZA, Maicon Alex De
4)NICOCELLI, Alan Antonio
5)PINTER, Cesar Luis
6)RUNCOS, Fredemar

(57) Abstract :
The invention relates to a cooling system for an axial bearing, comprising: a lubricating fluid storage tank, wherein an axial bearing is arranged centrally inside the lubricating fluid storage tank; ducts arranged inside the lubricating fluid storage tank, said ducts extending axially and parallel to each other, said ducts forming duct modules; a fan fastened to a rotary shaft rigidly connected to said axial bearing, said fan being arranged above the lubricating fluid storage tank; and a protective fan casing surrounding the fan, said protective fan casing comprising openings.

No. of Pages : 13 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202617003464 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATED BREAK LOCATION RECOMMENDATION

(51) International classification :G01C 21/34
(31) Priority Document No :18/453631
(32) Priority Date :22/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036440
Filing Date :01/07/2024
(87) International Publication No :WO 2025/042485
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LARSSON, Annika
2)MAHADEVAN, Shabin
3)ALEXANDER, Rachel Gray

(57) Abstract :
Aspects presented herein may enable a server to recommend break/stop locations (or filter out unrecommended break/stop locations) for occupant(s) of a vehicle (e.g., the driver and his/her passenger(s)) based on where people with similar occupants in their vehicles are taking breaks. In one aspect, a server receives, from a user equipment (UE), first information related to a set of occupants in a vehicle and at least one feature for at least one occupant in the set of occupants. The server calculates, based on the first information, a probability that a route for the vehicle includes a set of target locations. The server selects at least one target location based on the first information. The server transmits, to the UE, an indication of the selected at least one target location.

No. of Pages : 68 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202615003301 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VEHICLE CONTROLLER, VEHICLE, POWER SUPPLY SYSTEM, DISCHARGE CONNECTOR, POWER EQUIPMENT, AND POWER SUPPLY METHOD

(51) International classification	:H02J 7/00, B60R 16/03, B60L 11/18, B60R 16/033, B60R 16/02
(31) Priority Document No	:2021-132280
(32) Priority Date	:16/08/2021
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:202214046328
Filed on	:15/08/2022

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Shigeki KINOMURA
2)Toru ANDO

(57) Abstract :
A vehicle (1) includes: an on-board inverter (16) that adjusts the voltage of an electric power; and a vehicle inlet (17). The vehicle inlet (17) has a CS terminal (215) through which a proximity detection signal for identifying the connection state between 5 a discharge connector (2) and the vehicle inlet (17) is transmitted. An electronic control unit (ECU) (19) includes a processor (191) that selects the voltage of an electric power output from the on-board inverter (16). When the proximity detection signal is in a first bound (a fourth range or a fifth range), the processor (191) selects AC l00V, and when the proximity detection signal is in a second bound (a fifth range or a sixth 10 range) at least partially different from the first bound, the processor (191) selects AC 200V higher than AC 1 00V.

No. of Pages : 62 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202617000053 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INFORMATION PROCESSING DEVICE, MEDICAL SYSTEM, AND INFORMATION PROCESSING METHOD

(51) International classification :G16H 20/10
(31) Priority Document No :2023-107119
(32) Priority Date :29/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020926
Filing Date :07/06/2024
(87) International Publication No :WO 2025/004764
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)NIPRO CORPORATION
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(72)**Name of Inventor :**
1)TAKAHASHI, Hidenori
2)TAKAHASHI, Koichi

(57) Abstract :
This information processing device comprises: a scanner for reading pharmaceutical liquid administration instruction information including a designated value of a setting item for a pharmaceutical liquid administration pump, to thereby generate data based on the pharmaceutical liquid administration instruction information; an extraction means for extracting the designated value from the generated data; and a transmission means for transmitting the extracted designated value to the pharmaceutical liquid administration pump.

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202617002794 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR USE IN NODE FOR WIRELESS COMMUNICATION

(51) International classification :H04W 74/08
(31) Priority Document No :202310946453.2
(32) Priority Date :28/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/106331
Filing Date :19/07/2024
(87) International Publication No :WO 2025/026083
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JIANG, Qi
2)WANG, Ping
3)ZHANG, Xiaobo

(57) Abstract :
The present application discloses a method and apparatus for use in a node for wireless communication. A first node receives a first information block, wherein the first information block indicates a first symbol set; the first node selects a target RO from a first RO group, and sends a random access preamble in the target RO, wherein the first symbol set comprises at least one symbol configured as a downlink symbol by TDD uplink/downlink configuration signaling and used for uplink transmission, the first RO group comprises at least some ROs associated with a first SSB index in one SSB-RO mapping cycle, and the at least some ROs depend on whether the first RO group comprises an RO in the first symbol set. The present application optimizes random access process design, supports scenarios where ROs on SBFD symbols are used for random access, solves the problem of conflict between RO configuration and SBFD symbols, improves uplink coverage and reduces access latency.

No. of Pages : 59 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202617003039 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYNTHESIS OF PYRUVATE KINASE ACTIVATORS

(51) International classification :C07D 213/73, C07D 513/04, C07D 513/14
(31) Priority Document No :63/525079
(32) Priority Date :05/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036849
Filing Date :05/07/2024
(87) International Publication No :WO 2025/010390
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)LEUNG, Chun Yuen
3)CRANE, Sheldon
4)LACHANCE, Nicolas
5)LE ROUX, Antoine
6)PATEL, Jignesh, Surendrabhai
7)VALAMALE, Ashalatha, Badiadka

(57) Abstract :
Provided herein are methods for preparing activators of Pyruvate Kinase (PK) or a salt or a hydrate thereof.

No. of Pages : 48 No. of Claims : 101

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202618003177 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : JEWELRY ITEM GRADING SYSTEM AND METHOD

(51) International classification :G01N 21/87
(31) Priority Document No :16/678,043
(32) Priority Date :08/11/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/058031
Filing Date :29/10/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202217032266
Filed on :06/06/2022

(71)**Name of Applicant :**
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1)PARIKH, Aniket

(57) Abstract :
A method and system for grading a jewelry item is provided. The method includes: capturing an image of the jewelry item; analyzing the image to identify at least one of: one or more inclusions in the jewelry item, a color of the jewelry item, and one or more dimensions of the jewelry item; evaluating a quality of the jewelry item based on at least a subset of features including: one or more sizes of the one or more inclusions, one or more placements of the one or more inclusions, one or more color characteristics of the one or more inclusions, the color of the jewelry item, the one or more dimensions of the jewelry item, or a combination of the foregoing; and determining a grading of the jewelry item in which the quality of the jewelry item is quantified in relation to additional gradings concerning corresponding additional jewelry items.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202617002284 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING A HYDRATED CEMENT

(51) International classification	:C04B 20/04, C04B 28/18, C04B 28/30, C04B 9/20, C04B 20/02
(31) Priority Document No	:PCT/EP2023/068980
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069194 :08/07/2024
(87) International Publication No	:WO 2025/012209
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Gemeinschaftsstraße 6 04571 Rötha OT Espenhain Germany
(72)**Name of Inventor :**
1)BELLMANN, Frank

(57) Abstract :
The invention relates to a method for producing a hydrated cement, with the steps of: - providing and comminuting a starting material to a fineness corresponding to a BET surface area of 0.1 m2/g, where the starting material contains at least 20% by mass of magnesium silicate hydrate and has an iron content of at least 1% by mass; - homogenizing the starting material, and - at least partly dewatering the starting material to remove bound water, by means of -- thermal treatment in an assembly for thermal treatment -- reactive grinding, or -- microwave treatment, - contacting and mixing the dewatered starting material with water in a ratio of water to dewatered starting material of 1:2, and - subsequently allowing the mixture to harden to produce the hydrated cement, until the compressive strength is at least 10 MPa, and - contacting the hardened hydrated cement with CO2.

No. of Pages : 17 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :07/01/2026
(21) Application No.202617001722 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MHC CLASS I CHAIN-RELATED PROTEIN A (MICA)-SPECIFIC ANTIBODIES AND USES THEREOF

(51) International classification	:C07K 16/28, A61K 35/17, A61K 51/10, A61P 35/00
(31) Priority Document No	:63/508360
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034063 :14/06/2024
(87) International Publication No	:WO 2024/259273
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)AAKHA BIOLOGICS, INC.
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1)SABNANI, Manoj Kumar
2)GRAY, Laura T.
3)WATKINS, Jennifer
4)LIU, Zhiqian Lucy
5)BARUAH, Hemanta

(57) Abstract :
The present disclosure relates to the treatment of cancer. In particular, the present disclosure provides novel therapeutic antibodies that target MHC Class I Chain-Related Protein A (MICA) in a manner that reduces the ability of a tumor cell to escape immune clearance mediated by the natural killer group 2D (NKG2D) receptor.

No. of Pages : 197 No. of Claims : 223

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421048661 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Disinfection media and preparation method thereof

(51) International classification	:C02F0001500000, C02F0001000000, C02F0009000000, A61L0011000000, A61L0002100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Kirti Itagi
2)Clifford Dsouza

(57) Abstract :
ABSTRACT DISINFECTION MEDIA AND PREPARATION METHOD THEREOF The present invention relates to a disinfection media and preparation method thereof. More particularly, the present invention relates to a sustained release disinfection media comprising silver nanoparticles which disinfect water during water treatment process. Fig 5.

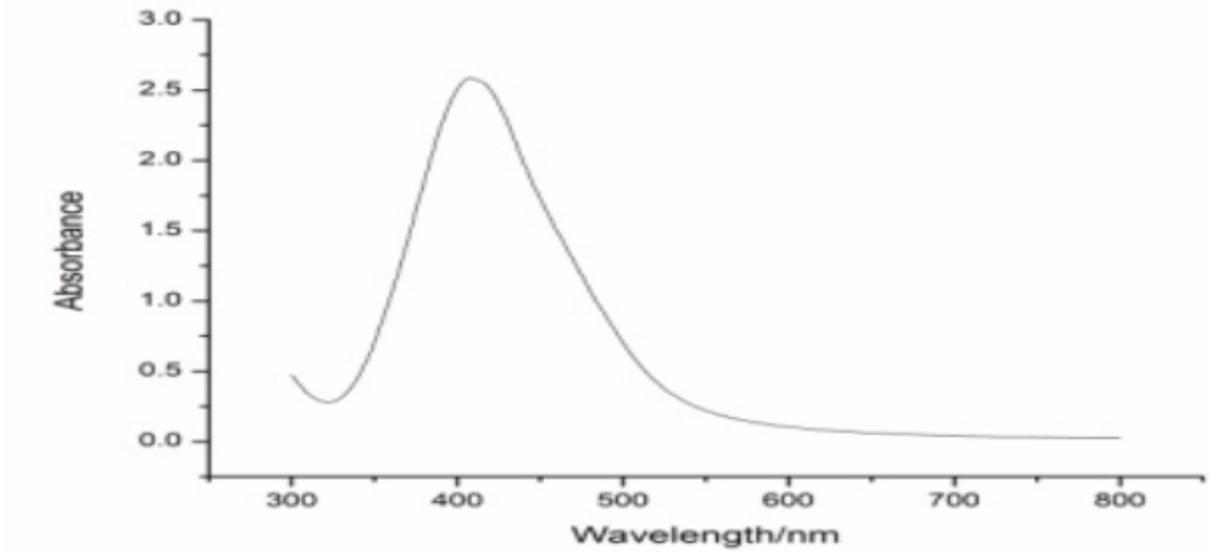


Figure 5

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/07/2024

(21) Application No.202421055590 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR ANTIMICROBIAL COATING USING BACTERIAL SUPERNATANT-SYNTHESIZED SILVER NITRATE NANOPARTICLES IN MEDICAL IMPLANTS

(51) International classification	:A61P0031040000, A61L0027540000, A01N0059160000, A61L0031160000, A61C0008000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Amita Shakya
3)Nidhi Chandrakar

(57) Abstract :
The present invention discloses a novel and sustainable method for imparting antimicrobial coatings onto medical implants using silver nanoparticles biosynthesized via bacterial supernatant. Bacterial strains isolated from hospital environments are cultured to obtain a 100% cell-free supernatant, which serves as a reducing and capping agent for synthesizing silver nanoparticles from silver nitrate solution (0.5–2.0 mM). The nanoparticles, characterized by sizes ranging from 20–50 nm, are immobilized onto titanium implant surfaces through sonication and drying, forming a stable, uniform antimicrobial coating. The coated implants exhibit potent bactericidal activity against Staphylococcus aureus and Pseudomonas aeruginosa, with confirmed inhibition zones and minimal bacterial colonization. This green synthesis approach offers an eco-friendly and effective alternative to chemical methods for preventing implant-associated infections.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055591 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PORTABLE GREEN HYDROGEN PLANT WITH PRECIOUS METAL REFINING FOR WASTEWATER TREATMENT

(51) International classification	:C02F0001000000, C02F0009000000, C02F0001440000, C02F0001320000, C02F0001780000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Raman Ghosh

(57) Abstract :
The present invention discloses a portable, modular system for simultaneous wastewater treatment, green hydrogen production, and precious metal recovery, referred to as the “Portable Green Hydrogen Plant with Precious Metal Refining for Wastewater Treatment.” The system comprises an Inlet and Pre-treatment Module (1), Primary Treatment Module (2), Advanced Treatment Module (3), Electrolysis Module (4), Precious Metal Recovery Module (5), and an Energy and Control Module (6). Wastewater is treated through mechanical, biological, and UV processes, producing ultrapure water suitable for proton exchange membrane electrolysis (4.1). Hydrogen (4.5) is generated and stored, while sludge is chemically leached (5.1) and electrowon (5.2) to recover gold and silver with 90% efficiency. Energy is autonomously supplied via solar panels (6.1) and biogas microgeneration (6.2). The integrated, automated system enables decentralized deployment with minimal footprint, addressing clean water, energy, and resource recovery challenges in a unified solution. Accompanied Drawings [Figs. 1-6]

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/07/2024

(21) Application No.202421055592 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ANTISEPTIC FUNGAL MELANIN-BASED OINTMENT FOR RESTORING PRELIMINARY TISSUE DAMAGE AND METHOD THEREOF

(51) International classification	:A61Q0017040000, G01N0033500000, A61Q0019020000, A61L0027540000, A61K0033380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Arunima Sur
2)Shalini Pandey
3)Arpita Srivastava

(57) Abstract :
The present invention discloses an antiseptic fungal melanin-based ointment for restoring preliminary tissue damage. The ointment comprises melanin extracted from Stemphylium botryosum SP3, isolated from forest soil and identified through 18S rRNA sequencing. The melanin is extracted using acid-alkali precipitation and purified via HPLC. The formulation includes coconut oil (4–6 ml), glycerine (1.5–2.5 ml), Shea butter (1.5–2.5 ml), lecithin (0.8–1.2 ml), Vitamin E, and fungal melanin at 0.5?±?0.1 µg/ml in 10% KOH solution. The invention ensures enhanced antioxidant activity and high cytocompatibility, validated by in vitro MTT assays and skin irritation tests. The formulation shows 90% cell viability and effective reactive oxygen species (ROS) neutralization, confirming its suitability for topical therapeutic use. A method for melanin extraction, purification, characterization, formulation, and efficacy evaluation is also disclosed.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202421055674 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BRIVARACETAM ORAL SOLUTION

(51) International classification	:A61K0009000000, C07D0207270000, A61K0031401500, A61P0025080000, A61K0036815000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SEHGAL, Ashish
2)TALLAM, Satyanarayana
3)SANDAL, Roshan Lal
4)RIZWAN, Md.

(57) Abstract :
The present invention relates to a stable pharmaceutical composition in form of oral solution for oral administration comprising therapeutically effective amount of brivaracetam, and a method for the preparation thereof. The invention also relates to use of said composition for the treatment of partial-onset seizures.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055739 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR ARTICLE HANDLING AND A METHOD THEREOF

(51) International classification	:H02J0009060000, H04L0012660000, G06F0011140000, B65G0001137000, A63B0071060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Jigar R. Patel
2)Vivek Palekar
3)Nilesh Arekar
4)Rukmangadagowda CM
5)Nitin Shinde

(57) Abstract :
Disclosed is a method (200) and a system for article handling (100) comprising an enclosure to house a conveyor (47), a transmission mechanism to drive the conveyor (47), a transfer mechanism comprising cams (37, 38), and a camshaft (46) to transfer the article(s) (50) towards the feeding mechanism, a plurality of sensors, a plurality of actuators, an electronic control unit, and an operator interface (34). The plurality of sensors senses the presence/absence of certain conditions at a given location, and the angles of rotation of the conveyor (47) and the camshaft (46) and communicate the same to the electronic control unit. The system (100) operates as per the userselectable modes. The system is flexible and can be scaled up easily to accommodate the variation in parameters such as quantity, size, and shape of the articles by synchronizing the operation of the plurality of actuators (19, 33) for article transfer. Ref. Fig. 1

No. of Pages : 31 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055743 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HEAT MANAGEMENT SYSTEM OF IC ENGINE

(51) International classification	:F01M0001080000, F01L0001180000, F02B0061020000, F16H0057040000, F01M0009100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Abhay Wakankar
2)Bhushan Garse
3)Santhosh Kallayat Vijayan

(57) Abstract :
The present invention discloses a heat management system of an IC engine 200. The heat management system comprises an oil passage 240 proximate to intake port(s) 110 of an engine 200 to reduce temperature in intake port(s) 110 region. Oil circulation in the oil passage 240 reduces temperature of an intake air that enters to a cylinder head 100 in suction stroke from intake port (s) 110. Oil flow inside the oil passage 240 is received from a first oil channel 130 inside a stud hole 190a and the oil flow from the oil passage 240 is further supplied to a second oil channel 140 inside an adjacent opposite stud hole 190b which further carries oil through jet 160 to cam gallery 210 for lubrication. Fig. 1b

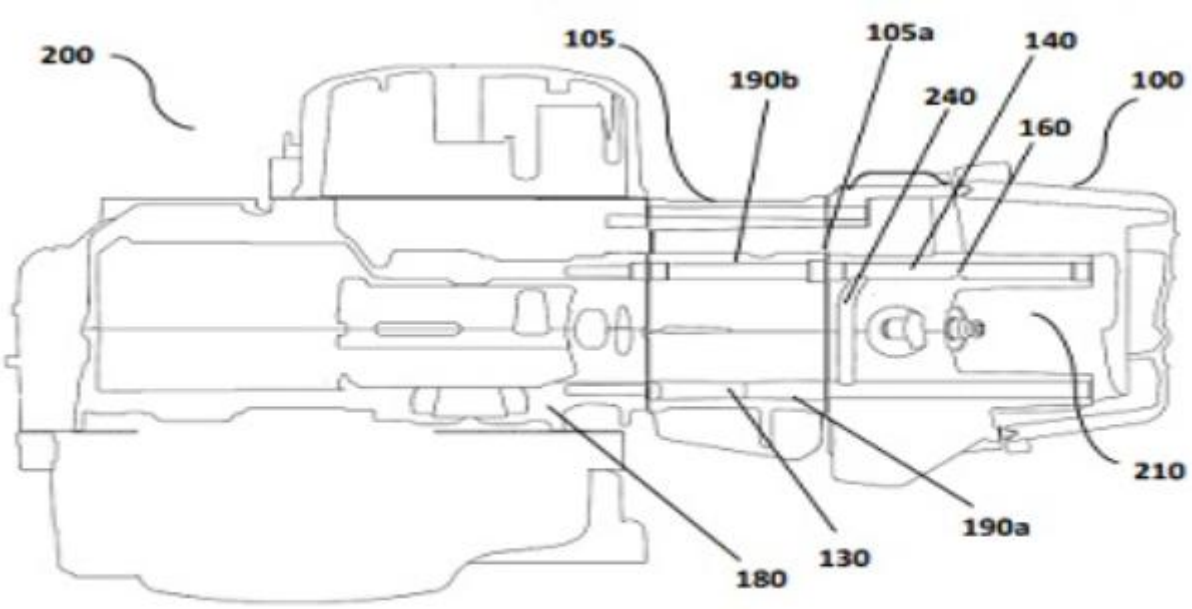


FIG.1b

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055747 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SWAY ADJUSTMENT MECHANISM

(51) International classification	:A01B0059041000, B66B0007060000, F02D0041140000, B66C0013060000, E02F0009200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DHULA, YASHAWANT
2)SETHI, DHANANJAYA
3)YADAV, PANKAJ

(57) Abstract :
The present invention provides a sway adjustment mechanism is disposed between a draft link and axle housing (2) of a work vehicle. The sway adjustment mechanism (10) includes a first plate (12), a plurality of guiderails, a second plate (16) and a cushioning liner. The first plate (12) is coupled to the axle housing (2). The second plate (16) is slidably mounted on the guiderails. The second plate (16) is fixed to a desired position for adjusting the sway of the draft link to a permissible sway.
FIGURE 3

No. of Pages : 13 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055748 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR BLOCKCHAIN BASED SECURE DIGITAL TRANSACTION

(51) International classification	:H04L0009320000, G06Q0020380000, G06Q0020320000, G06Q0020400000, G06Q0020220000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RAJANISH KAMALAKAR KAMAT
2)JITENDRA K GUPTA

(57) Abstract :
A SYSTEM AND METHOD FOR BLOCKCHAIN BASED SECURE DIGITAL TRANSACTION A system and method for blockchain based secure digital transaction is disclosed. The system includes a remote computer-based service system, a transceiver, at least one or more processor and a memory. The remote computer-based service system within the computer network environment. The transceiver is configured to receive, from remote computing devices, electronic data messages that each include at least one data transaction request. The at least one or more processor is configured to generate a blockchain transaction that specifies a state that includes at least an input state and an output state. The processor is configured to validate that the notarized transaction has been accepted by the other party. The memory is configured to store executable operation by the at least one or more processor. To be published as figure 1

No. of Pages : 22 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056363 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN OPEN HYBRID PORTABLE HORTICULTURE SYSTEM

(51) International classification	:A01G31/02, A01G24/25, A01G24/18, A01G24/48, A01G24/44
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BARPANDE, Pradeep Bhaskar

(57) Abstract :
ABSTRACT AN OPEN HYBRID PORTABLE HORTICULTURE SYSTEM Disclosed herein an open hybrid portable horticulture system that addresses key challenges in traditional construction methods by prefabricating modular units in workshops, tailored to site specifications and pre-grown for rapid on-site installation. The open hybrid portable horticulture system is integrated with a drip-line irrigation system within hydrophilic foam, for ensuring efficient water distribution and retention, significantly reducing water usage and maintenance efforts. Further, the open hybrid portable horticulture system utilizes lightweight materials such as FR-grade plastic modules, thermocol, and expanding PU foam, the structure remains robust yet portable, suitable for diverse urban settings. Also, the design of hybrid portable horticulture system promotes plant diversity across its living foam media, fostering a sustainable microclimate that reduces the need for constant misting. The system enhances site aesthetics and minimizes maintenance, hence a versatile solution for green infrastructure adaptable to various environments.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056365 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR THERMAL COOLING

(51) International classification	:H05K0007200000, F03D0009250000, H01L0023467000, F21V0029830000, F21V0029770000	(71)**Name of Applicant :** **1)MINDA CORPORATION LIMITED** Address of Applicant :Survey No. 254(P), Opposite Vibgyor School, Village-Hinjewadi, Taluka-Mulshi, District-Pune, Maharashtra 411057, India Hinjewadi Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)Saravanakumar Samudi**
(33) Name of priority country	:NA	**2)Pramodkumar Shivaji Shinde**
(86) International Application No	:NA	**3)Sudharshana Somanahalli Panduranga**
Filing Date	:NA	**4)Nagesh Jamge**
(87) International Publication No	: NA	**5)Ajith Kumar**
(61) Patent of Addition to Application Number	:NA	**6)Suresh D**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present disclosure relates to a system (150) for thermal cooling for an enclosure. The system (150) includes a heat sink (152) adapted to attach to an installation platform and having a first side (158a) and a second side (158b) opposite to the first side (158a). The heat sink (152) includes a plurality of fins (154) is aligned parallel to each other and defining a plurality of channels therebetween. The plurality of fins (154) is adapted to converge and diverge, between the first side (158a) and the second side (158b), such that each channel converges and diverges along a length of the respective channel. An axial fan (156) is adapted to be disposed proximally to either side (158a) of the heat sink (152) and adapted to induce air via the plurality of channels.

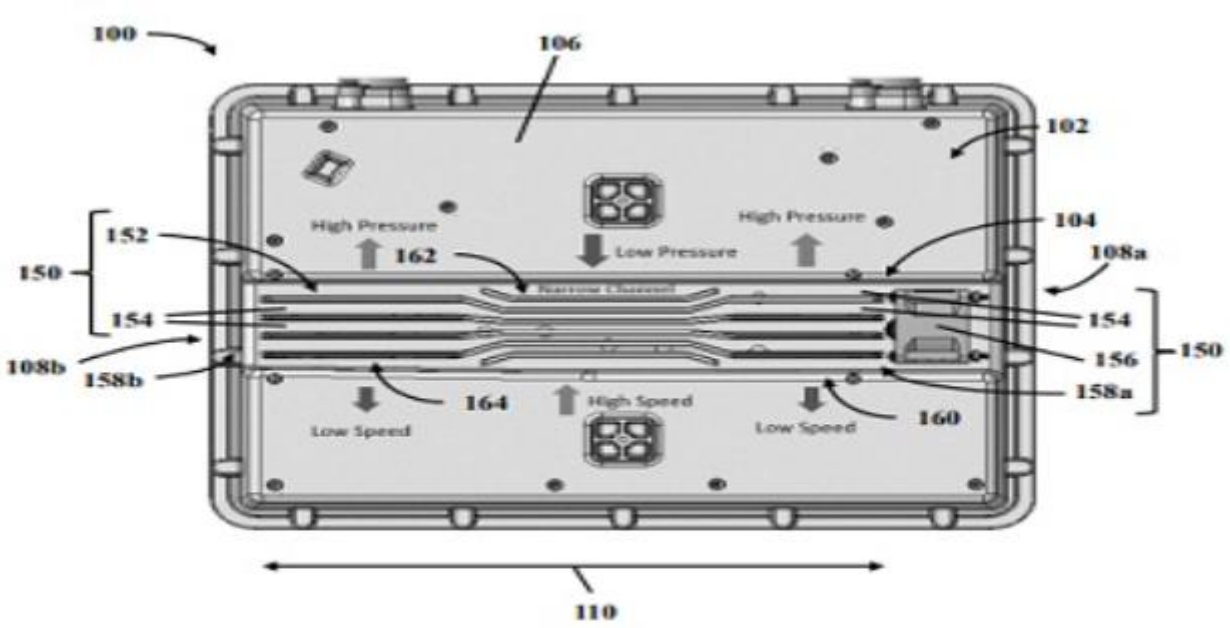


Figure 1

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056373 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ZEIGLER-NATTA CATALYST HAVING PARTICLE SIZE DISTRIBUTION WITH A SPAN OF LESS THAN ONE

(51) International classification	:B01J0035000000, B01J0035020000, C08F0010060000, C08F0110060000, B01J0037020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GUPTA, VIRENDRA KUMAR
2)THAKARE, YOGESHWAR NARAYANRAO
3)MAKWANA, UMESH CHHAGANLAL

(57) Abstract :
ABSTRACT ZEIGLER-NATTA CATALYST HAVING PARTICLE SIZE DISTRIBUTION WITH A SPAN OF LESS THAN ONE The present disclosure relates to a process for obtaining a Zeigler Natta catalyst having a particle size distribution with a span difference of less than one. The process is simple and there is no requirement for stringent control on raw material or catalyst synthesis process. The obtained catalyst fractions are used in different polymerization technology and hence there is no generation of waste.

No. of Pages : 27 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056404 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR DYNAMIC TIME WINDOW BASED POINT ELASTICITY CALCULATION FOR RETAIL MERCHANDISE

(51) International classification	:G06Q0030020000, G06Q0020200000, G06Q0040060000, G06Q0040040000, G09F0003200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)KUMAR, Hareesh
3)MUKHERJEE, Jayanta

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR DYNAMIC TIME WINDOW BASED POINT ELASTICITY CALCULATION FOR RETAIL MERCHANDISE The embodiments of the present disclosure herein address unresolved problems of elasticity calculation through a dynamic multi window approach. Embodiments herein provide a method and system for a dynamic time window-based point elasticity calculation for a retail merchandise. The system is configured for forming different time windows and an average demand of each window is used to calculate point elasticities. It is assumed that the market has an inherent delay in responding to price changes. But time to respond is unknown and that also varies from product to product, market to market and season to season basis. So, a few demand points are left before and after the price change. Again, the size of the window is also set to different values, to get the effect of price change in different timescales, so that at the final stage, only the sustained and prominent shifts in average demand prevail. [To be published with FIG. 2]

No. of Pages : 48 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202421055757 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A HOUSEHOLD APPLIANCE HAVING AN AIR TRAJECTORY PATH.

(51) International classification	:A47J0019020000, B65D0083080000, A47J0043070000, A61B0090110000, A47J0043046000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)BSH Hausgeräte GmbH
(72)**Name of Inventor :**
1)Garg, Rishab
2)Puttur, Yajnesh
3)Kunapureddy, Nagarjun Saj

(57) Abstract :
Abstract A household appliance having an air trajectory path The appliance 10 comprises a base unit 12 having a motor component. The appliance 10 comprises a jar 15 having a juicing portion 16 and a lid 18 covering the juicing portion 16. The lid 18 has a contoured surface 20 at a front portion 22 and an opening 24 at a top portion 26 for sucking air into the juicing portion 16. The lid 18 comprises multiple holes 22 formed at the contoured surface 20 for creating a trajectory air path 12 during an operating condition of the appliance 10.

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055851 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A BANANA CONFECTIONERY AND METHOD OF PREPARATION THEREOF

(51) International classification	:A23L1/064, A21D2/36, A23L1/06, A21D2/36, A23L5/00, A23L33/00, A21D13/40
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)Nilima Piyush Gade
(72)**Name of Inventor :**
1)Ashok Prabhakar Gade
2)Leena Devendra Kamandale
3)Sneha Sachin Gade
4)Nilima Piyush Gade

(57) Abstract :
Disclosed is a banana confectionary product composition. The composition comprises of 75-80 wt.% preferably 1000gms of peeled banana pulp, 7-10 wt.% of binding agent preferably 80gms banana flavored deshi ghee, Sweetening agent 6-9 wt% preferably 80gm cane sugar , nutrient synergy agent 1-1.5% wt 5gms of chicory powder, 0.20-0.50 wt% of Pectin , 0.10-0.15 wt% of citric acid , 2-3 wt% of Ripe Banana powder.

No. of Pages : 24 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202421056040 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A chemical reactor for the operation of chemical processes involving solid catalyst

(51) International classification	:B01J0019000000, B01J0031160000, C10G0045040000, C07F0005020000, B01J0037080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KULKARNI, Abhijeet Prabhakar
2)RAYKAR, Amol Anil
3)MEDIDI, Satyarakesh Ramachandra rao
4)SARAVANAN, Subramani
5)VENKATESH, Narkinabilli

(57) Abstract :
The present invention is related to the field of catalytic flow reactor technology, process intensification and flow chemistry. It is also related to the field of building scalable unit operations with implementation of micro/mini channel and unique mixing elements or development of intense mixing flow patterns for reactions which will be implementable to commercial level for wide range of chemistries involving catalytic operations. The present invention is also aimed at providing multipurpose use of same equipment for catalytic reactions involving gas – gas / liquid – liquid / liquid – gas kind of reactions. The present invention also relates to a robust design of the reactor which handles different types of catalytic reactions as well as bring in scalability and implementation on very high production capacities.

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202421056073 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SUSPENSION SYSTEM FOR AN ALL-TERRAIN VEHICLE AND AN ALL-TERRAIN VEHICLE THEREOF

(51) International classification	:B62D21/00, B60G3/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)YADAV, Yashveer Singh
4)ANJARIA, Manan Hasit
5)TRIVEDI, Vedanshee
6)BHAGAT, Anar Raginkumar

(57) Abstract :
The present disclosure relates to a suspension system (100) for an all-terrain vehicle (200) and an all-terrain vehicle (200) thereof. The suspension system (100) includes at least one pair of first connectors (110). At least two pairs of second connector (120) is disposed above the at least one first connector (110). Herein, each of a first linkage (140) is coupled to the first connector (110) on a first side (S1). Also, each of the second linkage (150) is coupled to the second connector (120) on the first side (S1). At least one pair of third connectors (130), each of which is configured to couple with at least one wheel (135, 136), one of the first linkage (140) and one of the second linkage (150), on a second side (S2). The suspension system (100) disclosed herein helps in providing stability to the all-terrain vehicle and avoids overturning of the same.

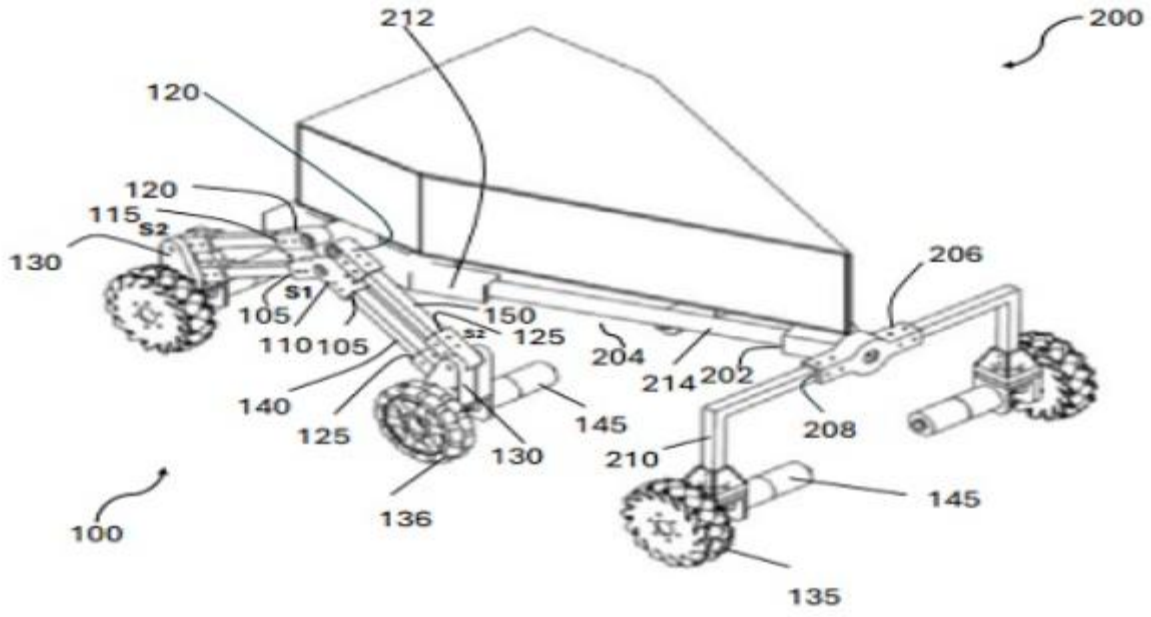


FIGURE 1

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202421056081 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "A TOPICAL ANTI-ACNE COMPOSITION AND PREPARATION METHOD THEREOF"

(51) International classification	:A61K0009000000, A61Q0019000000, A61K0047100000, A61K0047440000, A61K0008368000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MAHADIK RICHA BHUSHAN ASHWINI
(72)**Name of Inventor :**
1)D'SA MELROY MERVYN ALKA
2)SARVAIYA NEHAL RAMESH REETA
3)MAHADIK RICHA BHUSHAN ASHWINI

(57) Abstract :
ABSTRACT TOPICAL ANTI-ACNE COMPOSITION AND PREPARATION METHOD THEREOF The present invention relates to a topical anti-acne composition comprising a synergistic combination of Nadifloxacin and Salicylic Acid and pharmaceutically acceptable inert excipients. The composition is formulated in the form of an emulgel leading to enhanced permeation, solubility as well bioavailability. The present invention also discloses a process for preparation of the emulgel.

No. of Pages : 26 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056457 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PIXELATED LIGHT EMITTING DIODE SYSTEM FOR VEHICLE TAIL LAMP

(51) International classification	:H05K0001030000, B60Q0001260000, H01L0025075000, H05B0045460000, B62J0006040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BALAKRISHNAN Muralidharan

(57) Abstract :
PIXELATED LIGHT EMITTING DIODE SYSTEM FOR VEHICLE TAIL LAMP The light guide (101) may include a first end (403) to which at least a light emitting diode (LED) (401) is configured, a second end (405) through which a light from the LED (401) exit, a metallized coating (107) may be configured from the first end (403) to the second end (405) of the light guide (101) to absorb the light coming from the first end (403) and to avoid reaching the light to the second end 10 (405) of the light guide (101). Further, the light guide (101) includes at least a ridge (105) which is configured from the first end (403) to the second end (405) of the light guide (101) to reduce the spread of the light and preventing reaching to the second end (405) of the light guide (101). Furthermore, the light guide (101) may include a scattering structure (109) which is configured from the first end (403) to 15 the second end (405) of the light guide (101) to scatter (407) the light to prevent reaching to the second end (405) of the light guide (101). [To be published with Fig. 2]

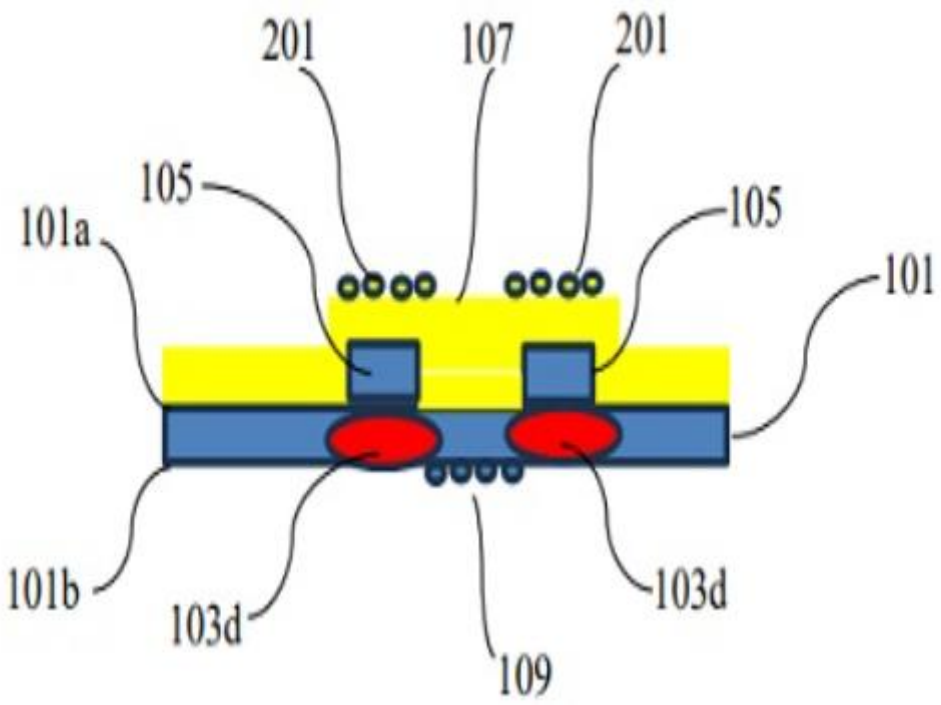


Fig. 2

No. of Pages : 23 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056483 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A MECHANISM FOR ARRESTING DISPLACEMENT OF AN ENCLOSURE OF A VEHICLE

(51) International classification	:B62D25/10, B62D25/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)KUNAL GAIKWAD
2)SANDEEP NEVASE
3)JAGDISH JADHAV

(57) Abstract :
TITLE: “A MECHANISM FOR ARRESTING DISPLACEMENT OF AN ENCLOSURE OF A VEHICLE” ABSTRACT The present disclosure discloses a mechanism (100) for arresting displacement of an enclosure. The mechanism includes a first link (8) movably disposed on a hinge (2) of the enclosure and 5 defined by a first end (8a) and a second end (8b). The first link (8) displaces between a first position (FP) and a second position (SP). A pad (6) connectable to the first link (8) and displaces the first link (8) from the first to the second position in response to air impinging the pad (6) above a threshold flow rate. A second link (4) pivotally connectable to the second end (8b) of the first link (8) and displaces between a first condition (FC) and a second condition (SC). The second link in 10 the second condition is adapted to abut and arrest displacement of the enclosure. The mechanism prevents unwanted opening of the enclosure during operation of the vehicle. Figs. 1 and 2 are the representative figures.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056497 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR IDENTIFYING A CONTENT OF INTEREST IN DOCUMENTS

(51) International classification	:G06F0016951000, H04L0009320000, H04B0007080000, G06F0016350000, G06F0007720000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JOSMIN JOSE

(57) Abstract :
SYSTEM AND METHOD FOR IDENTIFYING A CONTENT OF INTEREST IN DOCUMENTS The present invention discloses a system and method for identifying a content of interest in a document. The method includes receiving a plurality of training documents that comprise a plurality of field elements, estimating for each data element present within the training document, a weighted distance of the each data element from a field element that corresponds to the content of interest. A feature vector is created based on the weighted distance and a position of the each data element with respect to the field element. A set of feature vectors are developed for the plurality of field elements and is used for training a field identification model. The field identification model is applied on the document to identify a beginning position of the content of interest. Refer FIG. 1

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056507 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CABLE CORD PULLER.

(51) International classification	:H02G3/22, H02G1/06, B65H51/10	(71)**Name of Applicant :** **1)MX MDR TECHNOLOGIES LIMITED** Address of Applicant :UNIT NO.101, SECTOR-1, GAURAIPADA GOKHIWARE, TAL- VASAI, DIST.- PALGHAR, VASAI-VIRAR CITY-401208, MAHARASHTRA, INDIA. Maharashtra India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:NA	**1)MUKESH VISHINDAS PANJWANI**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
ABSTRACT Title: Cable Cord Puller The present invention relates to the field of Cable handling in general and cable cord puller for power tracks with a segmented design for increased cord maneuverability in specific. The Cable Cord puller handles pulling of cables through walls, floors, cavities, ducts and other hard to access location. The invention features a casing with two distinct sections involving sheave casing and termination casing. These sections of invention are connected through a Swivel mechanism, allowing the cable cord puller to adjust its position. The invention includes a dual pulley casing, i.e. a first pulley assemble and second pulley assembly coupled to the casing itself. An end cap is attached to the pulleycasing and a spring is strategically placed between the end cap and a second pulley assembly. The invention has multiple component that can be disintegrate enabling easy and efficient maintenance.

No. of Pages : 9 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056543 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "AN AGRICULTURE FLEXIBLE PIPE WITHOUT REVERSING METHOD - MULTI LAYERED FILM / SHEET"

(51) International classification	:B32B0027080000, B32B0027320000, G01M0005000000, A01G0025160000, F16L0011080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MEHTA, RAM SAMIR
2)MEHTA, SAMIR DEVENDRA

(57) Abstract :
An agriculture flexible pipe and system therefore comprising utility model relates to a kind of high density polyethylene (HDPE) environment protection pipeline well, and it belongs to water irrigation system in agriculture, also the present invention auto sealing system in pipeline device with containing 4 inch to 15 inch diameter of the pipeline. Also the present invention pipe for transporting fluids having advanced resistance to longitudinal stress generated with the aid of strain of the fluids it carries. In which pipelines diameter vary as per model and category is different, also few embodiments of the invention, the material contains a move-laminated film comprising a primary orientated optionally polymer film layer having a primary orientation path optionally laminated to a second optionally polymer movie layer having a second orientation route circled from the primary orientation route by way of an angle appreciably identical to twice the impartial bias attitude of present invention.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056544 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "AN AGRICULTURE FLEXIBLE PIPE WITH REVERSING METHOD -MULTI LAYERED FILM / SHEET"

(51) International classification	:B32B0027080000, B32B0027320000, G01M0005000000, A01G0025160000, F16L0011080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MEHTA, RAM SAMIR
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(57) Abstract :
An agriculture flexible pipe and system therefore comprising utility model relates to a kind of high density polyethylene (HDPE) environment protection pipeline well, and it belongs to water irrigation system in agriculture, also the present invention auto sealing system in pipeline device with containing 4 inch to 15 inch diameter of the pipeline. Also the present invention pipe for transporting fluids having advanced resistance to longitudinal stress generated with the aid of strain of the fluids it carries. In which pipelines diameter vary as per model and category is different, also few embodiments of the invention, the material contains a move-laminated film comprising a primary orientated optionally polymer film layer having a primary orientation path optionally laminated to a second optionally polymer movie layer having a second orientation route circled from the primary orientation route by way of an angle appreciably identical to twice the impartial bias attitude of present invention.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056554 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTELLIGENT MANUAL SHIFTING MECHANISM FOR PNEUMATIC SYSTEM IN COMMERCIAL VEHICLES

(51) International classification	:F16H0059020000, H04L0012400000, F16H0059700000, G01N0033280000, F04B0049060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Shubham Soni
2)Abhishek Jadhav
3)Mahesh Shahapure

(57) Abstract :
INTELLIGENT MANUAL SHIFTING MECHANISM FOR PNEUMATIC SYSTEM IN COMMERCIAL VEHICLES An intelligent manual transmission system 100, is disclosed. The intelligent manual transmission system 100, comprises an electronic control unit (ECU) (10). The electronic control unit (ECU) (10) is configured to capture or receive a plurality of sensor data from a plurality of sensors including a gear position sensor (15). A plurality of Controller Area Network (CAN) lines (18) configured to send the plurality of sensor data to the ECU (10) from the plurality of sensors. Further a gearbox (14) communicably coupled to the gear position sensor (15). The system 100 further comprise a smart control module (13) is mechanically coupled to the gearbox (14). The smart control module (13) is configured to control the engagement, and disengagement of a clutch assembly (12) with the gearbox (14) based on the feedback or input received from the ECU (10), other sensors, and from a driver via a gear lever (16).

No. of Pages : 16 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056596 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH-LOAD SOLID COMPOSITION OF ASULAM

(51) International classification	:A01N0043900000, A01N0047240000, F16G0005160000, A01N0025300000, C08F0210160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MORE, Pravin Namadeo
2)MALI, Ankush
3)SHARMA, Shiv Kumar
4)DESAI, Jigar Kantilal

(57) Abstract :
HIGH-LOAD SOLID COMPOSITION OF ASULAM The present invention relates to a solid composition comprising at least about 300 g/kg of asulam or its salts thereof, with respect to the total composition; and processes for preparing the same.

No. of Pages : 46 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :23/07/2024

(21) Application No.202421056156 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A BATTERY FRAME

(51) International classification	:H01M0050200000, B60K0001040000, B62D0025200000, B62D0021150000, B60L0050600000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MADHU KISHORE CHALUMURU
3)SASIKUMAR KANAGARAJU

(57) Abstract :

ABSTRACT A BATTERY FRAME The present disclosure relates to and envisages a battery frame (100). The battery frame (100) comprises a base (06) configured to receive battery modules (10) thereon, and side plates (07) extending from the base (06). A plurality of first members (20) is provided on the base (06) along an operative transverse axis of the base (06). At least one second member (105) is provided on the base (06). The second member (105) is defined by a rectangular body having a top plate (106A), side walls (106B) extending from the top plate (106A), and a bottom plate (106D). The second member (105) has a plurality of slots (109) configured on the side walls (106B) to facilitate reduction in structural mass of the battery frame (100).

No. of Pages : 16 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056243 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD OF DETERMINING AUTHENTICITY OF AN ARTICLE, CORRESPONDING KIT AND AN AUTHENTIC ARTICLE

(51) International classification	:A61B0018140000, G07D0007120000, G11B0020000000, G06Q0030000000, G06K0019060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Pradeep Sagar

(57) Abstract :
The present disclosure relates to a simple, cost-effective, rapid, and reliable method of determining authenticity of the article and for differentiating the authentic article from a counterfeit article. The present disclosure also provides corresponding kits and an authentic article with a unique identifier.

No. of Pages : 33 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202421056244 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A PUMP ASSEMBLY WITH EROSION RESISTANT SLIDING BEARING.

(51) International classification	:F04D13/08, F04D29/043
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)ANAND PRAKASH KUMRAWAT

(57) Abstract :
The present invention relates to a development of submersible pump with erosion resistance sliding bearing, the present invention protect the erosion of the pump shaft in slightly sandy water and increase pump life and durability. The Pump Assembly with erosion resistant sliding bearing, the assembly comprises of :a pump shaft (10); an impeller assembly (11) fitted on the threaded collet (12);a collet nut (13) tightens around said threaded collet (12) to squeeze the threaded collet on the pump shaft (10);an inner ring (14) is mounted on the collet nut (13) and remains fixed with the pump shaft (10);an outer ring (16) positioned over the said inner ring (14), and fixed on the bowl sleeve (17), wherein said bowl sleeve (17) secure on the bowl assembly (18).

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056280 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "MUCOADHESIVE DENTAL GEL FORMULATION AND PREPARATION METHOD THEREOF"

(51) International classification	:A61K0009000000, A61K0047320000, A61K0009060000, A61P0031040000, A61P0031120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Rayyan Zubair dandekar
3)Muskan Asharaf Ainarkar
4)Sufiyan A Samad Qazi

(57) Abstract :
ABSTRACT MUCOADHESIVE DENTAL GEL FORMULATION AND PREPARATION METHOD THEREOF The present invention in general relates to mucoadhesive dental gel formulation for the management of dry socket. The present invention also discloses a process for the preparation of mucoadhesive dental gel formulation comprising the Eugenol-cyclodextrin complex.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056294 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROLLING FLOW RATE OF COOLANT FOR A VEHICLE BATTERY

(51) International classification	:G01R31/392, H01M10/625
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Kapil Krishna Baidya

(57) Abstract :
CONTROLLING FLOW RATE OF COOLANT FOR A VEHICLE BATTERY ABSTRACT A method and a controller for controlling flow rate of coolant for a vehicle battery is disclosed. The method includes monitoring, by a controller (102), a current temperature and a State of Health (SoH) of a battery of a vehicle. The method includes determining, by the controller (102), a temperature difference between the current temperature and a predefined temperature. The method includes determining, by the controller (102), an optimal flow rate of a coolant to maintain the temperature difference within a predefined range, based on the SoH of the battery and the temperature difference, using a lookup table. The method includes controlling, by the controller (102), a flow rate of the coolant based on the determined optimal flow rate. To be published with Fig. 3.

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056663 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TREATED SLAG PARTICLES AND A PROCESS FOR THE PREPARATION THEREOF

(51) International classification	:C10J0003520000, C10J0003840000, C04B0018140000, C22B0007040000, C10J0003480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)GANDHI KETAN SATISH

(57) Abstract :
ABSTRACT TREATED SLAG PARTICLES AND A PROCESS FOR THE PREPARATION THEREOF The present disclosure relates to treated slag particles and a process for preparation of the treated slag particles. The treated particles exhibit uniform particle size, enhanced specific surface area, thereby improving the mechanical compatibility. Further, the process of the present disclosure is simple, environmentally sustainable and provides the treated slag particles with improved compressive strength.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056668 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW-COST SYSTEM FOR SOLE FILTRATION OF GREY-WATER

(51) International classification	:C02F0103000000, C02F0001000000, C02F0001280000, E03B0001040000, C02F0003320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)DR. SHAILZA VERMA
(72)**Name of Inventor :**
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2)DR. SHAILZA VERMA

(57) Abstract :
ABSTRACT LOW-COST SYSTEM FOR SOLE FILTRATION OF GREY WATER The present disclosure relates to a Low-cost System for Sole Filtration of Grey-water (100), including a process (200) applicable for sole filtration of grey water, at the source of its generation. It is specifically useful for of grey water generating from domestic kitchens, hotels & restaurants, commercial and industrial establishments located near rivers or other natural water bodies. The system (100) consists of sole filter unit, fabricated by enclosing in a housing tube (102), made of appropriate material, shape and alignment, and encasing an appropriate combination in plurality of auxiliary assembly (104) and filtering materials (108), having proven adsorbent characteristics and porosity, as necessary for water filtration; including provisions for fixing, back wash and complete wash etc. It is made such that can be acceptable to huge population ranging from inhabitants in rural areas to those residing in premier urban areas; residential units as well as commercial and industrial establishments. Reference: Fig 1,1a, and Fig 2

No. of Pages : 22 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056692 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A REAR SUB-FRAME ASSEMBLY FOR MOUNTING A MULTI-LINK SUSPENSION AND MOTOR IN A VEHICLE

(51) International classification	:B62D21/11, B62D21/15, B60G3/20, B60G7/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Basavraj Maruti Nidasosi
3)Nayak Bhargav
4)M Arun
5)M Sudhan
6)V Vikraman

(57) Abstract :
A REAR SUB-FRAME ASSEMBLY FOR MOUNTING A MULTI-LINK SUSPENSION AND MOTOR IN A VEHICLE. The disclosure herein relates to a rear sub-frame assembly (100) for mounting a multi-link suspension (10) and motor (30) in a vehicle, and an assembling method (300) thereof. The assembly (100) includes a sub-frame (200), a plurality of motor mounting members (102,104), and a plurality of mounting members (110,120,130,140,150) for mounting multi-link suspension on the sub-frame. Each of a longitudinal member (206) of the sub-frame houses a front motor mounting member (102) near a front-end (200F), and accommodates hardpoints for mounting front upper and lower links in proximity to the member (102). A reinforcement member is disposed within the longitudinal member to provide structural support near the front end (200F). The assembly and method allow flexibility in positioning hardpoints, allows larger overhang, better strength to weight ratio, ease in maintenance. Fig. 1

No. of Pages : 41 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056696 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-LINEAR SINGLE LEVEL OPTIMIZATION MODEL FOR ESTIMATING DISTRIBUTED ENERGY RESOURCES RESPONSES IN MULTI-AGGREGATORS MULTI-SUBSCRIBERS ENVIRONMENT

(51) International classification	:H02J0003380000, G05B0019418000, H01L0021020000, G05B0013040000, H04N0021234000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)LOKHANDE, Smita Sanjay
3)SARANGAN, Venkatesh
4)KULKARNI, Ankur

(57) Abstract :
ABSTRACT NON-LINEAR SINGLE LEVEL OPTIMIZATION MODEL FOR ESTIMATING DISTRIBUTED ENERGY RESOURCES RESPONSES IN MULTI-AGGREGATORS MULTI-SUBSCRIBERS ENVIRONMENT Embodiments of the present disclosure herein provide a method and system of a non-linear single level optimization model for estimating DER responses in MAMS environment. Existing methods do not have a framework for volume allocation optimization and price-volume optimization especially in multi-aggregator multi-subscriber systems. Moreover, the price-volume optimization methods in existing literature consider a system having multiple subscribers and single aggregator only and using these methods it is difficult to assess how multiple subscribers will behave with multiple aggregators. Further, in a multi-aggregator system, determining the prices offered by each for an amount of energy resource allocated by the subscribers is another challenge, since the prices offered are dependent on several factors such as day ahead market prices, market risks and the like. The disclosed non-linear single level optimization model enables to estimate equilibrium optimal values between an amount of energy resources allocated for each aggregator among the one or more aggregators and the amount of energy resource traded by each aggregator in one or more energy markets. [To be published with FIG. 3]

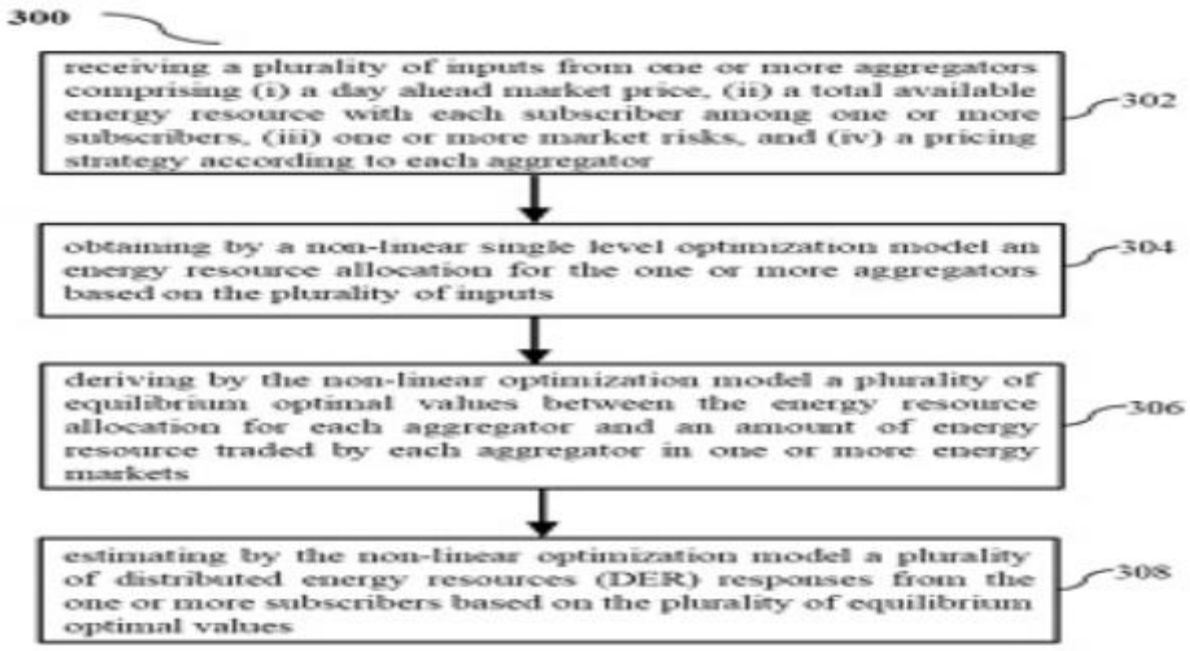


FIG. 3

No. of Pages : 40 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421040918 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUDIO-BASED NAVIGATION DEVICE FOR VISUALLY IMPAIRED INDIVIDUALS

(51) International classification	:G10L0015220000, A61H0003060000, G06F0003160000, G09B0021000000, H04N0021422000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Aviral Patel
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2)Aviral Patel

(57) Abstract :
ABSTRACT Embodiments relates to providing assistance to a visually impaired user through a modular wearable system and method thereof. A wearable housing having a camera, is adapted to be worn on a garment to capture images of the user's surroundings. The captured images are sent to a remote server hosting a fine-tuned multimodal 5 language model specifically trained for visual assistance and receives corresponding processed outputs. A manager language model categorizes user voice commands received via an audio input interface and routes them to appropriate specialised large language model agents. The system supports a modular agent architecture allowing dynamic addition and removal of said specialised 10 agents and integrates third-party community-developed agents. A JSON-based function execution module interprets structured outputs from agents and executes relevant functions while an audio output interface provides contextual feedback to the user to thereby achieve scalable, interactive assistance to visually impaired users. FIG.1

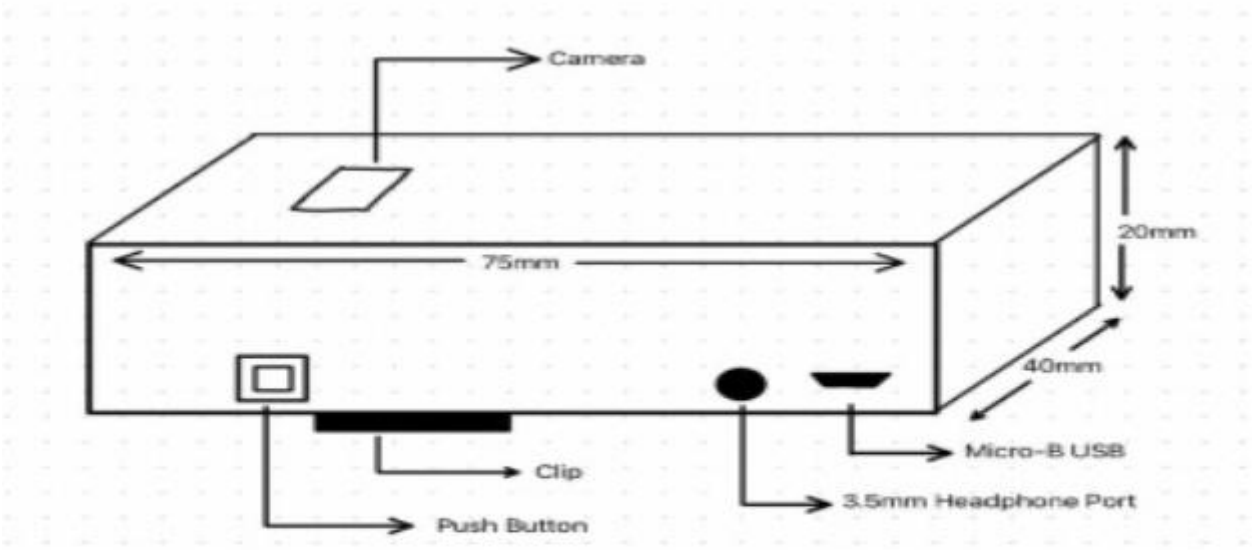


FIGURE 1

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202421056839 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR ENABLING NEAR-ZERO VEHICLE TURNING RADIUS

(51) International classification :B62D9/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DHANUSH SIVADAS

(57) Abstract :
ABSTRACT A SYSTEM AND METHOD FOR ENABLING NEAR-ZERO VEHICLE TURNING RADIUS The invention discloses a system for enabling a near-zero turning radius for a vehicle 200. The vehicle 200 comprises a chassis featuring front-driven 202 and rear-driven axles 228, each equipped with differentials 212, 222 and powered by pairs of driving means 216, 218. The system 200 includes first locking means 306 associated with the differentials 212, 222 and second locking means 304 associated with the wheel hubs 208, 210, 224, 232 allowing independent locking or unlocking. At least one control unit 300 independently controls the actuation of each driving means 216, 218. The control unit 300 executes turning maneuvers by selectively applying torque to the wheels, inducing reverse or forward rotation of the front and rear driven axles. Additionally, the control unit 300 independently operates the first and second locking means 306, 304 to facilitate turns with a near-zero turning radius.

No. of Pages : 37 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056877 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF RENAL CANCER

(51) International classification	:A61P0013120000, A61P0035000000, A61P0043000000, A61P0037040000, A61K0036481000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murlidhar Subray Naik
(72)**Name of Inventor :**
1)Murlidhar Subray Naik

(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF RENAL CANCER Abstract Disclosed is a medicinal herbal composition for management of renal cancer and a method of preparation thereof. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of renal/kidney cancer. Figure: Not applicable.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056878 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR PROMOTING HEALTHY GROWTH OF ALL CELLS OF BODY

(51) International classification	:C07D0401140000, A61P0043000000, A61K0036280000, A61K0033300000, A61K0036185000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murlidhar Subray Naik
(72)**Name of Inventor :**
1)Murlidhar Subray Naik

(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR PROMOTING HEALTHY GROWTH OF ALL CELLS OF BODY Abstract Disclosed is a medicinal herbal composition for promoting healthy growth of all cells of body and a method of preparation thereof. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for promoting healthy growth of all cells of body. Figure: Not applicable.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056879 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF SARCOMA

(51) International classification	:A61P0043000000, A61P0037040000, A61P0031000000, A61K0036280000, A61K0036185000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murlidhar Subray Naik
(72)**Name of Inventor :**
1)Murlidhar Subray Naik

(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF SARCOMA Abstract Disclosed is a medicinal herbal composition for management of sarcoma and a method of preparation thereof. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of sarcoma. Figure: Not applicable.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056880 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF HEPATOMA

(51) International classification	:A61P0043000000, A61K0036185000, A61P0037040000, A61P0031000000, A61K0036481000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Murlidhar Subray Naik
(72)**Name of Inventor :**
1)Murlidhar Subray Naik

(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF HEPATOMA Abstract Disclosed is a medicinal herbal composition for management of hepatoma. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of hepatoma. Figure: Not applicable.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056881 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER

(51) International classification	:A61P0035000000, A61P0043000000, A61K0009000000, C07D0401140000, A61K0036480000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Murlidhar Subray Naik
(72)**Name of Inventor :**
1)Murlidhar Subray Naik

(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER Abstract Disclosed is a medicinal herbal composition for management of renal cancer. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of glioblastoma, bladder cancer, cervical cancer, and pancreatic cancer. Figure: Not applicable

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056882 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER

(51) International classification	:A61P0035000000, A61P0035020000, A61P0043000000, A61K0036280000, A61P0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER Abstract Disclosed is a medicinal herbal composition for management of renal cancer. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of leukemia, oral cancer and breast cancer. Figure: Not applicable

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056883 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER

(51) International classification	:A61P0035000000, A61P0043000000, A61K0036280000, A61P0011000000, A61K0036185000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
MEDICINAL HERBAL COMPOSITION FOR MANAGEMENT OF CANCER Abstract Disclosed is a medicinal herbal composition for management of renal cancer. The medicinal herbal composition of the present invention improves immunity of a user/patient and has no-side effects. The medicinal herbal composition of the present invention is effective in the long run for the management and healing of ovarian cancer, colon cancer, lung cancer and prostate cancer. Figure: Not applicable.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056902 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR PREDICTING GROWTH OF COLIFORM BACTERIA IN ENVIRONMENTS

(51) International classification	:G06N0020000000, G06F0016290000, G06K0009620000, G10L0015220000, G06F0030200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)VELLAYARAJ, Shreedhar
6)VILLIAMBAKKAM CHAKRAVARTHY, Krishnan
7)SAM VICTOR, Shobin Sam
8)SATHYA NARAYAN, Padmakumar

(57) Abstract :
Existing predictive models employ fixed algorithms and parameters, which may not sufficiently account for dynamic nature of environmental conditions and microbial populations. The present disclosure receives data from one or more sensors specific to a water sample, information specific to Geographic Information System (GIS) and data specific to one or more process parameters. One or more sensors data is mapped with information specific to the GIS. Mapped data along with data specific to one or more process parameters are preprocessed using one or more data preprocessing techniques. The preprocessed data is fed into one or more trained Machine Learning (ML) models to predict likelihood of Escherichia coli. A correlation matrix of one or more parameters comprised in the preprocessed data and the predicted likelihood of E. coli is obtained. Contamination risks associated with the water sample are assessed based on the correlation matrix obtained.

No. of Pages : 42 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056904 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR APPROXIMATION OF KOOPMAN OPERATOR USING A SPIKING NEURAL NETWORK BASED ARCHITECTURE

(51) International classification	:G06N0003040000, G06N0003080000, G06N0003063000, G06N0007000000, G06N0020100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GEORGE, Arun
3)DEY, Sounak
4)BERA, Titas

(57) Abstract :
Koopman operator theory is a widely used method to analyze, control, and predict the behavior of the states of a non-linear dynamical system using measurement functions in Hilbert space. Real time approximation of the Koopman operator is crucial in order to adapt and understand behavior of underlying non-linear dynamical system. Traditional approaches leverage matrix-based methods or artificial neural networks to approximate Koopman operator. However, such methods necessitate significant power and computational resources, therefore may not be suitable for applications that require real-time on-board processing. The problems of the conventional approaches are resolved based on a recent development of brain inspired spiking neural networks and neuromorphic computing platforms, as these offer extremely low-energy computation and real-time responses. Embodiments of the present disclosure provide implementation of a Spiking Neural Network (SNN) based architecture that efficiently approximate Koopman operator with minimal length of data and demonstrates significant computational savings.

No. of Pages : 43 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056921 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SOLDERING APPARATUS AND PROCESS FOR JOINING AN ARMATURE WITH A COMMUTATOR

(51) International classification :B23K1/00, B23K31/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Saibabu Pinnamaraju
2)Subhash Dhage
3)Vikrant Bhalerao
4)Chetan Wadkar

(57) Abstract :
ABSTRACT SOLDERING APPARATUS AND PROCESS FOR JOINING AN ARMATURE WITH A COMMUTATOR Embodiments herein provide a soldering apparatus (1) for joining armature (9) with commutator (10). The soldering apparatus (1) includes a locator (4) supported by a housing (3), electric heating element (11) for melting a solder material, a solder bath (5) for holding the molten solder material, a motor (6) in communication with the solder bath (5), and a pump (7) connected to the motor (6) and a transfer pipe (8). The locator (4) is configured to receive the armature (9) position over the commutator (10) in a vertical direction forming an armature commutator joint area in the locator (4). The motor (6) continuously pumps the pump (7) for transferring the molten solder material from the solder bath (5) to the armature commutator joint area through the transfer pipe (8). The continuous pumping of the molten solder material at the armature commutator joint area joints the armature (9) with the commutator (10). FIG. 1

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/07/2024

(21) Application No.202421056955 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD OF IRON ORE SINTER MAKING UNDER OXYGEN ENRICHED ENVIRONMENT.

(51) International classification	:C22B0001200000, C22B0001160000, H01M0008066200, F23L0007000000, F27B0021060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)A Ashwin
4)Mallikarjuna K Y
5)T V S S Anand
6)Rameshwar Sah
7)Ganesh B D Shetty

(57) Abstract :
ABSTRACT TITLE: A METHOD OF IRON ORE SINTER MAKING UNDER OXYGEN ENRICHED ENVIRONMENT. The present invention discloses a method for producing high-strength sintered ore while maintaining a high production rate by performing precise oxygen enrichment at a critical stage of the sintering process. This method involves the sequential combustion of a carbonaceous material within a sinter bed using a Dwight Lloyd sintering machine to process the mixed raw material. The oxygen enrichment is conducted from above the sinter bed when the combustion zone is in the middle portion of the sinter raw mix bed, which is determined to occur 7.5 minutes after the complete ignition of the upper surface of the charging layer. This critical oxygen enrichment phase must be completed within 15 minutes of the completion of initial ignition. The oxygen-enriched air introduced during this process has an oxygen concentration greater than 26 vol. % but less than 50 vol. %. By optimizing the timing and concentration of oxygen enrichment, this method significantly enhances the overall strength of the sinter, reduces the total sintering time, and ensures sustained productivity. (Figure 1)

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421056993 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A ZERO WASTE WATER IONIZER AND A METHOD FOR ELIMINATING ACIDIC WATER USING THE SAME

(51) International classification	:C02F0001461000, C02F0001660000, C02F0001280000, A61K0009000000, C02F0001440000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CLIFFORD D'SOUZA
2)PRAKASH HASE
3)RUPA AVINASH
4)KUNAL SHAMBHARKAR
5)SWAPNIL MORE

(57) Abstract :
ABSTRACT A ZERO WASTE WATER IONIZER AND A METHOD FOR ELIMINATING ACIDIC WATER USING THE SAME The present invention is directed to a zero waste water ionizer and a method of eliminating acidic water using the same. The ionizer includes an alkalizer unit having an inlet for receiving feed water, a first water outlet for discharging alkaline water having a pH ranging between 8.5 to 10.5, and a second water outlet for discharging acidic water having a pH ranging between 3.5 to 5.5; and a neutralizer unit coupled with the alkalizer unit, said neutralizer unit having a first inlet, a second inlet, at least one gas outlet and a water outlet. Acidic water is generated in an anode chamber of the alkalizer unit. The water outlet discharges neutralized water having a pH ranging between 6.0 to 7.5. Reference Figure 1

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202421057007 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRESSURE REDUCER FOR WATER GEYSER

(51) International classification	:F15B21/00, F16K27/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)HOONUR, Sunil Alias Anil Mallappa
2)BRAHMEKAR, Nilesh Purushottam

(57) Abstract :
The present disclosure discloses a pressure reducer (100) for water geysers. The pressure reducer comprises a body (102) made of PA-66 with GF 30% plastic material, equipped with a set of external threads (104). An internal threaded area (106) is configured within the body (102) and is configured to accommodate BSP 3/8 inch fine pitch engagement. A brass thread insert (108) is located within the internal threaded area (106) to maintain structural integrity and facilitate effective sealing. The arrangement ensures that the external threads (104) and internal threaded area (106) are coaxially aligned, with the brass thread insert (108) positioned concentrically and fixed securely by an interference fit. This innovative design provides a cost-effective solution, combining the economic benefits of plastic with the durability and reliable sealing properties of brass, making it suitable for efficient and economical water heater applications.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421057235 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SOFT COMPUTING-BASED ELECTROMYOGRAPHY SIGNAL ANALYSIS AND MUSCLE MOVEMENT DETECTION SYSTEM.

(51) International classification	:A61B0005000000, A61B0005389000, A61B0005316000, G06N0003080000, G16H0050300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Thaneshwar Kumar Sahu
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4)Dr. Saurabh Gupta

(57) Abstract :
This invention describes a Soft Computing-Based Electromyography Signal Analysis and Muscle Movement Detection System" that significantly enhances EMG analysis through advanced soft computing techniques. Key features include multi-channel EMG sensors for comprehensive signal acquisition, adaptive filtering for noise reduction, and sophisticated signal processing algorithms. The system utilizes feature extraction methods across time, frequency, and time-frequency domains, and employs an Artificial Neural Network (ANN) for accurate classification of muscle movements. A fuzzy inference system refines ANN outputs, while evolutionary algorithms optimize the system's performance. The Graphical User Interface (GUI) provides user-friendly interaction, real-time data visualization, and diagnostic insights. This innovative system offers precise, adaptable, and real-time muscle movement detection, making it invaluable for neuromuscular diagnosis, rehabilitation, sports science, and biomedical research, ultimately improving patient outcomes and performance.

No. of Pages : 30 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :27/07/2024

(21) Application No.202421057236 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : INTEGRATED AI AND RENEWABLE ENERGY-DRIVEN SYSTEM FOR OPTIMIZED SILVER NANOWIRE WASTE TREATMENT AND UTILIZATION

(51) International classification	:B09B0003000000, C02F0001440000, C22B0007000000, B09B0005000000, H02J0003380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Dr. Sangeeta Patil
2)Dr. Reshma K.P
3)Dr. Shubhra Sharma
4)Gauri Kumbhare

(57) Abstract :
This invention describes the Integrated AI and Renewable Energy-Driven System for Optimized Silver Nanowire Waste Treatment and Utilization. Addressing the escalating challenge of post-production waste in industries such as flexible electronics and photovoltaics, this innovative solution revolutionizes waste management practices. With a sleek modular design and user-friendly touchscreen interface, real-time data visualization and controls are seamlessly integrated. Utilizing green solvents and AI-driven optimization, the system ensures eco-friendly waste treatment. Renewable energy sources power continuous operation, while seamless integration with e-waste recycling units maximizes resource recovery. Backed by AI predictions, software component suggests product derivations, enhancing resource utilization. IoT sensors monitor treatment, feeding data to AI units for efficient silver recovery. With each iteration, system evolves, adapting to maximize efficiency and minimize environmental impact.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421057237 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHASE-CHANGE COOLING SYSTEM FOR ENHANCED INDUSTRIAL EQUIPMENT PERFORMANCE.

(51) International classification	:G06Q0010060000, H01M0010613000, C09K0005060000, H05K0007200000, H01L0023427000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)TEJASVI ANANT
7)ALOK KUMAR
8)DR. GULAB PAMNANI
9)DR. SHASHI KANT VERMA
10)DR. PANKAJ KUMAR GUPTA

(57) Abstract :
Phase-Change Cooling System for Enhanced Industrial Equipment Performance. This invention describes an advanced phase-change cooling system designed to address inefficient heat dissipation in industrial equipment. Leveraging phase-change materials (PCMs) with varied thermal properties, the system offers precise thermal management through adaptive PCM configurations and smart sensor integration. Nanoenhanced PCMs ensure rapid heat absorption and release, while a hybrid cooling approach accelerates the phase change process. Modular PCM units enable easy replacement and upgrades, while self-healing coatings enhance system durability. Energy harvesting mechanisms and AI-driven thermal management optimize efficiency and reliability, extending equipment lifespan. By integrating these innovative features, the system significantly improves equipment performance, operational efficiency, and energy sustainability, mitigating overheating risks and reducing maintenance costs. Overall, this invention presents a comprehensive solution to the challenges of heat dissipation in industrial settings, ensuring enhanced reliability and prolonged equipment lifespan.

No. of Pages : 26 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421057238 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRECISE WETLAND SOIL CARBON MAPPING WITH COMPREHENSIVE SENSOR INTEGRATED MANAGEMENT TOOLKIT

(51) International classification	:G06N0020000000, G01S0019140000, C02F0003320000, G01N0033000000, G06Q0010060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Dinesh Kumar Chelike
2)Dr. Abha Sinha
3)Dr. Jayant Supe
4)Dr. Jyoti Upadhyay

(57) Abstract :
Precise Wetland Soil Carbon Mapping with Comprehensive Sensor Integrated Management Toolkit This invention describes Carbon Soil Mapping Toolkit for Wetland Ecosystem Management, revolutionizing soil carbon data collection and analysis. Integrating a GPS-enabled soil probe with cloud-based AI software, the toolkit offers real-time, high-resolution data collection, predictive analytics, and comprehensive environmental parameter assessments. The dual-depth sampling system of the probe provides detailed vertical profiles of soil carbon content, while advanced sensors enable immediate analysis at each sampling point. GPS functionality ensures precise spatial mapping, overcoming challenges of wetland inaccessibility and variability. Machine learning algorithms in the cloud software generate predictive models for future carbon sequestration trends, aiding proactive management. Interactive 3D visualizations facilitate stakeholder understanding and decision-making. This modular approach enhances wetland conservation by identifying high-potential carbon zones and informing management strategies effectively. With its efficiency, accuracy, and comprehensive capabilities, the Carbon Soil Mapping Toolkit empowers researchers, environmental managers, and conservationists in their efforts to preserve wetland ecosystems and mitigate climate change.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057252 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN IMPROVED PROCESS FOR THE PREPARATION OF FORMOTEROL FUMARATE

(51) International classification	:A61K0009000000, A61K0031167000, H04N0019172000, A61K0031573000, H04N0019440000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)Sudhir Shrirang Sawant
3)Prashant Bhaskarrao Patil
4)Amit Hemant Naik
5)Tushar Tanaji Palkar
6)Mohan Anand Chandavarkar

(57) Abstract :
The present invention provides an improved process for the preparation of formoterol fumarate, wherein the process is economically efficient and commercially viable, and less time consuming.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057281 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Herbicidal Formulation and Process for Preparation Thereof

(51) International classification	:A01N0043500000, A01N0043540000, A01N0043653000, A01N0033180000, A01N0043820000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHETTY, Sadashiv Kanyana
2)SHETTY, Raghuram Kanyana
3)SHETTY, Shriraj Sadashiv
4)SHETTY, Raunak Raghuram

(57) Abstract :
Abstract: “Herbicidal Formulation and Process for Preparation Thereof” The invention disclosed herein is a herbicidal formulation comprising; a) imidazolinone herbicide selected from imazethapyr, imazamox, imazapyr or imazaquin; b) dinitroaniline herbicide selected from pendimethalin, trifluralin, oryzalin or benfluralin; and c) a third herbicide selected from fomesafen, acifluorfen, flumioxazin, saflufenacil, carfentrazone, oxadiargyl, oxadiazon or propaquizafop; along with agrochemically acceptable excipients, for removal or effective control of weeds and undesirable vegetation in agricultural as well as non-agricultural land. The invention also disclosed herein a process for preparation of present herbicidal formulation.

No. of Pages : 60 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057293 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ENGINE FOR A VEHICLE

(51) International classification	:F01L1/02, F01L1/053, F01L1/08, F01L1/04, F01L1/34	(71)**Name of Applicant :** **1)BAJAJ AUTO LIMITED** Address of Applicant :Bajaj Auto Limited, Mumbai-Pune Road, Akurdi, Pune-411035 Pune Maharashtra India
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Ayan Adhikari**
(32) Priority Date	:NA	**2)Santhosh Kallayat Vijayan**
(33) Name of priority country	:NA	**3)Ashish Joshi**
(86) International Application No	:NA	**4)Swarna Siva Sunil Chandra**
Filing Date	:NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention provides an engine (100) for a vehicle comprising a plurality of intake valves (108a, 108b, 408a, 408b) configured to allow entry of intake charge into a cylinder (110, 403) of the engine (100); a plurality of exhaust valves (112a, 112b, 410a, 410b) configured to allow exit of the combusted gases from the cylinder (110, 403); at least a camshaft (114, 118, 402) comprising a plurality of intake cam lobes (116a, 116b) fixedly mounted on the intake camshaft (114) and configured to operate at least plurality of intake valves (108, 108b) and a plurality of exhaust cam lobes (120a, 120b) fixedly mounted on the exhaust camshaft (118) and configured to operate at least plurality of exhaust valves (112a, 112b); wherein the number of intake cam lobes (116a, 116b, 404a, 404b) are equivalent to the number of intake valves (108a, 108b, 408a, 408b) and the number of exhaust cam lobes (120a, 120b, 406a, 406b) are equivalent to the number of exhaust valves (112a, 112b, 410a, 410b); wherein the intake cam lobes (116a, 116b, 404a, 404b) operating the intake valves (108a, 108b, 408a, 408b) are relatively at different angles with respect to each other and/ or the exhaust cam lobes (120a, 120b, 406a, 406b) operating the exhaust valves (112, 112b, 410a, 410b) are relatively at different angles with respect to each other. Figures 2a, 3b, 4b, 6a

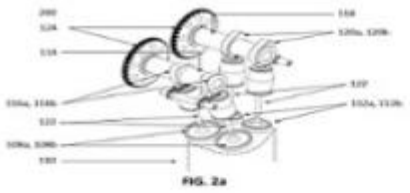


FIG. 2a

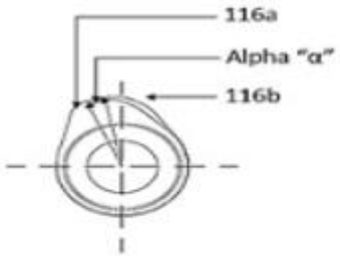


FIG. 3b

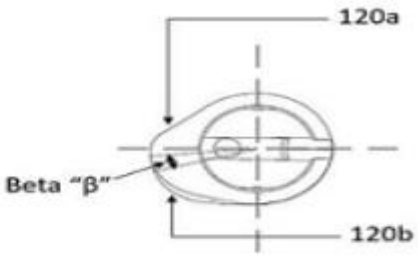


FIG. 4b

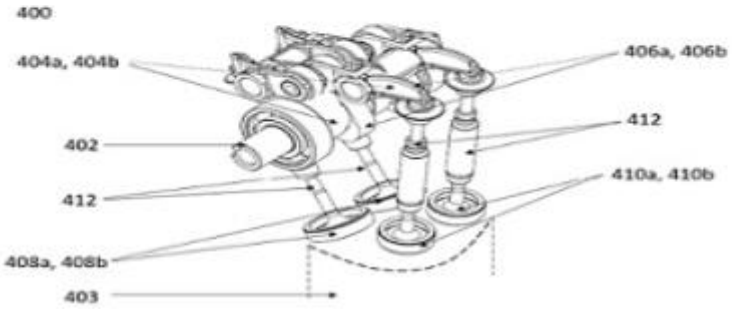


FIG. 6a

No. of Pages : 25 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057312 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A READY-TO-USE NON-AQUEOUS ORAL SOLUTION OF ANGIOTENSIN II RECEPTOR BLOCKER

(51) International classification	:A61K0009000000, A61P0009120000, A61K0031410000, A61K0031417800, A61K0031418400
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)PANSARA CHINTAN

(57) Abstract :
ABSTRACT A READY-TO-USE NON-AQUEOUS ORAL SOLUTION OF ANGIOTENSIN II RECEPTOR BLOCKER The present invention relates to a ready-to-use non-aqueous oral solution of angiotensin II receptor blocker. The present invention also provides a process for preparing a ready-to-use non-aqueous oral solution of angiotensin II receptor blocker.

No. of Pages : 42 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057395 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HERBICIDAL COMBINATIONS, COMPOSITIONS, AND METHOD OF APPLICATIONS THEREOF

(51) International classification	:A01N0025320000, A01N0041060000, A01N0031020000, A01N0043100000, A01N0047360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JADHAV, Sujata Vishwas

(57) Abstract :
The present disclosure relates to agrochemical combinations and compositions. More particularly, the present disclosure relates to a herbicidal composition comprising at least one chloroacetamide herbicide, at least a diphenyl ether herbicide, at least a safener and at least an agriculturally acceptable excipient. The disclosure further relates to a method of reducing phytotoxicity in crops by applying herbicidal composition for reducing phytotoxicity in crops, the composition comprises least a chloroacetamide herbicide, at least a diphenyl ether herbicide, at least a safener and at least an agriculturally acceptable excipient.

No. of Pages : 56 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057417 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "COATING COMPOSITION, COATED ARTICLE AND METHODS OF MAKING THEM"

(51) International classification	:C09D0151000000, G03F0007090000, C09D0001000000, C12M0001000000, G03F0007200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
ABSTRACT "COATING COMPOSITION, COATED ARTICLE AND METHODS OF MAKING THEM" A coating composition, a coated article and methods of making the coating composition and coated article are provided. The method for making the coating composition includes depolymerizing a biopolymer; and dissolving the depolymerized biopolymer into a solvent. The depolymerized biopolymer is about 25% to 45% and the solvent is 75% to 55%. The depolymerizing includes controlling a plurality of physical parameters. The plurality of parameters includes one or more of temperature; pressure; pH; or mixing intensity; humidity; moisture; and dampness. The method comprises: maintaining pressure in the range of 0.5 to 2 Bars, raising the temperature in the range of about 30°C to 150°C, maintaining pH in the range of 4 to 8, maintaining mixing at the intensity in the range of 30 revolutions per minute (RPM) to 100 RPM, and maintaining humidity in the range of 15 RH to 95 RH.

No. of Pages : 40 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057420 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : “A System for Holding Articles”

(51) International classification	:B60R7/04, B60N3/00, B60N3/10, B60R11/00	(71)**Name of Applicant :** **1)Magna Automotive India Pvt ltd** Address of Applicant :Magna Seating Engineering India (a Division of Magna Automative India Private Limited) Registered Office at “1st Floor, Kapil, Zenith, Sr.N.55, Hissa No.-1, Bavdhan Khurd, Tal.: Mulshi, Dist.: Pune 411021, India and Divisional Office at Om Chambers, 701, T-29/31, Bhosari Industrial Estate, Bhosari, Pune 411026, Maharashtra, India Nationality: Indian Pune Maharashtra India
(31) Priority Document No	:NA	
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No	:NA	
Filing Date	:NA	(72)**Name of Inventor :**
(87) International Publication No	: NA	**1)PADHI, Soumyakanta**
(61) Patent of Addition to Application Number	:NA	**2)SIDDIQUI, Firoz**
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
The present invention relates to a system (100) for holding articles. The system (100) includes an outer casing and an inner casing. The inner casing (20) is arranged within the outer casing (10) about a central axis to receive at least one article. The inner casing (20) includes at least one vane (24) movably arranged on a portion of the inner casing (20). The at least one vane (24) is configured to engage with at least one protruding portion (30) arranged on the outer casing (10). Relative movement between the inner casing (20) and the outer casing (10) causes an engagement between the at least one protruding portion (30) and the at least one vane (24), thereby moving the at least one vane (24) toward a central axis to hold the article placed within the inner casing (20). The system (100) is adaptable for use in vehicles, theatres, furniture, etc

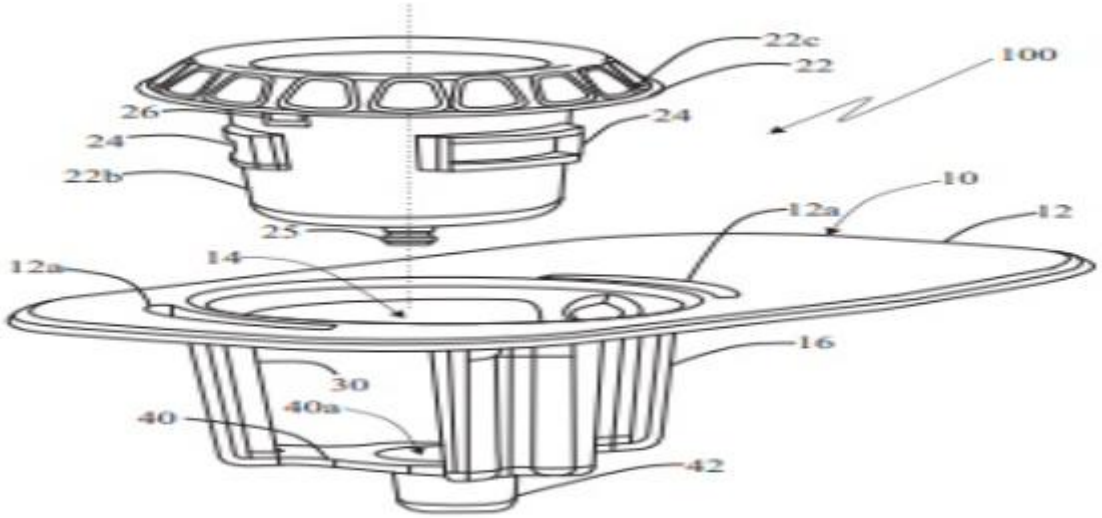


FIG. 1

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057431 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PURIFICATION OF PROTEINS

(51) International classification	:C07K0001360000, C07K0001160000, B01L0003000000, A61P0027060000, B01D0061140000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DINDOKAR, AMOL RAMDAS
2)DESHMUKH, DHANANJAY VASANTRAO
3)JOSHI, NARESH DILIP

(57) Abstract :
ABSTRACT METHOD FOR PURIFICATION OF PROTEINS The present disclosure relates to a method for purification of biomolecules or proteins from a sample using hydrophobic interaction chromatography as a single chromatographic step providing high purity protein as compared to conventional ammonium sulphate, multiple chromatographic steps-based processes, multimodal chromatography and standalone ion exchange. The present method is devoid of ammonium sulphate precipitation step and does not require intermediate stabilizers or additives. The purified biomolecule or protein obtained by the instant process exhibits high purity, immunogenicity and stability and is used as vaccine antigen (as part of monovalent or multivalent combination vaccines) or as a carrier protein in conjugate vaccines. The method provides control over Bioburden and Endotoxin levels, high production efficiency and consumes less time and is cost effective, accurate, more efficient, convenient, at commercial scalable level, robust, single step, non-destructive, stable and a reliable alternative method.

No. of Pages : 93 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057448 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART GLASSES SYSTEM

(51) International classification	:A61B0005110000, A61B0005000000, G02B0027010000, G16H0020600000, A61M0021000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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Address of Applicant :C-17, Kranti Nagar, Bilaspur, Chhattisgarh 495001, India Bilaspur Chattisgarh India
2)Himanshu Verma
(72)**Name of Inventor :**
1)Ashish Verma
2)Himanshu Verma

(57) Abstract :
ABSTRACT SMART GLASSES SYSTEM The present invention pertains to a smart glasses system and method to prioritize user health, comprising an ergonomic frame (1) including temples (2) equipped with light sensors (3), temperature sensors (4), and motion sensors (5), featuring computational capabilities to track and map the user's surroundings based on light sources and reflective surfaces. The glasses monitor the user's activity levels in real-time, developing plans to enhance productivity, sleep quality, and body posture. Health-based feedback is communicated through notifications on a mobile application or audio alerts within the glasses. The interaction of these components promotes balanced light exposure and healthy routines, countering the negative effects of digital habits on sleep quality. This real-time feedback system ensures users receive timely guidance, fostering a healthier lifestyle. By monitoring activity and environmental conditions, the smart glasses system supports improved productivity and overall well-being. Fig.2

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057451 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Ultrasonic Power Absorption System for Mitigating Cavitation Erosion and Preventing Surface Staining of Glassware in Ultrasonic Baths

(51) International classification	:B08B0003120000, H01L0021306000, A61F0009007000, H01L0021311000, B06B0001020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Biswanath Sen
3)Aditya Kulkarni
4)Jeetendra Sehgal

(57) Abstract :
ABSTRACT Ultrasonic Power Absorption System for Mitigating Cavitation Erosion and Preventing Surface Staining of Glassware in Ultrasonic Baths The present invention provides an ultrasonic power absorption system to mitigate cavitation-induced erosion and staining on glass vessels used in ultrasonic baths. The system comprises a sealed containment shell made from ultrasonic-stable thermoplastic or synthetic rubber materials, encapsulating a specially formulated Ultrasonic Absorption Liquid (UAL). The UAL is a homogeneous emulsified mixture of a high-viscosity alcohol (Liquid A), a triglyceride-rich fatty acid ester oil (Liquid B), an emulsifier, and water. This formulation is optimized to absorb excess ultrasonic energy, thereby reducing cavitation intensity without interfering with the ultrasonic process or contaminating the samples. When placed in the ultrasonic bath alongside glassware, the system effectively prevents white stains, micro-cracking, and erosion even under prolonged exposure. Laboratory tests confirm that the use of this system extends the life of glass vessels and maintains their integrity for at least 60 ultrasonic cycles.

No. of Pages : 16 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057452 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR EXTRACTING ANALYTICAL INSIGHTS FROM CRM METADATA

(51) International classification	:G06N0020000000, G06N0005020000, G06Q0030020000, G06Q0010060000, G06F0040300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NALLUCHETTY, Kanagaraj

(57) Abstract :
ABSTRACT METHODS AND SYSTEMS FOR EXTRACTING ANALYTICAL INSIGHTS FROM CRM METADATA The disclosure generally relates to methods and systems for extracting analytical insights from CRM metadata. Manual extracting of such analytical insights requires a manual effort and many skilled small, midsize enterprises (SMEs) to perform the whole extraction exercise. The present disclosure solves the technical problem of automatic extraction of the CRM metadata and the analytical insights by reverse engineering using a natural language processing technique and an artificial intelligence. According to the present disclosure, data enrichment is performed on the plurality of pre-processed metadata to obtain a plurality of enriched metadata. Then a feature engineering is performed on the plurality of enriched metadata to generate one or more component metadata candidates. Further, the analytical insights are extracted from the one or more component metadata candidates associated with each of the one or more key functional subject areas using a pre-trained insights analytical model based on the candidate rank. [To be published with FIG. 8]

No. of Pages : 65 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421057128 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : “A BEACH CLEANER TOOL”

(51) International classification	:E01H12/00, E01H15/00, B07B1/04, E01H1/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Jainil Yogeshbhai Mangela

(57) Abstract :
A BEACH CLEANER TOOL ABSTRACT The present invention relates to a beach cleaner tool. The beach cleaner tool comprises a stand frame (1), and three or more sieve panel (2a,2b,2c), in which the sieve panel (2a,2b,2c) connected to the stand frame (1) is raked along the surface of the beach, is configured to sieve through the coastal sand to collect the litter or other foreign material on the sand surface. The beach cleaner tool provides a simple user1friendly mechanism to remove litter, organic debris or other foreign material thereby preventing pollution on the seacoast. Figure 1

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :27/07/2024
(21) Application No.202421057169 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A CEMENTITIOUS COMPOSITION FOR SUSTAINABLE CONSTRUCTION

(51) International classification	:C09C0001020000, A61K0009140000, C08K0003300000, C09K0008800000, A61K0038280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)GANDHI KETAN SATISH

(57) Abstract :
ABSTRACT A CEMENTITIOUS COMPOSITION FOR SUSTAINABLE CONSTRUCTION The present disclosure relates to a cementitious composition for sustainable construction. The cementitious composition comprises an additive that enhances the performance of concrete. Further, the use of the additive in the cementitious composition leads to a significant reduction in water consumption, cement usage, and overall carbon footprint.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056734 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AIR CONDITIONER INDOOR SYSTEM INTEGRATED WITH AUTOMATED FILTRATION TECHNOLOGY

(51) International classification	:H04W0072040000, H04W0036000000, C02F0001000000, F25B0049020000, H04W0004700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Shivang Vaishnav
3)Mehul Agarwal
4)Paritosh Arora
5)Sidhant Mittal
6)Kanak Chincholi
7)Anish A

(57) Abstract :
The present invention relates to an air conditioner indoor system(100) integrated with automated filtration technology. The user inputs the desired temperature values of the indoor space into the user device(114). The user device sends the information to the control unit(116). The control unit(116) sends signal to the varying speed compressor(118). The varying speed compressor(118), adjusts the speed of compressor according to required temperature of circulated air. Herein, the user inputs the desired Air Quality Index (AQI) values of the indoor space into the user device(114). The user device(114) sends the information to the control unit(116). The control motor(122) interfaces with the control unit(116) receiving commands and controls the automatic filtration process by precisely controlling the rotational speed and direction of the first filter(104). The first filter(104) rotates according to air quality requirements.

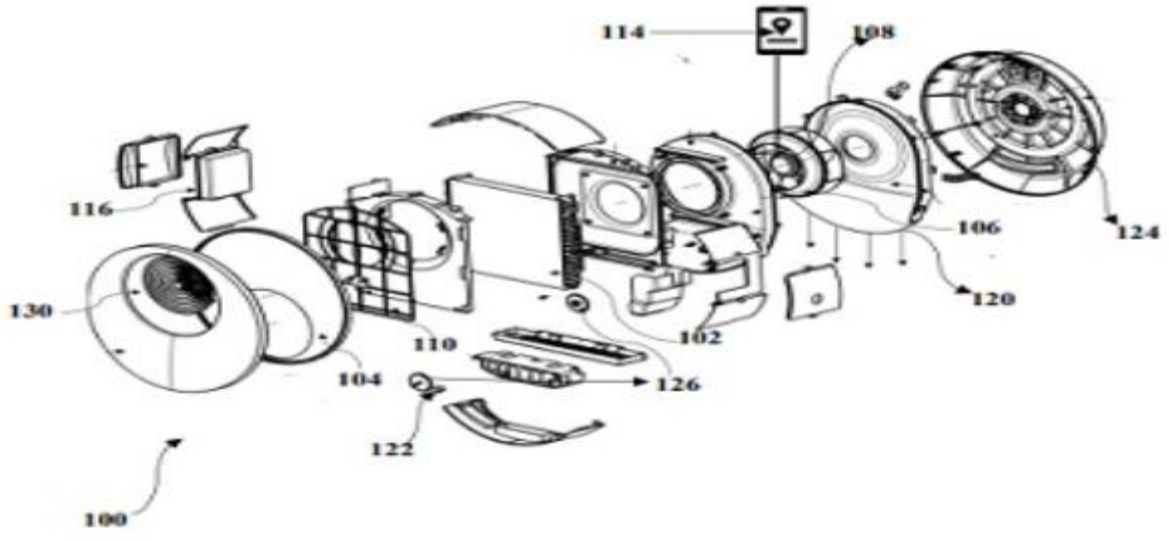


Fig. 1

No. of Pages : 37 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202421056753 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPTIMIZING POWER AMPLIFIER ENERGY FOR ENHANCED NETWORK SUSTAINABILITY

(51) International classification	:H04L0027260000, H04B0001040000, H03F0001020000, H03F0001320000, H03F0003240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Veluchamy Lingasamy
2)Duc To
3)Awn Muhammad

(57) Abstract :
OPTIMIZING POWER AMPLIFIER ENERGY FOR ENHANCED NETWORK SUSTAINABILITY Embodiments of the present disclosure disclose optimizing power amplifier energy for enhanced network sustainability. The method comprises receiving one or more capability parameters associated with one or more power amplifiers in an ORAN Radio Unit (O-RU); receiving power amplifier configuration policy to control power consumption of the one or more power amplifiers from a Service Management and Orchestration (SMO); monitoring real-time traffic scheduling associated with O-DU; and dynamically updating the one or more capability parameters based on the power amplifier configuration policy and the real-time traffic scheduling to optimize power consumption of the one or more power amplifiers. FIG. 1

No. of Pages : 38 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202421057453 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Apparatus and method for carbonization of biomass material

(51) International classification	:C10B0053020000, C10L0005440000, B01D0061440000, C10B0001000000, F23N0003040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Manju Tanwar
2)Yashas Bhand

(57) Abstract :
ABSTRACT Apparatus and method for carbonization of biomass material The present invention is directed to an apparatus comprising a first chamber, a second chamber, and a catalytic filter device. The first chamber comprises a plurality of outer walls defining an enclosure, an upper surface coupled with the plurality of outer walls, and a plurality of inner walls corresponding to the plurality of outer walls and spaced apart therefrom to define a cavity. The second chamber stores and carbonizes the waste biomass material at the carbonization temperature, thereby obtaining a carbonized product along with flue gases. The catalytic filter device treats the flue gases exiting the first chamber through a first outlet on the upper surface and comprises: a first connecting pipe coupled with the first outlet; and a hollow cylindrical portion having an inlet and an outlet, the hollow cylindrical portion at least partially filled with a catalyst for treating the flue gases, thereby generating treated gases. Reference Figure 1

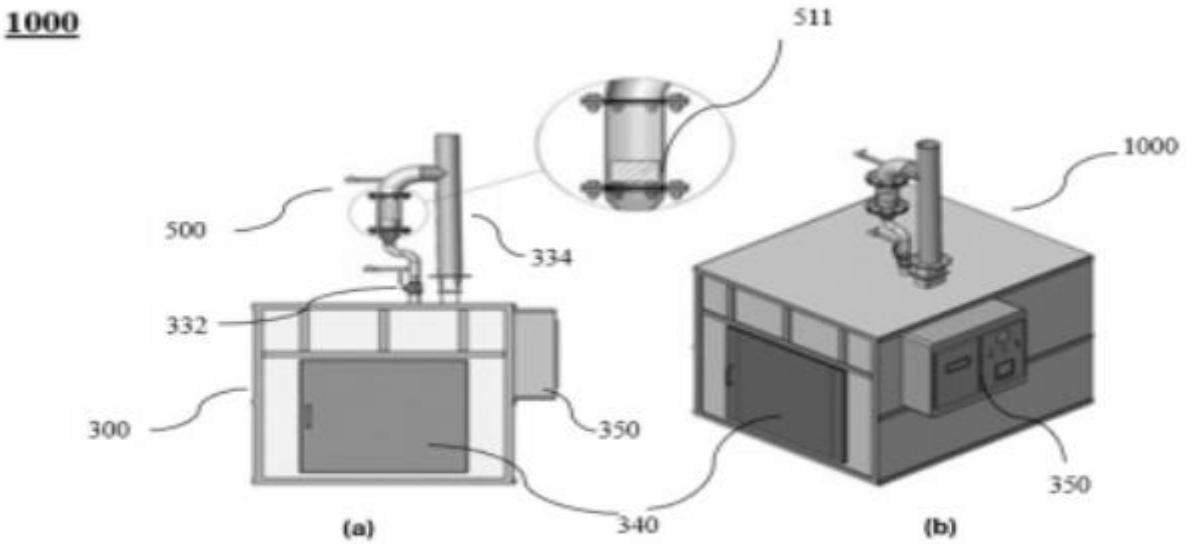


Figure 1

No. of Pages : 24 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202421056297 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "A TOPICAL GEL FORMULATION COMPRISING CALCIUM CARBOXY METHYL CELLULOSE AND PREPARATION METHOD THEREOF"

(51) International classification	:A61K0009000000, A61K0009060000, A61K0047120000, A61K0047380000, A61K0047360000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Shaikh Misba Noorali
3)Choudhary Harsh Jetharam
4)Gupta Chandan Ramsumer
5)Momin Arshiya Ramzan

(57) Abstract :
ABSTRACT "A TOPICAL GEL FORMULATION COMPRISING CALCIUM CARBOXY METHYL CELLULOSE AND PREPARATION METHOD THEREOF" The present invention in general relates to a field of topical gel formulation for management of rapid blood loss. The formulation comprises Calcium Carboxymethyl Cellulose with pharmaceutically acceptable inert excipients. The invention further describes the method of preparation of topical gel formulation.

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/08/2024
(21) Application No.202424063240 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR SPROUTING SEEDS

(51) International classification	:A01C0001000000, A01C0001080000, A45D0034040000, A24F0040530000, H01L0021670000
(31) Priority Document No	:18/783456
(32) Priority Date	:25/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Samiksha Sikkayan

(57) Abstract :
APPARATUS AND METHOD FOR SPROUTING SEEDS [0096] The present invention discloses an apparatus and method for sprouting seeds. The apparatus comprises a loading chamber with an open upper end for receiving seeds and dispensing a predefined quantity upon command, disposed in an operative upright position. A soaking chamber, engaged with the lower end of the loading chamber, receives the predefined quantity of seeds. The apparatus includes a liquid inlet coupled to the soaking chamber, delivering a predetermined amount of liquid for soaking the seeds. A sprouting chamber, engaged with the lower end of the soaking chamber, receives the seeds post-soaking and maintains a controlled environment for the required sprouting period. Finally, a collection chamber, coupled to the lower end of the sprouting chamber, receives the sprouted seeds upon completion of the sprouting period. Refer FIG. 1

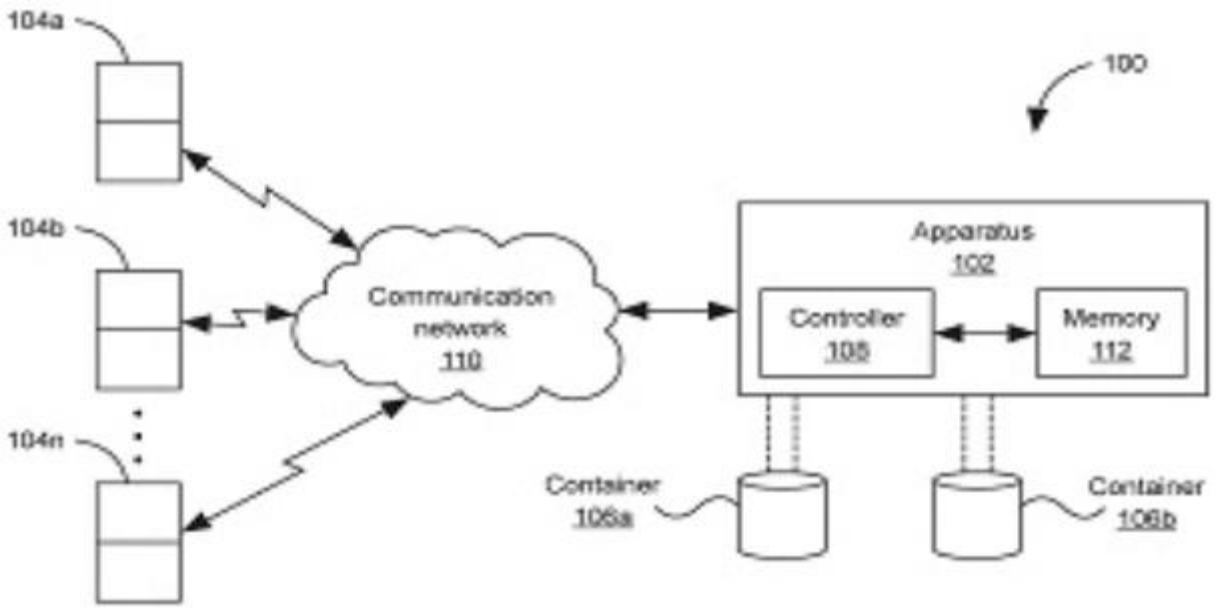


FIG. 1

No. of Pages : 43 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202421055593 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR OPTIMIZING DESIGN OF TARGET COMPOSITE STRUCTURE USING QUANTUM AND QUANTUM-INSPIRED APPROACHES

(51) International classification	:G06N0010000000, G06N0003000000, G06N0003080000, G06N0007000000, G06F0030150000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)BHANUPRASAD, Dharam
4)PRAMANIK, Sayantan
5)MALVIYA, Gajendra

(57) Abstract :
Embodiments herein provide a method and system for optimizing design of the target composite structure using quantum and quantum-inspired approaches. The disclosed invention optimally designs the target composite structure by formulating a composite structure Binary Quadratic Program (BQP) problem and a composite structure Quadratic Unconstrained Binary Optimization (QUBO) problem for the target composite structure, and solving the composite structure BQP problem using a plurality of classical optimization approaches and a plurality of hybrid quantum models, and solving the QUBO problem using a Quantum approach and a plurality of Quantum-inspired approaches quantum to obtain a solution comprising an optimized target composite structure composed of an optimal combination of (a) a material of a plurality of materials, (b) a thickness value of a plurality of thickness values, and (c) a ply orientation angle of a plurality of ply orientation angles for each layer of the target composite structure.

No. of Pages : 48 No. of Claims : 12

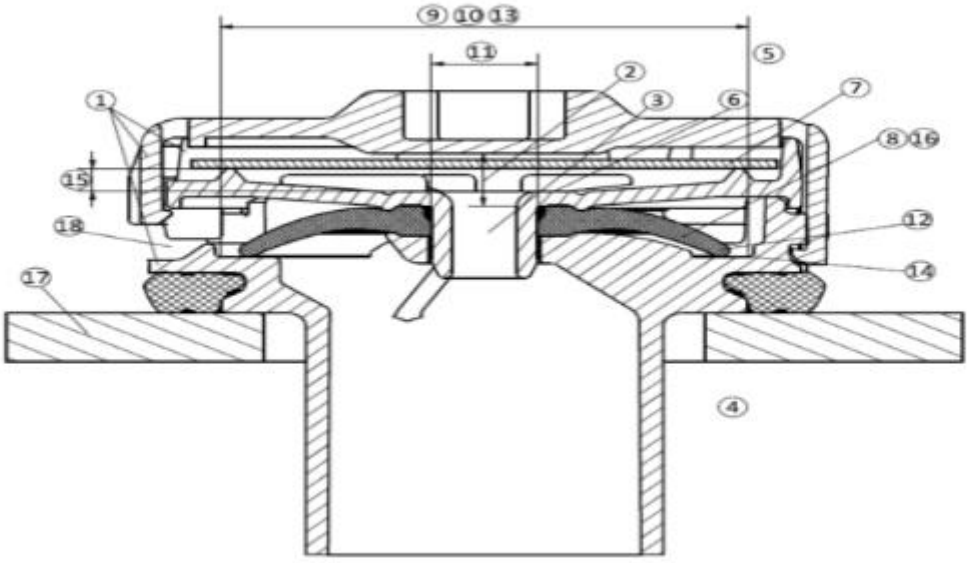
(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :02/07/2025
(21) Application No.202524063215 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRESSURE EQUALIZATION DEVICE AND ITS HOUSING

(51) International classification	:H01M0050300000, B65D0051160000, F16K0017040000, H01M0008023200, A61M0005310000
(31) Priority Document No	:10 2024 120 985.2
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KLEINKE, Christian
3)SCHÄFER, Christopher
4)ZIMMERMANN, Janis

(57) Abstract :
ABSTRACT PRESSURE EQUALIZATION DEVICE AND ITS HOUSING Pressure equalization device, comprising lattice shaped cage(1) with gas passage opening(3), through which gas flows in the direction of flow(2), and which fluidly connects inner side(4) and outer side(5) of device. Opening(3) has end face(6) facing outer side(5), which is covered by gas permeable diaphragm(7). Diaphragm(7) has a pressure relief valve(8) and a circular functional surface(10) bound by first outer diameter(9). Pressure relief valve(8) surrounds gas passage opening(3) on the outer periphery in a sealing manner. Sealing lip(12), with second outer diameter(13), tightly contacts a sealing surface(14) of cage(1) under elastic pre-stress. Sealing lip(12) can be lifted off the sealing surface(14) and brought into open position for emergency degassing of inner side(4) and providing a flow conducting connection between inner(4) and outer(5) sides. End face(6) and diaphragm(7) are arranged adjacent in the direction of flow(2) and first outer diameter(9) of functional surface(10) corresponds to second outer diameter(13) of sealing lip(12).



No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055547 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR MONITORING AND CONTROL OF DOMESTIC AND INDUSTRIAL ELECTRICAL EQUIPMENT

(51) International classification	:G16H0010600000, H02J0013000000, G06Q0010060000, H02H0003000000, H02J0003380000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
The present invention addresses the issue of monitoring and controlling electrical equipment. The equipment electrical parameters like voltage, current, frequency etc. are tapped from mains of the equipment, and communicated to an analysis framework, the real-time signals originating from the equipment, along with past data are analyzed, using data analytics methods. The inferences drawn from analyses are available for the various stakeholders to note and act upon. The system also generates alarms for stakeholders, for defined adverse events/ predictions.

No. of Pages : 15 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055565 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODIFIED RELEASE PHARMACEUTICAL COMPOSITION COMPRISING GAMMA-HYDROXYBUTYRATE

(51) International classification	:A61K0009200000, A61K0009500000, A61P0025000000, A61K0031190000, A61K0009280000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Chigurupati Krishna Prasad
2)Nitturi Manohar Rao

(57) Abstract :
ABSTRACT MODIFIED RELEASE PHARMACEUTICAL COMPOSITION COMPRISING GAMMA-HYDROXYBUTYRATE The present invention relates to modified release formulations of gamma-hydroxybutyrate comprising an immediate release component, a delayed release component, and one or more stabilizing agents and/or lipophilic surfactants. The stabilizing agents and/or lipophilic surfactants may be present in the immediate release component, the delayed release component, or both. Dated this: 18thday of July, 2025. Signature: Name: Mr. Rama Rao Javvaji Patent Agent Reg. No.: IN/PA-1669 GRANULES INDIA LIMITED 15th Floor, Granules Tower, Botanical Garden Road, Kondapur, Hyderabad, Telangana, INDIA-500 084.

No. of Pages : 36 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055582 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AI AND IOT BASED HEALTH CARE ASSISTANT

(51) International classification	:G16H0040670000, H04L0051020000, A61B0090000000, H04W0008260000, H04L0012180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)RAJITHA R
3)MUHAMMED FAHAD P S
4)AGESH RAMESAN
5)ASHNA S
6)SULFATH N S
7)ASHNA MOHAN

(57) Abstract :
The present invention relates to a comprehensive home care system designed to provide essential services at a low cost, making use of affordable components and functionalities. The system includes a delivery mechanism for food, water, and medication, and incorporates an AI chatbot to combat boredom and depression, enhancing the user's overall well-being. A cost-effective wearable device is utilized for real-time health monitoring, while a line follower robot equipped with infrared sensors navigates the user's environment in real-time. The robot can respond to user requests for items or emergencies and enables real-time room selection, allowing it to navigate directly to the user's chosen location within the home. This innovative system offers an affordable solution for maintaining health and well-being at home, ensuring timely delivery of essentials, providing companionship through an AI chatbot, and enabling efficient navigation and assistance through advanced yet cost-effective robotics and wearable technology.

No. of Pages : 12 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055631 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR DETECTION AND RECOVERY OF DATA LOST IN DISTRIBUTED STREAMING NETWORK

(51) International classification	:G06F0011140000, H04L0065800000, H04L0043082900, H04L0065650000, H04L0065612000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Yatin Goyal

(57) Abstract :
ABSTRACT A SYSTEM AND METHOD FOR DETECTION AND RECOVERY OF DATA LOST IN DISTRIBUTED STREAMING NETWORK 5 Disclosed herein is a method and a system for detection and recovery of lost data within a distributed streaming network. The system comprises a data loss detection microservice configured to retrieve a message of a live data stream from a plurality of data resources. The metadata of the message comprises a message identifier and a timestamp of streaming the message. The data loss detection microservice is configured to detect that the message is lost 10 by comparing the metadata of the message retrieved from among each of the plurality of data resources. The system further comprises an auto-recovery microservice, coupled with the data loss detection microservice and configured to identify a data resource, from the plurality of data resources, based on latest timestamp associated with the lost message. The auto-recovery microservice is configured to recover the lost message from the identified data resource for 15 streaming based on the message identifier. Figure 1b

No. of Pages : 43 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055704 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : System and method to customize unified system solution for neurological or psychological disorders

(51) International classification	:A61N0002000000, A61N0002020000, A61P0035000000, A61P0025000000, G16H0050500000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. M. S . Reddy

(57) Abstract :
The present invention relates to a system and method for managing neurological and psychological disorders, with a specific focus on Obsessive-Compulsive Disorder (OCD). The invention integrates pharmacotherapy, Deep Transcranial Magnetic Stimulation (Deep TMS), and Exposure and Response Prevention (ERP) therapy into a unified framework that addresses the chemical, neurological, and behavioural dimensions of OCD. The system utilizes advanced data analysis and machine learning algorithms to dynamically customize interventions based on patient-specific profiles, ensuring optimal therapeutic efficacy and reduced side effects. The System includes real-time data-driven adjustments, high-intensity engagement protocols, remote monitoring for long-term management, and scalable group therapy capabilities. The system also incorporates advanced neuromodulation technologies and compressed ERP techniques to accelerate behavioural restructuring and neural circuit modulation. By leveraging the synergy between these modalities, the invention provides a holistic and versatile solution for improving patient outcomes, ensuring sustained symptom relief and enhanced quality of life. This comprehensive and innovative approach represents a significant advancement in the field of OCD management, offering adaptability across individual and clinical settings. Fig. 1

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/07/2024

(21) Application No.202441055728 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : THE PRESENT INVENTION RELATES TO SAFETY DEVICES FOR INDUSTRIAL EQUIPMENT, PARTICULARLY A DEVICE DESIGNED TO RELEASE PRESSURE GENERATED DURING AN EXPLOSION IN A COAL MILL TO PREVENT DAMAGE TO THE MILL COMPONENTS AND ENSURE THE SAFETY OF PERSONNEL WORKING IN THE VICINITY.

(51) International classification	:F23K0001000000, F17C0013120000, B02C0015000000, B01J0019000000, B02C0023040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)B Pavan Kumar
(72)**Name of Inventor :**
1)Satish Ghatge
2)B Pavan Kumar

(57) Abstract :
The present invention relates to safety devices for industrial equipment, particularly a device designed to release pressure generated during an explosion in a coal mill to prevent damage to the mill components and ensure the safety of personnel working in the vicinity. Coal mills are integral components in coal-fired power plants, used to pulverize coal for combustion. However, due to the volatile nature of coal dust, explosions can occur, resulting in severe damage to the mill and posing a significant risk to the personnel working nearby. The device, when installed in a coal mill, will release the high pressure generated during the explosion, preventing any damage to the mill internals. Thus, reducing the chances of damage to the mill internal components and any injuries to the working personnel. The device is enclosed in a mesh so as to let out the pressure outside and retain the coal/ash from dirtying the environment.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055796 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR UPGRADING SEQUENTIAL BATCH REACTOR WITH BIOLACE IFAS AND A2O CONVERSION

(51) International classification	:C02F0003300000, C02F0003120000, C02F0003280000, C02F0001000000, C12M0001107000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)RAJ KUMAR KURRA

(57) Abstract :
Exemplary embodiments of the present disclosure are directed towards a system and method for upgrading Sequential Batch Reactor (SBR) systems. The invention integrates a BioLace Integrated Fixed-Film Activated Sludge (IFAS) system, which can be installed as either a fixed or floating system. The SBR process is converted to an Anaerobic-Anoxic-Oxic (A2O) configuration to enhance nutrient removal. Advanced solids separation is achieved through the installation of tube settlers and disc filters. Internal recirculation is facilitated by IR gates with mixers, eliminating the need for additional pumps. An optional rapid primary treatment system is included for the removal of organic pollutants and biogas generation. The system employs advanced automation and artificial intelligence (AI) for precise process control, optimizing power and chemical usage, and enabling predictive maintenance. These enhancements result in increased treatment capacity, improved effluent quality, energy generation, and reduced operational costs. FIG. 7

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055834 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "HANDLING QUALITY OF EXPERIENCE MEASUREMENTS AND CONFIGURATIONS"

(51) International classification	:H04W0024100000, H04L0049000000, H04W0076150000, H04L0012540000, H04L0065650000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Aby Kanneath Abraham

(57) Abstract :
ABSTRACT "HANDLING QUALITY OF EXPERIENCE MEASUREMENTS AND CONFIGURATIONS" Embodiments disclosed herein provides a system and method for handling QoE measurements and configurations. The method includes a UE handling application layer measurement configuration upon LTM cell switch. The UE handles a scenario where there are application layer measurement configuration in the UE configuration before the LTM cell switch procedure but not part of the LTM candidate configuration. Further, the methods also addresses the case where all the application measurement configurations are released during LTM cell switch procedure and where there is no application measurement configurations corresponding to RRC_CONNECTED state during LTM cell switch procedure.

No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055842 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEUTERATED BLARCAMESINE, PROCESS OF PREPARATION, PHARMACEUTICAL COMPOSITIONS COMPRISING SAME, AND USE THEREOF

(51) International classification	:A61P0009000000, C07B0059000000, A61P0009080000, A61P0031000000, A61P0029000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Srinivas ORUGANTI
2)Dr. Madhavachary RUDRAKSHULA

(57) Abstract :
DEUTERATED BLARCAMESINE, PROCESS OF PREPARATION, PHARMACEUTICAL COMPOSITIONS COMPRISING SAME, AND USE THEREOF The present invention relates to deuterated Blarcamesine, a hydrochloride salt of the deuterated Blarcamesine compound, processes of preparation thereof, a pharmaceutical composition comprising deuterated Blarcamesine, and a use of deuterated Blarcamesine and a pharmaceutical composition thereof for the treatment of a condition or disorder.

No. of Pages : 39 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055844 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR ISOLATING AND ENRICHING PATHOGENIC NUCLEIC ACIDS BY REDUCING CONTAMINANTS

(51) International classification	:C12N0015100000, C12Q0001686000, C12Q0001680600, C12Q0001688300, C12M0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DIVYA SRIRAM
3)RAMCHANDER CHEPYALA
4)GOURAV SAMAL

(57) Abstract :
ABSTRACT METHOD AND DEVICE FOR ISOLATING AND ENRICHING PATHOGENIC NUCLEIC ACIDS BY REDUCING CONTAMINANTS The present invention relates to a method for isolating and enriching pathogenic nucleic acids from a biological sample thereby reducing host nucleic acid contamination and enrich relative pathogenic DNA in the infectious disease sample and a device thereof. The method involves mixing pathogenic nucleic acid containing biological sample with a lysis buffer at a temperature between 25-35°C for partial or incomplete lysis of the sample; passing the lysed sample through a depth filter wherein the filter paper size ranges from 0.22 microns to 20 microns; passing an elution buffer by reverse plunging action and generating a vibration of 200 - 350 Hz with discontinuous pulse of 20-30 seconds for 2-5 minutes for eluting pathogenic nucleic acids into the elution buffer. The invention further provides a device for isolating and enriching pathogenic nucleic acids from a nucleic acid containing biological sample thereby reducing host nucleic acid contamination using said method. FIG. 20 to be accompanied with Abstract (Figure of abstract)

No. of Pages : 54 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055850 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR GENERATING ENTITY-SPECIFIC EMBEDDINGS FOR ENTITIES INVOLVED IN AN INTERACTION

(51) International classification	:G06N0020000000, G06N0003080000, G06F0016248000, G06F0003048100, G06F0016953500
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Alok Singh
2)Anil Kumar Surisetty
3)Himanshu Wadhwa
4)Rajat Gajendrakumar Patel

(57) Abstract :
Methods and systems for generating entity-specific embeddings for a set of entities involved in an interaction are disclosed. Method performed by a server system includes accessing an interaction dataset associated with at least one entity of the set of entities. The interaction dataset includes entity representation(s) and interaction representation(s) corresponding to a set of historical interactions associated with the corresponding at least one entity. Method further includes generating a set of entity-interaction representations for the set of historical interactions based on the entity representation(s) and the interaction representation(s). Further, the method includes generating an entity-specific interaction sequence for the at least one entity based on concatenating the set of entity-interaction representations. Method further includes generating, by a Machine Learning (ML) model associated with the server system, the entity-specific embedding for the at least one entity based on the entity-specific interaction sequence.

No. of Pages : 71 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055852 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS FOR OPERATING A LC-VCO

(51) International classification	:H03B0005120000, G05F0003300000, G05F0003260000, G06F0011140000, H02M0007217000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Subhadeep Datta
2)Vishnu Kalyanamahadevi Gopalan Jawarlal
3)Ankur Ghosh

(57) Abstract :
ABSTRACT “SYSTEMS FOR OPERATING A LC-VCO” A system includes a low power, low phase-noise Inductance Capacitance voltage controlled oscillator (LC-VCO), a LC-VCO supply regulator configured to regulate a power supply to the LC-VCO, and a feedback network connected to the LC-VCO supply regulator. The feedback network is configured to track a process voltage temperature (PVT) variation of metal-oxide-semiconductor field-effect transistors (MOSFETs) used in a negative transconductance circuit of the LC-VCO, and to regulate a loop gain of the LC-VCO across PVT variation. The feedback network includes a first MOSFET, wherein the first MOSFET is configured to act as a switch, a first resistor connected across the first MOSFET, a current source device biased with a bandgap voltage, a diode and current-mirror pair, the diode and current-mirror pair including a second MOSFET and a third MOSFET, and a constant current source connected to the current source device and the diode and current-mirror pair. FIG. 2

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202441055858 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : UNDER-SEAT STORAGE COMPARTMENT OF A SADDLE-TYPE VEHICLE

(51) International classification	:B60R7/04, B62J9/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Dhananjay Kumar
2)Lavesh Kumar Pandit

(57) Abstract :
The present disclosure provides an under-seat storage compartment of a saddle-type vehicle. This invention 104 includes a bottom wall, a seat assembly 106, a plurality of side walls 108, and a separating apparatus 100. The seat assembly 106 is configured to form an openable lid404 over the under-seat storage compartment 104. The plurality of side walls 108 comprises at least two guiding means 110 and a locking unit302. The separating apparatus 100 is configured to separate one or more articles stored in the under-seat storage compartment 104. Further, the separating apparatus100 comprises a main body portion 202 comprising a horizontal portion 204 and a vertical portion 206, a snap-fit arrangement 208 provided at a lower exterior section of the vertical portion 206, and at least one locking hole 210 disposed on the horizontal portion 204 that configured to engage the locking unit302 of the under-seat storage compartment 104. FIG.1&2

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024

(21) Application No.202441055859 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FOLDABLE CARRIER ASSEMBLY FOR A SADDLE-TYPE VEHICLE

(51) International classification :B62J7/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Kislay Pankaj
2)LAVESH KUMAR PANDIT
3)Arvind G A

(57) Abstract :
The present disclosure provides a foldable carrier assembly for a saddle-type vehicle. The assembly 100 includes a front portion102, a rear portion116, at least two middle frames108, and a front supporting element120. The front portion102 comprises a first cross member106 to allow the rotation of the front portion102 about a first hinge axis114a. The rear portion116 includes an extended outer frame104 that further comprises a second cross member112, a rear supporting element128, and a first locking unit118. Further, the at least two middle frames108 are disposed at both open ends of the first106 and second cross member112 to connect the front portion102 with the rear portion116. The front supporting element120 is attached to the front portion 102 via at least one supporting element bracket208 to provide a backrest to a rider or a pillion seat 124 user. FIG. 1&3

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441055959 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AGROCHEMICAL FORMULATIONS OF TOLFENPYRAD AND DIAFENTHIURON

(51) International classification	:A01N0043560000, A01N0047300000, A61K0009480000, A61B0090000000, C05G0003800000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Praveen Kumar MADDISETTI
3)Srinivas ALURU
4)Balram BHAVANI

(57) Abstract :
ABSTRACT AGROCHEMICAL FORMULATIONS OF TOLFENPYRAD AND DIAFENTHIURON The present invention discloses an improved insecticidal formulation comprising bioactive amounts of Tolfenpyrad and Diafenthiuron in a 1:2 ratio along with suitable agrochemical excipients, and a process for its preparation. In particular, the invention provides a suspension concentrate (SC) formulation containing Tolfenpyrad 17.5% and Diafenthiuron 35%, which exhibits a synergistic effect against the Chilli pest complex, including Thrips, Whiteflies, Mites, and Aphids.

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441055975 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TORSION ADJUSTMENT DEVICE FOR BRAKE ASSEMBLY AND BRAKE ASSEMBLY

(51) International classification	:F16D65/097, F16D65/00, F16D65/12, F16D65/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Mayuresh Kinalekar

(57) Abstract :
TORSION ADJUSTMENT DEVICE FOR BRAKE ASSEMBLY AND BRAKE ASSEMBLY A torsion adjustment device (100) configured to be coupled to an end of a brake hose of a brake assembly in a vehicle. The torsion adjustment device (100) comprises a first component (110) configured to be coupled to a frame (10) of the vehicle, and a second component (130) configured to be coupled to the brake hose of the brake assembly. The torsion adjustment device (100) further comprises a connecting unit (150) adapted to couple the second component (130) to the first component (110) and facilitate a relative rotational movement of the second component (130) with respect to the first component (110). The torsion adjustment device (100) facilitates stopping or restricting the twisting or torsion of the brake hose in all conditions, i.e., during articulation and steering of the vehicle, and offers employing torsion free hoses. [Fig. 2]

No. of Pages : 27 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441055984 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND A METHOD FOR ACHIEVING A PRECISE ORIENTATION OF A VEHICLE

(51) International classification :G01C21/16
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)ML, Adarsh
2)PRITMANI, Manish

(57) Abstract :
A system (200) and method (400) for achieving precise orientation of a vehicle (201) is disclosed, wherein the system (200) comprises a first processor (302) for obtaining a plurality of waypoints using at least one navigation module (204) in the vehicle (201). The first processor (302) computes a set of azimuth angles corresponding to these waypoints and then computes a heading angle, provided that the error angle associated with the set of azimuth angles is below a predefined threshold. The heading angle indicates the vehicle's direction. A second processor (304) maps one or more values from an Inertial Measurement Unit (202) with the computed heading angle to enhance accuracy. The second processor (304) determines a compass reference point based on this mapping, indicating the orientation of the vehicle (201) relative to a predefined reference frame.

No. of Pages : 36 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056063 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR MITIGATING BIAS IN ARTIFICIAL INTELLIGENCE-BASED MODELS

(51) International classification	:G06N0003080000, G06N0003040000, G06N0020000000, G10L0015060000, G06N0020200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Adarsh Patankar
3)Maneet Singh

(57) Abstract :
Embodiments provide methods and systems for mitigating bias while training a first Machine Learning (ML) model is disclosed. The method includes accessing multiple features for each user and optimizing first ML model to generate optimized first ML model by performing primary operations iteratively until performance of first ML model converges to primary predefined criteria. The primary operations include generating, via the first ML model, multiple embeddings, determining a gradient component from the multiple embeddings, facilitating transmission of a bias detection request to client servers, in response to that, receiving the client gradient component for each client server generated by a second ML model of the corresponding client server, generating an updated gradient component for each user based on aggregating the gradient component and the received client gradient component, and backpropagating the updated gradient component for optimizing weights of the first ML model for mitigating the bias from the multiple embeddings.

No. of Pages : 70 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056093 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR CONTROLLING A LIGHTING DEVICE OF A VEHICLE, AND A METHOD THEREOF

(51) International classification	:B60Q1/14, B60Q1/04, H05B47/10, H05B47/17, H05B41/40, H05B41/39, H05B45/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ROHAN DATE
4)HAREESH S
5)RUSHABH KAPASI

(57) Abstract :
A system (100) and a method (300) for controlling a lighting device of a vehicle are disclosed. The system (100) comprises a lamp driver unit (104) configured to control actuation of at least one high-beam lamp (102) of the lighting device, and comprising at least a beam switch (108) and a pass switch (110), each of the beam switch (108) and the pass switch (110) being adapted to move between an open position and a closed position. The system (100) comprises an interface unit (112) configured to select a pulsing frequency from a set of pre-defined pulsing frequencies for the high-beam lamp (102), and a control unit (114) connected to the interface unit (112) and the switching unit (106), and configured to control the lamp driver unit (104) to actuate the high-beam lamp (102) at the selected pulsing frequency when the pass switch (110) is present in the closed position.

No. of Pages : 27 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :23/07/2024

(21) Application No.202441056122 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A DOOR ASSEMBLY FOR A VEHICLE

(51) International classification	:B60J5/04, B60J5/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)HARSHAD BORNARE

4)RITESH KAKADE

5)SRIVATSA VANI PRASANNA SRIPERUMBUDUR

(57) Abstract :

ABSTRACT A DOOR ASSEMBLY FOR A VEHICLE The present invention relates to a door assembly (100) for a vehicle. The door assembly (100) comprises an inner door panel (110), an outer door panel (112) and an inner door trim member (114). The door assembly (100) includes a fixed glass member (116) having a top portion (116A) disposed above the inner door trim member (114) in an up-down direction, and a bottom portion (116B) supported between the inner door panel (110) and the outer door panel (112) in a vehicle width direction. Further, the door assembly (100) includes a mounting bracket (130) extending between the inner door panel (110) and the outer door panel (112). The inner door trim member (114) being supported on the inner door panel (110) and the mounting bracket (130). The door assembly (100) includes a seal member (140) supported on the mounting bracket (130). Reference Figure 3

No. of Pages : 20 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056163 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DYNAMIC WRITE PROTECTION OF MEMORY IN A VEHICLE ELECTRONIC CONTROL UNIT

(51) International classification	:G06F0021570000, G06F0012140000, G06F0021790000, H04W0084180000, G06F0016930000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)FCA US LLC
(72)**Name of Inventor :**
1)Jigarkumar Nagindas Patel
2)Basavana Gowda B

(57) Abstract :
The present invention discloses a system and method for hardware write protection in a vehicle Electronic Control Unit (202), comprising initializing at least one memory unit (206), defining one or more security policies, receiving at least one access request to access one or more memory partitions, authenticating the received access request based on the defined security policies, and one or more channels and enable open/write functionality for one or more memory partitions, in case of successful authentication of the access request. Advantageously, the granular control over write access to the memory partitions enhances security and mitigates the risk of unauthorized modifications. Additionally, dynamic enforcement of security policies allows for flexible adaptation to changing security requirements without compromising system functionality. To be published with: Figure 4

No. of Pages : 20 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056166 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : “PHARMACEUTICAL FORMULATIONS OF ATOGEPANT”

(51) International classification	:A61K0031454500, A61K0009000000, A61K0009280000, A61K0009200000, A61K0047120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :RK Pharma Inc., 401 N Middletown Rd Building 215/215A, Pearl River, NY 10965, United States of America. U.S.A.
(72)**Name of Inventor :**
1)Ravishanker Kovi
2)Vure Prasad
3)Shavkar Sharada Devi
4)Gouda Venukumar

(57) Abstract :
ABSTRACT “PHARMACEUTICAL FORMULATIONS OF ATOGEPANT” The present invention relates to Improved Pharmaceutical Formulations of Atogepant for oral, intranasal, and parenteral administration. The present invention further relates to the Pharmaceutical manufacturing process for the preparation of formulation comprising Atogepant and or its pharmaceutically acceptable salts and pharmaceutically acceptable excipients. Dated this day 22nd Jul 2025 Signature: Dr. VURE PRASAD Patent Agent Reg. No.: IN/PA-1636 Sr. Vice President, Head - Global IP, RK Pharma Inc., and its subsidiaries Apicore Pharmaceuticals Pvt Limited

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056167 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : “PHARMACEUTICAL FORMULATIONS OF UBROGEPANT”

(51) International classification	:A61K0009000000, A61K0031454500, A61K0009280000, A61P0001160000, A61K0047180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :RK Pharma Inc., 401 N Middletown Rd Building 215/215A, Pearl River, NY 10965, United States of America. U.S.A.
(72)**Name of Inventor :**
1)Ravishanker Kovi
2)Vure Prasad
3)Shavkar Sharada Devi
4)Gouda VenuKumar

(57) Abstract :
ABSTRACT “PHARMACEUTICAL FORMULATIONS OF UBROGEPANT” The present invention relates to Pharmaceutical Formulations of Ubrogepant for oral and parenteral administration. The present invention further relates to Pharmaceutical formulation comprising Ubrogepant and or its pharmaceutically acceptable salts and pharmaceutically acceptable excipients. The present invention also covers the manufacturing process for the preparation of Ubrogepant compositions with an improved onset of action, absorption, pharmacokinetic profile, and bioavailability. Formula I Dated this day 23rd July 2025 Signature: Dr. VURE PRASAD Patent Agent Reg. No.: IN/PA-1636 Sr. Vice President, Legal RK Pharma Inc., and its subsidiaries Apicore Pharmaceuticals Pvt Limited

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056185 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A charging solution for a battery

(51) International classification	:H02J7/00, B60L53/18, B60L53/66	(71)**Name of Applicant :** **1)SPIRO MOBILITY HOLDCO DMCC** Address of Applicant :Unit No. 2501F -2506F, JBC-2 CLUSTER V, JLT, DUBAI, U.A.E U.A.E.
(31) Priority Document No	:NA	(72)**Name of Inventor :** **1)Rohit Pandita** **2)Himanshu Tiwari** **3)Arun K Chauhan** **4)Madhup Dwivedi** **5)VISHAKHA BHASIN**
(32) Priority Date	:NA	
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
ABSTRACT A charging solution for a battery Embodiments disclosed herein relate to charging batteries, and more particularly to charging batteries, wherein the batteries can be charged in a swap station, or in a vehicle (which can be charged in a charging station, an external location (such as a home, an office, and so on), and so on). Embodiments herein disclose methods and systems for enabling a battery to be charged in a swap station, or in a vehicle (which can be charged in a charging station, an external location (such as a home, an office, and so on), and so on). FIG. 1

No. of Pages : 25 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2024
(21) Application No.202441056198 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR IN-SILICO IDENTIFICATION OF REPURPOSED CANNABINOID RECEPTOR-2 AGONISTS FOR TARGETING NEUROINFLAMMATORY DEPRESSION

(51) International classification	:A61K0009000000, A61P0025240000, A61P0025280000, A61K0036470000, A61K0038180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Jayesh Mudgal
3)Shaila Lewis
4)Pratyasha Sharma

(57) Abstract :
This invention relates to a method for addressing depression associated with neuroinflammation by identifying and utilizing cannabinoid receptor-2 (CB2) agonists. The invention employs an in-silico workflow combining molecular docking, binding energy calculations, and molecular dynamics simulations to repurpose existing FDA-approved drugs as potential CB2 agonists. Identified compounds are further evaluated through network pharmacology to establish relevance to depression pathways. Additionally, the invention proposes nano-formulations for sustained and targeted delivery of these compounds directly to brain tissue, enhancing effectiveness while reducing systemic side effects. This integrated approach offers a solution for managing neuroinflammation-linked depression, overcoming limitations of conventional monoamine-based methods. (FIG. 1)

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202441056221 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : PHARMACEUTICAL FORMULATION OF ZINC NANOPARTICLES SYNTHESISED USING BAUHINIA PURPUREA FOR ANTI-OBESITY EFFECT

(51) International classification	:A61K0036480000, A61K0036185000, A61P0003040000, A61K0008979400, A61P0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**

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2)ANUSHA DAKSHINAMOORTHI

(57) Abstract :

TITLE: PHARMACEUTICAL FORMULATION OF ZINC NANOPARTICLES SYNTHESISED USING BAUHINIA PURPUREA FOR ANTI-OBESITY EFFECT APPLICANT: SRI RAMACHANDRA INSTITUTE OF HIGHER EDUCATION AND RESEARCH ABSTRACT The present invention discloses a process of preparation of Anti-obesity and Hypolipidemic activity exhibiting zinc nanoparticle synthesized Bauhinia Purpurea extract pharmaceutical formulation. The process of the present invention comprises of a. extracting dried and pulverized bark of Bauhinia Purpurea with methanol using soxhlet apparatus and filtering followed by evaporating to dryness to form dark coloured molten mass of Bauhinia Purpurea extract; b. mixing milli Q water with zinc acetate solution followed by adding NaOH dissolved in milli Q water and the Bauhinia Purpurea extract and stirring to form Bauhinia Purpurea capped zinc solution; c. adding the Bauhinia Purpurea capped zinc solution to the Bauhinia Purpurea extract and incubating followed by stirring to form a precipitated solution; d. Centrifuging the precipitated solution to obtain pellet and drying to form Anti-obesity and Hypolipidemic activity exhibiting zinc nanoparticle synthesized Bauhinia Purpurea extract pharmaceutical formulation and the formulation is stored in air tight container.

No. of Pages : 21 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202441056241 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AMORPHOUS SOLID DISPERSION OF ELACESTRANT DIHYDROCHLORIDE AND PROCESS FOR THE PREPARATION THEREOF

(51) International classification	:A61K0009140000, A61K0009200000, A61K0031137000, A61K0009160000, A61P0035000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Kannaboina Prakash
6)Adisherla Indrasena
7)Atkari Arun Kumar

(57) Abstract :
AN AMORPHOUS SOLID DISPERSION OF ELACESTRANT DIHYDROCHLORIDE AND PROCESS FOR THE PREPARATION THEREOF ABSTRACT: The present invention is to provide an amorphous solid dispersion comprising elacestrant dihydrochloride of formula I, in combination with one or more pharmaceutically acceptable excipients such as a stabilizing agent including a polymer and/or an alkalizing agent. Additionally, the invention provides a process for the preparation of such amorphous solid dispersions and an amorphous form of elacestrant dihydrochloride. The resulting amorphous form or amorphous solid dispersions are advantageous for the formulation of pharmaceutical dosage forms and compositions, enhancing the bioavailability and stability of elacestrant dihydrochloride. Formula I Dated this: 18th day of July, 2025. Signature: Name: Mr. Rama Rao Javvaji Patent Agent Reg. No.: IN/PA-1669 GRANULES INDIA LIMITED 15th Floor, Granules Tower, Botanical Garden Road, Kondapur, Hyderabad – 500084, Telangana, India

No. of Pages : 60 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056247 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METRIC COUNT PERSONALIZATION

(51) International classification	:A61B0005110000, G06F0003010000, G06Q0030020000, G06F0021550000, G01C0022000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Anush Venkataramanan

(57) Abstract :
Metric Count Personalization Abstract In one aspect of the present invention, a method of finding a step count data of a user, comprising the steps of: identifying, by the activity module of the smart watch, at least one activity from the plurality of activities. In an embodiment, the user triggers an activity, and the activity module, which monitors the performance of subject one activity of the user, identifies start and end time of performing subject activity having at least one session. In an embodiment, each activity session has a total duration with a start and end time, receiving, x, y and z axis data from an accelerometer, determining a final step count data for the subject session through a step sequence detector, a peak detector and a step determination module configured in the activity module and displaying the final step count data. In another embodiment, the activity of user is identified automatically by the smart watch, wherein, the identification of the subject activity is based on the user's hand movements, motions and gestures means. [FIG. 5]

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056248 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD, SYSTEM, AND DEVICE FOR CREATING PERSONALIZED IMAGE FACE

(51) International classification	:G06Q0030020000, A61B0005024000, G06F0003010000, G04G0009000000, G06F0003041000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Aravind Sathyanarayana

(57) Abstract :
METHOD, SYSTEM, AND DEVICE FOR CREATING PERSONALIZED IMAGE FACE Abstract A system for generating, transmitting, and rendering a customizable, context-aware watch face image on a smart watch display. The system comprises a mobile device configured to allow user selection and arrangement of characteristic elements, each assigned a dynamicity parameter based on update frequency or contextual relevance. A composite watch face image is generated by classifying elements into static and dynamic categories, forming respective layers. The mobile device transmits the image and dynamicity metadata to a smart watch, which renders the static layer as a background and updates the dynamic layer in real time based on contextual cues such as time, activity, or sensor input, without re-rendering the static elements. The system also includes a cloud server for storing templates, user preferences, and usage data to provide layout recommendations. This architecture enables efficient watch face customization with improved responsiveness, visual continuity, and reduced power consumption. [FIG. 1]

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056252 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BANANA FIBER DELIGHT: CRAFINGT JAM FROM PSEUDOSTEM

(51) International classification	:A23L19/00, A23L5/41, A23L21/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Ms.Kabia K
3)Mr.Gajendran KTK
4)Mr.Shahim Mechery

(57) Abstract :
The utilization of banana tree pseudo stems for jam production showcases a paradigm shift in sustainable food processing. Our research highlights the nutritional richness and high fiber content of banana stem jam, positioning it as a healthy alternative to conventional jams. Through sensory evaluation, we demonstrate its favorable comparison with traditional jams, noting its unique texture and flavor profile that appeals to consumers. Additionally, we emphasize its eco-friendly production, mitigating food waste by repurposing a typically discarded byproduct, thus enhancing the economic value of banana farming. This innovative approach not only contributes to sustainable agriculture but also supports circular economy principles by maximizing the utility of banana crops. Moreover, the potential health benefits associated with the high fiber content of banana stem jam could attract healthconscious consumers, opening new markets and driving agricultural innovation. This research underscores the importance of integrating sustainability into food production, offering a viable solution to food waste while promoting economic and environmental benefits. KEYWORDS: Banana pseudo stem, High fiber content, Eco friendly, Nutritional benefits

No. of Pages : 4 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056267 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD OF MANUFACTURING A SILICONE ARTICLE FOR A JEWELLERY PRODUCT

(51) International classification	:B29K0067000000, B29B0007900000, B29L0031000000, F17C0013040000, B01D0019000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Naveen Prabhu G
3)Mariappan D
4)Jithin M
5)Jayakumar

(57) Abstract :
TITLE: "A METHOD OF MANUFACTURING A SILICONE ARTICLE FOR A JEWELLERY PRODUCT" ABSTRACT 5 A method of manufacturing a silicone article (200) is disclosed. The method includes mixing a silicone base and a catalyst in a predefined ratio to form a mixture. The mixture is subjected to primary degassing for a first predefined pressure at a second predefined time. Further, introducing the degassed mixture into a mold. The mold along with the mixture is subjected to secondary degassing for a second predefined pressure at a third predefined time. Further, the mixture is cured 10 at a first predefined temperature for a fourth predefined time to solidify and form the silicone article (200). Fig. 1 is the representative figure.

No. of Pages : 18 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056281 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYNERGISTIC HERBAL COMPOSITIONS FOR EYE HEALTH

(51) International classification	:A61K0036185000, A23L0033105000, A01N0065120000, A61K0036000000, A61K0036484000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GOKARAJU, Rama Raju
3)SOMEPALLI, Venkateswarlu
4)BHUPATHIRAJU, Kiran
5)GOKARAJU Venkata Kanaka Ranga Raju
6)SENGUPTA, Krishanu
7)ALLURI, Venkata Krishna Raju
8)GOLAKOTI, Trimurtulu

(57) Abstract :
The present invention discloses a synergistic herbal compositions comprising: (i) a zinc complex or chelate of enriched punicalagins, wherein enriched punicalagins are derived from Punica granatum fruit or fruit peel and (ii) a second ingredient selected from Tagetes erecta flower extract; process for their preparation, methods of treatment, and use of the compositions for eye health benefits.

No. of Pages : 59 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056316 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYN COOKIE PROTECTION ACTIVATION

(51) International classification :H04L0069163000, H04L0069160000, H04L0047193000, H04L0067560000, H04W0080060000
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)Govindarao, Ravikumar
3)Sahu, Rupak Kumar

(57) Abstract :
In some examples, a proxy device tracks a count of how many half-open Transmission Control Protocol (TCP) flows are present in the proxy device. Based on the count breaching a threshold, the proxy device triggers activation, at the proxy device, of SYN cookie protection from an inactive state, where the SYN cookie protection includes generating an initial sequence number for a SYN-ACK packet based on applying a function on TCP state information associated with a received SYN packet from a client device. The SYN packet is to initiate a TCP flow between the client device and a server device, and the SYN-ACK packet is sent by the proxy device to the client device in response to the SYN packet.

No. of Pages : 39 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202441056318 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR MONITORING EXHAUST GASES

(51) International classification	:F01N11/00, F01N3/30
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Ritika
4)Vasundhara Singh Gautam

(57) Abstract :
Disclosed herein are an apparatus 200, a method 400 and a system 500 for monitoring exhaust gases. The apparatus 200 comprises a primary exhaust path 202 to receive exhaust gases, a secondary exhaust path 208 to feed a portion of processed exhaust gases back into primary exhaust path 202, a catalytic converter 206 to process the exhaust gases and a sensor 204 configured to monitor oxygen content in the unprocessed exhaust gases in the primary exhaust path and the oxygen content in the processed exhaust gases in the secondary exhaust paths 208. The apparatus 200 generates at least one indication to indicate the status of processing of exhaust gases and the status of the components 204, 206 involved in the exhaust gas processing. The indication is sent to at least one indication unit 502.

No. of Pages : 25 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056354 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A HYDROGEN STORAGE AND SUPPLY SYSTEM FOR A HYDROGEN POWERED VEHICLE

(51) International classification	:F17C7/00, F17C13/00, F17C13/02, F17C13/04	(71)**Name of Applicant :** **1)Bosch Limited** Address of Applicant :Post Box No 3000, Hosur Road, Adugodi, Bangalore - 560030, Karnataka, India Bangalore Karnataka India **2)Robert Bosch GmbH**
(31) Priority Document No	:NA	(72)**Name of Inventor :**
(32) Priority Date	:NA	**1)George Anthony Prakash**
(33) Name of priority country	:NA	
(86) International Application No Filing Date	:NA :NA	
(87) International Publication No	: NA	
(61) Patent of Addition to Application Number Filing Date	:NA :NA	
(62) Divisional to Application Number Filing Date	:NA :NA	

(57) Abstract :
ABSTRACT A hydrogen storage and supply system 100 for a hydrogen vehicle is described. The hydrogen storage and supply system 100 comprises a high-pressure rail 110 adapted to store hydrogen gas therein, and a plurality of cylinders 120 containing hydrogen gas therein that is allowed to flow to the high-pressure rail 110. The hydrogen storage and supply system 100 further comprises a pressure sensor 130 in flow communication with each of the plurality of cylinders 120, wherein the pressure sensor 130 is adapted to measure a pressure of hydrogen gas present in each of the plurality of cylinders 120, and a filling valve assembly 140 in flow communication with the high-pressure rail 110, the filling valve assembly 140 further comprising a filling valve that is adapted to control a flow of hydrogen gas from a fueling receptacle 155 to each of the plurality of cylinders 120 via the high-pressure rail 110.

No. of Pages : 9 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056379 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SADDLE TYPE VEHICLE

(51) International classification	:B62K11/02, B62K19/30, B62K11/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)SHAILESH KUMAR
6)VENKATA MANGARAJU KARNAM

(57) Abstract :
ABSTRACT A Saddle Type Vehicle The present invention relates to a saddle type vehicle (10). The saddle type vehicle (10) comprises a head pipe (102) and a frame assembly (104). The frame assembly (104) is provided rearwardly from the head pipe (102). The frame assembly (104) comprises a hollow portion (112) extending longitudinally along the frame assembly (104). One or more communicating members (110) are configured to operably connect one or more vehicle components. The one or more communicating members (110) are routed through the hollow portion (112) in the frame assembly (104). Reference Figure 1

No. of Pages : 25 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202441056395 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH TUNABILITY IN EPITAXIAL BARIUM STRONTIUM TITANATE THIN FILMS INTEGRATING ON SILICON

(51) International classification	:H01L0049020000, G01R0027260000, H01L0021311000, H01G0007060000, B81C0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)DILLIBABU E
5)S. B. KRUPANIDHI
6)SUJIT DAS

(57) Abstract :
The present disclosure relates to a tunable capacitor device (300) that includes a bottom layer (304-1) deposited onto a substrate (302), wherein a dielectric material is deposited on the substrate, where the substrate is 10 nm $SrTiO_3$-coated silicon (Si) and the dielectric material is 20% Sr doped $Ba_{0.8}Sr_{0.2}TiO_3$ (BST-20). A BST-20 layer (306) is deposited over the bottom layer that serves as bottom electrode. A top layer (304-2) that serves as a top electrode is deposited over the BST-20 layer. One or more circular out-of-plane devices are patterned on the top electrode ranging from 20 µm to 100 µm, wherein wet etching the top electrode using a $NaIO_4$ solution to define the patterned devices and measuring dielectric properties of the patterned devices by making electrical contact with the top and bottom electrodes.

No. of Pages : 28 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202441056453 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : HYBRID PROPULSION SYSTEM FOR HIGH ENDURANCE FIXED- WINGVERTICAL TAKE-OFF AND LANDING (VTOL) AIRCRAFT

(51) International classification	:B64D27/02, B64C29/00, B60W10/06, B60W10/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Ansar Hussain Lone

(57) Abstract :
HYBRID PROPULSION SYSTEM FOR HIGH ENDURANCE FIXED-WING VERTICAL TAKE-OFF AND LANDING (VTOL) AIRCRAFT ABSTRACT A hybrid propulsion system (102) for high endurance fixed wing vertically take-off and landing (VTOL) aircraft (100), comprising internal combustion (IC) engine (104) to provide propulsive power, electric motor (106) configured to provide supplemental propulsive power during climb phase, first propulsion unit (108) and second propulsion unit (114), and controller (110) configured to determine total propulsive power required during climb phase based on desired rate of climb, dynamically allocate total propulsive power between IC engine (104) and electric motor (106) during the climb phase based on power density of electric motor (106) being greater than power density of IC engine (104), enabling electric motor (106) to provide higher supplemental propulsive power, and changes in brake specific fuel consumption (BSFC) of IC engine (104) with varying throttle settings, and operate IC engine (104) alone at optimal throttle setting to provide propulsive power required to maintain desired airspeed during the cruise phase. FIG. 1

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056455 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND WIRELESS NETWORK FOR MANAGING RAT RESTRICTIONS

(51) International classification	:H04W0036300000, H04W0004029000, H04W0088060000, H04W0036140000, G06F0009500000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Lalith Kumar
4)Jagadeesh Gandikota
5)Anurag Mandilwar
6)Pratibha Kattemane Satyaganapati

(57) Abstract :
ABSTRACT “METHODS AND WIRELESS NETWORK FOR MANAGING RAT RESTRICTIONS” Embodiments herein disclose a method for managing a Radio Access Technology (RAT) restriction in a wireless network (1000). The method includes indicating, by a user equipment (UE) (100) in the wireless network, a capability access technology utilization control supported to a network entity (NE). Further, the method includes receiving, by the UE (100), a policy in an Access technology utilization control information element (IE) indicating a restricted access technology or a not restricted access technology in the wireless network based on the access technology utilization control supported indication. FIG. 4

No. of Pages : 62 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202441056461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETECTING AND PREVENTING THEFT OF A VEHICLE

(51) International classification	:B60R0025240000, G05D0001020000, G08B0013140000, H04W0052020000, G06F0003048860
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure provides a system and a method for detecting and preventing theft of a vehicle. The system 100 and method 800 include a control unit that monitors the vehicle102 upto a wake-up vibration threshold when the vehicle102 is in a first mode. Further, the control unit initiates a signal to trigger a second mode from the first mode upon crossing the wake-up threshold. The control unit tracks the movement of the vehicle102 for a first threshold distance and initiates a third mode when the vehicle102 moves beyond the first threshold distance. If no further vehicle102 movement is detected after entering into the third mode then the vehicle102 exits from the third mode after a threshold time-period and enters into a cautionary-watch-state and if vehicle102 further movement is detected then the control unit activates a fourth mode after breaching a second threshold distance. FIG.1 & 8

No. of Pages : 47 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056477 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COST-EFFICIENT ANALYTICAL METHOD FOR ESTIMATION OF CREATININE IN VITRO

(51) International classification	:G01N0033700000, G01N0033660000, G01N0021270000, G01J0003460000, G16H0010400000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A waste substance created by the typical breakdown of muscle cells is creatinine, which is also a type of biomarker. It is removed from an organism by the blood purification process of healthy kidneys and excreted in the urine. If not, the level rises in the blood because of some factors such as PKD gene mutation (genetics) and other toxicological issue. An alternative method for the analysis of creatinine concentration in human serum samples is articulated, which overcomes the drawbacks of existing methods. The method implies accurate estimation which uses a type of photographic chemical and a blood serum in a buffer medium, that reacts to produce a colored creatinine complex (II). The estimation was done using a spectrophotometer (Beer's Law), where the method is standardized based on reference. Later a bulk number of blood samples was analysed. As a result, shows positive outcomes and an accurate level of creatinine estimation. Improvising this method forms the development of a clinical creatinine estimation kit, which is more efficient and eco-friendly. Also, a cost-efficient and less time-consuming process. A future aim is to develop a domestic sensor kit like a glucometer, a low-cost creatinine estimation product for common man use. (Refer - Fig 1& 2)

No. of Pages : 10 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056484 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR FIRE-RATED LIFT LANDING DOOR

(51) International classification	:G06Q0030060000, E04B0002740000, B32B0015180000, E04B0001940000, E06B0005160000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JOHN K JOHN

(57) Abstract :
ABSTRACT SYSTEM AND METHOD FOR FIRE-RATED LIFT LANDING DOOR The various embodiments of the present invention provide a system and method to enable a one-hour fire-rated lift landing door with a glass vision panel and stainless-steel grill. The various embodiments also provide a fire-resistant lift landing door that is compatible with a plurality of opening mechanisms. The invention integrates specialized materials to offer visibility and fire resistance for up to one hour. The vision panel allows users to ascertain the lift car's position, providing psychological comfort to the user inside the lift during emergencies. The panel is framed and secured using mechanical fastening and a stainless-steel grill for additional safety. A Flexlit tape is used to expand and seal the gaps created during thermal expansion, while calcium silicate blocks prevent direct contact between glass and steel, thereby reducing the risk of breakage. The invention was tested and certified as per BS476 Part 20 & 22 standards, demonstrating integrity for up to one hour. FIG.1

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056517 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DETERMINING GRADIENT ANGLE FOR ENGINE START AND STOP SYSTEM IN VEHICLES

(51) International classification	:F02D41/04, B60K28/16, B60Q9/00, F02D29/02, F02D41/08, F02D41/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure relates to a method [300] comprising: continuously determining an instantaneous value of gradient angle of the vehicle [100]; determining a brake condition of a brake pedal [104] of the vehicle [100]; transmitting a first instantaneous value of gradient angle, to the engine start and stop (ESS) system [102], when the brake pedal [104] is in the released condition; implementing a delay of predefined time-period, when the brake pedal [104] is in the applied condition; and transmitting a second instantaneous value of gradient angle, upon completion of the delay of predefined time-period, to the engine start and stop (ESS) system [102]. Notably, the method [300] improves reliability in the engine start and stop (ESS) system [102], during operation of vehicle [100] on hilly roads having a substantial gradient/slope. Refer figures 2.

No. of Pages : 17 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056539 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A CLAMP ASSEMBLY

(51) International classification	:F16B7/04, F16B2/06, F16B2/14
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(61) Patent of Addition to Application Number	:NA
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(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
A CLAMP ASSEMBLY As per an embodiment of the present invention a clamp assembly (110) comprises a first member (110a); a second member (110b) and a third member (110c). The second member (110b) is connected to the first member (110a) at a first predefined angle (T1); and the third 5 member (110c) is connected to the second member (110b) at a second predefined angle (T2). The second member (110b) is disposed between the first member (110a) and the third member (110c). The first member (110a), the second member (110b), and the third member (110c) ensures arresting of the movement of the energy storage unit (108) in all six degrees of freedom (translational and rotational) under all vehicle riding conditions. This ensures that 10 the energy storage unit (108) does not get hit by any other vehicle components such as frame assembly. Thereby the present invention ensures durability and performance of the energy storage unit. 15 To be published with Figure 1

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056541 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ILLUMINATION CONTROL SYSTEM AND A MEHTOD THEREOF

(51) International classification	:B60Q0001000000, H04W0072040000, H04W0024080000, A61B0017000000, H05B0047190000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
AN ILLUMINATION CONTROL SYSTEM AND A METHOD THEREOF An illumination control system (100) comprising an illumination device (110), and a control unit (102). The illumination device (110) comprising a housing (302) which is configured to couple the illumination device (110) to a portion of a vehicle 5 (101), plurality of lamps (402) that are disposed in the housing (302), an illumination zone comprising a plurality of illumination segments (400b, 400c, 400d). Each lamp of the plurality of lamps (402) are associated with each of the illumination segment of the plurality of illumination segments (400b, 400c, 400d). The control unit (102) is configured to monitor and selectively regulate illumination 10 parameters of each of the illumination segment of the plurality of illumination segments (400b, 400c, 400d) based on a predefined set of conditions. To be published with Fig. 1

No. of Pages : 32 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056559 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A PROCESS FOR THE PREPARATION OF DASIGLUCAGON

(51) International classification	:B01J0035100000, A61K0031565000, B01J0038120000, C08K0003260000, A61L0027560000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PATIL, Nitin Sopanrao

(57) Abstract :
The present invention relates to a process for the preparation of Dasiglucagon represented by Formula-I. The present invention relates to a process for the preparation of Dasiglucagon by a solid phase peptide synthesis. Further, the present invention relates to a process for the preparation of Dasiglucagon by coupling fragments in a required sequence, deprotection and condensing them in solid phase, followed by RP-HPLC purification to get pure Dasiglucagon.

No. of Pages : 55 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056601 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPTIMIZED DATA COMPRESSION METHOD USING A LEMPEL-ZIV (LZ)4 TECHNIQUE AND A SYSTEM THEREFOR

(51) International classification	:H03M0007300000, G06F0003060000, H04L0005000000, G06F0016903000, H04W0028060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure provides an optimized data compression method using a Lempel-Ziv (LZ)4 technique and a system therefor. The method comprises receiving a data input string and determining a type of search operation to be performed on the data input string. The type of search operation comprises at least one of a near search operation and a far search operation. The method further comprises generating one or more first compressed data blocks corresponding to one or more first segments of the data input string by performing the near search operation on the one or more first segments of the data input string. The method further comprises generating one or more second compressed data blocks corresponding to one or more second segments of the data input string by performing the far search operation on the one or more second segments of the data input string.

No. of Pages : 41 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056626 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EXTRACELLULAR VESICLES AND USES THEREOF FOR TARGETED DELIVERY

(51) International classification	:A61P0035000000, C12N0009220000, A61K0048000000, C12N0015113000, A61K0009510000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Anant Kumar

(57) Abstract :
The present invention discloses extracellular vesicles or EVs designed for targeted delivery of bio-therapeutics and gene editing tools, to the cells and tissues. These engineered EVs comprise novel synthetic signal sequences, which facilitate efficient cargo loading. The EVs further comprise specific targeting moieties to locate and attach to target or recipient cells, components to evade immune system detection and potential rejection, inhibit phagocytosis by immune cells, minimize immunogenicity and reduce the likelihood of immune recognition as foreign entities.

No. of Pages : 78 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056630 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Novel crystalline form of 6-[(6,7-dimethoxyquinazolin-4-yl)oxy]-N,2-dimethyl-1-benzofuran-3-carboxamide and its process for the preparation

(51) International classification	:A61P0035000000, A61P0043000000, C07D0487040000, A61P0003100000, C07D0239700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Srinivasan Thirumalai Rajan
2)Sagyam Rajeshwar Reddy
3)Kammari Balraju
4)Garai Abhijit

(57) Abstract :
Title: Novel crystalline form of 6-[(6,7-dimethoxyquinazolin-4-yl)oxy]-N,2- dimethyl-1-benzofuran-3-carboxamide and its process for the preparation The present application relates to a novel crystalline form of 6-[(6,7-dimethoxyquinazolin-4-yl)oxy]-N,2-dimethyl-1-benzofuran-3-carboxamide which is represented by the following structural formula-1, which is referred to as Fruquintinib. Formula-1.

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056679 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN INTEGRATED CONTROLLER ASSEMBLY FOR A VEHICLE

(51) International classification	:G06K0009620000, H05K0003340000, H05K0007140000, H05K0007200000, A47J0031460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Ritik Singh
2)Himanshu Bansal
3)Dipanjan Mazumdar
4)Datta Rajaram Sagare

(57) Abstract :
ABSTRACT An Integrated Controller Assembly for a Vehicle The present disclosure relates to an integrated controller assembly (100) for a vehicle. The integrated controller assembly (100) includes a casing (102), a circuit board (104) disposed in the casing (102), and one or more thermal pads (108). The circuit board has a base substrate (110) having a first predefined region (110A) and a second predefined region (110B). The first predefined region (110A) is adapted to accommodate a first set of electronic components (112), and the second predefined region (110B) is adapted to accommodate a second set of electronic components (114). The one or more thermal pads (118) are disposed below the base substrate (110). The one or more thermal pads (118) are in thermal communication with at least the first predefined region (110A) and are configured to dissipate heat generated by the first set of electronic components (112). Reference Figure 1

No. of Pages : 50 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/07/2024

(21) Application No.202441056680 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A VEHICLE

(51) International classification	:B60T8/26, B60T8/32, B60T11/04
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MOHAN SHANMUGAM
2)SANKARANARAYANAN NATARAJAN

(57) Abstract :
ABSTRACT A Vehicle The present invention relates to a vehicle (10) having at least one front brake assembly (110) being provided for braking operation of one or more front wheel(s) (16) of the vehicle (10). A brake actuator (120) is configured to actuate the front brake assembly (110). A brake cable (130) has a first end operably connected to the brake actuator (120) and a second end (130B) operably connected to the front brake assembly (110) for transmitting braking force from the brake actuator (120) to the front brake assembly (110). The brake cable (130) is routed to have a plurality of bending sections (132), and to maintain a radial position of the second end (130B) of the brake cable (130) with respect to a steering axis (A-A') of the vehicle (10). Reference Figure 2

No. of Pages : 24 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/07/2024

(21) Application No.202441056691 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A VEHICLE

(51) International classification	:B60T8/176, B60T8/32, B60T8/36, B62J11/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MOHAN SHANMUGAM
2)SANKARANARAYANAN NATARAJAN

(57) Abstract :
The present invention relates to a vehicle (10) comprising a head pipe (110) with a first slot (112), and a steering tube (120) with a second slot (122). A front brake is provided for braking operation of a front wheel (16) of the vehicle (10), A brake actuator (140) is configured to generate braking force for at least the front brake (130). A brake cable (150) is configured to be operably connected between the brake actuator (140) and the front brake (130) for transmitting braking force from the brake actuator (140) to the front brake (130). The brake cable (150) is routed through the first slot (112) on the head pipe (110) and the second slot (122) of the steering tube (120), thereby being routed from within the head pipe (110) or the steering tube (120). Reference Figure 2

No. of Pages : 28 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/07/2024

(21) Application No.202441056707 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A FRONT PILLAR FOR A VEHICLE

(51) International classification	:B62D25/04, B62D21/15
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
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(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ARIFULLA ATTAR
2)SUGAN VASU
3)SAKTHIVEL S
4)UTHISH KUMAR B

(57) Abstract :
ABSTRACT A front pillar for a vehicle The present invention relates to a front pillar (110) for a vehicle (100). The front pillar (110) includes a lower pillar portion (110a) and an upper pillar portion (110b). The upper pillar portion (110b) is configured to support a windshield (W) of the vehicle (100). The upper pillar portion (110b) includes an inner panel having a panel member (114) having opposing mating flanges (114a, 114b), one of the opposing mating flanges (114b) is bent inwardly and in a direction away from the windshield (W) of the vehicle (100). The upper pillar portion (110b) includes an outer panel with mating flanges (112a, 112b). A portion of one of the mating flange (112b) being bent inwardly and extending in the direction towards the windshield (W) of the vehicle (100) and being parallel to one of the opposing mating flange (114b) of the panel member (114). Reference Figure 3

No. of Pages : 30 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056738 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC SWITCHING OF VENTILATION MODE BASED ON CHANGE IN STATE OF AT LEAST ONE WINDOW

(51) International classification	:F24F11/30, F24F11/00, F24F11/62
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SELVAM, Dinesh Kumar
2)LAKSHMANAN, Radhakrishnan
3)REDDY, Ravindranatha
4)RAUT, Nidhi

(57) Abstract :
ABSTRACT AUTOMATIC SWITCHING OF VENTILATION MODE BASED ON CHANGE IN STATE OF AT LEAST ONE WINDOW Techniques for automatic switching of ventilation mode based on change in 5 state of at least one window (108-2) are disclosed. A number of occupants in an entry-regulated area (108) may be determined based on a duration of continuous door open state for at least one door (108-1). Further, a first period of operation for an environment control device (104) in a first mode may be determined based on the number of occupants, where the 10 environment control device (104) is operable in the first mode and a second mode. A duration of continuous window open state may then be deduced for the at least one window (108-2). Switching of mode of operation of the environment control device (104) from the first mode to the second mode may then be triggered by generating and transmitting a mode change signal 15 to the environment control device (104).
FIGURE 1 49

No. of Pages : 52 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056739 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC SWITCHING OF VENTILATION MODE

(51) International classification	:F24F11/62, F24F11/46, F24F11/88
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SELVAM, Dinesh Kumar
2)LAKSHMANAN, Radhakrishnan
3)REDDY, Ravindranatha
4)RAUT, Nidhi

(57) Abstract :
ABSTRACT AUTOMATIC SWITCHING OF VENTILATION MODE Techniques for automatic switching of ventilation mode are disclosed. A duration of continuous open state for each of one or more accesses 5 associated with an access-controlled space (108) may be determined. Based on the duration, a number of occupants in the access-controlled space (108) may be estimated. Further, a first period of operation of a HVAC device (104) in a first mode may be determined, wherein the HVAC device (104) is operable in the first mode and a second mode. Based on the 10 number of occupants and the first period, it may be ascertained whether to switch mode of operation of the HVAC device (104) from the first mode to the second mode. In response to ascertaining that the mode of operation is to be switched, a mode change signal may be generated and sent to instruct the HVAC device (104) to operate in the second mode.

No. of Pages : 54 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024
(21) Application No.202441056751 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : THE MICRO-OPHTHALMIC SURGICAL DEVICE FOR CAPSULORHEXIS

(51) International classification	:A61F0009007000, A61B0018000000, A61B0034000000, A61B0017000000, A61B0034370000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SHIHAIL JINNA

(57) Abstract :
A micro-ophthalmic cost-effective instrument to perform capsulorhexis during cataract surgery through a 2.2 mm entry wound.. It is a three joint instrument that consists of (i) a shaft (1) with a plunger (4), (ii) blade holder (7) and an expandable replaceable circular blade. The internal structures are pushed into the anterior chamber once the end of the instrument has passed through the cataract surgery main entry wound. The blade self-expands and the center pin of the anterior pivot joint is pierced into the lens capsules center, when the blade and lens fixer plate rest on the anterior capsule of the lens. The blade is rotated manually to cut through the capsule to create a capsulorhexis by a ‘U’ shaped and pressing movement of the anterior end of the instrument. The instrument is reusable and easily adaptable by surgeons topractice a safe, consistent and fast rhexis.

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :25/07/2024

(21) Application No.202441056757 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOCKING SYSTEM FOR VEHICLE AND METHOD FOR LOCKING THEREOF

(51) International classification :B62H5/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Zvonimir Sucic
2)Huzaifa Hararwala
3)Nilesh Bothra

(57) Abstract :
Present invention provides a locking system (100) for a vehicle. The locking system (100) comprises an electronic lock assembly (102) disposed in a housing (106) of the locking system (100). The electronic lock assembly (102) is operable between a locked position and an unlocked position. The electronic lock assembly (102) being adapted to secure a wheel of the vehicle in the locked position. A cable lock assembly (148) is also disposed in the housing (106). The cable lock assembly (148) is operable between a lock position and an unlock position. The cable lock assembly (148) is adapted to secure a cable lock (132) within the housing (106) in the lock position, wherein the cable lock assembly (148) is operable between lock position and unlock position when the electronic lock assembly (102) is in unlocked position. Such a construction provides tamper-proof locking system (100) for vehicle, thereby ensuring vehicle safety. Reference Figure 4

No. of Pages : 27 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/07/2024

(21) Application No.202441056797 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A DEVICE FOR INSPECTION AND REPAIR OF WIND TURBINE BLADE AND A METHOD THEREOF

(51) International classification	:F03D80/50, F03D80/55
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)VEMUGANTI MRUNAL

(57) Abstract :
A device for inspection and repair of a blade of a wind turbine is disclosed. The device comprises a mounting unit pivotally coupled to a nacelle of the wind turbine about a first axis. A foldable structure is pivotally coupled to the mounting unit about a second axis to transition between a stowed condition and a deployed condition. In a stowed condition, a plurality of arms is compactly stowed one atop another and in the deployed condition, the plurality of arms is deployed to extend along span of the blade. A tool platform is slidably coupled to the foldable structure to traverses along the plurality of arms in the deployed condition. The tool platform comprises an inspection tool and a repair tool to records blade condition and fixes blade damage. The tool platform is configured to rotate for selectively actuating one of the inspection tool and the repair tool. [To be published with Figure. 2 and 3]

No. of Pages : 20 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :25/07/2024

(21) Application No.202441056798 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : RECHARGABLE, WATER REGENERATIVE, CORROSION FREE-ULTRAFAST CHARGING ALUMINIUM AIR BATTERIES WITH THERMOELECTRIC PROPERTIES

(51) International classification	:H01M0012060000, H01M0004020000, H01M0004380000, H01M0004360000, H01M0004460000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)INDU PANDEY

(57) Abstract :
The present disclosure relates to an anode and an air cathode for an aluminium-air battery, an aluminium-air battery comprising said anode and/or air cathode, and methods for their preparation. The aluminium-air battery comprises: an air cathode comprising an active material comprising manganese oxide, ferrite, and graphene aerogels; an anode comprising an active material comprising silicon oxide, iron oxide, an aluminium compound, slush powder and graphene; and an electrolyte. This is a new design to develop a high performance, rechargeable, corrosion free, ultrafast charging aluminium air battery pack with thermoelectric and water regenerative properties. It represents the first time a rechargeable aluminium-air battery pack is developed with a working mechanism of battery. [FIG. 1]

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056811 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR CUSTOMIZING A USER INTERFACE IN A VEHICLE AND A METHOD THEREOF

(51) International classification	:G05D0001100000, B60K0035000000, B60W0050140000, G05B0023020000, A61L0002100000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)DACHEPALLI DILEEP KUMAR
6)GANGIREDLA NAVEEN CHAKRI
7)VISHNU KOMMA
8)DIPANJAN MAZUMDAR

(57) Abstract :
ABSTRACT A System for Customizing a User Interface in a Vehicle and a Method Thereof The present invention provides a system (100) for customizing a user interface (102) in a vehicle and a method (600) thereof. The system (100) has one or more sensors (104) for procuring one or more operating parameters of the vehicle. The system further comprises a control unit (106) communicably coupled to the user interface (102) and the one or more sensors (104). The control unit (106) is configured to compare the one or more operating parameters with one or more predetermined operating conditions to activate the user interface (102) in the vehicle. Further the control unit (106) is configured to receive one or more inputs from a user and customize the user interface (102) in one or more user accessible zones (108) based on the received input from the user. Reference Figure 1

No. of Pages : 36 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056821 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "HANDLING MOBILE WIRELESS ACCESS BACKHAUL CONFIGURATION VIA OPERATIONS, ADMINISTRATION, AND MAINTENANCE"

(51) International classification	:H04W0048180000, A61M0025000000, H04W0036080000, G06Q0020400000, H04W0092200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Aman Agarwal
4)Sidhant Jain
5)Dinesh Rooparam Choudhary
6)Vishal Yadav
7)Deepanshu Gautam

(57) Abstract :
ABSTRACT "HANDLING MOBILE WIRELESS ACCESS BACKHAUL CONFIGURATION VIA OPERATIONS, ADMINISTRATION, AND MAINTENANCE" Embodiments of the present invention provide a method and system for managing Backhaul connection establishment in wireless communication networks. The system comprises an Operations, Administration, and Management (OAM) server that configures essential parameters, including traffic descriptor information, in the MWAB gNB. This configuration is utilized by both the MWAB User Equipment (UE) and the MWAB gNB part to establish or modify Backhaul PDU sessions, which facilitate connectivity for N2, N3, and Xn interfaces. The OAM server is capable of configuring allowed area and allowed time parameters in the MWAB-gNB, thereby determining its operational status as an MWAB-gNB. The MWAB-UE maps the traffic descriptor information to at least one Backhaul PDU session based on Radio Signal Descriptor (RSD) information configured in the User Equipment Route Selection Policy (URSP) rule, and subsequently establishes or modifies the Backhaul PDU session(s) based on this mapping. FIG. 10

No. of Pages : 59 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/07/2024

(21) Application No.202441056832 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR DYNAMICALLY SELECTING AN ARTIFICIAL INTELLIGENCE BASED IN-LOOP FILTER IN VIDEO CODEC

(51) International classification	:H04N0019117000, H04N0019820000, H04N0019114000, H04N0019172000, H04N0019177000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SANYAL, Sunandini
4)GADDE, Raj Narayana
5)CHOI, Kwang Pyo
6)PARK, Min Woo
7)PIAO, Yinji

(57) Abstract :
In an embodiment, a method (600) for dynamically selecting an artificial intelligence (AI) based In-Loop filter (AI ILF) model in a video codec by a video decoder. The method includes receiving a bit-stream includes a group of pictures (GOP) structure (502) of a plurality of video frames corresponding to a source video to be decoded. The method (600) includes determining a wait-time (504) in a decoded picture buffer (506) for each of the plurality of video frames, based on the interdependency and selecting, dynamically, at least one AI ILF model (514) for at least one of the plurality of video frames, based on the determined wait-time (504). The method (600) includes generating a reconstructed at least one of the plurality of video frames based on the selected AI ILF model (514).

No. of Pages : 51 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056871 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COUPLER FOR A FOOD PROCESSOR.

(51) International classification	:A47J43/04, A47J43/046, A47J43/07
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SANTHOSH KUMAR P.

(57) Abstract :
Present disclosure discloses a coupler for a food processor. The coupler includes a body. The body is defined with a base and a wall extending away from a peripheral circumference of the base. Further, the coupler includes a plurality of rigid teeth extending from predetermined positions of the base and a plurality of flexible teeth extending from predetermined positions of a surface of the wall. The plurality of flexible teeth flex relative to and abuts corresponding rigid tooth of the plurality of rigid teeth aids in dynamic variation of the strain energy to absorb impact energy, thereby reducing rattling noise. Further, flexing of the plurality of the flexible teeth towards the corresponding rigid teeth provides rigidity to facilitate transmitting of torque and prevents slippage. Further, the configuration of the coupler [thus, the configuration of plurality of flexible teeth and plurality of rigid teeth] aids in uniform absorption of energy, thereby aiding in effective noise attenuation.

No. of Pages : 23 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056907 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR CREATING A DATABASE FROM ONE OR MORE COMMA SEPARATED VALUES (CSV) FILES

(51) International classification	:G06F0009451000, G06F0016280000, G06F0030398000, G06F0016250000, G06F0016245700
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PAWANEKAR, Sameer Sadashiv

(57) Abstract :
The present invention discloses a method (300) and system (100) for creating a database from one or more comma-separated values (CSV) files. The method (300) involves importing CSV files from a storage medium, which contain various data structures and repositories that store associated data. The imported CSV files are then analyzed using a text processing engine (114). Based on this analysis, design files are captured, which reflect the layout design of an integrated circuit. The design files are subsequently saved in the database. This approach facilitates the efficient transformation of CSV data into structured database entries, enabling the storage and retrieval of integrated circuit design information.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056916 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR ADAPTING AN AI MODEL TRAINED ON A SOURCE CAMERA AND A METHOD THEREOF.

(51) International classification	:H04N0005232000, G06F0016957000, H04N0019610000, G10L0015260000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Prabhat Kumar
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3)Micheal Miksch
4)Amit Arvind Kale

(57) Abstract :
Abstract The present disclosure proposes a system for adapting an AI model (Ms) trained on a source camera (CS) for a target camera (CT) and a training method thereof. The AI model comprises two modules, which divides the model M into two sequential sections an encoder (Es) and a decoder (D). The system comprises a transformation prediction module (12), a target encoder (Et) and at least a processor (10), said transformation prediction module (12) in communication with the target encoder (Et). Es comes from the source model which is trained in nature whereas Et is trainable encoder which is adapted for the target camera (CT) using the method steps 200.

No. of Pages : 18 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441056950 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A BRAKING SYSTEM FOR A VEHICLE

(51) International classification	:B60T13/68, B60T8/48, B60T11/16, B60T11/22, B60T13/74, B62L3/00, B62L3/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NELLAYI VENKATESWARAN, Shivaram
3)HANIFFA, Azarutheen
4)DURAI, Murugan

(57) Abstract :
A braking system (200) for a vehicle is disclosed. The braking system (200) includes a brake lever (210) disposed proximal to a vehicle throttle handle (220) and mechanically coupled to a handlebar (225). The braking system (200) includes a contact plate (215) mechanically coupled to the brake lever (210). The braking system (200) includes a solenoid actuator (230) comprising a plunger (235) and mechanically coupled to the vehicle throttle handle (220). The braking system (200) includes a controller (260) communicatively coupled to the solenoid actuator (230) to actuate the solenoid actuator (230).

No. of Pages : 27 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057002 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR GENERATING WIDELY TUNABLE RF SIGNALS USING PHOTONICS

(51) International classification	:H01S0003110000, H04B0010500000, G02F0001225000, H04B0010079000, G02F0001010000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LUNAVATH MAHESH
2)THEJNA ROS JOSEPH
3)RANU TYAGI
4)CHIRANJEEVI D

(57) Abstract :
A system (100) and method (500) for generating widely tunable RF signals. The system includes an optical frequency comb source (104) in a form of a Mode-Locked Laser (MLL) (202) to generate a set of optical signals with multi-wavelength carriers. A tunable optical bandpass filter (106) filters a predefined set of optical signals. An electro-optic modulator (108) performs amplitude modulation of the filtered optical signals with the modulating signal operating at an intermediate frequency. An optical frequency shifter (110) configured to shift a set of unmodulated optical signals. A photodetector (112) configured to couple the set of modulated optical signals and the frequency-shifted optical signals to generate RF signals and a tunable RF band pass filter (114) filters desired RF signals from the generated RF signals, facilitating transmission of the generated RF signals over extended distances.

No. of Pages : 36 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/07/2024

(21) Application No.202441057035 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR GENERATING CONSTANT POWER FROM RENEWABLE SOURCES AND A METHOD THEREOF

(51) International classification	:F03B13/10, F03B3/00, F03B11/02, F03B13/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)NAGASAMY DURAISAMY

(57) Abstract :
A system (100) for generating constant power from renewable sources is provided. The core of the system (100) includes converging channels (110a, 110b) positioned in a direction of a water flow to allow water from the renewable source to flow from a point of entry (115) to a point of exit (120). The converging channels includes hinges (125a, 125b), fixed support members (130a, 130b) and a spring arrangement (135a, 135b). The spring arrangement is adapted to compress or decompress thereby causing the converging channels to converge accordingly. The converging channels is adapted to converge when the water current is below a threshold value to attain a required value in response to the compression or decompression of the spring arrangement. Further, the converging channels is adapted to allow the flow of water when the water current matches the threshold value in response to the decompression or compression of the spring arrangement. FIG. 1

No. of Pages : 32 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057042 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VALIDATING DIGITAL ASSET INFORMATION IN A WIRELESS COMMUNICATION SYSTEM

(51) International classification	:G06N0003000000, H04L0009320000, G06Q0020400000, G06Q0020380000, G06F0021440000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Rohini Rajendran
2)Rajavelsamy Rajadurai
3)Nivedya Parambath Sasi
4)Bharath Kumar Ravichandran

(57) Abstract :
ABSTRACT “VALIDATING DIGITAL ASSET INFORMATION IN A WIRELESS COMMUNICATION SYSTEM” Embodiments herein provide a method and system for validating digital asset information in a wireless communication system. The method includes receiving an avatar or digital asset download request from a UE (300) associated with a user. The avatar or digital asset download request includes an avatar ID associated with the avatar or digital asset, a user ID associated with the user, and access tokens to authorize the user. Further, the method includes performing an authorization of the access tokens based on the avatar ID and the user ID. Further, the method includes generating a digitally signed avatar or digital asset using a private key obtained from a KMS upon authorization of the access tokens. Further, the method includes generating an avatar or digital asset download response message including the digitally signed avatar or digital asset, and transmitting the avatar or digital asset download response message to the UE (300). Fig. 17

No. of Pages : 51 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/07/2024

(21) Application No.202441057048 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR MANAGING OPERATING MODE OF ACCESS POINT IN A WIRELESS COMMUNICATION NETWORK

(51) International classification	:H04W0084120000, H04W0052020000, H04W0008220000, H04B0007024000, H04W0048180000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)CHATURVEDI, Abhishek
2)SRINIVASA GOPALAN, Karthik
3)EKKUNDI, Manasi

(57) Abstract :
A method for managing an operating mode of a serving AP is disclosed. The method (1400) includes receiving (1402) an indication to transmit data. The serving AP (401) is operating in one of an LCM or a HCM with a scheduled LCM. The indication to transmit data require the serving AP to perform one of switching to the HCM when the serving AP is operating in the LCM, or extending the HCM during the scheduled LCM when the serving AP is operating in the HCM. The method (1400) includes identifying (1404) a neighbouring AP (407A) , based on pre-established coordination information exchanged among the serving AP (401) and one or more neighbouring APs. The neighbouring AP (407A) is operating in the HCM. The method (1400) includes performing (1406) a redirection procedure to the neighbouring AP (407A), to offload the associated client device and serve the received indication to transmit data.

No. of Pages : 58 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057049 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR GENERATING SECURE KEYS

(51) International classification	:H04L0009080000, G06F0003023000, H04L0067020000, G06F0021100000, H04L0009060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Satyamurthy Konanur
2)Shreenivas Hegde
3)Meghana Prabhu

(57) Abstract :
ABSTRACT METHOD AND SYSTEM FOR GENERATING SECURE KEYS The present disclosure relates to a system (100) and a method (300) for generating secure keys. The method (300) includes, configuring (305), a key generator module with one or more logics based on a user specified configuration via a request and/or based on a predetermined configuration, enabling (310), the one or more logics to be implemented in the key generator module based on configuring the key generator module, generating (315), a random number, which serves as an input for the key generator module to generate a key for each of the one or more logics configured in the key generator module, subsequent to enabling the one or more logics; and, generating, at the key generator module, the key for the one or more logics based on the input received, pertaining to the generated random number. The method further includes, storing (320), the generated key for each of the one or more logics in a pre-defined location of a plurality of key buffers; selecting (325), a random key buffer from the plurality of key buffers, based on the input received pertaining to a user request for the key and, fetching (330), the key based on the user request from the pre-defined location of the selected random key buffer; and transmitting (335), the fetched key from the pre-defined location of the selected key buffer to the user. REF FIG.1

No. of Pages : 26 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057080 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NITROGEN-DOPED ACTIVATED MATERIAL AND METHODS THEREOF

(51) International classification	:B01J0027240000, H01L0033000000, H01L0021027000, C02F0001520000, A47K0005120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RAY, Bitan
3)GUCHHAIT, Sujit Kumar

(57) Abstract :
ABSTRACT NITROGEN-DOPED ACTIVATED MATERIAL AND METHODS THEREOF The present disclosure provides a nitrogen-doped activated material comprising a nitrogen containing unit selected from pyridinic nitrogen, pyrrolic nitrogen, 5 graphitic nitrogen, oxidised nitrogen, or combinations thereof, wherein, the material has a specific surface area in a range of 950 to 1450 m2/g and an average pore size in a range of 0.5 to 2 nm. Further, the present disclosure also provides a method of preparation of the nitrogen-doped active material as disclosed herein and a method of capturing CO2 using the nitrogen-doped active material. 10 27

No. of Pages : 34 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057093 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PREDICTION OF GRASPING POSITION OF ROBOTIC GRIPPING MECHANISM ON AN OBJECT

(51) International classification	:G06N0020000000, B25J0009160000, G06N0003040000, B25J0015000000, G06N0003080000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Gadgil, Shreyash
3)Dubey, Alpana
4)Upadhyay, Abhinav

(57) Abstract :
Disclosed is a system (200) and a method (800) for determining a grasping position of a robotic gripping mechanism (100) on an object. The method (800) comprises detecting one or more of physical properties and 3D shape of the object to be grasped. Using a machine learning model, a triangular grasp configuration of the robotic gripping mechanism (100) is determined corresponding to the object. Movement of three robotic fingers (110) of the robotic gripping mechanism (100) are controlled in an open state and a close state. In the open state, the three robotic fingers (110) are configured to be positioned in the triangular grasp configuration, and each vertex of the triangular grasp configuration represents position of a corresponding top end of each of the three robotic fingers (110). In the close state, the three robotic fingers (110) are configured to close a grip around the object for grasping the object. (Representative Figure: Fig. 2)

No. of Pages : 64 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(21) Application No.202441057126 A
(19) INDIA
(22) Date of filing of Application :27/07/2024
(43) Publication Date : 30/01/2026

(54) Title of the invention : FOOTBALL OR SOCCER OR CRICKET MATCH WITH MIXED TEAM OF BOTH FEMALE AND MELA TEAM MEMBERS

(51) International classification :A63F7/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Teams playing cricket or soccer (football) may comprise of team size of 11 but comprising of both men and women to bring in a new format of the games. example: a cricket or football team my comprise of 6 men and 6 women to have a new format of game play. gives the viewers in various digital formats and tv a refreshing way for the game with new strategies. this strategy of men's and women's team in a single game format has never existed.

No. of Pages : 4 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :28/07/2024

(21) Application No.202441057205 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A PROJECT TO SET UP EV CHARGING POINTS USING THE ELECTRICITY GENERATED AND WASTED IN FUEL-POWERED VEHICLES

(51) International classification	:B60L53/60, B60L53/62, B60L53/63, B60L53/64
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
இ்தியா முழுேதுமுள்ள ப ரும் ாைான அரசு அலுேைகங்கள், தனியார் ேிறுேனங்கள், கைவி ேிறுேனங்களின் ணிகள் மாலைக்குள்முடிேத்து விடுேதாை், அதன் ோகனங்கள் மாலை, மற்றும்இரவுக்குள் நள ஒதுக்கி ேிறுத்த ட்டு விடுேதாை் இரவுநேர பேளிச்ச நதலேக்பகன அேத்தே ோகனங்கள் கலிலிருேத்த உற் த்தி பசய்து பகாண் டிருக்கும் ை ஆயிரம் நகாடி ரூ ாய்விலையுள்ள மின்சாரம்அேளவும், தினம், தினம் வீணாகி பகாண் டிருக்கிறத

No. of Pages : 5 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057225 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AI-ENHANCED IOT-ENABLED HEALTH MONITORING SYSTEM FOR REAL-TIME ECG PATIENT DATA ANALYSIS AND ALERTING

(51) International classification	:A61B0005000000, G16H0040670000, A61B0005024000, A61B0005145000, A61B0005349000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)Ms CHETHANA K R
4)Ms ASRA FIRDOSE
5)Mr BHARATH C
6)Mr ADITHYA N

(57) Abstract :
This patent describes an innovative AI-enhanced, IoT-enabled health monitoring system designed for the real-time analysis and alerting of ECG patient data. Leveraging a Raspberry Pi controller and a CNN-AlexNet model, the system provides continuous monitoring, local processing, and immediate alerting of cardiac anomalies. This invention addresses the critical need for timely detection and intervention in cardiovascular health management, combining advanced AI capabilities with IoT technology to deliver a compact, cost-effective, and reliable solution for remote patient monitoring. Cardiovascular diseases remain a leading cause of mortality globally, necessitating effective monitoring solutions that can provide early detection and timely intervention. Traditional ECG monitoring systems often rely on centralized data processing, which introduces latency and requires significant infrastructure. Recent advancements in AI and IoT present an opportunity to enhance real-time data processing and remote monitoring capabilities. However, integrating these technologies into a practical and user-friendly system has posed significant challenges. This invention overcomes these challenges by employing a Raspberry Pi controller integrated with a CNN-AlexNet model, providing a robust, efficient, and scalable health monitoring system.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202441057233 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN IMPROVED PURIFICATION PROCESS FOR THE PREPERATION OF ATOGEPANT AND IT'S INTERMEDIATES

(51) International classification	:C07D0211760000, A61K0031454500, A61P0009000000, A61P0009100000, A61P0043000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Narasimhulu Nethagani

(57) Abstract :
"AN IMPROVED PURIFICATION PROCESS FOR THE PREPERATION OF ATOGEPANT AND IT'S INTERMEDIATES" The present invention relates to improved processes for Atogepant intermediates, specifically for obtaining highly pure compound 1C with less than 0.06% amino trans impurity, and the efficient preparation of compound 1B (hydrochloride salt). These processes enhance purity, yield, and impurity control, making them suitable for pharmaceutical applications.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057239 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : AI-DRIVEN MULTI-FUNCTIONAL BOREWELL RESCUE ROBOT WITH AIRBAG FOR ENHANCED CHILD SAFETY

(51) International classification	:B25J0011000000, G06N0005040000, G06N0020000000, A62B0099000000, B60R0021015000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
This patent introduces an AI-driven multi-functional borewell rescue robot equipped with an airbag system for enhanced child safety, utilizing a Raspberry Pi controller and the YOLO V7 algorithm for real-time object detection and navigation. The robot is designed to descend into narrow borewells, locate trapped children, and safely retrieve them using a combination of advanced sensing, AI-driven decision-making, and mechanical retrieval mechanisms. The integration of an airbag system provides additional safety during the extraction process. This invention aims to significantly improve the efficiency and success rate of borewell rescue operations, providing a reliable and autonomous solution to a critical safety challenge.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057242 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SUSTAINABLE SOLAR-POWERED WEB CAMERA SYSTEM FOR REAL-TIME AGRICULTURAL MONITORING AND DATA COLLECTION

(51) International classification	: G06Q50/02, G06F15/16, G06N3/02, G06N7/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)Ms PRIYA D P

(57) Abstract :
This invention relates to a Sustainable Solar-Powered Web Camera System for Real-Time Agricultural Monitoring and Data Collection using a Raspberry Pi integrated with a DenseNet model. This innovative system addresses the need for continuous, reliable, and eco-friendly agricultural monitoring. By harnessing solar power, it ensures uninterrupted operation in remote locations. The system employs a Raspberry Pi as the primary processing unit, coupled with a DenseNet model to analyze images and provide actionable insights into crop health, soil conditions, and pest activity. This enables farmers to make data-driven decisions, enhancing productivity and sustainability in agricultural practices.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057245 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AI-ENHANCED HOME AUTOMATION SYSTEM FOR INTELLIGENT ENERGY MANAGEMENT AND SECURITY

(51) International classification	:H04L0012280000, G06N0003040000, G05B0015020000, H04W0004029000, G06Q0050060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)Ms SM RISHA

(57) Abstract :
This invention relates to an AI-Enhanced Home Automation System designed for intelligent energy management and security using a Raspberry Pi integrated with Recurrent Neural Networks (RNN). The system utilizes advanced AI algorithms to optimize energy consumption, enhance security features, and provide seamless control over home appliances. The invention includes components such as sensors, smart devices, and a central Raspberry Pi controller that processes real-time data and learns user habits to improve energy efficiency and security measures. The system can detect anomalies, automate routine tasks, and provide real-time alerts, ensuring a smart, efficient, and secure living environment.

No. of Pages : 13 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057251 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR DEHUMIDIFYING A BATTERY OF A VEHICLE AND A METHOD THEREOF

(51) International classification	:H01M10/42, H01M10/613, H01M10/6565
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
TITLE: “A SYSTEM FOR DEHUMIDIFYING A BATTERY OF A VEHICLE AND A METHOD THEREOF” [060] ABSTRACT [061] A system (100) and method (200) for dehumidifying battery (110) of vehicle is disclosed. The system comprises a blower (120) positioned proximal to the battery and fluidly connected to a blower tube (102). There is a vent tube (104) fluidly connected to the battery, and being configured to carry exhaust air from the battery. Further, there is a venturi tube (106) comprising end portions (106a and 106b) and a mid-portion (106c) defined with a narrow cross-section. One of the end portions is connected to the blower tube via a flap (108) and the mid-portion is connected to the vent tube. The system includes a control unit (130) operatively coupled to the blower and the flap. The control unit is configured to operate the blower and the flap selectively to blow air towards at least one of the battery and the venturi tube based on temperature (T) of the battery.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057256 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : ADVANCED DC BUCK CONVERTER OPTIMIZATION USING DEEP NEURAL NETWORKS FOR ENHANCED EFFICIENCY AND CLASSIFICATION OF FAULTS IN PV APPLICATIONS

(51) International classification	:G06N0003080000, G06N0003040000, H02J0003380000, H02M0003158000, G05F0001670000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This patent describes an advanced DC buck converter optimization system designed for enhanced efficiency and fault classification in photovoltaic (PV) applications using deep neural networks (DNNs) and a Raspberry Pi controller. The system integrates real-time data acquisition, processing, and decision-making to improve the performance and reliability of PV systems. By leveraging DNNs, the system optimizes the buck converter parameters, ensuring maximum power point tracking (MPPT) and identifying potential faults for preventive maintenance. The Raspberry Pi controller acts as the central hub, interfacing with sensors and executing the DNN algorithms. This innovation offers a cost-effective, scalable, and highly efficient solution for managing PV systems, reducing energy losses, and ensuring sustainable energy production.

No. of Pages : 14 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057260 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : ADVANCED CONTROL OF BUCK-BOOST CONVERTER UTILIZING FUZZY CNN FOR ADAPTIVE POWER MANAGEMENT IN PV APPLICATIONS

(51) International classification	:H02M3/158, G06N3/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This invention relates to an advanced control system for a Buck-Boost converter utilizing a Fuzzy Convolutional Neural Network (CNN) for adaptive power management in photovoltaic (PV) applications. The system is designed to optimize the efficiency and reliability of power conversion from PV panels to electrical loads. The Raspberry Pi controller serves as the central processing unit, executing the Fuzzy CNN algorithm to dynamically adjust the Buck-Boost converter parameters in response to fluctuating environmental conditions and load demands. This innovation aims to enhance the performance of PV systems by providing real-time adaptive control, thereby maximizing energy harvest and ensuring stable power supply.

No. of Pages : 15 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057263 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART ASSISTIVE GLOVES WITH REAL-TIME SPEECH TRANSLATION FOR ENHANCED COMMUNICATION FOR PEOPLE WITH SPEECH DISABILITIES

(51) International classification	:G06F0003010000, A61K0036730000, G09B0021000000, G10L0015260000, A41D0019000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This invention relates to a Smart Assistive Glove designed to enhance communication for individuals with speech disabilities. Utilizing a Raspberry Pi controller integrated with the Floyd-Warshall algorithm, the glove translates hand gestures into real-time speech. The glove is equipped with multiple sensors to detect finger and hand movements, which are processed by the Raspberry Pi to interpret gestures accurately. The translated gestures are then converted into audible speech through a connected speaker. This innovation aims to provide a seamless and intuitive communication tool for people with speech disabilities, improving their ability to interact with others effectively.

No. of Pages : 12 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057269 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SUPPLY SHUT-OFF VALVE WITH LOW ELECTRICAL POWER CONSUMPTION

(51) International classification	:A61M0005310000, F17C0013040000, B60T0013680000, A61M0005142000, H01L0021670000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A shut-off valve assembly includes a valve body having an interior cavity sized to receive a first plunger. The valve body includes an inlet aperture fluidically connected to an outlet aperture. A first actuator actuates the first plunger to move between a closed position that seals the outlet aperture and an open position to unseal the outlet aperture. A second plunger assembled with the interior cavity of the valve body such that the second plunger is disposed laterally relative to the first plunger. A second actuator actuates the second plunger to move between a first position wherein the second plunger does not engage the first plunger while in the closed position and a second position wherein the second plunger maintains the first plunger in the open position. The first and second actuators are de-energized while the second plunger holds the first plunger in the open position. Fig. 1

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057283 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PORTABLE APPARATUS FOR PREPARATION OF HOT COFFEE

(51) International classification	:A47J31/00, A47J31/36, A47J36/24, A47J36/28
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT PORTABLE APPARATUS FOR PREPARATION OF HOT COFFEE A preparation of hot coffee using the comprising the steps of opening the included silicon cup from the package and filling it with water; dropping the pill in to the cup; removing the pull cord from the electronic heater device and dropping it into the cup; stirring the cup using the pull cord as a stiller, until the pill is completely dissolved; reaching the coffee to the desired temperature; using the magnet in the pull cord, remove the electronic heater device from the cup. Reference Fig. 1&5 Dated this 20th day of August, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 19 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057313 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ELECTRIC DRIVE UNIT OF A VEHICLE

(51) International classification	:F16H48/36, B60K1/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
TITLE: “AN ELECTRIC DRIVE UNIT OF A VEHICLE” ABSTRACT An Electric Drive Unit (EDU) (100) of a vehicle is disclosed. The EDU comprising a primary shaft (20), a first-gear reducer (110), a second-gear reducer (120), a secondary shaft (30), a first motor (M1), a second motor (M2), and a control unit. The gear reducers (110, 120) are operably coupled on either side of the primary shaft. The secondary shaft is operably coupled with the gear reducers (110, 120) and disposed parallel to the primary shaft. The transmission of power from the second motor to the primary shaft (20) facilitates the power mode and the transmission of power from the second motor to the secondary shaft facilitates the torque vectoring mode. The drive unit provides less slippage, frictional wear and better reliability and also eliminates the requirement of any type of differential. FIG. 1 is a representative figure.

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057318 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR FLIPPING AND SCROLLING THE COMPUTER PAGES BY EYE BLINK, AND EYELID MOVEMENT RE

(51) International classification	:G06F0003010000, A61B0005110000, A61B0005160000, G08B0021060000, A61B0003113000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
7. ABSTRACT As computer vision technology has advanced quickly in recent years, 3D Eye-ball tracking and its movement have drawn the greatest attention from researchers because of its demand in screen handling and running the applications by eye blinks or moving the eye lids. The Physically Challenged People Suffering with NO limbs or Diplegia Paralysis of Symmetrical Body Parts like Hands and for one step towards a more comfortable life of Human civilization. In this invention flipping and scrolling of pages on computer screen using eye blinks has been disclosed and implemented successfully. The extraction of the face structure points that refers to the eyes using the Haar-Cascade faces dataset points. These extracted parts are matched up with the Eye-aspect- ratio for measuring the threshold values affirmation of the voluntary eye blinks. The “Divyang” disadvantageous people with no hands can use this tool for scrolling and flipping the pages of the screen. The disclosure presents technological improvements to address technical problems in conventional systems, when the person is not able to use their hands for keyboard or mouse. If the person using the computer is “Divyang” he/she can use the eye blinks to flip the pages. The subsystem shows the methods using of built-in camera, tools and applications for implementation. It generates subject-specific annotation data and personalized blink threshold values. The method is also disclosed for scrolling the pages by the movement of the eyelid. As a result, it is not required to touch the keypad or screen manually to make it scroll up or down. The eye tracking technology can be used to implement this feature.

No. of Pages : 13 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057324 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD THEREOF FOR EXECUTING OPERATING SYSTEM COMMANDS USING MANUAL SPEECH INSTRUCTIONS

(51) International classification	:G10L0015220000, G10L0015260000, G10L0015040000, H04M0001270000, G09B0005060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
7. ABSTRACT The present innovation is a method executing Operating System commands of a computer using voice commands. The method includes receiving audio data from a human (may not be able to do operations by hands and fingers) voice commands at a computer. The analog data is converted to digital data by Analog to Digital converter. A software application that prompts the user and the interface provided for is determined . Speech Recognition application converts correctly the voice to text with spaces and parameters. The method and the system take care of the abbreviation, word , action verbs and commands correctly converted. Then it is passed to the operating system by system calls. The operating System will check the correctness of the command syntactically and executes if it is correct. This invention provides a centralized method for the user. The method, according to some embodiments, supports automated mapping of complex command structures, data sets referred to in some embodiments. So, the present invention provides the system that combines speech recognition and execution of operating system commands by voice commands by unique optimization methods for determining the impact for disadvantageous people.

No. of Pages : 14 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057343 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NOVEL SALTS OF LIFITEGRAST AND ITS CRYSTALLINE FORMS

(51) International classification	:C07D0405060000, A61P0025000000, A61P0035020000, A61P0031120000, A61K0009000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
NOVEL SALTS OF LIFITEGRAST AND ITS CRYSTALLINE FORMS: The present invention relates to novel salts of Lifitegrast, its polymorphic forms, process for their preparation and pharmaceutical composition comprising the same.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057379 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRIC MOTORIZED EATING APPARATUS FOR PATIENTS SUFFERING WITH ESSENTIAL TREMORS CONDITION

(51) International classification	:A61P0043000000, A61J0001030000, A61F0005010000, A61B0005000000, B29C0043300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)JYOTHULA RAVITEJA

(57) Abstract :
ABSTRACT ELECTRIC MOTORIZED EATING APPARATUS FOR PATIENTS SUFFERING WITH ESSENTIAL TREMORS CONDITION The present invention is designed to provide stability and comfort while eating and drinking for patients suffering from essential tremors condition. Essential tremors is a medical condition, where a person has uncontrolled shaking of hands. The present invention is a multi-axis motorized cutlery apparatus, where spoons and cups can be attached and used by patients suffering with essential tremors syndrome. It comprises of a handle(101), rubber seal(102), stock of cutlery(103), head of cutlery(104).It comprises of three motorized actuators acting along the three axis, PCB(204), battery(205) , a sliding frame(202) can slide front and back inside the handle(206). A base plate(201) has a pressed ball joint in its centre and is fixed to a tapped mounting hole(203). Reference Fig. 1 Dated this 06th day of September, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 18 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057393 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEMS FOR MITIGATING BIAS IN ARTIFICIAL INTELLIGENCE MODELS

(51) International classification	:G06N0020000000, G06N0003080000, G06K0009620000, G06N0003040000, G06F0021620000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Balraj Prajesh
3)Raghav Sharma
4)Rohit Bhattacharya

(57) Abstract :
Methods and systems for reducing bias from Artificial intelligence (AI) models are disclosed. Method performed by a server system includes accessing multiple pseudo labels of multiple data points within non-sensitive input dataset. Method includes iteratively performing until predefined convergence criteria are met, operations. Operations include computing pseudo embedding loss from the multiple pseudo labels and the non-sensitive input dataset. The operations further include determining, by the second ML model, decision boundary from the multiple pseudo labels and the non-sensitive input dataset. The operations include computing a Pseudo Attribute-based Debiasing (PABD) loss from the decision boundary and the non-sensitive input dataset. The operations include computing main task loss from the multiple pseudo labels, the non-sensitive input dataset, and target class. The operations include fine-tuning the first ML model, the second ML model, and the third ML model by backpropagating the pseudo embedding loss, the PABD loss, and the main task loss.

No. of Pages : 74 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057397 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANOMALY DETECTION AND APPLICATION MANAGEMENT METHOD AND A SYSTEM THEREOF

(51) International classification	:G06F0008650000, H04L0043160000, G06F0021550000, G06N0020000000, B60T0008170000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SINHA, Santanu
2)KHETAWAT, Kanika

(57) Abstract :
ANOMALY DETECTION AND APPLICATION MANAGEMENT METHOD AND A SYSTEM THEREOF The present disclosure discloses a technique for application management and anomaly detection. Once a request for processing of an application is received, a set of parameters associated with the request is determined. Subsequently, a plurality of attributes associated with at least one service provider and service platform are analyzed. Further, the set of parameters associated with the request received at the service platform are perpetually correlated against the corresponding attributes to determine a success rate in the processing of at least one application. Determining one or more anomalies in the processing of at least one application if the success rate is detected below a threshold value and designating kill switch for at least one application or at least one service provider based on the detection of one or more anomalies and progressively launch the designated kill switch for the at least one application or the at least one service provider. FIG. 1

No. of Pages : 38 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057398 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HANDHELD NAVIGATOR DEVICE USING NAVIC

(51) International classification	:E21B0044000000, G01S0019350000, G06F0016580000, G01S0019390000, A63B0071060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Shanmugavelan Venkatachalam

(57) Abstract :
The present invention discloses a handheld navigator device (100) using NavIC. The device (100) comprises an antenna (102) configured to receive global navigation satellite system (GNSS) signals from one or more GNSS. The device (100) comprises a processor (104) in communication with the antenna (102) configured to receive and process the GNSS signals and generate NMEA data. The device (100) further comprises a controller (106) in communication a user interface (112) via a communication module (110) and one or more sensors (108). The sensors (108) are configured to send sensor data to the controller (106). The user interface (112) enables the user to perform one or more operations and access one or more information provided by the controller (106). The controller (106) is configured to provide location data and time data corresponding to the location data of the device (100) and update location and time data continuously in real-time.

No. of Pages : 20 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057407 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN ENVIRONMENT SIMULATING ARRANGEMENT FOR TESTING A COMPONENT.

(51) International classification	:H01L0035320000, H02J0007000000, H01L0035300000, H02J0050100000, B60H0001000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Aakansha Baisla
2)Nithin Nath

(57) Abstract :
Abstract An enviroment simulating arrangement for testing a component. The arrangement 10 comprises a thermoelectric device 14 comprising two dielectric plates (15(a),15(b)) and two blowers (16(a),16(b)) connected to each of the dielectric plate (15(a)/15(b)), a voltage point to receive a voltage. The arrangement 10 comprises a plurality of the thermoelectric devices 14 connected via a communication means, such that, atleast one device 14 is positioned in proximity to the component 12 that needs to be tested and the plurality of the thermoelectric devices 14 are supplied with a voltage for generating a temperature required for testing the component 12.

No. of Pages : 10 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057408 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A CONTROL UNIT FOR REFINING OF AN UNLABELED DATASET FOR A NETWORK MODEL AND A METHOD THEREOF.

(51) International classification	:G06N0003080000, G06K0009620000, G06N0003040000, G06F0016350000, G06N0007000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Abhijeet Kumar
2)Guruprasad Mahabaleshwar Hegde
3)Shivam Chaudhary
4)Abhilash Yachcharswami Naik

(57) Abstract :
Abstract A control unit for refining of an unlabeled dataset for a network model and a method thereof The control unit 10 receives a human annotated dataset 12 for fine tuning the network model 14 and the fine-tuned network model generates predictions 16. The control unit 10 further extracts patches 18 from each of the predictions 16 and groups together based on a predicted class and provides an embedding /vector value to each patch 18 and the embedded patches 18 are clustered using anyone of the clustering techniques. The fine-tuned network model 14 is fed with the unlabeled dataset 20 and extracts patches 22 from predictions 21 of the unlabeled dataset 20. The control unit 10 further groups the extracted patches 22 of the unlabeled dataset 20 based on a predicted class and assign an embedding/vector value to each patch 22 and identifies patch belongingness for each of the patch 22 of the unlabeled dataset 20 based on the clustered patches 18 of the human annotated dataset 12.

No. of Pages : 14 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057409 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A CONTROLLER AND METHOD TO MAINTAIN FUEL PRESSURE IN A COMMON RAIL FUEL INJECTION SYSTEM

(51) International classification	:F02D41/40, F02D41/00, F02D41/08, F02D41/22
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Babu Nataraj
2)Aadithya Cholan Manoharan
3)Shifa Fathima Mohamed Sherif
4)Pradeepa U R

(57) Abstract :
Abstract A controller 110 to maintain a fuel pressure in a common rail fuel injection system 100 of a vehicle comprises a fuel tank 118 connected to a high-pressure fuel pump 116. The high-pressure fuel pump 116 supplies fuel to the injector 122 through the common rail 120 and the controller 110 is configured to determine the error in the common rail pressure sensor 112. The controller 110 compares common rail pressure influencing parameters with respective value range which is predetermined during working condition of the common rail pressure sensor 112. The controller 110 check deviation of the value with respective value range of the common rail pressure influencing parameters and adjusts opening of the metering valve 114. The controller 110 regulates the fuel flow rate to nullify the deviation to maintain the fuel pressure in the common rail 120.

No. of Pages : 13 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057410 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : A CONTROLLER AND METHOD TO ESTIMATE ENERGY CONSUMPTION BY A VEHICLE IN A ROAD SEGMENT.

(51) International classification	:G08G0001010000, G01C0021320000, G06Q0040080000, G01C0021340000, G08G0001052000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Robert Bosch GmbH
(72)**Name of Inventor :**
1)Sreekar Muralidhar
2)Shreerama Darbhe
3)Sandesh Subramanya

(57) Abstract :
Abstract The controller 110 is configured to retrieve a historical average speed over the road segment from a data source 102, characterized in that, the controller 110 further measure driven speed of the vehicle using at least one of a speed detection means 104, calculate, using a first sub-module 112, an average deviation between the driven speed and the historical average speed, calculate, using a second sub-module 114, an influence factor indicating effect of influencing parameters on the average deviation. The controller 110 further configured to calculate, using a third sub-module 116, a confidence score. Once the output from the first sub-module 112, second sub-module 114 and the third sub-module 116 are obtained, the controller 110 stores the respective output, for the user for each road types as learned values. The controller 110 then estimates energy consumption based on the learned values for a new road segment.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057419 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABILIZED WRITING APPARATUS FOR PATIENTS SUFFERING WITH SHAKING HANDS

(51) International classification	:G06F3/0346, G06F3/0354, G06F3/038
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)JYOTHULA RAVITEJA

(57) Abstract :
ABSTRACT STABILIZED WRITING APPARATUS FOR PATIENTS SUFFERING WITH SHAKING HANDS The writing apparatus has an outer body shell (101) and a rubber cover(102) joining the opening of body shell and the nib of the ink cartridge. The body shell of the writing apparatus comprises of ink cartridge(203), cartridge holder(202), flexible hinge(204), a pair of coils along y-axis direction(301), a pair of coils along x-axis direction(302), magnets embedded in cartridge holder(303), inertial motion unit, microcontroller and battery. The cartridge holder (202) has a hole on one end where the ink cartridge(203) is placed, and a solenoid with a plunger attachment is placed from the other end of the cartridge holder such that the plunger is touching the open end of the ink cartridge. The cartridge holder (202) has a rounded surface near to one edge, and is attached to a flexible hinge(204). REFERENCE FIG.1 Dated this 04th day of September, 2024 Signature Priyanka Thool Patent Agent [IN/PA-5039]

No. of Pages : 12 No. of Claims : 2

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057434 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COMPOSITION FOR ENHANCED OIL RECOVERY

(51) International classification	:B01J0035100000, C09K0008584000, B01J0023100000, A61K0009107000, B01J0020200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)VARTIKA VERMA
3)TANMAY AKASH

(57) Abstract :
This invention relates to a composition for enhanced oil recovery comprising biochar impregnated with CeO2 nanoemulsions, comprising CeO2-impregnated biochar (BC CeO2) in a oil-water nanoemulsion and a surfactant, wherein CeO2-impregnated biochar (BC CeO2) has a large specific surface area of 172.98 m^2/g, with pore size measuring 2.69 nm and a pore volume of 0.1163 cm^3/g, the face-centered cubic cerium oxide being uniformly distributed sphere like nanoparticles on the biochar surface, with an average particle size of approximately 4 nm. Fig. 2

No. of Pages : 39 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057438 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR PROCESSING A STEREO IMAGE

(51) International classification	:G06N0020000000, G06N0003040000, G06N0003080000, H04N0009804000, H04N0021235000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)SAHOO, Subhasmita
3)SHYAM, Palavalli
4)GADDE, Raj Narayana

(57) Abstract :
A system (310) and method (900) for processing a stereo image (320) in a Visual See Through (VST) device (150). The system (310) comprises a primary Machine Learning (ML) model (410), a first auxiliary ML model (420F), a second auxiliary ML model (420S) and a reconstructing module (430). The primary ML model (410) processes a set of common features of the stereo image (320). The first auxiliary ML model (420F) processes a processed set of common features of the first image (320-1) and a first set of unique features from the set of features of the first image (320-1). The second auxiliary ML model (420S) processes the processed set of common features of the second image (320-2) and a second set of unique features from the set of features of the second image (320-2). The reconstructing module (430) is configured for reconstructing the stereo image (320) based on the processing.

No. of Pages : 36 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202441057443 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR PERFORMING AN AUTO CORRELATION OPERATION DURING PROCESSING OF BASEBAND INPUT SIGNAL

(51) International classification	:H04L0005000000, G01J0011000000, G01J0003440000, H04J0013100000, H04L0041081600
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SINGH, Priyanshu
5)KUMAR, Bibhuti
6)SHUKLA, Priyesh
7)HOSMANE, Mamatha N
8)GADDE, Raj Narayana
9)TIWARI, Anup Kumar
10)BAE, Junghyun

(57) Abstract :
Disclosed is a method for performing an auto correlation operation during processing of a baseband input signal is disclosed. The method comprises receiving (1202) the baseband input signal comprising at least one of a time dimension, a frequency dimension, and a spatial dimension, and the baseband input signal comprising one or more resource elements. The method comprises performing (1204) a vectorization of the baseband input signal based on restructuring of the one or more resource elements into a plurality of vectors along the spatial dimension. Further, the method comprises inserting (1206) the vectorized baseband input signal into a first vector register among a set of vector registers, based on arrangement of the plurality of vectors in an adjacent manner. The method comprises replicating (1208) a first version of the vectorized baseband input signal from the first vector register into a second vector register and performing (1210) an auto correlation operation.

No. of Pages : 39 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057445 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSMISSION OF CELL DTX-DRX PARAMETERS FOR RRC INACTIVE STATE

(51) International classification	:H04W0076270000, H04W0052020000, H04W0076280000, H04W0076200000, H04W0016320000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Subramanya Chandrashekar

(57) Abstract :
TRANSMISSION OF CELL DTX-DRX PARAMETERS FOR RRC INACTIVE STATE ABSTRACT Embodiments of present disclosure disclose transmission of cell DTX-DRX parameters for RRC inactive state. The method comprises receiving from serving gNodeB (gNB), for RRC inactive state of a UE, cell DTX/DRX parameters of cells of Radio Access Network (RAN) Notification Area (RNA) of UE and corresponding cell IDs during a state transition of UE from RRC connected to RRC Inactive state using RRC release procedure; and performing a periodic RNA update aligned with cell DTX/DRX pattern based on received cell DTX/DRX parameters for RRC inactive state of UE. Method also comprises detecting occurrence of event related to change of RNA during RRC inactive state; transmitting event triggered RNA update to new serving gNB during cell DTX/DRX active duration or inactive duration; and receiving new cell DTX/DRX parameters for RRC inactive state of cells of new RNA of UE from new serving gNB. Present disclosure helps in network energy saving. FIG. 1B

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057447 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND UE FOR HANDLING OPTIMISATION IN WIRELESS NETWORK

(51) International classification	:H04W0024100000, H04W0024080000, G06F0016220000, H01L0033500000, G11B0027034000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Aby Kanneath Abraham

(57) Abstract :
ABSTRACT “METHOD AND UE FOR HANDLING OPTIMISATION IN WIRELESS NETWORK” Embodiments herein disclose a method for handling a data transmission information in a wireless network (300) by a UE (100). The method includes evaluating whether an SDT can be performed. Further, the method includes determining whether the SDT is a MO SDT. Further, the method includes determining whether a SDT data volume to be reported is above a predefined value based on the determination. In an embodiment, the method includes reporting an actual SDT data volume to a network entity (200) upon determining that the SDT data volume to be reported is not above the predefined value. In an embodiment, the method includes reporting a predefined SDT data volume to the network entity (200) upon determining that the SDT data volume to be reported is above or equal to the predefined value. FIG. 6

No. of Pages : 67 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057494 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : An Automatic Water Flow Control Device and Method of Operating the Same

(51) International classification	:E03C0001050000, A01G0025160000, E03B0007070000, E03C0001020000, G05D0007060000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)Dr. Tanuku Venkateswara Rao
3)Dr. Peesapati Surya Manjusha

(57) Abstract :
ABSTRACT: Title: An Automatic Water Flow Control Device and Method of Operating the Same The present invention relates to an automatic water flow control device (100) that minimizes water wastage by providing precise control over water discharge, thereby focusing on reducing consumption and enhancing water conservation efforts. The automatic water flow control device (100) comprises a housing (102), a valve system (108), a control system (110), and a reset knob (112). The automatic water flow control device (100) integrates seamlessly into existing plumbing infrastructure, thereby requiring minimal maintenance and promoting user adoption. The automatic water flow control device (100) leverages a mechanical system to deliver a pre-set quantity of water and automatically shut off, thereby eliminating the risk of water wastage due to forgetfulness or unattended taps.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057498 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TAXONOMICALLY GROUPING TRADITIONAL ARTS AND SPORTS BY APPLYING EMBODIED-COGNITION

(51) International classification	:G06Q0050200000, G09B0005000000, F16H0061000000, F16D0048060000, G16H0050700000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT TAXONOMICALLY GROUPING TRADITIONAL ARTS AND SPORTS BY APPLYING EMBODIED-COGNITION 5 Approaches for a learning management system and a method for implementing targeted learning, is described. In an example, a learning outcome may be selected. In one example, the learning outcome may correspond to obtaining a learning objective. Further, one or more learning activities may be identified corresponding to achieving the learning 10 outcome. In one example, the learning activities are categorized to obtain a target feature, with extracted feature(s) from traditional and traditional sports by applying the science of embodied cognition. Further, each of the plurality of learning activities may be correlated with each of the target features based on a pre-defined criterion based on the learning activity, 15 which leads to achieving the learning objective. [[To be published with FIG. 1]]

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057508 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTIPLE-PIECE TOOL HOLDER REDUCER SLEEVES

(51) International classification	:B23B51/12, B23B31/10
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)Santhosha Boregowda
3)Ravi Halasur
4)Josef Herud
5)Alexander Kroedel

(57) Abstract :
ABSTRACT MULTIPLE-PIECE TOOL HOLDER REDUCER SLEEVES Multiple-piece reducer sleeves 10, 110, 210, 310, 410 for receiving tool shanks are disclosed. The reducer sleeves 10, 110, 210, 310, 410 include a generally cylindrical sleeve body 12, 112, 212, 312, 412 defining a longitudinal axis and a separately formed front coolant disk cap 20, 120, 220, 320, 420. The front coolant disk cap 20, 120, 220, 320, 420 extends axially forward from the sleeve body 12, 112, 212, 312, 412 along the longitudinal axis, and extends radially outward from an inner surface 14, 114, 214, 314, 414 of the sleeve body 12, 112, 212, 312, 412. The front coolant disk cap 20, 120, 220, 320, 420 includes at least one coolant discharge nozzle 27, 127, 227, 327, 427 that directs coolant fluid in a desired flow pattern during operation of the tools. The multiple-piece designs of the reducer sleeves 10, 110, 210, 310, 410 may minimize manufacturing costs while providing favorable operating characteristics during machining operations.

No. of Pages : 41 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057509 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A BRAKING SYSTEM FOR A VEHICLE

(51) International classification	:B60T13/74, B60T13/68, B60T13/66, B60T8/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NELLAYI VENKATESWARAN, Shivaram
3)HANIFFA, Azarutheen
4)DURAI, Murugan

(57) Abstract :
A braking system (200) for a vehicle is disclosed. The braking system (200) includes a brake lever (210) disposed proximal to a vehicle throttle handle (220) and mechanically coupled to a handlebar (225). The braking system (200) includes a magnet (230) mechanically coupled to the brake lever (210). The braking system (200) includes an electromagnet (240) disposed in a first base member (235). The first base member (235) is mechanically coupled to the vehicle throttle handle (220). The braking system (200) includes a controller (260) communicatively coupled to the electromagnet (240) to energize the electromagnet (240).

No. of Pages : 28 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202441057530 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COVERING ASSEMBLY FOR A SADDLE TYPE VEHICLE AND A MANUFACTURING METHOD THEREOF

(51) International classification	:H01L0029660000, B62K0021020000, B62K0025080000, F16H0057040000, B62D0065020000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Deepak Peddoju
3)Manoj Potdar
4)Mavilamanayil Harikrishnan
5)Sandeep Kumar
6)Krishnakumar Vijayakumar

(57) Abstract :
A COVERING ASSEMBLY FOR A SADDLE TYPE VEHICLE AND A MANUFACTURING METHOD THEREOF The present subject matter provides a covering assembly (100) for a saddle type vehicle and a manufacturing method (400). The covering assembly (100) 5 comprising a front fork cover (101) that comprises a first portion (110), a second portion (120), and a front fork cover extension (100e). The front fork cover extension (100e) extends from a bottom side of the front fork cover (101). The present subject matter provides a vehicle having the front fork cover (101) which can cover vehicular components such as cooling member (240) of the vehicle to 10 protect the cooling member (240) from oncoming impurities like dirt, dust, and mud splash when the vehicle is in running condition and therefore increases life span and durability of the vehicle. 15 To be published with Fig. 1a

No. of Pages : 24 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/04/2025
(21) Application No.202544038130 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BEARING

(51) International classification	:F16C0033580000, F16C0017020000, B29D0035140000, F16C0033100000, H01J0037320000
(31) Priority Document No	:202421786882.4
(32) Priority Date	:26/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HUANG, Hanshu
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4)SHI, Naijin

(57) Abstract :
The present disclosure provides a bearing, comprising: an upper housing having a radial upper flange with an upper recess; a lower housing having a radial lower flange with a lower recess; an upper ring disposed in the upper recess and having an upper raceway; a lower ring disposed in the lower recess and having a lower raceway; a rolling element disposed between the upper raceway and the lower raceway. The present disclosure adopts an unconventional bearing design, not only realizes an axial compact bearing structure without sacrificing load capacity of the bearing, but also provides more optimal force-bearing performance along axial and radial directions.

No. of Pages : 18 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/07/2025
(21) Application No.202544064002 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR MANAGING A GEAR SHIFT IN A GEARBOX

(51) International classification	:F16H0061040000, F16H0061020000, B60W0030180000, G03G0015000000, G06F0013420000
(31) Priority Document No	:FR2408085
(32) Priority Date	:23/07/2024
(33) Name of priority country	:France
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Title of the Invention Method for managing a gear shift in a gearbox 5 A control method for managing an upshift in a gearbox, the shift being intended to transition from a starting gear to a target gear, without declutching, the gearbox comprising a selection shaft movable between a first position corresponding to the starting gear and a second position corresponding to the target gear, an angular position sensor providing a voltage value corresponding 10 to a current angular position of the selection shaft, the method comprising: - iteratively acquiring the voltage value corresponding to the angular position of the selection shaft; - when the current voltage value (61) becomes greater than a first predetermined 15 threshold (VS1), then triggering a reduction in the engine torque; - when the current voltage value increases and becomes greater than a second predetermined threshold (VS2), then cancelling the reduction in engine torque. Figure for the abstract: Figure 5

No. of Pages : 19 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202544066524 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : READER ACTIVATOR SYNCHRONIZATION

(51) International classification :H04W56/00, H04B7/00, H04W72/00, H04L5/00
(31) Priority Document No :2410783.1
(32) Priority Date :24/07/2024
(33) Name of priority country :U.K.
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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9)Hyun-Su CHA

(57) Abstract :
ABSTRACT READER ACTIVATOR SYNCHRONIZATION An apparatus configured to: determine activator assistance information for synchronization between a plurality of nodes for activation of at least one device, wherein the plurality of nodes comprises, at least, an activator node; transmit, to the activator node, the activator assistance information; transmit, to a carrier wave node, the activator assistance information; determine reader assistance information for synchronization between a second plurality of nodes for enabling reception of backscattering from the at least one device, wherein the second plurality of nodes comprises, at least, a reader node; transmit, to the reader node, the reader assistance information; and transmit, to the carrier wave node, the reader assistance information. FIG. 8

No. of Pages : 163 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202544067924 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : READER ACTIVATOR SYNCHRONIZATION

(51) International classification	:H04W0072200000, H04W0056000000, H04W0072045300, H04L0025020000, H04L0027260000
(31) Priority Document No	:2410786.4
(32) Priority Date	:24/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
ABSTRACT READER ACTIVATOR SYNCHRONIZATION An apparatus configured to: determine activator assistance information for synchronization between a plurality of nodes for activation of at least one device, wherein the plurality of nodes comprises, at least, an activator node; transmit, to the activator node, the activator assistance information; transmit, to a carrier wave node, the activator assistance information; determine reader assistance information for synchronization between a second plurality of nodes for enabling reception of backscattering from the at least one device, wherein the second plurality of nodes comprises, at least, a reader node; and transmit, to the reader node, the reader assistance information. FIG. 10

No. of Pages : 162 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/07/2025
(21) Application No.202544067928 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : READER ACTIVATOR SYNCHRONIZATION

(51) International classification	:G06F0003120000, H04W0072210000, G06F0003041000, H04W0056000000, H04J0011000000
(31) Priority Document No	:2410782.3
(32) Priority Date	:24/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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8)Tzu-Chung HSIEH
9)Hyun-Su CHA

(57) Abstract :
ABSTRACT READER ACTIVATOR SYNCHRONIZATION An apparatus configured to: determine assistance information for synchronization between a plurality of nodes for activation of at least one device; transmit, to an activator node, the assistance information; and transmit, to a reader node, the assistance information. An apparatus configured to: receive, from a network node, assistance information for synchronization between a plurality of nodes for activation of at least one device, wherein the plurality of nodes comprises, at least, the apparatus; and transmit, to the at least one device, at least one activation signal based, at least partially, on the assistance information. FIG. 6

No. of Pages : 162 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202544068155 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELECTABLE CLUTCH AND DISCONNECT MECHANISM

(51) International classification	:B60W0010020000, B60K0023080000, B62D0005040000, B60K0025000000, F16D0011000000
(31) Priority Document No	:2024-116716
(32) Priority Date	:22/07/2024
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A selectable clutch includes a selector that performs ON/OFF operations of a first clutch mechanism. The first clutch mechanism includes a power-transmitting element that transmits or cuts off power between an input-side rotating element and an output-side rotating element in both rotational directions. The selector is coupled to an input shaft element, and coupled to the input-side rotating element by an engaging mechanism having a circumferential play permitting a relative rotation with respect to the input-side rotating element within a predetermined rotational angle range. A disconnect mechanism is configured such that the output-side rotating element is coupled to an auxiliary driving wheel axle, and the selector is coupled to the motor shaft of an auxiliary driving motor. [FIGURE 2]

No. of Pages : 42 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202544068205 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRINTED CIRCUIT BOARD ARRANGEMENT FOR AN ELECTRONICS UNIT

(51) International classification	:H05K0001020000, H05K0007200000, H05K0003280000, H05K0001140000, H05K0001180000
(31) Priority Document No	:10 2024 206 865.9
(32) Priority Date	:22/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(57) Abstract :
The invention relates to a printed circuit board arrangement (36) for an electronics unit (24), comprising a printed circuit board (38) with a first printed circuit board side (42) on which at least one solder point (46) for contacting an electronic component (40) is arranged, and with an oppositely situated printed circuit board side (44) on which a thermal surface (48) is arranged, wherein the thermal surface (48) is arranged so as to be vertically aligned with the solder point (46), wherein at least one via (50) connecting the solder point (46) and the thermal surface (48) is introduced into the printed circuit board (38), and wherein the or each via (50) is enclosed by a circumferentially continuous solder mask (52) acting as a flow barrier. Fig. 4

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202544068207 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONICS SYSTEM FOR A MOTOR VEHICLE

(51) International classification	:H01R0013520000, H01R0013627000, H01R0043200000, H05K0007140000, H05B0003060000
(31) Priority Document No	:10 2024 206 866.7
(32) Priority Date	:22/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)JADHAV, Rohit

(57) Abstract :
The invention relates to an electronics system (12) for a motor vehicle (2), com-prising a printed circuit board (28) which is arranged in a firmly closed housing (16) which has an opening (30). The opening (30) is closed by means of a first plug-in connector (32) which has a first plug-in contact (44) firmly welded to the printed circuit board (28). The electronics system (12) comprises a connection cable (14) which has a first stranded wire (52), at the end of which a second plug-in con-nector (50) having a second plug-in contact (56) is arranged, wherein the two plug-in connectors (32, 50) are releasably plugged one into the other, wherein the two plug-in contacts (44, 56) are electrically contact-connected to each other. The in-vention also relates to a motor scooter (4). Fig. 4

No. of Pages : 29 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202544068209 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING AN ELECTRIC MOTOR WITH SWITCHABLE POLES

(51) International classification	:H02K19/12, H02P25/20, H02K3/28
(31) Priority Document No	:10 2024 206 864.0
(32) Priority Date	:22/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HOFMANN, Andreas

(57) Abstract :
The invention relates to a method for producing an electric motor (6) with switcha-ble poles comprising at least two separate multi-phase rotating field windings (10a, 10b), in which motor electronics (12) having a multi-phase inverter circuit (16) are provided, wherein the inverter circuit (16) has a number of phase connections that corresponds to a total number of phases, in which a toothed motor part (58) hav-ing a number of radially oriented motor part teeth (60) is provided, wherein the number of motor part teeth (60) corresponds to an integer multiple of the total number of phases, in which the motor part (58) is wound with at least two separate multi-phase rotating field windings (10a, 10b), which have an equal number of phases (U1, V1, W1, U2, V2, W2), wherein each phase (U1, V1, W1, U2, V2, W2) is wound on at least two directly adjacent motor part teeth (60) without interruption as a continuous phase winding, wherein the phases (U1, V1, W1, U2, V2, W2) of a rotating field winding (10a, 10b) are connected to one another in each case at a first phase end, and wherein the phases (U1, V1, W1, U2, V2, W2) of a rotating field winding (10a, 10b) are each connected to a phase connection of the inverter circuit (16) by way of a second phase end (34, 36, 38, 40, 42, 44). Fig. 3

No. of Pages : 23 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202544068329 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME

(51) International classification :G09G0003323300, G09G0003326600, H01L0027120000, G09G0003200000, H10K0059121000
(31) Priority Document No :10-2024-0098695
(32) Priority Date :25/07/2024
(33) Name of priority country :Republic of Korea
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
DISPLAY DEVICE AND ELECTRONIC DEVICE INCLUDING THE SAME ABSTRACT A display device includes a light emitting element, a first transistor which applies a driving current to the light emitting element, a first capacitor including a first electrode connected to a gate electrode of the first transistor and a second electrode, a 5 second transistor which applies a data voltage to the second electrode of the first capacitor in response to a write gate signal, a third transistor which diode-connects the first transistor in response to a compensation gate signal, and a fourth transistor which applies an initialization voltage to an anode of the light emitting element in response to an initialization gate signal. A channel of the 10 first transistor and a channel of the third transistor are in a first semiconductor layer. A channel of the second transistor and a channel of the fourth transistor are in a second semiconductor layer arranged on the first semiconductor layer. FIG. 3

No. of Pages : 92 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202544068693 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ZOOM LENS AND IMAGE PICKUP APPARATUS

(51) International classification	:G02B13/00, G02B15/14
(31) Priority Document No	:2024-118487
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)Yuki Shinzato

(57) Abstract :
A zoom lens (L0) includes, in order from an object side to an image side, a first lens unit (L1) with negative refractive power, an intermediate group (LM) with positive refractive power as a whole, and a subsequent group (LR) with negative refractive power as a whole. The intermediate group includes a first intermediate lens unit (Lmp1) with positive refractive power, and a second intermediate lens unit (Lmp2) with positive refractive power adjacent to and disposed on the image side of the first intermediate lens unit. During zooming, the first lens unit is stationary, and the first intermediate lens unit and the second intermediate lens unit move, and each distance between adjacent lens units changes. The first lens unit includes two or more lenses. Predetermined inequalities are satisfied. [Figure 1]

No. of Pages : 78 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202544068720 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SCREENING MACHINE

(51) International classification :B07B0001000000, B07B0001460000, E21D0021000000, E05F0005080000, A61C0013200000
(31) Priority Document No :10 2024 120 878.3
(32) Priority Date :23/07/2024
(33) Name of priority country :Germany
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NÄGELE, Florian

(57) Abstract :
The invention relates to a screening machine (10) for screening and sizing mineral lump material, in particular rock material, or recycling material, having a chassis (11), to which a screen support, in particular a screen tray (60), is fastened, wherein at least one screen lining (20) is replaceably fastened to the screen support, wherein at least one vibration damper (70) is effective between the screen tray and the machine chassis (11). To improve the operational safety of such a screening machine, provision is made according to the invention for the vibration damper (70) to have two coupling pieces (71, 72), wherein one coupling piece (72) is connected directly or indirectly to the machine chassis (11) and the other coupling piece (71) is connected directly or indirectly to the screen support, wherein a damping lever (74, 75) is swivel connected to each of the two coupling pieces (71, 72), wherein the damping levers (74, 75) are each coupled to a damping body (73) facing away from the coupling pieces (71, 72), wherein one gap area each is formed in the spacer area between the coupling pieces (71, 72) and the damping body (73), and wherein at least one of the gap areas is bridged at least sectionally by means of a filler piece (80) connected to the coupling piece (71, 72) or the damping element (73). (Figure 1)

No. of Pages : 23 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/07/2025
(21) Application No.202544068740 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TUNED DAMPER SYSTEM AND METHOD OF USING TUNED DAMPER SYSTEM

(51) International classification	:A61B0017000000, A61B0034000000, F16L0021000000, F16L0025140000, A61B0005154000
(31) Priority Document No	:2411045.4
(32) Priority Date	:29/07/2024
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Neil Williamson
2)Stuart J. Morris

(57) Abstract :
A damper system for an engine includes an adapter configured to couple to an end of an induction tube within the engine and a tubular member having a first end and a second end, the first end being configured to concentrically couple to an end of the adapter and the second end being configured for coupling to a turbo system. The adapter includes a flange portion and a cannular portion extending from the flange portion, the cannular portion having a constant diameter and at least partially overlapping with the first end of the tubular member, and where at least one of the adapter or the tubular member has a predetermined mass configured to dampen axial motion between the induction tube and the turbo system.

No. of Pages : 26 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202544069312 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSPORT FACILITY

(51) International classification	:G05D0001000000, H01L0021677000, B65G0001040000, B65G0001137000, H02J0007000000
(31) Priority Document No	:2024-121003
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Japan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)TANAKA Yoshitaka

(57) Abstract :
A transport facility 100 includes a plurality of transport vehicles 5 that travel in a travel area 1 to transport articles, and a control system that controls the plurality of transport vehicles 5. The travel area 1 includes a plurality of rechargeable points 4 for recharging the plurality of transport vehicles 5, and a plurality of transfer points 3 at each of which the plurality of transport vehicles 5 transfer the articles. The control system performs a relay transport process. In the relay transport process, a relay point T is selected from the plurality of transfer points 3, and a recharge point 4 for recharging a first transport vehicle 5A is selected from the plurality of rechargeable points 4. The relay point T is a transfer point 3 closest to the unload point G on a transport path R of the transport vehicle 5. The recharge point C is selected from rechargeable points 4 of the plurality of rechargeable points 4 within a selection range A2 from the relay point T. [FIGURE 1]

No. of Pages : 36 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202544069385 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01M0050103000, H01M0050147000, H01M0050150000, H01M0050553000, H01M0050176000
(31) Priority Document No	:2024217387472
(32) Priority Date	:22/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)Xiamen Hithium Energy Storage Technology Co., Ltd.
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(72)**Name of Inventor :**
1)Weidong Xu
2)Jiben Tan

(57) Abstract :
ABSTRACT END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure relates to the technical field of energy storage and discloses an end cover assembly, an energy storage device, and an electricity-consumption apparatus. The end cover assembly includes a cover body, a first insulating member, a second insulating member, a terminal post, a fixing member, a sealing member, and an insulating support member. The first insulating support member and the main body of the second insulating member are respectively provided on opposing surfaces of the cover body. The cap portion of the terminal post is disposed on a side of the main body facing away from the cover body, and the body portion of the terminal post is disposed on a surface of the cap portion facing the cover body and extends along a first direction. The fixing member is disposed on a side of the first insulating member facing away from the cover body and is fixed to the body portion. The sealing member is compressed between a surface of the fixing member facing the cover body and the second surface, and is disposed to surround an outer peripheral wall of the body portion. The insulating support member is embedded in the main body and located between a surface of the cap portion facing the cover body and the second surface. By adopting the end cover assembly, the energy storage device, and the electricity-consumption apparatus disclosed in the disclosure, it is possible to avoid sealing failure caused by rebound of the sealing member, thus reducing the risk of electrolyte leakage from the energy storage device.

No. of Pages : 23 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202544069695 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR ENHANCEMENTS ON TOKEN BUCKET ALGORITHM IN LOGICAL CHANNEL PRIORITIZATION

(51) International classification	:H04L0047215000, H04W0072230000, H04W0080020000, H04W0028060000, H04W0076270000
(31) Priority Document No	:63/675,752
(32) Priority Date	:26/07/2024
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)HTC Corporation
Address of Applicant :No. 23, Xinghua Road, Taoyuan District, Taoyuan City 330, Taiwan, R.O.C. China
(72)**Name of Inventor :**
1)LEE, Yen-Yi

(57) Abstract :
Various solutions for enhancements on token bucket algorithm in logical channel prioritization (LCP) are described. An apparatus may select a plurality of logical channels for an uplink (UL) grant. The apparatus may allocate resources of the UL grant to one or more of the plurality of logical channels in a decreasing priority order. Each of the one or more of the plurality of logical channels is associated with a positive number of tokens, or carries data with a remaining time of an associated packet data convergence protocol (PDCP) discard timer less than a threshold. Then, the apparatus may decrement the positive number of tokens by a total size of medium access control (MAC) service data units (SDUs) served to a corresponding logical channel of the one or more of the plurality of logical channels. After that, the apparatus may multiplex the MAC SDUs in a MAC protocol data unit (PDU) for transmission on the UL grant to a network node. Figure 6

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2025
(21) Application No.202544069708 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COOLING SYSTEM FOR A MOTOR VEHICLE

(51) International classification	:H02J0007000000, F01P0007160000, F01P0003200000, B60K0011020000, B60H0001000000
(31) Priority Document No	:10 2024 121 333.7
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Germany
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JUNG, Matthias
2)STRAUß, Thomas

(57) Abstract :
A cooling system (1) for an electrically driven motor vehicle (2), consisting of a radiator circuit (10), a battery circuit (20), a chiller circuit (30), an electronics circuit (40), and a first switching valve, wherein the individual cooling circuits can be divided into sub-circuits. [Figure 1]

No. of Pages : 34 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202544069946 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01R0013520000, H01M0050150000, H01M0010052500, H01M0050176000, H01G0011740000
(31) Priority Document No	:2024217685132
(32) Priority Date	:24/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Le Chen
2)Maosong Li

(57) Abstract :
ABSTRACT END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure discloses an end cover assembly, an energy storage device, and an electricity-consumption apparatus. The end cover assembly includes an end plate, an upper insulating member, a terminal post, a welding ring, and a sealing ring. The end plate includes a first surface and a second surface oppositely arranged along a thickness direction of the end plate, and a mounting hole extending through the end plate. The upper insulating member includes a first annular portion disposed in the mounting hole. An inner peripheral surface of the first annular portion includes a first inner conical surface that defines a through hole. The terminal post is disposed through the through hole. Along a direction from the first surface toward the second surface, a generatrix of the first inner conical surface gradually diverges from an axis of the terminal post. The welding ring is connected to an end of the terminal post that extends beyond the second surface. The sealing ring includes a first sealing ring and a second sealing ring. The first sealing ring is disposed in the through hole and sleeved around an outer periphery of the terminal post. An outer peripheral surface of the first sealing ring includes a first outer conical surface configured to mate with the first inner conical surface. The second sealing ring is annularly connected to an outer peripheral surface of the first sealing ring and sealingly disposed between the welding ring and the end plate.

No. of Pages : 26 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202544069947 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS

(51) International classification	:H01M0050550000, H01M0050209000, H01M0050176000, H01M0050553000, H01M0050150000
(31) Priority Document No	:2024217676415
(32) Priority Date	:24/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Le Chen
2)Maosong Li

(57) Abstract :
ABSTRACT END COVER ASSEMBLY, ENERGY STORAGE DEVICE, AND ELECTRICITY-CONSUMPTION APPARATUS The disclosure discloses an end cover assembly, an energy storage device, and an electricity-consumption apparatus. The end cover assembly includes an end plate, a terminal post, a welding ring, an upper insulating member, and a sealing ring. The end plate includes a first surface and a second surface that are oppositely arranged along a thickness direction of the end plate, and further includes a mounting hole that extends through the first and second surfaces. The terminal post is disposed through the mounting hole. The welding ring is located on a side of the end plate where the second surface is located and is circumferentially connected to an outer circumferential surface of the terminal post. The upper insulating member is disposed on a side of the end plate where the first surface is located and surrounds an outer circumferential side of the terminal post. The upper insulating member includes an insertion section that extends into the mounting hole. The sealing ring includes an annular base and a protruding portion. The annular base is sleeved around an outer circumference of the terminal post and is sandwiched between the welding ring and a surface of the end plate along the thickness direction of the end plate. The protruding portion protrudes from a surface of the annular base facing away from the welding ring and extends into the mounting hole to contact the insertion section.

No. of Pages : 28 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :23/07/2025
(21) Application No.202544070169 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR DETERMINING A HEALTH CONDITION OF AN ELECTRICAL DEVICE COMPRISING A MECHANICAL ACTUATION SYSTEM

(51) International classification	:G03F0007000000, E05B0081900000, H04L0067125000, G01R0031327000, G16H0050300000
(31) Priority Document No	:24 191 430.8
(32) Priority Date	:29/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)Kai Hencken

(57) Abstract :
The disclosure relates to a method (100) for determining a health condition of an electrical device (10) comprising a mechanical actuation system (11), the method (100) comprising: – obtaining measurement data indicative of a measured travel curve (1) of the mechanical actuation system (11); – obtaining model data indicative of a modeled travel curve of the mechanical actuation system (11) in the electrical device (10), the model data being based on a mechanical model (14) of the mechanical actuation system (11); and – determining the health condition of the electrical device (10) based on the measurement data and the model data. (Fig. 4)

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070360 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : END COVER ASSEMBLY AND ENERGY STORAGE DEVICE

(51) International classification	:H01M0050150000, H01M0050147000, H01M0050627000, C23C0016455000, C23C0016440000
(31) Priority Document No	:2024110167334
(32) Priority Date	:26/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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(57) Abstract :
ABSTRACT END COVER ASSEMBLY AND ENERGY STORAGE DEVICE The disclosure provides an end cover assembly and an energy storage device. The end cover assembly of the disclosure includes: a top cover provided with a liquid injection hole; a lower plastic component located at a side of the top cover, wherein the lower plastic component has a first surface and a second surface oppositely disposed, and includes: an exhaust portion, a liquid-leakage portion, and a body portion, wherein the exhaust portion includes a plurality of first exhaust holes arranged at intervals; the liquid-leakage portion includes a baffle portion and an enclosing portion connected in a bent manner, the enclosing portion and the baffle portion cooperatively define a liquid-leakage groove that penetrates through the first surface, and the liquid-leakage portion further includes a liquid-discharge hole, the liquid-discharge hole penetrates through both the baffle portion and the enclosing portion, a hollowed gap is provided between the baffle portion and the enclosing portion in an orthographic projection region of the liquid-leakage portion on the second surface, and the hollowed gap is offset from the liquid injection hole; the body portion is connected to the exhaust portion and the liquid-leakage portion respectively, and is disposed at least around an outer periphery of the liquid-leakage portion, the body portion includes a communication channel that penetrates through the first surface, and the communication channel is in communication with the plurality of first exhaust holes and the liquid-leakage groove respectively.

No. of Pages : 36 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070362 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOWER PLASTIC COMPONENT, END COVER ASSEMBLY, AND ENERGY STORAGE DEVICE

(51) International classification	:B41J0002140000, H01L0029417000, B65D0075580000, H01Q0005357000, H01M0050147000
(31) Priority Document No	:2024110175010
(32) Priority Date	:26/07/2024
(33) Name of priority country	:China
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
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2)Hepan Xiao
3)Jiben Tan
4)Yinghao Gao

(57) Abstract :
ABSTRACT LOWER PLASTIC COMPONENT, END COVER ASSEMBLY, AND ENERGY STORAGE DEVICE The disclosure provides a lower plastic component, an end cover assembly, and an energy storage device. The lower plastic component of the disclosure includes a liquid-leakage portion and a plastic body. The liquid-leakage portion includes a first surface and a second surface oppositely disposed. The liquid-leakage portion includes a plurality of first enclosing portions, a second enclosing portion, and a bottom. The plurality of first enclosing portions and the second enclosing portion are disposed on a same side of the bottom. The plurality of first enclosing portions and the bottom cooperatively define a first groove, and the first groove penetrates through the first surface. A surface of the bottom facing away from the first enclosing portions is defined as the second surface. The second enclosing portion surrounds outer peripheries of the plurality of first enclosing portions. The first enclosing portions, the second enclosing portion, and the bottom cooperatively define a plurality of second grooves, and each second groove penetrates through the first surface and communicates with the first groove. The liquid-leakage portion further includes a plurality of liquid-discharge holes, each liquid-discharge hole penetrates through a sidewall of a respective second groove and the second surface, and each of the plurality of liquid-discharge holes is in communication with a corresponding second groove. The plastic body is disposed around an outer periphery of the second enclosing portion and is connected to an end of the second enclosing portion facing away from the bottom.

No. of Pages : 42 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070400 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COVER ASSEMBLY FOR ELECTRIC DRIVE APPARATUS, ELECTRIC DRIVE APPARATUS AND VEHICLE

(51) International classification	:B60K0001000000, H02K0005220000, B60L0050640000, F24F0013240000, F16H0037080000
(31) Priority Document No	:202421773134.2
(32) Priority Date	:25/07/2024
(33) Name of priority country	:China
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FU; Yiqi
2)FU; Xianguo
3)YE; Ziping
4)ZHANG; Jiafeng
5)CHEN; Qingfeng
6)HU; Xiaobin

(57) Abstract :
COVER ASSEMBLY FOR ELECTRIC DRIVE APPARATUS, ELECTRIC DRIVE APPARATUS AND VEHICLE The present disclosure relates to a cover assembly for an electric drive apparatus, an electric drive apparatus and a vehicle. The cover assembly is arranged on a housing of the electric drive apparatus, and the cover assembly comprises: a first layer structure, which is arranged on the housing and is used for sealing the electric drive apparatus; a second layer structure, which is arranged on the first layer structure and is used for blocking noise generated by the electric drive apparatus from propagating outward; and a third layer structure, which is arranged on the second layer structure and is used for absorbing noise generated by the electric drive apparatus. The present disclosure further relates to an electric drive apparatus comprising such a cover assembly, and a vehicle comprising such an electric drive apparatus. Figure for Abstract: Fig. 1

No. of Pages : 18 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2025
(21) Application No.202544070431 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC WINDER

(51) International classification :B65H0067060000, B60L0050610000, B25J0009000000, B65H0069000000, G06F0001160000
(31) Priority Document No :2024-121670
(32) Priority Date :26/07/2024
(33) Name of priority country :Japan
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HIRAI, Katsuhisa

(57) Abstract :
ABSTRACT AUTOMATIC WINDER An automatic winder includes a transport device, a plurality of winding units, a sensor, and a controller. The transport device transports trays each on which a yarn supply bobbin is placed. The winding unit has a holding region for holding the trays, and winds a yarn of the yarn supply bobbin supplied by the transport device. The sensor identifies the number of trays in the holding region in each of the winding units. The controller executes a transport-stop control in which at least a part of the transport device is stopped in response to the determination that an identification result of the sensor satisfies a stop condition. Most Illustrative Drawing: FIG. 6

No. of Pages : 35 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202642002817 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CUTTING TOOL HOLDER WITH IMPROVED DAMPENING EFFECT

(51) International classification	:B23B 29/04, B23B 29/034, B23B 27/16, B23B 29/12, B23B 27/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:201941028864 :17/07/2019

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(72)**Name of Inventor :**
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2)Satish Chinnakar
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4)Iranna Shidrameshetra

(57) Abstract :
TITLE: CUTTING TOOL HOLDER WITH IMPROVED DAMPENING EFFECT Cutting tool holders are disclosed that include vibration dampening elements. The vibration dampening elements may extend parallel to a longitudinal plane of the cutting tool holder. The vibration dampening elements allow the cutting tool holders to have a smaller width while still providing higher grooving depth. Figure: 7 is the representative figure.

No. of Pages : 49 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202645004433 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MACHINE LEARNING BASED METHOD AND SYSTEM FOR TRANSFORMING DATA

(51) International classification	:G06N 20/00, G06K 9/62, G06F 16/22, G06N 3/04, G06F 16/248
(31) Priority Document No	:17/991,619
(32) Priority Date	:21/11/2022
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202244072583 :15/12/2022

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(72)**Name of Inventor :**
1)MEGHA HONNA
2)RAJESHWARI GANESAN

(57) Abstract :
MACHINE LEARNING BASED METHOD AND SYSTEM FOR TRANSFORMING DATA ABSTRACT A method for transforming data organized 5 in tabular structure is disclosed. In some embodiments, the method includes assigning (502) a score to each of a plurality of cells within a table based on an associated set of orthogonal features characterizing a set of data. The set of orthogonal features comprises visual features, syntactic features, and language-based features. The method further includes identifying (504) for each of the plurality of cells, a cell type based 10 on the assigned score. The method further includes determining (508) a table type based on the cell type and the set of orthogonal features determined for each of the plurality of cells. The table type comprises one of a row-oriented table, a column-oriented table, and a composite table. To be published with FIG. 1.

No. of Pages : 46 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202647002072 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND CONTROL UNIT FOR CARRYING OUT SERVICE WORK ON A PASSENGER TRANSPORT SYSTEM

(51) International classification	:B66B 5/00, B66B 25/00
(31) Priority Document No	:23185230.2
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/068739
Filing Date	:03/07/2024
(87) International Publication No	:WO 2025/012049
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)INVENTIO AG
Address of Applicant :Seestrasse 55 6052 Hergiswil Switzerland
(72)**Name of Inventor :**
1)NOVACEK, Thomas

(57) Abstract :
A method for carrying out service work on a passenger transport system (14) is proposed. The method comprises: receiving image data (BD) of a scene (12) with a component (16) of the passenger transport system (14); determining which component (16) of the passenger transport system (14) is involved, with reference to a digital doppelgänger of the passenger transport system (14); determining at least one property of the component (16) with reference to the doppelgänger data (DD) of the digital doppelgänger; generating a display signal (AZ) for an optical display (30) in such a way that the property of the component (16) is visually assigned to said component; comparing the component (16) represented by the image data (BD) with the digital representation of the component (16) with reference to the image data (BD) and the doppelgänger data (DD); and determining whether the component (16) is or is not to be exchanged.

No. of Pages : 19 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002075 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CHECKING AND FAULT-CORRECTING IN THE MANUFACTURING OF AN ASSEMBLY FOR A PASSENGER TRANSPORT SYSTEM, AND CONTROL UNIT FOR THE SYSTEM

(51) International classification	:B66B 19/00, B66B 21/00
(31) Priority Document No	:23185223.7
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/068745 :03/07/2024
(87) International Publication No	:WO 2025/012051
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Seestrasse 55 6052 Hergiswil Switzerland
(72)**Name of Inventor :**
1)NOVACEK, Thomas

(57) Abstract :
A method for checking and fault-correcting in the manufacturing of an assembly (30) for a passenger transport system is proposed. The method comprises: receiving assembly data (BD) which are representative of an actual state of the assembly (30); comparing the received assembly data (BD) with a digital doppelgänger of the assembly (30), which is representative of a desired state of the assembly (30); generating an enable signal which is representative of the fact that the actual state corresponds to the desired state, if the comparison reveals that the actual state corresponds to the desired state; and generating an error signal which is representative of a deviation of the actual state from the desired state, if the comparison reveals that the actual state does not correspond to the desired state.

No. of Pages : 22 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002076 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GENE THERAPY FOR HEARING DISORDERS

(51) International classification	:A61K 48/00, C12N 15/63, C12N 15/67, C12N 15/85, C12N 15/864
(31) Priority Document No	:63/521118
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034112 :14/06/2024
(87) International Publication No	:WO 2024/259309
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)SAMUELSON, Meghan Drummond
2)MOROZKO, Eva

(57) Abstract :
The present disclosure provides polynucleotides containing regions of the TMPRSS3 promoter that are capable of expressing a transgene specifically in cochlear hair cells and sensory support cells. The present disclosure also provides nucleic acid vectors containing these promoters operably linked to polynucleotides encoding polypeptides. The present disclosure provides compositions and methods for inducing transgene expression specifically in inner ear cells such as hair cells and sensory support cells. The compositions described herein can be administered to a subject to treat disorders caused by dysfunction of inner ear cells, such as hearing loss or vestibular dysfunction.

No. of Pages : 86 No. of Claims : 79

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002077 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HAIR-DYEING BASE COMPOSITION COMPRISING AN IMPROVED ALKALIZING AGENT, MULTI-COMPARTMENT KIT COMPRISING THE COMPOSITION, AND METHODS OF DYING HAIR BY USING THE SAME

(51) International classification :A61Q 5/10, A61K 8/41
(31) Priority Document No :23185045.4
(32) Priority Date :12/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069491
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012318
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)CELESTINI, Sabrina
3)NOCENTINI, Benedetta
4)NOCENTINI, Giuliano

(57) Abstract :
A hair-dyeing base composition comprising an improved alkalizing agent is disclosed, being improved in terms of overall reduction of ammonia compounds, thus advantageously minimizing the concerns related thereto. Said composition provides a satisfactory colour hair coverage, without the malodour or harm to the scalp typically ascribable to ammonia compounds, at the same time being devoid of ingredients known to raise concerns of skin harmfulness, such as ethoxylated compounds, PEG and its derivatives, and silicones, as it includes a high percentage of natural compounds. The inventive composition is therefore significantly more healthy for the clients/consumers and hair stylists handling the same, while keeping high performance in hair-dyeing. A multi-compartment kit comprising said composition, a dye and an oxidizing component is also disclosed, as well as their use in permanently dyeing hair. Are also disclosed processes of producing said hair-dyeing base composition, as well as hair-dyeing methods encompassing the application of said composition to hair.

No. of Pages : 49 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :08/01/2026

(21) Application No.202647002081 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD, SYSTEM, AND COMPUTER PROGRAM PRODUCT FOR PROCESSING E-COMMERCE TRANSACTIONS USING A COMPUTER-GENERATED CODE

(51) International classification	:G06Q 20/32, G06Q 20/14, G06Q 20/40
(31) Priority Document No	:202341046994
(32) Priority Date	:12/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2024/037532 :11/07/2024
(87) International Publication No	:WO 2025/015134
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)ATHANOOR LAKSHMINARAYANAN, Vidhya
2)SUNDARAM, Lakshmi
3)DOYE, Samiksha, Sudhakar
4)SHANU, Sneha

(57) Abstract :
Systems, methods, and computer program products are provided for processing e-commerce transactions using a computer-generated code. An example method includes: receiving a transaction request initiated by a user device; generating a code storing transaction data of the payment transaction and an identifier of the merchant; searching the user device for at least one payment application on the user device supporting processing of payment transactions using the code; based on the searching, identifying the at least one payment application; and redirecting the user device to the at least one payment application for completion of the payment transaction, the payment transaction completed by the at least one payment application using the code.

No. of Pages : 34 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002082 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MANAGING PREEMPTION IN MULTI-LINK OPERATIONS

(51) International classification	:H04W 28/082, H04W 28/08, H04W 72/56, H04W 76/15, H04W 84/12
(31) Priority Document No	:63/512558
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035880 :27/06/2024
(87) International Publication No	:WO 2025/014662
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)FICARA, Domenico
2)THUBERT, Pascal
3)CHOUKIR, Amine

(57) Abstract :
Techniques for coordinating traffic and performing preemption in multi-link operations are provided. At least a first portion of a first element of data is transmitted by the first network device via a first link. A second element of data is identified by the first network device. The transmission of the first element of data is interrupted by the first network device to transmit the second element of data via the first link. A remaining portion of the first element of data is transmitted by the first network device via a second link.

No. of Pages : 31 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002088 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NEGATIVE ELECTRODE SHEET, BATTERY, BATTERY PACK AND ELECTRIC DEVICE

(51) International classification :H01M 4/36
(31) Priority Document No :202310674022.5
(32) Priority Date :08/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/074346
Filing Date :27/01/2024
(87) International Publication No :WO 2024/250710
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YUAN, Jielin
2)YU, Tong

(57) Abstract :
Provided are a negative electrode sheet (100), a battery (200), a battery pack (300) and an electric device (400). The negative electrode sheet (100) comprises a negative-electrode current collector (110) and a negative-electrode material layer (120), wherein the negative-electrode material layer (120) is arranged on the surface of the negative-electrode current collector (110), and the negative-electrode material layer (120) comprises a first active material, which contains a first particle swarm and a second particle swarm. The compaction density of the first particle swarm after being compacted under 5-ton pressure is P1, the compaction density of the second particle swarm after being compacted under 5-ton pressure pressure is P2, and P1 and P2 satisfy the relational expression 1.0=P1/P2=1.5, wherein when the volume percentage in the first particle swarm reaches 50%, a corresponding particle size value Dv50 satisfies the relational expression 13 μm=Dv50=20 μm, and when the volume percentage in the second particle swarm reaches 50%, a corresponding particle size value Dv50' satisfies the relational expression 5 μm=Dv50'=12 μm. When the negative electrode sheet (100) is applied to the battery (200), the battery (200) has a high energy density and a good cycling performance.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002091 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRIC MOTOR WITH IMPROVED ASSEMBLY

(51) International classification	:H02K 3/52, H02K 5/10, H02K 5/22, H02K 5/08, H02K 5/15
(31) Priority Document No	:FR2305861
(32) Priority Date	:09/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/065747 :07/06/2024
(87) International Publication No	:WO 2024/251954
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PRÉAULT, Valentin
2)FOUCAUT, Antoine

(57) Abstract :
The invention relates to an electric motor including a stator comprising a plurality of radial teeth which are made up of bundles of ferromagnetic laminations and overmoulded to form an overmoulded stator support, the stator support having, between each tooth, a notch designed to receive the wire of an electrical coil, at least one portion of the overmoulded teeth being surrounded by an electrical coil once the bundle of ferromagnetic laminations that form same has been overmolded, the stator support having, at the front end of the teeth, a tubular casing defining a cylindrical cavity for receiving a rotor, characterised in that the overmoulded stator support is at least partially closed by a transverse disc-type partition having an axial sleeve for centring the shaft of the rotor, and in that the outer surface of the transverse disc-type partition, opposite the cylindrical cavity of the rotor, has means for mechanically fastening at least one of the electrical elements made up of: - the conductive tracks for interconnecting the wires of the coils, and/or - the electronic board, and/or - the support studs for reversing the winding wire.

No. of Pages : 23 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002105 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FORMULATION COMPRISING ANTIBODY-DRUG CONJUGATE TARGETING CLAUDIN18.2, METHOD FOR PREPARING THE SAME, AND USE THEREOF

(51) International classification :A61K 47/68, A61P 35/00
(31) Priority Document No :202310709970.8
(32) Priority Date :15/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/099377
Filing Date :14/06/2024
(87) International Publication No :WO 2024/255879
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MA, Yidong
3)HE, Bing

(57) Abstract :
Provided are a pharmaceutical formulation comprising an antibody-drug conjugate targeting Claudin18.2, a method for preparing the pharmaceutical formulation and a therapeutic and/or prophylactic use of the pharmaceutical formulation.

No. of Pages : 74 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002129 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NEGOTIATING NUANCED PREAMBLE EXTENSION

(51) International classification	:H04L 5/00, H04L 27/00
(31) Priority Document No	:63/514997
(32) Priority Date	:21/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038825 :19/07/2024
(87) International Publication No	:WO 2025/024304
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HART, Brian D.

(57) Abstract :
A method and system for negotiating a duration of an extension portion of a preamble are disclosed. In a PPDU, a preamble extension has several forms. A station and an access point (AP) negotiate to select one or more of the forms suited to a change in the operation of the station. When the change is increased data throughput, the station sends one or more throughput-related parameters in a proposal to the AP. When the change is the number of spatial streams, the station sends the number as a parameter in the proposal. When the change is a different coding set, then the coding set is sent as the parameter in the proposal. The AP responds to the proposal which fixes the values of the parameters and the duration of the extension portion of the preamble.

No. of Pages : 15 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202647002155 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PREDICTION ACCURACY FOR WIRELESS NETWORK MOBILITY

(51) International classification :H04W 36/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/EP2023/066075
Filing Date :15/06/2023
(87) International Publication No :WO 2024/256007
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)SONG, Jian
3)MASRI, Ahmad
4)ALI-TOLPPA, Janne
5)FEKI, Afef
6)ALIZADEH ASHRAFI, Mahmood Reza
7)HASSAN, Sakira

(57) Abstract :
Multi-step processes may be used to obtain different predictions. For example, a multi-step process may comprise at least a first process outputting at least intermediate results for at least one channel characteristics and quality assessment information of the intermediate results, and a second process, which is a subsequent process to the first process using at least inputs that are based on the intermediate results and outputting predictions. A wireless network may transmit a configuration for the multi-step process, and one or more apparatuses may receive the configuration. The apparatus may obtain measurement results of reference signals received by the apparatus and provide the results as input to the first process; and adjust, according to the configuration, based at least on the quality assessment information of the intermediate results outputted by the first process, the multi-step process.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002156 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD, APPARATUS AND COMPUTER PROGRAM

(51) International classification	:H04W 28/02, H04W 72/1268, H04W 72/543
(31) Priority Document No	:2308957.6
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/064362 :24/05/2024
(87) International Publication No	:WO 2024/256145
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CHANDRAMOULI, Devaki

(57) Abstract :
There is provided an apparatus comprising: means configured to perform: receiving, from a core network entity, at least one protocol data unit set quality of service parameter and at least one quality of service rule, and mapping at least one uplink protocol data unit that belongs to a protocol data unit set to a quality of service flow based on the at least one quality of service rule, wherein the at least one protocol data unit set quality of service parameter is associated with the quality of service flow The means being further configured to perform: causing transmission of the at least one uplink protocol data unit that belongs to the protocol data unit set on the quality of service flow using the at least one protocol data unit set quality of service parameter associated with the quality of service flow.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002184 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ROOF BAR ASSEMBLY TO BE POSITIONED ON A VEHICLE ROOF

(51) International classification :B60R 9/045, B60R 9/058
(31) Priority Document No :FR2307311
(32) Priority Date :07/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/FR2024/050892
Filing Date :02/07/2024
(87) International Publication No :WO 2025/012547
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)COMBE, Philippe
4)BRICHET-BILLET, Etienne
5)COCHARD, Mathieu

(57) Abstract :
The invention relates to a roof bar assembly (1) comprising: - two pairs of attachment feet (3a1, 3a2; 3b1, 3b2), and - a pair of bars (2a, 2b) that can be moved into at least two specific use positions, i.e. a longitudinal position in which the bars are parallel to a longitudinal axis (X), and a transverse position in which the bars run perpendicular to the longitudinal axis (X), wherein each of the bars (2a, 2b) can both rotate and perform a translation relative to one of the attachment feet.

No. of Pages : 23 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202647002226 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : UE POWER SAVING DURING DYNAMIC PDCCH ALLOCATIONS

(51) International classification :H04L 5/00
(31) Priority Document No :20235668
(32) Priority Date :15/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/EP2024/062374
Filing Date :06/05/2024
(87) International Publication No :WO 2024/256080
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MELLA, Perttu Aukusti

(57) Abstract :
According to an aspect, there is provided an apparatus configured to perform the following. The apparatus communicates, via a physical downlink control channel, PDCCH, using a PDCCH time division duplex, TDD, slot pattern and using a first SSSG for monitoring a first number of PDCCH symbols in a slot. During the communicating, the apparatus receives, from an access node, PDCCH congestion information which indicates whether uplink granting, downlink assignment and special uplink-downlink slots in the cell are associated with a high PDCCH load. In response to the PDCCH congestion information indicating that the PDCCH load for at least one slot type corresponds to the high PDCCH load, the apparatus switches from using the first SSSG to using a second SSSG for monitoring a second number of PDCCH symbols for at least one slot determined based on the at least one slot type. The second number is larger than the first number.

No. of Pages : 38 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002231 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELECTIVE HYDROGENATION CATALYST HAVING A MIXED ALUMINA PHASE SUPPORT

(51) International classification	:B01J 21/04, B01J 23/38, B01J 23/40, B01J 23/44, B01J 23/48
(31) Priority Document No	:63/508036
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032508 :05/06/2024
(87) International Publication No	:WO 2024/258698
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A method of making a selective hydrogenation catalyst includes forming a mixed phase alumina support having a BET surface area in the range of between approximately 30 to approximately 60 square meters/gram (m2/g). The mixed phase alumina support includes alpha alumina and theta alumina. The method also includes impregnating the mixed phase alumina support with an impregnation solution having one or more metals selected from Group VIIIB, Group IB, or both of the Periodic Table of Elements to form an impregnated support, drying the impregnated support at a temperature in the range of between approximately 100 degrees Celsius (°C) and 150 °C to form a dried impregnated support, calcining the dried impregnated support at a temperature range of between 350 °C and approximately 500 °C to form a calcined impregnated support, and reducing the one or more metals on the calcined impregnated support at a temperature in the range of between approximately 400 °C and approximately 600 °C in the presence of hydrogen to form the selective hydrogenation catalyst.

No. of Pages : 21 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002233 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSFORMER

(51) International classification	:H01F 27/02, H01F 27/33, H01F 27/34
(31) Priority Document No	:23185228.6
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/068822
Filing Date	:04/07/2024
(87) International Publication No	:WO 2025/012064
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)SAHU, Kiran Chandra

(57) Abstract :
A transformer (1) comprises a core (3) and at least one winding (4, 10) for transforming current electromagnetically, wherein the at least one winding (4, 10) encloses the core (3) with respect to a lateral direction (B, C) of the transformer (1) and the core (3) and the winding (4, 10) are configured to cause a predetermined magnetic flux during operation of the transformer (1). The transformer (1) further comprises a housing (2) enclosing the core (3) and the winding (4, 10) with respect to the lateral direction (B, C) of the transformer (1) such that the winding (4, 10) is arranged between the core (3) and the housing (2). The housing (2) comprises an outer wall (5) with curved portions (6) that are formed in coordination with magnetic field lines (7) of the magnetic flux of the transformer (1) that arises during operation.

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202647002234 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PREEMPTION REQUEST AND GRANT

(51) International classification :H04W 72/512
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100202
Filing Date :14/06/2023
(87) International Publication No :WO 2024/254784
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)YANG, Zhi Jie
3)MUTGAN, Orhan Okan
4)GAO, Fei

(57) Abstract :
Embodiments of the present disclosure relate to a preemption request and grant. In an aspect, a first device receives, from a second device, a preemption request for preemption of a transmission opportunity (TXOP) initiated by the first device. The first device determines whether to grant or reject the preemption of the TXOP. The first device performs an operation to inform the second device that the preemption of the TXOP is granted or rejected. In this way, low latency data frame transmission can be facilitated by preempting a TXOP in a negotiation manner with the TXOP holder.

No. of Pages : 30 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002235 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROLLER, MUSICAL SOUND GENERATION SYSTEM, METHOD, PROGRAM, AND STORAGE MEDIUM

(51) International classification :G10H 1/00
(31) Priority Document No :2023-099112
(32) Priority Date :16/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020975
Filing Date :10/06/2024
(87) International Publication No :WO 2024/257711
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)KUKI Keita
4)AI Kohei
5)MUTO Masatane

(57) Abstract :
This controller for controlling a musical sound generation device comprises: an acquisition unit that acquires line-of-sight information of a user; a display control unit that displays, on a display unit, a plurality of operators associated with a control command of the musical sound generation device, and displays, on the display unit, a pointer for selecting an operator on the basis of the line-of-sight information acquired by the acquisition unit; a determination unit that determines selection of an operator overlapping at least a portion of the pointer from among the plurality of operators; and a communication unit that transmits, to the musical sound generation device, information conforming to the MIDI standard and corresponding to the operator the selection of which has been determined by the determination unit. The plurality of operators include at least one fader operator that switches a sound source being reproduced from a first sound source to a second sound source.

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002237 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VIBRATION DAMPING RUBBER COMPOSITION FOR ELECTRIC VEHICLE AND VIBRATION DAMPING RUBBER MEMBER FOR ELECTRIC VEHICLE

(51) International classification	:C08L 7/00, C08L 23/00, C09K 3/00, F16F 15/08
(31) Priority Document No	:2023-140241
(32) Priority Date	:30/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/030251 :26/08/2024
(87) International Publication No	:WO 2025/047669
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)OCHIAI, Sho

(57) Abstract :
The purpose of the present invention is to provide a vibration damping rubber member for an electric vehicle in which a loss factor (tand) of a rubber component is moderately high and which can suppress a surge in a high-frequency region while satisfactorily maintaining low dynamic magnification. The present invention is: a vibration damping rubber composition for an electric vehicle that contains a rubber component in which a mixture of a natural rubber and a non-diene-based rubber is a main component; and a vibration damping rubber member for an electric vehicle that is obtained by crosslinking the vibration damping rubber composition. The non-diene-based rubber is preferably a butyl rubber or a butyl halide rubber, and the loss factor at 2,000 Hz of the vibration damping rubber member for an electric vehicle is preferably 0.26-0.55.

No. of Pages : 14 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202647002238 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INJECTABLE COMPOSITE DEPOT

(51) International classification	:A61K 47/12, A61K 47/36
(31) Priority Document No	:20235676
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Finland
(86) International Application No	:PCT/FI2024/050316
Filing Date	:14/06/2024
(87) International Publication No	:WO 2024/256756
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)FORSBACK, Ari-Pekka
4)KOSKINEN, Mika
5)MARTTILA, Aarne

(57) Abstract :
The present invention relates to an injectable composite depot, which is shear- thinning. The composite depot comprises up to 85 weight-% of silica microparticles having a maximum diameter of =1 000 µm, and preferably at least one encapsulated biologically active agent. The microparticles are combined with a silica sol having a silica content of =5 weight-%, preferably =2 weight-%, more preferably =1 weight- %. The injectable composite depot further comprises at least one pharmaceutically non-active additive encapsulated in the silica microparticles and/or present in the silica sol.

No. of Pages : 44 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026

(21) Application No.202647002287 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EMERGENCY REPORTING VIA SATELLITE STORE AND FORWARD OPERATION

(51) International classification :H04B 7/185
(31) Priority Document No :202341041126
(32) Priority Date :16/06/2023
(33) Name of priority country :India
(86) International Application No :PCT/EP2024/063185
Filing Date :14/05/2024
(87) International Publication No :WO 2024/256107
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MAVUREDDI DHANASEKARAN, Ranganathan
3)NAIR, Divya G

(57) Abstract :
A device which is capable of using services provided via a satellite-based non-terrestrial network of a mobile communication system acquires (S111), from the mobile communication system, an emergency service code which is to be used in an emergency mode. In case the device is in the emergency mode, an emergency report comprising at least identity and location of the device is generated (S113). At the time when the device is in a coverage area of a satellite of the non-terrestrial network, an emergency reporting request including the emergency report and the emergency service code is sent (S115) towards the satellite.

No. of Pages : 23 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002460 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A LED LIGHTING CIRCUIT AND A LED LIGHTING DEVICE

(51) International classification :H05B 45/375
(31) Priority Document No :PCT/CN2023/099604
(32) Priority Date :12/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/EP2024/065296
Filing Date :04/06/2024
(87) International Publication No :WO 2024/256212
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
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2)WANG, Qing, Xue

(57) Abstract :
Provided a LED lighting circuit comprising a LED string (LED1, LED2, LED3) comprising at least one LED (LED3); an input interface adapted to connect and receive an input power; an output interface connecting to the LED string (LED1, LED2, LED3) and outputting an output power; a controller circuit (U1) adapted to control the LED lighting circuit, and comprising a supply terminal (HV) to receive a supply voltage; and a connection circuit (20) connecting said supply terminal to a cathode of one LED (LED3) in the LED string such that the supply voltage is retrieved in sequence of from the input interface, via an anode of the LED, the LED (LED3), the cathode of the LED and to the supply terminal, characterized in that further comprising; a controlling interface to receive a command to instruct said LED lighting circuit to switch into a non-light-emitting mode; and a switching circuit adapted to manipulate said connection circuit (20) so that the supply voltage is decoupled from going through the LED (LED3) via the anode and cathode of the LED when in the non-light-emitting mode. Glow and power loss on the LED in the non-light-emitting mode are prevented.

No. of Pages : 10 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002467 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CIRCULAR RNAS AND METHODS FOR MAKING THE SAME

(51) International classification	:C12N 15/67, C12N 15/113
(31) Priority Document No	:2308675.4
(32) Priority Date	:09/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/EP2024/065837
Filing Date	:07/06/2024
(87) International Publication No	:WO 2024/252011
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DU, Yifei
2)RAMAKRISHNAN, Venkatraman

(57) Abstract :
This invention relates to recombinant nucleic acid molecule for making a circular RNA, comprising in the 5' to 3' direction: a) an internal guide sequence (IGS), b) a ribozyme, c) a first portion of an extended anticodon arm (eACA) sequence, d) gene of interest, and e) a second portion of the eACA sequence. A nucleotide in the second portion of the eACA sequence forms a wobble base pair with a nucleotide in the IGS. Recombinant nucleic acid molecules, circular RNA, and methods of producing and using circular RNA are provided.

No. of Pages : 82 No. of Claims : 84

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202647002509 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ASPHALT COMPOSITION WITH AN IMPROVED LIFE SPAN

(51) International classification	:C08L 23/14, C08L 95/00
(31) Priority Document No	:23181819.6
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/061515
Filing Date	:26/04/2024
(87) International Publication No	:WO 2025/002628
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)MALUS, Mateusz
5)SZOT, Wojciech
6)SOLIMAN, Maria

(57) Abstract :
The invention is related to an amine-free mineral adhesion promoter composition for bitumen comprising at least of a non-functionalized polyolefin, a hydroxyl-functionalized propylene-based co- or terpolymer having degree of OH-functionalization between 0.1 and 0.6 mol%, more preferably 0.2 to 0.4 mol%, and an aluminum oxide hydroxide having an elemental metal content from a quantity up to 1.5 wt% of the hydroxyl-functionalized propylene-based co- or terpolymer; to a modified bitumen composition comprising at least: an amine-free mineral adhesion promoter composition according to the invention and neat bitumen; and finally to an asphalt composition comprising the modified bitumen composition according to the invention and some mineral aggregates.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002550 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PACKAGING BLANK FOR FORMING A PACKAGE, PACKAGE FORMED FROM A PACKAGING BLANK AND PACKAGE

(51) International classification	:B65D 5/06, B65D 5/42, B65D 5/74
(31) Priority Document No	:102023000012468
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/066236 :12/06/2024
(87) International Publication No	:WO 2024/256463
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)PICCININI, Stefano

(57) Abstract :
There are described a packaging blank (2; 2'; 2"; 2"") and a package (1; 1") comprising at least a first crease line (40) and a second crease line (41) converging towards one another A first imaginary line (42) comprises the first crease line (40) and a second imaginary line (43) comprises the second crease line (41), the first imaginary line (42) and the second imaginary line (43) intersecting at a respective top intersection point (44). The top intersection point (44) is distanced from a first section (37) of a transversal crease line (28) when considering the packaging blank (2, 2') or a top front edge (8) when considering the package (1; 1").

No. of Pages : 30 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002551 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONNECTOR RETAINER CAP ASSEMBLY

(51) International classification	:H05G 1/02, H05G 1/08, H01R 13/639, H01R 13/533, H01R 13/622
(31) Priority Document No	:18/353055
(32) Priority Date	:14/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033533 :12/06/2024
(87) International Publication No	:WO 2025/019090
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)TAYLOR, Davis
4)SORGE, Erinn
5)BROUWER, Jeroen
6)TER HORST, Jochem
7)VAN DEN EIJKEL, Tim
8)MANWILL, Daniel

(57) Abstract :
A connector retainer cap assembly includes an outer plate, an inner plate, at least one biasing mechanism, and a retainer. The at least one biasing mechanism is disposed between the outer plate and the inner plate and biases the outer plate away from the inner plate. The retainer couples the inner plate to the outer plate and limits displacement of the inner plate away from the outer plate to a maximum distance.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002554 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MEASUREMENT GAP CONFIGURATION

(51) International classification	:H04W 36/14, G06N 3/08, H04W 24/10, H04W 36/36
(31) Priority Document No	:63/508311
(32) Priority Date	:15/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/060932 :22/04/2024
(87) International Publication No	:WO 2024/256069
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)MASRI, Ahmad
4)ALI, Amaanat
5)VEIJALAINEN, Teemu Mikael

(57) Abstract :
Example embodiments of the present disclosure relate to methods, apparatuses, and computer readable medium for measurement gap configuration. In a method, a terminal device receives a management configuration for measurement gap management based on a machine learning model from a network device. Based on the machine learning model, the terminal device obtains predicted mobility information of the apparatus within a time window. The terminal device manages one or more measurement gaps within the time window based on the management configuration and the predicted mobility information.

No. of Pages : 42 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002618 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HOT MELT ADHESIVES BASED ON BLENDS COMPRISING NON- FUNCTIONALIZED AND FUNCTIONALIZED POLYOLEFINS

(51) International classification :C08F 210/06, C09J 123/14, C08F 4/659
(31) Priority Document No :23181822.0
(32) Priority Date :27/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/061501
Filing Date :26/04/2024
(87) International Publication No :WO 2025/002626
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)NOWICKA, Weronika
6)SZOT, Wojciech
7)GAUTAM, Pankaj Singh

(57) Abstract :
Hot melt adhesive composition comprising a base resin, wherein the base resin comprises a blend of an non-functionalized polyolefin and a functionalized olefin-based copolymer or terpolymer having either a hydroxyl functionality, a siloxide functionality or a carboxylic acid functionality.

No. of Pages : 25 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002626 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR DETERMINING AN OPERATIONAL STATE OF A ROTATING MACHINE

(51) International classification	:G05B 23/02, G01H 1/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/IB2023/057114 :11/07/2023
(87) International Publication No	:WO 2025/012680
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)BL, Prasanth

(57) Abstract :
Apparatus and method of determining an operational state of a rotating machine. The method comprises receiving a plurality of parameter values corresponding to a plurality of parameters measured by one or more sensors placed in a vicinity of the rotating machine. The plurality of parameter values belong to one or more measurement axes supported by the one or more sensors. The method further comprise selecting a set of parameter values, among the plurality of parameter values, having a maximum value being measured by each sensor and comparing the set of parameter values with corresponding predefined threshold values. Thereafter, the method comprises determining a set of intermediate operational states of the rotating machine based on the comparison and a final operational state of the rotating machine based on the set of intermediate operational states.

No. of Pages : 26 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002631 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TECHNIQUES FOR JOINT COMMUNICATION AND SENSING USING GUARD SYMBOLS IN SIDELINK

(51) International classification	:H04W 72/51, H04W 72/20
(31) Priority Document No	:18/366524
(32) Priority Date	:07/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/031475
Filing Date	:29/05/2024
(87) International Publication No	:WO 2025/034286
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)DUAN, Weimin

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a sidelink device may receive a configuration indicating one or more sidelink resource pools. The sidelink device may receive a request to report a radio frequency (RF) capability. The sidelink device may transmit, responsive to the request, an RF capability type of the sidelink device. The sidelink device may receive a sidelink allocation indicating a set of sidelink resources from the one or more sidelink resource pools and indicating one or more sidelink communication resources, one or more sidelink sensing resources, or both associated with the set of sidelink resources. In an aspect, the sidelink allocation may be based on the RF capability type of the sidelink device.

No. of Pages : 102 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002661 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC CLOCK RATE SYNCHRONIZATION FOR 1-WIRE RADIO FREQUENCY FRONT-END INTERFACE

(51) International classification	:G06F 1/10, G06F 1/12
(31) Priority Document No	:18/449554
(32) Priority Date	:14/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/035820
Filing Date	:27/06/2024
(87) International Publication No	:WO 2025/038188
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)SRIKANTIAH, Umesh
3)WIETFELDT, Richard Dominic

(57) Abstract :
A clock generation apparatus includes a counter configured to count transitions in a locally generated clock signal when a data signal is received from a 1-wire serial bus, a latch configured to capture an output of the counter and to provide a latched output representative of the transitions counted in the locally generated clock signal while a synchronization pattern is received in the data signal, a flipflop and a comparator configured to drive a decision signal to a first signaling state when the output of the counter matches the latched output and to drive the decision signal to a second signaling state when the output of the counter does not match the latched output. The flipflop has an output that changes signaling state in response to an edge in the decision signal. The counter is reset when the decision signal is driven to the first signaling state.

No. of Pages : 42 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002663 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD OFINCREASING PHOTOSYNTHETIC CAPACITY IN A PLANT BY USE OF A NADPH OR NADH WATER-FORMING OXIDASE

(51) International classification	:C12N 9/02, C12N 15/82
(31) Priority Document No	:2308791.9
(32) Priority Date	:13/06/2023
(33) Name of priority country	:U.K.
(86) International Application No	:PCT/GB2024/051504
Filing Date	:13/06/2024
(87) International Publication No	:WO 2024/261455
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)KELLY, Steven
2)BOUVIER, Jacques

(57) Abstract :
The present invention relates to polynucleotides comprising a plant cell promoter element operatively linked to a nucleotide sequence that encodes a water-forming oxidase. The invention also relates to methods for increasing the growth and yield of plants.

No. of Pages : 65 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002668 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : WINDOW CONFIGURATION FOR CELLULAR DISCONTINUOUS COMMUNICATIONS

(51) International classification	:H04W 52/02, H04W 76/28
(31) Priority Document No	:63/518616
(32) Priority Date	:10/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/037522
Filing Date	:11/07/2024
(87) International Publication No	:WO 2025/034350
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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1)RYU, Jae Ho
2)LY, Hung Dinh
3)KIM, Yuchul
4)PARK, Changhwan

(57) Abstract :
Methods, systems, and devices for wireless communication are described that provide for aligning a starting time of a cell-based discontinuous transmission (DTX) and/or discontinuous reception (DRX) mode between a network entity and one or more user equipment (UE) within the serving cell associated with the network entity. The aligning may be accomplished via coordinated signaling. For example, the network may configure a periodic interval for transmitting information related to a discontinuous operation mode in group common downlink control information (GC DCI) messages. In some additional examples, the periodic interval may allow for beam sweeping of the GC DCI messages and efficient cell-based activation or deactivation of the discontinuous operation mode.

No. of Pages : 73 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002699 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITION DETECTION SWITCH

(51) International classification	:F15B 15/28, G01B 7/00
(31) Priority Document No	:2023-098327
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/002658
Filing Date	:29/01/2024
(87) International Publication No	:WO 2024/257384
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SAITO Makoto
2)FUJITA Takashi
3)SOMA Ryosuke

(57) Abstract :
An area transition information generation unit (20) determines a piston area on the basis of the outputs of first to third MR sensors (12, 14, 16), updates area transition information when the piston area transitions between two continuous areas, and does not update the area transition information when the piston area jumps and transitions between two non-continuous areas. A switch signal generation unit (28) switches a switch signal on the basis of at least the area transition information.

No. of Pages : 27 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002700 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CHAIN

(51) International classification :F16G 13/06
(31) Priority Document No :2023-100695
(32) Priority Date :20/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/021689
Filing Date :14/06/2024
(87) International Publication No :WO 2024/262433
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)KAMEI Takayuki
2)KAWAGUCHI Hiroaki

(57) Abstract :
A chain (11) comprises: a plurality of pairs of inner link plates (14); a plurality of pairs of outer link plates (15); a plurality of bushings (16); and a plurality of pins (18). Each of the inner link plates (14) has two through-holes (14a). The bushings (16) are inserted into the through-holes (14a) of the respectively corresponding pairs of the inner link plates (14). Each of the pins (18) is rotatably inserted into the corresponding bushing (16). Each of the inner link plates (14) has tapers (14a1) at the opening ends on the outer link plate side in the two through-holes (14a). The ratio (B/A) of the depth (B) of each of the tapers to a distance (A) between the centers of the two through-holes (14a) in each of the inner link plates (14) is 0.9-6%.

No. of Pages : 24 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002701 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PACKAGING ASSEMBLY FOR FORMING AND SEALING A PLURALITY OF PACKS CONTAINING A POURABLE PRODUCT

(51) International classification	:B29C 65/02, B29C 65/00, B65B 51/30, B29L 31/00, B29C 65/36
(31) Priority Document No	:102023000012438
(32) Priority Date	:16/06/2023
(33) Name of priority country	:Italy
(86) International Application No Filing Date	:PCT/EP2024/066059 :11/06/2024
(87) International Publication No	:WO 2024/256380
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SERENI, Alessandro
2)BERTACCHINI, Cesare

(57) Abstract :
There is described a packaging assembly (1) for forming and sealing a plurality of packages (2) containing a pourable product starting from a tube (3) of packaging material, the packaging assembly (1) comprising: - a longitudinal axis (A) along which the tube (3) advances; - a sealing device (7) configured for cyclically sealing the tube (3) at successive cross-sections thereof and having a sealing member (70) and a countersealing member (72) arranged at opposite sides of the longitudinal axis (A); and - a dispensing device (8) configured to provide a fluid flow (80) cyclically hitting the sealing member (70).

No. of Pages : 15 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002743 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BOTTOMED CYLINDRICAL BODY PROCESSING DEVICE

(51) International classification	:B21D 51/26, B21D 43/00, B21D 43/18, B65G 47/91
(31) Priority Document No	:2023-130105
(32) Priority Date	:09/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/019987 :31/05/2024
(87) International Publication No	:WO 2025/032937
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)YUGE Hideki
2)ENDO Tadashi

(57) Abstract :
Provided is a bottomed cylindrical body processing device that can perform numerous iterations of neck processing on bottomed cylindrical bodies without maximizing installation space, and that can be used in common for bottomed cylindrical bodies of different heights with a simple configuration and without complex setting actions. This bottomed cylindrical body processing device (100) comprises a multi-stage neck processing unit (110) in which a plurality of neck processing units are arranged in order along a conveyance path, and a circulation conveyor (131) that supplies the bottomed cylindrical body discharged from a downstream-side neck processing unit again to an upstream-side neck processing unit. The circulation conveyor suctions an opening end of the bottomed cylindrical body on a conveyance surface (132) and conveys the bottomed cylindrical body. A bottom turret (124) that supports the bottom of the bottomed cylindrical body of a processing turret (120) constituting the neck processing unit is configured to be movable in the axial direction by means of a position adjustment mechanism on the basis of the height in a cylinder axial direction of the bottomed cylindrical body to be subjected to neck processing.

No. of Pages : 19 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002748 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VIRUS-LIKE PARTICLES FOR THE TREATMENT OF SARS-COV2

(51) International classification	:A61K 39/215, A61K 39/39, C07K 14/165, C12N 15/86, C12N 7/00
(31) Priority Document No	:63/508537
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055822 :14/06/2024
(87) International Publication No	:WO 2024/257026
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)SEQIRUS INC.
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1)CAI, Yongfei

(57) Abstract :
The present disclosure relates to a virus-like particle (VLP) comprising one or more antigens for use as a vaccine. The present disclosure further relates to uses of the vaccine for the treatment of a SARS-CoV-2 infection or coronavirus disease 2019 (COVID-19).

No. of Pages : 46 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002749 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FELLING WORK VEHICLE

(51) International classification :A01G 23/08
(31) Priority Document No :2023-099558
(32) Priority Date :16/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020504
Filing Date :05/06/2024
(87) International Publication No :WO 2024/257665
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)MATSUMOTO SYSTEM ENGINEERING CO., LTD.
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(72)**Name of Inventor :**
1)MATSUMOTO Ryozo

(57) Abstract :
Provided is a felling work vehicle that can safely fell a cut standing tree in a stable direction. The present invention is a felling work vehicle (1) that fells a standing tree, the felling work vehicle (1) being characterized by comprising: a vehicle body (2); traveling devices (4); a rotating frame (6) disposed between the traveling devices and provided with a recess (6a) for receiving, from the front side, the standing tree to be felled; a grapple device (8) connected to the rotating frame and provided with a grapple that holds the standing tree to be felled with the standing tree being received in the recess of the rotating frame; and a cutting device (12) that cuts the standing tree held by the grapple device, the standing tree being cut below the grapple. The rotating frame is attached to the vehicle body so as to be rotatable around a rotation axis (6b), the rotation axis is positioned further to the front side of the vehicle body than the standing tree held by the grapple device, and through rotation of the rotating frame, the standing tree that was cut is felled toward the front of the vehicle body.

No. of Pages : 51 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002750 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COORDINATING IMAGE SEQUENCES CAPTURED AND DISPLAYED IN STUDIO ENVIRONMENTS AND THEATRE ENVIRONMENTS

(51) International classification	:H04N 23/90, A63J 25/00, E04H 3/22, H04N 13/204
(31) Priority Document No	:63/507892
(32) Priority Date	:13/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/055710 :11/06/2024
(87) International Publication No	:WO 2024/256966
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LINDSAY, Alexander Benjamin
2)RHIM, Mo-Gyung
3)RICHMOND, Jason Spencer

(57) Abstract :
Image sequences captured and displayed in studio environments and theatre environments can be coordinated. A studio screen in a studio environment can display an audience image sequence to a stage by positioning a first target region to be elevated. A studio camera can be positioned at an angle with respect to a first horizontal axis intersecting the studio camera and a first target region located above the stage. The studio camera can capture a stage image sequence with image frames in which the first target region position is elevated by the stage to be in an upper half of the image frames. A theatre screen in a theatre environment can display the stage image sequence to an audience seating area. A theatre camera can be positioned at the same angle as the studio camera. The theatre camera can capture the audience image sequence of the audience seating area.

No. of Pages : 16 No. of Claims : 100

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002751 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BIOSYNTHESIS METHOD FOR BROAD-SPECTRUM ANTIVIRAL POLYPEPTIDE

(51) International classification	:C07K 14/00, C12N 15/70, A61K 38/16, A61P 31/14
(31) Priority Document No	:202310848639.4
(32) Priority Date	:11/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/085311 :01/04/2024
(87) International Publication No	:WO 2025/011106
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)XIA, Shuai
4)WANG, Liyu
5)WANG, Qian
6)YANG, Xia
7)HE, Zhenrui
8)ZHANG, Yongjian
9)LIU, Zengyao
10)WANG, Ying
11)LAN, Xiaobin
12)WANG, Lingling

(57) Abstract :
A biosynthesis method for a broad-spectrum antiviral polypeptide. The present invention specifically relates to a biosynthesis method for a polypeptide HCoV-EK1 capable of inhibiting human coronavirus infections in a broad-spectrum manner. The specific process comprises: construction of an Escherichia coli genetically engineered bacterium, fermentation culture of the Escherichia coli genetically engineered bacterium, and purification of recombinant polypeptide HCoV-EK1.

No. of Pages : 24 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026

(21) Application No.202647002752 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL OF AMMONIA OR METHANOL SYNTHESIS LOOP AT PARTIAL LOAD

(51) International classification :C01C 1/04
(31) Priority Document No :23179508.9
(32) Priority Date :15/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/066183
Filing Date :12/06/2024
(87) International Publication No :WO 2024/256442
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)PIN, Mattia
3)CARRARA, Davide
4)GENOVA, Giovanni
5)CORBETTA, Michele

(57) Abstract :
A method for controlling an ammonia synthesis loop (101) or a methanol synthesis loop at partial load, wherein the loop includes a converter (1), a circulation compressor (4); a main feed line (20) and a main feed valve (5) of the converter, the method includes controlling the opening of said main feed valve (5) by a differential pressure controller (DPC) responsive to the pressure difference across said main feed valve.

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002759 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FREEWHEELING ELEMENT

(51) International classification :F16D 41/06, F16D 41/063
(31) Priority Document No :20 2023 103 882.4
(32) Priority Date :12/07/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/DE2024/100603
Filing Date :04/07/2024
(87) International Publication No :WO 2025/011708
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)ELBACHER, Manfred

(57) Abstract :
The invention relates to a freewheeling element (4) having a plurality of clamping bodies (10) and a cage (5), wherein the cage (5) has axially extending bars (8) distributed equidistantly along its circumference and pockets in which one of the clamping bodies (10) is received in each case; the bars (8) have a higher elasticity than the clamping bodies (10); and the bars (8) are formed with a U-shaped cross section as seen in the axial direction.

No. of Pages : 10 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002779 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM TO CONFIRM SHEATH LOCATION WITHIN LUMEN

(51) International classification	:A61B 10/02, A61B 10/04, A61B 90/00
(31) Priority Document No	:63/514382
(32) Priority Date	:19/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037180 :09/07/2024
(87) International Publication No	:WO 2025/019208
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LEE, Christopher
2)GLANDON, Ron

(57) Abstract :
A sampling device can include an elongated body, a medical instrument, and sensors. The elongated body can extend longitudinally between a proximal section and a distal section and define a lumen. The medical instrument can be insertable into the elongated body. At least a portion of the medical instrument can be configured to be inserted into the lumen. The medical instrument can include a protective sheath and a sampling portion. The protective sheath can extend longitudinally between a proximal portion and a distal portion and define a working lumen. The sampling portion can be slidingly installed within the working lumen and can be extendable relative to the protective sheath such that the sampling portion can be retracted within the protective sheath and extended distally from the protective sheath. The sensor can be configured to generate a signal indicating that the protective sheath is adjacent to an outlet of the lumen.

No. of Pages : 31 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/01/2026
(21) Application No.202647002791 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A FLEXIBLE DC-DC CONVERTER

(51) International classification	:G09G 3/32, F21W 102/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/107382 :14/07/2023
(87) International Publication No	:WO 2025/015439
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)LIANG, Jintao

(57) Abstract :
A driver circuit (110), which is configured to provide output power (PWR) at a plurality of outputs for driving a plurality of light-emitting diodes (30, 200), comprises a power input port, at least one digital input port, a decoder and one or more DC-DC power converters. The driver circuit further comprises: a first power controller circuit, a second power controller circuit and an internal power bus (INTP) to provide an input to the DC-DC power converters. The light-emitting diodes (30, 200) are driven conveniently to display an animation.

No. of Pages : 9 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003035 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHARMACEUTICAL FORMULATIONS OF AN AMYLIN RECEPTOR AGONIST AND A GLP-1 RECEPTOR AGONIST COMPRISING A CYCLODEXTRIN

(51) International classification	:A61K 9/00, A61K 38/22, A61K 38/26, A61K 47/40, A61P 3/10
(31) Priority Document No	:23179381.1
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066541 :14/06/2024
(87) International Publication No	:WO 2024/256632
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KJELDSEN, Benjamin, Troest
2)HANSEN, Rosa, Rebecca, Erritzøe
3)CHRISTOFFERSEN, Stig

(57) Abstract :
Disclosed herein is a preserved liquid pharmaceutical formulation comprising an amylin receptor agonist, a GLP-1 receptor agonist, a cyclodextrin comprising hydroxypropyl substitutions and one or more preservatives. Said co-formulation may be used for the medical treatment of subjects with overweight or obesity, with or without associated co-morbidities; diabetes, with or without associated comorbidities; and cardiovascular diseases.

No. of Pages : 112 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003041 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TILE SAWING MAT

(51) International classification :B28D 7/04, E04F 15/18
(31) Priority Document No :BE2023/5498
(32) Priority Date :19/06/2023
(33) Name of priority country :Belgium
(86) International Application No :PCT/IB2024/055923
Filing Date :18/06/2024
(87) International Publication No :WO 2024/261630
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MEERSCH, Jurgen

(57) Abstract :
The present invention relates to a tile sawing mat (1) suitable for supporting tile elements during the sawing thereof, comprising a flexible carrier (2) having a first main surface (3) and a multiplicity of flexible support structures (4) connected to the carrier (2), wherein said support structures (4) extend in a direction transverse to the first main surface (3), wherein the support structures (4) are adapted in order to form, in use, a support surface for at least one tile element, and wherein said support structures (4) have a height of 35 mm to 100 mm from the first main surface (3), measured in a direction transverse to the first main surface (3).

No. of Pages : 11 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003043 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR REGENERATING MOLECULAR SIEVING CARBON

(51) International classification	:B01J 20/20, B01D 53/04, B01J 20/34, C01B 32/36
(31) Priority Document No	:2023-103384
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021453 :13/06/2024
(87) International Publication No	:WO 2024/262401
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)KIKUCHI, Masaya

(57) Abstract :
One aspect of the present invention relates to a method for regenerating molecular sieving carbon in which pores are controlled, the method including performing heat treatment using a heating gas that is substantially free of oxygen and carbon dioxide.

No. of Pages : 12 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003044 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PLANT FOR ELECTRICALLY PRODUCING SODIUM CARBONATE OR BICARBONATE

(51) International classification :C01D 7/07, B01D 61/42
(31) Priority Document No :23185625.3
(32) Priority Date :14/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069989
Filing Date :15/07/2024
(87) International Publication No :WO 2025/016961
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)WALRAVENS, Hugo
6)CRIADO, Claude
7)BONEV, Vasil
8)SAONER, Luca
9)CAVALIER, Karine

(57) Abstract :
Plant for electrically producing sodium carbonate or bicarbonate Plant for electrically producing sodium carbonate (Na2CO3) comprising: (A) an electrodialyzer cellstack to electrodialyze a sodium chloride (NaCl) aqueous solution into a sodium hydroxide (NaOH) solution and into a hydrochloric acid (HCl) solution, wherein the electrodialyzer cellstack is operated in at least 2 production rates on a given time period; (B) carbonating mean(s) to partially or totally carbonate the NaOH solution with CO2 into a Na2CO3 solution; (C) storage mean(s) of the NaOH solution or of the Na2CO3 solution; (D) a crystallizer equipment to concentrate Na2CO3 solution and to produce Na2CO3 crystals and a mother liquor; and wherein the storage means of the NaOH solution, or of the Na2CO3 solution, is of a volume sufficient to operate the crystallizer equipment in a constant production rate in the said time period.

No. of Pages : 28 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003045 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHEET OF PACKAGING MATERIAL TO BE FOLDED INTO A PACKAGE, ASSOCIATED METHODS AND PACKAGE

(51) International classification :B65D 5/06, B65D 5/42
(31) Priority Document No :102023000012474
(32) Priority Date :16/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/EP2024/065348
Filing Date :04/06/2024
(87) International Publication No :WO 2024/256222
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)HALLQUIST, Jakob
4)ÖSTLUND, Magnus
5)RONCHETTI, Luca
6)HYLEN, Tove
7)PAPASPIROPOULOS, Giorgos
8)ENGMAN, Calle
9)PRADELLI, Massimo

(57) Abstract :
A sheet (200) of packaging material (102) arranged to be folded into a package (116) for holding a food product (FP) is presented. The packaging material (102) comprises an outer protective layer (500) arranged to face a surrounding environment, a cellulose-based layer (502) arranged to provide robustness, and an inner protective layer (504) for preventing contact between the food product (FP) and the cellulose-based layer (502). The sheet (200) comprises at least one sealing section (208, 210) arranged to be formed into a fin (312) of the package (116), wherein the sealing section (208, 210) comprises an edge area (206a-d) arranged to be formed into a peripheral fin edge (310) of the package (116). The edge area (206a-d) is provided with a first and a second weakening element (604, 606) placed on different sides of the peripheral fin edge (310) at a first and a second transversal distance (TD1, TD2) from the peripheral fin edge (310), such that during folding of the sheet (200) into the package (116) a bulging of the packaging material (102) is guided from the peripheral fin edge (310) towards the first and second weakening element (604, 606).

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003046 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMPROVED SEED VIRUSES

(51) International classification :A61K 39/145, C12N 7/00
(31) Priority Document No :63/508946
(32) Priority Date :19/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/IB2024/055963
Filing Date :19/06/2024
(87) International Publication No :WO 2024/261647
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)ERNST, Terika
4)GULLY, Christopher

(57) Abstract :
The present disclosure relates to the field of influenza viruses. More particularly, this disclosure relates to donor or seed influenza viruses for use in preparing reassortant influenza viruses for vaccine production.

No. of Pages : 115 No. of Claims : 41

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003048 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONJUGATED MOLECULES

(51) International classification	:A61K 47/64, A61K 47/68, C07K 16/46, C07K 19/00
(31) Priority Document No	:2309123.4
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/051543 :17/06/2024
(87) International Publication No	:WO 2024/256843
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)NIKOV, Georgi
4)DORGAN, Benjamin
5)CHAVEZ, Oswaldo Javier Aguay

(57) Abstract :
Provided herein are methods of preparing and/or identifying multivalent antibody conjugates, for example multispecific antibody conjugates such as bispecific antibody drug conjugates, and the conjugated multivalent molecules that are identified by the method. In particular, the invention relates to a method of preparing a multivalent binding polypeptide conjugated to a molecule of interest, wherein the method comprises combining a first polypeptide that is conjugated to a molecule of interest, with at least one other polypeptide to form a multivalent binding polypeptide conjugated to the molecule of interest. Intermediates, polypeptide constructs, kits and uses are also provided.

No. of Pages : 79 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003049 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING PURIFIED DIFLUOROMETHANE (HFC-32), AND COMPOSITION CONTAINING HFC-32

(51) International classification :C07C 17/386, C07C 19/08, C09K 5/04
(31) Priority Document No :2023-100044
(32) Priority Date :19/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022124
Filing Date :18/06/2024
(87) International Publication No :WO 2024/262501
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)YANO, Hiroyuki
4)NOGUCHI, Atsushi

(57) Abstract :
The present disclosure provides a method for efficiently purifying difluoromethane (HFC-32). Specifically, the present disclosure provides a method for producing purified HFC-32, the method comprising an extractive distillation step for bringing a composition containing HFC-32 and a component X into contact with a solvent A to obtain a composition containing a reduced amount of the component X, wherein the component X is at least one selected from the group consisting of pentafluoroethane (HFC-125), 1,1,1-trifluoroethane (HFC-143a), and dichlorodifluoromethane (CFC-12), and the solvent A is at least one of an amine or a fluorinated ether.

No. of Pages : 28 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003052 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PLANT FOR ELECTRICALLY PRODUCING SODIUM CARBONATE OR BICARBONATE

(51) International classification	:C01D 7/07, B01D 61/42
(31) Priority Document No	:23185627.9
(32) Priority Date	:14/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069984 :15/07/2024
(87) International Publication No	:WO 2025/016957
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)CRIADO, Claude
7)BONEV, Vasil
8)SAONER, Luca
9)CAVALIER, Karine

(57) Abstract :
Plant for electrically producing sodium carbonate (Na2CO3) comprising: (A) a set of at least two electrodialyzer cellstacks to electrodialyze a sodium chloride (NaCl) solution into a sodium hydroxide (NaOH) solution and into a hydrochloric acid (HCI), wherein the electrodialyzer cellstack set is operated in at least 2 production rates on a given time period; (B) carbonating mean(s) to partially or totally carbonate the NaOH solution with CO2 into Na2CO3 solution; (C) storage mean(s) of the NaOH solution or of the Na2CO3 solution; (D) a crystallizer equipment to concentrate the Na2CO3 solution and to produce sodium carbonate Na2CO3 crystals and a mother liquor; (E) separation mean(s) to separate the Na2CO3 crystals from their mother liquor and recovering the Na2CO3 crystals; and wherein the storage means of the NaOH solution, or of the Na2CO3 solution, is of a volume sufficient to operate the crystallizer equipment in a constant production rate in the said time period.

No. of Pages : 29 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003053 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OFFGAS WASHING SECTION OF A MELAMINE PLANT

(51) International classification	:B01D 53/58, B01D 53/14, B01D 53/62, C07D 251/60, F28D 7/00
(31) Priority Document No	:23179663.2
(32) Priority Date	:16/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/064807 :29/05/2024
(87) International Publication No	:WO 2024/256176
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)SCOTTO, Andrea
2)GAMBA, Simone
3)DI CARLO, Gabriele

(57) Abstract :
A melamine offgas washing section (100) wherein melamine offgas (3) is washed with urea melt in a scrubber (101) and the urea melt (9) collected from the scrubber after washing is partly recirculated to the scrubber, wherein the recirculated urea melt is cooled in a urea melt cooler (104) external to the scrubber, wherein the urea melt cooler is a floating-head shell-and-tube apparatus.

No. of Pages : 14 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202647003076 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CYCLIC PREFIX EXTENSION SELECTION

(51) International classification :H04W 74/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112551
Filing Date :11/08/2023
(87) International Publication No :WO 2025/035265
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)GUO, Shaozhen
6)CHEN, Siyi
7)LIU, Chih-Hao
8)SUN, Jing

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may select, based at least in part on one or more conditions, a first cyclic prefix extension (CPE) that reduces a gap, between a first slot and a second slot in a channel occupancy time (COT), to a size that protects consecutive sidelink transmissions by the UE in the first slot and the second slot, or a second CPE that does not reduce the gap to the size. The UE may attempt transmission of a communication in the second slot with a selected CPE of the first CPE or the second CPE, based at least in part on the one or more conditions. Numerous other aspects are described.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003077 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RESOURCE EFFICIENT LIST DECODING OPERATIONS

(51) International classification :H04L 1/00, H03M 13/13
(31) Priority Document No :18/234824
(32) Priority Date :16/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/040417
Filing Date :31/07/2024
(87) International Publication No :WO 2025/038286
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)JACOBIAN, David

(57) Abstract :
Certain aspects of the present disclosure provide techniques for Aspects of the present disclosure relate to wireless communications, and more particularly, to techniques for determining a minimal list size to use in list decoding operations for reducing resource consumption (e.g., compute, memory, and power) at a decoder. A method includes receiving a codeword comprising a plurality of channel bits encoded with an error-correcting code, the plurality of channel bits comprising, at least, a plurality of information bits, determining a payload size of the codeword, determining a channel capacity metric for the plurality of channel bits, determining a minimal list size for a list decoding operation based on at least the payload size and the channel capacity metric; and performing the list decoding operation on the codeword based on the minimal list size to obtain the plurality of information bits.

No. of Pages : 40 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003078 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TWO-STEP FMCW TRANSMISSION FOR CHANNEL MEASUREMENT ACCURACY ENHANCEMENT

(51) International classification	:H04L 25/02, G01S 1/02, H04L 5/00
(31) Priority Document No	:18/450349
(32) Priority Date	:15/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/039993
Filing Date	:29/07/2024
(87) International Publication No	:WO 2025/038274
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)JIANG, Jing

(57) Abstract :
A method for wireless communication at a first wireless device and related apparatus are provided. In the method, the first wireless device communicates a first reference signal with a second wireless device based on a first frequency-modulated continuous wave (FMCW). The first wireless device further communicates a second reference signal with the second wireless device. The second reference signal is based on a second FMCW and has a second frequency bandwidth. The second frequency bandwidth is smaller than the first frequency bandwidth of the first reference signal, and the second reference signal has a frequency location based on the first reference signal. The first wireless device further communicates data with the second wireless device based on a channel estimation for a channel between the first wireless device and the second wireless device based on the second reference signal.

No. of Pages : 53 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003093 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TIME/FREQUENCY-COUPLED TRANSMISSION/RECEPTION POINT (TRP) -RELATIVE COMPENSATION IN WIRELESS COMMUNICATIONS

(51) International classification	:H04B 7/06, H04B 17/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/113459 :17/08/2023
(87) International Publication No	:WO 2025/035442
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DAI, Jing
2)HUANG, Min
3)WU, Liangming
4)XU, Hao

(57) Abstract :
Aspects described herein relate to receiving, from each of multiple transmission/reception points (TRPs), a respective reference signal (RS), generating, for the respective RSs, channel state information (CSI) feedback, wherein the CSI feedback for a first TRP of the multiple TRPs is based on a frequency dependent relative phase difference between the first TRP and a second TRP of the multiple TRPs, a time dependent relative phase difference between the first TRP and the second TRP, or a time and frequency dependent relative phase difference between the first TRP and the second TRP, wherein the time and frequency dependent relative phase difference is at least one of reported by the UE or indicated by the network node, and transmitting, for the network node, the CSI feedback. Other aspects relate to transmitting the RS, receiving the CSI feedback, and processing the CSI feedback to generate one or more parameters for wireless communication.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003095 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR POWER CONTROL FOR SIDELINK WAVEFORMS

(51) International classification	:H04W 52/38, H04W 52/24, H04W 52/28, H04W 52/36
(31) Priority Document No	:18/446695
(32) Priority Date	:09/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/040815 :02/08/2024
(87) International Publication No	:WO 2025/034586
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHANG, Xiaoxia
3)CHISCI, Giovanni
4)SUN, Jing

(57) Abstract :
Wireless communications systems and methods related to sidelink communication between user equipments (UEs). A first UE determines a power level for a physical sidelink format indicator channel (PSFCH) with multiple interlaced resource blocks (RBs) and/or a common interlace. If a reference power level is provided by a network device such as a base station, the UE may determine power levels based on the reference power level. The UE may also determine power levels based on maximum supported power levels for the UE. In some embodiments, a common interlace uses a fixed percentage of maximum UE power. In other embodiments, available transmit power is evenly split between PSFCH RBs and a common interlace. Priority PSFCH dropping rules may be implemented when scheduled PSFCHs exceed power limitations.

No. of Pages : 38 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003102 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROTOCOL DATA UNIT (PDU) SET DISCARD BASED ON PDU SET IMPORTANCE

(51) International classification	:H04L 47/32, H04W 28/02
(31) Priority Document No	:63/520325
(32) Priority Date	:17/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038503 :18/07/2024
(87) International Publication No	:WO 2025/038239
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HE, Linhai

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive a configuration of a criterion for discarding protocol data units (PDUs) associated with one or more PDU sets. The UE may receive or identify an indication of a congestion condition. The UE may discard one or more PDUs of a PDU set according to a PDU set importance (PSI) parameter of the PDU set, wherein the discard is based at least in part on the criterion. Numerous other aspects are described.

No. of Pages : 31 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003103 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INSERTION TOOL WITH A DISSECTOR

(51) International classification	:A61B 17/32, A61B 17/34
(31) Priority Document No	:63/508143
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/034117
Filing Date	:14/06/2024
(87) International Publication No	:WO 2024/259314
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HAYS, Bryan
3)CITIRIK, Erman

(57) Abstract :
An insertion tool for creating a subcutaneous pocket and implanting a device in the pocket. The tool may include a handle, a tunneling tube, a dissector, and an inserter. The dissector may be configured to create the subcutaneous pocket, move from an extended position to a retracted position, and rotate from an operating position disposed on a longitudinal axis of the tunneling tube to an idle position. The insertor including a cannula and configured to hold the device in a passage of the cannula, rotate from an idle position to an operating position disposed on the longitudinal axis of the tunneling tube, and move from a retracted position to an extended position in which the cannula is at least partially within the tunneling tube. The tunneling tube is configured to retract to release the device out of the tunneling tube and deploy the device in the subcutaneous pocket.

No. of Pages : 81 No. of Claims : 50

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003105 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TECHNIQUES FOR SIDELINK POSITIONING USING DEVICE RESOURCE INFORMATION

(51) International classification	:H04L 5/00, H04W 64/00, H04W 72/50
(31) Priority Document No	:63/518409
(32) Priority Date	:09/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/041194 :07/08/2024
(87) International Publication No	:WO 2025/034793
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)EDGE, Stephen William

(57) Abstract :
Techniques are disclosed for utilizing resource capability maps and resource usage maps for sidelink (SL) positioning among a group of user equipments (UEs). According to some aspects, each UE of the group of UEs may send, to a coordinating entity (e.g., a UE or a server), resource information comprising: (1) a resource capability map indicative of the respective UE's capability of transmitting an SL positioning signal, receiving an SL positioning signal, or both, using one or more frequencies; and/or (2) a resource usage map indicative of the respective UE's scheduled usage of SL positioning time and frequency resources, the scheduled usage comprising transmitting an SL positioning signal and/or receiving an SL positioning signal. The coordinating entity can determine an SL positioning configuration for each UE in the group based at least in part on the resource information and send the SL positioning configurations to these UEs.

No. of Pages : 80 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003106 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERFERENCE REDUCTION BETWEEN WIRELESS COMMUNICATION DEVICES OF OVERLAPPING BASIC SERVICE SETS

(51) International classification	:H04W 24/10, H04W 84/12
(31) Priority Document No	:18/447168
(32) Priority Date	:09/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/037219
Filing Date	:09/07/2024
(87) International Publication No	:WO 2025/034339
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KIRANKUMAR, Devangam Kotha
3)KRISHNA KUMAR, Raj Kumar
4)CHANDRASEKAR, Manikandan
5)BHATTACHARYA, Abhijit
6)PILLAPPAKKAM, Srinivas
7)KAPOOR, Rohit

(57) Abstract :
This disclosure provides methods, components, devices and systems for interference reduction between wireless communication devices of overlapping basic service sets (OBSSs). Some aspects more specifically relate to signaling mechanisms associated with an OBSS channel sounding operation and power control mechanisms associated with OBSS interference mitigation, either or both of which a first access point (AP) associated with a first basic service set (BSS) may leverage as part of a coordinated beamforming scheme with a second AP associated with a second BSS. In accordance with OBSS channel sounding, the first AP may associate a set of sounding packets with one or more parameters indicative of the second BSS such that the sounding packets appear, to OBSS stations (STAs), as in-BSS sounding packets. Additionally, or alternatively, the first AP may employ a power control mechanism according to which the first AP may apply portion-by-portion transmission power control.

No. of Pages : 74 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003107 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CAN LID

(51) International classification :B65D 17/28
(31) Priority Document No :10 2023 109 425.4
(32) Priority Date :14/04/2023
(33) Name of priority country :Germany
(86) International Application No :PCT/EP2024/055633
Filing Date :04/03/2024
(87) International Publication No :WO 2024/213311
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)PIECH, Gregor Anton

(57) Abstract :
A can lid (11) comprises a metal lid surface (13) which has a first flat side (16) and a second flat side (17) which faces away from the first flat side and in which an opening is formed; a sealing frame (27) made of plastics material, which surrounds the opening and is fixedly connected to the first flat side; and a closure unit (29) made of plastics material, which is connected to the first flat side or to the sealing frame so as to be pivotable about a pivot axis (30) and which is designed such that, when the closure unit is in a closed position pivoted onto the sealing frame, the closure unit closes the opening directly and/or by means of a closure piece of the metal lid surface, the closure piece being carried by the closure unit, and, when the closure unit is in an open position pivoted away from the sealing frame, the closure unit opens the opening. The can lid comprises an arrangement consisting of at least three separate support protuberances (31, 34, 35, 39) which are stamped into the metal lid surface such that they form respective protrusions which have the same height relative to the second flat side.

No. of Pages : 10 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003116 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIGNALING AND CONFIGURATION FOR MULTI ANTENNA/PORT PRS TRANSMISSION AND RECEPTION

(51) International classification :G01S 5/02
(31) Priority Document No :18/449357
(32) Priority Date :14/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035497
Filing Date :26/06/2024
(87) International Publication No :WO 2025/038183
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)HIRZALLAH, Mohammed Ali Mohammed
2)ZORGUI, Marwen
3)ELSHAFIE, Ahmed

(57) Abstract :
A method for positioning includes: transmitting, from a user equipment (UE), a UE capability message indicating a capability of the UE to process one or more positioning reference signals (PRS) transmitted from one or more transmission antennas and received at one or more reception antennas of the UE; receiving, at the UE, assistance data including information for processing the one or more PRS transmitted from the one or more transmission antennas based on the UE capability message; receiving, at the one or more reception antennas of the UE, the one or more PRS from the one or more transmission antennas; and obtaining one or more measurements based on the one or more PRS and associating each of the one or more measurements with one of the one or more transmission antennas as a PRS source antenna and one of the one or more reception antennas as a PRS reception.

No. of Pages : 69 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003120 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC LIGHT DISTRIBUTION SYSTEM

(51) International classification	:H04W 4/44, B60Q 1/06, B60Q 1/08
(31) Priority Document No	:18/453621
(32) Priority Date	:22/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036263 :28/06/2024
(87) International Publication No	:WO 2025/042483
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)GUNE, Abhijeet Shrikrishna
2)KATAMREDDY, Srujith Reddy

(57) Abstract :
Aspects presented herein may enable a roadside unit (RSU) or a set of RSUs to assist vehicles to control their headlights, such as switching between high beam(s) and low beam(s) or adjusting the brightness, intensity, and/or range of their headlight beam(s) to improve road safety. In one aspect, an RSU receives at least one of a first message that includes first information associated with a first vehicle or a second message that includes second information associated with a second vehicle. The RSU transmits, based on at least one of the first message or the second message, an indication to modify at least one of a first set of parameters associated with a first lighting system at the first vehicle or a second set of parameters associated with a second lighting system at the second vehicle.

No. of Pages : 69 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003137 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHODS FOR VOLTAGE DROOP DETECTION IN DIE ARCHITECTURES

(51) International classification	:G06F 13/40, G06F 1/08, G06F 1/3206, G06F 1/3234, G06F 1/324
(31) Priority Document No	:18/447446
(32) Priority Date	:10/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/032892 :07/06/2024
(87) International Publication No	:WO 2025/034297
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ANEJA, Amit
2)PAL, Dipti Ranjan
3)MALIPEDDI, Kiran Kumar

(57) Abstract :
A die package includes voltage logic (120) that provides a voltage to a voltage rail, clock logic (104) that generates a clock signal, and adaptive clock distribution logic (102) that receives the clock signal (105) and the voltage (121). The adaptive clock distribution logic (102) can increment an event count (103) when the clock signal is above a threshold frequency, or when the voltage is below a threshold voltage level. The die package also includes a processor (106) that can monitor the event counts during operation and determine a status of the adaptive clock distribution logic (102) based on the event counts (103). In some examples, the processor (106) can test the adaptive clock distribution logic (102) by causing the clock signal (105) to operate above the threshold frequency, or causing the voltage logic to provide the voltage below the threshold voltage level. The processor (106) can then read the event counts (103) to determine the status.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003138 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CLOCK SPUR REDUCTION VIA PHASE-CONTROLLED REPLICA PATH

(51) International classification :H03K 19/003
(31) Priority Document No :18/449552
(32) Priority Date :14/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/042176
Filing Date :13/08/2024
(87) International Publication No :WO 2025/038675
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SEO, Dongwon
3)ASURI, Bhushan Shanti
4)CHAMAS, Ibrahim Ramez
5)WANG, Huan
6)WANG, Zhiheng
7)RODD, Reza

(57) Abstract :
Certain aspects of the present disclosure provide apparatus and techniques to generate signals for clock spur attenuation. An example apparatus generally includes: one or more circuits coupled between a voltage rail and a reference potential node, wherein the one or more circuits are configured to operate using a clock signal; a delay signal generator configured to receive the clock signal and apply a delay to the clock signal to generate a delay signal; and signal generation circuitry coupled between the voltage rail and the reference potential node and configured to generate a signal fluctuation on at least one of the voltage rail or the reference potential node based on the delay signal.

No. of Pages : 17 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003139 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LIFTING SCHEMES FOR LOW-DENSITY PARITY-CHECK CODES

(51) International classification	:H03M 13/03, H03M 13/11, H03M 13/25, H03M 13/35
(31) Priority Document No	:18/448316
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038210 :16/07/2024
(87) International Publication No	:WO 2025/038225
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)JIANG, Jing
4)SARKIS, Gabi
5)RICHARDSON, Thomas Joseph

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A wireless communication device may implement a low- density parity-check (LDPC) code to encode and/or decode bits of a signal. The LDPC code may be defined by a base graph and a lifting scheme. The base graph may include check nodes and variable nodes. The lifting scheme may define a quantity of copies of the base graph used to generate the LDPC code and respective cyclic shifts associated with connected variable nodes and check nodes. The respective cycle shifts may be defined such that one or more cycles associated with a minimum length of the LDPC code are associated with a restriction on second degree variable nodes, nodes associated with least significant bits, or a combination thereof. Additionally, or alternatively, the respective cycle shifts may be defined such that a weighted girth of the LDPC code satisfies a threshold.

No. of Pages : 88 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003164 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR GENERATING INITIALIZATION VECTOR FOR NVME INLINE ENCRYPTION

(51) International classification	:G06F 21/60, G06F 12/14, G06F 21/72, G06F 21/79, H04L 9/08
(31) Priority Document No	:305055
(32) Priority Date	:08/08/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/US2024/032777 :06/06/2024
(87) International Publication No	:WO 2025/034294
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GIL, Amit
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3)HALDAR, Kishalay

(57) Abstract :
Various embodiments include methods of implementing cryptographic functions for non-volatile memory express (NVMe) inline storage cryptography at computing devices. Embodiments may include receiving an NVMe command, generating at least a first initialization vector for the NVMe command, receiving the first initialization vector and a data for the NVMe command as inputs of a cryptographic function, and implementing the cryptographic function based at least on the first initialization vector, the data for the NVMe command, and a cryptographic key generating a cryptographic function output. In some embodiments, the first initialization vector is configured for the data for the NVMe command at a first namespace and at a first logical block of an NVMe memory device, and configured to differ from a second initialization vector for another NVMe command configured for data for the another NVMe command at a second namespace and the first logical block of the NVMe memory device.

No. of Pages : 41 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003165 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : WIRELESS POWER TRANSFER FROM A USER EQUIPMENT (UE)

(51) International classification	:H02J 50/00, H02J 50/20, H02J 50/40, H02J 50/80, H02J 50/70
(31) Priority Document No	:18/460349
(32) Priority Date	:01/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/044075 :27/08/2024
(87) International Publication No	:WO 2025/049500
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ZHANG, Xiaoxia

(57) Abstract :
Disclosed are systems and techniques for wireless communications. For example, a first network device can transmit, to second network device(s), a first information signal including information indicating a frequency for a backscattered signal. The first network device can transmit, to a third network device, a second information signal including information indicating a frequency shift for shifting a reference signal to produce the backscattered signal. The first network device can transmit the reference signal to the third network device. The first network device can select, based on channel reports received from the second network device(s), the energy harvesting waveform and at least one second network device for providing the energy harvesting waveform to the third network device. The first network device can transmit, to the at least one second network device, a scheduling signal including scheduling instructions to transmit the energy harvesting waveform to the third network device.

No. of Pages : 73 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003166 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LED DRIVER CIRCUIT WITH INRUSH CURRENT LIMITATION

(51) International classification	:H05B 45/31, H05B 45/315, H05B 45/50, H05B 45/38
(31) Priority Document No	:23178896.9
(32) Priority Date	:13/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065905 :10/06/2024
(87) International Publication No	:WO 2024/256323
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)CVORIC, Dalibor
3)KAHLMAN, Henricus, Marius, Joseph, Maria
4)VOS, Hermanus, Johannes, Maria

(57) Abstract :
A LED driver circuit uses a current limiting resistor in series with the LED driver. A transistor in parallel with the current limiting resistor is used for shorting the current limiting resistor when the transistor is actuated, and is actuated by control circuit when a threshold voltage is reached at an input to the control circuit. The current limiting resistor is not only used at start up, but may also be employed at the start of each AC cycle, in particular if a phase cut diming input signal is received.

No. of Pages : 11 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003224 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ATTENTION-BASED REFINEMENT FOR DEPTH COMPLETION

(51) International classification	:G01S 17/86, G06T 19/00
(31) Priority Document No	:18/448845
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/030604
Filing Date	:22/05/2024
(87) International Publication No	:WO 2025/038153
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)SHI, Yunxiao
2)CAI, Hong
3)PORIKLI, Fatih Murat

(57) Abstract :
A processor-implemented method for attention-based depth completion includes receiving, by an artificial neural network (ANN), an input. The input includes an image and a sparse depth measurement. The ANN extracts multi-scale visual features of the input. The ANN applies a self-attention mechanism to the multi-scale visual features to generate a set of attended multi-scale visual features. The ANN generates a dense depth map based on the set of attended multi-scale visual features.

No. of Pages : 29 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003225 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VEHICLE PATH PLANNING

(51) International classification :G01C 21/28
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113102
Filing Date :15/08/2023
(87) International Publication No :WO 2025/035385
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHAO, Jiong
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3)REN, Jiangtao
4)ZHANG, Xiaowei
5)LIN, Zhanye
6)ZHU, Zhengjia
7)MANI, Sathishkumar

(57) Abstract :
A method (1100), for determining a path of a vehicle between an origin and a destination, includes: determining a plurality of segments, that together form the path, including determining candidate segments for the plurality of segments by: determining a present location of the vehicle; determining a heading of the vehicle; and determining a set of candidate intermediate destination points based on the heading, the present location, a right-hand turning radius of the vehicle, a left-hand turning radius of the vehicle, and a location constraint for the set of candidate intermediate destination points.

No. of Pages : 33 No. of Claims : 44

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003226 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GROUPING OF POSITION ESTIMATION MEASUREMENT INFORMATION INTO MEASUREMENT SAMPLE SETS FOR MEASUREMENT REPORTING

(51) International classification	:H04W 64/00, H04L 5/00
(31) Priority Document No	:20230100657
(32) Priority Date	:08/08/2023
(33) Name of priority country	:Greece
(86) International Application No	:PCT/US2024/037375
Filing Date	:10/07/2024
(87) International Publication No	:WO 2025/034346
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)MANOLAKOS, Alexandros
2)AKKARAKARAN, Sony
3)SARKIS, Gabi
4)CABRERA MERCADER, Carlos

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a user equipment (UE) determines a reference signal for positioning (RS-P) measurement sample derivation scheme from a position estimation entity. In a further aspect, a UE groups the first, second and third sets of measurements into one or more measurement sample sets in accordance with a measurement grouping rule for transmission in measurement report(s) to a position estimation entity.

No. of Pages : 138 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202647003227 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BEACON COLLISION DETECTION AND WIRELESS COMMUNICATION DEVICE PERFORMANCE IMPROVEMENT

(51) International classification :H04W24/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/111952
Filing Date :09/08/2023
(87) International Publication No :WO 2025/030422
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)BALASUBRAMANIAM, Mahendiran
2)SATHYAMURTHY, Dhanasekaran
3)ZHANG, Jie
4)GRAUBE, Nicolas

(57) Abstract :
Disclosed are systems, apparatuses, processes, and computer-readable media for wireless communications. For example, a computing device can detect a beacon signal at an initial time. The beacon signal is associated with a first communication protocol. The computing device can determine, based on the initial time, one or more subsequent times for transmissions of one or more subsequent beacon signals associated with the first communication protocol. The computing device can configure, based on the one or more subsequent times, at least one of transmission or reception of one or more signals to avoid interference of the one or more signals with the one or more subsequent beacon signals. The one or more signals are associated with a second communication protocol different from the first communication protocol.

No. of Pages : 48 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003231 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POLE ASSEMBLY, END COVER ASSEMBLY, ENERGY STORAGE APPARATUS, AND ELECTRIC DEVICE

(51) International classification :H01M 50/553
(31) Priority Document No :202310688115.3
(32) Priority Date :12/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/075264
Filing Date :01/02/2024
(87) International Publication No :WO 2024/255271
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)XIAO, Hepan
2)TAN, Jiben

(57) Abstract :
The present application discloses a pole assembly, an end cover assembly, an energy storage apparatus, and an electric device. The pole assembly comprises a pole, a first insulating member, and a bottom plate. The first insulating member is provided with a positioning hole, and the positioning hole traverses the first insulating member in the thickness direction of the first insulating member. The bottom plate is located on one side of the first insulating member in the thickness direction, the bottom plate is provided with a fixing hole, and the fixing hole traverses the bottom plate in the thickness direction of the bottom plate and is in communication with the positioning hole. The pole comprises a column body portion and a flange portion, the flange portion is connected to one end of the column body portion, and a peripheral surface of the flange portion protrudes relative to a peripheral surface of the column body portion. The column body portion penetrates the positioning hole and the fixing hole, and the end, away from the flange portion, of the column body portion is fixedly connected to the bottom plate.

No. of Pages : 21 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003313 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TACTICAL DECONFLICTION OF UNMANNED AERIAL VEHICLES

(51) International classification	:G08G 5/04, G08G 5/00
(31) Priority Document No	:23179563.4
(32) Priority Date	:15/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/063651
Filing Date	:17/05/2024
(87) International Publication No	:WO 2024/256122
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)JØRGENSEN, Morten Skov
2)HOLSTEN, Fredrik
3)SKOU, Jesper
4)ØSTERGAARD, Ronni Winkler

(57) Abstract :
A method and system for tactical deconfliction of aerial vehicles based on detecting possible conflicts (5) between aerial vehicles and additional objects (4) in a deconfliction space (2); determining a minimum distance parameter (6) for aerial vehicles in a possible conflict (5) based on the types of aerial vehicles and data quality (10) of the obtained flight data (8) and the environmental data (9) describing the additional objects (4); and calculating an alternative flight path (7) for the aerial vehicles based on the minimum distance parameter (6). The alternative flight path calculation can further take into account priority levels (23) assigned to the aerial vehicles, and can be optimized for a global variable (17) based on unit variables (18) derived from calculated flight path deviations of each individual aerial vehicle.

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202647003332 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BIOCOPOLYMER BACKBONES FOR INTRAVASCULAR SCAFFOLDS

(51) International classification	:A61F 2/82, A61F 2/915, A61L 31/14, A61F 2/86
(31) Priority Document No	:63/526496
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037757 :12/07/2024
(87) International Publication No	:WO 2025/015259
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)TZVETANOV, Ivan
3)ESTRADA, Alex
4)OBERHAUSER, James
5)GOOR, Jared

(57) Abstract :
Devices, systems, and methods are provided to maintain or enhance blood flow through the blood vessel. Balloon-expandable vascular stent elements comprise biocopolymer backbones which combine and exploit certain favorable properties of two or more pure biopolymers in order to create the optimal bioresorbable scaffolding system for the human vasculature.

No. of Pages : 15 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003367 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHORTENED TIME DOMAIN PRECODING FILTERS FOR MULTI-ANTENNA PRECODING

(51) International classification :H04B 7/0456, H04L 27/26, H04B 7/06
(31) Priority Document No :18/454058
(32) Priority Date :22/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/040066
Filing Date :29/07/2024
(87) International Publication No :WO 2025/042548
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHOU, Tzu-Hsuan
2)JIANG, Jing
3)SUN, Jing
4)ZHANG, Yu

(57) Abstract :
Methods, systems, and devices for wireless communication are described. A user equipment (UE) transmits a signal in accordance with a shortened time domain precoding filter for multi-antenna precoding. In some examples, a UE may precode the signal in accordance with a subset of time domain precoding taps. The UE may select the subset of time domain precoding taps from a set of time domain precoding taps in accordance with an absolute value of each of the set of time domain precoding taps. The UE may transmit the signal in accordance with the precoding. In other examples, the UE may select a transmit channel shortener to apply to a channel. The UE may select the transmit channel shortener based on a channel energy of a shortened channel that is associated with the transmit channel shortener. The UE may transmit the signal via the shortened channel.

No. of Pages : 87 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003404 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONFIGURATION ASSOCIATED WITH MULTI-CARRIER SWITCHING

(51) International classification	:H04L 5/00, H04W 8/24, H04W 72/51
(31) Priority Document No	:18/459344
(32) Priority Date	:31/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043960 :27/08/2024
(87) International Publication No	:WO 2025/049426
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LEI, Jing
2)TAKEDA, Kazuki
3)HOSSEINI, Kianoush

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may transmit capability information that indicates a first quantity of carriers that the UE is capable of using simultaneously. The UE may receive a configuration for a second quantity of activated carriers. The UE may switch one or more carriers used for multi-carrier transmission based at least in part on the configuration and the capability information. Numerous other aspects are described.

No. of Pages : 49 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003422 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SUPPORT FOR MULTIPLE FEEDBACK OCCASIONS IN SIDELINK

(51) International classification	:H04L 1/1829, H04L 1/1867, H04W 74/0808
(31) Priority Document No	:20230100670
(32) Priority Date	:10/08/2023
(33) Name of priority country	:Greece
(86) International Application No Filing Date	:PCT/US2024/029760 :16/05/2024
(87) International Publication No	:WO 2025/034273
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LIU, Chih-Hao
3)STEFANATOS, Stelios
4)CHISCI, Giovanni

(57) Abstract :
Methods, systems, and devices for wireless communication are described. A first UE may receive an indication of a capability of a second UE to monitor multiple feedback transmission occasions for a feedback message associated with a sidelink message. The first UE may monitor a bandwidth as part of a first channel access procedure associated with a first feedback transmission occasion of a set of feedback transmission occasions. In some examples, the first UE may monitor the bandwidth as part of a second channel access procedure associated with a second feedback transmission occasion of the set of feedback transmission occasions based on the capability of the second UE and the first channel access procedure being unsuccessful. The first UE may transmit a feedback message via a second feedback transmission occasion based on the second channel access procedure being successful.

No. of Pages : 57 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202647003435 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE AND METHOD OF COMMUNICATION

(51) International classification :H04W 52/34
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/101449
Filing Date :20/06/2023
(87) International Publication No :WO 2024/259594
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)GUAN, Peng
2)GAO, Yukai
3)WANG, Gang

(57) Abstract :
Embodiments of the present disclosure relate to device and method of communication. A terminal device determines a beam set for STxMP. Based on information of the beam set, the terminal device determines power limitation information for the STxMP and performs the STxMP based on the power limitation information. In this way, suitable UL PC for STxMP may be achieved.

No. of Pages : 41 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003439 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A HOT FORMING TOOL FOR PRESS HARDENING

(51) International classification	:C22C 38/24, B22F 1/00, B23K 26/342, C22C 38/02, C22C 38/04
(31) Priority Document No	:2350765-0
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050609 :19/06/2024
(87) International Publication No	:WO 2024/263093
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)KVARNED, Anders

(57) Abstract :
The invention relates to a hot forming tool for press hardening, wherein the tool comprises a main body and, partly or fully of a laser metal deposited surface layer, the main body consist of a tool steel alloy comprising 0.25 – 0.45 C, 0.10 - 1.50 Si, 0.2 – 1.0 Mn, 2 - 6 Cr, 1 – 3 Mo, 0.4 – 1.0 V, 0.001– 0.06 Al, = 0.12 N and the laser metal deposited surface layer comprising 0.27 - 0.40 C, 0.10 - 0.35 Si, 0.2 - 0.8 Mn, 4.0-6.0 Cr, 2.0-3.0 Mo, 0.4-1.0 V, 0.001-0.06 Al, 0.003-0.12 N. The laser metal deposited surface layer has a hardness of 53-59 HRC.

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003453 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INDUCTIVE SENSOR WITH OPTIMISED DIMENSIONS

(51) International classification :G01D 5/20
(31) Priority Document No :FR2307402
(32) Priority Date :11/07/2023
(33) Name of priority country :France
(86) International Application No :PCT/EP2024/069332
Filing Date :09/07/2024
(87) International Publication No :WO 2025/012265
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DORGE, Thierry

(57) Abstract :
The present invention relates to an inductive position sensor for detecting the position of an electrically conductive target (20), which is movable above a printed circuit. An oscillator circuit induces an AC voltage in at least two receiver coils, via a single transmitting coil formed by a conductive spiral track that consists of a winding, occupying a surface with a width WE measured perpendicularly to the path of movement of the target. The two receiving coils are nested and each formed by at least one conductive spiral track consisting of at least one winding, at least one of the receiving coils occupying a surface with a width WR measured perpendicularly to the path of movement of the target. The width WR of the surface occupied by at least one of the two receiving coils is greater than or equal to the width WR of the surface occupied by the transmitting coil.

No. of Pages : 18 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003456 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSFERRIN RECEPTOR-BINDING MOLECULES, CONJUGATES THEREOF AND THEIR USES TO PREVENT OR TREAT NERVOUS SYSTEM DISEASES

(51) International classification	:C07K 16/18, A61P 25/28, C12N 15/11, A61K 39/395
(31) Priority Document No	:23306002.9
(32) Priority Date	:22/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067571 :21/06/2024
(87) International Publication No	:WO 2024/261333
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)COHEN, Romy
3)JACQUOT, Guillaume
4)TEMSAMANI, Jamal
5)LECORCHE, Pascaline
6)KHRESTCHATISKY, Michel

(57) Abstract :
The invention relates to Variable Domain of Camelid Heavy Chain-only (VHH) molecules which bind TfR, the conjugate compounds comprising such VHH molecules, and the uses thereof e.g., to transport molecules of pharmaceutical interest into cells and in organs, in pathological conditions of the CNS or PNS, including cancer.

No. of Pages : 130 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003459 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMMOBILISED UREASE FORMULATIONS WITH IMPROVED SHELF LIFE

(51) International classification :A61K 9/14, A61K 31/00
(31) Priority Document No :10202301746U
(32) Priority Date :20/06/2023
(33) Name of priority country :Singapore
(86) International Application No :PCT/SG2024/050406
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263102
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SUHAIMI, Nurshamirah Binte
4)PAWLAK, Marcin Bartlomiej
5)HAYWOOD, Peter
6)SINGH, Sanjay Kumar

(57) Abstract :
The present invention provides urease formulations suitable for use in dialysis, the urease formulations comprise urease, a non-reducing sugar, an antioxidant, a buffer, and a non-ionic surfactant. The urease formulations of the invention have excellent stability against gamma ray sterilisation and excellent shelf life.

No. of Pages : 23 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003461 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHARED TRANSMIT POWER FOR MTRP OPERATION

(51) International classification :H04W 52/30
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112165
Filing Date :10/08/2023
(87) International Publication No :WO 2025/030465
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YUAN, Fang
2)ZHOU, Yan
3)RYU, Jae Ho
4)DAMNJANOVIC, Jelena

(57) Abstract :
Apparatus, methods, and computer program products for wireless communication are provided. An example method may include configuring at least one maximum transmit power at the UE based on a total maximum permissible exposure (MPE). The example method may further include transmitting, to a network entity, at least one uplink transmission based on the at least one maximum transmit power and a set of power control parameters associated with a set of TRPs or a set of panels, where each power control parameter of the set of power control parameters is associated a respective TRP of the set of TRPs or a respective panel of the set of panels.

No. of Pages : 58 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003479 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATICALLY MODIFYING FRAME PRESENTATION CHARACTERISTICS OF A MEDIA ITEM

(51) International classification	:H04N 21/234, G06F 3/04845, G06T 3/40, G06T 11/60, G06V 10/25
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/025971 :22/06/2023
(87) International Publication No	:WO 2024/263166
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MENA, Juan Luis Flores
2)JIN, Ying
3)ROSSTON, Sarah Elizabeth
4)VOTEL, Ronald
5)HUBLI, Priyanka Vijay

(57) Abstract :
Systems and methods for automatically modifying frame presentation characteristics of a media item are provided herein. a request is received from a client device to modify at least one frame presentation characteristic of an original media item. Responsive to reception of the request from the client device, the original media item is modified to reflect the at least one frame presentation characteristic requested to be adjusted, while ensuring that one or more salient regions of the original media item are present in frames of a modified media item. A user interface (UI) is provided, for display on the client device, to present the modified media item.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003481 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODULAR MODELS

(51) International classification	:G01N 21/31, G01N 21/85, G01N 21/94, G01N 33/02, G01N 33/06
(31) Priority Document No	:63/509270
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034628 :19/06/2024
(87) International Publication No	:WO 2024/263647
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LU, Annie
2)LU, David

(57) Abstract :
Disclosed are systems and methods for spectral modeling. A system can include a data processing system including one or more processors, coupled with memory, to receive a request to determine a material or a parameter of the material. The one or more processors can build a model to determine the material or the parameter based on spectral data of a spectral sensor, the spectral data indicating interactions of the material with light across a spectrum of wavelengths. The one or more processors can deploy the model to a second data processing system, the model executed by the second data processing system based on the spectral data to determine the material or the parameter of the material.

No. of Pages : 26 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003482 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR CONFIGURATION DETERMINATION FOR FREQUENCY DOMAIN SPECTRUM SHAPING WITH SPECTRUM EXTENSION

(51) International classification	:H04L 25/03, H04L 27/26
(31) Priority Document No	:20235690
(32) Priority Date	:19/06/2023
(33) Name of priority country	:Finland
(86) International Application No	:PCT/EP2024/058180
Filing Date	:27/03/2024
(87) International Publication No	:WO 2024/260598
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)LEHTI, Arto
3)HOOLI, Kari Juhani
4)TIIROLA, Esa Tapani
5)MASO, Marco
6)NHAN, Nhat-Quang
7)MEKKI, Sami

(57) Abstract :
Certain examples provide an apparatus (110, 10) comprising: means (11) for determining a plurality of candidate values (303n) of a Spectrum Extension, SE, parameter (303) for use in Frequency Domain Spectrum Shaping, FDSS, in Discrete Fourier Transform spread Orthogonal Frequency Division Multiplexing, DFT-s-OFDM, wherein each candidate value of the SE parameter is associated with a different priority (304n); means (11, 15) for receiving, from a Radio Access Network, RAN, node (120), information indicating a resource (306) allocated to the apparatus for use in Uplink, UL transmission; means for determining a value of the SE parameter (303x) based at least in part on: at least one of the plurality of candidate values for the SE parameter and its associated priority, and the allocated resource; and means for transmitting (11, 15), based at least in part on the determined value of the SE parameter, an UL transmission (310) to the RAN node.

No. of Pages : 39 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202647003492 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REPORTING AND SCHEDULING FOR MULTI-TECHNOLOGY COOPERATIVE POSITIONING

(51) International classification :G01S 5/02
(31) Priority Document No :20230100662
(32) Priority Date :09/08/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/US2024/031377
Filing Date :29/05/2024
(87) International Publication No :WO 2025/034282
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(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a server device (1102) may obtain connectivity relationship information of a plurality of communication devices (1122), one or more first communication devices of the plurality of communication devices being configured to communicate with the server device based on a first communication technology, and one or more second communication devices of the plurality of communication devices being configured to communicate with at least another communication device based on a second communication technology. The server device may select a subset of the one or more first communication devices as one or more sub-cluster anchor nodes for a positioning session based on the connectivity relationship information (1124). The server device may receive measurement data from at least one of the one or more first communication devices (1134); and may engage in said positioning session for said plurality of communication devices based at least on the received measurement data (1140).

No. of Pages : 77 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003504 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : USER EQUIPMENT TRAJECTORY PREDICTION FEEDBACK

(51) International classification	:H04W 24/02, H04W 36/00
(31) Priority Document No	:202321052812
(32) Priority Date	:07/08/2023
(33) Name of priority country	:India
(86) International Application No	:PCT/US2024/038142
Filing Date	:16/07/2024
(87) International Publication No	:WO 2025/034364
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KRISHNAN, Shankar

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a source node may transmit, to a target node, a handover request associated with handing over a user equipment (UE) from a first cell to a second cell, the handover request including a first type of UE trajectory information. The source node may receive, directly or via at least one hop from the target node, an information update message, conveying a second type of UE trajectory information associated with the UE, as a response to the handover request including the first type of UE trajectory information. Numerous other aspects are described.

No. of Pages : 44 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003505 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL CHANNEL MONITORING ADAPTATION FOR A MULTICAST BROADCAST SERVICE

(51) International classification	:H04W 72/232, H04L 5/00, H04W 4/06, H04W 72/30
(31) Priority Document No	:63/519163
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034911 :21/06/2024
(87) International Publication No	:WO 2025/038180
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LIU, Le
2)PHUYAL, Umesh
3)RYU, Jae Ho

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. Some aspects relate generally to control channel monitoring adaptation for a multicast broadcast service (MBS). Some aspects more specifically relate to defining an applicability of control channel monitoring adaptation for a search space that is configured for monitoring a control channel associated with the MBS. In some aspects, a user equipment (UE) may receive a configuration for a search space for monitoring a control channel for downlink control information (DCI) that is associated with the MBS. Additionally, one or more control channel monitoring adaptation parameters may be applicable to the search space. In some aspects, an application of control channel monitoring adaptation when monitoring the control channel (via the search space) for DCI that is associated with the MBS may be associated with a radio resource control state of the UE.

No. of Pages : 70 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003506 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RANDOM ACCESS OCCASIONS FOR FULL-DUPLEX CAPABLE WIRELESS DEVICES

(51) International classification	:H04W 74/0833, H04L 5/14, H04W 56/00
(31) Priority Document No	:18/460396
(32) Priority Date	:01/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043726 :23/08/2024
(87) International Publication No	:WO 2025/049338
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ABOTABL, Ahmed Attia
2)ABDELGHAFFAR, Muhammad Sayed Khairy
3)IBRAHIM, Abdelrahman Mohamed Ahmed Mohamed
4)CHEN, Wanshi

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A network entity may transmit a set of synchronization signal blocks (SSBs) to a user equipment (UE). The set of SSBs may indicate both a first set of random access occasions and a second set of random access occasions that may be different than the first set of random access occasions. The second set of random access occasions may be associated with full-duplex capable wireless devices (e.g., UEs). As such, the network entity may monitor both the first set of random access occasions and the second set of random access occasions. Based on the monitoring, the network entity may receive a random access preamble from a UE during a random access occasion. The UE may transmit the random access preamble during the random access occasion based on the UE being a full-duplex capable wireless device.

No. of Pages : 81 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003510 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DYNAMIC RELIABILITY DISTANCE FOR WIRELESS COMMUNICATIONS

(51) International classification	:H04W 4/06, H04W 52/04, H04W 52/08, H04W 52/18, H04W 52/24
(31) Priority Document No	:18/460423
(32) Priority Date	:01/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043596 :23/08/2024
(87) International Publication No	:WO 2025/049293
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)WU, Shuanshuan
4)GULATI, Kapil

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A vehicle user equipment (VUE) may generate a groupcast message for transmission in a vehicle to everything (V2X) system. The VUE may transmit the groupcast message using a transmit power that is based on a reliability distance that corresponds to a region for providing feedback for the groupcast message, where the reliability distance is based on one or more positioning parameters of the VUE and one or more environmental parameters associated with the V2X system. The VUE may then monitor for feedback for the groupcast message.

No. of Pages : 72 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003512 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NARROW-TO-WIDE SET BEAM ASSOCIATION WITH RELATIVE DIRECTION INFORMATION

(51) International classification	:H04L 5/00, H04W 24/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/112487 :11/08/2023
(87) International Publication No	:WO 2025/035246
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)TAHERZADEH BOROUJENI, Mahmoud

(57) Abstract :
Certain aspects of the present disclosure provide a method for wireless communications by a user equipment (UE) generally including receiving configuration information configuring the UE with: relative beam direction information for at least one first set of resources for channel prediction and at least one second set of resources for channel measurement, wherein the relative beam direction information indicates a difference in direction of beams associated with resources of the first set and the second set, and an association of at least one resource of the second set of resources with one or more resources of the first set of resources, predicting channel characteristics associated with one or more resources of the first set of resources based on measurement of reference signals (RSs) received by the UE on resources of the second set, the relative beam direction information, and the association, and transmitting a report indicating the predicted channel characteristics.

No. of Pages : 47 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003530 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE FOR SEALING OFF A ROLLING BEARING

(51) International classification	:F16C 13/02, F16C 33/74, F16C 33/78, B21B 31/07, F16C 33/80
(31) Priority Document No	:10 2023 205 727.1
(32) Priority Date	:19/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/061569 :26/04/2024
(87) International Publication No	:WO 2024/260615
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)KNIE, Daniel
3)TUCAK, Andrej

(57) Abstract :
The invention relates to a device for sealing off a rolling bearing from soiled cooling water which is discharged from the end face of the roller (1) during the operation thereof. In particular, a lubricant gap (15) between a journal bush, which is arranged on the journal of the roller, and a coaxially arranged bearing bush of a bearing housing (5), in which the roller (1) is rotatably mounted, is sealed off. The sealing device according to the invention is produced in multiple parts, including among others a gap (15) between an annular collar (7) as part of the seal and a second limb (13) of an L-shaped annular profile (11). The annular collar (7) has a discharge groove (9) on the circumference thereof for discharging the cooling water flowing from the roller (1). In order to prevent the gap (15) and a region arranged downstream of the gap (15) from being contaminated with soiled cooling water and the L-shaped annular profile (11) from becoming non-functional as a result of the soiling, not only must the discharge groove (9) have a minimum height but the ratio of the height and width of the annular discharge groove to the diameter of the base of the discharge groove must lie within specific limits.

No. of Pages : 9 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003531 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REMOTE-CONTROL DEVICE, CONTROL DEVICE, REMOTE-CONTROL SYSTEM, AND CONTROL METHOD

(51) International classification :G05B 19/04
(31) Priority Document No :2023-121007
(32) Priority Date :25/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/015244
Filing Date :17/04/2024
(87) International Publication No :WO 2025/022737
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)HIRANO Tatsuma

(57) Abstract :
Provided are a remote-control device, a control device, a remote-control system, and a control method which make it possible to more stably perform control which is executed over a network. A remote-control device according to the present embodiment is for processing a plurality of identical signals transmitted over a network having a number of transmission paths, and comprises: a communication unit; a control order determination unit; and a control program execution unit. The communication unit asynchronously receives the plurality of signals with which identifiers are associated. The control order determination unit determines, on the basis of the identifiers, whether the order of input values included in the signals corresponds to a predetermined order. When the control order determination unit determines the order corresponds to the predetermined order, the control program execution unit executes a control program of a control device using the input values.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003534 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STANNOUS ALKOXIDES AND RELATED METHODS

(51) International classification	:C07F 7/22, G03F 7/004
(31) Priority Document No	:63/522337
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033287 :10/06/2024
(87) International Publication No	:WO 2024/263428
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)ERMERT, David M.

(57) Abstract :
Methods for the synthesis of stannous alkoxides. Some embodiments of the method include contacting a stannous halide with a metal alkoxide to form a stannous alkoxide. Some embodiments of the method include contacting a tin amide compound with an alcohol compound to form a stannous alkoxide. Some embodiments of the method include contacting a stannous halide with at least 3 equivalents of a metal alkoxide to form a tin compound. Some embodiments of the method include contacting a stannous halide with an alcohol compound and a co-reactant base to form a stannous alkoxide.

No. of Pages : 38 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026

(21) Application No.202647003535 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERNAL COMBUSTION ENGINE CONTROL DEVICE

(51) International classification :F01N 3/20
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/025447
Filing Date :10/07/2023
(87) International Publication No :WO 2025/013167
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
Provided is an internal combustion engine control device capable of performing a process for coping with deactivation or deterioration of a catalyst in a wider range of traveling state. A control device (15) comprises a catalyst processing unit (33) that performs a process for coping with deactivation or deterioration of a catalyst that cleans exhaust gas of an internal combustion engine. The catalyst processing unit (33) performs the process for coping with deactivation or deterioration of the catalyst on the basis of the ratio of the amount of change in a second parameter to the amount of change in a first parameter. The integrated value of a parameter corresponding to the torque of the internal combustion engine is used as the first parameter, and the integrated value of a parameter corresponding to the volume of oxygen that can be occluded by the catalyst from exhaust gas is used as the second parameter.

No. of Pages : 20 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003538 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR DIAGNOSING BATTERY

(51) International classification	:G01R 31/374, G01R 31/396, G01R 31/382, G01R 31/385, G01R 31/392
(31) Priority Document No	:10-2023-0115861
(32) Priority Date	:31/08/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/012784 :27/08/2024
(87) International Publication No	:WO 2025/048457
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)YOON, Seo-Young
3)KIM, Young-Deok

(57) Abstract :
The present invention relates to an apparatus and method for diagnosing a battery, capable of diagnosing a state of the battery in consideration of overpotential. As the apparatus and method for diagnosing a battery according to the present invention diagnose a state of a battery on the basis of a correction profile in which overpotential is removed from a battery profile, the apparatus and method for diagnosing a battery have an advantage in that charging and discharging at a reference C-rate are not forced in order to diagnose the state of the battery.

No. of Pages : 57 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003545 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REPLAY PROTECTION USING SYNCHRONIZED SHARED NETWORK COUNTER

(51) International classification	:H04L 9/40, H04L 69/28, H04W 4/06, H04W 12/61, H04L 12/18
(31) Priority Document No	:23179658.2
(32) Priority Date	:16/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065628 :06/06/2024
(87) International Publication No	:WO 2024/256266
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)LENOIR, Petrus, Johannes
4)VERBERKT, Mark, Henricus
5)DE LAAT, Jules, Martinus, Adrianus, Gerardus
6)DINGLE, Simon, Garven
7)KAHATAPITIYA, Rusiri, Kanchana

(57) Abstract :
A method (100) for replay protection in a network. The method includes: storing (102) a maintained counter value in a device; obtaining (104) a counter value from a message transmitted by another device; if (110) the counter value is greater than the maintained counter value, storing (116) the counter value as the maintained counter value, and if (114) the counter value is smaller than the maintained counter value, starting (120) a timer function. The timer function includes: if a further message comprising a further counter value is received (106) before expiring of the timer, comparing (124) the further counter value with the maintained counter value, and, if the further counter value is greater than the maintained counter value, storing (126) the further counter value as the maintained counter value and stopping the timer; and if (122) the timer expires, broadcasting (128) a counter beacon message including the maintained counter value.

No. of Pages : 26 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003546 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN LED LIGHTING CIRCUIT

(51) International classification	:H05B 45/34, H05B 45/345, H05B 45/46, H05B 45/20
(31) Priority Document No	:PCT/CN2023/100537
(32) Priority Date	:15/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/EP2024/065334 :04/06/2024
(87) International Publication No	:WO 2024/256221
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)HONTELE, Bertrand, Johan, Edward

(57) Abstract :
A mechanism for driving two parallel LED lighting arrangements. A power supply, for driving the two LED lighting arrangements, operates in a voltage control mode when both LED lighting arrangements are active. The power supply operates in a current control mode when only one of the LED lighting arrangements is active.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003547 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BRACKET DEVICE

(51) International classification	:F16B 7/04, F21V 21/005
(31) Priority Document No	:63/472854
(32) Priority Date	:14/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/065609 :06/06/2024
(87) International Publication No	:WO 2024/256264
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DUMLER, Bryan

(57) Abstract :
A bracket device for joining adjacent lighting fixtures is provided. The bracket device includes a pair of arms. The pair of arms are spaced apart from one another. Each of the pair of arms have an aperture for receiving a fastener for coupling each of the pair of arms to respective housings of the adjacent lighting fixtures. The bracket device further includes a base. The base extends from the pair of arms at an angle. The base has a substantially V- shaped aperture located between the pair of arms for receiving protrusions located at respective ends of the housings. Tightening the fasteners applies an upward force on the base to force the protrusions into the V-shaped aperture to pull the respective housings toward one another to join the adjacent lighting fixtures. A system including the bracket device and method for joining adjacent lighting fixtures are also provided.

No. of Pages : 17 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003549 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART REPEATER DEVICE

(51) International classification :H04B 7/155
(31) Priority Document No :18/460332
(32) Priority Date :01/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/040337
Filing Date :31/07/2024
(87) International Publication No :WO 2025/049028
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ABEDINI, Navid
3)LI, Junyi

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a repeater device may receive a detection configuration that is associated with autonomous detection of a transmission that is associated with a user equipment (UE). The repeater device may detect the transmission based at least in part on the detection configuration. The repeater device may transmit a detection indication that is based at least in part on detecting the transmission. Numerous other aspects are described.

No. of Pages : 49 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :13/01/2026

(21) Application No.202647003550 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : DYNAMIC DDR FREQUENCY SCALING BASED ON BANDWIDTH AND LATENCY USE CASES, REFRESH RATE AND MEMORY SIZE

(51) International classification	:G06F 13/16, G11C 7/10, G11C 7/22, G11C 11/406
(31) Priority Document No	:18/447159
(32) Priority Date	:09/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/031884 :31/05/2024
(87) International Publication No	:WO 2025/034289
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)CHEBBI, Shriharsha
5)AGARWAL, Ankith
6)REVANURU, Raja Simha

(57) Abstract :
Various embodiments include methods and devices for implementing scaling memory frequency configuration by a computing device. Embodiments include comparing at least a memory refresh rate, a memory size, at least one use case bandwidth of transmission between the memory and a system on chip (SoC), and a use case latency of transmission between the memory and the SoC with at least one stored memory refresh rate, at least one stored memory size, at least one stored use case bandwidth of transmission between the memory and the SoC, and at least one stored use case latency of transmission between the memory and the SoC respectively, selecting a memory frequency based on all the results of the comparisons, and configuring the memory for the memory frequency. Some embodiments may include issuing an alarm indicating changing the use for the memory to be able to achieve a use case parameter.

No. of Pages : 38 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003555 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR OLFACTORY TRAINING, A KIT OF NOSE PLUGS FOR USE IN AN OLFACTORY TRAINING PROGRAM, AND A NOSE PLUG FOR USE IN AN OLFACTORY TRAINING PROGRAM

(51) International classification :A61M 15/08
(31) Priority Document No :2350816-1
(32) Priority Date :30/06/2023
(33) Name of priority country :Sweden
(86) International Application No :PCT/SE2024/050631
Filing Date :25/06/2024
(87) International Publication No :WO 2025/005857
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LUNDSTRÖM, Johan

(57) Abstract :
The disclosure relates a method for olfactory training and a computer program for use in the method for olfactory training, using a nose plug being adapted for insertion into a nostril of a human subject, wherein the nose plug comprises a structural molded material and a fragrance substance or mixture of fragrance substances experienced as an odor, said 5 fragrance substance or mixture of fragrance substances being evenly dispersed in the structural molded material. The disclosure further relates to a kit of nose plugs for use in an olfactory training program and a nose plug for use in an olfactory training program.

No. of Pages : 32 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003568 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ONE SUB-CHANNEL MODE IN A MEMORY SYSTEM

(51) International classification	:G11C 7/10, G11C 8/06, G11C 11/4093, G06F 13/16, G06F 13/40
(31) Priority Document No	:18/454658
(32) Priority Date	:23/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036354 :01/07/2024
(87) International Publication No	:WO 2025/042484
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SUH, Jungwon
2)DESHMUKH, Pankaj
3)PALACHARLA, Subbarao
4)ARTIERI, Alain

(57) Abstract :
This disclosure provides systems, methods, and devices for memory systems that support an efficient mode for reducing power consumption in a memory module while maintaining access to all contents of memory. In a first aspect, a method includes communicating, by a memory module, first data stored in a first plurality of banks to a host device through a first sub-channel in a first operating mode; communicating second data stored in the second plurality of banks to the host device through a second subchannel in the first operating mode; receiving a command to enter a second operating mode; and communicating third data stored in the first plurality of banks and fourth data stored in the second plurality of banks to the host device through the first sub-channel in the second operating mode. Other aspects and features are also claimed and described.

No. of Pages : 34 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003583 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE, METHOD, AND NON-TRANSITORY COMPUTER-READABLE STORAGE MEDIUM FOR CONTROLLING OUTPUT OF AUDIO IN WIRELESS ENVIRONMENT

(51) International classification	:H04W 4/80, H04R 3/00, H04W 76/14, H04M 1/72409, G06F 3/16
(31) Priority Document No	:10-2023-0095921
(32) Priority Date	:24/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008061 :12/06/2024
(87) International Publication No	:WO 2025/023495
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MOON, Youngsin
3)CHEONG, Gupil

(57) Abstract :
An electronic device is provided. The electronic device may comprise a communication circuit for Bluetooth low energy (BLE). The electronic device may comprise a speaker. The electronic device may comprise at least one processor. The at least one processor may be configured to receive information on a first periodic advertisement of a second external electronic device from a first external electronic device by means of the communication circuit. The at least one processor may be configured, on the basis of the information, to receive, by means of the communication circuit, at least one first packet advertised from the second external electronic device according to the first periodic advertisement.

No. of Pages : 40 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003594 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FORMULATIONS OF NUCLEIC ACID COMPOUNDS AND USES THEREOF

(51) International classification	:A61K 9/00, A61K 47/40, A61K 31/713, C12N 15/113
(31) Priority Document No	:63/513429
(32) Priority Date	:13/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037635 :11/07/2024
(87) International Publication No	:WO 2025/015189
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)MOTHERAM, Rajeshwar
3)MONPARA, Jasmin

(57) Abstract :
The present disclosure relates to high concentration siRNA compositions suitable for subcutaneous administration. The compositions contain cyclodextrin as a viscosity reducing agent. The present disclosure also relates to methods of treating or preventing a disease using the formulations.

No. of Pages : 65 No. of Claims : 94

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003678 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SENSING MODE SWITCHING

(51) International classification :H04W 24/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/100889
Filing Date :16/06/2023
(87) International Publication No :WO 2024/254887
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHOU, Yanni
3)WANG, Wenjian
4)XU, Chaojun
5)GAO, Fei

(57) Abstract :
Example embodiments of the present disclosure related to sensing mode switching. The first apparatus obtains first sensing configuration information related to at least one sensing event associated with a first sensing mode and a second sensing mode, and second sensing configuration information related to at least one of a first reference signal, RS, configuration associated with the first sensing mode or a second RS configuration associated with the second sensing mode. Further, the first apparatus performs at least one sensing service in the first sensing mode based on the first and second sensing configuration information, and switches from the first sensing mode to the second sensing mode when the at least one sensing event is detected in the first sensing mode.

No. of Pages : 43 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003680 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ENHANCEMENTS ON SECONDARY CELL GROUP ACTIVATION

(51) International classification	:H04B 7/06, H04W 74/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/101455 :20/06/2023
(87) International Publication No	:WO 2024/259596
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)TURTINEN, Samuli Heikki
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(57) Abstract :
Example embodiments of the present disclosure relate to enhancements on secondary cell group (SCG) activation. An apparatus determines that a beam failure is detected on a primary secondary cell in a SCG configured for the first apparatus upon activation of the SCG. The apparatus determines that at least one contention free resource for beam failure recovery is configured for the first apparatus. Based on the beam failure being detected on the primary secondary cell in the SCG upon activation of the SCG and the at least one contention free resource for beam failure recovery being configured for the first apparatus, the apparatus utilizes the at least one contention free resource for beam failure recovery for a random access procedure that is performed based on a need to activate the SCG. In this way, contention free resources for BFR can be utilized for random access required for SCG activation.

No. of Pages : 30 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202647003690 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DETERGENT COMPOSITION COMPRISING LIPASES

(51) International classification	:C11D 1/06, C11D 3/386
(31) Priority Document No	:23181953.3
(32) Priority Date	:28/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067046 :19/06/2024
(87) International Publication No	:WO 2025/002934
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DAMAGER, Iben

(57) Abstract :
The present invention concerns a detergent composition comprising a first lipase and a second lipase, wherein the lipases have synergistic effect on the removal of fat. In a further aspect the present invention concerns the use of the detergent composition of the invention for cleaning of a textile.

No. of Pages : 48 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003724 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS HAVING VARIABLE HYDROPHOBICITY AND COATINGS COMPRISING SAME

(51) International classification	:C05G 5/30, A01N 25/26, A01N 59/00, C05D 5/00, C05D 9/00
(31) Priority Document No	:63/521507
(32) Priority Date	:16/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/CA2024/050813 :14/06/2024
(87) International Publication No	:WO 2024/254707
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure provides compositions including a carrier and an element. The carrier includes starch and the element is covalently bonded to the carrier. A water droplet contact angle of the composition is greater than a water droplet contact angle of starch under the same conditions and after the same elapsed time up to one hours. The compositions may be used as a coating, such as for a seed or fertilizer particle, or may be added to soil for delivery of the element in biologically available form to a plant.

No. of Pages : 33 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003749 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CAPTURE DEVICE INFORMATION

(51) International classification	:H04N 19/46, H04N 19/597, H04N 19/70, H04N 21/422, H04N 21/4223
(31) Priority Document No	:23184340.0
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069086 :05/07/2024
(87) International Publication No	:WO 2025/012151
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)VAREKAMP, Christiaan

(57) Abstract :
Encoding, decoding and transformations on a data signal comprising one or more image frames with multiple video components, parameters of one or more views, parameters of one or more capture device models, wherein a region of an image frame is associated with a view, wherein a view is associated with a capture device model, wherein the capture device model comprises one or more optical sensors, and wherein an optical sensor is associated with a video component.

No. of Pages : 20 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003750 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIMULATED 4D CT SURVIEWS USING 3D SURVIEW AND RGB-D CAMERA FOR IMPROVED SCAN PLANNING

(51) International classification :A61B 6/03
(31) Priority Document No :23184983.7
(32) Priority Date :12/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068425
Filing Date :01/07/2024
(87) International Publication No :WO 2025/011992
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SCHMITT, Holger
3)FRERKING, Lena Christina
4)DESHPANDE, Hrishikesh Narayanrao
5)BERGTHOLDT, Martin
6)SENEGAS, Julien Thomas

(57) Abstract :
System (FS) and related method for facilitating planning of raw data acquisition by a tomographic imaging apparatus (IA). The system (FS) comprises input interface (IN) through which is receivable input 3D surview image (V0) of a movable object (OI) occupying a first portion of 3D space, the surview image (V0) previously obtained the tomographic imaging apparatus based on raw data acquired at a lower quality than a quality intended for the planned raw data acquisition, and the surview image representative of a first motion state of the object motion. A predictor component (PC) predicts, based on the input surview image(V0), predicted 3D surview images (Vj, j0) representable of the object in other, predicted, motion states, and the object in the said motion states occupying other portions of space. Output interface (OUT) provides the predicted surview images (Vj) for the said facilitating of the said planning of the raw data acquisition.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003751 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TEMPLATE-BASED INTRA MODE DERIVATION FUSION WITH NON-ANGULAR MODE

(51) International classification	:H04N 19/11, H04N 19/146, H04N 19/147, H04N 19/154, H04N 19/176
(31) Priority Document No	:63/525628
(32) Priority Date	:07/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/067858 :25/06/2024
(87) International Publication No	:WO 2025/011953
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)ANDRIVON, Pierre Jean

(57) Abstract :
To better predictively encode pixels of a block of an image of a video, we propose a method of predicting a block of pixel colors of an image, comprising: - determining that template-based intra mode derivation is applicable for prediction of the block; - determining a plurality of intra prediction modes, and determining respective costs for the plurality of intra prediction modes; - determining a first TIMD mode being a first of the plurality of intra prediction modes having the lowest cost of the respective costs, and a second TIMD mode being a second of the plurality of intra prediction modes having the second to lowest cost of the respective costs; - determining a third TIMD mode which is a non-angular intra prediction mode; - performing a verification that the third TIMD mode differs from the first TIMD mode and that the third TIMD mode differs from the second TIMD mode; - based on the verification being true, forming a final TIMD mode which comprises a linear combination of the first TIMD mode, the second TIMD mode, and the third TIMD mode; and - forming a prediction of the block based on a template of the block and the final TIMD mode.

No. of Pages : 56 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003752 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PULMONARY TRACTOGRAPHY APPARATUSES AND METHODS

(51) International classification :G06T 7/12, G06T 7/194
(31) Priority Document No :63/525180
(32) Priority Date :06/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/EP2024/067926
Filing Date :26/06/2024
(87) International Publication No :WO 2025/008238
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CAROLUS, Heike
4)HAARTSEN, Jaap, Roger
5)HENDRIKS, Cornelis, Petrus
6)KOEHLER, Thomas
7)NEMPONT, Olivier, Pierre
8)POLKEY, Michael
9)SABCZYNSKI, Jörg
10)SCHMIDT-RICHBERG, Alexander
11)WIEBERNEIT, Nataly

(57) Abstract :
A medical image processing device includes a display device; and an electronic processor programmed to perform a medical image processing method including receiving a three dimensional (3D) medical image; computing least one 3D derivative image of the 3D medical image; identifying a set of fibers in the 3D medical image by tracing fibrous image features in the at least one 3D derivative image starting from respective seed locations in the least one 3D derivative image; and controlling the display device to display an anatomical representation comprising or derived from the set of fibers.

No. of Pages : 11 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003774 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TUBULAR CONNECTING MEMBER FOR A MEMBRANE FILTRATION SYSTEM

(51) International classification	:B01D 65/00, F16L 41/02, F16L 47/32
(31) Priority Document No	:2035106
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Netherlands
(86) International Application No Filing Date	:PCT/EP2024/065595 :06/06/2024
(87) International Publication No	:WO 2024/256261
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)VAN DER STELT, Adrianus Anton
2)GOUDBEEK, Woud Job

(57) Abstract :
Tubular connecting member arranged for interconnecting a plurality of tubular members in a fluid flow system, the tubular connecting member comprising: - at least one primary outlet having a primary in-Zoutflow direction, wherein the primary outlet is arranged for connecting, to an outer end thereof, a primary tubular element having, at least at its outer end, a cylindrical cross-section; - at least one secondary outlet having a secondary in-Zoutflow direction, wherein the secondary outlet is arranged for connecting, to an outer end thereof, a secondary tubular element having, at least at its outer end, a cylindrical cross-section; wherein the secondary in-Zoutflow direction is arranged at a non-zero angle with respect to the primary in-Zoutflow direction; and wherein the secondary outlet further comprises an inner section having, as seen in a plane that is perpendicular to the secondary in-Zoutflow direction, a non-round, in particular oval-shaped, cross-section.

No. of Pages : 12 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003803 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPTICAL WIRELESS COMMUNICATION BEAM STEERING WITH ASSISTANCE INFORMATION

(51) International classification :H04B 10/112
(31) Priority Document No :18/240919
(32) Priority Date :31/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/044057
Filing Date :27/08/2024
(87) International Publication No :WO 2025/049488
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)LI, Junyi
4)ZHANG, Xiaoxia
5)PRAKASH, Rajat
6)SUN, Jing
7)LIU, Sam
8)SOLTANI, Morteza

(57) Abstract :
Certain aspects of the present disclosure provide a method for wireless communications at a first node, generally including obtaining assistance information using at least one optical sensor and participating in optical wireless communication (OWC) with a second node with beam steering based on the assistance information.

No. of Pages : 36 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003823 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR MANUFACTURING A SODIUM CARBONATE SOLUTION

(51) International classification :C01D 7/07, B01D 61/42
(31) Priority Document No :23185623.8
(32) Priority Date :14/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/069986
Filing Date :15/07/2024
(87) International Publication No :WO 2025/016959
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)HORBEZ, Dominique
4)DAVOINE, Perrine
5)WALRAVENS, Hugo
6)CRIADO, Claude
7)BONEV, Vasil
8)SAONER, Luca
9)CAVALIER, Karine

(57) Abstract :
Method for manufacturing a sodium carbonate solution A method for manufacturing a sodium carbonate solution by the electrodialysis of sodium chloride, using an electrodialyzer cellstack comprising several chambers, wherein one of said chambers is fed with an aqueous solution comprising sodium carbonate.

No. of Pages : 25 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003826 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESS FOR PREPARING RANDOM PROPYLENE-ETHYLEN COPOLYMER COMPOSITION

(51) International classification	:C08F 210/06, C08F 4/651, C08F 210/16, C08F 4/656
(31) Priority Document No	:23180057.4
(32) Priority Date	:19/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066753 :17/06/2024
(87) International Publication No	:WO 2024/260901
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)STEENBAKKERS-MENTING, Henrica, Norberta, Alberta, Maria
3)ZUIDEVELD, Martin, Alexander
4)MOMAN, Akhlaq
5)MEDDAD, Abderrahman

(57) Abstract :
The invention relates to Process for the preparation of a polypropylene composition comprising a propylene-based polymer which is a propylene-ethylene copolymer having an ethylene content between 2.0 wt% and 5 wt% based based on the propylene-ethylene copolymer, wherein the polypropylene composition has - a melt flow rate (MFR) in the range from 1 to 80 g/10min, wherein the melt flow rate is determined using ISO1133-1:2011 using 2.16kg at 230°C, wherein the process comprises the step of polymerizing propylene and optional ethylene comonomers in the presence of a catalyst in a gas phase to obtain the propylene-based polymer, wherein said catalyst comprises a procatalyst, a co-catalyst and optionally an external electron donor, wherein the procatalyst is obtainable by a process comprising the steps of: contacting a magnesium-containing support with a halogen-containing titanium compound, and an internal electron donor according to Formula (I), wherein R1 is a secondary alkyl group and R2 is a non-secondary alkyl group having at least 5 carbon atoms, preferably R2 is a non-secondary alkyl group being branched at the 3-position or further positions; said procatalyst is prepared according to the following steps: i) contacting a compound R4zMgX42-z with an alkoxy- or aryloxy-containing silane compound to give a first intermediate reaction product, being a solid Mg(OR8)xX12-x, wherein: Ra is a linear, branched or cyclic hydrocarbyl group independently selected from alkyl, alkenyl, aryl, aralkyl, alkoxycarbonyl or alkylaryl groups, and one or more combinations thereof; wherein said hydrocarbyl group may be substituted or unsubstituted, may contain one or more heteroatoms and preferably has from 1 to 20 carbon atoms; wherein R4 is a linear, branched or cyclic hydrocarbyl group independently selected from alkyl, alkenyl, aryl, aralkyl, alkoxycarbonyl or alkylaryl groups, and one or more combinations thereof; wherein said hydrocarbyl group may be substituted or unsubstituted, may contain one or more heteroatoms and preferably has from 1 to 20 carbon atoms, preferably R4 is butyl; wherein X4 and ?1 are each independently selected from the group of consisting of fluoride (F-), chloride (Cl-), bromide (Br-) or iodide (I-), preferably chloride; z is in a range of larger than 0 and smaller than 2, being 0 z 2, x is an integer between 0 and 2; ii) optionally contacting the solid Mg(ORa)xX12-x obtained in step i) with at least one activating compound selected from the group formed by activating electron donors and metal alkoxide compounds of formula M1(ORb)v-w(OR3)w or M2(ORb)v-w(R3)w, to obtain a second intermediate product; wherein: M1 is a metal selected from the group consisting of Ti, Zr, Hf, Al or Si; v is the valency of M1; M2 is a metal being Si; v is the valency of M2; Rb and R3 are each a linear, branched or cyclic hydrocarbyl group independently selected from alkyl, alkenyl, aryl, aralkyl, alkoxycarbonyl or alkylaryl groups, and one or more combinations thereof; wherein said hydrocarbyl group may be substituted or unsubstituted, may contain one or more heteroatoms, and preferably has from 1 to 20 carbon atoms; wherein w is smaller than v, preferably v being 3 or 4; iii) contacting the first or second intermediate reaction product, obtained respectively in step i) or ii), with a halogen-containing Ti-compound and said compound represented Formula (I), as the internal electron donor.

No. of Pages : 21 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003828 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FFT PROCESSING WITH CONFIGURABLE PROFILE FOR DIFFERENT FREQUENCY PORTIONS

(51) International classification :H04L 27/26
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/US2023/025532
Filing Date :16/06/2023
(87) International Publication No :WO 2024/258411
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)TIIROLA, Esa, Tapani
2)HUGL, Klaus
3)HOOLI, Kari, Juhani
4)TERVO, Oskari
5)HAKOLA, Sami-Jukka

(57) Abstract :
An apparatus comprising: at least one processor; and at least one memory storing instructions that, when executed by the at least one processor, cause the apparatus at least to: divide a frequency domain resource into frequency domain regions; determine a plurality of processing profiles for the frequency domain regions; and transmit a configuration to at least one user equipment, wherein the configuration comprises the plurality of processing profiles for the frequency domain regions.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003830 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STOP DETECTION SYSTEM

(51) International classification :G06V 20/58, B60W 30/095
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/116119
Filing Date :31/08/2023
(87) International Publication No :WO 2025/043599
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)XIE, Ronglu
2)LEI, Ming

(57) Abstract :
In some aspects, a system may obtain scenario information associated with determining stop information associated with a moveable object. The system may receive sensor data collected by a set of available sensors. The system may select a stop detection mode to be used by the system in association with determining the stop information, the stop detection mode being selected based at least in part on the scenario information and the sensor data collected by the set of available sensors. The system may select, based at least in part on the stop detection mode, one or more selected sensors, from the set of available sensors, to be used in association with determining the stop information. The system may determine the stop information according to the stop detection mode and using sensor data collected by the one or more selected sensors. Numerous other aspects are described.

No. of Pages : 31 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003831 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OLEFIN POLYMERIZATION PROCESS

(51) International classification	:C08F 6/00, C08F 10/00, C08F 2/01, C08F 2/34, B01D 49/00
(31) Priority Document No	:23181860.0
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067214 :20/06/2024
(87) International Publication No	:WO 2025/002964
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DELSMAN, Erik René
2)JACOB, Kiran Abraham

(57) Abstract :
The present invention relates to an olefin polymerization process comprising polymerization of at least one olefin monomer in one or more polymerization reactors. An object of the present invention is to recover unreacted components from the polymer powder leaving the reactor of an olefin polymerization process. Another object of the present invention is to reduce the amount of dissolved monomers with higher molecular weight to prevent issues with fouling and lump formation in subsequent purging operations.

No. of Pages : 9 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003838 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITION FOR THE PROTECTION OF CROPS

(51) International classification	:A01N 25/00, A01N 25/02, A01N 25/10, A01N 37/14, A01N 37/16
(31) Priority Document No	:23382719.5
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069865 :12/07/2024
(87) International Publication No	:WO 2025/012445
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ALONSO RODRÍGUEZ, Esther
2)GONZÁLEZ MARCOS, Luis Maria

(57) Abstract :
The present invention discloses a composition for the protection of crops against pathogenic comprising karaya gum and pectin, wherein karaya gum is present in an amount ranging between 5 and 15% by weight with respect to the total composition and pectin is present in an amount ranging between 20 and 60% by weight with respect to the total composition. Furthermore, the present invention discloses a method of protecting crops and seedlings against pathogenic organisms comprising the application of said composition. The present invention further discloses the use of said composition for the protection of crops and seedlings against pathogenic organisms and the use of said composition for the treatment of seeds.

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003853 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BLOOD GUIDE VALVE AND VENTRICULAR ASSIST PUMP DEVICE COMPRISING SAME

(51) International classification	:A61M 1/36, A61M 60/117, A61M 60/274, A61M 60/894
(31) Priority Document No	:202310716898.1
(32) Priority Date	:16/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/IB2024/055842
Filing Date	:14/06/2024
(87) International Publication No	:WO 2024/257038
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MALCHIN, Oren

(57) Abstract :
A blood guide valve and a ventricular assist pump device comprising same. The blood guide valve comprises: a valve seat and a valve body, wherein the valve body is provided in a valve seat inner cavity and can rotate between a first position and a second position around a pivot; at the first position, the valve body blocks a side hole of the valve seat and allows blood in the valve seat to flow axially; at the second position, the valve body opens the side hole to enable fluid inside and outside the valve seat to be communicated, and blocks an axial channel of the valve seat inner cavity to block axial flowing of the blood in the valve seat on one side of the valve body; the pivot is perpendicular to a valve seat axis in different planes; and a plane formed across the pivot and parallel to the valve seat axis divides the valve body into a first portion and a larger second portion, such that the blood guide valve can be more quickly opened/closed.

No. of Pages : 11 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003858 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECONDARY BATTERY

(51) International classification	:H01M 4/13, H01M 4/62, H01M 10/052, H01M 10/0587, H01M 50/533
(31) Priority Document No	:2023-106373
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020757 :06/06/2024
(87) International Publication No	:WO 2025/004746
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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Address of Inventor : NA

(57) Abstract :
This secondary battery comprises a positive electrode, a negative electrode, an electrolyte, and a separator. The positive electrode and the negative electrode are wound with the separator interposed therebetween. The positive electrode is provided with a belt-like positive electrode current collector and a positive electrode mixture layer disposed on the positive electrode current collector. The positive electrode has a positive electrode edge part including one end in the short direction of the positive electrode, and a positive electrode main part which is other than the positive electrode edge part. The positive electrode edge part has one or more exposed portions, of the positive electrode current collector, that are partially provided at one or more locations along the longitudinal direction of the positive electrode current collector. The exposed portions do not have the positive electrode mixture layer from the one end in the short direction to the positive electrode main part. The positive electrode mixture layer includes a positive electrode active material and a binder. The binder includes an amorphous first resin.

No. of Pages : 35 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003859 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : USE OF STEROL ESTERS AS AN ADDITIVE IN ASPHALT BINDER

(51) International classification	:C08L 95/00, C08K 5/10, C08L 91/00, C08K 3/32
(31) Priority Document No	:63/527188
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038288 :17/07/2024
(87) International Publication No	:WO 2025/019531
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)REINKE, Gerald H.
2)BAUMGARDNER, Gaylon L.
3)HANZ, Andrew

(57) Abstract :
Disclosed are asphalt and asphalt binders and methods for making such compositions with sterol esters. The sterol esters improve various rheological properties of the asphalt and asphalt binders. Also disclosed are methods of determining the changes or improvements of various rheological properties.

No. of Pages : 27 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003860 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-VIRAL CELL ENGINEERING

(51) International classification :C12N 15/90, C12N 15/87, C07K 14/47, C12N 5/07
(31) Priority Document No :63/508059
(32) Priority Date :14/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034202
Filing Date :14/06/2024
(87) International Publication No :WO 2024/259376
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SMITH, Jenessa
2)MOOT, Robert
3)CHANG, Alice
4)BAO, Robert
5)TREVISAN, Brady
6)LEON, Lina, M.
7)TRUONG, Annie

(57) Abstract :
Provided herein are compositions and methods for improving non-viral insertion of genes into safe harbor loci of cells such as immune cells.

No. of Pages : 115 No. of Claims : 61

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :14/01/2026

(21) Application No.202647003870 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR TESTING ERROR CORRECTION CODE (ECC) LOGIC OF AUTOMOTIVE SAFETY SYSTEMS FOR FAULTS

(51) International classification	:G11C 29/02, G11C 29/10, G11C 29/36, G06F 11/22
(31) Priority Document No	:18/338635
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030765 :23/05/2024
(87) International Publication No	:WO 2024/263339
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)INJARAPU, Sateeshkumar
2)DUGGAL, Amit
3)SAXENA, Manish Kumar
4)JAISWAL, Nitin

(57) Abstract :
An error correction code (ECC) test system and method are provided that test ECC logic for faults, preferably at power on before a workload is being processed. If the ECC logic fails the test, preferably an interrupt is issued indicating that the ECC logic is faulty and the corresponding ECC fault signature is reported in a status register of the system as part of a consolidated system report.

No. of Pages : 26 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003871 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FREQUENCY DEPENDENT RESIDUAL SIDEBAND DISTORTION CANCELLATION

(51) International classification :H04B 1/12, H03D 3/00, H04B 17/21
(31) Priority Document No :18/240993
(32) Priority Date :31/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/040001
Filing Date :29/07/2024
(87) International Publication No :WO 2025/049020
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)REGEV, Aviv
2)EISTEIN, Yaniv
3)SHAKED, Ronen
4)MOSES, Amit

(57) Abstract :
Various aspects are described herein for frequency dependent residual sideband (FDRSB) cancellation. A network node may measure an FDRSB distortion and may calculate a thermal noise based at least in part on the FDRSB distortion and a received signal-to-noise ratio (SNR). The network node may identify, based at least in part on the thermal noise, the FDRSB, and a modulation and coding scheme (MCS), whether to enable or disable FDRSB cancellation at a user equipment (UE). The network node may transmit an FDRSB cancellation message that indicates for the UE to enable FDRSB cancellation or that indicates for the UE to disable FDRSB cancellation, and the UE may selectively perform FDRSB cancellation based at least in part on the FDRSB cancellation message. This may reduce UE processing resources, UE energy consumption, and latency at a demodulator of the UE.

No. of Pages : 43 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003872 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRIGGERING A FREQUENCY-DEPENDENT SUBBAND IMPAIRMENT ESTIMATE AT A USER EQUIPMENT (UE)

(51) International classification	:H04B 1/04, H04L 27/36, H04L 27/38
(31) Priority Document No	:18/456448
(32) Priority Date	:25/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/040198
Filing Date	:30/07/2024
(87) International Publication No	:WO 2025/049027
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)REGEV, Aviv
2)SHAKED, Ronen
3)MOSES, Amit

(57) Abstract :
A method for wireless communication at a user equipment (UE) includes receiving, from a network node, a second message including a command to update a current frequency-dependent subband impairment estimate or a command to maintain the current frequency-dependent subband impairment estimate. The method further includes canceling the frequency-dependent subband impairment in accordance with receiving the second message. The cancelling may be in accordance with: the current frequency-dependent subband impairment estimate in accordance with the second message including the command to maintain the current frequency-dependent subband impairment estimate, or an update to the current frequency-dependent subband impairment estimate in accordance with the second message including the command to update the current frequency-dependent subband impairment estimate.

No. of Pages : 37 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003873 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HANDLING OF USER EQUIPMENT RESOURCE-CONSTRAINED STATE

(51) International classification :H04W 52/02
(31) Priority Document No :18/451334
(32) Priority Date :17/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/041630
Filing Date :09/08/2024
(87) International Publication No :WO 2025/038413
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)BAHRAMI, Mohsen
2)DAS, Soumya

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may transmit, based at least in part on a thermal-resource-constrained state of the UE or a power-resource-constrained state of the UE, a request to deactivate one or more quality of experience (QoE) measurement and collection (QMC) configurations for one or more applications. The UE may receive an indication to deactivate the one or more QMC configurations. In some aspects, the UE may enter the thermal-resource-constrained state or the power-resource-constrained state. The UE may transmit, in a QoE report container, an indication that the UE is in the thermal-resource-constrained state or the power-resource-constrained state. Numerous other aspects are described.

No. of Pages : 55 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003874 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ACCESS STRATUM SECURITY FOR MEDIUM ACCESS CONTROL TRANSPORT BLOCKS

(51) International classification	:H04W 12/03, H04L 9/40, H04L 9/00, H04W 80/00, H04W 80/02
(31) Priority Document No	:18/454976
(32) Priority Date	:24/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037553 :11/07/2024
(87) International Publication No	:WO 2025/042501
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KANAMARLAPUDI, Sitaramanjaneyulu
2)LEE, Soo Bum
3)HORN, Gavin, Bernard

(57) Abstract :
Certain aspects of the present disclosure provide techniques for access stratum level security of medium access control (MAC) transport blocks (TBs). A method for wireless communications includes generating a unique ciphering sequence number for each MAC TB of a plurality of MAC TBs. The method includes encrypting each of the plurality of MAC TBs based, in part, on the unique ciphering sequence number for each of the plurality of MAC TBs.

No. of Pages : 40 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003875 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMMAND BUS TRAINING FOR MEMORY SYSTEM

(51) International classification :G11C 29/02, G11C 29/20, G11C 5/04
(31) Priority Document No :63/535291
(32) Priority Date :29/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036504
Filing Date :02/07/2024
(87) International Publication No :WO 2025/048952
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ANDREEV, Boris Dimitrov
3)PARK, Joon Young
4)MISHRA, Vishal
5)XU, Yong

(57) Abstract :
Various aspects of the present disclosure generally relate to memory devices. In some aspects, a volatile memory device may receive, from a host device, a clock (CK) signal. The memory device may receive, from the host device, a command address (CA) signal associated with a continuous long burst pseudo-random binary sequence (PRBS) pattern. The memory device may perform a command bus training (CBT) based at least in part on the CA signal in relation to the CK signal. The memory device may provide, to the host device, pass or fail results associated with the CBT. Numerous other aspects are described.

No. of Pages : 18 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202647003890 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : UPDATING DIGITAL CERTIFICATES ASSOCIATED WITH A VIRTUAL CLOUD NETWORK

(51) International classification	:H04L 9/40, H04L 9/32, G06F 9/455, H04L 9/00
(31) Priority Document No	:18/354498
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037762 :12/07/2024
(87) International Publication No	:WO 2025/019300
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NAIR, Sneha Sudhakaran
3)UZUN, Burak

(57) Abstract :
Techniques for updating certificate bundles may include receiving, at an entity associated with a virtual cloud network, a certificate bundle that includes an updated set of certificate authority (CA) certificates. The techniques may include applying a validation process to an entity certificate based on the certificate bundle, with the entity certificate having been issued to the entity prior to the entity receiving the certificate bundle. The validation process may include validating, by the entity, a certificate chain that includes the entity certificate and a CA certificate included in the updated set of CA certificates. The techniques may include, responsive to validating the certificate chain, installing the certificate bundle in a storage medium associated with the entity, and utilizing, by the entity, the certificate bundle to authenticate at least one additional entity associated with the virtual cloud network.

No. of Pages : 58 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003898 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MECHANISM FOR BEAM FAILURE RECOVERY

(51) International classification	:H04B 7/06, H04W 74/08, H04B 7/08
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/101472 :20/06/2023
(87) International Publication No	:WO 2024/259597
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present disclosure relates to a solution for beam failure recovery. In particular, the first apparatus determines a random access procedure for an activation of a secondary cell group configured for the first apparatus is needed. The first apparatus also determines, upon the activation of the secondary cell group, a beam failure on a primary secondary cell of the secondary cell group. The first apparatus performs a random access procedure for a beam failure recovery triggered by the need of random access procedure for the activation. Alternatively, or in addition, the first apparatus sets a value of a beam failure instance counter to a predetermined number. In this way, the first apparatus can reduce unnecessary power consumption.

No. of Pages : 32 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003912 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIGNALING ASSOCIATED WITH BEAM ACTIVATION AND DEACTIVATION

(51) International classification	:H04L 5/00, H04B 7/06
(31) Priority Document No	:63/519128
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/038178
Filing Date	:16/07/2024
(87) International Publication No	:WO 2025/038223
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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3)AKL, Naeem

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive first system information indicative of a first synchronization signal block (SSB) configuration, the first SSB configuration indicating a plurality of SSBs comprising at least one deactivated SSB. The UE may receive, based on a reactivation of the at least one deactivated SSB, second system information, the second system information omitting a second SSB configuration. Numerous other aspects are described.

No. of Pages : 52 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202647003944 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CHANNEL OCCUPANCY TIME SHARING WITH ENERGY DETECTION THRESHOLD

(51) International classification :H04W 16/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/113726
Filing Date :18/08/2023
(87) International Publication No :WO 2025/039106
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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6)XU, Changlong
7)GUO, Shaozhen
8)YANG, Luanxia
9)XU, Hao

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive channel occupancy time (COT) sharing information indicating a reservation of a channel and satisfaction of an energy detection threshold. The UE may communicate on the channel in a set of resources subject to the COT sharing information, such that a transmit power for communication on the channel does not violate the energy detection threshold, wherein the energy detection threshold is identified based at least in part on a rule or a configuration. Numerous other aspects are described.

No. of Pages : 40 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003950 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DOWNDRAFT FIXED-BED GASIFICATION REACTOR ASSEMBLY FOR THE GASIFICATION OF SLUDGE

(51) International classification	:C02F 11/06, C02F 11/10, C10J 3/26, C10J 3/72, C10J 3/84
(31) Priority Document No	:10 2023 117 169.0
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/067803 :25/06/2024
(87) International Publication No	:WO 2025/003132
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HEINE, Nina

(57) Abstract :
The invention relates to a downdraft fixed-bed gasification reactor assembly (10) for the gasification of dewatered or partially dewatered sludge having a sludge dry solids content of at least 20%, which is introduced into a gasification reactor (12) through an inlet (16), the assembly comprising a gasification reactor (12) having: a drying zone for further drying the sludge; a pyrolysis zone for chemically converting the organic components into pyrolysis products; an oxidation zone for the partial oxidation of the pyrolysis products; and a reduction zone for the reduction of the pyrolysis products and oxidation products to form syngas and ash. The downdraft fixed-bed gasification reactor assembly is characterized in that the interior of the gasification reactor (12) is cylindrical and has a constant cross-section across the entire height, and in the area of the oxidation zone, lateral openings (22, 24) are provided in the wall of the gasification reactor (12), through which openings gaseous oxygen, air or another oxygen-containing gas can be guided into the oxidation zone.

No. of Pages : 14 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003971 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CHANNEL STATE FEEDBACK FOR RECEIVE BEAM HYPOTHESES

(51) International classification :H04W 24/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/117406
Filing Date :07/09/2023
(87) International Publication No :WO 2025/050341
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LI, Qiaoyu
2)LUO, Tao
3)TAHERZADEH BOROUJENI, Mahmoud

(57) Abstract :
Certain aspects of the present disclosure provide techniques for channel state feedback for receive beam hypotheses. An example method for wireless communications by an apparatus includes receiving an indication to provide feedback to a network entity, the feedback comprising channel characteristic information for one or more communication resources including a communication resource; and sending a report comprising, for each of a plurality of receive beam hypotheses, an indication of a corresponding determined channel characteristic of the communication resource.

No. of Pages : 72 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003976 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SESSION MANAGEMENT METHOD AND APPARATUS

(51) International classification :H04W 76/14
(31) Priority Document No :202310852461.0
(32) Priority Date :11/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/092665
Filing Date :11/05/2024
(87) International Publication No :WO 2025/011161
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)LI, Yan
3)LI, Yongcui

(57) Abstract :
Embodiments of the present application provide a session management method and apparatus. The method comprises: an access network element receives a first message from a terminal device, wherein the first message comprises an identifier of a first session and a first non-access stratum (NAS) message, and the first NAS message is used for requesting to establish or activate the first session corresponding to the identifier; and the access network element sends a second message to a first session management function network element, wherein the second message comprises the first NAS message and an identifier of the terminal device. In the solution, the access network element can be directly connected to the first session management function network element (for example, being directly connected on the basis of a service-based interface), and an NAS message is directly exchanged between the access network element and the first session management function network element and does not need to be transferred by means of an AMF, thereby improving the flexibility of deployment of core network elements, and improving the management and control efficiency of network session related processes.

No. of Pages : 63 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026

(21) Application No.202647003977 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIDELINK POSITIONING REFERENCE SIGNAL (SL-PRS) RESOURCE ALLOCATION

(51) International classification :H04L 5/00
(31) Priority Document No :18/453894
(32) Priority Date :22/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036911
Filing Date :05/07/2024
(87) International Publication No :WO 2025/042493
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SARKIS, Gabi
3)VASSILOVSKI, Dan
4)WU, Shuanshuan
5)GULATI, Kapil

(57) Abstract :
Disclosed are techniques for wireless communication. In an aspect, a wireless communication device may transmit control information over one or more physical sidelink control channel (PSCCH) resources to a peer wireless communication device, wherein the control information includes sidelink positioning reference signal (SL-PRS) configuration information. The wireless communication device may transmit SL-PRS over one or more SL-PRS resources indicated by the SL-PRS configuration information to the peer wireless communication device, wherein, based on the one or more PSCCH resources and the one or more SL-PRS resources scheduled in a sidelink slot, transmission of the control information the one or more PSCCH resources and transmission of the SL-PRS over the one or more SL-PRS resources are separated in a time domain by at least a minimum time gap.

No. of Pages : 80 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003978 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MACHINE LEARNING (ML) MODEL MONITORING USING ML-BASED MONITORING PROCESS

(51) International classification	:H04W 24/02, G06N 20/00
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/113038 :15/08/2023
(87) International Publication No	:WO 2025/035375
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)NAM, Wooseok
5)LUO, Tao
6)PEZESHKI, Hamed
7)GUPTA, Vikram

(57) Abstract :
A method of wireless communication performed by a user equipment (UE) includes operating, by the UE, a first machine learning model of a plurality of first machine learning models. The first machine learning model is associated with wireless communication. The UE monitors the first machine learning model using a second machine learning model. The second machine learning model is configured to monitor the first machine learning model based on one or more distance measures between at least a first dataset for training the first machine learning model and one or more inference data instances observed during the operation of the first machine learning model.

No. of Pages : 43 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647003979 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELECTIVELY VISUALIZING SAFETY MARGINS

(51) International classification :G08G 1/00
(31) Priority Document No :18/451749
(32) Priority Date :17/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035657
Filing Date :26/06/2024
(87) International Publication No :WO 2025/038186
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ALEXANDER, Rachel Gray
3)MAHADEVAN, Shabin

(57) Abstract :
Aspects presented herein may enable a UE (e.g., a vehicle, an autonomous vehicle, an on-board unit (OBU) of a vehicle, an advanced driver assistance systems (ADAS) of a vehicle) to calculate and output safety margins for objects around the UE or a vehicle. In one aspect, a UE receives or transmits a request to provide safety margin visualization assistance. The UE obtains, in response to the request, an indication of a safety margin associated with an object based on a distance between the UE and the object and at least one of: a size of the object, a speed of the object, a location of the object, a type of the object, a direction of the object, or a movement pattern of the object. The UE outputs the safety margin associated with the object.

No. of Pages : 60 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202647004004 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ASSISTANCE INFORMATION FROM NETWORK TO UE FOR PREDICTIVE BEAM MANAGEMENT

(51) International classification	:H04B 7/06, H04W 72/04, H04W 16/28, H04W 24/10, H04B 7/0408
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/111647 :08/08/2023
(87) International Publication No	:WO 2025/030357
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)LI, Qiaoyu
4)MARZBAN, Mohamed Fouad Ahmed

(57) Abstract :
Method and apparatus for assistance information for predictive beam management. The apparatus receives, from a network entity, assistance information indicating an association between one or more grid indices and one or more transmission beams of the network entity. The apparatus transmits, to the network entity, beam information based on measurement of at least one downlink signal from the network entity and the assistance information. The apparatus measures at least one downlink signal from the network entity using a first set of beams to make a prediction for a second set of beams based on a beam prediction procedure. The apparatus receives, from the network entity, an indication comprising a subset of beams of the one or more transmission beams in response to transmission of the beam information. The apparatus transmits, to the network entity, a measurement report of the subset of beams of the one or more transmission beams.

No. of Pages : 46 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004048 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LIQUID COOLING DEVICE, BATTERY MODULE, AND ENERGY STORAGE SYSTEM

(51) International classification	:H01M 10/613, H01M 10/6556, H01M 10/6568
(31) Priority Document No	:202310709664.4
(32) Priority Date	:15/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/074606 :30/01/2024
(87) International Publication No	:WO 2024/255264
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The present application relates to a liquid cooling device (100), a battery module, and an energy storage system. The liquid cooling device (100) comprises a first liquid cooling pipe group (10a), a second liquid cooling pipe group (10b) and a connecting pipe (20); one end of the connecting pipe (20) is connected to one end of the first liquid cooling pipe group (10a), and the other end of the connecting pipe (20) is connected to one end of the second liquid cooling pipe group (10b); the opposite side surfaces of the first liquid cooling pipe group (10a) and the second liquid cooling pipe group (10b) are respectively set as a first contact side and a second contact side; and a plane where the first contact side is located is parallel to or intersects with a plane where the second contact side is located.

No. of Pages : 12 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004087 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MANAGING A MULTI-TRAFFIC IDENTIFIER AND MULTI-LINK BLOCK ACKNOWLEDGMENT NEGOTIATION SCHEME

(51) International classification	:H04L 1/1607, H04L 1/1829, H04L 1/1867
(31) Priority Document No	:18/456416
(32) Priority Date	:25/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/040587
Filing Date	:01/08/2024
(87) International Publication No	:WO 2025/049038
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)PATIL, Abhishek Pramod
3)CHERIAN, George
4)HO, Sai Yiu Duncan
5)SUN, Yanjun

(57) Abstract :
This disclosure provides methods, components, devices and systems for managing a multi-traffic identifier (TID) and multi-link block acknowledgment (BA) negotiation scheme. In some aspects, to negotiate a setup session between wireless communication devices, a first wireless communication device may transmit a request message including an information container that includes one or more negotiation parameter sets each associated with a type of traffic. For example, a type of traffic may correspond to a TID or a resource reservation for a particular traffic flow. Each negotiation parameter set may indicate functionalities being negotiated for the setup session. In association with the negotiation, a second wireless communication device may transmit a response message to the first wireless communication device that includes values for the negotiation parameter sets. For example, the response message may include an acknowledgment (ACK) indicating an acceptance of one or more of the parameter sets for the setup session.

No. of Pages : 56 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004093 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IN PROCESS ASYNCHRONOUS OUT OF MEMORY LOG TRANSPORTER FOR REMOTE CONTAINERIZED DEPLOYMENTS

(51) International classification :G06F 3/06
(31) Priority Document No :18/360596
(32) Priority Date :27/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/039188
Filing Date :23/07/2024
(87) International Publication No :WO 2025/024467
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ORTEGA, Alfonso James

(57) Abstract :
A method (300) for in process asynchronous out of memory logs for remote containerized deployments includes executing a container process (165) within a container (160). The method further includes, writing, by the container process, a log of the container process to a first log file (171). The method also includes storing, by the container process, the first log file at non-volatile memory (170) mounted to the container. The method includes determining, by the container process, that the first log file satisfies a threshold size. In response to determining that the first log file satisfies the threshold size, the method includes writing the log of the container process to a second log file, compressing the first log file into a first compressed log file (172), and transmitting the first compressed log file to a remote endpoint (174).

No. of Pages : 13 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004094 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TIMED TRIGGERS ON A 1-WIRE RFFE BUS

(51) International classification :G06F 1/12, G06F 1/08, H04L 7/033, G06F 13/40, H04L 7/00
(31) Priority Document No :18/449567
(32) Priority Date :14/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035810
Filing Date :27/06/2024
(87) International Publication No :WO 2025/038187
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SRIKANTIAH, Umesh
3)WIETFELDT, Richard Dominic

(57) Abstract :
A receiving device, comprising: a clock generator circuit configured to generate a base clock signal; a counter configured to count cycles or edges of the base clock signal while a measurement pulse is received over a one-wire serial bus during a first transaction conducted over the one-wire serial bus, the measurement pulse having a pulse duration defined by a number of clock cycles of a transmitter clock signal; and a controller configured to adjust a count value of the counter when the counter is timing actuation of a trigger using a correction value that represents a difference between the cycles or edges of the base clock signal counted while the measurement pulse was being received and the number of clock cycles of the transmitter clock signal that defines the pulse duration.

No. of Pages : 49 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004112 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADAPTIVE DETERMINATION OF CONSTELLATION POINT USAGE PROBABILITIES

(51) International classification	:H04L 27/34, H04L 27/36, H04L 25/03
(31) Priority Document No	:18/462198
(32) Priority Date	:06/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/042913
Filing Date	:19/08/2024
(87) International Publication No	:WO 2025/053990
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)SHAKED, Ronen
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(57) Abstract :
Methods, systems, and devices for wireless communication are described. A request associated with probabilities of respective points of a constellation for communication of a set of data symbols using a channel may be received. The channel may be between a wireless device and a network entity. The probabilities may indicate respective likelihoods of the respective points being used in the communication of the set of data symbols. Signaling may be communicated in accordance with the set of probabilities of the respective points, where the set of probabilities may be adapted to characteristics of radio frequency impairments associated with the channel. The characteristics of the radio frequency impairments may be measured by a wireless device.

No. of Pages : 69 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004113 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-QUADRATURE-PHASE-SHIFT-KEYING ELEMENTS OF A PRECODER

(51) International classification :H04B 7/0456
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/117401
Filing Date :07/09/2023
(87) International Publication No :WO 2025/050338
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HUANG, Yi
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(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a network node and a UE may use a precoding codebook that includes non-quadrature-phase-shift-keying (non-QPSK) elements within at least one precoder. In some aspects, the precoding codebook may include only non-QPSK elements, QPSK elements and non-QPSK elements, only non-QPSK precoders, or non-QPSK precoders and QPSK precoders. In some aspects, different ranks may use different combinations of QPSK elements and/or non-QPSK elements, and/or may include different combinations of QPSK precoders and/or non-QPSK precoders.

No. of Pages : 39 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004114 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM ARCHITECTURE OF NETWORK CODING AT USER PLANE FUNCTION

(51) International classification	:H04L 1/00, H04L 67/50, H04W 28/16, H04W 80/08
(31) Priority Document No	:18/458966
(32) Priority Date	:30/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043107 :20/08/2024
(87) International Publication No	:WO 2025/049179
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)LIN, Yih-Hao
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8)MONDET, Mickael
9)MAAMARI, Diana

(57) Abstract :
The apparatus may be configured to generate, for a set of data packets associated with an application, a set of parity bits, generate an encoded data transmission associated with a UPF including the set of data packets and the generated set of parity bits, and to output, for a receiving device associated with the application, the encoded data transmission. The apparatus may be configured to obtain an encoded data transmission associated with a UPF including a first plurality of bits associated with a set of data packets associated with an application and a second plurality of bits associated with a set of parity bits based on the set of data packets, to decode the encoded data transmission to generate the set of data packets, and output, for one of an application client or an application server associated with the application, the set of data packets.

No. of Pages : 59 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004120 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RFID TAGS WITH B-FIELD FOCUSING

(51) International classification :G08B 13/22, G06K 7/10, G07F 17/32
(31) Priority Document No :63/579645
(32) Priority Date :30/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/044427
Filing Date :29/08/2024
(87) International Publication No :WO 2025/049739
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SEITZ, Tyler J.
3)HOYT, Joshua K.

(57) Abstract :
A radio-frequency identification (RFID) tag includes circuit elements that result in a resonant frequency that differs from the excitation frequency of an RFID reader. The RFID tag, when stacked with other similar RFID tags, channels the magnetic flux density field (B-field) through the stack to power each of the tags in the stack. As a result, the B-Field is collimated in a manner that increases the sensitivity (read range) in one dimension (up a stack of chips) while simultaneously limiting the sensitivity in the two lateral dimensions, thereby providing precise spatial resolution of each tag as to its location on a gaming table.

No. of Pages : 30 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004123 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CYCLIC SURFACE CONDITIONING METHOD AND SURFACE PREPARATION METHOD FOR EPITAXIAL MATERIAL GROWTH

(51) International classification	:H01L 21/3065, B82Y 40/00, C23C 16/44, H01J 37/32, H01L 21/311
(31) Priority Document No	:2330284-7
(32) Priority Date	:19/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050596 :18/06/2024
(87) International Publication No	:WO 2024/263088
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)DANIELSSON, Oscar
6)ASIF, Muhammad
7)SUYATIN, Dmitry
8)SUNDQVIST, Jonas Valdemar

(57) Abstract :
A method for surface conditioning based on cyclic processing is disclosed. The method includes activating a surface, removing excess materials from the surface, applying a low-energy particle treatment to the surface, and repeating the above steps until the surface has a desired smoothness. This method can be applied to various surfaces, including semiconductor surfaces, metal surfaces, dielectric surfaces, and 2D material surfaces, as well as patterned and non-patterned surfaces. The low-energy particle treatment can be etching or deposition, and the process can be combined with ion beam shaping technology and angled particle beam etching for improved surface conditioning. A method of preparing a surface of a substrate and epitaxial material growth is also provided.

No. of Pages : 34 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004125 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LONG-TERM AND ON-DEMAND REQUEST OF DATA COLLECTION IN BEAM PREDICTION USE CASES

(51) International classification :H04W 16/26
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/112434
Filing Date :11/08/2023
(87) International Publication No :WO 2025/035234
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)TAHERZADEH BOROUJENI, Mahmoud
3)PEZESHKI, Hamed

(57) Abstract :
Certain aspects of the present disclosure provide techniques for long-term and on-demand request of data collection in beam prediction use cases. An example method, performed at a user equipment (UE), generally includes receiving a request from a network entity to participate in data collection, wherein the request indicates one or more settings for participating the data collection, transmitting a response to the request, wherein the response indicates acceptance of the request to participate in data collection according to at least one setting of the one or more settings, and participating in the data collection for the at least one setting.

No. of Pages : 48 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004146 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISTRIBUTED THERMAL MANAGEMENT ARCHITECTURE

(51) International classification :G06F 1/20
(31) Priority Document No :18/452880
(32) Priority Date :21/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038193
Filing Date :16/07/2024
(87) International Publication No :WO 2025/042513
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)WILLIAM, Sumarlin
4)MEHETRE, Vinayak Nana

(57) Abstract :
Thermal management aspects include a serial databus; a central processing unit (CPU); a graphics processing unit (GPU); a neural signal processor (NSP); an always on subsystem (AOSS); the serial databus, the CPU, the GPU, the NSP and the AOSS are implemented on a system on a chip; wherein the CPU includes a first plurality of thermal sensors and a first plurality of controllers, each of the first plurality of thermal sensors is coupled to each of the first plurality of controllers; wherein the NSP includes a second plurality of thermal sensors and a second plurality of controllers, each of the second plurality of thermal sensors is coupled to each of the second plurality of controllers; and wherein the AOSS includes a third plurality of thermal sensors and a third plurality of controllers, each of the third plurality of thermal sensors is coupled to each of the third plurality of controllers.

No. of Pages : 28 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004147 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART COMBINATION SWITCH FOR RAPID SEAMLESS EXTENDED REALITY (XR) CAMERA START AND RECOVERY

(51) International classification :G06F 13/40
(31) Priority Document No :18/455999
(32) Priority Date :25/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038207
Filing Date :16/07/2024
(87) International Publication No :WO 2025/048974
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)PAMPANA, Ravikishore
5)BHARDWAJ, Trishansh

(57) Abstract :
Aspects of the disclosure are directed to self-synchronization of information data. In accordance with one aspect, an apparatus includes a receive physical (RX PHY) layer interface configured to send information data to a packet switch configured to suspend transmission of information data prior to arrival of a start of transaction (SOT) field and to commence transmission of information data upon arrival of the SOT field. The apparatus further includes a camera serial interface decoder (CSID) configured to receive information data from the packet switch; a frame switch configured to receive a start of frame (SOF) field from the CSID; an image signal processor (ISP) configured to receive decoded information data from the frame switch and to process decoded information data to generate a processed information data in a format compatible with an image display device; and a software module configured to enable the frame switch and the packet switch.

No. of Pages : 25 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004148 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSMITTING ON NON-IMPAIRED PORTS FOR LAYER REDUCTION

(51) International classification	:H04W 52/14, H04W 52/34, H04W 52/36
(31) Priority Document No	:18/462057
(32) Priority Date	:06/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039221 :24/07/2024
(87) International Publication No	:WO 2025/053914
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may detect an impaired power limited port of the UE. The UE may refrain from transmitting an uplink signal on the impaired power limited port. The UE may transmit the uplink signal on remaining non-impaired ports based at least in part on an uplink transmit power splitting applied amongst the remaining non-impaired ports. Numerous other aspects are described.

No. of Pages : 39 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004164 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR CRYPTOCURRENCY FRAUD DETECTION

(51) International classification	:G06Q 20/40, G06Q 20/42, G06Q 20/06, H04L 9/00
(31) Priority Document No	:18/233068
(32) Priority Date	:11/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036667 :03/07/2024
(87) International Publication No	:WO 2025/038195
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)TAN, Chaoyue
4)SANTHAPUR, Meghana
5)ZHANG, Ally

(57) Abstract :
A method for fraud scoring a cryptographic currency transaction using multiple data sets and graphical modeling includes: receiving transaction data for a plurality of fiat currency based payment transactions from a first computing system; receiving transaction data for a plurality of cryptographic currency based blockchain transactions from a second computing system; receiving node connectivity data for a blockchain network from a third computing system; generating a fraud detection model based on the node connectivity data including generating a graphical representation of the node connectivity data; receiving transaction data for a new blockchain transaction from a computing device; generating a fraud score for the new transaction using the fraud detection model, the transaction data for the fiat currency based transactions, and the transaction data for the cryptographic currency based transactions; and transmitting the generated fraud score to the computing device.

No. of Pages : 31 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004233 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-ROTOR AERIAL VEHICLE

(51) International classification	:B64C 11/30, B64U 10/13, B64U 50/16
(31) Priority Document No	:2350775-9
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Sweden
(86) International Application No Filing Date	:PCT/SE2024/050606 :19/06/2024
(87) International Publication No	:WO 2024/263092
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Unmanned hydraulic multirotor aerial vehicle (1), comprising a hydraulic pump (14) for powering the at least two rotors (2,3) of the vehicle (1), wherein at least one of the rotors (3) comprises control for collective (26) pitch, optionally also cyclic pitch (27).

No. of Pages : 10 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004241 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MACHINE LEARNING MODEL PARAMETER COMPRESSION

(51) International classification	:H03M 7/30, H03M 7/40, G06N 20/00
(31) Priority Document No	:18/458786
(32) Priority Date	:30/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036606 :02/07/2024
(87) International Publication No	:WO 2025/048954
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Certain aspects of the present disclosure provide techniques and apparatus for improved machine learning model compression. A set of parameters for a machine learning model is accessed, where the set of parameters are formatted according to a first encoding. A converted set of parameters is generated based on applying a conversion operation to format the set of parameters according to a second encoding. A set of bit planes is generated based on applying a bit plane transformation to the converted set of parameters, and a compressed set of parameters for the machine learning model is generated based on applying a bit mask operation to one or more bit planes of the set of bit planes.

No. of Pages : 28 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004242 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRIVACY-AWARE MULTI-MODAL GENERATIVE AUTOREPLY

(51) International classification	:G06F 40/279, G06F 40/30, G06F 40/56, G06N 20/00, H04L 51/02
(31) Priority Document No	:18/454456
(32) Priority Date	:23/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036152 :28/06/2024
(87) International Publication No	:WO 2025/042482
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Various embodiments include systems and methods for generating a privacy-aware multi-modal autoreply to an incoming communication. A processing system of a computing device may collect multi-modal information, determine a current user circumstance based on the collected information, determine a user privacy preference for autoreply responses, and generate a prompt that is input to a generative large language model (LLM) to generate optional autoreply responses, receive a list of personalized response suggestions from the generative LLM, and perform an autoreply action based on a selected personalized response suggestion.

No. of Pages : 37 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004243 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GENERATING IMAGE CONTENT

(51) International classification	:G06F 3/04845, G06F 3/01, G06F 3/0488, G06N 3/0475, G06T 3/4038
(31) Priority Document No	:18/469398
(32) Priority Date	:18/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043760 :23/08/2024
(87) International Publication No	:WO 2025/064159
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)GHIMIRE, Sandesh
4)WU, Meng-Lin
5)DAYANA, Venkata Ravi Kiran

(57) Abstract :
Systems and techniques are described herein for generating image content. For instance, an apparatus for generating image content is provided. The method may include a user interface configured to: display an image of a field of view; and receive a user input indicative of a desired change to the image, wherein the desired change to the image comprises a change to the field of view; and at least one processor configured to: provide at least part of the image and an indication of the desired change as inputs to a generative machine-learning model; obtain an altered image from the generative machine-learning model, wherein the altered image comprises at least part of the image of the field of view and generated pixels outside of the field of view.

No. of Pages : 74 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004244 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RAPID LOCALIZATION FOR VISION-AIDED POSITIONING

(51) International classification :G01C 21/30
(31) Priority Document No :18/453705
(32) Priority Date :22/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035869
Filing Date :27/06/2024
(87) International Publication No :WO 2025/042480
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)LUO, Ning

(57) Abstract :
Aspects presented herein may enable a UE to improve (e.g., reduce) the convergence time for vision-aided positioning by enabling the UE to use images embedded with location information. In one aspect, a UE receives, from a reference device, a server, or a map, a list of visual features and a location for each visual feature in the list of visual features. The UE identifies at least one visual feature in an area via at least one camera, where the at least one visual feature is included in the list of visual features, where the area is within a threshold distance of the UE. The UE estimates a position of the UE based on the identified at least one visual feature in the area and the location corresponding to the at least one visual feature.

No. of Pages : 70 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004245 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELECTION OF SIDELINK (SL) POSITIONING RESOURCES FOR JOINT SL/UU POSITIONING SESSIONS

(51) International classification	:H04W 72/04, H04L 5/00, H04W 72/02, H04W 4/40, H04W 72/12
(31) Priority Document No	:20230100686
(32) Priority Date	:22/08/2023
(33) Name of priority country	:Greece
(86) International Application No Filing Date	:PCT/US2024/036040 :28/06/2024
(87) International Publication No	:WO 2025/042481
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)SARKIS, Gabi

(57) Abstract :
In an aspect, a user equipment (UE) may determine a first sensing configuration for selecting sidelink (SL) resources for transmission of SL data. The UE may determine a second sensing configuration that is different than the first sensing configuration for selecting SL resources for transmission of SL positioning reference signals (SL-PRS). The UE may transmit SL data on a first resource within a first resource selection window that is based on the first sensing configuration. The UE may transmit SL-PRS on a second resource within a second resource selection window that is based on the second sensing configuration.

No. of Pages : 90 No. of Claims : 36

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202647004246 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BOOTSTRAPPING PROGRAM SYNTHESIS LANGUAGE MODELS TO PERFORM REPAIRING

(51) International classification	:G06F 8/30, G06N 20/00, G06F 11/36
(31) Priority Document No	:18/455992
(32) Priority Date	:25/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035573 :26/06/2024
(87) International Publication No	:WO 2025/048938
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Certain aspects of the present disclosure provide techniques and apparatus for improved program synthesis using machine learning. An input indicating a programming task is accessed. A generated program is generated based on processing the input using a trained machine learning model. In response to determining that the generated program failed to satisfy the programming task, feedback is generated, and a revised program is generated based on processing the feedback using the trained machine learning model. In response to determining that the revised program satisfied the programming task, one or more parameters of the trained machine learning model are updated based on the revised program.

No. of Pages : 31 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004291 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MACROCYCLES FOR THE TREATMENT OF AUTOIMMUNE DISEASE

(51) International classification	:A61P 3/00, A61P 9/00, A61P 25/00, A61P 27/02, A61P 29/00
(31) Priority Document No	:PCT/CN2023/108207
(32) Priority Date	:19/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/EP2024/070202 :17/07/2024
(87) International Publication No	:WO 2025/017045
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WU, Yao
5)ZHANG, Zhiwei
6)ZHU, Wei

(57) Abstract :
The present application relates to compounds of formula (I), wherein R1 to R6, Q1 and A1 to AS are as described herein, and their pharmaceutically acceptable salt thereof, and compositions including the compounds and methods of using the compounds. The compounds of formula (I) are antagonists of STING and thus useful for the treatment of various diseases and disorders.

No. of Pages : 247 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004296 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL RESOURCE SET PUNCTURING

(51) International classification :H04L 5/00, H04L 1/00, H04W 72/04, H04W 72/12, H04L 1/18
(31) Priority Document No :63/518042
(32) Priority Date :07/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038334
Filing Date :17/07/2024
(87) International Publication No :WO 2025/034372
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)RICO ALVARINO, Alberto
3)RYU, Jae Ho
4)BECKMAN, James

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive signaling identifying a control resource set (CORESET) puncturing pattern, the CORESET puncturing pattern being based, at least in part, on a number of resource blocks available before and after a CORESET puncturing process and a number of symbols of the CORESET. The UE may decode downlink control information in accordance with the CORESET puncturing pattern. Numerous other aspects are described.

No. of Pages : 40 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004306 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMMUNICATION METHOD, TERMINAL DEVICE, AND NETWORK DEVICE

(51) International classification	:H04B 7/185, H04W 84/06, H04W 36/30, H04W 36/00, H04W 36/32
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/100970 :19/06/2023
(87) International Publication No	:WO 2024/259550
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ZHAO, Zheng
2)LYU, Ling
3)YANG, Zhongzhi

(57) Abstract :
Provided are a communication method, a terminal device, and a network device. The method comprises: a terminal device executes a first operation on the basis of a first moment, wherein the first moment is a change moment of a satellite corresponding to a first cell of the terminal device, and the first operation comprises one or more of the following operations: a second operation that the terminal device starts to execute by using ephemeris information of the changed satellite; and a third operation executed by the terminal device in response to the change of the satellite corresponding to the first cell. The terminal device may execute the first operation to deal with a satellite change. Taking the first operation comprising the second operation as an example, the terminal device may determine, on the basis of the change moment of the satellite, the moment of starting use of the ephemeris information of the changed satellite, such that the use of the ephemeris information better conforms to the actual situation. Taking the first operation comprising the third operation as an example, the terminal device can avoid a communication abnormality, caused by a satellite change, to the extent possible by executing the third operation.

No. of Pages : 40 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004307 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPENING DEVICE FOR A PACKAGE, MOLD FOR MOLDING AN OPENING DEVICE AND PACKAGE HAVING AN OPENING DEVICE

(51) International classification	:B65D 5/74, B29C 45/14
(31) Priority Document No	:102023000012813
(32) Priority Date	:21/06/2023
(33) Name of priority country	:Italy
(86) International Application No	:PCT/EP2024/066623
Filing Date	:14/06/2024
(87) International Publication No	:WO 2024/260877
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)ZANON, Paolo
2)VIETRI, Anna Rosa
3)DE PAOLA, Rocco

(57) Abstract :
There is described an opening device (3) for a package (1) having a designated pour opening and being filled with a pourable product The opening device (3) comprises a collar (9) having a central axis (E) and a pouring outlet (11), a lid (8) connected to the collar (9) and angularly movable about a hinge axis (G) between a closed position and an open position in which the lid (8), respectively closes and opens, the pouring outlet (11), a closing element (20) configured to close the designated pour opening and being detachably and/or rupturably attached to the collar (9) and a plurality of leg elements (38) connected to and protruding from the closing element (20) and being coupled to the lid (8). One main leg element (38a) of the plurality of leg elements (38) is farther away from the hinge axis (G) than the other leg elements (38). The main leg element (38a) is intersected by an intersection plane (H) comprising the central axis (E). The leg elements (38; 38a) are arranged asymmetric with respect to one another and with respect to the intersection plane (H).

No. of Pages : 30 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004319 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CO-CHANNEL COEXISTENCE OF ULTRA-WIDEBAND DEVICES WITH WIRELESS TELECOMMUNICATION DEVICES

(51) International classification	:H04W 72/541, H04W 4/02, H04W 64/00
(31) Priority Document No	:18/460052
(32) Priority Date	:01/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/044059 :27/08/2024
(87) International Publication No	:WO 2025/049490
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)REDDING, Brian

(57) Abstract :
Certain aspects of the present disclosure provide techniques for the coexistence of wireless telecommunication devices (e.g., 4G, 5G, and/or 6G devices) and UWB devices operating in a same frequency band. A method generally includes receiving, from a first user equipment (UE), first signaling indicating an initiation of a first ultra-wideband ranging session between the first UE and an ultra-wideband device; determining a location of the first UE after receiving the first signaling; and performing one or more first interference mitigation processes configured to reduce channel interference in a first ultra-wideband channel used for the first ultra-wideband ranging session based on, at least, the location of the first UE.

No. of Pages : 43 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004325 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYNCHRONIZATION SIGNAL BLOCK OCCASION SPECIFIC BEAM PARTITIONING FOR BEAM PREDICTION

(51) International classification :H04W 36/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/115685
Filing Date :30/08/2023
(87) International Publication No :WO 2025/043517
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)ZHOU Yan

(57) Abstract :
Certain aspects of the present disclosure provide techniques for Synchronization Signal Block (SSB) Occasion Specific Beam Partitioning for Layer 1/2 Triggered Mobility (LTM). An example method performed at a user equipment (UE) generally includes receiving first signaling indicating SSB occasions for transmission of SSBs in a set of candidate cells receiving second signaling indicating for each of the SSB occasions a first subset of the candidate cells for which the UE should measure SSBs measuring SSBs transmitted in the first subset of the candidate cells in the SSB occasions in accordance with the second signaling and transmitting a report including at least results of measuring SSBs in the first subset of the candidate cells in each of the SSB occasions.

No. of Pages : 48 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :16/01/2026

(21) Application No.202647004347 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : NON-AQUEOUS SECONDARY BATTERY NEGATIVE ELECTRODE AND NON-AQUEOUS SECONDARY BATTERY USING SAME

(51) International classification	:H01M 4/62, C08K 3/04, C08K 3/34, C08L 5/00, C08L 101/00
(31) Priority Document No	:2023-102509
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020787 :06/06/2024
(87) International Publication No	:WO 2024/262336
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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Address of Inventor : NA

(57) Abstract :
This non-aqueous secondary battery negative electrode 60 comprises a negative electrode collector 6a and a negative electrode active material layer 6b that is carried on the negative electrode collector 6a. The negative electrode active material layer 6b includes active material particles and a plurality of types of organic polymers. The plurality of types of organic polymers include a straight-chain sulfur-containing polysaccharide and at least one other component that is different from the straight-chain sulfur-containing polysaccharide. The ratio of the mass of the straight-chain sulfur-containing polysaccharide to the total mass of the plurality of types of organic polymers is 20%–80%.

No. of Pages : 14 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004348 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SEPARATION MEMBRANE ELEMENT AND SEPARATION DEVICE

(51) International classification	:B01D 63/08, B01D 53/22, B01D 69/00
(31) Priority Document No	:2023-106408
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/020828 :07/06/2024
(87) International Publication No	:WO 2025/004758
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TASAKI, Tsutomu

(57) Abstract :
The present invention addresses the problem of providing a plate-and-frame type separation membrane element in which a sealing part on a supply side is not easily delaminated even when a gas is supplied. The solution to this problem is a plate-and-frame type separation membrane element having a sealing part between a supply-side flow path member and a permeation-side flow path member. The compression deformation amount of the permeation-side flow path member, when measured by JIS K 7181, is 0.40 mm or less, and the adhesive force of the sealing part, when measured by JIS K 6854 is 1.0 N or more.

No. of Pages : 63 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004349 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANODE PACK ASSEMBLY WITH MICRO-EXPANDED METAL MESH POROUS TRANSPORT LAYER (PTL) FOR USE IN PROTON EXCHANGE MEMBRANE (PEM) ELECTROLYZERS AND METHODS OF MANUFACTURING THE SAME

(51) International classification	:C25B 13/04, C25B 13/05, C25B 13/02, C25B 9/19
(31) Priority Document No	:63/514262
(32) Priority Date	:18/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038425 :17/07/2024
(87) International Publication No	:WO 2025/019616
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)DAVENPORT, Timothy
2)GREENWOOD, George

(57) Abstract :
A PEM electrolyzer PTL (16) is created from micro-expanded mesh metal foil layers to allow for a precise level of control over the thickness of the layers, porosity, tortuosity, pore size, interlayer connectivity, and surface roughness. Pore sizes range from 3µm to 30 µm with a porosity (mesh open area) of 10 - 50%. A PEM anode pack assembly (10) is formed from the micro-expanded PTL layers with a multi-layer expanded metal flow field and bipolar plate. The three subcomponents are diffusion bonded together to form an integrated pack and PVD coated on the outside surfaces.

No. of Pages : 14 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004350 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-TARGETING PROTEIN COMPLEX AND METHODS OF USE THEREOF

(51) International classification	:C07K 19/00, C12N 15/62, C12N 15/85, A61K 38/17
(31) Priority Document No	:63/509693
(32) Priority Date	:22/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/CN2024/100387 :20/06/2024
(87) International Publication No	:WO 2024/260419
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)LIAO, Yi-Shin
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7)JUO, Zong Sean

(57) Abstract :
Provided are protein complexes targeting CD47, PD-L1, and/or TIGIT, and methods of use thereof. In one aspect, the protein complexes include a CD47-binding domain having all or a portion of the SIRPa extracellular region; a PD-L1-binding domain having all or a portion of the PD-1 extracellular domain; and a TIGIT ligand-binding domain having all or a portion of the TIGIT extracellular region.

No. of Pages : 74 No. of Claims : 90

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004351 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A REACTOR CORE, A TRACTION REACTOR, AN ELECTRIC POWER DEVICE AND AN ELECTRIC TRAIN SET

(51) International classification	:H01F 3/14, H01F 27/26, H01F 27/33, H01F 37/00, H01F 27/245
(31) Priority Document No	:23186562.7
(32) Priority Date	:19/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069407 :09/07/2024
(87) International Publication No	:WO 2025/016816
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SAHU, Kiran Chandra
3)MUKHERJEE, Pritam
4)MURGIDA, Vito

(57) Abstract :
A reactor core (1) for a traction reactor (2) of an electric power device (3), the reactor core (1) comprising a first limb (10) and a second limb (12) comprising a plurality of gaps (14), a first yoke (16) and a second yoke (18), a plurality of connecting joints (20) formed by connections between the first yoke (16) and each of the first limb (10) and the second limb (12), and by connections between the second yoke (18) and each of the first limb (10) and the second limb (12). The reactor core (1) further comprises an asymmetry with regard to a first center plane (A) by an asymmetrical arrangement of the plurality of gaps (14) with regard to the first center plane (A).

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004352 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GLP-1-FC-FGF21 DOUBLE-TARGET FUSION PROTEIN COMPOSITION, AND INJECTION AND USE THEREOF

(51) International classification	:A61K 9/00, A61K 9/08, A61K 47/18, A61K 47/26, C07K 14/50
(31) Priority Document No	:202310741972.5
(32) Priority Date	:20/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100364 :20/06/2024
(87) International Publication No	:WO 2024/260414
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)XIE, Can
4)GONG, Qingwei
5)LIU, Xiaoying
6)XU, Jun
7)YAN, Jiangyu
8)GUO, Linfeng
9)LI, Xiaoping
10)LI, Wenjia

(57) Abstract :
A GLP-1-Fc-FGF21 double-target fusion protein composition and the use thereof. The composition comprises a GLP-1-Fc-FGF21 fusion protein and a buffer solution. In the composition, by means of adding the buffer solution, the generation of visible particles can be effectively controlled, and the stability of the GLP-1-Fc-FGF21 fusion protein is improved, so that the shelf life of a product can be prolonged. The composition can be used for treating and/or preventing metabolic diseases, such as diabetes, hyperlipidemia, obesity and diseases related to fatty liver.

No. of Pages : 91 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004353 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NEW COMPOUNDS

(51) International classification	:C11D 3/50, C11B 9/00, C07C 321/00
(31) Priority Document No	:23180555.7
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067363 :20/06/2024
(87) International Publication No	:WO 2024/261201
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GOEKE, Andreas

(57) Abstract :
The invention relates to a compound of formula (I), wherein n, R1, R2a, R2b, R3, and R4 are as defined in the specification; said compound being useful in consumer products such as personal care products, laundry care products and household care products.

No. of Pages : 91 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004354 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GRAPHICS PROCESSING UNIT (GPU) CONTEXT PRIORITY DYNAMIC ADJUSTMENT PROCEDURES AND CENTRAL PROCESSING UNIT AND GRAPHICS PROCESSING UNIT (CPU-GPU) JOINT SCHEDULING STRATEGY

(51) International classification :G06F 9/48
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/117627
Filing Date :08/09/2023
(87) International Publication No :WO 2025/050372
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHANG, Nan
3)XU, Yongjun

(57) Abstract :
A processor-implemented method for adapting a priority of a graphics processing unit (GPU) content at runtime includes receiving, by a GPU driver, a priority change request for a GPU context. The GPU driver determines whether to approve the priority change request based on one or more of GPU capabilities, GPU hardware bandwidth, or a power budget. The GPU driver adapts a GPU context priority for the GPU context during runtime from a first priority level to a second priority level based on the determination.

No. of Pages : 17 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004355 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GREENHOUSE GAS MITIGATION INFRASTRUCTURE

(51) International classification	:G01N 33/00, G06Q 10/0635, G06Q 10/0637, G06Q 30/018, G06Q 30/0214
(31) Priority Document No	:63/514040
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038367 :17/07/2024
(87) International Publication No	:WO 2025/019578
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)WILLIAMS, Dominic Deshawn
5)BOISSEREE, Kaitlyn
6)SINGAL, Dhruv
7)CHONA, Ashish Jagmohan

(57) Abstract :
A method includes: generating a greenhouse gas (GHG) mitigation credit including identifying a set of tasks to be completed by a respective set of first entities that collectively generate a GHG mitigation having a set of GHG mitigation parameters; receiving, from a second entity, a request for a GHG credit acquisition for the GHG mitigation credit; in response to receiving the request, executing the request for the GHG credit acquisition and providing the GHG mitigation credit to the second entity; and providing, to at least one of the set of first entities, instructions to cause the at least one of the set of first entities to execute a respective task of the set of tasks.

No. of Pages : 46 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004356 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR GREENHOUSE GAS MITIGATION

(51) International classification	:G06N 20/00, G06Q 10/0631, G06Q 10/0635, G06Q 10/0637
(31) Priority Document No	:63/514040
(32) Priority Date	:17/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/038359 :17/07/2024
(87) International Publication No	:WO 2025/019572
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)BRONEVETSKY, Grigory
2)PRADHAN, Salil Vijaykumar
3)STIVORIC, John Michael
4)WILLIAMS, Dominic Deshawn
5)BOISSEREE, Kaitlyn Marie
6)SINGAL, Dhruv
7)CHONA, Ashish Jagmohan

(57) Abstract :
A method includes: generating a set of tasks; determining, by a machine learning model and based on multiple data types from multiple sources, that an overall risk score exceeds a first failure threshold due to a risk score of a task exceeding a second threshold; selecting a replacement task for the task, the selecting including: receiving, replacement candidates, each replacement candidate including a candidate offset potential and one or more candidate failure mechanisms; assigning, by the machine learning model and to each of the replacement candidates, a replacement score for the replacement candidate based on a failure correlation of the replacement candidate with respect to each other sets of the set of tasks; ranking the replacement candidates based on the replacement scores; and selecting, based on the ranking, the replacement task; and generating, an updated set of tasks including the replacement task.

No. of Pages : 46 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004357 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HOT MELT ADHESIVES BASED ON BLENDS COMPRISING NON-FUNCTIONALIZED AND FUNCTIONALIZED POLYOLEFINS

(51) International classification :C09J 123/14, C08L 23/14, C08F 210/06
(31) Priority Document No :23181818.8
(32) Priority Date :27/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/061505
Filing Date :26/04/2024
(87) International Publication No :WO 2025/002627
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)JASINSKA-WALC, Lidia
2)DUCHATEAU, Robbert
3)BOUYAHYI, Miloud
4)KRUSZYNSKI, Jakub
5)GAUTAM, Pankaj Singh
6)NOWICKA, Weronika
7)SZOT, Wojciech

(57) Abstract :
Hot melt adhesive composition comprising a base resin, wherein the base resin comprises a blend of an non-functionalized polyolefin and a functionalized olefin-based copolymer or terpolymer having either a hydroxyl functionality, a siloxide functionality or a carboxylic acid functionality.

No. of Pages : 24 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004376 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INKJET INK

(51) International classification	:C09D 11/38, A61K 9/44, A61K 47/10, A61K 47/14, B41J 2/01
(31) Priority Document No	:2023-103434
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022439 :20/06/2024
(87) International Publication No	:WO 2024/262584
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NAKAGAWA, Yuya
2)MORI, Masahiro

(57) Abstract :
Provided is an inkjet ink which is excellent in terms of drying after printing, initial dot ejection, storage stability, and continuous printability and does not bleed after printing, in order to provide an inkjet ink that does not require an ink circulation mechanism while using an alcohol such as ethanol as a solvent for printing on non-permeable tablets. The inkjet ink is used for printing with a non-circulation type printer, and contains an organic acid monoglyceride and an alcohol. An organic acid constituting the organic acid monoglyceride has 2-10 carbon atoms.

No. of Pages : 23 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004377 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FRAGRANCE INGREDIENTS

(51) International classification	:C11B 9/00, C11D 3/50, A61K 8/40, A61Q 13/00
(31) Priority Document No	:23180496.4
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067262 :20/06/2024
(87) International Publication No	:WO 2024/261137
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GIVAUDAN SA
Address of Applicant :Chemin de la Parfumerie 5 1214 Vernier Switzerland
(72)**Name of Inventor :**
1)LINIGER, Marc

(57) Abstract :
The invention relates to the use of a compound of formula (I) as a fragrance ingredient, wherein R1 is a C6-7 alkyl group, and to fragrance compositions containing them.

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004378 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRIM COVER ASSEMBLY WITH IMPROVED RECYCLABILITY

(51) International classification :B60N 2/58
(31) Priority Document No :63/527836
(32) Priority Date :20/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038368
Filing Date :17/07/2024
(87) International Publication No :WO 2025/019579
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WYATT, Daniel, C.
2)KOZLOWSKI, Eric

(57) Abstract :
A trim cover assembly for use in an automotive seat assembly includes a first cover piece, a second cover piece, and a plus pad. The first and second cover pieces are formed out of a cover material comprising polyethylene terephthalate fibers and include a first peripheral edge and a second peripheral edge, respectively. The trim cover assembly includes thread comprising polyethylene terephthalate fibers which forms a sewn seam fixedly coupling at least a portion of the first peripheral edge of the first cover piece to at least a portion of the second peripheral edge of the second cover piece. In addition, the plus pad is formed out of polyethylene terephthalate and is fixedly coupled to at least one of the first cover piece and the second cover piece.

No. of Pages : 20 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004382 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITIONING SPAR CAPS IN BLADE MOULDS

(51) International classification	:B29C 70/54, B29D 99/00, B29C 70/86, B29L 31/08, B29C 31/00
(31) Priority Document No	:23185175.9
(32) Priority Date	:13/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069778 :12/07/2024
(87) International Publication No	:WO 2025/012416
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)REMY, Adrien

(57) Abstract :
In a first aspect, a tool for positioning a spar cap (74) in a blade mould is provided. The tool comprises a structure (200) comprising a central portion (210), a first support (220) and a second support (230). The tool further comprises a connector (300) to be releasably attached to the spar cap, and a reference arm (400) configured to engage a first spar cap reference (75). In a further aspect, a method for positioning a spar cap in a blade mould is provided. The method comprises moving the tool towards the spar cap. The method further comprises engaging the reference arm of the tool and the first spar cap reference, and releasably attaching the connector of the tool to the spar cap. In addition, the method comprises moving the tool towards the blade mould to arrange the spar cap on the blade mould.

No. of Pages : 22 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004391 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DNA METHYLATION AND GENE EXPRESSION AS DETERMINANTS OF GENOME-WIDE CELL-FREE DNA FRAGMENTATION

(51) International classification	:C12Q 1/6886, C12Q 1/6869, G16B 20/20, G16B 20/30, G16B 30/10
(31) Priority Document No	:63/521666
(32) Priority Date	:17/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034360 :17/06/2024
(87) International Publication No	:WO 2024/263526
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)VELCULESCU, Victor E.
2)SCHARPF, Robert B.
3)NOE, Michael

(57) Abstract :
Analysis of cell-free DNA (cfDNA) fragment ends in patients with cancer provide a direct link between epigenetic changes and cfDNA fragmentation for non-invasive disease detection and treatment of patients. In some embodiments, the methods for the diagnosing and treatment of cancer include detecting methylation and expression differences affecting cell free (cfDNA) size and coverage in patients. In certain aspects, it includes a method for determining circulating cfDNA fragmentation in a sample provided, comprising assaying genomic sequences to identify cfDNA endpoints; analyzing frequency of cfDNA breakpoints at a plurality of positions in the genomic sequences; thereby, determining circulating cfDNA fragmentation.

No. of Pages : 62 No. of Claims : 42

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004401 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOOKUP TABLE BASED DECODER SIDE INTRA MODE DERIVATION

(51) International classification	:H04N 19/11, H04N 19/14, H04N 19/176, H04N 19/593
(31) Priority Document No	:63/511603
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/064587 :28/05/2024
(87) International Publication No	:WO 2025/002696
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
Address of Applicant :Karakaari 7 02610 Espoo Finland
(72)**Name of Inventor :**
1)AMINLOU, Alireza

(57) Abstract :
An apparatus including: at least one processor; and at least one memory storing instructions that, when executed by the at least one processor, causes the apparatus at least to: determine a horizontal direction strength value using at least one neighboring sample of a current block of at least one picture; determine a vertical direction strength value using the at least one neighboring sample of the current block of the at least one picture; determine a ratio value in a logarithmic domain, based on the horizontal direction strength value and the vertical direction strength value; determine, using a lookup table, an angle index that is mapped to the ratio value; determine an intra prediction mode of the at least one neighboring sample, based on the angle index; and decode the current block based on the intra prediction mode.

No. of Pages : 44 No. of Claims : 53

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004402 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS, METHODS AND COMPUTER PROGRAM FOR ENCODING SPATIAL AUDIO CONTENT

(51) International classification	:G10L 19/008, H04S 5/00, G10L 19/18, G10L 19/16
(31) Priority Document No	:2310063.9
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/065999 :11/06/2024
(87) International Publication No	:WO 2025/002779
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LAAKSONEN, Lasse Juhani
3)PAJUNEN, Lauros
4)MATE, Sujeet Shyamsundar

(57) Abstract :
Examples of the disclosure relate to encoding spatial audio content using immersive voice and audio services (IVAS) codec. In examples an apparatus is configured to obtain a selected input format and an encoding option for encoding spatial audio content wherein the encoding option is configured to be switched to an alternative encoding option for encoding the spatial audio content. The apparatus is also configured to receive an indication of an output format configured to be used by a playback device. The apparatus is also configured to upmix the selected input format to an alternative input format wherein the alternative input format comprises more channels than the selected input format, and the alternative input format is selected based, at least in part, on the output format.

No. of Pages : 29 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004422 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GLYCATED PROTEINS

(51) International classification	:C07K 14/575, A61K 38/17, A61P 3/00, A61P 9/00, C07K 1/107
(31) Priority Document No	:63/509161
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056046 :20/06/2024
(87) International Publication No	:WO 2024/261696
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)KAPLAN, Harvey
2)GERSON, Donald

(57) Abstract :
Discloses herein are conjugates of a protein and one or more reducing sugars, wherein one, two, three or more target amino groups of the protein are glycated. Also disclosed are methods for the preparation of the glycated protein. Conjugates having one or more ketoamine linkages are efficiently prepared through the reaction between the protein and reducing sugars and exhibit desirable pharmaceutical properties.

No. of Pages : 32 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004469 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY MODULE AND ENERGY STORAGE DEVICE

(51) International classification	:H01M 10/613, H01M 10/6567, H01M 10/6568, H01M 50/507, H01M 50/204
(31) Priority Document No	:202310718976.1
(32) Priority Date	:16/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/076260 :06/02/2024
(87) International Publication No	:WO 2024/255282
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)XIAMEN HITHIUM ENERGY STORAGE TECHNOLOGY CO., LTD.
(72)**Name of Inventor :**
1)MA, Yaqiang

(57) Abstract :
Provided are a battery module and an energy storage device. The battery module comprises: at least two battery cells (10), wherein the battery cells (10) are provided with top covers (11); at least one busbar (20), the busbar (20) being arranged above the top cover (11), and the busbar (20) being electrically connected to the poles (12) provided on the two adjacent top covers (11); and a liquid cooling pipe (30), wherein the liquid cooling pipe (30) is arranged on all the top covers (11) and is in heat transfer fit with all the busbars (20). Therefore, the high-temperature heat of the busbar (20) can be quickly absorbed and taken away by a cooling medium, thereby achieving the effect of cooling the busbar (20) by the liquid cooling pipe (30), and improving the overcurrent capability of the busbar (20); the problem of excessively high heat of the busbar (20) in a high overcurrent scene is well solved, and excessive installation space is not occupied, so that the problems of high processing costs and high difficulty are avoided.

No. of Pages : 11 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004547 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MARK CAPTURE FOR SIGNATURE GENERATION

(51) International classification	:G06V 10/40, G06N 20/00, G06T 7/80, G06F 18/213, G06F 18/22
(31) Priority Document No	:63/532635
(32) Priority Date	:14/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/042351 :14/08/2024
(87) International Publication No	:WO 2025/038774
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)DEV, Bodhayan
2)PATEL, Hiren
3)PATNALA, Sreedhar

(57) Abstract :
A method includes capturing, at a mobile device, multiple images of a candidate mark using a camera of the mobile device. A first subset of the multiple images is processed at a first resolution using two or more machine learning models for orientation identification and corruption detection. Instructions are provided to modify capture of a second subset of images. When the orientation and corruption level are suitable, an electronic signature of the candidate mark is generated using the second subset of images.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202647004624 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IMAGE PROCESSING METHOD, AND PROCESSING DEVICE AND STORAGE MEDIUM

(51) International classification	:H04N 19/186, H04N 19/182, H04N 19/593, H04N 9/64
(31) Priority Document No	:202310730087.7
(32) Priority Date	:20/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/092912 :13/05/2024
(87) International Publication No	:WO 2024/260142
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)NOKIA TECHNOLOGIES OY
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(72)**Name of Inventor :**
1)LIU, Yutian

(57) Abstract :
Provided in the present application are an image processing method, and a processing device and a storage medium. The image processing method comprises: according to a first luminance value of at least one non-downsampled luminance pixel, determining or generating a prediction result for a pixel to be subjected to prediction. In the present application, image chrominance information is predicted according to a luminance value of a non-downsampled luminance pixel that has not been subjected to downsampling, and thus the degree of distortion of a chrominance value, which is obtained by means of prediction, can be reduced and/or the prediction quality of a chrominance pixel in an image block can be improved.

No. of Pages : 40 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026
(21) Application No.202647004829 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR COHERENT BEAM COMBINING

(51) International classification	:G02F 1/01, H01S 3/00, H01S 3/10, H01S 3/101, H01S 3/13
(31) Priority Document No	:18/341785
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IL2024/050698 :16/07/2024
(87) International Publication No	:WO 2025/004052
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SCHIFFER, Zeev
2)NAZAROV, Andrey
3)LEVY, Daniel

(57) Abstract :
Multi-Channels coherent beam combining (CBC) using a mechanism for phase and/or polarization locking that uses a reference optical beam and an array of optical detectors each detector being configured and located to detect overall intensity of an optical interference signal caused by interfering of the reference beam and a beam of the respective channel, where the fast intensity per-channel detection allows simultaneous and quick phase/polarization locking of all channels for improving beam combining system performances.

No. of Pages : 62 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004853 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOCKING MEDICATION CONTAINER APPARATUS

(51) International classification	:A61J 1/14, A61J 7/00, A61J 7/04, G16H 20/10
(31) Priority Document No	:18/337990
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029189 :14/05/2024
(87) International Publication No	:WO 2024/263304
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PODDAR, Satish

(57) Abstract :
The present discloser provides methods and systems related to a medication container that may be locked using a locking mechanism. In one exemplary method, a request from a user may be received by a medication provider for a medication. The medication may be placed in a medication container with a locking mechanism that is operable to lock and unlock the medication container. The medication container may be locked using the locking mechanism. The locked medication container with the medication within may be provided to the user. Subsequent to providing the locked medication container to the user, a request may be received from the user to access the medication in the medication container. A credential may be sent to the user that is usable, via the locking mechanism, to unlock the medication container. The user may then input the credential into the locking mechanism to unlock the medication container and access the medication therein.

No. of Pages : 78 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004855 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SECURITY SYSTEM FOR A LOCKING MEDICATION CONTAINER

(51) International classification	:A61J 7/00, A61J 7/04
(31) Priority Document No	:18/338022
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029208 :14/05/2024
(87) International Publication No	:WO 2024/263305
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PODDAR, Satish

(57) Abstract :
The present discloser provides methods and systems related to a medication container that may be locked using a locking mechanism. In one exemplary method, a request from a user may be received by a medication provider for a medication. The medication may be placed in a medication container with a locking mechanism that is operable to lock and unlock the medication container. The medication container may be locked using the locking mechanism. The locked medication container with the medication within may be provided to the user. Subsequent to providing the locked medication container to the user, a request may be received from the user to access the medication in the medication container. A credential may be sent to the user that is usable, via the locking mechanism, to unlock the medication container. The user may then input the credential into the locking mechanism to unlock the medication container and access the medication therein.

No. of Pages : 78 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004878 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PORTAL FOR USING A LOCKABLE MEDICATION CONTAINER

(51) International classification :G16H 20/13, G16H 10/60, G16H 40/67
(31) Priority Document No :18/338061
(32) Priority Date :20/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/029211
Filing Date :14/05/2024
(87) International Publication No :WO 2024/263306
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)PODDAR, Satish

(57) Abstract :
The present discloser provides methods and systems related to a medication container that may be locked using a locking mechanism. In one exemplary method, a request from a user may be received by a medication provider for a medication. The medication may be placed in a medication container with a locking mechanism that is operable to lock and unlock the medication container. The medication container may be locked using the locking mechanism. The locked medication container with the medication within may be provided to the user. Subsequent to providing the locked medication container to the user, a request may be received from the user to access the medication in the medication container. A credential may be sent to the user that is usable, via the locking mechanism, to unlock the medication container. The user may then input the credential into the locking mechanism to unlock the medication container and access the medication therein.

No. of Pages : 78 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004879 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM AND METHOD FOR MULTIPLE LOCKABLE MEDICATION CONTAINERS

(51) International classification	:A61J 7/00, A61J 7/04, G07F 17/00, G16H 20/10
(31) Priority Document No	:18/338085
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029217 :14/05/2024
(87) International Publication No	:WO 2024/263307
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PODDAR, Satish

(57) Abstract :
The present discloser provides methods and systems related to a medication container that may be locked using a locking mechanism. In one exemplary method, a request from a user may be received by a medication provider for a medication. The medication may be placed in a medication container with a locking mechanism that is operable to lock and unlock the medication container. The medication container may be locked using the locking mechanism. The locked medication container with the medication within may be provided to the user. Subsequent to providing the locked medication container to the user, a request may be received from the user to access the medication in the medication container. A credential may be sent to the user that is usable, via the locking mechanism, to unlock the medication container. The user may then input the credential into the locking mechanism to unlock the medication container and access the medication therein.

No. of Pages : 78 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004880 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REFERENCE SIGNAL (RS) GRANT FOR AN ANTENNA MODULE WITH MULTIPLE STEERABLE BORESIGHT DIRECTIONS

(51) International classification	:H04B 7/06, H04L 5/00
(31) Priority Document No	:18/462250
(32) Priority Date	:06/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/042934 :19/08/2024
(87) International Publication No	:WO 2025/053991
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)ADIBELLI, Sinan
3)TASSOUDJI, Mohammad Ali
4)LI, Junyi

(57) Abstract :
Certain aspects of the present disclosure provide a method for wireless communications at a user equipment (UE). The UE may transmit signaling indicating antenna module capability information including geometric shape information corresponding to one or more antenna modules of the UE. The geometric shape information is based on an availability of multiple boresight directions of the one or more antenna modules. The UE may receive an indication of a number of reference signals (RSs). The number of RSs is based on the antenna module capability information.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :18/01/2026
(21) Application No.202647004886 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COMMUNICATION SYSTEM FOR A LOCKING MEDICATION CONTAINER

(51) International classification	:G16H 20/13, G16H 40/67
(31) Priority Document No	:18/338103
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/029218 :14/05/2024
(87) International Publication No	:WO 2024/263308
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PODDAR, Satish

(57) Abstract :
The present discloser provides methods and systems related to a medication container that may be locked using a locking mechanism. In one exemplary method, a request from a user may be received by a medication provider for a medication. The medication may be placed in a medication container with a locking mechanism that is operable to lock and unlock the medication container. The medication container may be locked using the locking mechanism. The locked medication container with the medication within may be provided to the user. Subsequent to providing the locked medication container to the user, a request may be received from the user to access the medication in the medication container. A credential may be sent to the user that is usable, via the locking mechanism, to unlock the medication container. The user may then input the credential into the locking mechanism to unlock the medication container and access the medication therein.

No. of Pages : 78 No. of Claims : 31

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647004995 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR GEOTHERMAL FOOD DEHYDRATION

(51) International classification	:F24T 10/20, A23B 4/03, A23B 7/02, A23L 3/16, F24T 10/00
(31) Priority Document No	:63/509133
(32) Priority Date	:20/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/AU2024/050646 :20/06/2024
(87) International Publication No	:WO 2024/259487
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GOOD WATER HOLDINGS PTY LTD
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(72)**Name of Inventor :**
1)STRANGE, Warren Ross
2)JARDINE, Susan

(57) Abstract :
Described herein are systems and methods for food dehydration, the systems comprising a geothermal syphoning system, a line, and an enclosure. The systems described herein can be utilized for food dehydration and freeze-drying while using geothermal heated fluid, thereby having little to zero CO2 emissions, and no negative impact on the environment.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647004996 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTISPECTRAL PHOTOACOUSTIC DEVICES

(51) International classification	:A61B 5/00, A61B 5/02, A61B 5/021, A61B 5/107
(31) Priority Document No	:18/461402
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045162 :04/09/2024
(87) International Publication No	:WO 2025/054178
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)AGRAWAL, Sumit
2)ZHAN, Ye
3)BROOKS, Emily Kathryn
4)PANCHAWAGH, Hrishikesh Vijaykumar
5)LOPEZ, Ali
6)BUCHAN, Nicholas
7)DJORDJEV, Kostadin Dimitrov
8)SCHNEIDER, John Keith

(57) Abstract :
Some disclosed methods may involve providing first light of a first wavelength to a target object at a first time, receiving first ultrasonic receiver signals from an ultrasonic receiver system corresponding to photoacoustic responses of the target object to the first light, providing second light of a second wavelength to the target object at a second time, receiving second ultrasonic receiver signals from the ultrasonic receiver system corresponding to photoacoustic responses of the target object to the second light and differentiating a desired signal from one or more background signals based, at least in part, on the first ultrasonic receiver signals and the second ultrasonic receiver signals. The desired signal may correspond to at least a portion of a blood vessel within the target object. A light source system may be configured for providing the first light and the second light to the target object along the same axis.

No. of Pages : 66 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005038 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND COMPOSITIONS FOR SKIN REPAIR, REJUVENATION AND COMFORT

(51) International classification	:A61K 38/18, A61K 8/64, A61K 8/65, A61K 8/73, A61Q 19/02
(31) Priority Document No	:63/522989
(32) Priority Date	:23/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035317 :24/06/2024
(87) International Publication No	:WO 2024/264071
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LYNCH, Samuel E.
Address of Applicant :3340 Southall Road Franklin, Tennessee 37064 U.S.A.
(72)**Name of Inventor :**
1)LYNCH, Samuel E.

(57) Abstract :
Compositions of rhPDGF-BB for soft tissue regeneration, rejuvenation, reinforcement, comfort or aesthetic utility in the domains of cosmetics and cosmeceuticals comprising rhPDGF-BB combined with a carrier selected from the group consisting of differing types of collagen, gelatin, alginates, polysaccharides, glycosaminoglycans, fibrin, hyaluronic acid and derivatives or combinations thereof, wherein skin or soft tissue disruption is treated by applying the disclosed compositions.

No. of Pages : 62 No. of Claims : 71

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005039 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR NETWORK CONTROL

(51) International classification :H04L 41/14, H04L 41/22, H04L 41/12
(31) Priority Document No :18/340591
(32) Priority Date :23/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/034685
Filing Date :20/06/2024
(87) International Publication No :WO 2024/263688
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
1)GRANITE TELECOMMUNICATIONS, LLC
Address of Applicant :100 Newport Ave. Ext Quincy, Massachusetts 02171 U.S.A.
(72)**Name of Inventor :**
1)WEINER, Adam
2)HERRICK, Stephen

(57) Abstract :
Embodiments perform a control task for a real-world communications network. First, a data structure is loaded in memory. The data structure includes node(s) corresponding to step(s) of a workflow. Next, the workflow is executed, to perform the task, by traversing a subset of the node(s). Traversing includes, at each node of the subset, determining a node type of the node. Based on the node type, a graphical representation of the node is rendered on a display. Responsive to the rendering, a data input is received. Further, responsive to determining the node type is not a final node type: (i) a next node of the subset is determined based on the input and response value(s) (associated with the node type) of the node and (ii) a move to the next node occurs. Responsive to determining the node type is the final node type, performance of the task is completed.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/01/2026

(21) Application No.202647005044 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : LITHIUM SECONDARY BATTERY ELECTRODE BINDER, ELECTRODE BINDER COMPOSITION, NEGATIVE ELECTRODE, AND LITHIUM SECONDARY BATTERY

(51) International classification	:H01M 4/62, C08G 18/65, C08G 18/69, H01M 4/13, H01M 4/139
(31) Priority Document No	:2023-120555
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/018843 :22/05/2024
(87) International Publication No	:WO 2025/022784
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)NISHIKAWA Akiyoshi
2)SAKAMOTO Koichi
3)KANEKO Fumiya
4)MATSUMOTO Masaaki

(57) Abstract :
Provided is lithium secondary battery electrode binder capable of suppressing an increase in internal resistance due to charging and discharging. A lithium secondary battery electrode binder according to an embodiment of the present invention includes: (A) a polyisocyanate component including at least one selected from the group consisting of diphenylmethane diisocyanate and modified bodies thereof; (B) a polyol component including a hydrogenated polybutadiene polyol; (C) an active hydrogen group-containing carboxylic acid; and (D) an aqueous dispersion of a salt of a polyurethane obtained by reacting water as a chain extender. The salt of the polyurethane does not substantially contain a structure derived from an amine-based chain extender.

No. of Pages : 25 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005045 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITIVE ELECTRODE ACTIVE MATERIAL, POSITIVE ELECTRODE, NONAQUEOUS ELECTROLYTE SECONDARY BATTERY, AND METHOD FOR PRODUCING POSITIVE ELECTRODE ACTIVE MATERIAL

(51) International classification	:H01M 4/525, C01G 53/00, H01M 4/505
(31) Priority Document No	:2023-124269
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022715 :24/06/2024
(87) International Publication No	:WO 2025/028066
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
Disclosed is a positive electrode active material which is used in a nonaqueous electrolyte secondary battery (10), and which is characterized by having a crystal structure belonging to the space group R-3m, and being represented by composition formula LixNayNi1-a-bMnaXbOc. In the formula, X represents at least one element that is selected from the group consisting of transition metal elements other than Li, Na, Ni, and Mn and typical elements, 0.80 = x = 1.15, 0 y = 0.20, 0.80 x + y = 1.20, 0 1 – a - b = 1, 0 = a 1, 0 = b 1, and c is a value that satisfies electrical neutrality. The positive electrode active material is also characterized in that, in the dQ/dV curve that is obtained when the nonaqueous electrolyte secondary battery (10) is initially charged, the voltage has a peak within the range of 4.2 V to 4.4 V inclusive, and the half-value width of the peak is 0.11 V or less.

No. of Pages : 43 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005046 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GENERATIVE PHOTO UNCROPPING AND RECOMPOSITION

(51) International classification :G06T 5/77, G06T 5/60, G06T 7/11
(31) Priority Document No :63/663536
(32) Priority Date :24/06/2024
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2025/034935
Filing Date :24/06/2025
(87) International Publication No :WO 2026/006237
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SHANG, Selena
2)ACHA, Alex Rav
3)TRAN, Sarah
4)NG, Clement
5)FELDMAN, Bryan
6)SARMA, Navin
7)GORSKI, Yakir

(57) Abstract :
A media application receives an input image that includes a subject. The media application segments the subject from the input image. The media application generates, based on segmenting the subject, a subject mask that includes subject pixels associated with the subject. The media application determines, based on the subject mask, whether a portion of the subject is cut off by one or more borders of the input image. Responsive to the portion of the subject not being cut off, the media application provides the input image and the subject mask as input to an inpainter machine-learning model. The media application generates, with the inpainter machine-learning model, an output image that extends one or more borders of the input image by adding inpainted pixels to the input image.

No. of Pages : 26 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202647005047 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CHANNEL STATE INFORMATION FEEDBACK WITH TIME AND FREQUENCY OFFSET COMPENSATION

(51) International classification	:H04L 5/00	(71)**Name of Applicant :**
(31) Priority Document No	:NA	**1)GOOGLE LLC**
(32) Priority Date	:NA	Address of Applicant :1600 Amphitheatre Parkway Mountain View, California 94043 U.S.A.
(33) Name of priority country	:NA	(72)**Name of Inventor :**
(86) International Application No	:PCT/CN2023/106329	**1)ZHANG, Yushu**
Filing Date	:07/07/2023	**2)LIOU, Jia-Hong**
(87) International Publication No	:WO 2025/010537	
(61) Patent of Addition to Application Number	:NA	
Filing Date	:NA	
(62) Divisional to Application Number	:NA	
Filing Date	:NA	

(57) Abstract :
This disclosure provides systems, methods and apparatuses for compensating for propagation delays and/or Doppler shifts that may affect signals transmitted by transmit and receive points (TRPs) located at different distances and directions from a user equipment (UE) 110. A network entity 120 configures signals for time and frequency offset measurement (306). The network entity or the UE measures the time and/or frequency offset for each TRP based on the configured signals (312). The network entity provides TCI states that inform the UE whether the network entity will pre-compensate for time and/or frequency offsets for different TRPs prior to coherent joint transmission to the UE (314). The network entity transmits CSI-RSs based on the indicated TCI states (316). The UE transmits CSI feedback that includes QCL parameters calculated based on the received CSI-RSs and whether the network entity has indicated it will perform pre-compensation for time and/or frequency offsets (320).

No. of Pages : 43 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005055 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OPENING DEVICE FOR A PACKAGING FOR POURABLE PRODUCTS, PACKAGE THEREWITH AND METHODS FOR EVALUATING IF AN OPENING DEVICE HAS ALREADY BEEN OPENED AT LEAST ONCE

(51) International classification :B65D 5/74
(31) Priority Document No :102023000012951
(32) Priority Date :22/06/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/EP2024/066711
Filing Date :17/06/2024
(87) International Publication No :WO 2024/260887
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)FERRARI, Gianfranco
2)ZANON, Paolo
3)DE PAOLA, Rocco
4)VIETRI, Anna Rosa

(57) Abstract :
There is described an opening device (1) configured to be applied to a packaging (3) for pourable products, the opening device (1) comprises: a pouring spout (10) defining a pouring opening through which to pour, in use, the pourable product; a cap (12) configured to engage and disengage the pouring spout (10) to respectively close and open the pouring opening; a closing element (30) closing and/or sealing the pouring opening, formed in one piece with the pouring spout (10) and connected to the pouring spout (10) by a breakable connecting portion (31) configured to break during first opening of the opening device (1); the closing element (30) comprising a protruding portion (24) extending through the pouring opening and connected to the cap (12); and tamper-evidence ring (21) fitted to the pouring spout (10); wherein the cap (12) is hinged to the tamper-evidence ring (21) thereby being permanently tethered to the pouring spout (10).

No. of Pages : 28 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202647005056 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEPOLYMERIZATION METHOD AND DEPOLYMERIZATION APPARATUS

(51) International classification :C08J 11/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/023852
Filing Date :27/06/2023
(87) International Publication No :WO 2025/004195
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)HIRAWAKI Satoshi
3)MORI Kazuhiro
4)BABA Tsuyoshi
5)SUZUKI Shuta

(57) Abstract :
The depolymerization method for depolymerizing a synthetic resin into raw material monomers comprises: a step for setting a target temperature inside a flow reactor (13e) and a target residence time of a synthetic resin and a solvent having a weight ratio of 1.5 times or more to the synthetic resin in the flow reactor (13e) so that the yield of the raw material monomers is 70% or more; and a step for supplying the synthetic resin and the solvent to the flow reactor (13e) so that the temperature inside the flow reactor (13e) becomes the target temperature, the residence time of the synthetic resin and the solvent in the flow reactor (13e) becomes the target residence time, and the pressure inside the flow reactor (13e) becomes 10 MPa or more.

No. of Pages : 15 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005057 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITIVE ELECTRODE ACTIVE MATERIAL FOR NONAQUEOUS ELECTROLYTE SECONDARY BATTERY, METHOD FOR PRODUCING POSITIVE ELECTRODE ACTIVE MATERIAL, AND NONAQUEOUS ELECTROLYTE SECONDARY BATTERY

(51) International classification	:H01M 4/525, H01M 4/505
(31) Priority Document No	:2023-124272
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/022774
Filing Date	:24/06/2024
(87) International Publication No	:WO 2025/028073
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
A positive electrode active material according to an exemplary embodiment of the present invention is a composite oxide represented by a composition formula LixNayNiaM1-aOd, where M is at least one element selected from the group consisting of transition metal elements and typical elements other than Li, Na, and Ni, 0.80=x=1.15, 0.02=y=0.20, 0.90=x+y=1.20, 0.40=a=0.95, and d is a value satisfying electrical neutrality. When 1 L of water is added to 1000 g of the composite oxide, the concentration of the alkali component eluted in water is less than 700 mmol/L.

No. of Pages : 33 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202647005090 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS OF REDUCING THE FOAMING OF ACID-BASED CLEANING COMPOSITIONS

(51) International classification	:C11D 1/44, C11D 3/04, C11D 3/20, C11D 1/62, C11D 3/00
(31) Priority Document No	:202341041945
(32) Priority Date	:23/06/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/EP2024/067252 :20/06/2024
(87) International Publication No	:WO 2024/261132
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)AGGARWAL, Abhishek
2)BANDYOPADHYAY, Debjyoti
3)CHATTERJEE, Abir

(57) Abstract :
The present invention is directed to cleaning compositions comprising an acid and an alkylamine ethoxylate blend, methods of manufacturing and using such compositions, wherein the alkylamine ethoxylate blends used in formulating such composition has suitable concentrations of alkylamine ethoxylate A0EO, A1EO, and A2EO, to avoid extra foaming during the manufacturing process.

No. of Pages : 18 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005091 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VAGINAL LUBRICANT COMPRISING ACRYLAMIDE AND CELLULOSE COMPOUNDS

(51) International classification	:A61K 9/00, A61K 9/06, A61K 47/10, A61K 47/32, A61K 47/38
(31) Priority Document No	:2309379.2
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/067315 :20/06/2024
(87) International Publication No	:WO 2024/261164
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SEE, Irene
3)SIMPSON, Adam Terry

(57) Abstract :
An aqueous lubricant which has a pH of 4.5 or less, and an osmolality of 500 mOsm/kg or less, wherein the lubricant comprises: a copolymer comprising acrylamide and a monomer having a carboxylic acid or carboxylate group; and a thickener which is an alkylcellulose, hydroxyalkylcellulose, or carboxyalkylcellulose. The present invention also provides a product containing this lubricant and a method of manufacturing it. Use of said aqueous lubricant to provide lubrication and/or moisturisation to the skin or a mucous membrane of a subject, preferably to the vagina and/or during sexual activity. A method of manufacturing said aqueous lubricant, comprising dispersal of the thickener in water and, in a later step, addition of the copolymer using mixing at less than 1000 rpm; preferably comprising dispersal of the thickener in water with mixing at 1000 rpm or more.

No. of Pages : 12 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005110 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EFFICIENT ADAPTER-BASED CONTEXT SWITCH IN ARTIFICIAL INTELLIGENCE (AI) ACCELERATION DEVICES

(51) International classification	:G06N 3/045, G06N 3/082
(31) Priority Document No	:18/459239
(32) Priority Date	:31/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036443 :01/07/2024
(87) International Publication No	:WO 2025/048949
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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4)SHIM, Kyuhong
5)BANG, Jihwan
6)YANG, Seunghan
7)YOU, Jaeseong
8)PARK, Minseop
9)LOTT, Christopher

(57) Abstract :
A processor-implemented method for generating a default adapter for context switching includes analyzing a first neural network model and one or more adapters. The first neural network model is pre-trained and each of the adapters is configured with an architecture and parameters for performing a different downstream task of a set of downstream tasks. A default adapter is defined based on a capacity of the one or more adapters. The default adapter is applied to one or more layers of the first neural network model during a context switch to a replace one of the adapters for a different task. A graph corresponding to the first neural network model is unchanged.

No. of Pages : 30 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005218 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROVIDING USER PROMPTS CORRESPONDING TO WEARABLE DEVICE SENSOR POSITIONS

(51) International classification :A61B 5/00, A61B 5/024
(31) Priority Document No :18/461416
(32) Priority Date :05/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/045218
Filing Date :04/09/2024
(87) International Publication No :WO 2025/054210
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SCHNEIDER, John Keith
3)BUCHAN, Nicholas
4)BRELOFF, Evan Michael
5)ZHAN, Ye
6)ADIGA, Vivekananda Parampalli
7)GORE, Shounak Uday

(57) Abstract :
Some disclosed examples involve obtaining, via a sensor system of a wearable device, first heart rate waveforms at a first wearable device configuration corresponding with a first position at least a portion of the sensor system. Some examples involve prompting, via a user interface of the wearable device, a user to change the wearable device configuration to a second wearable device configuration, the second wearable device configuration corresponding with a second position of one or more sensors of the sensor system. Some examples involve obtaining second heart rate waveforms at the second wearable device configuration and determining, based at least in part on the first heart rate waveforms and the second heart rate waveforms, whether to change a wearable device configuration or maintain a current wearable device configuration. Some examples involve prompting the user either to change the wearable device configuration or maintain the current wearable device configuration.

No. of Pages : 52 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005226 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONTROL DEVICE, CONTROL SYSTEM, AND CONTROL METHOD

(51) International classification	:H04L 45/64, H04L 41/0895, H04L 41/5041
(31) Priority Document No	:2023-121014
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/015250 :17/04/2024
(87) International Publication No	:WO 2025/022738
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Provided are a control device, a control system, and a control method capable of more stably performing control via a virtual network. According to the present embodiment, a control device periodically executes control using a plurality of virtual networks, and comprises a memory unit, a selecting unit, and a communication unit. The memory unit stores control data used for control. The selecting unit selects a virtual network to be used for control from among the plurality of virtual networks in accordance with an attribute of the control data. The communication unit transmits the control data using the virtual network selected by the selecting unit.

No. of Pages : 19 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005227 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING 2-ETHYLSULFONYL-1-HETEROARYLETHANONE COMPOUND

(51) International classification :C07D 233/90, C07F 3/02
(31) Priority Document No :2023-119877
(32) Priority Date :24/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023147
Filing Date :26/06/2024
(87) International Publication No :WO 2025/022915
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)IKEDA Yuto
3)KITAYAMA Takashi

(57) Abstract :
Provided is a method for producing a 2-(ethanesulfonyl)-1-heteroarylethan-1-one compound, the method including chemically reacting an alkyl magnesium halide with (methanesulfonyl)ethane to obtain an (ethanesulfonyl)methyl magnesium halide, and chemically reacting a heteroaryl carboxylic acid ester compound, such as a substituted or unsubstituted 5- to 6-membered heteroaryl carboxylic acid alkyl ester or a substituted or unsubstituted fused bicyclic 9-membered heteroaryl carboxylic acid alkyl ester, with the (ethanesulfonyl)methyl magnesium halide.

No. of Pages : 33 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005244 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE COMPRISING ACOUSTIC CONDUIT

(51) International classification	:H04R 1/28, H04R 1/02, H04M 1/02, H04M 1/03
(31) Priority Document No	:10-2023-0095114
(32) Priority Date	:21/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/006622 :16/05/2024
(87) International Publication No	:WO 2025/023443
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JUNG, Sanghoon
2)LEE, Kyoungsun
3)CHANG, Yuchul

(57) Abstract :
The electronic device may comprise: a housing including a front surface, a rear surface opposite to the front surface, an inner space between the front surface and the rear surface, and a front frame surrounding at least a portion of the inner space; a display disposed on the front surface of the housing; and an acoustic module disposed in the inner space and including a speaker that generates sound. The front frame may include: a first frame portion that is disposed in the inner space and supports the acoustic module; and a second frame portion surrounding the periphery of the first frame portion and forming at least a portion of the side surface of the housing. An acoustic hole with a width direction that opens to the outside of the housing may be formed between the first frame portion and the second frame portion. An acoustic conduit for moving sound from an inlet in communication with the acoustic module toward an outlet in communication with the acoustic hole may be formed in the first frame portion. The acoustic conduit may have a cross-sectional width gradually increasing from the inlet toward the outlet in a state where the display is viewed.

No. of Pages : 32 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005266 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VERTICAL FIELD EFFECT DEVICE AND METHOD OF MANUFACTURING

(51) International classification	:H01L 29/06, H01L 29/786, H01L 21/8238, H01L 29/24
(31) Priority Document No	:23382620.5
(32) Priority Date	:20/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/053214 :08/02/2024
(87) International Publication No	:WO 2024/260586
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)PUIG MARTÍ, Eduard

(57) Abstract :
The present disclosure relates to vertical field effect transistors (FET). The vertical FET according to the invention includes a substrate (101) and a first electrode (102) configured as either a source or a drain of the transistor. The device includes a second electrode (104) configured as the other of the source and the drain, where the second electrode at least partially overlaps the first electrode in an overlapping region. Moreover, the device comprises an active layer (103) that is sandwiched between the first electrode and the second electrode and a gate arrangement including a gate conductor portion (107) and a gate insulating layer (106), which is arranged between the active layer (103) and a gate conductor portion (107) so as to prevent direct contact between the active layer (103) and the gate conductor portion (107). The active layer (103) comprises a 1D material arranged with its longitudinal axis parallel to the substrate (101) and/or a 2D material arranged with its plane substantially parallel to the substrate (101) The present disclosure further comprises a method (3000) for the manufacture of such vertical field effect transistors as well as for the manufacture of complementary logic devices.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :19/01/2026

(21) Application No.202647005291 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : WAVEFORM-AWARE MIXED SIGNAL MEASUREMENT SYSTEM FOR BUS TRAFFIC REDUCTION IN SYSTEM-ON-A-CHIP DEVICES

(51) International classification	:G01R 19/165, G06F 13/40, G06F 13/42, G06F 1/3234, G06F 1/3206
(31) Priority Document No	:18/464136
(32) Priority Date	:08/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/037664 :11/07/2024
(87) International Publication No	:WO 2025/053906
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MIAO, Guoqing

(57) Abstract :
A processor-implemented method for managing bus traffic of a system-on-a-chip (SoC) includes receiving a mixed signal in a computing device including the SoC. One or more polarity changes of a slope of a waveform corresponding to the mixed signal are detected. One or more of an analog-to-digital converter (ADC) or a portion of SoC bus traffic related to ADC operation are selectively disabled between one or more polarity changes in the slope of the waveform.

No. of Pages : 22 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005345 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PACKAGED COMPRESSOR

(51) International classification :G01F 23/292, F01M 11/00, F01M 11/12, F02B 65/00, F02B 77/13
(31) Priority Document No :2023-121966
(32) Priority Date :26/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/023940
Filing Date :02/07/2024
(87) International Publication No :WO 2025/022950
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
A packaged compressor (1) is provided with the following elements in a package (4): a compressor body (2); an oil collector (3) that collects oil separated from air discharged from the compressor body (2); an oil level gauge (11) for checking the oil level position of the oil stored in the oil collector (3), the oil level gauge (11) being installed on the outer wall of the oil collector (3); and an imaging unit (12) that acquires an image of the oil level gauge (11). The packaged compressor (1) can output, to the outside of the package (4), information pertaining to the oil level position based on the image acquired by the imaging unit (12).

No. of Pages : 14 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005346 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : VEHICLE DISPLAY DEVICE

(51) International classification :B60K 35/23
(31) Priority Document No :2023-121240
(32) Priority Date :26/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/022927
Filing Date :25/06/2024
(87) International Publication No :WO 2025/022904
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MURATA, Naohisa

(57) Abstract :
A vehicle display device (1) comprises a liquid crystal display element (20) that emits display light (L) that is to be reflected by a windshield (101) of a vehicle (100), sapphire glass (21) that is adhered to a back surface (20b) of the liquid crystal display element (20), and a temperature detection body (24) that is provided to the sapphire glass (21) and detects the temperature of the liquid crystal display element (20). Heat generated by the liquid crystal display element (20) is transmitted to the temperature detection body (24) via the sapphire glass (21).

No. of Pages : 18 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005351 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE AND OPERATION METHOD THEREOF

(51) International classification	:H02J 7/04, H02J 7/00, G01R 19/165, G01R 27/16, H01M 10/44
(31) Priority Document No	:10-2023-0082982
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008879 :26/06/2024
(87) International Publication No	:WO 2025/005648
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
This electronic device may comprise: a connector for a connection to an external power source; a charging circuit for converting the power provided through the connector; a battery for receiving the power through the charging circuit; and a controller operatively and/or electrically connected to the charging circuit. The controller can be configured to: identify information related to charging; identify a first voltage conversion ratio of the charging circuit on the basis of the information related to charging; control the charging circuit so as to convert, on the basis of the first voltage conversion ratio, the power provided through the connector; identify, on the basis of the information related to charging, a second voltage conversion ratio that differs from the first voltage conversion ratio of the charging circuit while the battery is being charged on the basis of the first voltage conversion ratio; and control the charging circuit so as to convert, on the basis of the second voltage conversion ratio, the power provided through the connector.

No. of Pages : 28 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005357 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHOTOACOUSTIC SENSOR WITH LIGHT-STEERING SYSTEM

(51) International classification	:A61B 5/00, A61B 5/107
(31) Priority Document No	:18/461423
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045219 :04/09/2024
(87) International Publication No	:WO 2025/054211
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)AGRAWAL, Sumit
4)HERRERA SOUKUP, Bernard
5)BUCHAN, Nicholas
6)PEREZ SAAIBI, Camilo
7)REYES, Legardo
8)DJORDJEV, Kostadin Dimitrov

(57) Abstract :
Some disclosed examples involve controlling a light-steering system to direct light emitted by at least a first light source of a light source system to a first plurality of areas of a target object, wherein controlling the light-steering system involves controlling one or more adjustable micromirrors, one or more adjustable lenses, one or more adjustable diffraction gratings, or combinations thereof. Some examples involve receiving ultrasonic receiver signals from an ultrasonic receiver system corresponding to photoacoustic responses of the target object to light provided the light source system to each area of the first plurality of areas and determining a selected area of the target object from which additional ultrasonic receiver signals will be obtained, wherein determining the selected area involves detecting a blood vessel within the target object. Some examples involve controlling the light source system to obtain additional ultrasonic receiver signals from the selected area.

No. of Pages : 48 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005385 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PASSIVE READER AND ACTIVE RECEIVER/TRANSMITTER DEVICES FOR LOGISTICS TRACKING

(51) International classification	:G06K 7/10, H04W 4/029, H01Q 1/22, G06K 19/07
(31) Priority Document No	:63/525059
(32) Priority Date	:05/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/036759 :03/07/2024
(87) International Publication No	:WO 2025/010349
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A receiver/transmitter device for logistics tracking configured to monitor or detect a shipment unit includes: a cellular transmitter for transmission of wireless signals via a cellular network; an ultra-wide band (UWB) transmitter for transmission of radio signals over a short-range network; a radio frequency identification (RFID) reader configured to detect a passive RFID tag associated with the shipment unit; and a processor in communication with the cellular transmitter, UWB transmitter, and RFID reader. The processor is configured to selectively cause the cellular transmitter or the UWB transmitter to wirelessly transmit information detected by the RFID reader to a remote computing device or computer server. The device also includes a housing configured to be mounted to a transport platform that encloses the cellular transmitter, UWB transmitter, RFID reader, and processor.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005391 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD, AN APPARATUS AND A COMPUTER PROGRAM PRODUCT FOR VIDEO ENCODING AND VIDEO DECODING

(51) International classification	:H04N 19/105, H04N 19/593, H04N 19/11, H04N 19/176
(31) Priority Document No	:20235755
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050274 :27/05/2024
(87) International Publication No	:WO 2025/003557
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)LAINEMA, Jani

(57) Abstract :
The embodiments relate to a method and technical equipment for implementing the method. The method comprises identifying one or more reference lines; means for extracting reference samples for a block by means of reference lines not being adjacent to the block; means for performing an intraprediction for the block by means of a Planar prediction process and the extracted reference samples, wherein the Planar prediction process comprises determining predicted samples according to a distance between a reference line and the block.

No. of Pages : 27 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005392 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTISPECTRAL PHOTOACOUSTIC DEVICES

(51) International classification	:A61B 5/00, A61B 5/02, A61B 5/021, A61B 5/107
(31) Priority Document No	:18/461387
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045175 :04/09/2024
(87) International Publication No	:WO 2025/054186
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)LOPEZ, Ali
6)BUCHAN, Nicholas
7)DJORDJEV, Kostadin Dimitrov
8)SCHNEIDER, John Keith

(57) Abstract :
An apparatus may include a platen, a light source system, an ultrasonic receiver system and a control system, the light source system being configured for providing first light and second light having first and second wavelengths to a target object on an outer surface of the platen and including one or more light guides configured to convey light parallel to a surface of the platen. The control system may be configured to: cause the light source system to provide the first light and the second light to the target object at a first time and a second time, respectively; receive first and second ultrasonic receiver signals from the ultrasonic receiver system corresponding to photoacoustic responses of the target object to the first light and the second light, respectively; and estimate one or more blood vessel features based on at least one of the first or the second ultrasonic receiver signals.

No. of Pages : 66 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005393 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTISPECTRAL PHOTOACOUSTIC DEVICES

(51) International classification	:A61B 5/00, A61B 5/02, A61B 5/021, A61B 5/107
(31) Priority Document No	:18/461397
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045169 :04/09/2024
(87) International Publication No	:WO 2025/054182
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHAN, Ye
3)BROOKS, Emily Kathryn
4)PANCHAWAGH, Hrishikesh Vijaykumar
5)LOPEZ, Ali
6)BUCHAN, Nicholas
7)DJORDJEV, Kostadin Dimitrov
8)SCHNEIDER, John Keith

(57) Abstract :
An apparatus may include a platen, a light source system, an ultrasonic receiver system and a control system, the light source system configured for providing first light of a first wavelength and second light of a second wavelength to a target object along a first axis. The control system may be configured to: cause the light source system to provide the first light to the target object at a first time and to provide the second light to the target object at a second time; receive first ultrasonic receiver signals and second ultrasonic receiver signals from the ultrasonic receiver system corresponding to photoacoustic responses of the target object to the first light and the second light, respectively; and estimate one or more blood vessel features based on at least one of the first ultrasonic receiver signals or the second ultrasonic receiver signals.

No. of Pages : 66 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005395 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTISPECTRAL PHOTOACOUSTIC DEVICES

(51) International classification	:A61B 5/00, A61B 5/02, A61B 5/021, A61B 5/107
(31) Priority Document No	:18/461394
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045172 :04/09/2024
(87) International Publication No	:WO 2025/054185
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)LOPEZ, Ali
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8)SCHNEIDER, John Keith

(57) Abstract :
An apparatus may include a platen, a light source system, an ultrasonic receiver system and a control system, the light source system configured for providing first light of a first wavelength and second light of a second wavelength to a target object on an outer surface of the platen. The control system may be configured to: cause the light source system to provide the first light to the target object at a first time and to provide the second light to the target object at a second time; receive first ultrasonic receiver signals and second ultrasonic receiver signals from the ultrasonic receiver system corresponding to photoacoustic responses of the target object to the first light and the second light, respectively; and estimate one or more blood vessel features based on at least one of the first ultrasonic receiver signals or the second ultrasonic receiver signals.

No. of Pages : 66 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005396 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELECTIVE PHOTOACOUSTIC SAMPLING FOR BLOOD PRESSURE PREDICTION

(51) International classification	:A61B 5/00, A61B 5/021
(31) Priority Document No	:18/461026
(32) Priority Date	:05/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045161 :04/09/2024
(87) International Publication No	:WO 2025/054177
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)JOHN ARCHIBALD, Fitzgerald

(57) Abstract :
Some disclosed methods involve monitoring a heart rate waveform associated with a subject to detect cardiac cycle markers, determining a cardiac phase transition window based on the cardiac cycle markers, and activating a photoacoustic sampling system at a start of the cardiac phase transition window, the photoacoustic sampling system including a piezoelectric receiver and a light source system. Such methods may involve, during the cardiac phase transition window, controlling the light source system to emit a plurality of light pulses into biological tissue of the subject, receiving, from the piezoelectric receiver, signals corresponding to acoustic waves emitted from portions of the biological tissue, and obtaining plethysmography data based on the signals. Such methods may involve deactivating the photoacoustic sampling system by an end of the cardiac phase transition window.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005397 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FAST DATA TRANSFER IN PERIPHERAL DEVICE NETWORKS

(51) International classification :H04L 65/75, G06F 8/65
(31) Priority Document No :18/461906
(32) Priority Date :06/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/042338
Filing Date :14/08/2024
(87) International Publication No :WO 2025/053976
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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3)AGGARWAL, Deep Shikha
4)GRAUBE, Nicolas
5)KUMAR, Randhir
6)LNU, Sonu
7)GUPTA, Maitreyi
8)SINGH, Anand Mohan

(57) Abstract :
Disclosed are systems and techniques for wireless communications. For example, a network device can divide a data package into a plurality of segments. The network device can transmit, to a plurality of wireless communication devices, a broadcast message indicating a first time to start receiving a plurality of subframes comprising the plurality of segments, a total number of the plurality of segments, and a total number of the plurality of subframes for the data package. The network device can transmit, to the plurality of wireless communication devices starting at the first time, the plurality of subframes comprising the plurality of segments.

No. of Pages : 53 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202647005439 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOCATION OF TARGET OBJECT USING 2-ANTENNA AOA, WIRELESS RANGING, AND USER EQUIPMENT ORIENTATIONS

(51) International classification	:G01S 3/48, G01S 3/801, G01S 3/808, G01S 5/12, H04W 4/02
(31) Priority Document No	:18/468889
(32) Priority Date	:18/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043069 :20/08/2024
(87) International Publication No	:WO 2025/064119
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)GOMEZ MARTINEZ, Feliciano
2)ZHAO, Liang

(57) Abstract :
A method for locating a target object includes: determining a plurality of position-orientation-distance-angle values, each including: a position of a user equipment (UE) relative to a reference position; an orientation of the UE relative to a reference orientation; a distance corresponding to the position of the UE, the distance being between the position of the UE and the target object based on wireless ranging signal(s) between the UE and the target object; and an angle corresponding to the position and orientation of the UE, the angle being an AoA of the wireless ranging signal(s) at a first and second antenna of the UE, where a combination of the position and orientation of the UE in each of the position-orientation-distance-angle values is different; and calculating a position of the target object using the plurality of position-orientation-distance-angle values, where the position of the target object is relative to the reference position.

No. of Pages : 56 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005504 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TECHNIQUES FOR CHANNEL STATE INFORMATION REPORTING IN FULL-DUPLEX COMMUNICATION MODES

(51) International classification	:H04B 17/318, H04B 17/345, H04B 7/06, H04W 92/16
(31) Priority Document No	:18/468614
(32) Priority Date	:15/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/044250 :28/08/2024
(87) International Publication No	:WO 2025/058850
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHOU, Yan
3)LUO, Tao

(57) Abstract :
Methods, systems, and devices for wireless communication are described. In some examples, a user equipment (UE) may receive control information from a network entity that includes a configuration for self-interference channel state information (CSI) measurements and self-interference CSI reporting. The control information may additionally include configurations for interference measurements other than self-interference. The UE may perform one or more self-interference CSI measurements and other CSI measurements based on receiving the control information. In some examples, the one or more self-interference CSI measurements may be associated with one or more subbands based on the configuration for self-interference CSI measurements. The UE may transmit one or more CSI reports, including one or more CSI reports associated with self-interference, to a network entity based on performing the one or more CSI measurements.

No. of Pages : 123 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005534 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITION HOLDING DEVICE FOR VEHICLE DOOR

(51) International classification	:B60J 5/10, F16D 41/12
(31) Priority Document No	:2023-107152
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/023074
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/005101
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)YAMAGUCHI, Masaya

(57) Abstract :
The present invention is characterized by comprising a rotatable drum, a cable that is unwound from or wound onto the drum in conjunction with the rotation of the drum, and a position holding mechanism that can hold a vehicle door at a midway position in an opening/closing direction, wherein: the position holding mechanism includes a cover member that covers the drum, and a pawl member and a pressing member that are each rotatably disposed on the drum; the cover member has an inner peripheral surface surrounding the pawl member and the pressing member, and a plurality of teeth disposed on the inner peripheral surface at intervals in the circumferential direction; and in the position holding mechanism, when the pawl member is positioned at an unlock position, and the drum rotates in the winding direction in a state in which a protrusion of the pressing member protrudes outward, the protrusion is pressed by the teeth and the pressing member rotates to push the pawl member, thereby rotating the pawl member to a lock position. With such a structure, it is possible to provide a vehicle door holding device that suppresses ratchet noise when a vehicle door is opened and closed.

No. of Pages : 48 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005549 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOSITIONS AND METHODS FOR INHIBITING EXPRESSION OF 3-HYDROXY-3-METHYLGLUTARYL-COA REDUCTASE (HMGCR)

(51) International classification	:C12N 15/113, C12N 15/87, C12N 5/10, A61K 31/713, A61K 48/00
(31) Priority Document No	:PCT/CN2023/101548
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/100524 :21/06/2024
(87) International Publication No	:WO 2024/260434
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)XIA, Shiwei

(57) Abstract :
Compositions and methods useful to reduce expression of 3-hydroxy-3-methylglutaryl-CoA reductase (HMGCR) gene and for treatment of HMGCR-associated diseases and conditions. HMGCR dsRNA agents, HMGCR antisense polynucleotide agents, compositions comprising HMGCR dsRNA agents, and compositions comprising HMGCR antisense polynucleotide agents that can be used to reduce HMGCR expression in cells and subjects.

No. of Pages : 174 No. of Claims : 73

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005558 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPOUND AS LPAR1 ANTAGONIST, PHARMACEUTICAL COMPOSITION THEREOF AND USE THEREOF

(51) International classification :C07D 401/14, C07D 401/04, C07D 413/04, A61K 31/4192, A61K 31/44
(31) Priority Document No :202310941613.4
(32) Priority Date :28/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/108122
Filing Date :29/07/2024
(87) International Publication No :WO 2025/026266
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)LOU, Jun
2)ZHAO, Jiaxing
3)LU, Xiaoqin
4)ZENG, Jing

(57) Abstract :
A compound as an LPAR1 antagonist, a pharmaceutical composition thereof and a use thereof. A compound represented by formula (I), as well as a racemate, stereoisomer, tautomer, nitrogen oxide, or pharmaceutically acceptable salt thereof. The compound of the LPAR1 antagonist has a good inhibitory effect on LPAR1, has excellent pharmacokinetic properties, and has good druggability.

No. of Pages : 429 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202647005566 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADAPTIVE RANKING OF NAVIGATION SUGGESTIONS

(51) International classification :G06F 16/9032
(31) Priority Document No :18/362590
(32) Priority Date :31/07/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/039120
Filing Date :23/07/2024
(87) International Publication No :WO 2025/029522
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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5)LI, Tommy Chendong
6)BANSAL, Tarun
7)HOVANESIAN, Manuk Armen
8)CROUSE, Michael Blair
9)CHANG, Sophie
10)YUSHKINA, Yana
11)LEE, Jesse Hong

(57) Abstract :
A method is disclosed for providing autocomplete suggestions for a navigation text box. The method includes receiving an input in the navigation text box and obtaining candidate navigation suggestions from a retrieval source. Respective signals are obtained for the candidate navigation suggestions, and respective probability scores are obtained by providing the input, candidate navigation suggestions, and signals to a navigation suggestion ranking model. The probability scores reflect a prediction of the likelihood of selection. Based on their respective probability scores, at least some candidate navigation suggestions are provided as autocomplete suggestions for the input. This method enhances user experience by offering relevant and personalized navigation suggestions in real-time, improving efficiency and accuracy in navigation tasks.

No. of Pages : 31 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005568 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AUTOMATIC HIGH-SPEED SHUTDOWN FOR C-PHY RECEIVER

(51) International classification :G06F 13/40, G06F 13/42
(31) Priority Document No :18/460905
(32) Priority Date :05/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036031
Filing Date :28/06/2024
(87) International Publication No :WO 2025/053896
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)AHMED, Yasser
2)DEVAMARE, Sachin Ajit
3)RAJAPPA, Vinaya Ajjampura

(57) Abstract :
An interface circuit has a data recovery circuit, a protocol interface circuit and a controller or processor that can be implemented using a finite state machine. The data recovery circuit may be configured to receive a stream of symbols over three wires of a serial bus according to a high-speed mode defined by a Mobile Industry Processor Interface Alliance C-PHY protocol. The protocol interface circuit may be coupled to an output of the data recovery circuit and configured to receive data from the data recovery circuit. The finite state machine may be configured to cause the data recovery circuit to be disabled when an end of transmission is indicated in a first end-of-transmission signal received from the protocol interface circuit.

No. of Pages : 32 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005569 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS AND METHOD FOR CONFIGURING A INTERCONNECT LINK BETWEEN CHIPLETS

(51) International classification :G06F 13/40
(31) Priority Document No :18/463852
(32) Priority Date :08/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036346
Filing Date :01/07/2024
(87) International Publication No :WO 2025/053898
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SRIVASTAVA, Prakhar
2)AKAVARAM, Santhosh Reddy
3)PATEL, Aditya Singh
4)SEPURI, Ravi Kumar

(57) Abstract :
The disclosed techniques store certain information of functional modules and lanes to optimize a die-to-die interconnect link. Based on the information, the apparatus can optimize a link width and a multi-module link configuration of the interconnect link. An integrated circuit device includes a first die, a second die, and a die-to-die (D2D) interconnect link connected between the first die and the second die. The D2D interconnect link includes a plurality of lanes grouped into a plurality of modules. The apparatus maintains a training result of the D2D interconnect link based on the training of the D2D interconnect link, the training result including one or more link configurations of the plurality of modules. The apparatus selects a link configuration of the one or more link configurations to configure the D2D interconnect link including one or more of the plurality of modules.

No. of Pages : 23 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005571 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONJUGATE FOR ANTIGEN DELIVERY AND USE THEREOF

(51) International classification :A61K 47/64, A61K 39/385, A61P 37/00, A61P 35/00, A61K 39/00
(31) Priority Document No :10-2023-0099234
(32) Priority Date :28/07/2023
(33) Name of priority country :Republic of Korea
(86) International Application No :PCT/KR2024/010983
Filing Date :26/07/2024
(87) International Publication No :WO 2025/028960
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)MIN, Kyeongsik
3)KWON, Joon Cheol
4)KIM, Seunghae
5)KIM, Da Eun
6)KIM, Hyeongsu

(57) Abstract :
The present invention relates to: a conjugate comprising mRNA of an antigen protein and mRNA encoding a carrier protein linked to the 5' end and the 3' end of the mRNA of the antigen protein; and an immunization composition and/or vaccine composition comprising same. The present invention has the effect of stably increasing the expression of the antigen protein.

No. of Pages : 76 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005574 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DIAMINOVINYLIDENE DERIVATIVE OR SALT THEREOF, PEST CONTROL AGENT CONTAINING SAID COMPOUND, AND METHODS FOR USING THESE

(51) International classification	:C07D 213/38, A01N 35/06, A01N 43/10, A01N 43/16, A01N 43/40
(31) Priority Document No	:2023-104156
(32) Priority Date	:26/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022931 :25/06/2024
(87) International Publication No	:WO 2025/005068
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)FUJITA, Naoya
7)OIKAWA, Hinoki
8)SAWAMOTO, Daisuke
9)SUGIYAMA, Ryoji
10)YOKOI, Taiki
11)YONEMURA, Ikki
12)YAMASHITA, Yudai
13)OTSUKA, Yuga
14)SAKITA, Ryo

(57) Abstract :
The purpose of the present invention is to provide a novel external parasite control agent for animals and a novel internal parasite control agent for animals. The present invention provides: a compound represented by general formula (1) (the symbols of which are as defined in the description) or a salt thereof; a pest control agent including said compound as an active ingredient; and a usage method therefor.

No. of Pages : 265 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005575 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING AMIDE COMPOUND

(51) International classification	:C07C 269/00, C07C 271/22, C07D 233/80
(31) Priority Document No	:2023-121036
(32) Priority Date	:25/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022355 :20/06/2024
(87) International Publication No	:WO 2025/022883
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MISAKA Remi
2)TAKEHISA Katsuma
3)NODA Kaoru

(57) Abstract :
Provided is a method for producing a compound represented by formula (2), said method comprising: causing a chemical reaction between a compound represented by formula (3) and a compound represented by formula (4) to obtain a compound represented by formula (1); and hydrolyzing the obtained compound represented by formula (1). (In formulae (1)-(4), R1 and R2 are each independently a hydrogen atom, a substituted or unsubstituted C1-6 alkyl group, or the like, R3 is a substituted or unsubstituted C1-6 alkyl group or the like, and Z is a t-butoxycarbonyl oxy group, a halogeno group, or a 1H-imidazol-1-yl group.)

No. of Pages : 47 No. of Claims : 4

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005593 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND SYSTEM FOR FETAL MONITORING AND TREATMENT

(51) International classification	:A61B 5/344, G16H 50/20, G16H 50/30, A61B 5/024, G06F 17/00
(31) Priority Document No	:63/509470
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035126 :21/06/2024
(87) International Publication No	:WO 2024/263994
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)EDEN, Robert D.
2)SCHIFRIN, Barry

(57) Abstract :
A method of treating a mother intrapartum. The method includes obtaining fetal heart rate (FHR) and uterine activity data, including contraction data, from a pregnant mother intrapartum. Contraction data for a plurality of time periods is determined. The FHR data and contraction data is analyzed, within each of the plurality of time periods, to determine occurrence of a marker selected from the markers consisting of Fetal Evaluation, Fetal Intervention, Fetal Operation, and Fetal Morbidity. A recommended intervention is provided based on the occurrence of the marker. The recommendation may be, for example, shown on a display.

No. of Pages : 45 No. of Claims : 54

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005594 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NEGATIVE ELECTRODE ACTIVE MATERIAL AND SECONDARY BATTERY

(51) International classification	:H01M 4/38, H01M 4/36, H01M 4/587
(31) Priority Document No	:2023-106514
(32) Priority Date	:28/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021941 :17/06/2024
(87) International Publication No	:WO 2025/004896
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
A negative electrode active material 10 according to the present disclosure contains a carbon phase 1 and Si-Ni-containing particles 2 dispersed in the carbon phase 1. The ratio of Ni in the Si-Ni-containing particles 2 may be 0.01% by mass to 5.0% by mass inclusive. A secondary battery according to the present disclosure comprises a negative electrode including the negative electrode active material according to the present disclosure, a positive electrode and a nonaqueous electrolyte.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005596 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM FOR REPETITIVE FORMATION OF OBJECTS FROM SHEET MATERIAL

(51) International classification :G05B 19/4093
(31) Priority Document No :23181512.7
(32) Priority Date :26/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067659
Filing Date :24/06/2024
(87) International Publication No :WO 2025/003064
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DE KALBERMATTEN, Alexandre

(57) Abstract :
A system for repetitive formation of objects from sheet material, the system comprising a converting machine for execution of a formation process, said objects being at least partially formed from the sheet material, the converting machine including a tool for engaging with the sheet material to at least partially form said object during a formation process An electronic memory storing a database comprising, for a plurality of prior executed formation processes, empirical data relating a pressing parameter applied in a first phase of first usage of the tool that corresponds to a stabilising phase, to process parameters, which are associated with the formation process. The system electrical circuitry configured to acquire process parameters for a subsequent formation process; derive a pressing parameter for the subsequent formation process, which is for application in a first phase of first usage of the tool, based on the acquired process parameters and the database.

No. of Pages : 30 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :20/01/2026

(21) Application No.202647005598 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : REAL-TIME TRANSPORT (RTP) HEADER EXTENSION BINDING AND RTP HEADER EXTENSION FOR IN-BAND DELAY MEASUREMENT ON EITHER END DEVICE

(51) International classification	:H04L 65/65, H04L 65/80, H04L 69/22
(31) Priority Document No	:63/587905
(32) Priority Date	:04/10/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/049725
Filing Date	:03/10/2024
(87) International Publication No	:WO 2025/076172
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MA, Liangping
2)BOUAZIZI, Imed
3)STOCKHAMMER, Thomas
4)LEUNG, Nikolai Konrad

(57) Abstract :
An example method includes sending or receiving a session description protocol (SDP) message that includes binding information that associates a first RTP header extension and a second RTP header extension for an RTP session, wherein the binding information is indicative of a first timestamp in the first RTP header extension, and the first timestamp in the second RTP header extension, both being indicative of a time at which a first RTP packet including the first RTP header extension is transmitted. The method includes transmitting, by a first device, the first RTP packet and receiving, by the first device, a second RTP packet, the second RTP packet including the second RTP header extension including the first timestamp, a second timestamp, and a third timestamp. The method includes determining, based on at least one of the first timestamp, the second timestamp, or the third timestamp, a delay.

No. of Pages : 37 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005619 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM FOR TREATING FLUIDS

(51) International classification	:B01F 23/41, F02M 25/022, F02M 37/00, B01F 23/411, B01F 25/451
(31) Priority Document No	:23181520.0
(32) Priority Date	:26/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/063940 :21/05/2024
(87) International Publication No	:WO 2025/002672
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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Address of Applicant :Poligono 4, Parcela 82 07340 Alaro Spain
2)LICITAR, Antonijo
(72)**Name of Inventor :**
1)SIMA, Marc
2)LICITAR, Antonijo

(57) Abstract :
A system for treating fluids, in particular for treating hydrocarbon fuel, is provided. The system comprises one or more cavitation treatment stages, each of the one or more cavitation treatment stages configured to create a mixture of a first fluid and a second fluid, and generate vapor-filled cavities embedded in the mixture; the system further comprising one or more resonance frequency treatment stages, each of the one or more resonance frequency treatment stages configured to increase the amount of gaseous content in the vapor-filled cavities by resonance being introduced into the mixture. Further, a system for providing treated fluid to an engine apparatus and a method for treating fluids are provided.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005620 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITIVE MODULATORS OF THE MUSCARINIC ACETYLCHOLINE RECEPTOR M4

(51) International classification	:C07D 471/04, C07D 487/04, C07D 491/048, A61K 31/519, A61P 25/28
(31) Priority Document No	:63/509589
(32) Priority Date	:22/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035078 :21/06/2024
(87) International Publication No	:WO 2024/263957
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LINDSLEY, Craig W.
2)ENGERS, Darren W.
3)TEMPLE, Kayla J.
4)GREGRO, Alison R.
5)RICHARDSON, Alexa E.
6)LONG, Madeline F.

(57) Abstract :
Deuterium-labeled 4-((2,3-dihydrobenzo[b][1,4]dioxin-6-yl)oxy)piperidines substituted with pyrrolo[3,4-b]pyridin-5-one, furo[3,4-b]pyridin-5(7H)-one, or [1,2,4]triazolo[4,3-a]pyrimidin-3(2H)-one are positive allosteric modulators of the muscarinic acetylcholine receptor M4 (mAChR M4) and may have use in treating neurological and psychiatric disorders associated with muscarinic acetylcholine receptor dysfunction.

No. of Pages : 118 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005621 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INDICATING CONSISTENT LISTEN-BEFORE-TALK FAILURES IN SIDELINK UNLICENSED

(51) International classification	:H04W 74/0808, H04W 16/14
(31) Priority Document No	:63/586676
(32) Priority Date	:29/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/042074
Filing Date	:13/08/2024
(87) International Publication No	:WO 2025/071780
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LIU, Chih-Hao
2)CHISCI, Giovanni
3)LI, Qing
4)ZHANG, Xiaoxia

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may transmit a consistent listen-before-talk (LBT) failure indication that includes a bitmap, wherein a bit in the bitmap corresponds to a resource block (RB) set, and the bit indicates whether the RB set is associated with consistent LBT failure. The UE may perform a sidelink communication based at least in part on scheduling, wherein the scheduling is based at least in part on the consistent LBT failure indication. Numerous other aspects are described.

No. of Pages : 36 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :20/01/2026

(21) Application No.202647005623 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : POSITIVE ELECTRODE ACTIVE MATERIAL, POSITIVE ELECTRODE, NONAQUEOUS ELECTROLYTE SECONDARY BATTERY, AND METHOD FOR PRODUCING POSITIVE ELECTRODE ACTIVE MATERIAL

(51) International classification	:H01M 4/525, C01G 53/00, H01M 4/505
(31) Priority Document No	:2023-124647
(32) Priority Date	:31/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022567 :21/06/2024
(87) International Publication No	:WO 2025/028061
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor : NA**
Address of Inventor : NA

(57) Abstract :
A positive electrode active material according to one aspect of the present disclosure is used in a nonaqueous electrolyte secondary battery (10) and is characterized by having a crystal structure that belongs to a space group R-3m, being represented by a composition formula LixNayNi1-a-bMnaXbOc, where X is at least one selected from the group consisting of transition metal elements other than Li, Na, Ni, and Mn and representative elements, 0.80=x=1.15, 0y=0.20, 0.80x+y=1.20, 01-a-b=1, 0=a1, 0=b1, and c is a value that satisfies electrical neutrality, and, when the nonaqueous electrolyte secondary battery has been subjected initial charge, having a peak derived from a compound that differs from the compound represented by the composition formula in the range of a diffraction angle 2? of 15.7-18.0° in an X-ray diffraction pattern which is obtained by X-ray diffraction.

No. of Pages : 45 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005624 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GAS BARRIER LAMINATE, AND PACKAGING MATERIAL AND VACCUUM HEAT-INSULATING MATERIAL USING SAME

(51) International classification	:B32B 27/30, B32B 7/022, B65D 65/40
(31) Priority Document No	:2023-106625
(32) Priority Date	:29/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021889 :17/06/2024
(87) International Publication No	:WO 2025/004889
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KITAHARA Tsukasa

(57) Abstract :
A gas barrier laminate according to the present disclosure has a laminated structure comprising a polyolefin-based substrate layer, a first polyvinyl alcohol-based resin layer, a vapor deposition layer, and a second polyvinyl alcohol-based resin layer in this order, wherein the vapor deposition layer directly contacts the first polyvinyl alcohol-based resin layer and the second polyvinyl alcohol-based resin layer, and a pressing hardness measured with a nanoindenter in a cross-section of the second polyvinyl alcohol-based resin layer is not more than 0.5 GPa.

No. of Pages : 40 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005626 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PARAMETER SETS FOR USER EQUIPMENT COMMUNICATION MODES

(51) International classification	:H04L 5/00, H04L 5/14, H04L 5/16
(31) Priority Document No	:18/471082
(32) Priority Date	:20/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043197
Filing Date	:21/08/2024
(87) International Publication No	:WO 2025/064127
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)ZHANG, Qian
2)ZHOU, Yan
3)LUO, Tao

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may transmit, to a network node, capability information associated with two or more communication modes of a plurality of communication modes, the two or more communication modes comprising at least one full duplex (FD) mode. The UE may receive, from the network node, configuration information associated with the two or more communication modes, the configuration information indicating at least two sets of parameter values, wherein each set of parameter values is associated with a respective communication mode of the two or more communication modes. The UE may communicate with the network node based at least in part on the at least two sets of parameter values. Numerous other aspects are described.

No. of Pages : 69 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005634 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DETECTION METHOD FOR MYCOBACTERIA

(51) International classification :C12Q 1/6806
(31) Priority Document No :2310543.0
(32) Priority Date :10/07/2023
(33) Name of priority country :U.K.
(86) International Application No :PCT/GB2024/051796
Filing Date :10/07/2024
(87) International Publication No :WO 2025/012638
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)SWIFT, Benjamin
2)SHIELD, Christopher Gordon

(57) Abstract :
The disclosure concerns a method for detecting the presence or absence of mycobacteria in a sample and a method for diagnosing the presence or absence of a mycobacterial infection in a subject. The disclosure also concerns a lysis agent comprising bacteriophage capable of lysing viable mycobacteria and use of the lysis agent in the methods of the disclosure.

No. of Pages : 76 No. of Claims : 34

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005635 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CELL SPECIFIC TRANSLATION OF RNA MOLECULES

(51) International classification	:C12N 15/79, C12N 15/67, C12N 15/113, A61K 31/7105
(31) Priority Document No	:23180698.5
(32) Priority Date	:21/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/067532 :21/06/2024
(87) International Publication No	:WO 2024/261300
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)RASTFELD, Frederik

(57) Abstract :
[1] The invention provides an improved RNA construct that allows for a target cell specific translation of a protein of interest in eukaryotic cells. The invention applies RNA constructs that are introduced directly into eukaryotic cells, and which are only translated into a protein in the presence of a specific trigger RNA sequence. The invention allows for a controlled expression of proteins or any proteinaceous antigen in target cells. The invention is useful for medical applications such as RNA based vaccination approaches to restrict antigen expression to target tissues.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005663 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANTENNA RECYCLING FOR CARRIER AGGREGATION

(51) International classification :H04L 5/00
(31) Priority Document No :18/469430
(32) Priority Date :18/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/044558
Filing Date :29/08/2024
(87) International Publication No :WO 2025/064196
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)JIANG, Jing
3)GAAL, Peter
4)TAKEDA, Kazuki
5)LEI, Jing
6)SANKAR, Hari
7)ZHANG, Li

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A user equipment (UE) may transmit an indication of a capability of the UE to receive downlink transmissions over a plurality of component carriers with a first quantity of antennas. The UE may receive, in accordance with the indication of the capability of the UE, the downlink transmissions with at least a subset of the first quantity of antennas and over at least a subset of the plurality of component carriers.

No. of Pages : 64 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005664 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANALOG-TO-DIGITAL CONVERTER (ADC) CLOCK PHASE CONTINUITY ACROSS USER EQUIPMENT MICROSLEEP MODE

(51) International classification	:H03L 7/10, G06F 1/12, H03K 5/00, G06F 1/24
(31) Priority Document No	:18/463812
(32) Priority Date	:08/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/041920 :12/08/2024
(87) International Publication No	:WO 2025/053959
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)JAIN, Vinay
2)JAVAJI, Sunil Babu
3)PRATEEK, Shat

(57) Abstract :
An apparatus, including: a first synchronizer configured to synchronize a frequency divider reset signal with a reference clock signal to generate a reference clock domain reset signal; a set of delay buffers configured to generate a set of delayed staggered reference clock domain reset signals based on the reference clock domain reset signal; a set of second synchronizers configured to synchronize the set of delayed staggered reference clock domain reset signals with a phase lock loop (PLL) clock signal to generate a set of PLL clock domain reset signals; a phase detector configured to generate a signal related to a phase difference between respective clocking edges of the reference clock signal and the PLL clock signal; a phase corrector configured to generate a select signal based on the phase difference signal; and a multiplexer configured to output one of the PLL clock domain reset signals based on the select signal.

No. of Pages : 27 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005665 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPLEMENTARY FIELD EFFECT TRANSISTOR (CFET) CIRCUITS AND METHODS FOR MAKING THE SAME

(51) International classification	:H01L 21/822, H01L 21/8234, H01L 21/8238, H01L 27/06, H01L 27/092
(31) Priority Document No	:18/470207
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043985 :27/08/2024
(87) International Publication No	:WO 2025/064179
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)NARASIMHA, Shreesh
2)SUN, Yan

(57) Abstract :
Disclosed are complementary field effect transistor (CFET) circuits with vertical routing structures and methods for making the same. In an aspect, a semiconductor structure comprises: a first FET comprising a first source/drain (S/D) region, a second S/D region, and a first gate; a second FET disposed above the first FET and comprising a third S/D region, a fourth S/D region, and a second gate; a frontside metal (FM) layer disposed above the second FET and comprising a set of FM conductors extending in an X direction; and a backside metal (BM) layer disposed below the first FET and comprising a set of BM conductors extending in the X direction. The semiconductor structure also comprises a vertical connector, extending in a Z direction, that electrically couples one of the set of BM conductors to the third S/D region, the fourth S/D region, or the second gate.

No. of Pages : 22 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005666 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERSTAGE DARLINGTON CIRCUIT

(51) International classification	:H03F 1/52, H03F 3/195, H03F 3/24, H03F 1/56, H03F 3/45
(31) Priority Document No	:18/470097
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/044003 :27/08/2024
(87) International Publication No	:WO 2025/064181
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)MA, Lei

(57) Abstract :
An apparatus is disclosed for implementing a Darlington circuit with an interstage matching network or between two amplifier stages to provide power clamping. In example aspects, the apparatus includes an amplifier circuit having an input port and an output port. The amplifier circuit includes a driver amplifier, an interstage matching network, a power amplifier, and a Darlington circuit. The driver amplifier includes a driver amplifier output and is coupled between the input port and the output port. The power amplifier includes a power amplifier input and is coupled between the driver amplifier output and the output port. The interstage matching network is coupled between the driver amplifier output and the power amplifier input. The Darlington circuit is coupled to the interstage matching network via a node that is coupled between the driver amplifier output and the power amplifier input.

No. of Pages : 41 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005667 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NEAR SYNCHRONOUS DUAL MODE SURFACE ACOUSTIC WAVE RESONATORS

(51) International classification :H03H 9/64
(31) Priority Document No :18/465915
(32) Priority Date :12/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/SG2024/050523
Filing Date :15/08/2024
(87) International Publication No :WO 2025/058560
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)DAMY, Jacques-Antoine
3)BINNINGER, Charles
4)PERNPEINTNER, Matthias
5)TRISTAN, Olivier

(57) Abstract :
An apparatus is disclosed for a surface acoustic wave (SAW) device a dual mode (DMS) resonator configuration with near synchronous operation. One aspect comprises a piezoelectric material, a first reflector disposed over the piezoelectric material, a second reflector disposed over the piezoelectric material, and a plurality of interdigitated transducers (IDTs) disposed over the piezoelectric material and positioned between the first reflector and the second reflector, wherein a magnitude of a pitch of electrode fingers in the first reflector and the second reflector is higher than a pitch of electrode fingers in the plurality of interdigitated transducers, wherein a variation of the pitch of the electrode fingers in the plurality of interdigitated transducers is less than 3% across the plurality of interdigitated transducers.

No. of Pages : 45 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005668 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RANDOM ACCESS CHANNEL OCCASION CONFIGURATION FOR ON-DEMAND SYNCHRONIZATION SIGNAL BLOCKS

(51) International classification :H04W 74/00, H04W 74/0833
(31) Priority Document No :18/481970
(32) Priority Date :05/10/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/047079
Filing Date :17/09/2024
(87) International Publication No :WO 2025/075776
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ABOTABL, Ahmed Attia
2)MAAMARI, Diana
3)ABEDINI, Navid

(57) Abstract :
Methods, systems, and devices for wireless communications are described. To save energy at the network, synchronization signal blocks (SSBs) may be transmitted in an on-demand manner. For example, the network may transmit an SSB in response to a request for an SSB or an uplink wake-up signal (WUS) from a user equipment (UE). SSBs may be mapped to corresponding random access channel occasions (ROs) via control signaling such as radio resource control or system information. For example, the described techniques provide for rules and/or signaling that may indicate whether a network entity should monitor for, and thus whether a UE may transmit, in ROs corresponding to on-demand SSBs. In some examples, a UE may transmit a request for an on-demand SSB, receive an SSB based on the request, and selectively transmit a message to the network entity in an RO corresponding to the SSB based on reception of the SSB.

No. of Pages : 66 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005682 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LOW-NOISE AMPLIFIER (LNA) INPUT IMPEDANCE IMPROVEMENT USING COUPLING BETWEEN OUTPUT INDUCTOR AND DEGENERATION INDUCTOR

(51) International classification	:H03F 1/34, H03F 1/22, H03F 3/195, H03F 3/21
(31) Priority Document No	:18/470310
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043392 :22/08/2024
(87) International Publication No	:WO 2025/064136
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)HUA, Xingyi
2)YEN, Hsiao-Tsung
3)YANG, David Zixiang
4)UZUNKOL, Mehmet

(57) Abstract :
A low-noise amplifier (LNA) includes a first transistor (310), a first source inductor (410) coupled to a source of the first transistor (310), and a second transistor (320), wherein a source of the second transistor (320) is coupled to a drain of the first transistor (310), a gate of the second transistor (320) is coupled to a bias circuit, and a drain of the second transistor (320) is coupled to an output of the LNA. The LNA also includes an output inductor (420) coupled between a supply rail and the output of the LNA, wherein the output inductor (420) is magnetically coupled with the first source inductor (410).

No. of Pages : 31 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005683 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : IN-LINE MINI-ENVIRONMENT CONTAMINATION DETECTION AND MONITORING SYSTEM

(51) International classification :H01L 21/67, H01L 21/677, H01L 21/673
(31) Priority Document No :63/511419
(32) Priority Date :30/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036274
Filing Date :28/06/2024
(87) International Publication No :WO 2025/007072
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CHOU, Tsung-Kuan A.
2)WANG, Li-Peng
3)HSIAO, Ching-Lin
4)TUNG, Wei-Shao

(57) Abstract :
Embodiments are disclosed of an active flow control system including one or more inlets and one or more outlets. A first outlet is configured to be fluidly coupled to an inlet of a mini-environment, and a first is configured to be coupled to an outlet of the mini-environment. The active flow control system includes one or more flow control configurations; each flow control configuration corresponds to a flow control mode. The one or more flow configurations include a configuration corresponding to a sampling mode. The sampling mode includes injecting a neutral fluid from the first outlet into the inlet of the mini-environment, and directing a mixed fluid exiting through the outlet of the mini-environment to the first inlet of the active flow control system, the mixed fluid being a combination of the neutral fluid and the fluid that was in the mini-environment before injecting the neutral fluid into the mini-environment.

No. of Pages : 35 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005688 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BUILDING MULTI-DIE FPGAS USING CHIP-ON-WAFER TECHNOLOGY

(51) International classification	:H01L 25/065, G06F 30/34, H01L 23/538, H01L 23/00
(31) Priority Document No	:18/214381
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/033193 :10/06/2024
(87) International Publication No	:WO 2025/006155
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)JAIN, Praful
2)GAIDE, Brian C.
3)VOOGEL, Martin L.

(57) Abstract :
Embodiments herein describe techniques to build multi-die fieldprogrammable gate arrays (FPGAs) using chip-on-wafer (CoW) technology. In an embodiment, FPGA chiplets (i.e., dies) and an interposer substrate include respective hybrid bonding connectors. Metal layers of the interposer substrate are patterned to provide inter-die communications amongst the multiple dies via the hybrid bonding connectors, and the dies communicate with one another via the hybrid bonding connectors using a non-serialized protocol native to the FPGA. The dies may communicate with one another through edge-based hybrid bonding connectors (e.g., in a symmetrical fashion). The metal layers of the interposer substrate may also support intra-die communications (e.g., data, clocks, and/or controls) and/or provide power, clock(s), and/or configuration parameters to the dies via hybrid bonding connectors within central regions of the dies. The IC device may include more than 1000 tracks per millimeter (e.g., more than 1600, 2800, 3500, or greater).

No. of Pages : 27 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005690 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMMUNICATIONS BY A SUBBAND FULL DUPLEX CAPABLE USER EQUIPMENT IN A HALF DUPLEX CELL MODE

(51) International classification	:H04L 5/00, H04L 5/14, H04W 72/0446
(31) Priority Document No	:18/472899
(32) Priority Date	:22/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/044448
Filing Date	:29/08/2024
(87) International Publication No	:WO 2025/064193
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)LI, Junyi
3)ZHOU, Yan

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A network may configure a user equipment (UE) with a time duration pattern, and may further indicate (e.g., via control signaling) which time intervals (e.g., slots or symbols) of the time duration pattern are designated as full duplex time intervals. The network may indicate a full duplex time interval on a configured downlink symbol, a configured uplink symbol, or a configured flexible symbol. The network may further indicate frequency resources (e.g., an uplink subband, a downlink subband, etc.) via which the UE is to perform the full duplex communication during the indicated time intervals. The control signaling may include an indication of a full duplex mode for each of the time intervals. Multiple transmission receive points (TRPs) may communicate to determining which TRP will schedule uplink signaling and which TRP will schedule downlink signaling in the full duplex time interval.

No. of Pages : 89 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026

(21) Application No.202647005695 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : STABLE PALIPERIDONE PALMITATE COMPOSITION USING THERMAL TREATMENT

(51) International classification	:C07D 471/04, A61K 31/519, A61K 9/08, A61K 47/02, A61K 47/06
(31) Priority Document No	:202341044477
(32) Priority Date	:03/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/IB2024/056323 :28/06/2024
(87) International Publication No	:WO 2025/008726
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MEDICO, Miguel
3)THANOO, Bagavathikan
4)LAGISETTY, Naga Vamsi Krishna

(57) Abstract :
The present invention is related to a stable pharmaceutical injectable depot microsuspension of Paliperidone Palmitate prepared by wet media milling process including the thermal treatment Thermal treatment incorporated during the manufacturing process produced the injectable depot microsuspension with stable particle size and stable drug release.

No. of Pages : 37 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005701 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONCATENATING PARTITIONED HYBRID AUTOMATIC REPEAT REQUEST ACKNOWLEDGEMENT (HARQ-ACK) BITS WITH TWO PART HARQ-ACK COMPRESSION

(51) International classification :H04L 1/1607, H04L 1/1829, H04L 1/1867
(31) Priority Document No :18/471245
(32) Priority Date :20/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/042939
Filing Date :19/08/2024
(87) International Publication No :WO 2025/064115
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SUN, Jing
3)JIANG, Jing

(57) Abstract :
A method of wireless communication by a user equipment (UE) includes converting a block of hybrid automatic repeat request acknowledgment (HARQ-ACK) bits from an original HARQ-ACK codebook into a partition, a number of partitions for a number of blocks corresponding to quantized HARQ-ACK bits. The method also includes transforming the quantized HARQ-ACK bits into a two part HARQ-ACK payload. The method further includes separately encoding a first part and a second part of the two part HARQ-ACK payload. The method also includes transmitting, to a network node, the encoded first part and the encoded second part.

No. of Pages : 85 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005703 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADAPTIVE CLIPPING WITH SIGNALED LOWER AND UPPER BOUNDS IN VIDEO CODING

(51) International classification	:H04N 19/86, H04N 19/463, H04N 19/70
(31) Priority Document No	:63/588246
(32) Priority Date	:05/10/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/046624 :13/09/2024
(87) International Publication No	:WO 2025/075768
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)HUANG, Han
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5)KARCZEWICZ, Marta

(57) Abstract :
A video decoder is configured to determine a minimum sample value for one or more blocks of video data, the minimum sample value being greater than 0; determine a maximum sample value for the one or more blocks of video data, the maximum sample value being less than 2^bd -1 and bd being a bit depth of samples in the one or more blocks; in response to determining that a process applied to a block of the one or more blocks of video data results in a sample value that is outside a range of the minimum sample value to the maximum sample value, clip the sample value to one of the minimum sample value or the maximum sample value to generate a clipped sample value; determine a decoded version of the block based on the clipped sample value.

No. of Pages : 51 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005730 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY PACK AND ENERGY STORAGE DEVICE

(51) International classification	:H01M 10/613, H01M 10/6554, H01M 10/6568, H01M 10/6556, H01M 50/273
(31) Priority Document No	:202310735392.5
(32) Priority Date	:20/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/073563 :23/01/2024
(87) International Publication No	:WO 2024/259974
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
A battery pack (100) and an energy storage device (200). The battery pack (100) comprises: a box body (12), which comprises an upper box cover (16) and a liquid cooling plate (18), the upper box cover (16) being provided with an accommodating cavity (20) therein, the bottom of the upper box cover (16) being provided with an opening (22) which is in communication with an accommodating cavity (20), the liquid cooling plate (18) being connected to the bottom of the upper box cover (16) in a sealing manner and closing the opening (22), and the upper box cover (16) being an insulating member; and a battery cell (14), which is located in the accommodating cavity (20) and carried by the liquid cooling plate (18), and which is connected to the liquid cooling plate (18) in a heat conducting manner.

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005733 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DYNAMIC MODULATION AND CODING

(51) International classification :H04L1/00,H04L5/00
(31) Priority Document No :20235778
(32) Priority Date :30/06/2023
(33) Name of priority country :Finland
(86) International Application No :PCT/EP2024/060403
Filing Date :17/04/2024
(87) International Publication No :WO 2025/002621
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)LI, Zexian
3)MICHALOPOULOS, Diomidis

(57) Abstract :
According to an example aspect of the present invention, there is provided an apparatus configured to obtain, from a network, a configuration allocating physical uplink shared channel transmission occasions to the apparatus, determine whether a number of physical uplink shared channel transmission occasions the apparatus needs to transmit uplink data, using the configuration, is less than a threshold number, and when the number of physical uplink shared channel transmission occasions the apparatus needs to transmit uplink data is less than the threshold number and when enabled by allocated physical uplink shared channel transmission occasions, select a modulation and coding scheme with more redundancy than a default modulation and coding scheme, and otherwise select the default modulation and coding scheme.

No. of Pages : 21 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005746 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TECHNIQUES FOR ADAPTATION OF HYBRID AUTOMATIC REPEAT REQUEST RETRANSMISSION HANDLING

(51) International classification :H04L1/1867,H04L1/00,H04L1/1812
(31) Priority Document No :63/585031
(32) Priority Date :25/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/042446
Filing Date :15/08/2024
(87) International Publication No :WO 2025/071793
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)KANAMARLAPUDI, Sitaramanjaneyulu
2)KIM, Hobin
3)ZACHARIAS, Leena
4)MEYLAN, Arnaud
5)KUMAR, Akshay

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may obtain hybrid automatic repeat request (HARQ) information indicating whether the network node is configured to perform a retransmission of decoding information prior to an end of HARQ processes associated with the network node. The UE may receive, for a HARQ process associated with a downlink communication from the network node, a retransmission of a transport block (TB) that is associated with a reserved MCS when full decoding information for the TB is unavailable. The UE may perform, based on a reception of a retransmission, an action to proceed with the HARQ process, to restart the HARQ process, or to terminate the HARQ process, wherein the action is based on whether the network node is configured to perform the retransmission of the indication of the MCS. Numerous other aspects are described.

No. of Pages : 60 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005749 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM FOR REPETITIVE FORMATION OF OBJECTS FROM SHEET MATERIAL

(51) International classification :G05B 19/4065
(31) Priority Document No :23181495.5
(32) Priority Date :26/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/067649
Filing Date :24/06/2024
(87) International Publication No :WO 2025/003059
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)DE KALBERMATTEN, Alexandre

(57) Abstract :
A system for repetitive formation of objects from sheet material, the system comprising: a converting machine for execution of a formation process, in which said objects are at least partially formed from the sheet material, the converting machine including a tool for mechanical engagement with the sheet material to at least partially form said object during the formation process; machine control electrical circuity to control the converting machine to execute said formation process; an identifier arranged to be physically associated with the tool; system electrical circuitry for acquisition of one or more process parameters associated with the formation process(s), and to associate said parameters with an electronic record of the identifier, the system electrical circuitry configured to determine based on the process parameters a pressing parameter history relationship for the tool, and to determine from said relationship when a predetermined condition associated with the usage of the tool is met.

No. of Pages : 30 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005750 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CARTRIDGE FOR INHALATION DEVICE

(51) International classification :B65D 77/04, A61M 11/08, B65D 83/00
(31) Priority Document No :23182849.2
(32) Priority Date :30/06/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/068149
Filing Date :27/06/2024
(87) International Publication No :WO 2025/003338
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)RAWERT, Jürgen
2)MADDEN, Steven

(57) Abstract :
The invention provides a cartridge (1) for an inhalation device for the generation and administration of a medically active liquid (2) in aerosolized form, the cartridge comprising - a dimensionally stable outer casing (10), and - a collapsible inner tube (20) for holding the medically active liquid, being located inside the outer casing in the assembled state of the cartridge, wherein the collapsible inner tube comprises an outlet end (21) having an outlet opening (22) and a closed end (23) opposite of the outlet end, the outlet opening and the (the center of the) closed end defining a main axis (X) of the inner tube connecting the outlet opening and closed end of the tube, wherein the closed end of the tube being closed by a welded seam (24) oriented transverse (preferably substantially perpendicular) to the main axis of the inner tube; and wherein the outer casing comprises a deformation element (11) contacting the welded seam (in the assembled state of the cartridge) such that the welded seam is deformed to a radially curved form by the contact between the welded seam and the deformation element.

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005760 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEM AND METHOD FOR HYDROGEN DOSING FOR AFTERTREATMENT SYSTEM THERMAL MANAGEMENT

(51) International classification	:F02D 33/00, F01N 3/00, F02M 31/08, F02M 31/07, F02M 21/02
(31) Priority Document No	:63/528597
(32) Priority Date	:24/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/039208 :23/07/2024
(87) International Publication No	:WO 2025/024479
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)KOLHOUSE, J. Steven
2)SHAKYA, Bijesh M.
3)SLEIGH, Colin Donald James
4)XU, Hui

(57) Abstract :
Systems and methods provided herein relate to hydrogen dosing for aftertreatment system thermal management. A method includes: receiving, by a controller, information regarding a NOx threshold and a hydrogen threshold; determining, by the controller, a NOx value indicative of NOx associated with a system; determining, by the controller, a hydrogen value indicative of a characteristic of hydrogen associated with the system; comparing, by the controller, the NOx value to the NOx threshold; comparing, by the controller, the hydrogen value to the hydrogen threshold; and in response to the NOx value being greater than or equal to the NOx threshold and the hydrogen value being is less than or equal to the hydrogen threshold, causing, by the controller, dosing of an amount of hydrogen via one or more dosers in the system.

No. of Pages : 42 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005795 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NITROGEN-CONTAINING HETEROCYCLIC DERIVATIVE INHIBITOR, AND PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification	:C07D 213/74, C07D 213/85, C07D 401/14, C07D 417/14, C07D 413/14
(31) Priority Document No	:202310818758.5
(32) Priority Date	:04/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/103568 :04/07/2024
(87) International Publication No	:WO 2025/007915
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)DONG, Jiaqiang
3)YU, Wensheng
4)JIN, Fangfang
5)WANG, Tingjun

(57) Abstract :
The present invention relates to a nitrogen-containing heterocyclic derivative inhibitor, and a preparation method therefor and the use thereof. In particular, the present invention relates to a compound as represented by general formula (I), a preparation method therefor, a pharmaceutical composition containing the compound, and the use thereof as an inhibitor in the treatment of diseases such as cardiovascular diseases and cerebrovascular diseases, wherein the definition of each substituent in general formula (I) is the same as that defined in the description.

No. of Pages : 151 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005797 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRONIC DEVICE AND METHOD FOR PROCESSING USER UTTERANCE

(51) International classification	:G10L 15/22, G10L 15/04, G06F 3/16, G10L 15/26, G06F 40/279
(31) Priority Document No	:10-2023-0097282
(32) Priority Date	:26/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/010672 :24/07/2024
(87) International Publication No	:WO 2025/023722
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)KIM, Kyungtae
3)SONG, Gajin

(57) Abstract :
Disclosed are an electronic device and a method for processing a user utterance. An operation method of an electronic device (101, 201, 501) according to an embodiment may comprise an operation for outputting a first response (63) for a portion of a user utterance, in response to obtaining the portion. The method may comprise an operation for obtaining a user input (67) for the first response. The method may comprise an operation for outputting a second response (65) for the user utterance on the basis of the user input (67), in response to termination of the user utterance. Other embodiments may be possible.

No. of Pages : 38 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005813 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRIC MOTOR EQUIPPED WITH AN ELECTRONIC CIRCUIT

(51) International classification	:H02K 11/30, H02K 11/20, H02K 11/21, H02K 11/215, H02K 11/225
(31) Priority Document No	:FR2306565
(32) Priority Date	:23/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050810 :19/06/2024
(87) International Publication No	:WO 2024/261431
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LEDIEU, Cédric
2)TISSOT, Frédéric

(57) Abstract :
The invention relates to an electric motor (30), comprising: - a rotor (10) which comprises: • a shaft (12) which is mounted so as to be able to rotate about an axis (X); • a lamination stack (14) which is mounted coaxially on the shaft (12), the lamination stack (14) comprising a plurality of internal cavities; • a plurality of permanent magnets (16) which are housed inside the internal cavities of the lamination stack (14); and • at least one flange (17, 19) which is mounted axially on the shaft (12); - a stator (36) which surrounds the rotor (10); - at least one sensor (43) which is configured to measure a physical quantity; and - an electronic circuit (44) which is electrically connected to the at least one sensor (43), wherein the electronic circuit (44) is rigidly connected to a housing (20) which is attached to the stator (36), the housing (20) being provided with at least one internal fluid-circulation channel (22) inside which a cooling fluid can circulate, the at least one internal fluid-circulation channel (22) being separated from the electronic circuit (44) by an electrically insulating wall (220), the electrically insulating wall (220) being configured to allow a heat exchange between the cooling fluid and the electronic circuit (44).

No. of Pages : 10 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005836 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND APPARATUS FOR INTRA SUB-NETWORK TRANSMISSIONS

(51) International classification :H04W 24/02
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102152
Filing Date :25/06/2023
(87) International Publication No :WO 2025/000135
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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7)KHOSRAVIRAD, Saeed Reza
8)MEDINA, Daniel

(57) Abstract :
Methods, apparatus and computer-readable medium are disclosed for intra sub-network transmissions. In an embodiment, there is provided a method implemented at an access point of a sub-network of a radio access network. The method comprises: obtaining first configuration information related to one or more subchannel sets available for the sub-network, wherein one of the one or more subchannel sets comprises one or more subchannels; and transiting, to one or more network devices, a message indicating parameters related to a subchannel set pattern based on the first configuration information, wherein the subchannel set pattern indicates at least one active subchannel set to be used for one or more transmissions within the sub-network during a subchannel set pattern period, and the at least one active subchannel set is a part of the one or more subchannel sets. Related solutions implemented at a transmitting device and a receiving device are also provided.

No. of Pages : 31 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202647005849 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DRONE WING ASSEMBLY AND DRONE COMPRISING SAME

(51) International classification	:B64C 3/56, B64C 39/08, B64U 10/25, B64U 20/50, B64U 30/12
(31) Priority Document No	:FR2307049
(32) Priority Date	:03/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/068616 :02/07/2024
(87) International Publication No	:WO 2025/008356
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
The drone (18) comprises a fuselage (21) which comprises: - rotation means (40, 60) for rotating two half-wings (22, 23, 24, 25) about two axes of rotation, on each side of the fuselage, the rotation means being configured so that, during the deployment of the wing assembly (20) consisting of the four half-wings on either side of the fuselage, the rotations of these half-wings on the same side of the fuselage are performed in opposite directions until these half-wings come into contact, and - means (29, 30) for coupling together the half-wings on the same side of the fuselage when in contact. In some embodiments, the rotation means (40, 60) are configured, together with the lengths of the half-wings (22, 23, 24, 25) on the same side of the fuselage (21), so that the contact between these half-wings is made at the free end of these half-wings.

No. of Pages : 11 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005905 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DETERMINING AN AVAILABILITY OF A DATA CENTER

(51) International classification	:G06F 9/50, H04L 43/0811, G06F 11/20
(31) Priority Document No	:18/214226
(32) Priority Date	:26/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035217 :24/06/2024
(87) International Publication No	:WO 2025/006376
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)RICHARDS, Jeffrey, S.

(57) Abstract :
Techniques for determining an availability of a data center, DC, to one or more computing entities external to the DC are described. A DC may, for example, operate one or more applications which are controllable by one or more external computing entities. Disclosed techniques include determining a first status of a first set of one or more communications connections between the DC and a second DC, and a second status of a second set of one or more communications connections between the DC and a third DC. Disclosed techniques include determining an indication of the availability of the DC based on the first status and the second status. Disclosed techniques may involve taking an action responsive to determining that the DC is unavailable, for example, causing applications running at the DC to operate in a disaster recovery mode, and/or failing over functionality of the DC to a failover DC.

No. of Pages : 70 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005908 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH PURITY MOLYBDENUM-CONTAINING PRECURSORS AND RELATED SYSTEMS AND METHODS

(51) International classification :C23C 16/455, C23C 16/44, C23C 16/06
(31) Priority Document No :63/523612
(32) Priority Date :27/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035599
Filing Date :26/06/2024
(87) International Publication No :WO 2025/006592
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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4)MOGHADDAM, Sara
5)DION, Devon N.
6)GARRETT, Benjamin R.
7)WALDFRIED, Carlo
8)WARKE, Virendra

(57) Abstract :
High purity molybdenum-containing precursors and related systems and methods are provided. A precursor delivery system comprises a vaporizer vessel that is configured to contain a vaporizable precursor that, when vaporized, produces a precursor vapor. The precursor delivery system comprises at least one protective surface treatment. The at least one protective surface treatment covers a sufficient amount of at least one gasexposed surface of the precursor delivery system to reduce an amount of at least one contaminant in the precursor vapor as compared to a precursor vapor produced by a precursor delivery system without the at least one protective surface treatment.

No. of Pages : 24 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005911 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRODUCTION METHOD FOR WATER-ABSORBING RESIN PARTICLES, ABSORBER, AND ABSORBENT ARTICLE

(51) International classification	:C08G 81/00, A61F 13/532, A61F 13/535, B01J 20/26, B01J 20/30
(31) Priority Document No	:2023-107946
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/022447 :20/06/2024
(87) International Publication No	:WO 2025/004966
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Provided is a production method for water-absorbing resin particles containing a crosslinked polymer, the production method comprising: a preparation step for preparing a polymer solution containing a solvent and a polymer having a weight-average molecular weight of at least 300,000; and a crosslinking step for crosslinking the polymer. This absorber contains water-absorbing resin particles obtained by said production method. This absorbent article includes said absorber.

No. of Pages : 44 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005912 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR IDENTIFYING AND AUTOMATIC MONITORING THE VIBRATIONAL MODES OF A CIVIL STRUCTURE AND SYSTEM FOR AUTOMATIC MONITORING THE CIVIL STRUCTURE

(51) International classification :G01M 5/00
(31) Priority Document No :102023000015762
(32) Priority Date :26/07/2023
(33) Name of priority country :Italy
(86) International Application No :PCT/IB2024/057203
Filing Date :25/07/2024
(87) International Publication No :WO 2025/022342
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SALA, Andrea
3)GALLI, Marco
4)CORSI, Gabriele
5)FREDIANI, Ferdinando

(57) Abstract :
Method for identifying and automatic monitoring (100) the vibrational modes of a civil structure comprising the steps of: receiving (110) a plurality of detecting data from a plurality of acceleration sensors (210) in a number equal to N; - performing at least once a day the steps of: performing a first numerical processing (120) of said detecting data; performing a frequency domain decomposition algorithm (130) on said filtered detecting data obtaining a curve representing the estimated power spectral density of the civil structure; identifying (140) on said curve one or more peaks; associating (150) to each modal frequency a respective modal form; increasing (160) by one the current value of a counter having an initial value equal to zero; if the updated current value is below a predefined upper threshold value, storing (170) in a database the data related to the previously obtained multi-dimensional points; if the updated current value is equal to a predefined upper threshold value, performing a training process (180); if the updated current value is above a predefined upper threshold value, performing a monitoring process (190).

No. of Pages : 21 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005913 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SYSTEMS AND METHODS FOR MITIGATING EXHAUST GAS RECIRCULATION COOLER FOULING

(51) International classification	:F02D 41/00, F02D 41/14, F02M 26/50, F02M 26/05, F02M 26/49
(31) Priority Document No	:202341049188
(32) Priority Date	:21/07/2023
(33) Name of priority country	:India
(86) International Application No Filing Date	:PCT/US2024/035228 :24/06/2024
(87) International Publication No	:WO 2025/024073
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)NENE, Chandan

(57) Abstract :
A system and method of exhaust gas recirculation (EGR) in an internal combustion engine are provided. The system includes an EGR flow path that connects the intake and exhaust, and an EGR cooler in the EGR flow path. The engine speed, exhaust flow, and EGR flow in the EGR flow path are controlled to reduce fouling of the EGR cooler.

No. of Pages : 16 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005930 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH SPEED MEMORY CIRCUIT ARCHITECTURE WITH IMPROVED AREA AND POWER EFFICIENCY

(51) International classification	:G11C 7/12, G11C 7/18, G11C 11/419
(31) Priority Document No	:18/469989
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/044078
Filing Date	:27/08/2024
(87) International Publication No	:WO 2025/064184
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)CHEN, Xiao
3)CHEN, Chi-Jui

(57) Abstract :
A random-access memory has its bitcells arranged into a first pair of banks and a second pair of banks. The first pair of banks and second pair of banks are separated by a central controller that contains sense amplifiers and write drivers for the first pair of banks and for the second pair of banks.

No. of Pages : 24 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005931 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERCONNECTS BETWEEN CHIPLETS AND RELATED LINK INITIALIZATION PROTOCOLS

(51) International classification :G06F 13/38, G06F 13/42
(31) Priority Document No :18/461287
(32) Priority Date :05/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/036030
Filing Date :28/06/2024
(87) International Publication No :WO 2025/053895
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PATEL, Aditya Singh
4)CHILLARIGA, Yogananda Rao

(57) Abstract :
Aspects of the disclosure provides various systems, apparatuses, and techniques for reducing latencies and power consumption of link training or retraining. In some aspects, the techniques use a specific register to identify the cause of link retraining. Based on the identified reasons of link retraining, the apparatus can selectively skip the initialization of certain redundant lanes of the link. In some aspects, the Universal Chiplet Interconnect Express (UCIe) Link Training and Status State Machine (LTSSM) can be configured to identify whether link retraining is initiated as part of a trainerror or linkerror exit or not. A UCIe device can have a redundant_recovery (RR) register that can be set to different values to identify the cause of link retraining (e.g., due to trainerror/linkerror or not).

No. of Pages : 23 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005932 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHODS AND SYSTEM FOR MANAGING UPLINK BUFFER AT USER EQUIPMENT IN TETHERED CALL MODE

(51) International classification	:H04L 47/27, H04W 80/06, H04W 28/02, H04L 47/30, H04L 47/193
(31) Priority Document No	:18/473840
(32) Priority Date	:25/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/047275 :18/09/2024
(87) International Publication No	:WO 2025/072012
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)MITRA, Alok
3)DOKKU, Vamsi
4)NAMJOSHI, Aditya

(57) Abstract :
Wireless communications systems and methods related to uplink buffer management are provided. In some aspects, a user equipment receives a synchronization acknowledgment message destined for a device tethered to the user equipment and transmitted by an application server at a network to which the user equipment is connected. In some aspects, the synchronization acknowledgment message includes an application server receiver window size indicating available buffer space in a receive buffer of the application server. The user equipment can modify the application server receiver window size in the received synchronization acknowledgment message prior to transmitting the received synchronization acknowledgment to the tethered device.

No. of Pages : 36 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647005986 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : UNIFIED TRANSMISSION CONFIGURATION INDICATION FOR MULTIPLE TRANSMISSION RECEPTION POINT COMMUNICATIONS

(51) International classification :H04L 5/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/119620
Filing Date :19/09/2023
(87) International Publication No :WO 2025/059839
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZHOU, Yan

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive a physical downlink control channel (PDCCH) communication that includes triggering downlink control information (DCI) associated with unified transmission configuration indication (TCI) for multiple transmission reception point (mTRP) communications. The UE may receive an aperiodic channel state information reference signal (CSI-RS) associated with an aperiodic CSI-RS resource set. The UE may compare a scheduling offset between a last symbol of the PDCCH communication and a first symbol of the aperiodic CSI-RS to a scheduling offset threshold. The UE may select a default TCI state in accordance with the scheduling offset not satisfying the scheduling offset threshold and in accordance with one or more TCI states indicated in a same symbol as a symbol used for receiving the aperiodic CSI-RS. Numerous other aspects are described.

No. of Pages : 51 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006002 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CROSS COMPONENT PREDICTION MERGE CANDIDATE DERIVATION AND FUSION IN CHROMA CODING

(51) International classification :H04N 19/105, H04N 19/11, H04N 19/186
(31) Priority Document No :63/587969
(32) Priority Date :04/10/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/049767
Filing Date :03/10/2024
(87) International Publication No :WO 2025/076202
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)CHANG, Yao-Jen
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5)KARCZEWICZ, Marta

(57) Abstract :
A device for decoding encoded video data is configured to determine that a chroma block of the encoded video data is coded in a cross-component prediction (CCP) mode; generate a merge candidate list for the chroma block, wherein the merge candidate list includes at least two prediction candidates generated by different CCP modes and a third prediction candidate, wherein the third prediction candidate comprises a fusion prediction candidate; receive, in the encoded video data, a syntax element set to a value; select a prediction candidate from the merge candidate list based on the value of the syntax element; determine a prediction block for the chroma block based on the selected prediction candidate; determine a decoded block of video data based on the prediction block for the chroma block; and output a decoded picture of video data that includes the decoded block of video data.

No. of Pages : 56 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202647006004 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : EXPIRY OF VALIDITY DURATION OF GLOBAL NAVIGATION SATELLITE SYSTEM INFORMATION

(51) International classification :G01S 19/00
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/102518
Filing Date :26/06/2023
(87) International Publication No :WO 2025/000202
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)SUN, Jing Yuan
3)YUAN, Ping
4)SELVAGANAPATHY, Srinivasan

(57) Abstract :
Embodiments of the present disclosure relate to devices, methods, apparatuses and computer readable storage media of user equipment (UE) behaviour after an expiry of a validity duration of Global Navigation Satellite System (GNSS) information. The method comprises determining, at a terminal device, that a validity duration of GNSS information has expired and a subsequent GNSS measurement has not been initiated; and applying, based on the determination, a configuration that an uplink transmission is not allowed to be performed by the terminal device and a downlink transmission scheduling is allowed.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006014 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHOTOELECTRIC CONVERSION DEVICE, AND APPARATUS

(51) International classification	:H04N 25/77, H04N 25/707, H04N 25/773
(31) Priority Document No	:2023-123703
(32) Priority Date	:28/07/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/026730 :26/07/2024
(87) International Publication No	:WO 2025/028420
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)HAYASHI Hidetoshi

(57) Abstract :
This photoelectric conversion device comprises: an avalanche photodiode; and an integration circuit for integrating an output signal of the avalanche photodiode by using predetermined weighting corresponding to acquisition of an optical flow.

No. of Pages : 63 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006015 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : FLUID CONTROL DEVICE

(51) International classification :F16K 31/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/JP2023/031338
Filing Date :29/08/2023
(87) International Publication No :WO 2025/046757
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)OGANE Yuya

(57) Abstract :
Provided is a fluid control device capable of minimizing fluctuation of an inter-shaft distance associated with the rotation of a valve gear. The fluid control device has a valve gear (6) fixed to a shaft (4) supporting a butterfly valve (5). An end part of the shaft (4) is fixed to a shaft mounting hole (17) of a connecting member (16) of the valve gear (6), by means of an umbrella-shaped fixing part (18). An area center of a region (A) overlapping the umbrella-shaped fixing part (18) of the shaft mounting hole (17) is on a reference straight line (S) passing through a rotation center of the shaft (4). Furthermore, in a fully closed state, the magnitude of an angle (?2) formed by the reference straight line (S) in the closing direction with respect to a gear straight line (GL) passing through the rotation centers of a drive gear (8) for driving the valve gear (6) and the shaft (4) is equal to or less than a movable angle (?1).

No. of Pages : 13 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006016 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING 1-ALKENYL ETHER COMPOUND

(51) International classification	:C07C 41/24, C07C 43/162
(31) Priority Document No	:2023-167772
(32) Priority Date	:28/09/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/030621 :28/08/2024
(87) International Publication No	:WO 2025/069873
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)HAKUTA Hiroshi

(57) Abstract :
This method for producing a 1-alkenyl ether compound comprises obtaining a compound represented by formula (2) by dehydrochlorinating a compound represented by formula (1) at 90-110ºC in the presence of cyclopentyl methyl ether, potassium hydroxide, and t-butanol. (In formulae (1) and (2), R1 represents a substituted or unsubstituted C1-C6 alkyl group, a substituted or unsubstituted C2-C6 alkenyl group, a substituted or unsubstituted C2-C6 alkynyl group, a substituted or unsubstituted C3-C6 cycloalkyl group, or a substituted or unsubstituted phenyl group, and R2 represents a C1-C6 alkyl group. In formula (2), the wavy line represents a single bond with an uncertain stereostructure.)

No. of Pages : 26 No. of Claims : 1

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006020 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-LAYER DIELECTRIC GATE SPACER FOR FINFET AND GATE-ALL-AROUND (GAA) DEVICES

(51) International classification	:H01L 29/49, H01L 21/764, H01L 21/768, H01L 29/78, H01L 29/423
(31) Priority Document No	:18/473803
(32) Priority Date	:25/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/046189 :11/09/2024
(87) International Publication No	:WO 2025/071928
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)LI, Xia
2)BAO, Junjing
3)PANDA, Biswa Ranjan

(57) Abstract :
An electronic device having one or more non-planar transistors is disclosed. At least one of the non-planar transistors comprises: one or more gate structures; and one or more gate spacers associated with each of the one or more gate structures, at least one gate spacer of the one or more gate spacers having a multi-layer dielectric structure comprising an interior wall disposed next to a respective gate structure of the one or more gate structures, wherein the interior wall is formed from a first dielectric material, an exterior wall spaced apart from the interior wall, wherein the exterior wall is formed from a second dielectric material, and a third dielectric material disposed between the interior wall and the exterior wall, wherein a dielectric constant of the third dielectric material is lower than both the dielectric constants of the first and second dielectric materials.

No. of Pages : 30 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006021 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSMITTER INCLUDING SELECTIVELY ENABLED CLOCK SOURCE BASED ON DIGITAL TRANSMIT DATA

(51) International classification	:H03M 1/00, H03M 1/66
(31) Priority Document No	:18/470195
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043184
Filing Date	:21/08/2024
(87) International Publication No	:WO 2025/064126
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)LU, Mu
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3)WANG, Cheng-Han
4)CHIN, Ming-Tuo
5)PARK, Chan Hong
6)LOPELLI, Emanuele

(57) Abstract :
An apparatus, including: a clock source configured to generate a local oscillator (LO) clock signal; a radio frequency digital-to-analog converter (RF DAC) configured to generate a radio frequency (RF) signal based on a data signal and the LO clock signal; and an idle data detector configured to: detect a stream of idle data in the data signal; and disable providing the LO clock signal to at least a portion of the RF DAC in response to detecting the stream of idle data.

No. of Pages : 21 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006022 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSCEIVER INTERFACE WITH POWER DETECTION

(51) International classification	:H03F 3/195, H03F 3/24, H03F 3/62, H04B 1/48, G01R 21/01
(31) Priority Document No	:18/471088
(32) Priority Date	:20/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043400 :22/08/2024
(87) International Publication No	:WO 2025/064137
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHAN, Kai
3)KU, Bon-Hyun
4)SONG, Hyejeong
5)LIU, Li
6)WANG, Kevin Hsi-Huai
7)HASSAN, Muhammad

(57) Abstract :
An apparatus (110) for wireless communications includes a power amplifier (120), a low-noise amplifier (130), a power detector (160), and a transformer (240). The transformer (240) includes a first inductor coupled to an output of the power amplifier (130), and a second inductor coupled to an antenna (180), wherein the second inductor is magnetically coupled with the first inductor. The transformer (240) also includes a third inductor coupled to an input of the low-noise amplifier (130), wherein the third inductor is magnetically coupled with the second inductor. The transformer (240) also includes a coupling inductor coupled to an input of the power detector (160), wherein the coupling inductor is magnetically coupled with at least one of the first inductor and the second inductor.

No. of Pages : 34 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006023 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COMPLEMENTARY FIELD EFFECT TRANSISTOR (CFET) CIRCUITS WITH VERTICAL ROUTING STRUCTURES

(51) International classification	:H01L 21/8238, H01L 21/822, H01L 27/092, H01L 21/8234, H01L 27/06
(31) Priority Document No	:18/470226
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043978 :27/08/2024
(87) International Publication No	:WO 2025/064178
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)NARASIMHA, Shreesh
2)SUN, Yan

(57) Abstract :
Disclosed are complementary field effect transistor (CFET) circuits with vertical routing structures and methods for making the same. In an aspect, a semiconductor structure comprises a first field effect transistor (FET) of a first charge carrier type, comprising a first source/drain (S/D) region, a second S/D region, and a first gate; a second FET of a second charge carrier type, disposed above the first FET and comprising a third S/D region, a fourth S/D region, and a second gate; a frontside metal (FM) layer disposed above the second FET and comprising an FM conductor extending in an X direction; a backside metal (BM) layer disposed below the first FET and comprising a BM conductor extending in the X direction; and a vertical connector extending in the Z direction, that electrically couples the BM conductor to the FM conductor.

No. of Pages : 22 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006032 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PROCESSING PERFORMANCE THROUGH HARDWARE AGGREGATION OF ATOMIC OPERATIONS

(51) International classification :G06F 9/52
(31) Priority Document No :18/456083
(32) Priority Date :25/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038176
Filing Date :16/07/2024
(87) International Publication No :WO 2025/048973
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)HAN, Jing
3)LI, Yun
4)XU, Fei

(57) Abstract :
Aspects of the disclosure are directed to information processing. In accordance with one aspect, information processing includes a databus; a memory system coupled to the databus; and a graphics processing unit (GPU) coupled to the memory system and the databus, wherein the GPU is configured to do the following: retrieve a first plurality of atomic operations containing a first plurality of data values for a shared memory location; compute a first aggregate data value based on the first plurality of data values; and generate a first aggregate atomic operation containing the first aggregate data value.

No. of Pages : 19 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006033 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INDUCTOR PERFORMANCE ENHANCEMENT USING AN OUTER, PERIPHERAL PATTERNED GROUND SHIELD

(51) International classification	:H01F 17/00, H01L 23/522
(31) Priority Document No	:18/468536
(32) Priority Date	:15/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043484
Filing Date	:22/08/2024
(87) International Publication No	:WO 2025/058818
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)KIM, Jonghae
2)LAN, Je-Hsiung
3)DUTTA, Ranadeep

(57) Abstract :
A device is described, in which the device includes a substrate. The device includes a multitum inductor (410) coupled to the substrate. The device also includes a patterned ground shield (420) on a periphery of the multiturn inductor and coupled to the substrate.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006034 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHAPE CLASSIFICATION

(51) International classification	:G06V 40/40, G06V 10/145, G06V 10/82, G06V 40/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2024/036095 :28/06/2024
(87) International Publication No	:WO 2026/005789
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)WU, Fei
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4)SHENG, Samuel Wei
5)ABDELRAZEK, Ahmed Abdelkader Ramadan
6)KULAGA, Piotr
7)NARAYANAN, Arjun Veer
8)EKONG, Uwem Samuel

(57) Abstract :
An example computing device may obtain an ambient image with a camera and determine an entropy of the ambient image. Responsive to the entropy satisfying a threshold, the computing device may obtain, with the camera, a first image based on illumination from a first light source; obtain, with the camera, a second image based on illumination from a second light source; generate a ratio image based on the first image, the second image, and the ambient image; and determine a classification for a subject based on the ratio image. Responsive to the entropy not satisfying the threshold, the computing device may obtain the first image; generate a symmetry ratio image based on the first image; and determine the classification for the subject based on the symmetry ratio image. The computing device may perform an action based at least on the classification.

No. of Pages : 35 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006035 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : OSCILLATOR LEAKAGE CALIBRATION

(51) International classification :H03D 7/14
(31) Priority Document No :18/470245
(32) Priority Date :19/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/043844
Filing Date :26/08/2024
(87) International Publication No :WO 2025/064166
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)AHMAD, Waqas
2)MISHRA, Chinmaya

(57) Abstract :
An apparatus is disclosed for oscillator leakage calibration. In example aspects, the apparatus includes a mixer circuit and calibration circuitry. The mixer circuit has a first stage including at least one transistor coupled between a mixer input and a mixer output and a second stage including one or more transistors coupled between the at least one transistor and the mixer output. The mixer circuit also has tuning circuitry coupled to the at least one transistor. The calibration circuitry includes at least one resistor coupled between a power distribution node and at least one mixer node, with the at least one mixer node coupled between the at least one transistor and the one or more transistors, and at least one switch coupled between the power distribution node and the at least one mixer node. The calibration circuitry also includes controller circuitry coupled between the mixer node and the tuning circuitry.

No. of Pages : 50 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006036 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-CHANNEL AUDIO INPUT MIXER

(51) International classification :G06F 13/38, G06F 13/40, G06F 13/42, G06F 3/16, H03H 17/06
(31) Priority Document No :18/240896
(32) Priority Date :31/08/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/043946
Filing Date :27/08/2024
(87) International Publication No :WO 2025/049418
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)MENDEZ BETHENCOURT, Julio Victor
2)TOWNSEND, Brendan David

(57) Abstract :
In some aspects, an audio processor (310) may provide, to each digital sample rate converters (325) in a time division multiplexing (TDM) data chain (320-1, 320-2), a set of TDM clocks (330-1, 330-2) that include a sample rate clock input and a bit clock input. The digital sample rate converters (325) in each TDM data chain (320-1, 320-2) may connect to respective audio ports (I2S0 - I2S7) that each correspond to a stereo channel. The digital sample rate converters (325) in each TDM data chain (320-1, 320-2) may receive digital audio inputs via the audio ports (I2S0 - I2S7). The audio processor (310) may receive, at one or more TDM inputs (TDM(in)0, TDM(in)1), a TDM audio stream from each of the one or more TDM data chains (320-1, 320-2), wherein the TDM audio stream mixes the digital audio inputs based on the sample rate clock input and the bit clock input. Numerous other aspects are described.

No. of Pages : 21 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006039 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AXIAL FLOW FAN AND FAN STATOR

(51) International classification	:F04D 29/38, F04D 29/32, F04D 29/54
(31) Priority Document No	:2023-108796
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No	:PCT/JP2024/023504
Filing Date	:28/06/2024
(87) International Publication No	:WO 2025/005241
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)IIDA Yoshinobu

(57) Abstract :
In a resin-made axial flow fan composed of an outer ring, a hub arranged at the center of the outer ring, and a plurality of blades independently provided between the outer ring and the hub, provided are an axial flow fan and a fan stator capable of suppressing a rapid flow change by optimizing a fan shape and the number of blades, and obtaining high efficiency and rectification effect. The resin-made axial flow fan, which is provided with an outer ring, a hub arranged at the center of the outer ring, and a plurality of blades between the outer ring and the hub, is characterized in that the blade is structured to retreat from the root to the middle of the hub, sweep forward from the middle to the outer ring, form a wide shape with an actual length, and be twisted at a desired angle.

No. of Pages : 17 No. of Claims : 3

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006040 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ACTIONS TAKEN BY AN ISLANDED DATA CENTER

(51) International classification :G06F 11/14, G06F 11/20
(31) Priority Document No :18/214330
(32) Priority Date :26/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035213
Filing Date :24/06/2024
(87) International Publication No :WO 2025/006375
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)KANNAN, Praveen
3)RICHARDS, Jeffrey, S.

(57) Abstract :
A data center, DC includes applications that are controllable by one or more computing entities external to the DC. However, when the DC becomes unavailable to the computing entities, the applications are no longer controllable by the computing entities, which is undesirable. Disclosed techniques include the DC determining, based on an indication that the apps are no longer controllable by the computing entities, that the applications are to operate in a disaster recovery mode. Disclosed techniques include causing an indication that the applications at the DC are to operate in the disaster recovery mode to be communicated to applications that are already executing at the DC when the determination is made and to applications that start to execute at the DC after the determination is made. Disclosed techniques also include a further DC providing a failover for the DC.

No. of Pages : 76 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202647006041 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-HOST AND MULTI-CLIENT DIRECT MEMORY ACCESS SYSTEM HAVING A READ SCHEDULER

(51) International classification :G06F 13/28
(31) Priority Document No :18/344783
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035937
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006822
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)THYAMAGONDLU, Chandrasekhar, S.
2)SHARMA, Kushagra
3)KISANAGAR, Surender, Reddy

(57) Abstract :
A direct memory access (DMA) system includes a read request circuit configured to receive read requests from a plurality of client circuits. The DMA system includes a response reassembly circuit configured to reorder read completion data received from a plurality of different hosts in response to the read requests. The DMA system includes a read scheduler circuit configured to schedule conveyance of the read completion data from the response reassembly circuit to the plurality of client circuits. The DMA system includes a data pipeline circuit including a plurality of data paths. The plurality of data paths are configured to convey the read completion data as scheduled by the read scheduler circuit to respective ones of the plurality of client circuits.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006050 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LIQUID COOLING PLATE AND BATTERY MODULE

(51) International classification	:H01M 10/6557, H01M 10/613, H01M 10/647, H01M 10/6568, H01M 10/6567
(31) Priority Document No	:202310736886.5
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/076079 :05/02/2024
(87) International Publication No	:WO 2024/260000
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)QI, Haiming
2)HONG, Chunsheng

(57) Abstract :
A liquid cooling plate (100) and a battery module. The liquid cooling plate comprises a first liquid cooling portion (10) and a second liquid cooling portion (20) which are perpendicular to each other, the first liquid cooling portion (10) being located at the middle position of the second liquid cooling portion (20). A first plate body (110) comprises the first liquid cooling portion (10), which is provided with a first flow channel (30), and a cover body portion (105) of the second liquid cooling portion (20); and a second plate body (120) is connected to the cover body portion (105) and a second flow channel (40) is formed therebetween, the first flow channel (30) being in communication with the second flow channel (40).

No. of Pages : 15 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006051 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BATTERY MODULE, BATTERY CELL, AND TOP COVER ASSEMBLY AND PROCESSING METHOD THEREFOR

(51) International classification	:H01M 50/147, H01M 50/148, H01M 50/155
(31) Priority Document No	:202310742666.3
(32) Priority Date	:21/06/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/CN2024/073659
Filing Date	:23/01/2024
(87) International Publication No	:WO 2024/259976
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)HU, Yuelin

(57) Abstract :
The present application relates to a battery module, a battery cell, and a top cover assembly (100) and a processing method therefor. The top cover assembly comprises a top cover plate (10); a terminal post (20), which is mounted on the top cover plate (10); upper plastic (30), which is sleeved on the outside of the terminal post (20) and is connected to the top cover plate (10); and a first dense coating (40) and a second dense coating (50), wherein the first dense coating (40) is arranged at a joint of the terminal post (20) and the upper plastic (130) in a sealing manner, and the second dense coating (50) is arranged at a joint of the upper plastic (30) and the top cover plate (10) in a sealing manner.

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006066 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PEROVSKITE TANDEM SOLAR CELL

(51) International classification	:H10K 30/88, H10K 30/15, H10K 85/50, H10K 30/82, H10K 30/57
(31) Priority Document No	:10-2023-0089297
(32) Priority Date	:10/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/095898 :10/07/2024
(87) International Publication No	:WO 2025/014346
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YOUK, Seung Hyun

(57) Abstract :
The present invention provides a perovskite tandem solar cell comprising: an upper cell including a perovskite layer; and a lower cell including a silicon layer, wherein an organic planarization layer is interposed between the upper cell and the lower cell to confine particles therein.

No. of Pages : 24 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006093 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TRANSMITTER (TX) HOPPING WITH SWITCHING DEVICES

(51) International classification :H04B 1/04
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/118970
Filing Date :15/09/2023
(87) International Publication No :WO 2025/054938
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)ZHANG, Wenming
2)LIANG, Yi
3)LU, Fei

(57) Abstract :
Certain aspects of the present disclosure generally relate to apparatus and techniques for transmitter (Tx) hopping. An example apparatus for wireless communication generally includes: a first amplifier; a first switch device coupled to a first transmit chain, a second transmit chain, and a signal input of the first amplifier; a first power supply; a second power supply; and a second switch device coupled to an output of the first power supply, an output of the second power supply, and a supply input of the first amplifier.

No. of Pages : 20 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006107 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NETWORK BASED PAGING OPTIMIZATIONS FOR MULTI-ACCESS APPLICATIONS

(51) International classification :H04W68/12,H04W68/02,H04W88/06
(31) Priority Document No :20230100783
(32) Priority Date :28/09/2023
(33) Name of priority country :Greece
(86) International Application No :PCT/US2024/046028
Filing Date :10/09/2024
(87) International Publication No :WO 2025/071918
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ZISIMOPOULOS, Haris
3)KIM, Sunghoon
4)GRIOT, Miguel
5)SPEICHER, Sebastian
6)FACCIN, Stefano
7)PICA, Francesco

(57) Abstract :
Methods, systems, and devices for wireless communications are described. A core network may determine a paging strategy for transmitting paging to a user equipment (UE). In some examples, the core network may indicate the paging strategy to the UE via a network function, which may be a policy control function (PCF) or a session management function (SMF). The UE may indicate paging restriction information based on the paging strategy to an access and mobility function (AMF) to allow the AMF to enforce the paging strategy. In some other examples, the core network may indicate the paging strategy directly to the AMF. In yet some other examples, the core network may indicate for the SMF to enforce the paging strategy. The AMF or the SMF may forward or suppress forwarding paging notifications to the UE in accordance with the paging strategy.

No. of Pages : 89 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :21/01/2026

(21) Application No.202647006121 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR CONTROLLING AND MANAGING AN INVERTER IN A HYBRID SOLAR-DIESEL GENERATOR SYSTEM, AND ASSOCIATED SYSTEM

(51) International classification	:H02J 3/38, H02J 3/46
(31) Priority Document No	:1020230125425
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Brazil
(86) International Application No Filing Date	:PCT/BR2024/050270 :21/06/2024
(87) International Publication No	:WO 2024/259513
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)MONTEIRO ILHA, Lucas
6)ANTÔNIO BILIBIO GEHM, Abel
7)SANTOS FERREIRA, Fabiano
8)MARCHESAN, Gustavo
9)PERES DE MORAIS, Adriano
10)LUIZ DAL FORNO, Igor

(57) Abstract :
The present invention relates to a method for controlling and managing an inverter in a hybrid solar-diesel generator system. The proposed method is capable of absorbing and supplying active and reactive power during load transients and solar generation, guaranteeing system stability. The system includes an electronic converter connected in parallel to an isolated micro-grid, an inverter that measures the output voltage and current to determine the actuation signals of the semiconductor switches, a bank of capacitors for storing energy during transients, and a power meter for the Generator Motor Group (GMG), wherein the power measurement is sent to a control and management unit, ensuring a minimum power output of 30% of generation in the diesel GMG in order to prolong the service life thereof. The method also interacts with the solar inverter, limiting the power generated at certain times to stabilize the micro-grid by sending a reference power signal. Applicable in remote areas that use GMGs powered by diesel or other fuels such as gasoline, biodiesel, ethanol, methanol, CNG, biogas, hydrogen, etc., as well as in areas with no access to electrical energy or where the quality and power of the energy are inadequate, this solution offers a commercially viable approach for integrating solar energy into hybrid solar-diesel systems.

No. of Pages : 34 No. of Claims : 17

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006132 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVELOPMENT AND VALIDATION OF THE HEMORRHOID DISEASE SYMPTOM IMPACT MEASURE

(51) International classification	:G16H 50/30, A61B 5/02, A61B 8/06, G06F 40/279, G16H 10/60
(31) Priority Document No	:63/509415
(32) Priority Date	:21/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034869 :20/06/2024
(87) International Publication No	:WO 2024/263816
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)DEVARAJAN, Karthik
4)AGRAWAL, Mukul
5)SCHWARTZ, Carolyn

(57) Abstract :
Disclosed is a method of assessing health of a patient that includes presenting a patient reported outcome measure (PROM) for at least partial completion by the patient about an illness, injury, or condition. The PROM including questions extending beyond a question about a symptom or sign of the illness, injury, or condition. The method further includes performing a calculation as a function of responses to the questions to assess the health of the patient. A particular embodiment includes correlating a result of the calculation with an objective measurement of the symptom or sign to produce patient reported outcome information for assessing the health of the patient.

No. of Pages : 33 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :21/01/2026

(21) Application No.202647006142 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH DENSITY METAL-OXIDE-SEMICONDUCTOR (MOS) CAPACITOR (MOSCAP) AND METAL-OXIDE-METAL (MOM) CAPACITOR (MOMCAP) STACKING LAYOUT

(51) International classification	:H01L 23/522, H01L 27/08
(31) Priority Document No	:18/469924
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043482 :22/08/2024
(87) International Publication No	:WO 2025/064148
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)VEDULA, Ravi Pramod Kumar
2)PAUL, Abhijeet
3)MATLOUBIAN, Mishel

(57) Abstract :
An integrated circuit (IC) is described. The IC includes a metal-oxide-metal (MOM) capacitor (MOMCAP). The MOMCAP includes a first terminal coupled to a first plurality of fingers of a first metal interconnect layer. The MOMCAP also includes a second terminal coupled to a second plurality of fingers of the first metal interconnect layer and interdigitated with the first plurality of fingers of the first metal interconnect layer. The IC also includes a first metal-oxide-semiconductor (MOS) capacitor (MOSCAP). The first MOSCAP includes a polysilicon terminal coupled to the first plurality of fingers of the MOMCAP. The first MOSCAP also includes a diffusion terminal coupled to the second plurality of fingers of the MOMCAP.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006143 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INTERSTAGE CLAMPING CIRCUIT

(51) International classification	:H03F 1/52, H03F 1/56, H03F 3/195, H03F 3/24, H03F 3/45
(31) Priority Document No	:18/470139
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043712 :23/08/2024
(87) International Publication No	:WO 2025/064157
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)MA, Lei

(57) Abstract :
An apparatus is disclosed for implementing a clamping circuit with an interstage matching network or between two amplifier stages to provide power clamping. In example aspects, the apparatus includes an amplifier circuit having an input port and an output port. The amplifier circuit includes a driver amplifier, an interstage matching network, a power amplifier, and a clamping circuit. The driver amplifier includes a driver amplifier output and is coupled between the input port and the output port. The power amplifier includes a power amplifier input and is coupled between the driver amplifier output and the output port. The interstage matching network is coupled between the driver amplifier output and the power amplifier input. The clamping circuit includes a transistor and a resistor coupled thereto. The clamping circuit is coupled to the interstage matching network via a node that is coupled between the driver amplifier output and the power amplifier input.

No. of Pages : 41 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006179 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER BOOSTING SCHEMES AND POWER RAMPING SCHEMES FOR SENSING OPERATIONS

(51) International classification	:H04W 52/28, H04W 52/36, H04W 52/38, H04W 52/24
(31) Priority Document No	:18/480797
(32) Priority Date	:04/10/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/047661 :20/09/2024
(87) International Publication No	:WO 2025/075793
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)LIU, Kangqi
2)DUAN, Weimin

(57) Abstract :
Disclosed are techniques for sensing. In an aspect, a sensing management component transmits an on-demand request for a power boost to one or more sensing nodes associated with one or more radio frequency for sensing (RF-S) operations. In a further aspect, a transmission power associated with sensing is adjusted via a power ramping scheme.

No. of Pages : 80 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006180 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SENSITIVITY TIME CONTROL SIGNALING

(51) International classification	:H04B 17/318, G01S 13/00, H04B 17/336, G01S 7/34
(31) Priority Document No	:18/477071
(32) Priority Date	:28/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/043951 :27/08/2024
(87) International Publication No	:WO 2025/071837
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)ZHANG, Xiaoxia
3)ZORGUI, Marwen

(57) Abstract :
A sensing method includes: implementing, at a UE, a sensitivity time control profile to change a gain applied over time to a sensing signal received by the UE; and measuring the sensing signal to obtain a sensing signal measurement; wherein the method comprises at least one of: obtaining the sensitivity time control profile based on a sensitivity time control message received by the UE from a network entity; or transmitting a sensing report from the UE to the network entity, the sensing report indicating a measurement of the sensing signal and that sensitivity time control was implemented to obtain the sensing signal measurement.

No. of Pages : 61 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006181 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIGNALING FOR DYNAMIC SUBCHANNEL OPERATION (DSO)

(51) International classification	:H04W 72/0453, H04L 5/00, H04W 72/23, H04W 84/12
(31) Priority Document No	:63/587713
(32) Priority Date	:03/10/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/046025 :10/09/2024
(87) International Publication No	:WO 2025/075749
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)NAIK, Gaurang
2)CHERIAN, George
3)ASTERJADHI, Alfred
4)PATIL, Abhishek Pramod
5)HO, Sai Yiu Duncan
6)ELSHERIF, Ahmed Ragab
7)KIM, Youhan
8)KAKANI, Naveen Kumar

(57) Abstract :
This disclosure provides methods, components, devices, and systems for signaling for dynamic subchannel operation (DSO). Some aspects more specifically relate to indicating a set of subchannels supported for DSO. In some implementations, a wireless station (STA) may transmit a frame indicating subchannels supported for DSO (for example, for a specific link). An access point (AP) may receive the frame and may assign, using a control frame, one or more frequency resources of a subchannel of the set of subchannels to the STA for DSO. The STA may dynamically switch to the subchannel and may communicate via the subchannel while operating in a DSO mode. In some implementations, the STA may transmit capabilities information indicating that the STA supports the DSO mode. Additionally, or alternatively, the STA may dynamically enable or disable the DSO mode using action frames or aggregated-control (A-Control) subfields. The AP may support similar signaling.

No. of Pages : 103 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006182 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CLASSIFYING TENSIVE STATES USING PHOTOACOUSTIC SIGNALS

(51) International classification :A61B 5/00, A61B 5/021
(31) Priority Document No :18/463352
(32) Priority Date :08/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/045430
Filing Date :05/09/2024
(87) International Publication No :WO 2025/054357
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)SCHNEIDER, John Keith
4)ZHAN, Ye
5)BRELOFF, Evan Michael
6)ADIGA, Vivekananda Parampalli

(57) Abstract :
An apparatus and associated method may include a light source system that includes a light-emitting component, and a receiver system configured to detect an acoustic wave that corresponds to a photoacoustic response of a blood vessel to light emitted by the light source system. A control system may be configured to determine a wave characteristic from the acoustic wave and to estimate a tensive state classification based on the determined wave characteristic. The tensive state classification may be one of a plurality of tensive state classifications that each include different ranges of diastolic and systolic values.

No. of Pages : 48 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006183 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SELF-POSITIONING OF ELECTRONIC SHELF LABEL (ESL) DEVICES THROUGH INTER-ESL LINKS

(51) International classification	:G01S 5/02, G06Q 10/087, G09F 3/20, H04W 64/00, G01S 5/00
(31) Priority Document No	:18/470131
(32) Priority Date	:19/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/046149 :11/09/2024
(87) International Publication No	:WO 2025/064276
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AKKARAKARAN, Sony

(57) Abstract :
This disclosure provides systems, methods, and devices for Electronic Shelf Label (ESL) systems that support positioning of ESL devices. In a first aspect, a method includes: determining known positions of a first subset of ESL devices; receiving positioning measurements for each ESL device in a second subset of ESL devices; estimating a first position of each ESL device in the second subset based on the positioning measurements received for that ESL device and the known positions of the first subset; determining a positioning error associated with the first position of each ESL device in the second subset; and estimating a second position of each ESL device in the second subset based on the positioning error and additional positioning measurements received for that ESL device. Other aspects and features are also claimed and described.

No. of Pages : 41 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202647006223 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PATHLOSS REFERENCE RS FOR ENHANCED SECONDARY UPLINK (eSUL)

(51) International classification :H04W 52/14
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/118696
Filing Date :14/09/2023
(87) International Publication No :WO 2025/054874
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)TAKEDA, Kazuki
2)GAAL, Peter
3)CHEN, Wanshi
4)CAO, Yiqing

(57) Abstract :
A network entity transmits an information element (IE) configuring a pathloss reference RS (reference signal) resource in a downlink in a first cell, to be applied to a second cell, the second cell comprising a secondary uplink lacking an association with any downlink in the second cell. Another network entity transmits a first IE associated with a normal uplink in a cell and configuring a first configuration of a first pathloss reference RS (reference signal) resource in a downlink in the cell to be applied to the normal uplink, and a second IE associated with a secondary uplink in the cell and configuring a second configuration of a second pathloss reference RS resource in the downlink in the cell to be applied to the secondary uplink. They receive the secondary uplink at power levels based on a pathloss derived from the respective pathloss reference RS resources.

No. of Pages : 71 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006355 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CONNECTION DEVICE FOR CHARGING AN ELECTRIC VEHICLE

(51) International classification	:B60L 53/16, B60L 53/18, H01R 13/453, H01R 13/52
(31) Priority Document No	:FR2308154
(32) Priority Date	:27/07/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/051025 :25/07/2024
(87) International Publication No	:WO 2025/022076
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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5)PAMART, Olivier

(57) Abstract :
The present invention relates to a connection device (10, 100, 200, 301, 400) configured to be mounted on an electric vehicle, or a charging terminal, in order to charge an electric vehicle. The connection device (10, 100, 200, 301, 400) comprises a closing means (28, 204, 280, 302, 428), adjustable between a closed position and an open position. The change in position of the closing means (28, 204, 280, 302, 428) from the closed position to the open position is triggered automatically by inserting a power plug of a charging cable into the housing (12, 202, 304, 412) at the current interface (AC, DC) in a direction (D) oriented towards the inside of the electric vehicle or the charging terminal.

No. of Pages : 40 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006356 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : 5-HT2A RECEPTOR AGONIST, AND PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification	:C07D 403/04, C07D 403/14, A61K 31/41, A61P 25/00
(31) Priority Document No	:202310907997.8
(32) Priority Date	:24/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/107334 :24/07/2024
(87) International Publication No	:WO 2025/021120
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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6)KOU, Hongyan
7)WANG, Feng
8)CHENG, Qianyi

(57) Abstract :
Provided are a compound having a new structure as a 5-HT2A receptor agonist, a preparation method therefor, and the use thereof in the treatment of diseases related to the 5-HT2A receptor. Experiments have confirmed that the compounds have a strong affinity on the 5-HT2A receptor, and can be used as a promising compound for treating diseases related to the 5-HT2A receptor.

No. of Pages : 144 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006357 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POROUS CARBON CARRIER-SUPPORTED CATALYST, PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification	:B01J 21/18, B01J 35/60, B01J 23/02, B01J 21/04, C07C 27/00
(31) Priority Document No	:202310769550.9
(32) Priority Date	:27/06/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/101940 :27/06/2024
(87) International Publication No	:WO 2025/002241
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(57) Abstract :
Disclosed in the present invention are a porous carbon carrier-supported catalyst, a preparation method therefor and a use thereof. In the catalyst of the present invention, on the basis of active metal oxide, the proportion of the content of active metal components distributed in pores of a porous carbon carrier accounts for more than 50% of the content of all active metal components in the catalyst. The catalyst of the present invention has stable properties in the system, and the active center is not easy to lose, solving the problems in the prior art of easy loss of active components in heterogeneous catalysts and short service life of the catalysts; in addition, when the catalyst of the present invention is used for preparing dialkyl carbonate, the catalyst shows excellent conversion rate and selectivity.

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006368 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A COMPUTER-IMPLEMENTED METHOD FOR MONITORING AN ELECTRICAL SWITCHING COMPONENT IMMERSED IN A LIQUID

(51) International classification	:G01H 1/00, G01R 31/327, H01H 9/00
(31) Priority Document No	:23188120.2
(32) Priority Date	:27/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/059019 :03/04/2024
(87) International Publication No	:WO 2025/021332
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)SCHIESSLING, Joachim
3)FORSSEN, Cecilia

(57) Abstract :
A computer-implemented method (M1) for monitoring an electrical switching component (1) immersed in a liquid in a container (2) of a transformer or of an on-load tap changer (OLTC) (3), said method (M) comprising, by a processing circuitry (4) of a computer system (5) obtaining (M1) a vibration signature model, obtaining (M2) a vibration signal recording from a vibration sensor configured to measure vibrations of the container, determining (M3) a first smoothed curve (C1) based on the vibration signal recording using a first smoothing level, determining (M4) a second smoothed curve (C2) based on the vibration signal recording using a second smoothing level lower than the first smoothing level, (M5) selecting a portion in time of the second smoothed curve based on an extent in time of a peak of the first smoothed curve (C1), comparing (M6) one or more peaks of the selected portion the second smoothed curve to the one or more peaks of a corresponding portion of the vibration signature to determine one or more deviations based on the comparison, determining (M7) a deviation status based on the deviations, and providing (M8) a deviation status signal based on the deviation status.

No. of Pages : 18 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006370 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD FOR PRODUCING CARBONYL HALIDE

(51) International classification :C01B 32/80, C07B 61/00, C07C 68/02, C07C 69/96, C07C 249/02
(31) Priority Document No :2023-176533
(32) Priority Date :12/10/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/036434
Filing Date :11/10/2024
(87) International Publication No :WO 2025/079682
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The purpose of the present invention is to provide a method for producing carbonyl halide safely, at low cost, and with low environmental impact. A method for producing carbonyl halide according to the present invention is characterized by comprising a step for irradiating a mixed gas containing methane, an elemental halogen gas, and oxygen with light.

No. of Pages : 95 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006381 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SPAR CAP STRUCTURES COMPRISING GLASS FIBER STACKS WITH CONDUCTIVE ELEMENTS

(51) International classification	:F03D 1/06, F03D 80/30
(31) Priority Document No	:23185929.9
(32) Priority Date	:17/07/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/070119
Filing Date	:16/07/2024
(87) International Publication No	:WO 2025/017010
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)KILDEGAARD, Casper

(57) Abstract :
In a first aspect, a spar cap structure for a wind turbine blade is provided. The spar cap structure comprises a carbon fiber stack and a glass fiber stack. The carbon fiber stack comprises a plurality of layers of one or more carbon fiber components arranged one on top of the other forming rows of layers of one or more carbon fiber components and one or more conductive veils arranged between two consecutive rows of the layers of one or more carbon fiber components. The glass fiber stack comprises one or more layers of one or more glass fiber components, and conductive elements electrically connected to the conductive veils of the carbon fiber stack. The glass fiber stack is configured to accommodate a lightning receptor to be electrically connected to the conductive elements. Furthermore, the one or more conductive veils and the conductive elements are at least partially overlapped. In a further aspect, a wind turbine blade comprising one or more spar cap structures according to any of the examples herein is provided. In yet a further aspect, a method for manufacturing a spar cap structure and a wind turbine blade according to any of the examples herein is provided.

No. of Pages : 36 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006383 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DOPPLER BASIS SELECTION FOR MULTIPLE TRANSMISSION RECEPTION POINTS

(51) International classification :H04B 7/06
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/123132
Filing Date :07/10/2023
(87) International Publication No :WO 2025/073101
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)WU, Liangming
3)CHEN, Wanshi
4)XU, Hao

(57) Abstract :
Methods, systems, and devices for wireless communications are described. The method may include receiving one or more reference signals from a set of multiple transmission reception points, generating, based on receiving the one or more reference signals, a coherent joint transmission precoding matrix indicator (PMI) associated with the set of multiple transmission reception points, where the coherent joint transmission PMI includes one or more Doppler-domain components for each transmission reception point of the set of multiple transmission reception points, and transmitting a report including an indication of the coherent joint transmission PMI.

No. of Pages : 76 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006386 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRIC POWER CONVERSION AND DISTRIBUTION UNIT, DRIVING SYSTEM AND VEHICLE

(51) International classification	:H05K 7/20, H05K 5/00, H05K 7/14
(31) Priority Document No	:202310868548.7
(32) Priority Date	:14/07/2023
(33) Name of priority country	:China
(86) International Application No	:PCT/EP2024/069500
Filing Date	:10/07/2024
(87) International Publication No	:WO 2025/016831
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)JIN, Yejin
3)WEI, Haoqin
4)LI, Huipeng
5)CHEN, Xucan

(57) Abstract :
The present disclosure relates to an electric power conversion and distribution unit, a driving system and a vehicle. The electric power conversion and distribution unit comprises: a first housing having a first opening with a first electrical component arranged therein; a second housing having a second opening with a second electrical component arranged therein; wherein the first housing and the second housing are stacked in a way that the first opening and the second opening are docked with each other.

No. of Pages : 13 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006404 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ADAPTIVE JAMMER DETECTION

(51) International classification :H04K 3/00
(31) Priority Document No :18/470846
(32) Priority Date :20/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/043854
Filing Date :26/08/2024
(87) International Publication No :WO 2025/064167
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SPITS, Erwin
2)GATTA, Francesco

(57) Abstract :
An apparatus is disclosed for adaptive jammer detection. In example aspects, the apparatus includes at least one communication processor and wireless circuitry. The at least one communication processor is configured to determine a performance indication corresponding to a received signal. The at least one communication processor is also configured to adjust a jammer detection threshold based on the performance indication to produce an adjusted jammer detection threshold. The wireless circuitry is coupled to the at least one communication processor and includes a jammer detector. The jammer detector is configured to detect a first jamming signal based on the jammer detection threshold and to detect a second jamming signal based on the adjusted jammer detection threshold.

No. of Pages : 38 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006405 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER MONITORING AND LIMITING OF PROCESSING UNITS (PUS) IN A PROCESSOR-BASED SYSTEM TO LIMIT OVERALL POWER CONSUMPTION OF THE PROCESSOR-BASED SYSTEM

(51) International classification :G06F 1/3206
(31) Priority Document No :18/463557
(32) Priority Date :08/09/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/038169
Filing Date :16/07/2024
(87) International Publication No :WO 2025/053908
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)ALTON, Ronald
3)WILLIAM, Sumarlin

(57) Abstract :
Power monitoring and limiting of processing units in a processor-based system to limit the overall power consumption of the processor-based system. In exemplary aspects, to limit the overall power consumption of the processor-based system while attempting to achieve an optimized performance of all the processing units, an overall power limit budget is allocated for the processing units ("processing unit power limit budget"). The processor-based system is configured to dynamically determine a total processing unit power limit budget available for the processing units based on remaining overall power available not consumed by other power consuming circuits. The processor-based system is configured to allocate the total processing unit power limit budget for processing units, that is then allocated to the different processing units based on their variances in workloads to try to achieve an optimal performance of the processing units while keeping the processor-based system within its overall power consumption limit.

No. of Pages : 51 No. of Claims : 40

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006406 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TECHNIQUES FOR SYNCHRONIZATION SIGNAL BLOCK AND CONTROL RESOURCE SET INDICATION

(51) International classification	:H04L 5/00, H04W 56/00
(31) Priority Document No	:63/583558
(32) Priority Date	:18/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/043350
Filing Date	:22/08/2024
(87) International Publication No	:WO 2025/064132
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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4)WU, Yongle
5)XIAO, Lei
6)SHARMA, Prashant

(57) Abstract :
Various aspects of the present disclosure generally relate to wireless communication. In some aspects, a user equipment (UE) may receive configuration information associated with a secondary cell (SCell), wherein the SCell has a narrowband channel bandwidth. The UE may receive a synchronization signal block (SSB) on the SCell in accordance with an SSB bandwidth configuration, wherein the SSB bandwidth configuration is associated with at least one of: the configuration information, or a frequency of the SSB being identified by a synchronization raster, wherein the synchronization raster is for cells having the narrowband channel bandwidth. The UE may monitor an initial control resource set (CORESET) using a CORESET bandwidth configuration associated with the configuration information. Numerous other aspects are described.

No. of Pages : 52 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006407 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BODY TIED TO SOURCE STANDARD CELL IMPLEMENTATIONS IN SEMICONDUCTOR-ON-INSULATOR (SOI) TECHNOLOGY

(51) International classification	:H01L 21/84, H01L 27/12, H01L 29/786
(31) Priority Document No	:18/477508
(32) Priority Date	:28/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/041828
Filing Date	:09/08/2024
(87) International Publication No	:WO 2025/071771
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)PAUL, Abhijeet

(57) Abstract :
An integrated circuit (IC) device is described. The IC device includes a semiconductor-on-insulator (SOI) substrate having a first-type diffusion region. The IC device also includes a first, first-type transistor on the first-type diffusion region. The IC device further includes a second, first-type transistor on the first-type diffusion region. The IC device also includes a first, second-type implant region. The first, second-type implant region includes a gate overlap region partially overlapped with a gate region of the second, first-type transistor to provide a body contact of the second, first-type transistor and to couple a source region of the second, first-type transistor to a drain region of the first, first-type transistor in series.

No. of Pages : 22 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006408 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD AND DEVICE FOR CLOCK SYNCHRONIZATION IN A TOUCH SENSING SYSTEM

(51) International classification :G06F 3/041
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/US2023/028487
Filing Date :24/07/2023
(87) International Publication No :WO 2025/023929
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)PAREKH, Premal

(57) Abstract :
A method and a touch display device for clock synchronization in a touch sensing system. Touch driving circuitry of the touch display device receives a current first synchronization signal used by display driving circuity of the touch display device to drive a display panel of the touch display device. In response to a previous first synchronization signal being received before the current first synchronization signal is received, the touch driving circuitry determines whether a second synchronization signal has been sent or is going to be sent within a first predefined period. The second synchronization signal is used for clock synchronization between the touch driving circuitry and a stylus that cooperates with the touch display device. The touch driving circuitry determines a time delay of a next second synchronization signal based on whether the second synchronization signal has been sent or is going to be sent within the first predefined period.

No. of Pages : 27 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006426 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SHAPE MEASURING DEVICE AND METHOD FOR CALIBRATING SHAPE MEASURING DEVICE

(51) International classification :G01B 11/24
(31) Priority Document No :2023-108156
(32) Priority Date :30/06/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/020471
Filing Date :05/06/2024
(87) International Publication No :WO 2025/004718
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
A shape measuring device of the present invention comprises an image processing unit in which, in the case of measurement, a plate-shaped measurement target is disposed between an illumination unit and an imaging unit and the contour shape of the measurement target is determined on the basis of a shadow image of the measurement target generated by imaging the shadow of the measurement target formed by the illumination light emitted from the illumination unit by the imaging unit. In the case of calibration, a dimming filter unit is disposed between the illumination unit and the imaging unit, and the quantity of illumination light emitted from the illumination unit is calibrated on the basis of the received light quantity received by the imaging unit through a dimming filter unit 2.

No. of Pages : 17 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006430 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ENCODING METHOD, ENCODING APPARATUS, DECODING METHOD, AND DECODING APPARATUS FOR IMAGE

(51) International classification	:H04N 19/105, H04N 19/593, H04N 19/132, H04N 19/176, H04N 19/157
(31) Priority Document No	:10-2023-0086778
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/007146 :27/05/2024
(87) International Publication No	:WO 2025/009747
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PARK, Minwoo
3)PARK, Jeeyoon
4)CHOI, Kwangpyo

(57) Abstract :
Provided are an image decoding method, an image decoding apparatus, an image encoding method, and an image encoding apparatus, the image decoding method comprising the steps of: if a prediction mode of the current block is a mode for determining a reference block in the current image including the current block, determining the reference block in the current image including the current block; if all samples of the reference block are reconstructed, reconstructing the current block by using the reference block; if at least some samples of the reference block are not reconstructed, determining at least some non-reconstructed samples by using reconstructed samples of the current image; and reconstructing the current block by using the reference block including the determined at least some samples.

No. of Pages : 115 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006447 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIGNAL TRANSMITTER CIRCUIT INCLUDING MAIN FULL UNIT INTERVAL (UI) TRANSMIT DRIVER AND MID-SUB-UI BOOST DRIVER

(51) International classification	:H03K 19/00, H03K 19/003, H03K 19/0175, H03K 19/0185, H04L 25/02
(31) Priority Document No	:18/478011
(32) Priority Date	:29/09/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/045608 :06/09/2024
(87) International Publication No	:WO 2025/071894
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)AHAMMED, Jaseem

(57) Abstract :
An apparatus and method of generating an output transmit signal including generating a first portion of an output transmit signal (TXo) based on an input transmit signal (TXi), wherein the first portion (TXo1) of the output transmit signal includes a first set of pulses each spanning a unit interval (Ul); generating a second portion (Txo2) of the output transmit signal based on the input transmit signal, wherein the second portion of the output signal includes a second set of pulses each spanning a middle sub-interval of the Ul; and combining the first portion with the second portion to generate the output transmit signal.

No. of Pages : 23 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006448 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RECESSED LUMINAIRE ROTATION

(51) International classification	:F21V 21/04, F21V 21/30, F21S 8/02
(31) Priority Document No	:63/527889
(32) Priority Date	:20/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/070036 :15/07/2024
(87) International Publication No	:WO 2025/016982
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)PATIL, Sagar, Ashok
2)ERNST, Oliver

(57) Abstract :
A rotary plate is provided for retaining a recessed luminaire in a ceiling opening. The rotary plate can be configured to allow rotation of the recessed luminaire relative to the ceiling opening while the rotary plate remains stationary relative to the ceiling opening. The rotary plate can further include one or more mousetrap brackets that are configured to retain the rotary plate and the recessed luminaire in the ceiling opening, and the rotary plate can also include one or more grooves defined in the plate. The rotary plate can engage with the recessed luminaire and/or a mounting bracket.

No. of Pages : 11 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006449 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LIGHTING ARRANGEMENT

(51) International classification	:H01L 25/075, H01L 25/16
(31) Priority Document No	:23181674.5
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2024/067641
Filing Date	:24/06/2024
(87) International Publication No	:WO 2025/003052
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
1)SIGNIFY HOLDING B.V.
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(72)**Name of Inventor :**
1)VAN BOMMEL, Ties

(57) Abstract :
A lighting arrangement comprises a respective plurality of first and second light emitting diodes M-LEDs, N-LEDs, arranged on a carrier. Each of the M-LEDs comprising a die having a first surface area SA1 with a largest spatial extent SE1 of at most 100 micrometers. The N-LEDs are arranged on the carrier, each of the N-LEDs comprising a die having a second surface area SA2 with a largest spatial extent SE2 of at most 300 micrometers. The M-LEDs are configured to emit first light having a first emission peak wavelength in red light. The N-LEDs are configured to emit second light having a second emission peak of a shorter wavelength. A ratio defined by SA2/SA1 is equal to or larger than 10. The arrangement light is white light having a correlated color temperature, CCT, in a range 2000-6500K and a color rendering index of at least 80.

No. of Pages : 10 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006450 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LUMINAIRE WITH PRECIPITATION ESTIMATION

(51) International classification	:G01W 1/14, F21V 23/04, H05B 47/105
(31) Priority Document No	:63/525174
(32) Priority Date	:06/07/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/EP2024/068605 :02/07/2024
(87) International Publication No	:WO 2025/008350
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)DEIXLER, Peter
2)YU, Jin

(57) Abstract :
A luminaire has a precipitation sensor for detecting precipitation at the location of the luminaire based on detected sounds. The precipitation sensor receives information from other luminaires in the vicinity of the luminaire, wherein the luminaire and the other luminaires in the vicinity form a set of luminaires. The detected sounds at the luminaire and the received information are combined to derive a precipitation estimate. In particular, a subset of the set of luminaires is selected and the information associated with that subset is used to derive the precipitation estimate.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006451 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DUAL-SUBSCRIBER-IDENTITY-MODULE DUAL-ACTIVE (DSDA) RADIO FREQUENCY MODULE SUPPORTING CONCURRENT RECEPTION OF MULTIPLE SUBBANDS

(51) International classification :H04B 1/40
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :PCT/CN2023/119266
Filing Date :16/09/2023
(87) International Publication No :WO 2025/055003
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)LUO, Yangbo
2)LU, Fei
3)ZHANG, Xiaoyin
4)LI, Hanning
5)ZHANG, Wenming
6)LIANG, Yi

(57) Abstract :
Aspects of the present disclosure provide techniques for supporting concurrent transmission and reception of signals on different subbands of a frequency band for dual-subscriber-identity-module (dual-SIM) dual-active (DSDA) operation. These techniques may involve using a multi-pole switch that is capable of simultaneously coupling transmit paths and receive paths associated with different subscriptions with one or more antenna ports such that transmissions of signals associated with one subscription may occur concurrently with receptions of signals associated with another subscription (and with receptions of signals associated with the one subscription).

No. of Pages : 39 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006460 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A VESSEL

(51) International classification	:B01D 53/14, B01D 53/18, B01D 53/62, B01D 53/78, B01F 23/21
(31) Priority Document No	:2023901980
(32) Priority Date	:23/06/2023
(33) Name of priority country	:Australia
(86) International Application No Filing Date	:PCT/AU2024/050650 :21/06/2024
(87) International Publication No	:WO 2024/259489
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
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2)ROOSEN, Geoff
3)O'BEIRNE, Richard

(57) Abstract :
The present disclosure relates to a vessel having inner and outer walls that are constructed of concrete materials, in which the outer wall is arranged about the inner wall so as to define a contact chamber therebetween. The contact chamber has multiple contact beds arranged one above the other. The vessel includes a distribution device located in an upper section of each contact bed that supplies solvent solution to the upper section of the contact beds and a gas stream follows upwardly in the beds in counter current. The vessel also includes a drainage device in at least one of the contact beds has from which all or part of the solvent solution and, if present a solid precipitant phase, can be discharged from the vessel.

No. of Pages : 21 No. of Claims : 48

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006489 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE AND METHODS FOR ADMINISTERING A THERAPEUTIC COMPOSITION TO THE PHARYNGEAL MUSCLE

(51) International classification	:A61M 5/32, A61B 17/34, A61K 31/7088, A61K 38/17, A61K 48/00
(31) Priority Document No	:63/510750
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/IB2024/056310 :28/06/2024
(87) International Publication No	:WO 2025/003978
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)MUKADAM, Sophie
2)BANKS, Jerel
3)ST-GUILY, Jean Lacau

(57) Abstract :
The present disclosure relates to devices and methods for administration of a therapeutic composition to the pharyngeal muscle. In particular, the devices and methods of the disclosure may be used in treatment or prevention of dysphagia, including dysphagia associated with oculopharyngeal muscular dystrophy (OPMD) in individuals suffering therefrom or predisposed thereto. Additionally, the present disclosure relates to devices and methods used to deliver modified adeno-associated virus (AAV) delivery vectors comprising 'silence and replace' DNA constructs, including compositions comprising same.

No. of Pages : 72 No. of Claims : 65

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006515 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANTIBODIES BINDING TO CD3

(51) International classification :A61P 35/00, C07K 16/28, C07K 16/30
(31) Priority Document No :23187733.3
(32) Priority Date :26/07/2023
(33) Name of priority country :EPO
(86) International Application No :PCT/EP2024/070950
Filing Date :24/07/2024
(87) International Publication No :WO 2025/021838
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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2)GASSNER, Christian Robert
3)KLEIN, Christian
4)LECLAIR, Stéphane Gérard Alain
5)MAERSCH, Stephan
6)MOESSNER, Ekkehard
7)WALDHAUER, Inja

(57) Abstract :
The present invention generally relates to antibodies that bind to CD3, including multispecific antibodies e.g. for activating T cells. In addition, the present invention relates to polynucleotides encoding such antibodies, and vectors and host cells comprising such polynucleotides. The invention further relates to methods for producing the antibodies, and to methods of using them in the treatment of disease.

No. of Pages : 125 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006516 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TILED COMPUTE AND PROGRAMMABLE LOGIC ARRAY

(51) International classification	:H01L 25/065, H01L 25/18, H10B 80/00
(31) Priority Document No	:18/215668
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/034407
Filing Date	:17/06/2024
(87) International Publication No	:WO 2025/006252
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)GAIDE, Brian C.
2)DATE, Sneha Bhalchandra
3)NOGUERA SERRA, Juan J.

(57) Abstract :
Examples herein describe a three-dimensional (3D) die stack. The 3D die stack includes a programmable logic (PL) die and a compute die stacked on top of the PL die. The PL die includes a plurality of configurable blocks and a plurality of first electrical connections on a top side of the PL die. The compute die includes a plurality of data processing engines and a plurality of second electrical connections on a bottom side of the compute die. The three-dimensional die stack includes a plurality of tiles, each tile comprising M configurable blocks included in the plurality of configurable blocks and N data processing engines included in the plurality of data processing engines.

No. of Pages : 23 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006517 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POLYESTER POLYOL, POLYURETHANE FOAM USING THE SAME AND METHOD FOR PRODUCING POLYESTER POLYOL

(51) International classification	:C08G 63/48, C08G 63/52, C08G 63/676, C08G 18/42
(31) Priority Document No	:PCT/JP2023/024492
(32) Priority Date	:30/06/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/021667 :14/06/2024
(87) International Publication No	:WO 2025/004854
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)LAWTER, INC.
Address of Applicant :2531 Technology Drive, Suite 309, Elgin, Illinois 60124 U.S.A.
(72)**Name of Inventor :**
1)HUFENDIEK, Andrea
2)RAMOS, Eva

(57) Abstract :
An object of the present invention is to provide a biomass-derived polyester polyol that has a high compatibility with a variety of foaming agents, and can be used to produce a polyurethane foam in which a reduction in compressive strength is reduced. The present invention relates to a polyester polyol for a polyurethane foam, wherein the polyester polyol comprises a polyester polyol that is a reaction product of raw-material compounds containing: a rosin (a) containing a resin acid (a1) having a conjugated double bond; a biomass-derived fatty acid (b) containing an unsaturated fatty acid (b1); an a,ß-unsaturated carboxylic acid (c); and a polyol (d) containing a diol (d1) having an ether bond.

No. of Pages : 32 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006518 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SETTLED DUST MEASUREMENT DEVICE USING CAPACITANCE

(51) International classification :G01N 33/00, G01N 27/22
(31) Priority Document No :63/510992
(32) Priority Date :29/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035943
Filing Date :28/06/2024
(87) International Publication No :WO 2025/006826
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BAXTER, Robert W.

(57) Abstract :
A method includes collecting native dust on a collection probe having a reading probe spaced apart therefrom; generating, by a capacitance sensor comprising first and second input leads that are coupled to the collection probe and the reading probe, respectively, a signal that is representative of a capacitance between the collection probe and the reading probe; and correlating the signal with a depth of the native dust on the collection probe.

No. of Pages : 17 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006519 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SIGNAL-TO-NOISE RATIO-BASED BIT ERROR RATIO CALCULATION FOR REPORTING BEYOND A FORWARD ERROR CORRECTION THRESHOLD

(51) International classification	:H04L 1/00, H04B 10/079, H04L 1/20
(31) Priority Document No	:18/342610
(32) Priority Date	:27/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035581 :26/06/2024
(87) International Publication No	:WO 2025/006578
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MANILOFF, Eric
2)BOURGET, Christian
3)LE VAN, Hoang-Bao
4)VEILLEUX, Marc
5)CLARKE, Steven

(57) Abstract :
Signal-to-noise ratio (SNR)-based bit error ratio (BER) calculations for reporting beyond a forward error correction (FEC) threshold include measuring (32, 102) signal-to-noise ratio, SNR, of a first signal; extrapolating (34, 104) the SNR of the first signal to determine an SNR of a second signal; and determining (36, 104) a pre-forward error correction, FEC, bit error ratio, BER, for the second signal based on the determined SNR of the second signal.

No. of Pages : 17 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006528 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH-BANDWIDTH THREE-DIMENSIONAL (3D) DIE STACK

(51) International classification	:H01L 25/00, H10B 80/00, H01L 25/065, H01L 25/18
(31) Priority Document No	:18/215685
(32) Priority Date	:28/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/034403 :17/06/2024
(87) International Publication No	:WO 2025/006251
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)VOOGEL, Martin L.
2)KLEIN, Matthew H.

(57) Abstract :
Examples herein describe techniques for producing a three-dimensional (3D) die stack. The techniques include stacking a first die on top of a second die. The first die is offset from the second die in at least one of an x-direction and a y-direction, and a first routing sub-region of the first die aligns with a second routing sub-region of the second die. The techniques further include stacking a third die on top of the second die. The third die is offset from the second die in at least one of the x-direction and the y-direction, and a third routing sub-region of the third die aligns with a fourth routing sub-region of the second die.

No. of Pages : 29 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :22/01/2026

(21) Application No.202647006535 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTI-EPITOPE ANTIGEN, IMMUNOGENIC COMPOSITION COMPRISING SAID ANTIGEN, PNEUMOCOCCAL DIAGNOSTIC KIT, AND USES OF SAID ANTIGEN

(51) International classification	:C07K 14/315, A61K 39/116, G01N 33/569
(31) Priority Document No	:1020230126570
(32) Priority Date	:22/06/2023
(33) Name of priority country	:Brazil
(86) International Application No Filing Date	:PCT/BR2024/050260 :18/06/2024
(87) International Publication No	:WO 2024/259508
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ALVES, Vítor Dos Santos
2)GONÇALVES, Viviane Maimoni

(57) Abstract :
The present invention relates to a multi-epitope antigen comprising 20 epitope blocks of 20 to 36 amino acids from proteins selected from the group consisting of NanA, PcsB, PhtD, Ply, PncO, StkP, PspA-F1 and PspA-F2. In addition, the present invention relates to an immunogenic composition comprising said antigen and a pharmaceutically acceptable vehicle and/or adjuvant. In addition, a pneumococcal diagnostic kit comprising said antigen or a biologically active fragment thereof bound to a detectable fraction; an antibody generated by said antigen; and instructions for use is also disclosed. In addition, the present invention relates to the use of said antigen to be used in the preparation of a vaccine to prevent diseases caused by pneumococcus bacteria; and for the production of monoclonal and polyclonal antibodies. Lastly, the present invention relates to an in vitro method for diagnosing pneumococcus which comprises applying the said antigen or a biologically active fragment of it bound to a detectable fraction, in contact with samples of body fluids selected from among blood, mucus expelled from the lower airways and urine.

No. of Pages : 22 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006542 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INSTRUMENTATION OF SOFT NAVIGATION ELEMENTS OF WEB PAGE APPLICATIONS

(51) International classification	:G06F 8/77, G06F 11/34
(31) Priority Document No	:18/364333
(32) Priority Date	:02/08/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/040336
Filing Date	:31/07/2024
(87) International Publication No	:WO 2025/029887
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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1)CIRONE, Kevin J.
2)SULLIVAN, Blake T.
3)BAJPAI, Dipankar

(57) Abstract :
Disclosed techniques relate to instrumenting applications. In an example, a method involves providing a web page application with a tracer application. The method further involves accessing a source of the web page application. The method further involves detecting a reference to an element of the web page application in the source. The method further involves detecting the user interaction with the web page application. The method further involves automatically logging a start of a span based on the detection of the user interaction. The logging includes associating the span with the tracer application. The method further involves executing operations relating to the element. The method further involves determining that the element is ready for additional user interactions. The method further involves automatically logging an end of the span based upon the determining.

No. of Pages : 42 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006582 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HARDWARE-EFFICIENT NEUTRAL ATOM QUANTUM COMPUTING METHOD AND DEVICE

(51) International classification	:G06N 10/00, G06N 10/40, G06N 10/20, G06N 99/00, H01L 27/18
(31) Priority Document No	:23181879.0
(32) Priority Date	:27/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/066941 :18/06/2024
(87) International Publication No	:WO 2025/002913
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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3)ALBERTI, Andrea
4)ZEIHER, Johannes
5)FESTA, Lorenzo
6)MELCHNER, Max
7)EBERHARD, Robin
8)ZHANG, Zhao
9)MOURS, Kevin
10)TSEVAS, Dimitrios

(57) Abstract :
The present disclosure relates to a device and a method for quantum computing using a plurality of neutral atoms in an array of optical traps, wherein a first internal state of the neutral atoms serves as qubit ground state |o, and a second internal state serves as qubit excited state |1. According to the present disclosure, a local single-qubit gate operation on a qubit may be performed comprising locally and selectively illuminating the qubit prepared in a superposition state |s of qubit ground state |o and qubit excited state |1 with a qubit addressing laser at a first qubit addressing laser frequency to cause a differential Stark shift for the qubit ground state |o and the qubit excited state |1, Further, a local two-qubit gate operation may be performed on a pair of qubits comprising locally and selectively illuminating the pair of qubits prepared in the qubit ground state |o with the qubit addressing laser at a second qubit addressing laser frequency for coupling the pair of qubits to a Rydberg state |r of the neutral atoms preferably via a third internal state c of the neural atoms that can serve as an intermediate state of a two-photon transition from the qubit ground state |o to the Rydberg state |r.

No. of Pages : 34 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006586 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CLAW PUMP

(51) International classification	:F04C 28/28, F04C 29/04, F04B 49/06, F04C 25/02, F04B 37/14
(31) Priority Document No	:2311399.6
(32) Priority Date	:25/07/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/EP2024/070810 :23/07/2024
(87) International Publication No	:WO 2025/021786
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)HAPPEL, Simon Manfred
3)VERSCHOREN, Jens

(57) Abstract :
Claw pump (10) for generating a vacuum comprising a housing having an inlet and an outlet; at least one pump stage (12) built as claw pump stage in the housing driven by an electromotor to convey a gaseous medium from the inlet to the outlet; a temperature sensor (18) connected to the outlet to detect a temperature of the claw pump (10); and a controller (20) connected to the temperature sensor (18), wherein the controller (20) is configured to generate a first control signal, if the temperature of the claw pump (10) exceeds a first temperature threshold.

No. of Pages : 10 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006589 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : METHOD, APPARATUS AND COMPUTER PROGRAM

(51) International classification	:H04W 72/04, H04W 28/26, H04W 74/08, H04W 72/12, H04W 84/12
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/104276 :29/06/2023
(87) International Publication No	:WO 2025/000398
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)JACOBSEN, Thomas Haaning
2)ABREU, Renato Barbosa
3)BARACCA, Paolo
4)TAO, Tao
5)LI, Dong

(57) Abstract :
There is provided an apparatus. The apparatus comprises means for monitoring at least one first channel for obtaining resource pool information related to resources reserved by one or more access points; means for, based on the resource pool information, performing a resource reservation procedure for determining a first resource to be reserved for a sub-network of the apparatus; means for sending information of the first resource to at least one of the one or more access points or one or more devices of the sub-network on a second channel; means for, based at least in part on the first resource, determining information of a second resource for use by the one or more devices of the sub-network, wherein the second resource is within the first resource; and means for sending information of the second resource to at least one of the one or more devices of the sub-network on a third channel.

No. of Pages : 22 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006590 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MECHANISM FOR SPLITTING CONTROL PLANE AND USER PLANE FOR MEDIUM ACCESS CONTROL

(51) International classification	:H04W 80/02, H04W 28/06, H04L 1/00, H04W 72/04, H04L 29/06
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/103708 :29/06/2023
(87) International Publication No	:WO 2025/000325
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)WU, Chunli
2)SEBIRE, Benoist Pierre
3)TURTINEN, Samuli Heikki
4)MALKAMÄKI, Esa Mikael

(57) Abstract :
Embodiments of the present disclosure relates to a solution for splitting CP and UP for MAC layer. In particular, MAC CP PDUs including control information and MAC UP PDUs including user data are separated. In this way, the MAC UP PDUs can be processed faster.

No. of Pages : 37 No. of Claims : 30

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006591 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE ASSISTANCE INFORMATION

(51) International classification	:H04W 52/02, H04W 76/28, H04W 84/18, H04W 84/12, H04W 68/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/CN2023/103592 :29/06/2023
(87) International Publication No	:WO 2025/000314
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)WANG, Yong Gang
2)RATASUK, Rapeepat
3)KHLASS, Ahlem

(57) Abstract :
Example embodiments of the present disclosure relate to devices, methods, apparatuses and a computer-readable medium for communication. In an example method, a terminal device determines at least one parameter related to a waking-up frequency of the terminal device. Then the terminal device transmits, to a network device, assistance information comprising the at least one parameter. The terminal device then wakes up from a sleep mode based on the at least one parameter. In this way, the waking-up frequency of the terminal device can be dynamically adjusted based on the state of the energy harvesting to match the speed of energy growth and consumption in the battery.

No. of Pages : 36 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006594 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CROSS RAT LAYER 1 CHANNEL MEASUREMENT AND REPORTING

(51) International classification	:H04W 36/00, H04W 52/02, H04W 24/10, H04W 76/27, H04W 48/16
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2023/069069 :26/06/2023
(87) International Publication No	:WO 2025/005953
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)HATHIRAMANI, Navin
2)LAKSHMINARAYANAPURAM KRISHNAKUMAR, Kamakshi

(57) Abstract :
Described herein is a UE, configured to support connecting via a PCell towards a first network node supporting a first RAT, and connecting via a first MRSS SCell to a second network node supporting the first RAT, and via a second MRSS SCell to a third network node supporting a second RAT, wherein the UE receives from the PCell configuration information for layer 1, L1, measurements considering a dormant and a non-dormant state of the first MRSS Scell and in case of determining the dormant state of the first MRSS SCell, perform L1 measurements of signals of the second MRSS SCell, generate an adapted L1 measurement report for the first RAT based on the performed L1 measurements of the second RAT by mapping and/or encoding information into a format supported by the first RAT and transmit the adapted L1 measurement report towards the first network node via the PCell.

No. of Pages : 31 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202647006602 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ORCHESTRATING LOW-POWER MODES IN NETWORK DEVICES

(51) International classification	:H04W 52/02, G06F 1/32, G06F 1/26, H04W 84/12, G06F 9/4401
(31) Priority Document No	:18/345453
(32) Priority Date	:30/06/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/035881 :27/06/2024
(87) International Publication No	:WO 2025/006787
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CARTY, Clark, A.
2)NALAMALAPU, Kasi, R.
3)XUE, Ruifeng
4)PIGNATARO, Carlos

(57) Abstract :
Devices, systems, methods, and processes for orchestrating and managing various lower-power modes in a variety of network devices within a network are described herein. Various network devices, such as access points may be capable of entering one or more lower-power modes of operation that utilize less electricity to operate. When initiating a lower-power mode, the various clients that the network device has been handling need to be handed off to a sibling AP nearby. However, when exiting these lower-power modes, these devices may need different amounts of time to reboot and/or resume normal operations. Thus, when deciding which clients to re-associate with the waking up network device, various considerations need to be weighed based on client needs and network device capabilities. Thus, a smart environmental controller (SEC) is utilized to coordinate these processes. The SEC can be a specialized device, or a logic distributed remotely or among the network devices.

No. of Pages : 39 No. of Claims : 23

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026
(21) Application No.202648003081 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TERMINAL APPARATUS, BASE STATION APPARATUS AND COMMUNICATION SYSTEM

(51) International classification :H04W 4/90, H04W 68/12
(31) Priority Document No :2020-020469
(32) Priority Date :10/02/2020
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2021/004583
Filing Date :08/02/2021
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202247037001
Filed on :28/06/2022

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(72)**Name of Inventor :**
1)SHIMODA Tadahiro
2)MOCHIZUKI Mitsuru
3)NAKAZAWA Masayuki
4)TAIRA Akinori
5)HASEGAWA Fumihiro

(57) Abstract :
TERMINAL APPARATUS, BASE STATION APPARATUS AND COMMUNICATION SYSTEM ABSTRACT A communication system includes a communication terminal, and a plurality of networks configured to perform radio communication with the communication terminal. A priority of at least one of a paging timing and a paging type is assigned to a paging to be transmitted from each of the plurality of networks. The communication terminal selects a corresponding one of the pagings to be received, based on the priority. [Fig. 16]

No. of Pages : 129 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :12/01/2026

(21) Application No.202648003201 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GROUP-BASED ACKNOWLEDGMENT FEEDBACK TECHNIQUES FOR WIRELESS COMMUNICATIONS

(51) International classification :H04L 1/18
(31) Priority Document No :201941026827
(32) Priority Date :04/07/2019
(33) Name of priority country :India
(86) International Application No :PCT/US2020/036666
Filing Date :08/06/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202147059319
Filed on :20/12/2021

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(72)**Name of Inventor :**
1)KHOSHNEVISAN, Mostafa
2)SUN, Jing
3)BHATTAD, Kapil
4)ZHANG, Xiaoxia

(57) Abstract :
A method for wireless communications at a user equipment (UE), comprising: receiving a downlink control information transmission from a network device that provides a set of group-based acknowledgment feedback parameters, wherein the set of group-based acknowledgment feedback parameters includes a group indicator that identifies at least a first group of downlink transmissions to be included in a first group-based acknowledgment feedback transmission, a first downlink assignment indicator that identifies one or more downlink transmissions of the first group of downlink transmissions, and a first new acknowledgment feedback indicator that identifies whether the first downlink assignment indicator is reset, wherein the set of group-based acknowledgment feedback parameters further includes a second downlink assignment indicator that identifies one or more downlink transmissions of a second group of downlink transmissions and a second new acknowledgment feedback indicator associated with the second group of downlink transmissions; receiving the one or more downlink transmissions of the first group of downlink transmissions; determining, based at least in part on the first downlink assignment indicator and the first new acknowledgment feedback indicator, first acknowledgment feedback associated with the first group of downlink transmissions for inclusion with the first group-based acknowledgment feedback transmission; and transmitting the first group-based acknowledgment feedback transmission to the network device.

No. of Pages : 146 No. of Claims : 27

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202648003443 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ENHANCED TRANSMISSION TIME INTERVAL BUNDLING DESIGN FOR MACHINE TYPE COMMUNICATIONS

(51) International classification	:H04L 1/18, H04W 72/04, H04L 5/00
(31) Priority Document No	:61/809,184
(32) Priority Date	:05/04/2013
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2014/032974 :04/04/2014
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202148001455 :12/01/2021

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(72)**Name of Inventor :**
1)HAO XU
2)WANSHI CHEN
3)TINGFANG JI
4)PETER GAAL

(57) Abstract :
ABSTRACT ENHANCED TRANSMISSION TIME INTERVAL BUNDLING DESIGN FOR MACHINE TYPE COMMUNICATIONS A method for wireless communications by a wireless device, comprising: determining a first bundling size of one or more uplink communications on a first channel based at least in part on a first mapping of the one or more uplink communications to one or more uplink bundling sizes, determining a second bundling size of one or more downlink communications on a second channel based at least in part on a second mapping of the one or more downlink communications to one or more downlink bundling sizes, transmitting the one or more uplink communications on the first channel based at least in part on the determined first bundling size, wherein the one or more uplink communications comprise a random access MSG 1, and receiving the one or more downlink communications on the second channel based at least in part on the determined second bundling size, wherein the one or more downlink communications comprise a random access MSG 2. Figure.1

No. of Pages : 38 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :15/01/2026
(21) Application No.202648004076 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SCALABLE HARDWARE ARCHITECTURE TEMPLATE FOR PROCESSING STREAMING INPUT DATA

(51) International classification	:G06F 30/30, G06T 1/20
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:PCT/US2021/062817 :10/12/2021
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202447023883 :26/03/2024

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)YANG, Yang
2)KUUSELA, Aki Oskari

(57) Abstract :
A method for processing streaming input data, the method comprising: receiving streaming input data by a hardware component produced based on a hardware architecture template for generating multiple hardware architectures for multiple hardware components that are configured to perform operations on respective streaming input data, wherein the hardware architecture template comprises a set of configurable design parameters comprising (i) a quantity of clusters in a hardware architecture, (ii) a quantity of processing units in each cluster, (iii) a size of a hardware unit array in each processing unit, or any combination of (i) to (iii); and performing operations on the streaming input data using the hardware component, the operations comprising: for each frame of the streaming input data: segmenting an input vector of the frame into a plurality of partial vectors each including non-overlapping values of the input vector; and for each partial vector of the plurality of partial vectors, assigning the partial vector to a respective cluster of a plurality of clusters that each has a respective quantity of processing units and each processing unit has a hardware unit array of a respective size corresponding to values for the set of configurable design parameters of a given hardware architecture for the hardware component; multiplying, by the respective cluster, each value of the partial vector with a corresponding value of a partial row of a matrix stored in memory to generate a respective partial sum; and storing the respective partial sum in an accumulator array.

No. of Pages : 48 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026

(21) Application No.202648005445 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MULTICHANNEL AUDIO ENCODE AND DECODE USING DIRECTIONAL METADATA

(51) International classification :G10L 19/008
(31) Priority Document No :62/927,790
(32) Priority Date :30/10/2019
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2020/057885
Filing Date :29/10/2020
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :202247029579
Filed on :23/05/2022

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(72)**Name of Inventor :**
1)MCGRATH, David S.

(57) Abstract :
ABSTRACT MULTICHANNEL AUDIO ENCODE AND DECODE USING DIRECTIONAL METADATA The disclosure relates to methods of processing a spatial audio signal for generating a compressed representation of the spatial audio signal. The methods include analyzing the spatial audio signal to determine directions of arrival for one or more audio elements; for at least one frequency subband, determining respective indications of signal power associated with the directions of arrival; generating metadata including direction information that includes indications of the directions of arrival of the audio elements, and energy information that includes respective indications of signal power; generating a channel-based audio signal with a predefined number of channels based on the spatial audio signal; and outputting, as the compressed representation, the channel-based audio signal and the metadata. The disclosure further relates to methods of processing a compressed representation of a spatial audio signal for generating a reconstructed representation of the spatial audio signal, and to corresponding apparatus, programs, and storage media.

No. of Pages : 50 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :21/01/2026

(21) Application No.202648006008 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : MANAGING CUSTOMER RELATIONSHIP USING MULTIPLE CHAT SERVERS DESIGNED TO INTERFACE WITH SERVICE APPLICATIONS

(51) International classification	:G06Q 10/02, G06Q 30/00, H04L 12/58
(31) Priority Document No	:15/957,932
(32) Priority Date	:20/04/2018
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2019/028016 :18/04/2019
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202047005742 :10/02/2020

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1)KUNCHERIA, Anoop Isaac
2)GEORGE, Abraham
3)GOPAL, Sreeram

(57) Abstract :
An interfacing unit provided according to an aspect of the present disclosure facilitates an user to be serviced based on multiple chat servers in a single chat session. In an embodiment, the interfacing unit receives a request on a chat session for a chat conversation from a user, identifies a first suitable chat server for generating responses for the chat conversation, and forwards a first sequence of inputs received from the end user to the first suitable chat server. The corresponding responses are forwarded back to the end user. The interfacing unit then forwards a received second sequence of inputs to a second chat server to generate a second sequence of messages corresponding to the second sequence of inputs. The interfacing unit forwards the second sequence of messages as respective responses to the second sequence of inputs.

No. of Pages : 61 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202431051430 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : TOP PLATE FOR FIFTH WHEEL COUPLING UNIT

(51) International classification	:B62D0053080000, G02B0006036000, H01L0029417000, F16N0007380000, B62D0053120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Amarjeet Singh

(57) Abstract :
ABSTRACT TOP PLATE FOR FIFTH WHEEL COUPLING UNIT Present invention provides a top plate (100) for a fifth wheel coupling unit. The top plate (100) comprises a plate member extending between a front edge (110) and a rear edge (106). The plate member has a top surface (100a) adapted to engage with a trailer and a bottom surface (100b) adapted to engage with a frame of the vehicle. An insertion slot (102) is formed at a central portion of the plate member to accommodate a kingpin of the trailer. A cutout (104) extends from the rear edge (106) to the insertion slot (102) to guide the kingpin to the insertion slot (102) during engagement with the trailer. A depressed portion (114) is provided on the top surface (100a) surrounding the insertion slot (102) to reduce the effective contact area of the top surface (100a) with the trailer. Reference Figure 1

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202431055594 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Air Comforter

(51) International classification	:A47G0009020000, F24F0005000000, F24F0008100000, F24F0110200000, F24F0011300000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Santanu Chattopadhyay

(57) Abstract :
The air comforter is a utility model, it can be movable or immovable types it may be floor standing (movable) or wall and ceiling mounted (immovable type) with electrically and an electronically control air cooling, heating with control humidity and air purification in single unit to minimize the cost of energy and to solve multiple solution in a mobile and fixed unit and can be used in both indoor and outdoor.

No. of Pages : 21 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202431055676 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : COST EFFECTIVE EXTRACTION METHOD OF CURCUMIN FROM RAW TURMERIC

(51) International classification	:A61K0036906600, A61K0031120000, A61P0029000000, C07C0045790000, C07C0049255000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)WANGKHEIRAKPAM, Sujata

(57) Abstract :
The present invention provides a cost-effective method of extraction of curcumin in high yield from fresh turmeric rhizome. The method for extraction of curcumin from fresh turmeric rhizome comprises steps of. crushing cleaned fresh turmeric rhizomes in raw coarse form, followed by soaking the raw coarse form of turmeric into an organic solvent for 84 hours. Repeating the step of soaking for three cycles, to obtain an extract, followed by evaporation of solvent and isolation of pure curcumin in high yield by using open glass column chromatography.

No. of Pages : 21 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/07/2024
(21) Application No.202431055687 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A PARTIAL DISCHARGE SENSOR FOR AN ELECTRICAL EQUIPMENT

(51) International classification	:G01R31/12, G01R31/16, G01R1/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Dhara Sourav

(57) Abstract :
ABSTRACT “A PARTIAL DISCHARGE SENSOR FOR AN ELECTRICAL EQUIPMENT” Present disclosure relates to a partial discharge sensor (100) for an electrical equipment. The partial discharge sensor (100) includes a first member (10), a second member (20), and a third member (30). The first member (10) may be defined with a convex profile 5 (10a) extending radially on a bottom portion (IP) and a finger (10b) extending away from a substantially central portion of the convex profile. The second member (20) may be positioned adjacent to the first member. The second member (20) may be defined with a concave profile (20a) and a recess (20b) defined at the substantially central portion of the concave profile to receive the convex profile (10a) and the finger (10b) 10 of the first member to coupling with the first member (10). Further, the third member (30) may be positioned adjacent to the second member (20) and coupled to the second member and the first member (10). Figure 3 is a representative figure.

No. of Pages : 21 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202431056412 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "METHOD AND SYSTEM FOR SELECTIVELY RECOVERING METAL/S FROM LITHIUM-ION BATTERIES"

(51) International classification	:H01M0010052500, H01M0004525000, C22B0003000000, H01M0010540000, C22B0026120000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)Amber Trivedi
3)Anusha Vishwakarma
4)Chandan Ghanty
5)Sachin Kajla
6)Twisampati Bhandari

(57) Abstract :
METHOD AND SYSTEM FOR SELECTIVELY RECOVERING METAL/S FROM LITHIUM-ION BATTERIES The present invention relates to a system (001) for recovering critical metal/s such as Lithium, Nickel, and Cobalt from lithium-ion batteries. The system (001) comprises a pre-processing unit (100) configured to extract cathode powder from waste/spent lithium-ion batteries. The system (001) also comprises a reactor unit (200) configured to convert an input solution comprising the cathode powder to bio-leachate solution. The input solution comprises the cathode powder, an enzyme, β-d-Glucose, and ferrous sulphate. The system (001) further comprises a downstream unit (300) configured to extract the dissolved critical metals from the bio-leachate solution. The present invention also related to a method (400) for recovering critical metal/s from lithium-ion batteries using system (001). To be published with Figure 1a

No. of Pages : 41 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202431056419 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Electrohydrodynamic route of making gel scaffold, composite particles for hemostasis and wound healing

(51) International classification	:A61P0017020000, B05B0005025000, A61L0026000000, A61L0024000000, A61P0007040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Dr. Somenath Ganguly
2)Dr. Mahitosh Mandal
3)Pradyumna Kumar Sasmal

(57) Abstract :
ABSTRACT Title: Electrohydrodynamic route of making gel scaffold, composite particles for hemostasis and wound healing. The present invention pertains to a process for producing biologically valuable products from biopolymers in the form of microcapsules, fibers, and scaffolds using an electrohydrodynamic atomization approach. Additionally, the cross-linked materials can be loaded with procoagulant, antibiotic, and anti-inflammatory agents in a compartmentalized manner for release in phases. As a result, these uniform-sized and multiple drug-loaded bio-based products are safe, convenient, and effective for wound healing and hemostatic applications. The fabrication process involves an electrohydrodynamic atomization method to produce core-shell configuration of highly uniform microcapsules. The formation of composite microcapsules of this type through direct electrohydrodynamic atomization of a suit of biopolymers is demonstrated here for the first time.
Figure 1

No. of Pages : 29 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :24/07/2024
(21) Application No.202431056448 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : "A SYSTEM FOR PRODUCING A CARBON FIBER AND A METHOD THEREOF"

(51) International classification	:A61M0060422000, D01F0009320000, H01L0025065000, F27B0017000000, B01J0019240000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)PRATIK SWARUP DASH
3)CHANDRACHUR BANERJEE
4)VIMAL KUMAR CHANDALIYA

(57) Abstract :
"A SYSTEM AND A METHOD FOR PRODUCING A CARBON FIBER" The present disclosure discloses a system (100) for producing carbon fiber (2). System comprises a plurality of furnaces (10), movably disposed on a support frame (20) and each of the plurality of furnaces (10) being arranged adjacent to each other in a substantially linear arrangement. Furnace tube (6) disposed within each of the plurality of furnaces, and a portion (8) of furnace tube partially extending outwardly on either ends of each of plurality of furnaces defining an inlet end (12), an outlet end (14) and a flow path (50) therebetween to receive a green filaments (4). Inlet end and outlet end of furnace tube of one furnace of plurality of furnaces is juxtaposed to outlet end and inlet end of subsequent furnaces of plurality of furnaces, respectively. System and Method facilities in combining oxidation process and carbonization process, therefore making system a compact system and method as a continuous process. Fig. 1 is the representative figure.

No. of Pages : 36 No. of Claims : 35

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024

(21) Application No.202431056817 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A SYSTEM FOR SINTERING OF RAW MATERIALS

(51) International classification :F27B21/10
(31) Priority Document No :NA
(32) Priority Date :NA
(33) Name of priority country :NA
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)RAJ KISHORE PASWAN
4)Deoraj Banerjee
5)Hassan Ashraf
6)Srinivas Dwarapudi
7)Pradeep Chaudhary
8)SURAJIT SINHA
9)JAY PRAKASH BEHURA
10)Dhiraj Madhukar Kadhe
11)Shrey Agrawal

(57) Abstract :
A system (100) for sintering of raw materials contained in the pallet car (6). The system (100) includes a surge bin (8), a drum feeder (1), and a segregation plate (2) positioned adjacent to the drum feeder (1). The segregation plate (2) receives and supplies the raw materials from the drum feeder (1) to a plurality of pellet cars (6) positioned below the segregation plate (2). Further, a plurality of engraving members (4) is fixedly coupled to first end (3a) of the working platform plate (3) and resting on a plurality of support structures (9). The first end (3a) of the plurality of engraving members (4) protrudes beyond the working platform plate (3). The plurality of engraving members (4) is capable of penetrating a portion of the raw materials packed in the plurality of pallet cars (6). Figure 1 and 2 are the representative figure.

No. of Pages : 31 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202431056976 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ALPINE: Avalanche Likelihood Predictor and Information Navigator Engine

(51) International classification	:G06N0007000000, G06N0020000000, G06F0017180000, H01L0031107000, G16H0050200000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Debjeet Banerjee
2)Imon Chakraborty
3)Jayanta Ghosh
4)Dr. Tanay Pramanik
5)Dr. Kartik Sau

(57) Abstract :
The present invention introduces a cutting-edge probabilistic classification approach employing logistic regression to accurately predict avalanche events. The core of the invention lies in a logistic regression framework that calculates the probability of avalanche occurrences by analysing necessary and important parameters of predictive factors, such as temperature variations, and relative humidity. This probabilistic model is adept at handling the dichotomous nature of avalanche prediction, where the outcomes are binary—either an avalanche occurs or it does not. The logistic regression algorithm is fine-tuned to interpret the intricate patterns within the environmental data, providing a reliable and scientifically grounded forecast that can be pivotal for early warning systems. The predictive capability of this model is a significant advancement over existing models, offering a robust tool for disaster prevention and enhancing safety protocols in avalanche-prone areas.

No. of Pages : 13 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :26/07/2024

(21) Application No.202431056977 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : SMART WALKER WITH HEALTH ASSISTANCE AND EMERGENCY ALERT SYSTEM

(51) International classification	:A61B0005000000, A61B0005020500, A61B0005024000, A61H0003040000, G08B0021040000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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7)Soumyajit Ghosh
8)Palash Das
9)Subrata Mondal
10)Tanay Pramanik

(57) Abstract :
This idea presents a smart walker system that revolutionizes mobility aid for people with physical problems. Integrating cutting-edge technologies, the system provides a solution that addresses the limits of traditional mobility aids. Real-time health assistance, emergency help, navigation guidance, and integration with renewable energy are among the key features. Health assistance capabilities allow for continuous surveillance of vital health parameters like body temperature, heart rate, and oxygen levels, which aids in the early diagnosis of health problems. An automatic emergency alarm system immediately notifies caregivers in the event of a fall or a health issue, assuring rapid assistance. Sensors and audible alerts provide navigation help, which is especially useful for visually impaired users and improves mobility and independence in a variety of surroundings. Furthermore, renewable energy integration through solar panels powers the system in a sustainable manner, minimizing dependency on traditional power sources. This smart walker system improves mobility, safety, and autonomy for people with mobility issues, thereby dramatically increasing their quality of life. Its multipurpose design and innovative features mark a huge leap in assistive technology, offering an easier life for specially abled users worldwide.

No. of Pages : 7 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :26/07/2024
(21) Application No.202431056978 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A Novel Hair Care Product with Psidium guajava leaves

(51) International classification	:A61Q0005120000, A61K0008920000, A61K0036610000, A61K0008978900, A61Q0005000000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Dr. Susmita Mukherjee
2)Dr. Sonali Paul

(57) Abstract :
This invention concerns preparing hair oil naturally utilizing Psidium guajava leaves alongwith other natural hair benefitting agents like curry leaves, amla, coconut oil. This procedure utilizes only natural ingredients completely devoid of chemicals. This product promotes hair growth, maintains scalp health, strengthens the roots, improves hair quality and can be used on a regular basis by people of all ages. The most important point is that it utilizes as an ingredient, leaves of guava plant which is generally not highly used and therefore can be considered as creating a new type of plant resource

No. of Pages : 4 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/07/2024
(21) Application No.202431057338 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CARBON SOOT DERIVED CARBON NANOPARTICLES DECORATED POLYANILINE SPONGE 3D ELECTRODE

(51) International classification	:H01M0008160000, H01M0004880000, H01M0004860000, H01M0004587000, H01M0004900000
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Prof. Vimal Katiyar
2)Anshuman Sharma
3)Bhanupriya Das

(57) Abstract :
The present invention generally relates to carbon nanoparticle-decorated polyaniline sponge 3d electrode for microbial fuel cells and a method for fabricating thereof. The invention provides a carbon nanoparticle-decorated polyaniline sponge electrode for microbial fuel cells. The electrode is fabricated by in-situ polymerization of aniline on a sponge substrate followed by dip-coating with carbon nanoparticles derived from candle soot. The resulting composite exhibits high conductivity, porosity, and microbial compatibility, leading to improved electron transfer and power generation. Tested in a dual-chamber MFC, the electrode achieves an open circuit voltage of 880 mV and power density of 1700 mW/m². This invention offers a cost-effective and scalable solution for high-performance bioelectrochemical energy conversion.

No. of Pages : 26 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :29/07/2024

(21) Application No.202431057339 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : EXTRUDED STARCH-BASED FORMULATIONS FOR PACKAGING APPLICATIONS AND METHOD OF DEVELOPMENT THEREOF

(51) International classification	:C08L3/02, C08J5/18,
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)Prof. Vimal Katiyar
2)Kshitij Madhu
3)Dr. Amit Kumar

(57) Abstract :
The present invention discloses about an extruded starch-based film formulations for packaging applications and process of preparation thereof. The present invention discloses about an Extruded starch-based film formulations for packaging applications, said formulation comprising 55 wt% of starch; 14-26 wt% of glycerol; and 19-31 wt% of water. The process comprising of mixing glycerol and water in a beaker with help of a magnetic stirrer at 40 °C and 500 rpm to form a plasticizer solution; adding the plasticizer solution to starch in a container and mixing thoroughly to form a dough; feeding the dough to a single screw extruder (SSE) to remove excess water and form extruded filaments; converting the extruded filaments to extruded pellets by using a pelletizer; processing the extruded pellets at different temperatures at 60 rpm to form extruded films.

No. of Pages : 25 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :24/07/2024

(21) Application No.202433056414 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : ELECTRIC HEATING AND COOLING MATTRESS

(51) International classification	:A47G9/10, A47C21/04, A61F7/00, F25B21/02
(31) Priority Document No	:NA
(32) Priority Date	:NA
(33) Name of priority country	:NA
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filed on	: :01/01/1900
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Atreya Choudhary

(57) Abstract :
ELECTRIC HEATING AND COOLING MATTRESS In this work, a mattress is designed with thermoelectric coolers, fans, heatsinks and water troughs which provide a cooling or warming effect on the body of the person resting on the mattress. The LCD display gives real time feedback to the user when the device is turned on. The temperature sensor and JavaScript algorithm written into the Arduino Microcontroller ensure the device components don't overheat. The peltier modules start cooling and heating immediately after connecting to a power supply without delays caused by compressors for cooling, heating coils for heating. The cooling and heating effect is provided with the push of a button with no need for filling up water reservoirs and helps prevent sweating and discomfort due to heat on the side of the body in contact with the mattress This product can be beneficial for people who need a heating and cooling mattres for comfort or medical purposes who require prolonged hot or cool temperature therapies for injuries, sprains, migraines, relaxation etc. around the globe.

No. of Pages : 13 No. of Claims : 8

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/07/2025
(21) Application No.202534065947 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Method and system for determining a position of a cannula tip

(51) International classification	:A61B0008000000, A61B0008080000, A61B0034200000, A61B0005000000, A61B0008120000
(31) Priority Document No	:102024120903.8
(32) Priority Date	:23/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)Wildhagen, Jens

(57) Abstract :
The invention relates to a method for determining a position of a cannula tip inside a body, comprising the steps: coupling an ultrasonic signal into the body, wherein the ultrasonic signal is coupled into the body using an ultrasound probe resting on the body and along an imaging plane of an ultrasound imaging procedure, wherein the imaging plane extends along a depth direction and a transverse direction; receiving the ultrasonic signal, wherein the ultrasonic signal is received by a plurality of sensors which are attached to a cannula located in the body and arranged at known axial distances to the cannula tip and to each other along a longitudinal axis of the cannula; comparing the received ultrasonic signals, wherein the received ultrasonic signals are compared with regard to their signal amplitudes and their signal waveforms by means of an evaluation device which is connected to the sensors; determining the position of the catheter tip in relation to the ultrasound probe, wherein the position is determined by the evaluation device depending on the comparison of the signal amplitudes and the signal waveforms of the received ultrasonic signals. The invention also relates to a medical system for carrying out the method. [Fig. 8]

No. of Pages : 35 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202534066322 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Method and system for determining a position of a needle tip

(51) International classification	:A61B0008080000, A61B0008000000, A61B0090000000, A61B0005000000, A61B0008120000
(31) Priority Document No	:102024120960.7
(32) Priority Date	:24/07/2024
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)Wildhagen, Jens

(57) Abstract :
The invention relates to a method for determining a position of a needle tip inside a body, comprising the steps: providing an ultrasound head of an imaging ultrasound system; providing a transmission device having multiple ultrasound position transmitters and at least one securing portion; securing the transmission device to the ultrasound head, wherein the transmission device is secured to the ultrasound head releasably and in a defined relative position to the ultrasound head by means of the securing portion; coupling multiple ultrasound position signals into the body, wherein the ultrasound position signals are coupled in by means of the multiple ultrasound position transmitters; receiving the ultrasound position signals, wherein the ultrasound position signals are received by means of a sensor attached to a needle located in the body and arranged at a known axial distance from the needle tip thereof; determining signal transit times of the ultrasound position signals, wherein the signal transit times are determined by means of an evaluation device connected to the sensor and the transmission device; determining the position of the needle tip in relation to the ultrasound head, wherein the position is determined by means of the evaluation device depending on the signal transit times, the relative position of the transmission device in relation to the ultrasound head and the axial distance between the sensor and the needle tip. The invention also relates to a medical system for determining a position of a needle tip. [Fig. 2]

No. of Pages : 23 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/07/2025
(21) Application No.202534066451 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Medical robot system

(51) International classification :A61B0018000000, A61B0018140000, A61B0034300000, A61B0017000000, B25J0009160000
(31) Priority Document No :24190034.9
(32) Priority Date :22/07/2024
(33) Name of priority country :EPO
(86) International Application No :NA
Filing Date :NA
(87) International Publication No : NA
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)Peter Selig

(57) Abstract :
The invention refers to a medical robot system (10) having a robot (11) comprising at least one robot arm (12). On the at least one robot arm (12) at least one instrument unit (19) is held and can be moved and/or positioned by means of robot arm (12). Each instrument unit (19) has a medical instrument (20), preferably electrosurgical instrument (21), as well as a generator (22) that creates and provides an output signal (A) for the instrument (20), particularly an (RF) output signal. On the robot arm (12) an interface (32) is arranged with which each instrument unit (19) held on the robot arm (12) can be electrically and/or optically coupled for establishing a communication connection. This connection can be wired and/or wireless. The robot (11) or robot arm (12) has at least one genera-tor control unit (31), wherein each interface (32) is com-municatively connected with an assigned generator control unit (31), in order to transmit a generator control signal (C) from generator control unit (31) to the at least one instrument unit (19) connected to the interface (32). Thus generator (22) and generator control unit (31) are sepa-rated from one another, wherein generator (22) is located outside robot (11), while the at least one generator con-trol unit (31) forms part of robot (11) and can be inte-grated in robot (11) or robot arm (12). (Figure 1)

No. of Pages : 29 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/07/2025
(21) Application No.202534068298 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : Method and processing facility for processing styrene acrylonitrile

(51) International classification	:B23P0019060000, H04L0009400000, B29B0007600000, B29B0007740000, C02F0011121000
(31) Priority Document No	:24190324.4
(32) Priority Date	:23/07/2024
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:NA :NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)Frank LECHNER
2)Oliver BEISER

(57) Abstract :
A processing facility (1) comprises a processing screw machine (4) for processing dewatered rubber (7) and styrene acrylonitrile, a dewatering screw machine (2) for dewatering wet rubber (6) and providing the de-watered rubber (7), and a feed device (3) for feeding the dewatered rubber (7) into the processing screw machine (4). Because the dewatering and the processing are mechanically decoupled, simple, flexible and efficient processing can be achieved. - Fig. 2 –

No. of Pages : 44 No. of Claims : 18

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/07/2025
(21) Application No.202534069518 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHOTOGRAPHING OPTICAL SYSTEM, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE

(51) International classification	:G02B13/00, G02B9/62
(31) Priority Document No	:113127823
(32) Priority Date	:26/07/2024
(33) Name of priority country	:Taiwan
(86) International Application No	:NA
Filing Date	:NA
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)CHEN, Chun-Yen
2)Liao, Guan-Jr

(57) Abstract :
ABSTRACT Title: PHOTOGRAPHING OPTICAL SYSTEM, IMAGE CAPTURING UNIT AND ELECTRONIC DEVICE 120 A photographing optical system includes six lens elements (E1, E2, E3, 5 E4, E5 and E6) which are, in order from an object side to an image side along an optical path: a first lens element (E1), a second lens element (E2), a third lens element (E3), a fourth lens element (E4), a fifth lens element (E5) and a sixth lens element (E6). The first lens element (E1) with negative refractive power has an object-side surface being concave in a paraxial region thereof 10 and having at least one inflection point (P). The third lens element (E3) with negative refractive power has an object-side surface being concave in a paraxial region thereof. The fifth lens element (E5) has positive refractive power. The sixth lens element (E6) has an object-side surface being convex in a paraxial region thereof and an image-side surface being concave in a paraxial 15 region thereof.
Fig. 1

No. of Pages : 158 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/06/2025
(21) Application No.202537054240 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : REAL-TIME TESTING AND ANALYSIS SYSTEM FOR FLUORINE GAS CONTENT

(51) International classification :G01N 21/17, G01N 21/01, G01N 1/22
(31) Priority Document No :202421504592.6
(32) Priority Date :28/06/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/133116
Filing Date :20/11/2024
(87) International Publication No :WO 2026/000793
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)LI, Anlin
2)GUO, Hongqiao
3)ZHANG, Tengfei

(57) Abstract :
Disclosed in the present utility model is a real-time measurement and analysis system for fluorine gas content, the system comprising: a sample gas circuit, which has a sample gas intake end and a sample gas output end opposite each other and is used for the intake and output of a sample gas; a reference gas circuit, which has a reference gas intake end and a reference gas output end opposite each other and is used for the intake and output of a reference gas; a pretreatment device, which is connected to both the sample gas intake end and the reference gas intake end; a measurement device, which is connected to the pretreatment device and used for measuring fluorine gas concentration, and is connected to the sample gas output end and the reference gas output end; a PLC controller, which is used for controlling the gas intake and output in the sample gas circuit and the reference gas circuit; and a control computer, which is used for calculating and displaying the fluorine gas concentration measured by the measurement device. The problems of a high level of risk and the poor timeliness of measurement information during manual sampling in existing fluorine gas content analysis and measurement are solved.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :03/09/2025
(21) Application No.202537083669 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A FEEDWATER PREPARATION METHOD FOR ALKALINE ELETROLYSER SYSTEM AND A FEEDWATER PREPARATION SYSTEM

(51) International classification	:C25B 1/04, C25B 9/77, C25B 15/02, C25B 15/08
(31) Priority Document No	:PA202300104
(32) Priority Date	:05/02/2023
(33) Name of priority country	:Denmark
(86) International Application No Filing Date	:PCT/EP2024/052789 :05/02/2024
(87) International Publication No	:WO 2024/161039
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
1)GREEN HYDROGEN SYSTEMS A/S
Address of Applicant :Nordager 21 6000 Kolding Denmark
(72)**Name of Inventor :**
1)JOHANSSON, Master Jullian Alexandar
2)SKALLEBÆK, Jakob
3)ANDERSEN, Henrik Kjær

(57) Abstract :
Feedwater preparation system in a water electrolyser adapted to produce hydrogen and oxygen in one or more pressurised electrolyser stacks (2) using alkaline water and comprising a product gas conditioning system that has a safety valve out-blow material stream pipe (11) which is connected to a feedwater vessel (9), and/or has a depressurisation stream pipe (31) from a gas cleaning vessel which is connected to the feedwater vessel (9).

No. of Pages : 15 No. of Claims : 10

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/09/2025
(21) Application No.202537089340 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AZEOTROPE-LIKE SOLVENT BLENDS EXHIBITING LOW GLOBAL WARMING POTENTIAL AND METHODS OF USE

(51) International classification	:C23G 5/028, C11D 7/30, C11D 7/50, C23G 5/032
(31) Priority Document No	:63/487906
(32) Priority Date	:02/03/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/018168 :01/03/2024
(87) International Publication No	:WO 2024/182748
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)RIOUX, Trenessa

(57) Abstract :
Cleaning solvent blends comprising an HCFO such as l-chloro-2,3,3,- trifluoropropene; trans-dichloroethylene; and a high boiling HEE such as HFE-7300; have utility as a non-flammable, low-global warming potential, azeotrope-like cleaning solvent compositions. Additional solvent ingredients may include surfactants and co-solvents. A method for cleaning articles of soiling substances comprises contacting the articles with the solvent composition by any suitable means such as a spray delivered by a propellant gas, or by contact with liquid and/or vapor solvent compositions, as in a conventional vapor degreaser apparatus, and removing the composition from the articles.

No. of Pages : 28 No. of Claims : 19

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/10/2025
(21) Application No.202537095398 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BALANCING AND MEASUREMENT DEVICE FOR REDOX FLOW BATTERIES

(51) International classification	:H01M 8/04186, H01M 8/04276, H01M 8/18
(31) Priority Document No	:20237043
(32) Priority Date	:06/03/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050094 :06/03/2024
(87) International Publication No	:WO 2024/184590
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)BADENHORST, Wouter
2)MURTOMÄKI, Lasse

(57) Abstract :
The present invention relates to a device for electrochemical balancing of electrolytes of a redox flow battery, a redox flow battery system device, methods using thereof and uses thereof.

No. of Pages : 28 No. of Claims : 29

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :07/10/2025

(21) Application No.202537096603 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : POWDER FERTILIZER, LIQUID FERTILIZER, METHOD FOR PRODUCING CULTIVATED CROP, AND FERTILIZATION SYSTEM

(51) International classification	:C05G 5/10, C05F 3/00, C05G 5/12, C05G 5/20
(31) Priority Document No	:2023-057953
(32) Priority Date	:31/03/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/013105 :29/03/2024
(87) International Publication No	:WO 2024/204742
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BABA Tsutomu

(57) Abstract :
Provide are a fertilizer that includes chicken manure and is easy to apply by watering, in a manner that is convenient and effective for cultivation, as well as a method for producing a cultivated crop, and a fertilization system. A powder fertilizer according to the present invention is a powder that includes chicken manure and has a D90 of less than 120 μm in a particle size distribution calculated by a laser diffraction scattering method, and is introduced into water and used in fertilization by watering.

No. of Pages : 27 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/10/2025
(21) Application No.202537097126 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PRECISION METERING AND DELIVERY APPARATUS AND METHOD

(51) International classification	:A01C 7/16, A01G 22/20, A01H 1/02, A01C 15/04
(31) Priority Document No	:63/490611
(32) Priority Date	:16/03/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/020228 :15/03/2024
(87) International Publication No	:WO 2024/192382
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)BECKER, Steven
2)COPE, Jason
3)FOX, Wyatt, Eugene
4)JOHNSON, Jared, Alan
5)KELSICK, Jason
6)KLOCKE, Jacob, Thomas
7)KRAMER, Chase, Matthew
8)KREIDER, Zachary, Andrew
9)WALTER, Brian, Glen
10)WILLE, Luke, Robert

(57) Abstract :
Provided is a precision metering and delivery apparatus and method of use for the precise distribution of viable pollen in diluent or other particulate material via metering and delivery of said pollen or other particulate material, said precision metering apparatus comprising a metering apparatus, a delivery system, and a storage device. Apparatuses of the present invention ensure that the pollen or other particulate material is not harmed during the delivery and that the pollen is applied in the correct density or amount.

No. of Pages : 46 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :09/10/2025
(21) Application No.202537097395 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INJECTABLE RAPID-CURE TWO-PART COMPOSITION

(51) International classification	:C08G 59/40, C08K 5/521, C09J 163/10
(31) Priority Document No	:63/461759
(32) Priority Date	:25/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No	:PCT/US2024/025765
Filing Date	:23/04/2024
(87) International Publication No	:WO 2024/226459
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)MILLER, Ira
2)POST, Ethan
3)CZAPLICKI, Michael

(57) Abstract :
The present teachings generally relate to a two-part adhesive and a method for injecting the same. The two- part adhesive comprises a first part and a second part. The first part includes one or more epoxy resins and/or epoxy-functionalized resins. Tire second part includes one or more acidic phosphorous-containing compounds including mineral acid and/or one or more acidic phosphate esters. Preferably, the first and second parts each have a viscosity of about 30,000 cP or less at 25 °C and a shear rate of 10 1/sec such that, after mixing the first and second parts fonning a mixed adhesive, the mixed adhesive can be injected into a bond line defined by a dimension between two surfaces to be adhered by the mixed adhesive.

No. of Pages : 32 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/10/2025
(21) Application No.202537098785 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : SEMICONDUCTOR MODULE

(51) International classification :H01L 23/28, H01L 25/04, H01L 25/18
(31) Priority Document No :2023-039377
(32) Priority Date :14/03/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/008711
Filing Date :07/03/2024
(87) International Publication No :WO 2024/190589
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)INABA Hayato
2)MOCHIDUKI Takayuki
3)IKEDA Takashi

(57) Abstract :
[Problem] The purpose of the present invention is to provide a semiconductor module that can inhibit an adhesive from protruding out to a mounting portion side of an electronic component on a substrate when adhering a case to the substrate. [Solution] This semiconductor module 1 has a substrate 10 with a case 20 attached thereto, and is sealed by a resin, the semiconductor module being characterized in that a protrusion 31 is provided to at least one among a facing surface 20A of the case 20 facing the substrate 10 and a facing surface 10A of the substrate 10 facing the case 20, an end face 31A of the protrusion 31 and the facing surface 20A of the case 20 or the facing surface 10A of the substrate 10 are separated from each other, and the section of the separation is an adhesion section 50 in which an adhesive 40 is interposed.

No. of Pages : 17 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/10/2025
(21) Application No.202537101588 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : RIFAPENTINE COMPOSITIONS

(51) International classification	:A61K 9/00, A61K 9/14, A61K 47/10, A61K 47/12, A61K 47/26
(31) Priority Document No	:2304248.4
(32) Priority Date	:23/03/2023
(33) Name of priority country	:U.K.
(86) International Application No Filing Date	:PCT/GB2024/050783 :22/03/2024
(87) International Publication No	:WO 2024/194655
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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3)MASSAM, Jonathan
4)HOBSON, James
5)SHARP, Joanne
6)DONNELLY, Ryan
7)LI, Mingshan
8)NASER, Yara

(57) Abstract :
The present invention relates to solid compositions comprising nanoparticles of a Rifamycin, such a Rifapentine, dispersed within a matrix comprising a first excipient and a second excipient. The present invention also relates to microneedle arrays, implantable rods, aqueous dispersions, and pharmaceutical compositions derived from said solid compositions and uses for the same.

No. of Pages : 82 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :28/10/2025
(21) Application No.202537103807 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : A METHOD FOR REVEALING THE SURFACE OF DENSE FORESTS USING REMOTE SENSING

(51) International classification	:G06T 5/77, G06V 20/00, G06V 10/774, G06V 10/70, G06F 18/21
(31) Priority Document No	:303469
(32) Priority Date	:05/06/2023
(33) Name of priority country	:Israel
(86) International Application No Filing Date	:PCT/IL2024/050281 :18/03/2024
(87) International Publication No	:WO 2024/252384
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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2)LITMAN, Roee
3)PINCHOVER, Hen
4)OZERI, Dror

(57) Abstract :
A method for constructing under-the-canopy terrain imagery, the method comprises the steps of: a. capturing overlapping images to cover an area-of-interest from an imaging sensor on an aerial platform; b. performing bundle adjustment utilizing parameters of said imaging sensor at any given point of capturing the images; c. training a neural network model for implicit volumetric rendering, wherein said model is configured to generate simulated views from any point of said area-of-interest; and d. generating terrain images by discarding occluding objects above ground level from the scene.

No. of Pages : 15 No. of Claims : 24

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/10/2025
(21) Application No.202537104732 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : GAS PRESSURE REGULATING SYSTEM FOR A MANNED OR UNMANNED UNDERWATER VEHICLE HAVING A FUEL CELL DEVICE

(51) International classification	:H01M 8/04089, H01M 8/04303
(31) Priority Document No	:10 2023 117 626.9
(32) Priority Date	:04/07/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/067990
Filing Date	:26/06/2024
(87) International Publication No	:WO 2025/008245
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)MECHSNER, Alfred
2)ROHWER, Bennet

(57) Abstract :
The present invention relates to a gas pressure regulating system (10) for operating a fuel cell device (11), in particular for pressure regulation of the supplied gas.

No. of Pages : 18 No. of Claims : 22

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :31/10/2025
(21) Application No.202537105234 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DEVICE FOR GENERATING COLD AND HOT FLUIDS IN DISTINCT PHASES

(51) International classification	:F25B 7/00, F24H 8/00, F25B 25/00
(31) Priority Document No	:FR2304815
(32) Priority Date	:15/05/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/FR2024/050550 :26/04/2024
(87) International Publication No	:WO 2024/236238
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)ACQUISTAPACE, Bruno
2)HUCHET, Jean

(57) Abstract :
The invention relates to a device (10a) for generating a cold fluid (Ff) during a cooling phase, and at least one first hot fluid (Fc1) during a heating phase, the phases being implemented at distinct times, comprising: - a cold unit (13) comprising a first heat exchanger (16) exchanging heat between a first refrigerant (F1) and the cold fluid (Ff) on the evaporator side; and a second heat exchanger (17) exchanging heat between the first refrigerant (F1) and an intermediate fluid (Fi) on the condenser side; - a first hot unit (18) comprising a third heat exchanger (21) exchanging heat between a second refrigerant (F2) and the intermediate fluid (Fi) on the evaporator side; and a fourth heat exchanger (22) exchanging heat between the second refrigerant (F2) and the first hot fluid (Fc1) on the condenser side; - a pump (30) for circulating the intermediate fluid (Fi) and at least one tank (23) for storing calories of the intermediate fluid (Fi) between the cooling and heating phases, such that: - during the cooling phase, the calories carried by the intermediate fluid (Fi) leaving the second heat exchanger (17) are stored in the tank (23), causing the temperature of the tank (23) to increase; and - during the heating phase, the calories carried by the intermediate fluid (Fi) leaving the third heat exchanger (21) are stored in the tank (23), causing the temperature of the tank (23) to decrease.

No. of Pages : 23 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/11/2025
(21) Application No.202537106584 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ENCODING METHOD, DECODING METHOD, AND ELECTRONIC DEVICE

(51) International classification :H04N 19/139
(31) Priority Document No :202310848558.4
(32) Priority Date :11/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/087795
Filing Date :15/04/2024
(87) International Publication No :WO 2025/011120
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)SHI, Yibo
2)MAO, Jue
3)SOLOVYEV, Timofey Mikhailovich
4)WANG, Jing

(57) Abstract :
Embodiments of the present application provide an encoding method, a decoding method, and an electronic device. The encoding method comprises: acquiring an image to be encoded; performing feature extraction on said image to obtain a first feature map; determining a probability distribution parameter corresponding to the first feature map, wherein the probability distribution parameter comprises a first index of a variance; on the basis of a first gain vector, performing first adjustment processing on the first feature map to obtain a second feature map; on the basis of a second gain vector, performing second adjustment processing on the first index to obtain a second index, wherein the second gain vector is obtained by converting the first gain vector into a logarithmic domain, and the second adjustment processing is addition operation; and on the basis of the second index, performing entropy encoding on the second feature map to obtain a bitstream. In this way, the amount of calculation for variance adjustment can be reduced.

No. of Pages : 76 No. of Claims : 32

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :10/11/2025
(21) Application No.202537109002 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : WELDING APPARATUS AND METHOD FOR OPERATING SAME

(51) International classification	:B29C 65/18, B29C 65/30, B29C 65/00, B29C 65/22
(31) Priority Document No	:10 2023 110 221.4
(32) Priority Date	:21/04/2023
(33) Name of priority country	:Germany
(86) International Application No Filing Date	:PCT/EP2024/060380 :17/04/2024
(87) International Publication No	:WO 2024/218128
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)SCHÜTTE, Volker
2)EVERWAND, Torsten

(57) Abstract :
The invention relates to a welding apparatus (1) comprising a main body (2) having a carrier device (3) and a welding element (4). The carrier device (3) comprises a flow channel (5) having an outlet opening (7) in the direction of the welding element (4). Provided between the welding element (4) and the carrier device (3) is an insulating device (50) which is made of a thermally insulating material (51). The insulating device (50) comprises a fluid passage (52), wherein the fluid passage (52) of the insulating device (50) is operatively connected to the outlet opening (7) of the flow channel (5). The method for operating such a welding apparatus (1) is characterised in that the welding element (4) is heated to produce a weld seam, and that, at least after the welding process, at least one fluid is fed to the fluid passage (52) of the insulating device (50) via the outlet opening (7) of the carrier device (3) and is guided via the opening (53) of the fluid passage (50) to the welding element (4) in order to cool the welding element (4) at least in some portions.

No. of Pages : 23 No. of Claims : 25

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :11/11/2025
(21) Application No.202537109504 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PACKING SYSTEM AND METHOD FOR OPERATING SAME

(51) International classification	:B65B 43/16, B65B 43/46, B65B 43/52, B65B 43/60, B65B 61/28
(31) Priority Document No	:10 2023 113 443.4
(32) Priority Date	:23/05/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/063320
Filing Date	:15/05/2024
(87) International Publication No	:WO 2024/240558
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SIEWECKE, Klaus

(57) Abstract :
The invention relates to a packing system (50) comprising a packing machine (500) which rotates 360° and which comprises two filling connections (501) for filling valve bags (400), a bag fitting device (200) comprising a feed-in channel (201) for fitting empty valve bags (400) onto the filling connections (501) of the packing machine (500), and a discharge device (700) for transporting away filled valve bags (400) by means of a conveyor device (701). The feed-in channel (201) is arranged at a rotational angle (a) of the packing machine of 0°, and the transfer region (702) of the discharge device (700) for a filled valve bag (400) is arranged at a rotational angle (b) of the packing machine (500) between 340° and 360°. According to the method for operating such a packing system, a valve bag (400) is fed onto a filling connection (501) at a rotational angle (a) of the packing machine (500) of 0°, and the bag (400) is transferred to the discharge device (700) at a rotational angle (b) of 340° and up to 360°.

No. of Pages : 23 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/11/2025
(21) Application No.202537111241 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : QUANTUM-DIGITAL AUTHORIZATION METHOD FOR AUTHORIZING A DIGITAL TRANSACTION WITH A SENDER AND A PROVIDER

(51) International classification	:H04L 9/08, H04L 9/32, G06Q 20/40
(31) Priority Document No	:23168897.9
(32) Priority Date	:20/04/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/060768 :19/04/2024
(87) International Publication No	:WO 2024/218321
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GUGGEMOS, Tobias
3)SZTATECSNY, Esther
4)SCHIANSKY, Peter
5)WALTHER, Philip

(57) Abstract :
Quantum-digital authorization method for authorizing a digital transaction with a sender (2) and a provider (1), comprising the steps: - preparing a quantum token (Formula) (16) by the provider (1); - transmitting the quantum token (Formula) (16) to the sender (2); - calculating a first sequence of measurement operators by the sender (2), whereas the first sequence is an output of a predefined function f(C,M) (37) of a secret token C (6) and a public receiver token M (7); - generating a first bitstring B (22) of measured bits by measuring the received quantum token (Formula) (16); - determining an expected bitstring B' (26) with expected bits; - responsive to verifying that the expected bits of the expected bitstring B' (26) agree to corresponding measured bits of the first bitstring B (22) except for up to a predefined maximum amount of deviations, confirming the digital transaction by the provider (1).

No. of Pages : 25 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/11/2025
(21) Application No.202537115530 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : WEARABLE ELECTROCARDIOGRAM DEVICE AND METHODS OF USE THEREOF

(51) International classification	:A61B 5/282, A61B 5/256, A61B 5/257, A61B 5/26, A61B 5/332
(31) Priority Document No	:63/499123
(32) Priority Date	:28/04/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/026901 :29/04/2024
(87) International Publication No	:WO 2024/227196
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)SHAH, Rakesh

(57) Abstract :
The present disclosure relates to an electrode patch. The electrode patch includes a substrate and a plurality of electrodes mounted on the substrate. The electrodes are configured to collect electrocardiogram (ECG) measurements from a subject. The substrate includes a central portion that includes a concave side that is shaped and dimensioned such that upon alignment of the concave side under a breast of the subject, the plurality of electrodes are accurately positioned for collecting ECG measurements from the subject.

No. of Pages : 47 No. of Claims : 62

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :05/12/2025
(21) Application No.202537122497 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CYSTEINE DERIVATIVES FOR THE TREATMENT OF PRESBYOPIA

(51) International classification	:A61K 31/198, A61P 27/02, A61K 31/195, A61K 9/08, A61K 9/00
(31) Priority Document No	:63/468674
(32) Priority Date	:24/05/2023
(33) Name of priority country	:U.S.A.
(86) International Application No Filing Date	:PCT/US2024/030691 :23/05/2024
(87) International Publication No	:WO 2024/243373
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)BARNES, Kristopher

(57) Abstract :
The present invention is based on the discovery that N-pivaloylcysteine, and its derivatives, function to improve lens flexibility and treat presbyopia. N-pivaloylcysteine and N-(2-fluoro-2-methyl-l-oxopropyl)-cysteine showed improvement relative to N-acetylcysteine in reducing lens stiffness and in aqueous humor penetration. The invention includes N-pivaloylcysteine and its derivatives, their pharmaceutical compositions, and methods of administering them for the prevention of ophthalmic conditions related to lens stiffness, including presbyopia.

No. of Pages : 26 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/12/2025
(21) Application No.202537129532 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : DISPENSER FOR A PRESSURISED CONTAINER

(51) International classification	:B65D 83/22, B65D 83/20
(31) Priority Document No	:FR2306505
(32) Priority Date	:22/06/2023
(33) Name of priority country	:France
(86) International Application No Filing Date	:PCT/EP2024/065989 :10/06/2024
(87) International Publication No	:WO 2024/260779
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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(72)**Name of Inventor :**
1)BODET, Hervé
2)GAILLARD, Eric

(57) Abstract :
The invention relates to a dispenser. The dispenser is provided with: - an attachment ring (10); - a push-button (20) which is able to pivot about an axis between a locked position and an unlocked position; and - a rotation ring (30) for retaining the push-button on the attachment ring; - first retaining means being provided in order to retain the rotation ring on the attachment ring while leaving it free to rotate; and - second retaining means being provided in order to attach the push-button to the rotation ring; - connecting means (134) being provided so that, in the initial state, the push-button and the attachment ring form an integral assembly, the connecting means (134) needing to be broken in order to separate the push-button from the attachment ring and allow the push-button to rotate between the locked position and the unlocked position.

No. of Pages : 15 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :29/12/2025
(21) Application No.202537132985 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CATALYST COMPONENT FOR OLEFIN POLYMERIZATION, PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification :C08F10/00,C08F10/06,C08F4/649
(31) Priority Document No :202310721613.3
(32) Priority Date :16/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/099347
Filing Date :14/06/2024
(87) International Publication No :WO 2024/255875
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)TAN, Yang
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5)XIA, Xianzhi
6)YANG, Rui
7)REN, Chunhong
8)MA, Changyou
9)GAO, Futang
10)LI, Weili
11)LING, Yongtai
12)LIU, Yuexiang

(57) Abstract :
The present invention relates to an olefin polymerization catalyst. Disclosed are a catalyst component for olefin polymerization, a preparation method therefor and a use thereof. The catalyst component of the present invention comprises a magnesium element, a titanium element, a halogen and an electron donor, wherein the electron donor comprises furan compounds and diether compounds. The molecular weight distribution of a low melt index polymer prepared when the catalyst component is used for olefin polymerization is broader than that of a high melt index polymer.

No. of Pages : 38 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :30/12/2025
(21) Application No.202537133428 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : TREPROSTINIL DERIVATIVE, AND PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification :C07C 405/00, A61K 31/335, A61K 31/222, A61P 9/00
(31) Priority Document No :202310804817.3
(32) Priority Date :03/07/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/100071
Filing Date :19/06/2024
(87) International Publication No :WO 2025/007744
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)QUAN, Mengxue
3)CHE, Lin
4)ZHANG, Liang
5)LI, Xiujuan
6)XU, Beibei
7)DONG, Jingwei
8)LIU, Xiao
9)TAO, Hongfu
10)LIANG, Bill Wenqing

(57) Abstract :
The present invention relates to the field of chemistry and medicine. Provided is a treprostinil derivative represented by formula I, or an isomer or a pharmaceutically acceptable salt thereof, wherein each group is as defined in the description. The compound of formula I, or the isomer or the pharmaceutically acceptable salt thereof can remain in the lung for a long time and slowly release treprostinil at an effective concentration after pulmonary administration, and can therefore be used for treating pulmonary hypertension and pulmonary fibrosis. The pulmonary administration of the compound of formula I, or the isomer or the pharmaceutically acceptable salt thereof provided in the present invention can greatly reduce the administration dosage, provide a lower administration frequency and a broader therapeutic window, and reduce systemic side effects and local lung irritation. Therefore, the drug safety and drug tolerance of a patient are greatly improved, and a new treatment choice is provided for a patient with pulmonary hypertension and pulmonary fibrosis.

No. of Pages : 37 No. of Claims : 51

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107077 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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3)HAASE, Paul
4)BECKING, Daniel
5)TECH, Gerhard
6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 110 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :05/11/2025

(21) Application No.202538107087 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : DECODER, ENCODER, CONTROLLER, METHOD AND COMPUTER PROGRAM FOR UPDATING NEURAL NETWORK PARAMETERS USING NODE INFORMATION

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169029.2
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060122 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070173 :16/10/2023

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6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise a decoder for decoding parameters of a neural network, wherein the decoder is configured to obtain a plurality of neural network parameters of the neural network on the basis of an encoded bitstream. Furthermore, the decoder is configured to obtain, e.g. to receive; e.g. to extract from an encoded bitstream, a node information describing a node of a parameter update tree, wherein the node information comprises a parent node identifier, which is, for example, a unique parent node identifier, for example an integer number, a string, and/or a cryptographic hash, and wherein the node information comprises a parameter update information, e.g. one or more update instructions, for example a difference signal between initial neural network parameters and a newer version thereof, e.g. corresponding to a child node of the update tree. Moreover, the decoder is configured to derive one or more neural network parameters using parameter information of a parent node (the parameter information comprising, for example a node information of the parent node, the node information for example comprising a parameter update information and a parent node identifier of the parent node, e.g. for a recursive reconstruction or recursive determination or recursive calculation or recursive derivation of the one or more neural network parameters and/or for example comprising a node parameter of the parent node, e.g. neural network parameters associated with the parent node, e.g. neural network parameters implicitly defined by the node information of the parent node) identified by the parent node identifier and using the parameter update information, which may, for example, be included in the node information.

No. of Pages : 121 No. of Claims : 21

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110456 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2022/060124 :14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filed on	:202337070196 :16/10/2023

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5)MÜLLER, Karsten
6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 119 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION

(19) INDIA

(22) Date of filing of Application :12/11/2025

(21) Application No.202538110457 A

(43) Publication Date : 30/01/2026

(54) Title of the invention : APPARATUS, METHOD AND COMPUTER PROGRAM FOR DECODING NEURAL NETWORK PARAMETERS AND APPARATUS, METHOD AND COMPUTER PROGRAM FOR ENCODING NEURAL NETWORK PARAMETERS USING AN UPDATE MODEL

(51) International classification	:H03M 7/30, G06N 3/08
(31) Priority Document No	:21169030.0
(32) Priority Date	:16/04/2021
(33) Name of priority country	:EPO
(86) International Application No	:PCT/EP2022/060124
Filing Date	:14/04/2022
(87) International Publication No	: NA
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:202337070196
Filed on	:16/10/2023

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5)MÜLLER, Karsten
6)SAMEK, Wojciech
7)SCHWARZ, Heiko
8)MARPE, Detlev
9)WIEGAND, Thomas

(57) Abstract :
Embodiments according to the invention comprise an apparatus for decoding neural network parameters, which define a neural network. The apparatus may, optionally, be configured to obtain, e.g. to decode, parameters of a base model, e.g. NB, of the neural network which define one or more layers, e.g. base layers, of the neural network. Furthermore, the apparatus is configured to decode an update model, e.g. NU1 to NLJK, which defines a modification of one or more layers, e.g. base layers, of the neural network, and the apparatus is configured modify parameters of a base model of the neural network using the update model, in order to obtain an updated model, e.g. designated as "new model" comprising new model layers LNkj. Moreover, the apparatus is configured to evaluate a skip information, e.g. a skip_row_flag and/or a skip_column_flag, indicating whether a sequence, e.g. a row, or a column or a block, of parameters of the update model is zero or not.

No. of Pages : 120 No. of Claims : 9

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :01/01/2026
(21) Application No.202637000056 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : CLEANING DEVICE CONTROL METHOD AND RELATED DEVICE

(51) International classification :A47L 11/24
(31) Priority Document No :202310729368.0
(32) Priority Date :19/06/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/095254
Filing Date :24/05/2024
(87) International Publication No :WO 2024/260213
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(57) Abstract :
The present application discloses a cleaning device control method and a related device. In the control method provided by the present application, once a first cleaning instruction is received, a cleaning device is controlled to first clean an area where a target carpet is located and then clean a non-target area outside the target carpet area in a working area, and when the target carpet area is cleaned, a cleaning member of the cleaning device is not wetted. On the basis, when the non-target area is cleaned subsequently, the probability that the cleaning device carrying the wetted cleaning member enters the target carpet area can be reduced, and even if the cleaning member of the cleaning device is wetted when the non-target area is cleaned subsequently, the probability of wetting the carpet in the target carpet area by the wetted cleaning member can also be reduced, thereby ensuring the dryness and cleanliness of the carpet, and improving the user experience.

No. of Pages : 26 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :04/01/2026

(21) Application No.202637000721 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : LAUNDRY COMPOSITION

(51) International classification	:C11D 3/50, A61Q 13/00, C11D 3/10, A61L 9/01, C11D 3/20
(31) Priority Document No	:23182801.3
(32) Priority Date	:30/06/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/065602 :06/06/2024
(87) International Publication No	:WO 2025/002748
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)PATHAK, Gaurav
2)RAJENDIRAN, Ganesan
3)SYED, Shah Faisal
4)THIRUMENI, Dhanalakshmi

(57) Abstract :
A solid fragrance booster composition comprising: a) 30 to 88 wt.% Sodium carbonate; b) 10 to 49 wt.% water; and c) 0.1 to 20 wt.% perfume; wherein the ratio of sodium carbonate to water is 1:1 to 3:1.

No. of Pages : 8 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :08/01/2026
(21) Application No.202637002018 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : NOVEL PEPTIDE AND USE THEREOF

(51) International classification	:C07K 7/08, A61P 25/28, A23L 33/18, A61K 38/00, A61P 25/00
(31) Priority Document No	:10-2023-0076674
(32) Priority Date	:15/06/2023
(33) Name of priority country	:Republic of Korea
(86) International Application No Filing Date	:PCT/KR2024/008142 :13/06/2024
(87) International Publication No	:WO 2024/258216
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)KIM, Sang Jae

(57) Abstract :
The present invention relates to: a peptide which has the effects of preventing, alleviating, and/or treating 4R tauopathy, and which is safe with respect to the human body, and thus has reduced side effects including an abnormal reaction; and a pharmaceutical composition and a health functional food, which comprise same.

No. of Pages : 26 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :13/01/2026
(21) Application No.202637003637 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : HIGH BREAKDOWN VOLTAGE DIELECTRIC POLYMER FILMS, A METHOD OF PRODUCING THE SAME AND USES THEREOF

(51) International classification	:C08G 77/50, C08L 83/14, H01L 21/02, H01L 21/762
(31) Priority Document No	:20235894
(32) Priority Date	:10/08/2023
(33) Name of priority country	:Finland
(86) International Application No Filing Date	:PCT/FI2024/050409 :09/08/2024
(87) International Publication No	:WO 2025/032285
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)GÄDDA, Thomas
3)HAN, Zhongmei
4)RANTALA, Juha

(57) Abstract :
According to an example aspect of the present invention, there are provided dielectric polymer films comprising a gap-fill material forming composition, and uses of the dielectric polymer films in semiconductor devices, optical elements and optically active devices. The present invention also relates to methods of producing gap-fill material forming compositions and dielectric polymer films comprising said compositions.

No. of Pages : 32 No. of Claims : 38

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :14/01/2026
(21) Application No.202637003958 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER PLAN CREATION SYSTEM

(51) International classification :G06Q 50/06
(31) Priority Document No :2023-119615
(32) Priority Date :24/07/2023
(33) Name of priority country :Japan
(86) International Application No :PCT/JP2024/026320
Filing Date :23/07/2024
(87) International Publication No :WO 2025/023243
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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(72)**Name of Inventor :**
1)TANNO Yusuke
2)OHASHI Akifumi

(57) Abstract :
The present invention reduces labor for creating a power plan by a user and improves profitability by a power plan creation system for automating creation and modification of a power generation plan, a power sales plan, and other plans on the basis of a preset condition according to change in circumstances such as change in weather, influence of current event information, fluctuation in imbalance charges, and power plant outages. A power operation system according to the present invention comprises: a type selection unit that selects one of a plurality of power generation output prediction types; a plan creation unit that creates a power generation plan and/or power sales plan on the basis of a power generation output prediction value corresponding to the selected power generation output prediction type; a determination control unit that determines whether the power generation plan and/or power sales plan satisfies a predetermined condition, and outputs change instruction information for manually or automatically changing the created power generation plan and/or power sales plan if the power generation plan and/or power sales plan is determined to satisfy the predetermined condition; and a plan change unit that receives the change instruction information and changes the power generation plan and/or power sales plan.

No. of Pages : 39 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202637004312 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BENZYL (3-(METHYL(7H-PYRROLO[2,3-D]PYRIMIDIN-4YL)AMINO)CYCLOBUTYL) CARBAMATE OR A SALT THEREOF, METHOD FOR THE PREPARATION THEREOF, AND USE THEREOF IN THE SYNTHESIS OF ABROCITINIB

(51) International classification	:C07D 487/04, A61P 35/00, C07C 269/06, C07C 271/22, A61K 31/506
(31) Priority Document No	:P202330534
(32) Priority Date	:27/06/2023
(33) Name of priority country	:Spain
(86) International Application No Filing Date	:PCT/EP2024/067882 :26/06/2024
(87) International Publication No	:WO 2025/003177
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)ARE, Celeste
2)RAMÓN ÚBEDA, Oscar
3)BALLETTE, Roberto

(57) Abstract :
Benzyl (3-(methyl(7h-pyrrolo[2,3-d]pyrimidin-4-yl)amino)cyclobutyl)carbamate or a salt thereof, method for the preparation thereof, and use thereof in the synthesis of abrocitinib The present invention relates to a new intermediate useful in the synthesis of abrocitinib, to a method for obtaining same, to the use of said intermediate for preparing abrocitinib, and to a method for preparing abrocitinib using said intermediate.

No. of Pages : 34 No. of Claims : 26

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :16/01/2026
(21) Application No.202637004313 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : AN AEROSOL GENERATING SUBSTRATE, METHOD AND AEROSOL GENERATING ARTICLE THEREOF

(51) International classification	:A24C 5/01, A24D 1/20
(31) Priority Document No	:202331047967
(32) Priority Date	:17/07/2023
(33) Name of priority country	:India
(86) International Application No	:PCT/IB2024/056918
Filing Date	:17/07/2024
(87) International Publication No	:WO 2025/017488
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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(72)**Name of Inventor :**
1)JHA, Kundan Kumar
2)SHEIKH, Akbar Ali

(57) Abstract :
The invention relates to an aerosol generating substrate comprising cut tobacco with 15-50 cuts per inch tobacco and a filling density in the range of 200-600 mg/cc; and at least one aerosol former in an amount not less than 15 % w/w. The invention also relates to an aerosol generating article for electronically heated aerosol delivery system comprising aforesaid aerosol generating substrate.

No. of Pages : 14 No. of Claims : 6

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026
(21) Application No.202637004713 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : WASTEWATER TESTING APPARATUS AND CLEANING DEVICE

(51) International classification :G01N 21/27, A47L 11/40
(31) Priority Document No :202322312599.X
(32) Priority Date :25/08/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/091236
Filing Date :06/05/2024
(87) International Publication No :WO 2025/044271
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

(71)**Name of Applicant :**
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1)YU, Luping

(57) Abstract :
A wastewater testing apparatus and a cleaning device. The wastewater testing apparatus comprises: a housing (100) provided therein with an accommodating cavity, wherein the housing (100) is provided thereon with a water inlet (111), a water outlet (112), and a wire hole (113) which are communicated with the accommodating cavity; a testing tube (200) arranged in the accommodating cavity, wherein two ends of the testing tube (200) are respectively communicated with the water inlet (111) and the water outlet (112); and a testing assembly (300) arranged in the accommodating cavity, wherein the testing assembly (300) comprises a transmitter (310), a receiver (320), a circuit board (330) connected to the transmitter (310) and the receiver (320), and a wire harness connected to the circuit board (330), the transmitter (310) and the receiver (320) are arranged opposite to each other on two sides of the testing tube (200), and the wire harness extends to the outside of the housing (100) by means of the wire hole (113).

No. of Pages : 18 No. of Claims : 12

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :17/01/2026
(21) Application No.202637004738 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : INHIBITION OF MICROBIAL METHANOGENESIS

(51) International classification :C12N 1/20, C12Q 1/02
(31) Priority Document No :63/522725
(32) Priority Date :23/06/2023
(33) Name of priority country :U.S.A.
(86) International Application No :PCT/US2024/035164
Filing Date :23/06/2024
(87) International Publication No :WO 2024/264019
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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1)CARLSON, Hans Karl

(57) Abstract :
Hypophosphite is used to inhibit syntrophic methanogenesis or growth of hydrogenotrophic methanogens, plants are genetically engineered to comprise and express a heterologous hypophosphite/2-oxoglutarate dioxygenase htxa gene to enable the use of the reduced phosphorus, such as hypophosphite as a phosphorus source, and hypophosphite and phosphite fertilizer amendments are utilized as phosphorus sources by soil microorganisms, to increase carbon storage in deep sediments.

No. of Pages : 12 No. of Claims : 7

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202637004986 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODEL MONITORING METHOD, APPARATUS AND SYSTEM, AND STORAGE MEDIUM AND PROGRAM PRODUCT

(51) International classification	:G06F 11/34, G06F 11/30, G06N 20/00, G06N 3/02
(31) Priority Document No	:202310870686.9
(32) Priority Date	:14/07/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/104777 :10/07/2024
(87) International Publication No	:WO 2025/016265
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

(71)**Name of Applicant :**
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1)CHAI, Xiaomeng
2)LIU, Lifu
3)LI, Yuan
4)SUN, Yan

(57) Abstract :
Disclosed in the present application are a model monitoring method, apparatus and system, and a storage medium and a program product. The method comprises: a terminal device acquiring first information, wherein the first information comprises one or more first indices of one or more pieces of ground-truth information; and acquiring the one or more pieces of ground-truth information corresponding to the one or more first indices, wherein the one or more pieces of ground-truth information are used for acquiring a performance monitoring result of an AI model, and the output of the AI model is prediction information. In the solution, by means of acquiring one or more first indices of one or more pieces of ground-truth information, a terminal device can acquire ground-truth information corresponding to a specific time unit, thereby flexibly monitoring the performance of a prediction model.

No. of Pages : 84 No. of Claims : 28

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202637005003 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : 3-HYDROXYPROPYLESTERS AS ANTIMICROBIAL AGENTS

(51) International classification	:A61K 8/37, A61Q 17/00, A61P 17/16, A01N 1/02, A61Q 15/00
(31) Priority Document No	:PCT/EP2023/068983
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069327 :09/07/2024
(87) International Publication No	:WO 2025/012263
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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(72)**Name of Inventor :**
1)NORDZIEKE, Steffen
2)GENRICH, Florian
3)KRÄLING, Ricarda
4)WÜNSCH, Matthias

(57) Abstract :
The present invention primarily relates to use of a compound of formula (I) as defined herein as an active ingredient. Moreover, it relates to methods for inhibiting or preventing the growth of one or more microorganisms and to a method for inhibiting or reducing the conversion of sweat components to odorous compounds. It also relates to a compound of formula (I) as defined herein for use in the treatment of inflammation, post-inflammatory hyperpigmentation, atopic dermatitis, bacterial vaginosis, tinea pedis, dermatitis exfoliativa neonatorum, impetigo contagiosa, furuncles and carbuncles, folliculitis, impetigo, and/or erysipelas, and for use as an antimicrobial agent, to a mixture comprising one or both compound(s) of formula (I) as defined herein, and to a mixture comprising one or both compound(s) of formula (I) as defined herein and one or more further antimicrobial agent(s). Finally, it relates to a deodorant, rinse-off product, and leave-on product as defined herein.

No. of Pages : 109 No. of Claims : 15

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :19/01/2026
(21) Application No.202637005083 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ANTIMICROBIAL SYNERGIES

(51) International classification	:A61K 8/06, A61K 8/34, A61K 8/37, A61K 8/67, A61K 8/73
(31) Priority Document No	:PCT/EP2023/068992
(32) Priority Date	:10/07/2023
(33) Name of priority country	:EPO
(86) International Application No Filing Date	:PCT/EP2024/069326 :09/07/2024
(87) International Publication No	:WO 2025/012262
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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2)OTTO, Christian-Friedrich
3)NORDZIEKE, Steffen
4)LANGE, Sabine

(57) Abstract :
The present invention primarily relates to a mixture comprising or consisting of one or more compound(s) of formula (I) or (II) as defined herein and one or more further antimicrobial agent(s) and it relates to a product comprising a mixture as defined herein. Moreover, the present invention relates to the use of one or more compound(s) of formula (I) or (II) as defined herein to improve the antimicrobial effect of one or more further antimicrobial agent(s) and to the use of one or more further antimicrobial agent(s) to improve the antimicrobial effect of one or more compound(s) of formula (I) or (II) as defined herein. The present invention further relates to the use of a mixture as defined herein as an antimicrobial agent and to a process as defined herein for improving the antimicrobial effect of one or more compound(s) as defined in step (a) and/or of one or more compound(s) as defined in step (b) of the process. Moreover, the present invention relates to a process for inhibiting or preventing the growth of one or more microorganisms in a product or semi-finished product and to a process for inhibiting or preventing the growth of one or more microorganisms on a mammal's skin or mucosa and/or for inhibiting or preventing the growth of one or more microorganisms on/in a surface. Moreover, the present invention relates to a mixture or compound as defined herein for use as an antimicrobial agent for inhibiting or preventing the growth of one or more microorganisms on a mammal's skin or mucosa. Finally, the present invention relates to the use of one or more compound(s) as defined herein as antimicrobial agent(s) and to a process as defined herein for inhibiting or preventing the growth of one or more microorganisms on a mammal's skin or mucosa, and/or for inhibiting or preventing the growth of one or more microorganisms in a product or semi-finished product, and/or for inhibiting or preventing the growth of one or more microorganisms on/in a surface.

No. of Pages : 189 No. of Claims : 16

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202637005611 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : BROADBAND WAVE-TRANSMITTING/FILTERING LOW-FREQUENCY RADIATION UNIT, COMMON-APERTURE ANTENNA ARRAY AND COMMUNICATION DEVICE

(51) International classification :H01Q 1/52
(31) Priority Document No :202410437271.7
(32) Priority Date :12/04/2024
(33) Name of priority country :China
(86) International Application No :PCT/CN2024/116206
Filing Date :02/09/2024
(87) International Publication No :WO 2025/130147
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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2)WANG, Yu
3)SU, Huafeng
4)LIU, Peitao
5)CHEN, Litao
6)DAI, Rongchao

(57) Abstract :
Disclosed in the present invention are a broadband wave-transmitting/filtering radiation unit, a common-aperture antenna array and a communication device. The radiation unit comprises a radiation structure and a feed structure, wherein the radiation structure and the feed structure use a coupled feed mode, such that the radiation structure radiates a low-frequency electromagnetic wave signal outwards; the radiation structure comprises a radiator, and multiple layers of surface periodic structures are loaded on the radiator; when the radiation structure operates in a first mode, electromagnetic waves excited by high-frequency radiation units irradiate the radiation structure, and the radiator and the multiple layers of surface periodic structures jointly form a non-resonant node space band-pass filtering circuit having K resonance points and K zero points; and when the radiation structure operates in the second mode, low-frequency electromagnetic waves excite the radiation structure by means of the feed structure, and units of the multiple layers of surface periodic structures are excited by the radiator in a parallel mode, so as to form an equivalent filtering circuit. The present invention can ameliorate the deformity of a multi-band antenna pattern and increase indicators regarding gain and out-of-band rejection of an antenna, a cross polarization ratio thereof, etc.

No. of Pages : 19 No. of Claims : 14

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :20/01/2026
(21) Application No.202637005721 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : POWER OPERATION SYSTEM

(51) International classification	:H02J 3/00, G06Q 50/06, H02J 3/32, H02J 3/38
(31) Priority Document No	:2023-133390
(32) Priority Date	:18/08/2023
(33) Name of priority country	:Japan
(86) International Application No Filing Date	:PCT/JP2024/029153 :16/08/2024
(87) International Publication No	:WO 2025/041717
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)TANNO Yusuke
2)OHASHI Akifumi

(57) Abstract :
A power operation system according to the present invention comprises: one or more acquisition units selected from a state acquisition unit that acquires various states of a storage battery such as a charging rate, a capacity deterioration state, a battery temperature of a storage battery and the like, a power trade-price acquisition unit that acquires a future power trade-price prediction value in a power transaction market, an imbalance-fee acquisition unit that acquires a future imbalance-fee prediction value, a power-generation amount acquisition unit that acquires a future power-generation amount prediction value, and a power-demand amount acquisition unit that acquires a future power-demand amount prediction value; a plan creation unit that creates one or more selected from a charge/discharge plan of the storage battery having a maximum power operation profit, a power-generation sales plan, and a demand procurement plan on the basis of some or all of the states of the acquired storage battery and a power generation facility or a power consumption facility, the power trade price, the imbalance fee, the power generation amount, and the power-demand amount prediction value; and a storage unit that stores a constraint condition for restricting an operation of the storage battery and an avoidance measure of the restriction.

No. of Pages : 24 No. of Claims : 5

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026
(21) Application No.202637005897 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : PHARMACEUTICAL FORMULATION FOR TREATING ALOPECIA, PREPARATION METHOD THEREFOR AND USE THEREOF

(51) International classification	:A61K 31/58, A61K 31/506, A61K 9/00, A61K 9/12, A61K 47/12
(31) Priority Document No	:202311147688.1
(32) Priority Date	:06/09/2023
(33) Name of priority country	:China
(86) International Application No Filing Date	:PCT/CN2024/112319 :15/08/2024
(87) International Publication No	:WO 2025/050953
(61) Patent of Addition to Application Number Filing Date	:NA :NA
(62) Divisional to Application Number Filing Date	:NA :NA

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1)YU, Baohui

(57) Abstract :
The present invention provides a pharmaceutical formulation for treating alopecia, a preparation method therefor and the use thereof. Specifically, the present invention provides a formulation or composition for treating alopecia, comprising the following active components on the basis of the mass percentage (w/w) or mass/volume percentage (w/v): (a) 5% of minoxidil and (b) 0.07-0.095% of finasteride; the formulation or the composition is a foaming agent or a liniment; and when the formulation is a foaming agent, the total mass in the mass percentages does not contain the mass of a propellant. The foaming agent and liniment of the present invention take effect quickly and have good effects and few side effects.

No. of Pages : 53 No. of Claims : 20

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :21/01/2026

(21) Application No.202637006155 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : MODULAR UNDERWATER VEHICLE WHICH IS CAPABLE OF COMPLETELY RESURFACING

(51) International classification	:B63G 8/00, B63G 8/22
(31) Priority Document No	:10 2023 121 720.8
(32) Priority Date	:14/08/2023
(33) Name of priority country	:Germany
(86) International Application No	:PCT/EP2024/072065
Filing Date	:02/08/2024
(87) International Publication No	:WO 2025/036745
(61) Patent of Addition to Application Number	:NA
Filing Date	:NA
(62) Divisional to Application Number	:NA
Filing Date	:NA

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2)HARDT, Jan-Christoph
3)RÖTHIG, Philipp

(57) Abstract :
The invention relates to a modular underwater vehicle (10). The underwater vehicle (10) has at least one bow module (20) and at least one stern module (30), and the underwater vehicle (10) has at least one payload module (40) between the bow module (20) and the stern module (30). The invention is characterized in that the underwater vehicle (10) has at least one port-side module and at least one starboard-side module, wherein the at least one port-side module is arranged next to the first payload module (40), the starboard-side module is arranged next to the first payload module (40), the starboard-side module has at least one buoyancy-generating device (60), and the port-side module has at least one buoyancy-generating device (60).

No. of Pages : 11 No. of Claims : 11

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202637006344 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ETHYLENE/?-OLEFIN COPOLYMER AND USE THEREOF

(51) International classification :C08F 210/16, C08F 210/14, C08F 4/659, C08F 4/642, C08F 4/643
(31) Priority Document No :202311638450.9
(32) Priority Date :04/12/2023
(33) Name of priority country :China
(86) International Application No :PCT/CN2023/140205
Filing Date :20/12/2023
(87) International Publication No :WO 2025/118351
(61) Patent of Addition to Application Number :NA
Filing Date :NA
(62) Divisional to Application Number :NA
Filing Date :NA

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3)YANG, Ying
4)JIAO, Dong
5)LUO, Kexin
6)LIN, Xiaojie
7)WANG, Dalin

(57) Abstract :
The present application relates to the technical field of olefin polymerization, and in particular relates to an ethylene/a-olefin copolymer and the use thereof. The ethylene/a-olefin copolymer has the following characteristics: (a) as measured by DSC, the melting peak temperature is 35-100°C, and the width of the melting range is 50-70°C; and (b) dH(90) and dH(100) measured by means of successive self-nucleation/annealing (SSA) using a differential scanning calorimeter satisfy 0=dH(90)=2 J/g and dH(100)=0. When the copolymer of the present application is used for preparing a photovoltaic adhesive film, the processing efficiency at a relatively low processing temperature is high, the number of crystal spots in a film product is small, and the requirements of most downstream application scenarios, especially the application requirements of a casting section mold, can be met.

No. of Pages : 17 No. of Claims : 13

(12) PATENT APPLICATION PUBLICATION
(19) INDIA
(22) Date of filing of Application :22/01/2026
(21) Application No.202637006390 A
(43) Publication Date : 30/01/2026

(54) Title of the invention : ETHYLENE/a-OLEFIN COPOLYMER AND APPLICATION THEREOF, AND PACKAGING ADHESIVE FILM COMPOSITION

(51) International classification	:C08F 210/16, C08F 210/14, C08F 210/08, C09J 7/30, C09J 123/08
(31) Priority Document No	:202311638449.6
(32) Priority Date	:04/12/2023
(33) Name of priority country	:China
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(57) Abstract :
The present application relates to the technical field of olefin polymerization, and in particular to an ethylene/a-olefin copolymer and an application thereof, and a packaging adhesive film composition. The ethylene/a-olefin copolymer has the following characteristics: (a) the melting peak temperature measured by means of a differential scanning calorimeter (DSC) is 30-90°C, and the melting range width measured by means of the DSC is 75-90°C; and (b) dH(90) and dH(100) continuously measured by using the DSC and from nucleation/annealing (SSA), wherein 0=dH(90)=2J/g, and dH(100)=0. The ethylene/a-olefin copolymer of the present application has specific property characteristics, and when the polymer is used in an adhesive film processing process, a high degree of crosslinking is still maintained while the mixing time of the polymer and an auxiliary agent is shortened.

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(57) Abstract :
Disclosed is a nuclear reactor, comprising: a canister, a nuclear reactor core housed inside of the canister, and a controlled temperature housing attached to the canister. The nuclear reactor core comprises a control drum and a shaft extending from the control drum and out of the nuclear reactor core. Heat generated by the nuclear reactor core enters the controlled temperature housing. The controlled temperature housing comprises a proximal end attached to the canister, a first internal plate spaced from and positioned distal to the proximal end, a second internal plate spaced from and positioned distal to the first internal plate, and a motor mounted to the second internal plate. The shaft enters the controlled temperature housing through the proximal end and extends to the motor. The controlled temperature housing is to passively maintain the motor at a temperature equal to or below a predetermined temperature threshold.

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